620 NEXT DATE- 5/9/2024

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 10 OF 2023

IN THE MATTER OF:

PUJA KUMAR **...APPLICANT**

VERSUS

ANSAL API & ORS. **...RESPONDENTS**

INDEX

S. No	Particulars	Page Nos.
1	Reply on behalf of Respondent No. 5 to the Original Application with supporting affidavit and Letter of Authority	1-18
2	Annexure R-1: No Objection Certificate ('**NOC**') for Height Clearance issued by the Airport Authority of India	19-20
3	Annexure R-2: Provisional NOC for fire safety issued by the Uttar Pradesh Firefighting Service Headquarters, Indira Bhawan, Lucknow	21-36
4	Annexure R-3: Permit to Build under the Uttar Pradesh Urban Planning and Development Act, 1973	37
5	Annexure R-4: Consent to Establish issued by the Uttar Pradesh Pollution Control Board ('**UPPCB**')for setting up of a new unit	38-43
6	Annexure R-5: Environment Clearance issued by the State Level Environmental Impact Assessment Authority, Uttar Pradesh	44-51
7	Annexure R-6: Clearance for felling of trees granted by the Office of the Divisional Forest Officer, Avadh Forest Division, U.P., Lucknow	52-54
8	Annexure R-7: EC Compliance Report submitted in December 2015. The complete report with annexures is annexed illustratively herein. For the remaining EC compliances, only the report is being filed herewith so as to not burden the record.	55-63

9	Annexure R-8: EC Compliance Report submitted in June 2016	64-74
10	Annexure R-9: EC Compliance Report submitted in December 2016	75-91
11	Annexure R-10: EC Compliance Report submitted in June 2017	92-109
12	Annexure R-11: Provisional NOC for fire safety issued by the Uttar Pradesh Firefighting Service Headquarters, Indira Bhawan, Lucknow	110-117
13	Annexure R-12: EC Compliance Report submitted in January 2018	118-135
14	Annexure R-13: EC Compliance Report submitted in June 2018	136-154
15	Annexure R-14: Approvals for electrical installations under the Electric Supply (Related to Safety and Electric Supply) Regulations, 2010	155-156
16	Annexure R-15: Approval for electrical installations under the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulations, 2010	157-158
17	Annexure R-16: EC Compliance Report submitted in January 2019	159-169
18	Annexure R-17: NOC from Central Ground Water Authority for ground water withdrawal for the period 11.12.2018 till 10.12.2020	170-171
19	Annexure R-18: Fire and Life Safety Certificates for the period 23.07.2019 to 22.07.2022 and	172-173
20	Annexure R-19: EC Compliance Report submitted in August 2019	174-192
21	Annexure R-20: License under the Petroleum Rules, 2002 for the storage of for storage of petroleum products, etc. issued by the Petroleum & Explosives Safety Organization (PESO)	193-198
22	Annexure R-21: Consent to Operate under the Air (Prevention and control of Pollution) Act, 1981 for the period 28.08.2019 to 31.12.2023	199-201

23	Annexure R-22: Consent to Operate under the Water (Prevention and control of Pollution) Act, 1974 for the period 28.08.2019 to 31.12.2023	202-205
24	Annexure R-23: Authorisation for operating a facility for generation, segregation and storage of Bio-Medical Waste issued by the UPPCB for a period of five years	206-207
25	Annexure R-24: PNG Installation by Green Gas Limited	208
26	Annexure R-25: Building Completion Certificate issued by the Lucknow Development Authority	209-210
27	Annexure R-26: EC Compliance Report submitted in January 2020	211-227
28	Annexure R-27: 1st Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	228-232
29	Annexure R-28: 1st Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	233-238
30	Annexure R-29: Annual Report under the Bio-Medical Waste Management (M&H) Rules, 1998 for the year 2019	239-241
31	Annexure R-30: EC Compliance Report submitted in June 2020	242-260
32	Annexure R-31: 2nd Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	261-265
33	Annexure R-32: 2nd Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	266-271
34	Annexure R-33: EC Compliance Report submitted in November 2020	272-289
35	Annexure R-34: 3rd Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	290-294
36	Annexure R-35: 3rd Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	295-300
37	Annexure R-36: 4th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	301-305

38	Annexure R-37: 4th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	306-311
39	Annexure R-38: Annual Report under the Bio-Medical Waste Management (M&H) Rules, 1998 for the year 2020	312-315
40	Annexure R-39: EC Compliance Report submitted in May 2021	316-333
41	Annexure R-40: 5th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	334-338
42	Annexure R-41: 5th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	339-344
43	Annexure R-42: 6th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	345-348
44	Annexure R-43: 6th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	349-353
45	Annexure R-44: EC Compliance Report submitted in December 2021	354-372
46	Annexure R-45: R-7th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	373-377
47	Annexure R-46: 7th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	378-383
48	Annexure R-47: 8th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	384-388
49	Annexure R-48: 8th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	389-394
50	Annexure R-49: Annual Report under the Bio-Medical Waste Management (M&H) Rules, 1998 for the year 2021	395-398
51	Annexure R-50: 9th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	399-402
52	Annexure R-51: 9th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	403-408

53	Annexure R-52: Approvals for electrical installations under the Electric Supply (Related to Safety and Electric Supply) Regulations, 2010	409-410
54	Annexure R-53: Approval for electrical installations under the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulations, 2010	411
55	Annexure R-54: Notice issued by CPCB to the Answering Respondent under Section 5, Environmental Protection Act, 1986 pursuant to the aforesaid inspections conducted in the year 2021	412-413
56	Annexure R-55: Reply to the Notice dated 16.02.2022 sent by the Answering Respondent to the Chairman, CPCB	414-461
57	Annexure R-56: Notice issued by the UPPCB under Section 5 of Environmental Protection Act, 1986	462-463
58	Annexure R-57: Reply to the Notice dated 22.03.2022 sent by the Answering Respondent to the UPPCB	464-467
59	Annexure R-58: Certificate of Accreditation by the National Accreditation Board for Hospitals & Healthcare Providers	468-469
60	Annexure R-59: Certificate of Provisional Registration for the year 2022-2023	470
61	Annexure R-60: Authorisation/NOCs from State Ground Water Department for sinking of new/ existing wells for industrial/commercial/ infrastructural/bulk user of ground water	471-472
62	Annexure R-61: Letter issued by the CPCB to the Answering Respondent regarding opportunity of personal hearing	473
63	Annexure R-62: Letter regarding Minutes of the Meeting in respect of the personal hearing conducted on 17.05.2022	474-475
64	Annexure R-63: EC Compliance Report submitted in May 2022	476-495
65	Annexure R-64: 10th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	496-499
66	Annexure R-65: 10th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	500-504

67	Annexure R-66: Authorization /NOCs from State Ground Water Department for sinking of new/ existing wells for industrial/commercial/ infrastructural/bulk user of ground water	505-506
68	Annexure R-67: Renewal of Fire and Life Safety Certificates for the period 13.07.2022 till 12.07.2025	507-508
69	Annexure R-68: Authorisation for operating a facility for generation, segregation and storage Hazardous Medical Waste issued by the UPPCB for a period of 5 years	509-512
70	Annexure R-69: 11th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	513-516
71	Annexure R-70: 11th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	517-521
72	Annexure R-71: EC Compliance Report submitted in November 2022	522-539
73	Annexure R-72: 12th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	540-544
74	Annexure R-73: 12th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	545-549
75	Annexure R-74: Approval for electrical installations under the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulations, 2010	550-553
76	Annexure R-75: Approval for electrical installations under the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulations, 2010	554-557
77	Annexure R-76: Annual Report under the Bio-Medical Waste Management (M&H) Rules, 1998 for the year 2022	558-561
78	Annexure R-77: 13th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	562-565
79	Annexure R-78: 13th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	566-569
80	Annexure R-79: EC Compliance Report submitted in June 2023	570-591

81	Annexure R-80: 14th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	592-595
82	Annexure R-81: 14th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	596-599
83	Annexure R-82: Approvalunder the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulations, 2010 for electrical installations for a period of three years	600-603
84	Annexure R-83: Inspection Report of the inspection conducted by the CPCB on 28.04.2022	604-614
85	Annexure R-84: EC Compliance Report submitted in November 2023	615-636
86	Annexure R-85: 15th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	637-640
87	Annexure R-86: 15th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	641-644
88	Annexure R-87: 16th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	645-648
89	Annexure R-88: 16th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	649-652
90	Annexure R-89: Annual Report under the Bio-Medical Waste Management (M&H) Rules, 1998 for the year 2023	653-657
91	Annexure R-90: Consolidated Consent to Operate and Authorisation under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for the period 01.01.2024 – 31.12.2028 issued by the UPPCB	658-664
92	Annexure R-91: Renewal of License under the Petroleum Rules, 2002 for the storage of for storage of petroleum products, etc. issued by the Petroleum & Explosives Safety Organisation (PESO)	665-668
93	Annexure R-92: 1st Progress Report under the Consolidated Consent to Operate and Authorisation dated 05.01.2024	669-674

94	Annexure R-93: Certificate of Provisional Registration for the year 2024-2025	675-
95	Annexure R-94: 2nd Progress Report under the Consolidated Consent to Operate and Authorisation dated 05.01.2024 without annexures	676-680
96	Annexure R-95: EC Compliance Report submitted in April 2024	681-701
97	Annexure R-96: Approvals for electrical installations under the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulations, 2010	702-705
98	Proof of Service	

RESPONDENT NO. 5

THROUGH

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Date: 4/9/2024

New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 10 OF 2023

IN THE MATTER OF:

PUJA KUMAR …APPLICANT

VERSUS

ANSAL API & ORS. …RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 5 TO THE ORIGINAL APPLICATION

MOST RESPECTFULLY SHOWETH:

1. The present reply is being filed on behalf of Respondent No. 5/Medanta Holdings Private Limited ('**Answering Respondent**') pursuant to the order dated 01.08.2024 passed by this Hon'ble Tribunal. The Answering Respondent was impleaded as Respondent No. 5 in the present proceedings vide order dated 19.03.2024.

2. The Answering Respondent is a company incorporated under the Companies Act, 1956. It has set up the 'Medanta Super Speciality Hospital', which is one of the largest multi-super-specialty hospitals in Uttar Pradesh providing highest standards of tertiary care. The said hospital of the Answering Respondent has been operational since November 2019. The hospital is spread across an area of 12.58 acres

with a capacity of 601 beds, providing services across over 20 superspecialities. It has been a pioneer in bringing several facilities to the State of Uttar Pradesh for the first time, including North India's first Varian Edge radiation machine, which is a first-of-its-kind machine for the treatment of tumors.

3. The captioned original application has been filed making allegations against Respondent No. 1 in respect of the Sushant Lok Golf City Project, Lucknow, Uttar Pradesh. It appears from the record of the present proceedings and orders passed by this Hon'ble Tribunal that the Answering Respondent has been impleaded pursuant to the replies filed by the other Respondents. At the outset, it is submitted that no allegations have been made against the Answering Respondent either in the original application or in any of the replies made available to the Answering Respondent. The Answering Respondent is compliant with all the applicable rules and regulations and is operating in accordance with law. Furthermore, the clearances and permissions obtained by the Answering Respondent are independent of those of Respondent No. 1. The Answering Respondent has no connection whatsoever with the compliance or non-compliance, as the case may be, of Respondent No. 1 with applicable rules and regulations, since the Answering Respondent applied for building the said hospital and obtained its own environmental and other clearances/permissions.

4. The Answering Respondent purchased a plot 'Freehold Plot A/SSH for Super Specialty Hospital, at Sector-A, Pocket-1, admeasuring 50,890.31 square meters (equivalent to 12.58 acres) situated at Sector-A, Pocket-1 Sushant Golf City, Sultanpur Road, Lucknow, Uttar Pradesh' ('**Plot**') from Ansal Properties & Infrastructure Ltd./Respondent No. 1 by way of Sale Deed dated 28.07.2014. The Answering Respondent sought to construct and develop a super speciality hospital, 'Medanta Super Speciality Hospital', on the said Plot. The Answering Respondent has obtained the its own clearances and permissions, and has also filed the requisite compliances from time to time in respect of the said hospital. True copies of all the relevant permits and clearances, compliance reports and progress reports submitted from time to time (without annexures), and other communications with the concerned authorities are annexed herewith as marked as follows:

S.No	**Particulars**	**Date of Issuance/ Period of compliance**	**Reference**
BEFORE GRANT OF COMPLETION CERTIFICATE			
1	No Objection Certificate ('**NOC**') for Height Clearance issued by the Airport Authority of India	20.01.2015	Annexure R-1

2	Provisional NOC for fire safety issued by the Uttar Pradesh Firefighting Service Headquarters, Indira Bhawan, Lucknow	22.01.2015	Annexure R-2
3	Permit to Build under the Uttar Pradesh Urban Planning and Development Act, 1973	19.03.2015	Annexure R-3
4	Consent to Establish issued by the Uttar Pradesh Pollution Control Board ('**UPPCB**') for setting up of a new unit	17.06.2015	Annexure R-4
5	Environment Clearance issued by the State Level Environmental Impact Assessment Authority, Uttar Pradesh	25.06.2015	Annexure R-5
6	Clearance for felling of trees granted by the Office of the Divisional Forest Officer, Avadh Forest Division, U.P., Lucknow	06.08.2015	Annexure R-6
7	EC Compliance Report submitted in December 2015	June – November 2015	Annexure R-7
8	EC Compliance Report submitted in June 2016	January – June 2016	Annexure R-8
9	EC Compliance Report submitted in December 2016	July – December 2016	Annexure R-9
10	EC Compliance Report submitted in June 2017	January – June 2017	Annexure R-10
11	Provisional NOC for fire safety issued by the Uttar Pradesh Firefighting Service Headquarters, Indira Bhawan, Lucknow	12.09.2017	Annexure R-11

12	EC Compliance Report submitted in January 2018	July – December 2017	Annexure R-12
13	EC Compliance Report submitted in June 2018	January – June 2018	Annexure R-13
14	Approvals for electrical installations under the Electric Supply (Related to Safety and Electric Supply) Regulations, 2010	16.12.2018	Annexure R-14
15	Approval for electrical installations under the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulations, 2010	09.01.2019	Annexure R-15
16	EC Compliance Report submitted in January 2019	July – December 2018	Annexure R-16
17	NOC from Central Ground Water Authority for ground water withdrawal for the period 11.12.2018 till 10.12.2020	01.02.2019	Annexure R-17
18	Fire and Life Safety Certificates for the period 23.07.2019 to 22.07.2022 and	22.06.2019	Annexure R-18
19	EC Compliance Report submitted in August 2019	January – June 2019	Annexure R-19
20	License under the Petroleum Rules, 2002 for the storage of for storage of petroleum products, etc. issued by the Petroleum & Explosives Safety Organisation (PESO)	06.09.2019	Annexure R-20
21	Consent to Operate under the Air (Prevention and control of Pollution) Act, 1981 for the period 28.08.2019 to 31.12.2023	10.10.2019	Annexure R-21

22	Consent to Operate under the Water (Prevention and control of Pollution) Act, 1974 for the period 28.08.2019 to 31.12.2023	10.10.2019	Annexure R-22
23	Authorisation for operating a facility for generation, segregation and storage of Bio-Medical Waste issued by the UPPCB for a period of five years	31.10.2019	Annexure R-23
24	PNG Installation by Green Gas Limited	31.10.2019	Annexure R-24
25	Building Completion Certificate issued by the Lucknow Development Authority	02.11.2019	Annexure R-25
AFTER GRANT OF COMPLETION CERTIFICATE			
26	EC Compliance Report submitted in January 2020	July – December 2019	Annexure R-26
27	1st Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	November 2019 - January 2020	Annexure R-27
28	1st Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	November 2019 –January 2020	Annexure R-28
29	Annual Report under the Bio-Medical Waste Management (M&H) Rules, 1998 for the year 2019	January – December 2019	Annexure R-29
30	EC Compliance Report submitted in June 2020	January 2020– 10 June 2020	Annexure R-30
31	2nd Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	February – April 2020	Annexure R-31

32	2nd Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	February – April 2020	Annexure R-32
33	EC Compliance Report submitted in November 2020	April – September 2020	Annexure R-33
34	3rd Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	May – July 2020	Annexure R-34
35	3rd Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	May – July 2020	Annexure R-35
36	4th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	August – October 2020	Annexure R-36
37	4th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	August – October 2020	Annexure R-37
38	Annual Report under the Bio-Medical Waste Management (M&H) Rules, 1998 for the year 2020	January – December 2020	Annexure R-38
39	EC Compliance Report submitted in May 2021	October 2020 – March 2021	Annexure R-39
40	5th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	November 2020 – January 2021	Annexure R-40
41	5th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	November 2020 – January 2021	Annexure R-41
42	6th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	February – April 2021	Annexure R-42

43	6th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	February – April 2021	Annexure R-43
44	EC Compliance Report submitted in December 2021	April – September 2021	Annexure R-44
45	7th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	May – July 2021	Annexure R-45
46	7th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	May – July 2021	Annexure R-46
47	8th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	August – October 2021	Annexure R-47
48	8th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	August – October 2021	Annexure R-48
49	Annual Report under the Bio-Medical Waste Management (M&H) Rules, 1998 for the year 2021	January – December 2021	Annexure R-49
50	9th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	November 2021 – January 2022	Annexure R-50
51	9th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	November 2021 –January 2022	Annexure R-51
52	Approvals for electrical installations under the Electric Supply (Related to Safety and Electric Supply) Regulations, 2010	04.01.2022	Annexure R-52

53	Approval for electrical installations under the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulations, 2010	22.01.2022	Annexure R-53
54	Notice issued by CPCB to the Answering Respondent under Section 5, Environmental Protection Act, 1986 pursuant to the aforesaid inspections conducted in the year 2021	16.02.2022	Annexure R-54
55	Reply to the Notice dated 16.02.2022 sent by the Answering Respondent to the Chairman, CPCB	07.03.2022	Annexure R-55
56	Notice issued by the UPPCB under Section 5 of Environmental Protection Act, 1986	22.03.2022	Annexure R-56
57	Reply to the Notice dated 22.03.2022 sent by the Answering Respondent to the UPPCB	08.04.2022	Annexure R-57
58	Certificate of Accreditation by the National Accreditation Board for Hospitals & Healthcare Providers	09.04.2022	Annexure R-58
59	Certificate of Provisional Registration for the year 2022-2023	13.04.2022	Annexure R-59
60	Authorisation/NOCs from State Ground Water Department for sinking of new/ existing wells for industrial/commercial/ infrastructural/bulk user of ground water	26.04.2022	Annexure R-60
61	Letter issued by the CPCB to the Answering Respondent regarding opportunity of personal hearing	06.05.2022	Annexure R-61

62	Letter regarding Minutes of the Meeting in respect of the personal hearing conducted on 17.05.2022	14.06.2022	Annexure R-62
63	EC Compliance Report submitted in May 2022	October 2021 – March 2022	Annexure R-63
64	10th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	February – April 2022	Annexure R-64
65	10th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	February – April 2022	Annexure R-65
66	Authorisation/NOCs from State Ground Water Department for sinking of new/ existing wells for industrial/commercial/ infrastructural/bulk user of ground water	02.05.2022	Annexure R-66
67	Renewal of Fire and Life Safety Certificates for the period 13.07.2022 till 12.07.2025	08.07.2022	Annexure R-67
68	Authorisation for operating a facility for generation, segregation and storage Hazardous Medical Waste issued by the UPPCB for a period of 5 years	15.07.2022	Annexure R-68
69	11th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	May – July 2022	Annexure R-69
70	11th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	May – July 2022	Annexure R-70

71	EC Compliance Report submitted in November 2022	April – September 2022	Annexure R-71
72	12th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	August – October 2022	Annexure R-72
73	12th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	August – October 2022	Annexure R-73
74	Approval for electrical installations under the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulations, 2010	04.11.2022	Annexure R-74
75	Approval for electrical installations under the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulations, 2010	16.12.2022	Annexure R-75
76	Annual Report under the Bio-Medical Waste Management (M&H) Rules, 1998 for the year 2022	January – December 2022	Annexure R-76
77	13th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	November 2022 –January 2023	Annexure R-77
78	13th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	November 2022 –January 2023	Annexure R-78
79	EC Compliance Report submitted in June 2023	October 2022 – March 2023	Annexure R-79
80	14th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	February – April 2023	Annexure R-80

81	14th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	February – April 2023	Annexure R-81
82	Approval under the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulations, 2010 for electrical installations for a period of three years	05.06.2023	Annexure R-82
83	Inspection Report of the inspection conducted by the CPCB on 28.04.2022	29.08.2023	Annexure R-83
84	EC Compliance Report submitted in November 2023	April – September 2023	Annexure R-84
85	15th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	May – July 2023	Annexure R-85
86	15th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	May – July 2023	Annexure R-86
87	16th Progress Report under the Air (Prevention & Control of Pollution) Act, 1981	August – October 2023	Annexure R-87
88	16th Progress Report under the Water (Prevention & Control of Pollution) Act, 1974	August – October 2023	Annexure R-88
89	Annual Report under the Bio-Medical Waste Management (M&H) Rules, 1998 for the year 2023	January – December 2023	Annexure R-89
90	Consolidated Consent to Operate and Authorisation under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention &	05.01.2024	Annexure R-90

	Control of Pollution) Act, 1981 for the period 01.01.2024 – 31.12.2028 issued by the UPPCB		
91	Renewal of License under the Petroleum Rules, 2002 for the storage of for storage of petroleum products, etc. issued by the Petroleum & Explosives Safety Organisation (PESO)	08.01.2024	Annexure R-91
92	1st Progress Report under the Consolidated Consent to Operate and Authorisation dated 05.01.2024	January – March 2024	Annexure R-92
93	Certificate of Provisional Registration for the year 2024-2025	15.04.2024	Annexure R-93
94	2nd Progress Report under the Consolidated Consent to Operate and Authorisation dated 05.01.2024	April – June 2024	Annexure R-94
95	EC Compliance Report submitted in April 2024	October 2023 – March 2024	Annexure R-95
96	Approvals for electrical installations under the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulations, 2010	11.06.2024	Annexure R-96

5. It is submitted that the Answering Respondent is in compliance with the Environmental Clearance dated 25.06.2015 and the applicable rules and regulations. It is further submitted that the Answering Respondent may be deleted from the array of parties.

It is, therefore, humbly prayed that this Hon'ble Tribunal may dispose of the captioned application in light of the aforesaid.

RESPONDENT NO. 5
THROUGH

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Date:
New Delhi

NOTARY
Rakesh Kumar
Notary
Tehsil Sadar, Lucknow
R.No.31(86) 1990
GOVT OF U.P. INDIA

Sworn & Verified
before me
RAKESH KUMAR
Adv & Notary
Sadar Tehsil, Lucknow

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 10 OF 2023

IN THE MATTER OF:

PUJA KUMAR **... APPLICANT**

VERSUS

M/S ANSAL API & ORS. **...RESPONDENTS**

AFFIDAVIT

I, Dr. Rakesh Kapoor, authorized representative of Medanta Holdings Pvt. Ltd./ Respondent No. 5 herein, aged about 68 years, having office at at Sector - A, Pocket - 1, Sushant Golf City, Amar Shaheed Path, Lucknow, Uttar Pradesh 226030, do hereby solemnly affirm on oath and declare as under:

1. I am the duly authorised representative of Respondent No. 5 in the present proceedings *vide* Letter of Authority dated 09.02.2024. I am fully competent to swear and affirm the present affidavit on behalf of Respondent No. 5 in the captioned matter.
2. That I am fully conversant with the facts and circumstances to swear and verify the present affidavit. The information contained in the accompanying Reply is based on information and records available with Respondent No. 5.
3. That the contents of the Reply are true to my knowledge and belief, and based on legal advice received and believed to be true. I state that

NOTARY Rakesh Kumar Adv. & Notary Tehsil Sadar, Lucknow R.No.31(66)/1990 GOVT OF U.P. INDIA

Sworn & Verified before me

RAKESH KUMAR
Adv & Notary
Tehsil Sadar, Lucknow

no part of it is false and nothing material has been concealed therefrom.

4. That the facts stated in the accompanying Reply may be read as part and parcel of this affidavit which are not being repeated herein for the sake of brevity.

DEPONENT

VERIFICATION

Verified at Lucknow on the 3rd day of September 2024 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY GOVT OF U.P. INDIA

Sworn & Verified before me

RAKESH KUMAR
Adv & Notary
Sadar Tehsil, Lucknow

I know and identify the deponent who has signed/put T.I. Before me

MEDANTA HOLDINGS PRIVATE LIMITED

Registered Office: E-18, Defence Colony, New Delhi- 110024, India
CIN: U74140DL2013PTC250579

TO WHOMSOEVER IT MAY CONCERN

Letter of Authority

I, Dr. Naresh Trehan, Director of M/s Medanta Holdings Private Limited, a Company incorporated under the Companies Act, 1956, and having its registered office at E-18, Defence Colony, New Delhi 110024 (hereinafter called **'the Company/MHPL'**), acting under the powers given to me through resolution passed by the Board of Directors of the Company, at their meeting held on 29th March, 2019, do hereby authorize **Dr. Rakesh kapoor, Medical Director – Lucknow**, to exercise the following powers on behalf of the Company subject to prior approval/consultation /intimation of the undersigned/ Group Chief Executive Officer (GCEO):

a) To issue, sign, execute letter of intents (LOI), contract(s), agreement(s), memorandum of understanding(s), participate in bid(s) including any amendments thereof for the purposes of any facilities management services / operation & management services/utilities management services / Hospital tie up agreement/ facilitation agreement or any other agreements/ bid(s) for any utility/services for smooth operation of the Company's hospital at Lucknow and to do all such acts, deeds and things as may be necessary for ensuring effective delivery of the said services.

b) To sign offer/appointment letter (permanent/temporary /contractual) to clinical, administrative, nursing, paramedical staff on behalf of the Company, with value of individual CTC as per limits defined from time to time.

c) To sign, submit / file necessary applications, forms, letters, documents, returns and execute affidavit/ undertaking, as may be required before the various statutory/regulatory authorities in connection with various medical/ non-medical approvals in respect of the Lucknow Hospital and timely renewal(s) thereof.

d) To appear before any Officer / Agency/ Authority under the Government of Uttar Pradesh (State Government) / Central Government.

e) To represent MHPL for the purpose of signing, filing, verifying the pleadings, replies, objections or affidavits or other documents including but not limited to Vakalatnama as may be deemed necessary or proper and authorize any advocate(s), counsel(s) to tender evidence/documents for the prosecution of any ongoing case(s) against or involving MHPL / Company's hospital at Lucknow ("Hospital") in any Court of Law/Tribunal/Forum/Commission or other judicial and quasi- judicial body and to do all such acts, deeds and things as may be necessary.

f) To sign, increment and promotion letters to Junior Clinical, Administrative, Nursing and Para Medical staff (hereinafter to be referred as "Employees") for and on behalf of the Company.

g) To sign Faculty Practices Plan (FPP) related letters under the approved umbrella FPP scheme.

MEDANTA HOLDINGS PRIVATE LIMITED
Registered Office: E-18, Defence Colony, New Delhi- 110024, India
CIN: U74140DL2013PTC250579

h) To accept resignation of the Employees of the Company and to settle their full & final compensation in consultation with the concerned departmental heads.

i) To initiate/ recommend/ conduct disciplinary action/ punishment against Employee.

j) This letter of authority is subject to financial limit set by the undersigned or Mr. Pankaj Sahni, Group CEO of Global Health Limited (GHL) or under relevant policies of the Company/GHL from time to time.

k) The Above authorities, however does not restrict the powers/ Authority already given to other employees or persons.

l) The above powers cannot be further delegated to any other employees/ persons at any time during the existence of the authority.

It is clarified that authority delegated shall stand valid upto March 31, 2025 from the date of issue as mentioned below or till such time that **Dr. Rakesh kapoor** is in employment of the MHPL or until this authority is revoked or superseded by any other Letter of authority, whichever being the earlier.

Dr. Naresh Trehan
Director-DIN-00012148

Signatures of:

Rakesh kapoor _____

Dated 9th February 2024

Attested

Dr. Naresh Trehan
Director DIN-00012148

भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA

BY REGD POST

Restricted Height

AAI/RHQ-NR/ATM/NOC/2014/533 / 297-300 Date: 20-01-2015

To

Medanta Holdings Pvt. Ltd
D1/118, Sushant Golf City,
Amar Shaheed Path
Lucknow

Subject: **No Objection Certificate for Height Clearance**

This NOC is issued by Airports Authority of India (AAI) in pursuance of responsibility conferred by and as per the provisions of Govt. of India (Ministry of Civil Aviation) order SO84 (E) dated 14th Jan, 2010 for safe and Regular Aircraft Operations:

1 References:

NOCID	LUCK/NORTH/B/112014/75297
Applicant Letter	31-12-2014
AAI Reference	Nil

2. NOC Details for Height Clearance:

Applicant Name	Medanta Holdings Pvt. Ltd
Type of Structure	Building
Site Address	Medanta Awadh, Pocket-1, Sector-A, Sushant Golf City Lucknow
Site Co-ordinates	26 46 33 N 80 59 10 E 26 46 38 N 80 59 03 E 26 46 46 N 80 59 10 E 26 46 41 N 80 59 17 E 26 46 40 N 80 59 15 E 26 46 39 N 80 59 14 E 26 46 38 N 80 59 12 E 26 46 35 N 80 59 11 E
Site Elevation AMSL (in Mtrs)	117.00 Mtrs (One Hundred Seventeen Decimal Zero mtrs)
Permissible Height above Ground Level (in Mtrs)	50.00 Mtrs (Fifty Decimal Zero Only)
Permissible Top Elevation AMSL in Mtrs.	167.00 Mtrs (One Hundred Sixty Seven Decimal Zero Only)

3. This NOC is subject to the terms and conditions as given below:

a. The site-elevation and site coordinates provided by the applicant are taken for calculation of the permissible top elevation for the proposed structure. If, however, at any sage it is established that the actual data is different from the one, provided by the applicant, this NOC will be invalid.

b. The issue of the 'NOC' is further subject to the provisions of Section 9-A of the Indian Aircraft Act, 1934 and those of any notifications issued there under from time to time including the Aircraft (Demolition of obstruction caused by buildings and tress etc.) Rules,1994.

c. No radio/TV Antenna, lighting arresters, staircase, Mumtee, Overhead water tank and attachments of fixtures of any kind shall project above the Permissible Top Elevation **167.00** Mtrs, indicated in para 2.

d. The use of oil fired or electric fired furnace is mandatory, within 8 KM of the Aerodrome Reference Point.

e. The certificate is valid for a period of **5 Years** from the date of issue. If the building/structure/Chimney is not constructed & completed within the period, the applicant will be required to obtain a fresh 'NOC' from the Designated Officer of Airports Authority of India. The date of completion of Building/structure/chimney should be intimated to this office of AAI. Request for revalidation of NOC will not be entertained after the expiry of its validity period.

f. No Light or a combination of lights which by reason of its intensity, configuration or colour may cause confusion with the aeronautical ground lights of the Airport shall be installed at the site at any time, during or after the construction of the building.

g. The applicant will not complain/claim compensation against aircraft noise, vibrations, damages etc. caused by aircraft operations at or in the vicinity of the airport.

h. Day markings & night lighting with secondary power supply shall be provided as per the guidelines specified in chapter 6 and appendix 6 of Civil Aviation Requirement Series 'B' Part-I Section 4, available on DGCA India website : www.dgca.nic.in

i. The applicant is responsible to obtain all other statutory clearances from the concerned authorities including the approval of building plans as this NOC for height is for the purpose of 'to ensure the safe and regular aircraft operations' and shall not be' used as document for any other purpose/claim whatsoever, including ownership of land etc.

j. This NOC has been issued w.r.t the Civil Airport as notified in SO 84(E). Applicant needs to seek separate NOC from Defence, if the site lies within jurisdiction of Defence Airport.

This certificate is issued for "HEIGHT CLEARANCE ONLY' with the approval of Competent Authority for Permissible Top Elevation **167.00** Mtrs.

G P Singh 20-01-2015

(G.P. SINGH)
ASSTT. GENERAL MANAGER (ATC-NOC)
For General Manager (ATM), NR

Copy to:

1. The Executive Director (ATM), AAI, Rajiv Gandhi Bhawan, Safdarjung Airport, New Delhi-110003
2. Airport Director, Airports Authority of India Chaudhary Charan Singh International Airport, Amousi, Lucknow-226009
3. Lucknow Development Authority, Lucknow, NAVIN BHAWAN, VIPIN KHAND, GOMTI NAGAR, LUCKNOW
4. Guard File

उ0प्र0 अग्निशमन सेवा मुख्यालय इन्दिरा भवन लखनऊ

चतुर्थ/पंचम तल, इन्दिरा भवन, लखनऊ–226001

पत्र संख्या–एफएस–1076/2014 (126) दिनांक जनवरी, 22 ,2015

सेवा में,

अधिशासी अभियन्ता (ह0/इन्टी0सेल)
लखनऊ विकास प्राधिकरण,
नवीन भवन, विपिन खण्ड, गोमतीनगर,
लखनऊ

कृपया अपने पत्र संख्या–169/ई0ई0/एच0टी0आई0जी0/2014, दिनांक 23.09.2014 के कम में अंसल ए0पी0आई0 के सेक्टर–ए में प्रस्तावित सुपर स्पेशलिटी अस्पताल (मेदान्ता अवध) भवन के मानचित्र का अग्निशमन सुरक्षा व्यवस्था की दृष्टिकोण से कमेटी द्वारा परीक्षण किया गया, आख्या निम्न लिखित है:–

सुपर स्पेशलिटी अस्पताल (मेदान्ता अवध) द्वारा प्रस्तुत अभिलेखों एवं मानचित्रों का अवलोकन करने पर पाया गया कि प्रस्तावित अस्पताल की ऊंचाई 57.40 मीटर है। भवन की ऊंचाई के संबंध में विकास प्राधिकरण भवन निर्माण एवं विकास उपविधि–2008 में बिन्दु संख्या 6.5 भवन की ऊंचाई में स्पष्ट रूप से अंकित है कि 30 मीटर से कम चौड़े मार्ग पर स्थित भवनों की अधिकतम ऊंचाई सड़क की विद्यमान चौड़ाई तथा फ्रन्ट सेट–बैक के योग के डेढ़ गुना से अधिक नहीं होगी, परन्तु 30 मीटर एवं उससे अधिक चौड़े मार्ग पर स्थित भवनों हेतु यह प्रतिबन्ध लागू नहीं होगा। भवन की अधिकतम ऊंचाई संरक्षित स्मारक/हैरीटेज स्थल से दूर, एयरपोर्ट फनल जोन तथा अन्य स्टेटयुटरी प्रतिबन्धों से भी नियंत्रित होगी। उपरोक्त से स्पष्ट है कि भवन की ऊंचाई 30 मीटर से भी ऊंची हो सकती है। नेशनल बिल्डिंग कोड आफ इण्डिया–2005 में सभी प्रकार के भवनों के लिये फायर प्रिवेन्शन, फायर प्रोटेक्शन एवं लाइफ सेफ्टी का उल्लेख किया गया है जिसमें उपरोक्त प्रस्तावित भवन भी आता है, के लिये 30 मीटर ऊंचाई तक के लिये फायर प्रिवेन्शन, फायर प्रोटेक्शन एवं लाइफ सेफ्टी का विवरण अंकित है। आन्ध्रा प्रदेश सरकार द्वारा 30 मीटर से ऊंचे हास्पिटल भवन के लिये फायर प्रिवेन्शन व फायर सेफ्टी रूल्स को मानते हुए फायर प्रिवेन्शन, फायर प्रोटेक्शन एवं लाइफ सेफ्टी का प्राविधान प्रस्तावित किया गया है।

भवन की संरचना :–

1. कुल भूखण्ड एरिया 50909.37 वर्ग मीटर मानचित्र में अंकित है।
2. प्रस्तावित भवन का ग्राउण्ड कवरेज एरिया 13486.40 वर्ग मीटर मानचित्र में अंकित है।
3. प्रस्तावित भवन के लोवर ग्राउण्ड तल का कवर्ड एरिया–14632.972 वर्ग मीटर।
   - अपर ग्राउण्ड तल का कवर्ड एरिया– 13497.498 वर्ग मीटर।
   - प्रथम तल का कवर्ड एरिया – 12101.070 वर्ग मीटर।
   - द्वितीय तल का कवर्ड एरिया– 11833.563 वर्ग मीटर।
   - तृतीय तल का कवर्ड एरिया– 10944.853 वर्ग मीटर।
   - चतुर्थ तल का कवर्ड एरिया– 7674.084 वर्ग मीटर।
   - 5वें तल से 14वें तल तक प्रत्येक का कवर्ड एरिया अलग–अलग– 3855.923 वर्ग मीटर।
4. प्रस्तावित भवन के प्रथम बेसमेन्ट का कवर्ड एरिया– 17650.37 वर्ग मीटर।
5. प्रस्तावित भवन के द्वितीय बेसमेन्ट का कवर्ड एरिया– 19750.415 वर्ग मीटर।
6. प्रस्तावित भवन की अधिकतम ऊंचाई 57.40 मीटर मानचित्र में अंकित है।

भवन का अधिभोग एवं हैजार्ड श्रेणी – प्रश्नगत भवन का अधिभोग बिल्डिंग बायलॉज में संस्थागत श्रेणी के अन्तर्गत वर्गीकृत किया गया है।

ढांचागत व्यवस्था :–

1–पंहुच मार्ग :–प्रश्नगत भवन मानचित्र में पंहुच मार्ग कमशः 45 एवं 30 मीटर अंकित है।

2–प्रवेश व निकास द्वार की चौड़ाई :– भवन परिसर में प्रवेश/निकास हेतु 06 गेट प्रस्तावित है, जिनकी चौड़ाई 6.0 मीटर प्राविधानित है।

3–सेटबैक:– प्रस्तावित भवन का न्यूनतम सेटबैक निम्नवत् है :–

- अग्रभाग 15.00 मीटर से अधिक।
- पृष्ठभाग 15.00 मीटर से अधिक।
- पार्श्व भाग प्रथम 15.00 मीटर से अधिक।
- पार्श्व भाग द्वितीय 15.00 मीटर से अधिक। सेटबैकं की रोड 65 टन भार वाहन क्षमता की होगी। सेटबैक में 7 मीटर तथा टर्निंग प्वाइन्ट पर 9 मीटर चौड़ाई का अवरोधमुक्त पाथ उपलब्ध रखा जाय जिसमें किसी भी प्रकार का स्थायी निर्माण कार्य नहीं किया जायेगा। उपरोक्तानुसार भवन के सेटबैक भवन विनियमावली के अनुसार है।

4–निकास मार्ग :– प्रस्तावित भवन में भूतल से तीसरे तल तक 12 स्टेयरकेश तीसरे तल से चौथे तक तक 09 स्टेयरकेस तथा 5वें तल से 14वें तल तक 07 स्टेयरकेस, जिनकी चौड़ाई 2.0 मीटर मानचित्र में प्राविधान किया गया है। सम्पूर्ण भवन स्प्रिंकलर्ड होने के कारण फ्लोर के समस्त स्थानों से ट्रेवलिंग डिसटेंस अधिकतम अनुमन्य सीमा के अन्तर्गत है। इन्टरनल स्टेयरकेस का निर्माण नेशनल बिल्डिंग कोड ऑफ इण्डिया के बिन्दु 4.9 से लेकर 4.9.10 के अनुसार किया जायेगा एवं एक्सटरनल सीढ़ियों का निर्माण नेशनल बिल्डिंग कोड ऑफ इण्डिया के बिन्दु 4.11 से लेकर 4.11.11 के अनुसार किया जायेगा तथा सीढ़ियों का प्रेशराइजेशन (प्रोटेक्टेड स्केप रूट्स) का निर्माण नेशनल बिल्डिंग कोड आफ इण्डिया के बिन्दु 4.10.1 से 4.10.7 तक के अनुसार किया जायेगा।

5–रिफ्यूज एरिया का विवरण :–प्रश्नगत भवन के प्रत्येक अल्टरनेट तल पर 12.25 वर्ग मीटर रिफ्यूज एरिया का प्राविधान मानचित्र में किया गया। प्रत्येक रिफ्यूज एरिया में स्टेयरकेस बनाकर इससे ऊपरी तल से जोड़ा जाय जिससे आपातकाल में एक फ्लोर से दूसरे फ्लोर पर पंहुचा जा सके।

अग्नि सुरक्षा व्यवस्था :– प्रश्नगत भवन के मानचित्र में निम्नलिखित अग्निशमन व्यवस्था अंकित पायी गयी –

1–भूमिगत टैंक– भवन परिसर में 350 के0एल0 क्षमता का भूमिगत टैंक मानचित्र में प्राविधनित है।

2–पम्प :– भूमिगत टैंक के पास बी0आई0एस0 12469 के अनुसार 2850 एल0पी0एम0 क्षमता का एक–एक अदद विद्युत चालित पम्प, वेटराइजर सिस्टम, स्प्रिंकलर सिस्टम तथा यार्ड हाईड्रेन्ट सिस्टम के लिये एवं इसी क्षमता का एक–एक अदद डीजल चालित पम्प वेटराइजर सिस्टम एवं यार्ड हाईड्रेन्ट सिस्टम तथा स्प्रिंकलर सिस्टम के लिये एवं प्रत्येक सिस्टम के लिये 180 एल0पी0एम0 क्षमता का जॉकी पम्प मानचित्र में प्राविधानित है।

3–होजरील :– प्रस्तावित भवन में होजरील, लैडिंग वाल्ब, बी0आई0एस0 3844 और एन0एफ0पी0ए0–14 के मानकों के अनुसार लगाया जाना मानचित्र में प्राविधानित है।

4–वेटराइजरः– प्रस्तावित भवन में वेटराइजर सिस्टम बी0आई0एस0–3844 और एन0एफ0पी0ए0–14 के मानकों के अनुरूप लगाया जाना मानचित्र में प्राविधानित है।

5–प्रस्तावित सम्पूर्ण भवन परिसर में यार्ड हाईड्रेन्ट होज कैबिनेट एवं उसमें डिलेवरी होज तथा ब्रान्च पाइप एवं फायर सर्विस इनलेट का प्राविधान बी0आई0एस0 13039:1991 एवं एन0एफ0पी0ए0–14 के अनुसार किया जाना मानचित्र में प्राविधानित है।

6–हस्त चालित इलैक्ट्रिक फायर एलार्म सिस्टम :– मैनुअल आपरेटेड इलेक्ट्रिक फायर एलार्म सिस्टम का प्राविधान एन0बी0सी0/बी0आई0एस0 मानकों के अनुसार लगाया जाना मानचित्र में प्रस्तावित है।

7–स्वाचालित डिटेक्सन एवं एलार्म सिस्टम :– प्रस्तावित भवन के मानचित्र में सम्पूर्ण भवन में इन्टेलिजेन्ट एवं एड्रेसेयल फायर एलार्म सिस्टम एवं डिटेक्शन सिस्टम बी0आई0एस0 2189, 15908 और एन0एफ0पी0ए0–72 के अनुपालन में प्रस्तावित है।

8–स्वाचालित स्प्रिंकलर सिस्टम :– भवन के बेसमेन्ट सहित भवन के समस्त तलों पर आटोमैटिक स्प्रिंकलर सिस्टम बी0आई0एस0 15105 एवं एन0एफ0पी0ए0–13 के अनुपालन में लगाया जाना मानचित्र में अंकित है, स्प्रिंकलर सिस्टम में पानी की फीडिंग टेरस व अन्डर ग्राउण्ड टैंक दोनों से किया जाना आवश्यक होगा।

9– टैरिस टैंक :– प्रश्नगत भवन के टैरिस पर अग्निशमन कार्य हेतु टैरिस टैंक 20000 किलोलीटर क्षमता के दो अदद टैरेस टैंक स्थापित किया जाना मानचित्र में अंकित है।

10– टेरिस पम्प :– प्रश्नगत भवन में आवश्यक नहीं है।

11– लिफ्ट साफ्ट्स– सभी लिफ्ट साफ्ट्स को 50 पासकल पर प्रेशराइज किया जाना प्रस्तावित है।

12– लिफ्ट लॉबीज– सभी लिफ्ट लॉबीज को 30 पासकल प्रेशर पर प्रेशराइज किया जाना प्रस्तावित है।

13–स्टेयरकेस प्रेशराइजेशन – सभी स्टेयरकेस 50 पासकल प्रेशर पर प्रेशराइज किया जाना प्रस्तावित है।

14–स्मोक इवेकुवेशन – आग की स्थिति में सभी तलों को 12 एयर चेन्ज प्रति घण्टा एवं बेसमेन्ट को 30 एयर चेन्ज प्रति घण्टा की दर से प्रस्तावित है।

15–बेसमेन्ट कम्पार्टमेन्टेशन– स्प्रिंकलर्ड बिल्डिंग के लिये अधिकतम 40 मीटर लांगीच्यूडिनल डिस्टेन्स के साथ 1125 वर्ग मीटर की दर से कम्पार्टमेन्टलाइश किया जाना प्राविधानित है।

16– प्राथमिक अग्निशमन उपकरण (फायर एक्सटिंग्यूशर) :– प्रस्तावित भवन में फायर एक्सटिंग्यूशर बी0आई0एस0 2190–2010 के अनुसार लगाया जाना मानचित्र में अंकित है।

17–स्मोक एक्सट्रेक्सन सिस्टम :–

ए0– फायर चेक डोर, स्मोक चेक डोर की लोकेसन व रेटिंग 2 घण्टा रखा गया है।

बी0– सिस्टम की मैकअप एयर हेतु व्यवस्था किया जाना मानचित्र में प्राविधानित है।

सी0– स्मोक रिजरवायर अनुमानित स्मोक लेयर आदि को आधारित करते हुए एक्सट्रैक्शन सिस्टम का तकनीकी विश्लेषण किया गया है।

18–प्रेशराईजेशन प्रणाली :–

1– प्रश्नगत भवन के लॉबी व स्टेयरकेश को प्रेशराइज किया जाना मानचित्र में प्रस्तावित है, व परियुक्त होने वाले फैन की डक्टिंग इत्यादि है।

2– प्रेशराइजेशन प्रणाली, डिटेक्शन सिस्टम में इंटरलाकिंग है जो एन0बी0सी0 के मानकों के अनुरूप है।

19–एक्जिट साइनेज– सम्पूर्ण भवन में एक्जिट साइनेज प्राविधानित है।

20– पी0ए0 सिस्टम – पी0ए0 सिस्टम की व्यवस्था भवन में प्राविधानित किया गया है।

21– प्रश्नगत भवनों में इमरजेंसी/एस्केप लाइटिंग एन0बी0सी0– 2005 पार्ट– 04 में उल्लिखित मानकों के अनुसार कराया जाना आवश्यक होगा।

22– केबल ट्रे :– एल0टी0 एवं एच0टी0 रूम की केबल ट्रे को स्वचालित लिनियर हीट डिटेक्टर से प्रोटक्ट किया जायेगा तथा एल0टी0 एवं एच0टी0 पैनल के लिये एन0एफ0पी0ए0 12 के अनुसार स्वचालित आपरेटेड कार्बन डाई आक्साइड प्रोटक्शन सिस्टम डिजाइन और इन्सटाल किया जायेगा।

23– ट्रान्सफार्मर लोकेशन :– मानचित्र में ट्रान्सफार्मर खुले स्थान पर प्रदर्शित किया गया है। ट्रान्सफार्मर के फायर प्रोटक्शन के लिये मीडियम वेलासिटी ईमल्सीफाइंग सिस्टम से प्रोटक्शन का प्राविधान किया गया है।

24– लैब्रोट्रीज़ :– सभी लैब्रोट्रीज़ कम से कम 2 घण्टें फायर रजिस्टेन्स रेटिंग बैरियर सपरेशन का बना होगा।

25– वेस्ट एण्ड लीनेन रूम(लाण्ड्री):– सभी वेस्ट एण्ड लीनेने रूम कम से कम 2 घण्टें फायर रजिस्टेन्स रेटिंग बैरियर सपरेशन का बना होगा।

26– किचेन :– सभी किचेन कम से कम 2 घण्टें फायर रजिस्टेन्स रेटिंग बैरियर सपरेशन का बना होगा। किचेन/कैफीटेरिया में या के लिये अलग से एक्झास्ट डक्टिंग बनाया जायेगा जिससे स्मोक और गर्म हवाऐं बिल्डिंग के बाहर निकल सके। किचेन/कैफीटेरिया/डाइनिंग हाल बेसमेन्ट में स्थापित नहीं किया जायेगा। इन्हें लोवर/अपर ग्राउण्ड फ्लोर, प्रथम फ्लोर तथा द्वितीय फ्लोर पर स्थापित किया जा सकेगा।

27– मेडिकल गैस स्टोरेज एरिया :– मेडिकल गैस स्टोरेज एरिया कम से कम 2 घण्टें फायर रजिस्टेन्स रेटिंग बैरियर सपरेशन का बना होगा।

28– एनस्थेटाइजिंग लोकेशन्स :– इसका प्राविधान प्रस्तावित नहीं है।

29– क्रिटिकल सेवाओं का लोकेशन :– आपरेशन थिएटर्स, आई0सी0यू0, आई0सी0सी0यू0 इत्यादि लोवर फ्लोर्स से लेकर तीसरे तल तक ही अवस्थित होंगे। कम्पार्टमेन्ट में भी 02 निकासद्वार होंगे। अस्पतालों के सिलीपिंग रूम्स या सूट्स, जिसका क्षेत्रफल 93 वर्ग मीटर होगा, में दो निकास एवं प्रवेश दरवाजा होंगे। नान सिलीपिंग रूम्स या सूट्स, जिसका क्षेत्रफल 230 वर्ग मीटर होगा, में दो निकास एवं प्रवेश दरवाजा होंगे। किचेन रूम या जगह, जिसमें 29 से अधिक आक्यूपेन्ट की संख्या बढ़ेगी तथा ट्रेवल डिस्टेन्स 30 मीटर से अधिक बढ़ेगी, में कम से कम दो निकासद्वार होंगे एवं अन्य विभिन्नतायें एन0एफ0पी0ए0 101 के सेक्शन–42.2.4 के अनुसार लागू होंगे।

31– बॉयलर:– बॉयलर एवं बॉयलर रूम का प्राविधान, इण्डियन बॉयलर एक्ट के अनुसार होगा। बॉयलर दो घण्टें फायर रजिस्टेन्स रेटिंग रूम में स्थापित किया जायेगा। कैच पिट लो लेवल पर प्राविधानित किया जायेगा। बॉयलर रूम में फ्रेश एयर इनलेट्स प्राविधानित किया जायेगा एवं स्मोक एक्झास्ट सीधे खुले वातावरण में होगा।

32– एक्ज़िस्ट डिस्चार्ज :– एन0एफ0पी0ए0 101, सेक्शन–7.7 के अनुसार एक्ज़िस्ट डिस्चार्ज का अनुपालन किया जायेगा जब तक अन्यथा कोई परिवर्तन नहीं किया जाता।

33– इमरजेन्सी सिस्टम रिक्वायरमेन्ट :– मीन्स आफ इग्रेस आईडेन्टीफिकेशन को एन0एफ0पी0ए0–101 सेक्शन 7.10 के अनुसार अनुपालित किया जायेगा। एक्ज़िट साइन और दिशा–निर्देश चिन्ह का इल्युमिनेशन एन0एफ0पी0ए0 99, स्टैण्डर्ड फार फेल्थ केयर फेसीलिटीज़ के अनुसार होगा।

34– इमरजेन्सी पावर सिस्टम :– इन्टरनेशनल बिल्डिंग क़ोड सेक्शन 2702 के अनुपालन में इमरजेन्सी पावर सिस्टम निम्न आकस्मिक पावर लोड के लिये प्राविधानित किया जायेगा।

1. एक्जिट साइन और मीन्स आफ इग्रेस इल्युमिनेशन।
2. एलीवेटर कार लाइटिंग।
3. इमरजेन्सी वायर्स/एलार्म कम्यूनिकेशन सिस्टम।
4. आटोमैटिक फायर डिटक्शन सिस्टम।
5. फायर एलार्म एवं मॉनीटरिंग सिस्टम।
6. पावर एण्ड लाइटिंग फार द पावर कमान्ड सेन्टर।
7. इलेक्टिकली पावर्ड फायर पम्प्स।
8. वेन्टीलेशन और आटोमैटिक फायर डिटक्शन इक्यूपमेन्ट फार स्मोक प्रूफ एनक्लोज़र।
9. नॉटलेश देन वन एलीवेटर सर्विंग आल फ्लोर्स विद स्टेण्ड बाई पावर टान्सफरेबल टू एनी एलीवेटर
10. मैकेनिकल इक्यूपमेन्ट फार स्मोक कन्टोल सिस्टम्स।
11. हॉरीजेन्टल स्लाइडिंग डोर्स।
12 स्टेण्ड बाई जनरेटर को शेष भवनों से दो घण्टें अग्नि प्रतिरोधक रेटिंग सपरेशन रूम में अवस्थित किया जायेगा।

35– इमरजेन्सी एण्ड स्टेण्ड बाई पावर ब्रान्च सर्किट्स :– इमरजेन्सी एण्ड स्टैण्ड बाई पावर ब्रान्च सर्किट्स का प्राविधान एन0एफ0पी0ए0 99: 4.4.2.2.2 और ऑन साइट जनरेटर के माध्यम से सप्लाई होगी।

1. लाइफ सेफ्टी ब्रान्च।
2. क्रिटीकल ब्रान्च।
3. ट्रान्सफर टाइम :– लाइफ सेफ्टी ब्रान्च और क्रिटीकल ब्रान्च के लिये 10 सेकेण्ड या यू0पी0एस0, जहां आवश्यक हो।
4. फ्यूल सप्लाई:– फ्यूल सप्लाई की सम्पूर्ति कम से कम दो घण्टें के लिये परिसर में ही होनी चाहिए।
5. फायर डिपार्टमेन्ट कम्यूनिकेशन सिस्टम :– एक अनुमोदित टू–वे फायर डिपार्टमेन्ट कम्यूनिकेशन सिस्टम का प्राविधान एन0एफ0पी0ए0 72 के अनुसार किया जायेगा।
6. फायर कमान्ड सेन्टर :– फायर कमान्ड सेन्टर एन0एफ0पी0ए0 72 के अनुपालन में बनेगा और निम्न विशेषतायें रखेगा :–
    - आकस्मिक वॉयस/एलार्म कम्यूनिकेशन सिस्टम यूनिट।
    - फायर डिपार्टमेन्ट कम्यूनिकेशन यूनिट।
    - फायर डिटक्शन और एलार्म सिस्टम एननसियेटर यूनिट।
    - एननसियेटर यूनिट विजवली इन्डीकेटिंग द लोकेशन आफ एलीवेटर्स एण्ड क्वेयर दे आर आपरेशनल।

- स्टेट्स इन्डीकेटर्स एण्ड कन्ट्रोल्स फार एयर हैनडलिंग सिस्टम।
- फायर फाइटर्स कन्ट्रोल पैनल स्मोक कन्ट्रोल सिस्टम के लिये आवश्यक।
- कन्ट्रोल फार अन लॉकिंग स्टेयरवेस डोर्स साइमलटेनियसली।
- स्प्रिंकल वाल्व और वाटर फ्लोर डिटक्टर डिसप्ले पैनल।
- इमरजेन्सी एण्ड स्टैण्ड बाई पावर स्टेटस इन्डीकेटर्स।
- टेलीफोन फार फायर डिपार्टमेन्ट यूज़ विद कन्ट्रोल एक्सेस टू द पब्लिक टेलीफोन सिस्टम।
- फायर पम्प्स स्टेटस इन्डीकेटर्स।
- सिमेटिक बिल्डिंग प्लान इन्डीकेटिंग द टिपीकल फ्लोर प्लान एण्ड डिटेलिंग द बिल्डिंग कोर, मीन्स आफ इग्रेस, फायर प्रोटक्शन सिस्टम, फायर फाइटिंग इक्यूपमेन्ट एण्ड फायर डिपार्टमेन्ट एक्सेस।
- वर्क टेबल।
- जनरेटर सुपरवीजन डिवाइसेस मैनुअल स्टार्ट एण्ड टान्सफर फीचर्स।
- पब्लिक एड्रेस सिस्टम व्हेयर स्पेशीफिकली रिक्वायर्ड बाई द इन्टरनेशनल बिल्डिंग कोड।
- इवेक्यूऐशन चेयर्स एण्ड एवेक्यूऐशन स्टेचर्स (ईच चार नम्बर पर फ्लोर) सैल बी प्रोवाइडेड फार इवेक्यूऐशन इन केस आफ इमरजेन्सी।

36– बेसमेन्ट प्रोटक्शन :– बेसमेन्ट का प्रोटक्शन इन्टरनेशनल बिल्डिंग कोड फार एस–2 स्टोरेज आक्यूपेन्सी के अनुपालन में होगा।

37– इलेक्ट्रिकल रिक्वायरमेन्ट :– हाई टेन्शन और लो टेन्शन पैनल दो घण्टा अग्नि प्रतिरोधक क्षमता रेटिंग से सपरेट किया जायेगा। एनक्लोज़र वाल्स को टान्सफार्मर के उच्चतम ऊंचाई से एक मीटर ऊंचाई तक एक्सटेण्ड होगा।

38– इलेक्ट्रिकल वायरिंग :– नेशनल बिल्डिंग कोड आफ इण्डिया के पार्ट–4 के अपेन्डिक्स–डी/एन0एफ0पी0ए0 70 के अनुसार प्रोवाइड किया जायेगा।

39– एलार्म सिस्टम में फाल्ट टोलरेन्ट वायरिंग एन0एफ0पी0ए0 72 (3–4) के अनुसार होगा।

40– इमरजेन्सी पावर सप्लाई :– एन0एफ0पी0ए0 110 के अनुसार तथा यू0पी0एस0 एन0एफ0पी0ए0 111 के अनुसार होगा।

41– इलेवेटर लॉबीज़ :– इलेवेटर लॉबीज की आवश्यकता प्रत्येक फ्लोर पर होगी और एक घण्टा की अग्नि प्रतिरोधक क्षमता वाली स्मोक पार्टीशन वाल से इन्क्लोज़ रहेगी।

42–रिफ्यूज और लाउण्ड्री सूट्स :– रिफ्यूज और लाउण्ड्री सूट्स के लिये एक्सेस ओपनिंग रूम में या फायर बैरियर के द्वारा एक घण्टें के फायर रजिस्टेन्स रेटिंग वाले कम्पार्टमेन्ट में होगी। एक्सेस ओपनिंग कम से कम 3/4 घण्टें अग्नि प्रतिरोधक क्षमता से प्रोटक्टड होगा तथा स्मोक डिटेक्शन होने पर इन्टरनेशनल बिल्डिंग कोड के सेक्शन 715.4.7.3 के अनुसार दरवाजा स्वतः बन्द हो जायेगा।

43– भवन निर्माण के पश्चात व उपयोग के पूर्व भवन में अधिष्ठापित अग्निशमन प्रणाली के कुशल संचालन व सदैव कार्यशील दशा में रखने हेतु एन0बी0सी0–2005, पार्ट–04 के प्रस्तर–सी–05, सी–06, सी0–07, सी0–08 व सी0–09 में उल्लिखित मानकों का पालन अनिवार्य होगा।

44– भवन में एन0बी0सी0–2005 पार्ट–04 के प्रस्तर सी–1.1.5 के अनुसार एक वैकल्पिक उर्जा श्रोत (जनरेटर सेट) स्थापित कर उससे भवन की अग्निशमन प्रणाली, फायर लिफ्ट, स्टेयरकेशों व कोरीडोर की लाइटों, स्टैंड बाई फायर पम्प को पृथक लाइन (वायरिंग) फायर सेफ डक्ट/साफ्ट से सुरक्षित करते हुए जोड़ा जाना आवश्यक होगा।

45– वर्ल्ड ट्रेड सेन्टर पर 2001 में हुये आक्रमण के कारण विभिन्न चुनौतियां आयी जिनमें से मुख्य चुनौतियां

1. इग्रेश एवं इवेकुऐशन।
2. इमरजेन्सी एक्सेस।
3. कम्यूनिकेशन/सिचुवेशनल अवेयरनेस।
4. फायर रेजिस्टेन्स/रेज़ीलियेन्सी।
5. रियलबिलिटी आफ वाटर सप्लाई एण्ड एक्टिव फायर प्रोटक्शन सिस्टम्स।
6. आटोमेटिक एलीवेटर्स।
7. फायर एलार्म सिस्टम को सुपरवाइजरी सिस्टम या सीधे फायर बिग्रेड से जुड़ा होना चाहिए।

अतः प्रत्येक दशा में उपरोक्त बिन्दुओं पर विशेष ध्यान देने की आवश्यकता है।

46– **इवेक्यूएशन रणनीति** :– साइमलटैनियम इवेक्यूएशन, फेज्ड इवेक्यूएशन, प्रोगेसिव इवेक्यूएशन, फुल/टोटल बिल्डिंग इवेक्यूएशन, हाईब्रिड/कम्बाइन्ड रणनीति से इवेक्यूएशन कराया जाय।

47– **सप्लीमेन्ट स्केप** :– बहुत प्रकार के उत्पाद ऊंचे भवन अधिवासियों को पारम्परिक स्टेयरकेस के उपयोग के बिना बच निकलने के लिये स्पलीमेन्ट स्केप इक्यूपमेन्ट उपलब्ध है। इस तरह के उपकरणों को स्थायी रूप से स्टेयरकेस या एलीवेटर्स को प्रयोग करने के लिये वैकल्पिक व्यवस्था के रूप में नहीं लिया जाता है और यह अपवाद स्वरूप अवसरों को छोड़कर फायर सेफ्टी का इन्टीगिरल पार्ट नहीं होगा।

48– **इन्टीग्रेशन आफ बिल्डिंग सिस्टम** – सिस्टम आपरेशन का आन्तिरक संबंध, आपातकालीन रिस्पान्स और सिस्टम का नियंत्रण, फायर सेफ्टी आब्जेक्टिव, अधिवासी आवश्यकता के अनुसार होगी।

49–**आकस्मिक निकास (इग्रेस)** :– आकस्मिक निकास का आंकलन, निकास गोल्स और आब्जेक्टिव, इवेक्यूएशन सिनारियों के पहचान, ह्यूमेन व्यवहार, अधिवासी शारीरिक स्थिति और चलने फिरने में इम्पेयरमेन्ट, इवेक्यूएशन टाइम, ऐलीवेटर्स के आधार पर किया जायेगा।

50– **हैजार्ड, रिस्क और निर्णय विश्लेषण का प्रयोग एवं एप्लीकेशन** – भवन के डिजाइन, निर्माण और संचालन के विभिन्न स्तर पर हैजार्ड रिस्क और निर्णय विश्लेषण की विधि और टूल्स को लगाया जा सकता है। जैसे फायर रणनीति, आग और निकास परिदृश्य का विकास, फायर साइज और स्ट्रक्चरल रिस्पान्स, मल्टी हैजार्ड एक्स्ट्रीम इवेन्ट एनालिसिस, इवेल्यूवेशन ऑफ पासिबल मीटिगेशन मीजर्स, इवेक्यूवेशन रणनीति की पहचान एवं चयन, इमरजेन्सी रिस्पान्स इत्यादि।

51– **इवेक्यूऐशन मैनजमेन्ट** – ऊंचे भवन में इवेक्यूऐशन के साथ जुड़ी कम्प्लेक्सिटी के कारण इवेक्यूऐशन प्लान बनाना और लागू करना एक आवश्यक तत्व है। अधिक जनसंख्या के कारण अधिवासियों की प्रकिया और उस समय उत्तर देने की आवश्यकता को प्रबन्ध करने की चुनौती होगी। इसके अन्तर्गत इग्रेस प्लान का विकास करने के लिये फायर प्रोटेक्शन डिजाइन रिपोर्ट में अभिलेखित करना होगा।

52–**अग्नि प्रतिरोधकता** – स्ट्रक्चरल एलीमेन्ट या सिस्टम की उपयुक्तता के कारण भार वहन क्षमता, इन्टीग्रिटी एवं इन्सुलेशन एक निश्चित अवधि के लिये अच्छुड़ रहते हैं। अग्नि प्रतिरोधकता के उचित लेबल

के निर्धारण की उपलब्ध विधियां में स्टेण्डर्ड फायर टेस्ट, परफारमेन्स बेस्ड स्ट्रक्चरल फायर एनालिसिस, सिंगल एलीमेन्ट एनालिसिस, एडवान्स एनालिसिस, स्टेबिलिटी, इन्टीग्रिटी एवं कम्पार्टमेटेशन इत्यादि पर विशिष्ट रूप से कार्य किया जायेगा।

53– तकनीकी घटनायें – तकनीकी घटनाओं से प्रत्येक दिन सिस्टम फेल होते रहते हैं, जैसे–एयर कण्डीशन सिस्टम, कुछ देर के लिये पावर फेल होना, लिफ्ट का फेल होना से अधिवासियों पर अहम/महत्वपूर्ण असर पड़ता है। अतः तकनीकी घटनाओं को न्यूनतम करने के लिये प्रशिक्षित स्टाफ नियुक्त किया जाय।

कमेटी द्वारा उपरोक्तानुसार मेसर्स– अंसल ए0पी0आई0 के सेक्टर–ए में प्रस्तावित सुपर स्पेशलिटी अस्पताल (मेदान्ता अवध) भवन को प्रोविजनल अनापत्ति प्रमाण पत्र इस शर्त के साथ निर्गत किये जाने की संस्तुति की जाती है कि आवेदक द्वारा भवन में अग्नि से सुरक्षा सम्बन्धी सभी प्रस्तावित व्यवस्था उपरोक्त मानकों के अनुसार भौतिक रूप से स्थापित कर उनका निरीक्षण/परीक्षण अग्निशमन विभाग से कराकर अन्तिम अग्निशमन अनापत्ति प्रमाण पत्र प्राप्त किया जायेगा अन्यथा निर्गत प्रमाण पत्र स्वतः निरस्त समझा जायेगा।

(राज प्रकाश राय)
अग्निशमन अधिकारी,
फायर स्टेशन–
एस0जी0पी0जी0आई0,
लखनऊ

(अभयमान पाण्डेय)
मुख्य अग्निशमन अधिकारी,
लखनऊ

(अरविन्द कुमार)
संयुक्त निदेशक,
फायर सर्विस मुख्यालय,
उ0प्र0, लखनऊ।

कमेटी के उपरोक्त संस्तुति एवं शर्तों के अनुसार सुपर स्पेशलिटी अस्पताल (मेदान्ता अवध) भवन को प्रोविजनल अनापत्ति प्रमाण पत्र इस शर्त के साथ निर्गत किया जाता है कि भवन में अग्नि से सुरक्षा संबंधी सभी प्रस्तावित व्यवस्था उपरोक्त मानकों के अनुसार भौतिक रूप से स्थापित कर उनका निरीक्षण/परीक्षण अग्निशमन विभाग से कराकर अन्तिम अग्निशमन अनापत्ति प्रमाण पत्र बिल्डिंग बायलॉज के अनुसार प्राप्त किया जायेगा अन्यथा निर्गत प्रोविजनल अनापत्ति प्रमाण पत्र स्वतः ही निरस्त समझा जायेगा जिसके लिये प्रबंधन समिति (सुपर स्पेशलिटी अस्पताल (मेदान्ता अवध) पूर्ण रूप से जिम्मेदार होगा।

(अरविन्द कुमार)
संयुक्त निदेशक,
फायर सर्विस मुख्यालय,
उ0प्र0, लखनऊ।

प्रतिलिपि मुख्य अग्निशमन अधिकारी, लखनऊ को सूचनार्थ एवं उपरोक्तानुसार अनुपालन सुनिश्चित करने हेतु।

प्रतिलिपि अग्निशमन अधिकारी, फायर स्टेशन–एस0जी0पी0जी0आई0, लखनऊ को सूचनार्थ एवं उपरोक्तानुसार अनुपालन सुनिश्चित करने हेतु।

प्रतिलिपि डा0 नरेश त्रेहान, मेदान्ता होल्डिंग्स प्रा0 लि0, बी–4, महारानीबाग, नई दिल्ली–65 को सूचनार्थ एवं उपरोक्तानुसार अनुपालनार्थ।

UP Firefighting Service Headquarters Indira Bhawan Lucknow
Fourth/Fifth Floor, Indira Bhawan, Lucknow- 228001

Letter No. - FS-1076/2014 (126) dated January, 22 2015

To,

Executive Engineer (H/Int Cell)
Lucknow Development Authority,
Naveen Bhawan, Vipin Khand, Gomti Nagar,
Lucknow

Please refer to your letter No. - 169/EE/HTIG/2014 dated 23.09.2014. The map of the proposed Super Specialty Hospital (Medanta Avadh) building in Sector-A of Ansal API was examined by the committee from the viewpoint of fire safety system, the report is as follows:-

On examining the records and maps submitted by Super Specialty Hospital (Medanta Avadh), it was found that the height of the proposed hospital is 57.40 meters. Regarding the height of the building, it is clearly mentioned in point number 6.5 of the Development Authority Building Construction and Development Bye-laws - 2008 that the maximum height of buildings located on roads less than 30 meters wide shall not be more than one and a half times the sum of the existing width of the road and front set-back, but this restriction shall not apply to buildings located on roads 30 meters and more wide. The maximum height of the building shall also be controlled by distance from protected monuments / heritage sites, airport funnel zone and other statutory restrictions. It is clear from the above that the height of the building can be even higher than 30 meters. The National Building Code of India - 2005 mentions fire prevention, fire protection and life safety for all types of buildings, in which the above proposed building is also included, for which details of fire prevention, fire protection and life safety up to 30 meters height are mentioned. The Andhra Pradesh government has proposed provisions for fire prevention, fire protection and life safety as per the fire prevention and fire safety rules for hospital buildings taller than 30 metres.

Structure of the building :-

1. Total plot area is 50909.37 sq.m. as marked in the map.

2. Ground coverage area of the proposed building is 13488.40 sq.m. as marked in the map.

3. Covered area of lower ground floor of the proposed building - 14832.972 sq.m.

- Covered area of upper ground floor - 13497.498 sq.m.
- Covered area of first floor - 12101.070 sq.m.
- Covered area of second floor - 11833.563 sq.m.
- Covered area of third floor - 10944.853 sq.m.
- Covered area of fourth floor - 7874.084 sq.m.
- Covered area of each floor from 5th to 14th floor separately - 3855.923 sq.m.

4. Covered area of the first basement of the proposed building - 17650.37 sq.m.
5. Covered area of the second basement of the proposed building - 19750.415 sq.m.
6. The maximum height of the proposed building is 57.40 m as mentioned in the map.

Occupancy and hazard category of the building - The occupancy of the building in question has been classified under the institutional category in the building bylaws.

Infrastructural arrangement:-

1- **Access road**:- The access road in the building map in question is marked as 45 and 30 m respectively.

2- **Width of entry and exit gates**:- 06 gates are proposed for entry / exit in the building premises, whose width is provision to be 6.0 m.

3- **Setback**:- The minimum setback of the proposed building is as follows:-

- Front more than 15.00 meters.
- Back more than 15.00 meters.
- First side part more than 15.00 meters.
- Second side part more than 15.00 meters. The setback road will have 65 ton load vehicle capacity. An obstruction free path of 7 meters width should be kept available in the setback and 9 meters width at the turning point in which no permanent construction work of any kind will be done. As per above, the setback of the building is as per the building regulations.

4- **Exit route**: - The proposed building has 12 staircases from ground floor to third floor, 09 staircases from third floor to fourth floor and 07 staircases from 5th floor to 14th floor, whose width is 2.0 meter as provided in the map. Since the entire building is sprinklered, the traveling distance from all the places of the floor is within the maximum permissible limit. The construction of internal staircases will be done as per points 4.9 to 4.9.10 of National Building Code of India and external stairs will be constructed as per points 4.11 to 4.11.11 of National Building Code of India and pressurization of stairs (protected escape routes) will be done as per points 4.10.1 to 4.10.7 of National Building Code of India.

5- **Details of refuge area**:- Provision of 12.25 square meter refuge area on each alternate floor of the building in question has been made in the map. A staircase should be made in each refuge area and it should be connected to the upper floor so that one can reach from one floor to another in case of emergency.

Fire safety system:- The following fire fighting system was found marked in the map of the building in question.

1- **Underground Tank** :- In the building premises an underground tank of 350 KL capacity is provided in the map.

2- **Pump**:- Near the underground tank, one electric pump of 2850 LPM capacity as per BIS 12469 is provided for each of the water heater system, sprinkler system and yard hydrant system and one diesel pump of the same capacity for water heater system, yard hydrant system and sprinkler system and one jockey pump of 180 LPM capacity for each system is provided in the map.

3- **Hose reel**:- It is provided in the map that hose reel, loading valve, etc. should be installed in the proposed building as per the standards of BIS 3844 and NFPA-14.

4- **Wet raiser**:- Provision for installation of wet raiser system in the proposed building as per standards of BIS-3844 and NFPA-14 is proposed in the map.

5- It is provided in the map that yard hydrant hose cabinet and delivery hose and branch pipe and fire service inlet in the entire proposed building complex should be installed as per the standards of BIS 13039:1991 and NFPA-14.

6- **Manually operated electric fire alarm system**:- Provision of manually operated electric fire alarm system is proposed to be installed as per NBC/BIS standards in the map.

7- **Automatic detection and alarm system**:- Intelligent and addressable fire alarm system and detection system is proposed in the entire building in compliance with BIS 2189, 15908 and NFPA-72 in the map of the proposed building.

8- **Automatic sprinkler system**:- Automatic Sprinkler system is to be installed on all floors of the building including the basement in compliance with BIS 15105 and NFPA-13, which is mentioned in the map. It will be necessary to feed water in the sprinkler system from both the terrace and underground tank

9- **Terrace Tank**:- For fire fighting purposes, two terrace tanks on 20000 kilolitre capacity are to be installed on the terrace of the building in question as per the map.

10- **Terrace Pump**:- Not required in the building in question.

11- **Lift Softs**: It is proposed to pressurize all lift softs at 50 Pascal.

12- **Lift Lobbies**: It is proposed to pressurize all lift lobbies at 30 Pascal pressure.

13- **Staircase Pressurization**: It is proposed to pressurize all staircases at 50 Pascal pressure.

14- **Smoke Evacuation**: In case of fire, it is proposed to pressurize all floors at the rate of 12 air changes per hour and basement at the rate of 30 air changes per hour.

15- **Basement compartmentation**- For sprinklered building, compartmentalization is provided at the rate of 1125 square meters with a maximum longitudinal distance of 40 meters.

16- **Primary fire fighting equipment (fire extinguisher)**:- It is mentioned in the map to be installed in the proposed building as per BIS 2190-2010.

17- Smoke extraction system:-

A- Location and rating of fire check door, smoke check door has been kept as 2 hours.

B. Provision for make-up air for the system is provided in the map.

C- Technical analysis of extraction system has been done based on smoke reservoir, estimated smoke layer etc.

18- Pressurization system:-

1. It is proposed in the map that the lobby and staircase of the building in question be pressurized and there is ducting of the fan to be used etc.
2. Pressurization system, detection system has interlocking which is as per NBC standards.

19- **Exit Signage** - Exit signage is provided in the entire building.

20- **PA System** - PA system has been provided in the building.

21- Emergency / escape lighting in the buildings in question will be required to be done as per the standards mentioned in NBC- 2005 Part- 04.

22- Cable Tray: - Cable tray of LT and HT room will be protected with automatic linear heat detector and automatic operated carbon dioxide protection system will be designed and installed as per NFPA 12 for LT and HT panel.

23- Transformer Location + In the map, the transformer is shown in open space. For fire protection of transformers, provision of protection with medium velocity emulsifying system has been made.

24- Laboratories:- All laboratories shall be made of minimum 2 hours fire resistance rating barrier separation.

25- Waste and linen (laundry room):- All waste and laundry room shall be made of minimum 2 hours fire resistance rating barrier separation.

26- Kitchen:- All kitchen shall be made of minimum 2 hours fire resistance rating barrier separation. Separate exhaust ducting shall be made in or for the kitchen/cafeteria so that smoke and hot air may escape outside the building. Kitchen/cafeteria/dining hall shall not be set up in the basement. These may be set up on lower/upper ground floor, first floor and second floor.

27- Medical Gas Storage Area:- Medical gas storage area shall be made of minimum 2 hours fire resistance rating barrier separation.

28- Anesthetizing Locations:- Its provision is not proposed.

29- Location of Critical Services:- Operation theatres, ICU, ICCU etc. shall be located from lower floors to third floor only. Compartments shall also have 02 exits. Sleeping rooms or suites of hospitals having an area of 93 sq. m. shall have two exit and entry doors. Non-sleeping rooms or suites having an area of 230 sq. m. shall have two exit and entry doors. Kitchen rooms or spaces having number of occupants exceeding 29 and travel distance exceeding 30 metres shall have at least two exit doors and other variations as applicable in section 42.2.4 of NFPA 101.

31-- Boiler:- Boiler and boiler room shall be provided as per Indian Boiler Act. Boiler shall be installed in a room having two hours fire resistance rating. Catch pit shall be provided at low level. Boiler room shall be provided with fresh air inlets and smoke exhaust shall be directly open to atmosphere.

32- Exhaust Discharge:- Exhaust discharge shall comply with NFPA 101 Section- 7.7 unless otherwise specified.

33- Emergency System Requirement:- Means of Egress Identification shall comply with NFPA-101 Section 7.10. Illumination of exit signs and direction signs shall be as per NFPA 99, Standard for Health Care Facilities.

34. Emergency Power System:- In compliance with International Building Code Section 2702 Emergency power system shall be provided for the following emergency power loads.

1. Exit signs and means of egress illumination.
2. Elevator car lighting.
3. Emergency wires/alarm communication system.
4. Automatic fire detection system.
5. Fire alarm and monitoring system.
6. Power and lighting for the power command center.
7. Electrically powered fire pumps.

8. Ventilation and automatic fire detection equipment for smoke proof enclosure.
9. Not less than one elevator serving all floors with stand by power transferable to any elevator.
10. Mechanical equipment for smoke control systems.
11. Horizontal sliding doors.
12. Standby generator shall be located in a two hour fire resistance rated separation room from the rest of the buildings.

35- **Emergency and Standby Power Branch Circuits** :- Emergency and Standby Power Branch Circuits shall be provided as per NFPA 99: 4.4.2.2.2 and supplied through on-site generator.

1. Life Safety Branch
2. Critical Branch
3. Transfer Time:- 10 seconds for Life Safety Branch and Critical Branch or UPS where required.
4. Fuel Supply:- Fuel supply shall be supplied on the premises itself for a minimum of two hours.
5. Fire Department Communication System: An approved two-way fire department communication system shall be provided as per NFPA 72.
6. Fire Command Centre:- The Fire Command Centre shall be formed in compliance with NFPA 72 and shall have the following features:-

- Emergency voice / alarm communication system unit.
- Fire department communication unit.
- Fire detection and alarm system annunciator unit.
- Annunciator unit visually indicating the location of elevators and where they are operational.
- Status indicators and controls for air handling system.
- Firefighters control panel required for smoke control system.
- Controls for unlocking staircase doors simultaneously.
- Sprinkle valve and water floor detector display panel.
- Emergency and standby power status indicators.
- Telephone for fire department use with control access to the public telephone system.
- Fire pump status indicators.
- Schematic building plan indicating the typical floor plan and detailing the building core, means of entry, fire protection system, fire fighting equipment and fire department access.
- Work tables.
- Generator supervision devices, manual start and transfer features.
- Public address system where specifically required by the International Building Code.

- Evacuation chairs and evacuation stretchers (four numbers on each floor) shall be provided for evacuation in case of emergency.

36- Basement Protection : - Basement protection shall be in compliance with the International Building Code for S-2 Storage Occupancy.

37- Electrical Requirements :- High tension and low tension panels shall be separated with two hour fire resistance rating. Enclosure walls shall extend upto one meter height from the highest elevation of transformer.

38- Electrical Wiring :- Shall be provided as per National Building Code of Appendix - D / NFPA 70.

39- Alarm system shall have fault tolerant wiring as per NFPA 72 (3-4).

40 Emergency Power Supply :- shall be as per NFPA 110 and UPS as per NFPA 111.

41 Elevator Lobbies :- Elevator lobbies shall be required on each floor and enclosed by smoke partition walls having one hour fire resistance rating.

42- Refuse and Laundry Suites:- Access openings for refuse and laundry suites shall be in a room or compartment with a fire barrier having a fire resistance rating of one hour. Access openings shall be protected with a minimum of 3/4 hour fire resistance and the door shall automatically close on smoke detection in accordance with Section 715.4.7.3 of the International Building Code.

43- After construction of the building and before use, it shall be mandatory to follow the standards mentioned in Sections C-05, C-06, C-07, C-08 and C-09 of NBC-2005, Part-04 for efficient operation of the fire fighting system installed in the building and to keep it always in working condition.

44- According to C-1.1.5 of NBC-2005 Part-04, alternative energy source (generator set) should be installed in the building and it should be connected to the building's fire fighting system, fire lift, staircases and corridor lights, standby fire pump by securing it with a separate line (wiring) fire safe duct / shaft.

45- The attack on the World Trade Center in 2001 brought various challenges, the main challenges of which were

1. Entry and evacuation.
2. Emergency access.
3. Communication / situational awareness.
4. Fire resistance / resiliency.
5. Reliability of water supply and active fire protection systems.

6. Automatic elevators.
7. The fire alarm system should be connected to the supervisory system or directly to the fire brigade. Therefore, in every situation, special attention needs to be paid to the above points.

46- Evacuation strategy:- Evacuation should be done using simultaneous evacuation, phased evacuation, progressive evacuation, full / total building evacuation, hybrid / combined strategy.

47- Supplemental escape:- Many types of supplemental escape equipment are available to enable high-rise building residents to escape without using the traditional staircase. Such equipment is not considered as an alternative arrangement for using staircases or elevators permanently and it will not be an integral part of fire safety except in exceptional cases.

48- Integration of building system: Internal relationship of system operation, emergency response and control of system, fire safety objectives, will be as per the occupants' requirement.

49- Emergency exit (egress) :- Emergency exit will be assessed on the basis of exit goals and objectives, identification of evacuation scenarios, human behaviour, occupants' physical condition and mobility impairment, evacuation time, elevators.

50- Uses and Applications of Hazard, Risk and Decision Analysis :- The methods and tools of hazard risk and decision analysis can be applied at various stages of building design, construction and operation. Such as fire strategy, development of fire and exit scenarios, fire size and structural response, multi hazard extreme event analysis evaluation of possible mitigation measures, identification and selection of evacuation strategy, emergency response etc.

51- Evacuation Management - Due to the complexity associated with evacuation in high rise buildings, preparation and implementation of evacuation plan is an essential element. Due to high population, there will be a challenge in managing the process of occupants and the need to respond at that time. Under this, the development of ingress plan will have to be documented in the fire protection design report.

52- Fire Resistance - The load bearing capacity, integrity and insulation remain intact for a certain period of time due to the suitability of the structural element or system. The available methods for determining the appropriate level of fire resistance such as standard fire test performance based structural fire analysis, single element analysis advanced analysis, stability integrity and compartmentation etc. will be specifically worked out.

53- Technical incidents - Technical incidents cause system failures every day, such as air conditioning system, temporary power failure, lift failure, which have a significant/important impact on the occupants. Therefore, trained staff should be appointed to minimize technical incidents.

The committee recommends that provisional NOC be issued to the Super Specialty Hospital (Medanta Avadh) building proposed in Sector-A of M/s Ansal API as above, with the condition that the applicant will physically install all the proposed fire safety arrangements in the building as per the above standards and get them inspected/tested by the Fire Department and obtain the final Firefighting NOC, otherwise the issued certificate will be considered automatically cancelled.

Sd/- (Raj Prakash Rai) - Fire Officer, Fire Station- Lucknow.	Sd/- (Abhayman Pandey) Chief Fire Officer, Lucknow	Sd/- (Arvind Kumar) Joint Director, Fire Service SGPGI. Headquarters, UP Lucknow

As per the above recommendation and conditions of the Committee, provisional NOC is issued to Super Specialty Hospital (Medanta Avadh) building with the condition that all the proposed fire safety arrangements in the building are physically installed as per the above standards and their inspection / testing is done by the Firefighting Department and final firefighting NOC is obtained as per the building bylaws otherwise the issued provisional NOC will be automatically considered cancelled for which the Management Committee (Super Specialty Hospital (Medanta Avadh) will be fully responsible.

Sd/-

(Arvind Kumar)

Joint Director,

Fire Service Headquarters,

U.P. Lucknow.

Copy to Chief Fire Officer, Lucknow for information and to ensure compliance as above.

Copy to Firefighting Officer, Fire Station - SGPGI Lucknow for information and to ensure compliance as above.

Copy to Dr. Naresh Trehan, Medanta Holdings Pvt. Ltd., B-4, Maharanibagh, New Delhi - 65 for information and to comply as above.

PERMIT TO BUILD WITHIN THE DEVELOPMENT AUTHORITY AREA - LUCKNOW UNDER THE U.P (URBAN PLANNING DEVELOPMENT ACT,1973

APPLICATION NO :47474/129202 FILE No :121/EE/HTIG/2014

WARD :HAZRATGANJ SCHEME : NonScheme - Map Approvals

PERMIT NO : 37537 APPLICATION DATE :20/09/2014

SITE OF CONSTRUCTION : BSH,Sec.A,Plot-1

NAME :Medanta Holdings (p) Ltd

ADDRESS :B-4, Maharani Bagh, New Delhi

Sanction vide order dated 19/03/2015 of prescribed Authority permission to build granted as per sanctioned building plan enclosed subject the conditions mentioned on it and if noted below.

Date of Validity :19/03/2020

Ristriction If Required :

19/3/15

Signature of Competent Authority (BHAWAN)
Under the U.P.
Urban Planning and Development Act,1973

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
टी.सी. – 12, वी, विभूति खण्ड,
गोमती नगर, लखनऊ।

F63148

वैधता अवधि–03 वर्ष हेतु मान्य

संदर्भ संख्या..... सी–5 / एन0ओ0सी0–790 / 15 दिनांक.....17-6-15

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सेवा में,

मै0 मेदान्ता होल्डिंग्स प्रा0लि0,
प्लान्ट नं0–A/SSH सेक्टर–ए, पाकेट–1,
सुशान्त गोल्फ सिटी, शहीद पथ,
लखनऊ।

विषयः पर्यावरणीय प्रदूषण की दृष्टि से नई इकाई की स्थापना हेतु अनापत्ति प्रमाण पत्र निर्गमन।

महोदय,

कृपया उपरोक्त विषयक अपने अनापत्ति प्रमाण हेतु आवेदन पत्र दिनांक 27.02.15 को बोर्ड में प्राप्त का संदर्भ लें। इकाई को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति प्रमाण पत्र स्वीकृत किया जाता है।

1. अनापत्ति प्रमाण पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है।

(क) स्थलः	प्लान्ट नं0–A/SSH सेक्टर–ए, पाकेट–1, सुशान्त गोल्फ सिटी, शहीद पथ, लखनऊ।
(ख) उत्पादनः	प्लाट एरिया–50909.37 वर्गमीटर पर कुल 147559.225 वर्गमीटर बिल्टअप एरिया में 1000 बेड्स का सुपर स्पेशिलिटी हास्पिटल का निर्माण ।
(ग) मुख्य कच्चे मालः	सिविल मैटेरियल
(घ) सीवेरज उत्प्रवाह की मात्राः	701 कि0ली0 / दिन
(ड़) प्रयुक्त ईंधनः	1500 के.वी.ए. के 05 डी0जी0 सेट, डीजल आवश्यकतानुसार।

मै0 मेदान्ता होल्डिंग्स प्रा0लि0, प्लान्ट नं0–A/SSH सेक्टर–ए, पाकेट–1, सुशान्त गोल्फ सिटी, शहीद पथ, लखनऊ।

उपर्युक्त विषय वस्तु में से किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण–पत्र प्राप्त करना आवश्यक होगा

1. इकाई का संचालन तब तक प्रारम्भ नहीं किया जायेगा जब तक कि वह राज्य बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर ले। जल एवं वायु सहमति प्राप्त करने हेतु इकाई में संचालन प्रारम्भ करने की तिथि से कम से कम 02 माह पहले निर्धारित सहमति आवेदन पत्रों को संचालन पूर्व प्रथम आवेदन का उल्लेख करते हुये इस कार्यालय में अवश्य जमा कर दिया जाये।

2. इकाई द्वारा दिये गये प्रस्ताव के अनुसार 820 कि0ली0/दिन क्षमता का एस0टी0पी0 एवं 75 के0एल0डी0 क्षमता का ई0टी0पी0 स्थापित किया जायेगा एवं उक्त का तकनीकी विवरण एक माह में प्रेषित किया जाये। उत्प्रवाह का निस्तारण बोर्ड मानकों के अनुरूप शुद्वीकृत करने के पश्चात कूलिंग सिस्टम/ प्रकिया/ सिचाई में प्रयोग कर शून्य किया जाये।

3. इकाई द्वारा डी0जी0 सेट पर ध्वनि/वायु प्रदूषण नियंत्रण व्यवस्था के रूप में एकास्टिक इन्क्लोज़र एवं बोर्ड मानकों के अनुरूप चिमनी स्थापित की जाये।

4. इकाई से जनित जैव चिकित्सा अपशिष्ट को बोर्ड से प्राधिकृत संस्था के माध्यम से निस्तारित किया जाये।

5. ठोस अपशिष्ट (हैजार्ड्स वेस्ट) का निस्तारण टी.एस.डी.एफ. में किया जाये।

6. इकाई परिसर में पर्याप्त हरित पट्टिका का समुचित विकास किया जाये।

7. इकाई से जनित म्यूनिसिपल सालिड वेस्ट का सेग्रीगेशन श्रोत पर ही किया जायेगा एवं प्रस्तावानुसार भण्डारण एवं निस्तारण म्यूनिसिपल सालिड वेस्ट रूल्स 2000 में दिये गये प्राविधानों के अनुसार ही किया जाये।

8. इकाई में निर्माण के दौरान जनित घरेलू उत्प्रवाह का निस्तारण सेप्टिक टैंक/सोकपिट में किया जाये।

9. इकाई द्वारा भू गर्भ जल दोहन के संबंध में सम्बन्धित विभाग की एन.ओ.सी.प्राप्त करना अनिवार्य होगा।

10. इकाई में प्रस्तावानुसार रेन वाटर हार्वेस्टिंग एवं ग्राउन्ड वाटर रिचार्जिग की स्थापना करना अनिवार्य होगा।

11. इकाई द्वारा प्रस्तावित स्थल के संबंध में भू उपयोग प्रमाण पत्र सक्षम अभिकरण से स्वीकृत मानचित्र की प्रति एक माह में प्रेषित किया जाये।

12. एस.टी.पी. से जनित ठोस अपशिष्ठ का प्रयोग बायो कम्पोस्टिंग हेतु किया जाये।

मै0 मेदान्ता होल्डिंग्स प्रा0लि0, प्लान्ट नं0–A/SSH सेक्टर–ए, पाकेट–1, सुशान्त गोल्फ सिटी, शहीद पथ, लखनऊ।

13. एस.टी.पी/ई.टी.पी.. के संचालन के मापन हेतु पृथक इनर्जी मीटर की स्थापना की जाये।

14. इकाई में प्रस्तावित बैचिंग प्लान्ट हेतु पृथक से आवेदन प्रेषित किया जाये।

15. पर्यावरण एवं वन मंत्रालय भारत सरकार, नई दिल्ली के नोटिफिकेशन दिनांक 14.09.2006 का अक्षरशः अनुपालन किया जाये।

उपरोक्त शर्तो का अनुपालन न किये जाने की दशा में उद्योग द्वारा प्रेषित बैंक गारन्टी संख्या 6300 BGFD000116 Rs. 10,00,000/- बोर्ड के पक्ष में जब्त की जा सकती है।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तो एवं सामान्य शर्तो का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तो में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 31.08.2015 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति प्रमाण पत्र निरस्त भी किया जा सकता है।

भवदीय,

सदस्य सचिव

पृष्ठांकन सं0 /एन. ओ. सी. दिनांक

प्रतिलिपिः

क्षेत्रीय अधिकारी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

मुख्य पर्यावरण अधिकारी
(सर्किल–5)

टी.सी. – १२, वी, विभूति खण्ड
गोमतीनगर, लखनऊ–२२६०१०
दूरभाष २७२८३१, २७२०८२८, २७२०६६१, २७२०६८१
फैक्स ०५२२–२७२०७६४
ई–मेःल– info@uppcb.com
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T.C. – 12, V, Vibhuti Khand
Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828,2720691,2720681
Fax: 0522 – 2720764
Email: info@uppcb.com
Web Site: www.uppcb.com

Uttar Pradesh Pollution Control Board,
T.C.-12V, Vibhuti Khand,
Gomti Nagar, Lucknow.

F-63148

Validity period-Valid for 03 years

Reference No.... C-5 / NOC - 790 / 15 Dated...17-6-15

To,

M/s Medanta Holdings Pvt. Ltd.,
Plant No. – A / SSH Sector - A, Pocket-1,
Sushant Golf City, Shaheed Path,
Lucknow.

Subject: Issuance of No Objection Certificate for setting up of new unit in view of environmental pollution.

Sir,

Please refer to your application for No Objection Certificate received in the Board on 27.02.15 regarding the above subject. The unit is granted conditional NOC from environmental pollution point of view with due compliance of the following specific conditions and general conditions (attachments)

1. NOC is being issued for the following specific details only.

(a) Site:	Plant No. – A / SSH Sector - A Pocket - 1, Sushant Golf City, Shaheed Path, Lucknow.
(b) Production:	Construction of 1000 Beds Super Specialty Hospital in total built up area of 147559.225 sqm on plot area-50909.37 sqm.
(c) Main Raw Material:	Civil Material
(d) Quantity of Sewage Effluent:	701 KL/day
(e) Fuel Used:	05 DG Sets of 1500 KVA, Diesel as per requirement.

M/s Medanta Holdings Pvt. Ltd., Plant No. – A / SSH Sector - A, Pocket - 1, Sushant Golf City, Shaheed Path, Lucknow

In case of any change in the above mentioned subject matter, it will be necessary to obtain NOC again.

1. The unit will not start operating until it obtains consent from the State Board under the Water and Air Acts. To obtain Water and Air consent, the prescribed consent application forms must be submitted to this office at least 02 months before the date of starting the operation of the unit, mentioning the first application before operation.

2. As per the proposal given by the unit, STP of 820 KL/day capacity and ETP of 75 KLD capacity will be installed and the technical details of the same should be sent within one month. The effluent should be treated as per the Board standards and then used in cooling system / process / irrigation to be reduced to zero.

3. The unit shall install acoustic enclosure and chimney as per Board standards on DG set as noise/air pollution control system.

4. Biomedical waste generated from the unit should be disposed through an institution authorized by the Board.

5. Solid waste (hazardous waste) should be disposed of in T.S.D.F.

6. Sufficient green belt should be developed in the unit premises.

7. Segregation of municipal solid waste generated from the unit shall be done at the source itself and storage and disposal as per the proposal should be done as per the provisions given in the Municipal Solid Waste Rules 2000.

8. Domestic effluent generated during construction in the unit should be disposed in septic tank/soakpit.

9. It will be mandatory for the unit to obtain NOC from the concerned department regarding ground water tapping.

10. It will be mandatory to establish rain water harvesting and ground water recharging as per the proposal in the unit.

11. Land use certificate in respect of the site proposed by the Unit should be sent within one month along with a copy of the approved map from the competent agency.

12. Solid waste generated from STP should be used for bio composting.

13. Separate energy meter should be installed for measuring the operation of STP / ETP.

14. Separate application should be sent for the proposed batching plant in the unit.

15. Notification dated 14.09.2006 of the Ministry of Environment and Forests, Government of India, New Delhi should be followed strictly.

In case of non-compliance of the above conditions, the bank guarantee number 6300 BGFD000116 sent by the industry for Rs. 10,00,000/- can be confiscated in favor of the Board.

Please note that in case of non-effective and unsatisfactory compliance of the above mentioned specific conditions and general conditions, the No Objection Certificate issued by the Board will be cancelled. The Board reserves the right to amend or cancel the No Objection Conditions. In relation to the above mentioned specific and general conditions, the industry must send the first compliance report to this office by 31.08.2015. Compliance report should be sent regularly otherwise the No Objection Certificate can also be cancelled.

Sincerely,
Sd/-
Member Secretary

Endorsement No. / N.O.C. Date

Copy to:
Regional Officer, U.P. Pollution Control Board, Lucknow.

Chief Environmental Officer
(Circle - 5)

T.C. – 12 V, Vibhuti Khand
Gomti Nagar, Lucknow – 226010
Phone 2720831, 2720828, 2720691, 2720681
Fax: 0522 – 2720764
Email : info@uppcb.com
Web Site : www.uppcb.com

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow -226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.in, www.seiaaup.com

Uploaded on
www.seiaaup.in

To,

Shri Manoj Shukla,
Project Head,
M/s Medanta Holdings Pvt. Ltd.,
D1/118, Sushant Golf City,
Amar Shaheed Path, Lucknow, U.P.-226030

Ref. No.....487...../Parya/SEAC/2840/2014/DDY **Date: 25 June, 2015**

Sub: Environmental Clearance for Proposed "Medanta Awadh Multispecialty Hospital" at Plot N0-SSH, Sector-A, Pocket-1, Susant Golf City, Lucknow, M/s Medanta Holdings Pvt. Ltd.

Dear Sir,

Please refer to your application/letter dated 18/02/2015, 23/03/2015 and 14/04/2015 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meetings held on dated 23/03/2015 & 29/04/2015.

A presentation was made by the project proponent alongwith their consultant M/s Min Mec Consultancy Pvt. Ltd. The proponents through the documents submitted and presentation made, informed the Committee that:-

1. The environmental clearance is sought for Medanta Awadh Multispecialty Hospital at Plot N0-SSH, Sector-A, Pocket-1, Susant Golf City, Lucknow, M/s Medanta Holdings Pvt. Ltd.
2. Salient features of the project are as follows:

Project Feature	Description
Type of Project	Multispeciality Hospital
Location	Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow
Project Proponent	M/s Medanta Holdings Pvt. Ltd.
Category of Project	Category B, Sl. No. 8(a)
Total Site Area	50909.37 sq.m. or 12.58 acre
Ground Coverage	Achieved - 13,486.00 sq.m. (26.49%) Permissible - 17,818.28 sq.m (35% of plot area)
Built-up Area	1,47,559.225 sq.m. (including basements)
FAR	Achieved - 97005.335 (@1.9) Permissible - 101818.746 sq.m. (@2.0)
Non FAR	50553.89 sq. m.
No. of floors	Basement-1 & 2, LGF, UGF, F-1 to F-14
Height of tallest tower	57.4 m above GL
No. of Hospital Beds	1000
Population (peak total of 24 hours)	9500 (Staff 5500 + Patients 1000 + Visitors (Attendants) 1000 + Visitors (OPD) 2000)
Total daily water demand	1195.8 KLD (Hospital, green cover and HVAC)
Fresh water demand	635 KLD
Source of Water	Supply water from Sushant Golf City of M/s Ansals Properties & Infrastructure Ltd.
Total Sewage Generation	701 KLD
STP location & capacity	820 KLD capacity STP within hospital campus
Power Requirement	5.8 MVA
Source of Power	UPPCL
Back up DG sets	5X1500 KVA (of which 2 will be standby)
Green cover proposed (Green area + Green belt)	10605.5 sq. m i.e. 20.83% of the net plot area
Quantity of solid waste generation	5.89 TPD
Quantity of sludge from STP	0.3325 Tonnes/day
Quantity of e-waste	0.66 Tonnes/year

Quantity of other wastes	Used oil variable on DG maintenance, Variable quantity of radioactive waste
Quantity of Bio-medical waste	1.5 TPD
Quantity of RW to be harvested	313.1 cum/hr (roof top, green area, green belt)
Total no of proposed RWH pits	13
Depth to water table	5.2-6.9 m bgl

3. Water requirement details are as follows:

Particulars	Total Population	Water Requirement /Person/Unit			Total Water Requirement		
		Domestic water demand	Flushing water	Total water requirement	Domestic water demand (LPD)	Flushing water (LPD)	Total water requirement (LPD)
Patients	1000	385	65	450	385000	65000	**450000**
Visitors (Attendants)	1000	90	45	135	90000	45000	**135000**
Visitors (OPD)	2000	10	5	15	20000	10000	**30000**
Staff & Employees	5500	10	5	15	55000	27500	**82500**
Kitchen for staff	5500#	5	0	5	27500	0	**27500**
Cafeteria	2000$	5	0	5	10000	0	**10000**
RO water, CSSD, Lab	5500#	5	0	5	27500	0	**27500**
Sub Total					**510000**	**120000**	**762500**
Filter backwash					15000		**15000**
Hot Water Generator make up					5000		**5000**
Total	**9500**				**635000**	**147500**	**782500**
			Total in KLD		**635**	**147.5**	**782.5**
	15% unaccounted for water (UFW) KLD (leakage, accidental loss, etc)						117.375
	Green Area requirement in KLD (Treated waste water)						13.3
	HVAC (Treated waste water)						400
	Total (in KLD)						**1313.175**

4. Sewage generation during Operation = 701 KLD
5. The hospital will have various kinds of waste water with their treatment systems as outlined below:
   - The waste water from the different labs will be first treated in ETP and then in the STP in the campus.
   - The sewage generated from the entire project will be treated in the MBBR based STP of 820 KLD capacity proposed for entire campus.
   - All waste water is proposed to be reused after treatment.
6. Solid waste generation details are as follows:

Sl.	Solid waste	Quantity	Disposal/ Management
	Construction Stage		
1	Digging	275740 cum	127580 cum material shall be required for filling within plot and balance consumed by other projects within township
2	MSW	@150 g/ capita/ day	Will be sent to landfill site of LDA/solid waste management facility of APIL.
	Operation Stage		
1	STP Sludge	0.3325 TPD	Used as manure after composting
2	Municipal	5.89 TPD	• Segregation at source into (i) biodegradable, (ii) recyclable and (iii) non-biodegradable categories.

	Solid Waste		• Recyclable material shall be sold for recycling to authorized vendors. • The organic and non compostable waste shall be sent to proposed centralized 300 TPD pyrolysis plant in township. • Till such time, the plant becomes operational, disposal of waste will be done in the existing / proposed landfill sites of LDA through APIL
3	E-waste	1.81 kg/day	E-waste generated from the hospital shall be stored at a common storage point in the campus and handed over to the authorized e-waste recycler at periodic intervals .
4	Radioactive waste	-	Several treatment processes and equipment shall contain radioactive material which could generate radiation contaminated waste. The operation of the equipment & processes will be governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste is governed by the General Statutory Rules (GSR)-125- Atomic Energy (Safe Disposal of Radioactive Waste) Rules 1987
5	Battery waste		Batteries within the hospital from various sources will have to be disposed after they complete their working life. They will be stored and disposed as per the Batteries (Management & Handling) Rules, 2001 & its amendments till date
6	Biomedical waste	1.5 TPD	Segregation at source, neutralisation of sharps, storage, autoclaving, etc shall be carried out as per the BMW Management & Handling Rules and handed over to the CPCB/UPPCB authorized Bio-Medical waste management & disposal organization.

7. The project proposals are covered under category 8"a" of EIA notification, 2006.

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 29/04/2015), the State Level Environment Impact Assessment Authority (meeting held on 04/06/2015) has decided to grant the Environmental Clearance to the project subject to the effective implementation of the following general and specific conditions:

A. General Conditions:

1. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
2. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
3. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
4. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
5. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
6. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
7. Impact of drainage pattern on environment should be provided.
8. Surface hydrology and water regime of the project area within 10 km should be provided.
9. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
10. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
11. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
12. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.

13. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
14. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
15. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
16. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
17. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
18. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
19. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
20. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
21. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
22. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
23. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
24. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
25. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as for as possible.
26. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
27. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
28. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
29. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
30. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
31. Make separate provision for segregation, collection, transport and disposal of e-waste.
32. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
33. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
34. Prepare and present disaster management plan.

35. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
36. A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
37. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
38. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
39. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
40. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
41. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
42. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
43. High rise buildings should obtain clearance from aviation department or concerned authority.
44. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
45. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
46. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
47. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
48. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly ad submitted with justification.
49. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
50. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
51. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
52. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
53. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
54. The location of the STP should be such that it is away from human habilitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
55. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
56. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.

57. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
58. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
59. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
60. E-Waste Management should be done as per MoEF guidelines.
61. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
62. The use of suitably processed plastic waste in the construction of roads should be considered.
63. Displaced persons shall be suitably rehabilitated as per prescribed norms.
64. Dispensary for first aid shall be provided.
65. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
66. Diesel generating set stacks should be monitored for CO and HC.
67. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
68. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
69. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70. An energy audit should be annually carried out during the operational phase and submitted to the authority.
71. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O. reject is to be submitted.

B. <u>Specific Conditions:</u>

1. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions. Circulars. etc. issued if any.
2. The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
3. "Consent for Establishment" shall be obtained from UP Pollution Control Board.
4. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
5. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.
6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.
7. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
8. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.

9. Bio medical waste management shall be followed as per The Bio-Medical Waste (Management and Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.
10. Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.
11. Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998
12. Sewage/other effluents from infectious diseases ward and pathology/laboratory should be treated/disinfected separately prior to ETP.
13. A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.
14. No parking shall be allowed outside the project boundary.
15. Parking space for ambulances shall be exclusively earmarked.
16. Police post shall be provided near emergency.
17. Dedicated power supply to be installed in Operation Theaters and other critical areas
18. Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.
19. Passenger and stretcher lift to be provided for each tower.
20. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
21. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
22. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
23. Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.
24. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
25. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
26. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
27. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
28. Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.
29. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.
30. Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.

31. RWH to be done only from root top. Arrangement shall be made that waste water and storm water do not get mixed.

This environmental clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Lucknow by the competent Authority. In case of violation, it would not be effective and would automatically stand cancelled.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary. Necessary statutory clearances should be obtained.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in the matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 (as amended) and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(J.S. Yadav)
Member Secretary, SEIAA

No...../Parya/SEAC/2840/2015/DD(Y) Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira ParyavaranBhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Lucknow, U.P.
6. Copy for Web Master/Guard file.

(Dr. A. A. Khan)
Nodal Officer, SEIAA, UP,
Directorate of Environment, U.P.

कार्यालय प्रभागीय वनाधिकारी, अवध वन प्रभाग, उ0प्र0, लखनऊ।
पत्रांक \ \ \ /22–10 (अंसल) लखनऊ, दिनांक, ६ अगस्त, 2015.

सेवा में,

वाइस प्रसीडेन्ट,
अंसल प्रपर्टीज एवं इन्फ्रास्ट्रक्चर लि0,
प्रथम तल, वाई.एम.सी.ए. कैम्पस,
13 रणा प्रताप मार्ग, लखनऊ।

विषयः– अंसल ए0पी0आई0 ग्राम–मुजफ्फरनगर घुसवल के खसरा सं0 32 33, 34 एवं 76 पर स्थित वृक्षों का कटान के सम्बन्ध में।

सन्दर्भः आपका पत्रांक ए0पी0आई0एल0/फारेस्ट/एल0जी0/14232 दिनांक 12–06–2015 एवं पत्रांक ए0पी0आई0एल0/एल0जी0/15208 दिनांक 01–08–2015.

महोदय,

उपरोक्त विषयक संदर्भित पत्रों का अवलोकन करने का कष्ट करें, प्रथम सन्दर्भित पत्र द्वारा अंसल ए0पी0आई0 ग्राम–मुजफ्फरनगर घुसवल के खसरा सं0 32, 33, 34 एवं 76 पर स्थित विभिन्न प्रजाति के वृक्षो के पातन हेतु उ0प्र0 वृक्ष संरक्षण अधिनियम 1976 (यथा संशोधित) के प्राविधानों के अन्तर्गत आपने अपने पत्रांक ए0पी0आई0एल0/एल0जी0/15208 दिनांक 01 08 2015 द्वारा जमानत के रूप में एफ0डी0आर0 ग्राहक आई0डी0 संख्या ए0एल0एच0 019754 दिनांक 01–08–2015 रू0 6800.00 (पंजाब नेशनल बैंक) एवं पातन अनुमति शुल्क का चैक सं0–920467 दिनांक 01–08–2015 रू0 3400.00 (पंजाब नेशनल बैंक) के रूप में इस कार्यालय को उपलब्ध करायी गयी है। काटे गये 34 वृक्षों के स्थान पर 68 पेड़ो का रोपण वर्तमान वर्षाकाल में कर इस कार्यालय को सूचित करने का कष्ट करें।

उप प्रभागीय वनाधिकारी, मोहनलालगंज एवं क्षेत्रीय वन अधिकारी, सरोजनीनगर की जाँच आख्या/संस्तुति के अनुसार विषयक स्थल पर स्थित विभिन्न प्रजाति के 34 वृक्षों की पातन अनुज्ञा आपको इस प्रतिबन्ध के साथ प्रदान की जाती है कि उक्त वृक्षों के अतिरिक्त अन्य वृक्षों को क्षति नहीं पहुँचायी जायेगी।

क्रम सं0	प्रजाति/दशा	वृक्षों की गोलाई (सेमी0में)	वृक्षों की संख्या
1	सेमल/हरे खड़े	238	01
2	बरगद/हरे खड़े	250	01
3	पीपल/हरे खड़े	260, 130, 110, 270, 60, 100, 142	07
4	नीम/हरे खड़े	250, 190, 130, 75, 68, 130, 104	07
5	शीशम/हरे खड़े	95, 120,	02
6	पाकड़/हरे खड़े	120	01
7	आम कलमी/हरे खड़े	70, 110, 80, 55, 105	05
8	बड़हल/हरे खड़े	97	01
9	महुआ/हरे खड़े	80	01
10	देशी आम/हरे खड़े	183	01
11	खजूर/हरे खड़े	75, 85, 90, 95, 100, 110, 118	07
		योग–	34

उक्त वृक्षों के पातन हेतु अवधि दिनांक 05–09–2015 तक अनुमन्य होगी। प्रकाष्ठ के अभिवहन हेतु उ0प्र0 अभिवहन नियमावली–1978 का अनुपालन कराना होगा।

भवदीय,

प्रभागीय वनाधिकारी,
अवध वन प्रभाग,लखनऊ।

पत्रांक /22–10 (अंसल) दिनांकित।

प्रतिलिपि निम्नलिखित को इस कार्यालय का पत्रांक 905/22 10 दिनांक 31 07 2015 सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. उप प्रभागीय वनाधिकारी, मोहनलालगंज को उनकी संस्तुति दिनांक 30.07.2015.
2. क्षेत्रीय वन अधिकारी सरोजनीनगर को उनकी संस्तुति पत्र सं0–967/सरो0/22 दिनांक 18–06–2015

प्रभागीय वनाधिकारी,
अवध वन प्रभाग,लखनऊ।

D:\all letters\Revenue\may2015

Office of the Divisional Forest Officer, Avadh Forest Division, U.P., Lucknow.

Letter No. 1080 / 22 - 10 (Ansal) Lucknow, Dated 6 August, 2015.

To,
The Vice President,
Ansal Properties & Infrastructure Ltd.
First Floor, Y.M.C.A. complex
13 Rana Pratap Marg, Lucknow

Subject:- Regarding felling of trees situated on Khasra No. 32, 33, 34 and 76 of Ansal API Village Gujaffarnagar Ghuswal.

Reference- Your letter No. APIL / Forest / LG / 14232 dated 12-06-2015 and letter No. APIL / LG / 15208 dated 01-08-2015.

Sir,

Please refer to the letters mentioned above. Under the provisions of the UP Tree Protection Act 1976 (as amended), for felling of trees of different species situated on Khasra No. 32, 33, 34 and 76 of original (API Village - Gujaffarnagar Ghuswal), vide your first referenced letter APIL / LG / 15208 dated 01-08-2015,, you have made available to this office, as security, FTDR customer ID No. ALH 019754 dated 01-08-2015 for Rs. 6800.00 (Punjab National Bank) and cheque no. 920467 dated 01-08-2015 Rs. 3400.00 (Punjab National Bank) towards compliance permission fee. Please plant 68 trees in place of 34 trees in the current rainy season and inform this office.

As per the job report/recommendation of the Sub-Divisional Forest Officer, Mohanlalganj and the Regional Forest Officer, Sarojininagar, felling permission for 34 trees of different species located at the subject site is given to you with the restriction that other trees apart from the said trees will not be harmed.

S.No.	Species/ Condition	Circumference of trees (in cms)	No. of Trees
1	Semal / Lush green upright	208	01
2	Bargad / Lush Green Upright	250	01
3	Peepal / Lush Green Upright	260, 100, 110, 270, 60, 100, 140	07
4	Neem / Lush Green Upriht	250, 190, 130, 75, 98, 130, 104	07

5	Seesham / Lush Green Upright	05, 120	02
6	Paakad / Lush Green Upright	120	01
7	Aam Kalmi / Lush Green Upright	70, 110, 80, 55, 105	05
8	Badhal / Lush Green Upright	97	01
9	Mahua / Lush Green Upright	80	01
10	Deshi Aam / Lush Green Upright	193	01
11	Khajoor / Lush Green Upright	75, 85, 90, 95, 100, 110, 118	07
		Total	**34**

The period for felling of the said trees will be till 05-09-2015. For transportation of wood, compliance of UP Transportation Rules - 1978 will have to be followed.

Yours sincerely,
Sd/-

Divisional Forest Officer,

Awadh Forest Division Lucknow.

Letter No. / 22-10 (Ansal) dated.

Letter No. / 22-10 (Ansal) Dated

Copy of this office letter No. 905 / 22 - 10 dated 31-07-2015 sent to the following for information and necessary action:-

1. Sub Divisional Forest Officer, Mohanlalganj, his recommendation dated 30.07.2015.

2. Regional Forest Officer Sarojininagar, his recommendation letter 10-967 / Saro. / 22 dated 18-06-2015

Divisional Forest Officer,
Awadh Forest Division Lucknow.

EC COMPLIANCE

(JUNE TO NOVEMBER 2015 SUBMITTED IN DECEMBER 2015)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

DECEMBER, 2015
(Issue 1, Rev 0, December 2015)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (JUNE TO NOVEMBER 2015 SUBMITTED IN DECEMBER 2015) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Conditions	Compliance
A.	**General Conditions:**	
1.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Noted
2.	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results are of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/ CPCB. The water sample is compliant to the permissible limits of drinking water standards (IS 10500:2012)
3.	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction.	No objection certificate from the U.P Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
5.	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6.	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVIII.***
7.	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get

Sl. No.	Conditions	Compliance
		affected. The sheet flow of the area will be affected due to the proposed construction activity, however, a duly designed effective storm water drainage system will be laid out. The rainwater runoff will be directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
8.	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the area.
9.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour has been provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The photographs from site are attached as ***Annexure VI.*** Number of workers are 400
10.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	On commencement of operation, treatment of waste water will be done in the STP of 820 KLD capacity and the treated water will be used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram is given in ***Annexure VII.***
11.	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The daily truck movement during construction is approximately 10-15 trucks per day, which are a very low number and do not require any separate permission.
12.	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The campus will be totally dependent on water supply from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL), which in turn are sourcing from ground water for which requisite clearance from the authorities are obtained and maintained by M/s APIL. A copy of the connection charges paid for water

Sl. No.	Conditions	Compliance
		supply is given in ***Annexure VIII.***
13.	Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance is being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil will be generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors.
14.	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	After commencement of operation, segregation of biodegradable, non-biodegradable and recyclable waste at source will be practiced by providing colour coded bins in the premises. The recyclable components will be sold to authorized recycling vendors, while municipal waste, after collection, storage and segregation within the project premises shall be disposed as per characteristics
15.	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been proposed as given in ***Annexure IV.***
16.	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.	Air emissions from DG sets and construction machineries are periodically being monitored and the emissions are found to be within prescribed standards. During operation phase, there will be air emission only from vehicles, which will undergo periodical PUC checks. DG set emission test results are given in ***Annexure I.***
17.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.	Water sprinklers and other dust control measures are being undertaken and will be continued to take care of dust generated during the construction and operation phases.

Sl. No.	Conditions	Compliance
18.	Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	Suitable noise abatement measures are being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. During operation phase, impact on noise level will be limited and increase mainly due to increased vehicular traffic. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation.
19.	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.	Top soil has been stored separately and shall be used in development of green belt and green areas, after construction.
20.	Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	There is a separate system proposed for rainwater collection & recharge which is separate from sewage collection and conveyance system/network. Other effluents will not be allowed to mix with domestic effluents.
21.	Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	After the hospital commences operation the Hazardous/ Solid waste will be managed in the following ways: • Municipal solid waste shall be collected in colour coded bins in the premises. Segregation of biodegradable, non-biodegradable and recyclable waste at source will be practiced. The recyclable components will be sold to authorized recycling vendors, while balance shall be disposed as per characteristics • The biomedical waste generated from the hospital will be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its

Sl. No.	Conditions	Compliance
		amendments till date. • The radioactive waste from diagnostics shall be stored and disposed as per the Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987 & its amendments till date. • Batteries within the hospital from various sources will have to be disposed after they complete their working life. They will be stored and disposed as per the Batteries (Management & Handling) Rules, 2001 & its amendments till date • Hazardous Waste anticipated from the premises will be used oil from transformers, DG sets and other machines, which will be sold to CPCB/ UPPCB authorised recycling agency.
22.	Alternate technologies for solid waste disposals (like vermi-culture etc.) should be used in consultation with expert organizations.	Being a hospital, composting is not proposed within premises due to hygiene and safety reasons. Moreover, the township developer, M/s APIL has proposed a centralised waste-to-energy pyrolysis plant which will accept unsegregated waste. The municipal solid waste, after removal of recyclable components, shall be sent to the centralised waste to energy plant of M/s APIL.
23.	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Pavements will be so constructed as to allow infiltration of surface run – off rainwater. The trees will be provided with adequate watering, aeration and nutrition. The rainwater runoff will be directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and

Sl. No.	Conditions	Compliance
	Buildings Code including measures from lighting.	and other related Indian Standards will be followed. Fire NOC has been taken through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
22.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	The disposal of muck during construction will not create any adverse effect and necessary precautions for its disposal are being taken.
23.	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	During operation phase, waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil will be sold to CPCB approved recycling vendors.
24.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set is being used during construction phase and the stack emission is conforming to the emission norms (refer ***Annexure I*** for monitoring report).
25.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air and noise level have been taken, so as to conform to the stipulated standards by CPCB/UPPCB.
26.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in	Suitable noise abatement measures are being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation. The development of greenbelt shall be as

Sl. No.	Conditions	Compliance
	consultation with the local DFO/Agriculture Dept.	per CPCB guidelines.
27.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Pavements will be so constructed as to allow infiltration of surface run – off rainwater. The trees will be provided with adequate watering, aeration and nutrition
28.	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.	Ready Mix Concrete will be used and Sprinkler used for curing and quenching during construction phase.
29.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one building and it has adequate space around it. Landscape has accordingly been provisioned as seen in ***Annexure XIV*** layout plan.
30.	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, medicine shop and cash counter will be provided within the hospital complex. No bank or post office is proposed within hospital complex.
31.	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed.	RWH will be done from roof top as well as other areas. Appropriate arrangements shall be made that waste water and storm water do not get mixed. The drainage network is attached as ***Annexure IV.***

LIST OF ANNEXURES

Annexure No.	Description
I	Test reports of ambient air quality, stack, noise, water and soil
II	NOC Letter from UPPCB
III	Project layout superimposed on Lucknow Master Plan
IV	Site layout plan showing sewage network, drainage network, location of RWH pits and STP/ETP.
V	Topography and drainage map alongwith list of water bodies in 10 Km radius
VI	Site photographs of Labour colony with all facilities
VII	Water balance diagram
VIII	Water connection charges
IX	E-waste generation & management plan
X	Disaster management plan
XI	Energy conservation
XII	NOC letter from airport authority of India
XIII	Site photographs from all the four directions
XIV	Layout plan
XV	First aid facilities at site
XVI	Approved master plan
XVII	Permission to build from LDA
XVIII	Permission to cut trees
XIX	Provision for solar power & water heating
XX	Environment management plan

Annexure R-8

EC COMPLIANCE

(JANUARY TO JUNE 2016)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

JUNE, 2016
(Issue 1, Rev 0, June 2016)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (JANUARY TO JUNE 2016) TO ENVIRONMENTAL CLEARANCE FORMEDANTA AWADH MULTISPECIALITY HOSPITALAT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Conditions	Compliance
A.	**General Conditions:**	
1.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Agreed.
2.	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results are of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample is compliant to the permissible limits of drinking water standards (IS 10500:2012)
3.	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction.	No objection certificate(NOC) from the U.P Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
5.	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6.	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVIII.***
7.	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get affected. The sheet flow of the area will

Sl. No.	Conditions	Compliance
		be affected due to the proposed construction activity, however, a duly designed effective storm water drainage system will be laid out. The rainwater runoff will be directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
8.	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the area.
9.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour has been provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The photographs from site are attached as ***Annexure VI.*** Number of workers are 900.
10.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	On commencement of operation, treatment of waste water will be done in the STP of 820 KLD capacity and the treated water will be used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram is given in ***Annexure VII.***
11.	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The daily truck movement during construction is approximately 10-15 trucks per day, which are a very low number and do not require any separate permission.
12.	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The campus will be totally dependent on water supply from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL), which in turn are sourcing from ground water for which requisite clearance from the authorities are obtained and maintained by M/s APIL. A copy of the connection charges paid for water supply is given in ***Annexure VIII.***

Sl. No.	Conditions	Compliance
13.	Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance is being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil will be generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors.
14.	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	After commencement of operation, segregation of biodegradable, non-biodegradable and recyclable waste at source will be practiced by providing colour coded bins in the premises. The recyclable components will be sold to authorized recycling vendors, while municipal waste, after collection, storage and segregation within the project premises shall be disposed as per characteristics
15.	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been proposed as given in ***Annexure IV.***
16.	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.	Air emissions from DG sets and construction machineries are periodically being monitored and the emissions are found to be within prescribed standards. During operation phase, there will be air emission only from vehicles, which will undergo periodical PUC checks. DG set emission test results are given in ***Annexure I.***
17.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.	Water sprinklers and other dust control measures are being undertaken and will be continued to take care of dust generated during the construction and operation phases.

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18.	Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	Suitable noise abatement measures are being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. During operation phase, impact on noise level will be limited and increase mainly due to increased vehicular traffic. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation.
19.	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.	Top soil has been stored separately and shall be used in development of green belt and green areas, after construction.
20.	Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	There is a separate system proposed for rainwater collection & recharge which is separate from sewage collection and conveyance system/network. Other effluents will not be allowed to mix with domestic effluents.
21.	Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	After the hospital commences operation the Hazardous/ Solid waste will be managed in the following ways: • Municipal solid waste shall be collected in colour coded bins in the premises. Segregation of biodegradable, non-biodegradable and recyclable waste at source will be practiced. The recyclable components will be sold to authorized recycling vendors, while balance shall be disposed as per characteristics • The biomedical waste generated from the hospital will be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its

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		amendments till date. • The radioactive waste from diagnostics shall be stored and disposed as per the Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987 & its amendments till date. • Batteries within the hospital from various sources will have to be disposed after they complete their working life. They will be stored and disposed as per the Batteries (Management & Handling) Rules, 2001 & its amendments till date • Hazardous Waste anticipated from the premises will be used oil from transformers, DG sets and other machines, which will be sold to CPCB/ UPPCB authorised recycling agency.
22.	Alternate technologies for solid waste disposals (like vermi-culture etc.) should be used in consultation with expert organizations.	Being a hospital, composting is not proposed within premises due to hygiene and safety reasons. Moreover, the township developer, M/s APIL has proposed a centralised waste-to-energy pyrolysis plant which will accept unsegregated waste. The municipal solid waste, after removal of recyclable components, shall be sent to the centralised waste to energy plant of M/s APIL.
23.	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Pavements will be so constructed as to allow infiltration of surface run – off rainwater. The trees will be provided with adequate watering, aeration and nutrition. The rainwater runoff will be directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and

Sl. No.	Conditions	Compliance
		overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
25.	The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.	The entire planning for the project has been designed considering green building concept as suggested by the GRIHA council, which is an equivalent organisation to Indian Green Building Council.
26.	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	Safety procedures, norms and guidelines as outlined in National Building Code 2005 will be followed.
27.	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.	After commencement of operation, dual flush systems along with fixtures to save water will be used.
28.	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	After commencement of operation, dual pipe plumbing will be used for reuse of treated waste water for flushing.
29.	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & Controlled watering systems.	Water requirement for landscaping will be met from recycling treated waste water which is adequately available for the type of landscaping proposed.
30.	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	Solar photo voltaic lighting for street lighting, landscape lighting and lighting in common areas is proposed. Rooftop solar panels for hot water generation are proposed. The provision made for solar power and water heating is shown in ***Annexure XIX***
31.	Make separate provision for segregation, collection, transport and disposal of e-waste.	E-waste generated from the hospital shall be stored at a common storage point in the premises and handed over to the authorized e-waste recycler at periodic intervals.

Sl. No.	Conditions	Compliance
32.	Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.	Hoardings will be put up at different places to create awareness amongst citizens regarding environment.
33.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Traffic congestion will be minimized by manning the entry & exists with trained security guards. Parking will be provided properly within and along the plot boundary. All arrangements & safety measures will be taken for enhanced traffic expected to and from the project site.
34.	Prepare and present disaster management plan.	Disaster management plan has been prepared and given in ***Annexure X***.
35.	The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction activity has been started only after obtaining pre-environmental clearance. The EC has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
36.	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.	The energy conservation measures have been summarized in ***Annexure XI***. A detailed report will also be prepared on the energy conservation measures and submitted in due course of time.
37.	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	Flyash is being used as building material in Design mix of all grades of Concrete.
38.	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set is being used during construction phase.
39.	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with	Ultra violet radiation (UV) treatment has been proposed for the STP during operation phase

Sl. No.	Conditions	Compliance
	Buildings Code including measures from lighting.	and other related Indian Standards will be followed. Fire NOC has been taken through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
22.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	The disposal of muck during construction will not create any adverse effect and necessary precautions for its disposal are being taken.
23.	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	During operation phase, waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil will be sold to CPCB approved recycling vendors.
24.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set is being used during construction phase and the stack emission is conforming to the emission norms (refer ***Annexure I*** for monitoring report).
25.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air and noise level have been taken, so as to conform to the stipulated standards by CPCB/UPPCB.
26.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in	Suitable noise abatement measures are being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation. The development of greenbelt shall be as

Sl. No.	Conditions	Compliance
	consultation with the local DFO/Agriculture Dept.	per CPCB guidelines.
27.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Pavements will be so constructed as to allow infiltration of surface run – off rainwater. The trees will be provided with adequate watering, aeration and nutrition
28.	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.	Ready Mix Concrete will be used and Sprinkler used for curing and quenching during construction phase.
29.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one building and it has adequate space around it. Landscape has accordingly been provisioned as seen in ***Annexure XIV*** layout plan.
30.	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, medicine shop and cash counter will be provided within the hospital complex. No bank or post office is proposed within hospital complex.
31.	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed.	RWH will be done from roof top as well as other areas. Appropriate arrangements shall be made that waste water and storm water do not get mixed. The drainage network is attached as ***Annexure IV.***

LIST OF ANNEXURES

Annexure No.	Description
I	Test reports of ambient air quality, stack, noise, water and soil
II	NOC Letter from UPPCB
III	Project layout superimposed on Lucknow Master Plan
IV	Site layout plan showing sewage network, drainage network, location of RWH pits and STP/ETP.
V	Topography and drainage map alongwith list of water bodies in 10 Km radius
VI	Site photographs of Labour colony with all facilities
VII	Water balance diagram
VIII	Water connection charges
IX	E-waste generation & management plan
X	Disaster management plan
XI	Energy conservation
XII	NOC letter from airport authority of India
XIII	Site photographs from all the four directions
XIV	Layout plan
XV	First aid facilities at site
XVI	Approved master plan
XVII	Permission to build from LDA
XVIII	Permission to cut trees
XIX	Provision for solar power & water heating
XX	Environment Management Plan
XXI	Excavation Permission from Mines Department

EC COMPLIANCE

(JULY TO DECEMBER 2016)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

DECEMBER, 2016
(Issue 1, Rev 0, December 2016)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (JULY TO DECEMBER 2016) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Conditions	Compliance
A.	**General Conditions:**	
1.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Agreed.
2.	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results are of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample is compliant to the permissible limits of drinking water standards (IS 10500:2012)
3.	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction.	No objection certificate(NOC) from the U.P. Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
5.	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6.	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVIII.***
7.	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get affected. The sheet flow of the area will

Sl. No.	Conditions	Compliance
		be affected due to the proposed construction activity, however, a duly designed effective storm water drainage system will be laid out. The rainwater runoff will be directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
8.	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the area.
9.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour has been provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The photographs from site are attached as ***Annexure VI.*** Number of workers are 900.
10.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	On commencement of operation, treatment of waste water will be done in the STP of 820 KLD capacity and the treated water will be used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram is given in ***Annexure VII.***
11.	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The daily truck movement during construction is approximately 10-15 trucks per day, which are a very low number and do not require any separate permission.
12.	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The campus will be totally dependent on water supply from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL), which in turn are sourcing from ground water for which requisite clearance from the authorities are obtained and maintained by M/s APIL. A copy of the connection charges paid for water supply is given in ***Annexure VIII.***

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13.	Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance is being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil will be generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors.
14.	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	After commencement of operation, segregation of biodegradable, non-biodegradable and recyclable waste at source will be practiced by providing colour coded bins in the premises. The recyclable components will be sold to authorized recycling vendors, while municipal waste, after collection, storage and segregation within the project premises shall be disposed as per characteristics
15.	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been proposed as given in ***Annexure IV.***
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17.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.	Water sprinklers and other dust control measures are being undertaken and will be continued to take care of dust generated during the construction and operation phases.

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19.	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.	Top soil has been stored separately and shall be used in development of green belt and green areas, after construction.
20.	Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	There is a separate system proposed for rainwater collection & recharge which is separate from sewage collection and conveyance system/network. Other effluents will not be allowed to mix with domestic effluents.
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23.	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Pavements will be so constructed as to allow infiltration of surface run – off rainwater. The trees will be provided with adequate watering, aeration and nutrition. The rainwater runoff will be directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and

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25.	The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.	The entire planning for the project has been designed considering green building concept as suggested by the GRIHA council, which is an equivalent organisation to Indian Green Building Council.
26.	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	Safety procedures, norms and guidelines as outlined in National Building Code 2005 will be followed.
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28.	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	After commencement of operation, dual pipe plumbing will be used for reuse of treated waste water for flushing.
29.	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & Controlled watering systems.	Water requirement for landscaping will be met from recycling treated waste water which is adequately available for the type of landscaping proposed.
30.	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	Solar photo voltaic lighting for street lighting, landscape lighting and lighting in common areas is proposed. Rooftop solar panels for hot water generation are proposed. The provision made for solar power and water heating is shown in ***Annexure XIX***
31.	Make separate provision for segregation, collection, transport and disposal of e-waste.	E-waste generated from the hospital shall be stored at a common storage point in the premises and handed over to the authorized e-waste recycler at periodic intervals.

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32.	Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.	Hoardings will be put up at different places to create awareness amongst citizens regarding environment.
33.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Traffic congestion will be minimized by manning the entry & exists with trained security guards. Parking will be provided properly within and along the plot boundary. All arrangements & safety measures will be taken for enhanced traffic expected to and from the project site.
34.	Prepare and present disaster management plan.	Disaster management plan has been prepared and given in ***Annexure X***.
35.	The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction activity has been started only after obtaining pre-environmental clearance. The EC has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
36.	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.	The energy conservation measures have been summarized in ***Annexure XI***. A detailed report will also be prepared on the energy conservation measures and submitted in due course of time.
37.	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	Flyash is being used as building material in Design mix of all grades of Concrete.
38.	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set is being used during construction phase.
39.	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with	Ultra violet radiation (UV) treatment has been proposed for the STP during operation phase

<table>
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<tr><td>53.</td><td>Parking areas should be in accordance with the norms of MOEF, Government of India, Plans may be drawn up accordingly and submitted.</td><td>The plan had been prepared in consonance with the guidelines of MoEF and LDA.</td></tr>
<tr><td>54.</td><td>The location of the STP should be such that it is away from human habilitation and does not cause problem of odor. Odourless technology options should be examined and a report submitted.</td><td>Location of proposed STP has been shown in Annexure IV. It will be based on odourless technology.</td></tr>
<tr><td>55.</td><td>The Environmental Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.</td><td>Environment Management plan is given in Annexure XX along with the break up of the costs of various activities.
There will be no residents at the hospital. In patient occupants shall be there who will have short stays only. Hence, for environmental management, designated hospital employee(s) shall be responsible.</td></tr>
<tr><td>56.</td><td>Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.</td><td>The sludge coming out of STP will be in dry form suitable for the usage in parks and greenbelt as manure.</td></tr>
<tr><td>57.</td><td>Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.</td><td>Photographs showing construction under way are enclosed in Annexure XIII.</td></tr>
<tr><td>58.</td><td>Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.</td><td>Layout plan showing open areas, parking and greenbelt is attached as Annexure XIV. The land use break up is given below:
<table><tr><th>Description</th><th>Area (Sq.m)</th></tr><tr><td>Ground coverage</td><td>13486.0</td></tr><tr><td>Green area</td><td>7683.3</td></tr><tr><td>Green belt</td><td>2922.2</td></tr><tr><td>Area for Future Development</td><td>550</td></tr><tr><td>Road Area</td><td>14679.37</td></tr><tr><td>Surface Parking</td><td>7687.5</td></tr><tr><td>Pavements</td><td>1457.465</td></tr><tr><td>Open Area (Services)</td><td>2395.075</td></tr><tr><td>Guard room</td><td>48.46</td></tr><tr><td>Total</td><td>50909.37</td></tr></table></td></tr>
</table>

Sl. No.	Conditions	Compliance
		The location of STP has been shown in ***Annexure IV.***
59.	The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.	2 x 40, 2 x 62.5 and 1 x 250 KVA capacity DG sets are being used during construction. The DG set conforms to the prescribed standards for stack heights and regulations and also for the noise standards. The monitoring report of an operational DG stack emission has been given in ***Annexure I.***
60.	E-Waste Management should be done as per MoEF guidelines.	Will be followed. The e-waste management plan has been drawn and given in ***Annexure IX***.
61.	Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.	Electrical waste will be segregated and disposed as per the guidelines of the E-waste management rules, 2011 of MoEF, as stated above.
62.	The use of suitably processed plastic waste in the construction of roads should be considered.	The use of processed plastic waste in the construction of roads will be considered as much as practical/possible.
63.	Displaced persons shall be suitably rehabilitated as per prescribed norms.	There are no displacees.
64.	Dispensary for first aid shall be provided.	A dispensary for first aid has been provided at site. The photographs are attached as ***Annexure XV.***
65.	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.	Not Applicable as this is not a hotel.
66.	Diesel generating set stacks should be monitored for CO and HC.	Permanent DG set stack will be monitored for CO and HC during operation phase. Currently, the DG set operational during construction phase has been monitored and given in ***Annexure I.***
67.	Ground water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The	Will be followed for pre & post monsoon seasons after the construction and start of operation of the rain water harvesting pit. Hand pumps/ suitable sampling system will

Sl. No.	Conditions	Compliance
	monitoring is to be done both in pre and post monsoon, seasons.	be constructed to enable the same.
68.	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.	Will be provided as suggested.
69.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70.	An energy audit should be annually carried out during the operational phases and submitted to the authority.	Annual energy audits shall be carried out during operational phase and report will be submitted annually.
71.	Project proponents shall endeavour to obtain ISO:14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	Once the construction will be completed and the hospital will come in operation, the possibility for obtaining ISO certification will be explored. Since it will be a green building as per GRIHA norms, additional ISO 14001 may not be required, which is a system more suitable to industries
72.	Appropriate safety measures should be made for accidental fire.	Disaster management plan is given as ***Annexure X.*** After making the appropriate safety measures for accidental fire, the Fire NOC was received by through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
73.	Smoke meters should be installed as warning measures for accidental fires.	Smoke meters would be installed as per Fire NOC.
74.	Plan for safe disposal of R.O. reject is to be submitted.	The water supply to the project site is of good quality having low TDS, so, the RO reject water generated also has low TDS. As well as the quantity of RO reject generated is very low. So, it is safely discharged into the drain where it gets further diluted with the other waste water.
B	**Specific Conditions:**	
1.	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules,	Agreed. Lucknow Development Authority has approved the building plans and given sanctions after due diligence.

Sl. No.	Conditions	Compliance
	Regulations, Notifications, Government Resolutions. Circulars etc. issued if any.	
2.	The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	The height, construction, built up area of proposed construction are as per norms. The layout has been approved and attached as ***Annexure XVI*** and sanction letter from LDA has been attached as ***Annexure XVII.***
3.	"Consent for establishment" shall be obtained from UP pollution Control Board.	Consent for establishment from U.P Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Toilets with treatment system have been provisioned at site for labourers as can be seen in ***Annexure VI.***
5.	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.	It will be ensured before occupation of the buildings.
6.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.	All such provisions have been made available at site and the photographs from site are attached as ***Annexure VI.***
7.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.	Drinking water and sanitary facilities should be provided for construction workers at the site as seen in ***Annexure VI***. Toilet sewage is being treated in an attached treatment facility. Solid waste is being managed. Minor construction waste shall be generated in the form of rubble, which will be used for filling of low lying areas, as sub base after crushing, etc.

Sl. No.	Conditions	Compliance
		Recyclable waste such as iron will be sold to recycling vendors. Remaining waste shall be disposed in designated landfill site.
8.	The solid waste generated should be properly collected and segregated. Dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Will be followed as detailed in points 14 & 21 of General conditions given earlier.
9.	Bio medical waste management shall be followed as per the Bio-Medical Waste (Management Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.	The biomedical waste generated from the hospital will be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. Special attention shall be paid for the disposal and management of Mercury waste.
10.	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	The operation of the equipment & processes will be governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste will be governed by the General Statutory Rules (GSR)-125- Atomic Energy (Safe Disposal of Radioactive Waste) Rules 1987
11.	Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998	The biomedical waste generated from the hospital will be treated as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date.
12.	Sewage/ other effluents from infections diseases ward and pathology/ laboratory should be treated/ disinfected separately prior to ETP.	Prior to the waste water reaching the STP, the waste water from the different labs and OT's will be first treated in ETP and then reused.
13.	A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.	CSR plan will be prepared and submitted along with details of CSR activities and list of beneficiaries on commencement of operation.
14.	No parking shall be allowed outside the project boundary.	Parking provision has been made within the project site as per norms.

Sl. No.	Conditions	Compliance
15.	Parking space for ambulances shall be exclusively earmarked.	During operation phase parking space for ambulances shall be earmarked.
16.	Police post shall be provided near emergency.	After construction work is complete and the hospital commences operation, Emergency ward shall also be operational. Police post near emergency shall be provided.
17.	Dedicated power supply to be installed in Operation Theaters and other critical areas	Dedicated power supply shall be installed in Operation Theatres and other critical areas
18.	Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.	Once the construction is complete and the project commences operation suitable resting facilities for attendants shall be provided near indoor wards. The area of the hospital is not so large so as to warrant the use of battery operated vehicles for internal transfer. The patient and material transfer shall be done manually using appropriate chairs, trolleys, etc. Use of battery operated chair or trolley will be in specific cases only.
19.	Passenger and stretcher lift to be provided for each tower.	There is one building only. Multiple lifts for passengers and stretchers shall be provided for various sections.
20.	Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/ consultation with District Administration/ Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	The excavation of basement has been completed. Permission regarding for digging basements from Mines department is attached as ***Annexure XXI***. The excavated topsoil has been stored temporarily and then will be used for landscape or raising plinth & road levels, if required. There is no natural drain passing through the site
21.	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National	Ample stocks of fire fighting equipments shall be provided. Fire safety will be taken into account and all the safety norms and regulations which are provided by National Building Code

Sl. No.	Conditions	Compliance
	Buildings Code including measures from lighting.	and other related Indian Standards will be followed. Fire NOC has been taken through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
22.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	The disposal of muck during construction will not create any adverse effect and necessary precautions for its disposal are being taken.
23.	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	During operation phase, waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil will be sold to CPCB approved recycling vendors.
24.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set is being used during construction phase and the stack emission is conforming to the emission norms (refer ***Annexure I*** for monitoring report).
25.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air and noise level have been taken, so as to conform to the stipulated standards by CPCB/UPPCB.
26.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in	Suitable noise abatement measures are being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation. The development of greenbelt shall be as

Sl. No.	Conditions	Compliance
	consultation with the local DFO/Agriculture Dept.	per CPCB guidelines.
27.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Pavements will be so constructed as to allow infiltration of surface run – off rainwater. The trees will be provided with adequate watering, aeration and nutrition
28.	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.	Ready Mix Concrete will be used and Sprinkler used for curing and quenching during construction phase.
29.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one building and it has adequate space around it. Landscape has accordingly been provisioned as seen in ***Annexure XIV*** layout plan.
30.	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, medicine shop and cash counter will be provided within the hospital complex. No bank or post office is proposed within hospital complex.
31.	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed.	RWH will be done from roof top as well as other areas. Appropriate arrangements shall be made that waste water and storm water do not get mixed. The drainage network is attached as ***Annexure IV.***

LIST OF ANNEXURES

Annexure No.	Description
I	Test reports of ambient air quality, stack, noise, water and soil
II	NOC Letter from UPPCB
III	Project layout superimposed on Lucknow Master Plan
IV	Site layout plan showing sewage network, drainage network, location of RWH pits and STP/ETP.
V	Topography and drainage map alongwith list of water bodies in 10 Km radius
VI	Site photographs of Labour colony with all facilities
VII	Water balance diagram
VIII	Water connection charges
IX	E-waste generation & management plan
X	Disaster management plan
XI	Energy conservation
XII	NOC letter from airport authority of India
XIII	Site photographs from all the four directions
XIV	Layout plan
XV	First aid facilities at site
XVI	Approved master plan
XVII	Permission to build from LDA
XVIII	Permission to cut trees
XIX	Provision for solar power & water heating
XX	Environment Management Plan
XXI	Excavation Permission from Mines Department

EC COMPLIANCE

(JANUARY TO JUNE 2017)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

JUNE, 2017
(Issue 1, Rev 0, June 2017)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (JANUARY TO JUNE 2017) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Conditions	Compliance
A.	**General Conditions:**	
1.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Agreed.
2.	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results are of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample is compliant to the permissible limits of drinking water standards (IS 10500:2012)
3.	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction.	No objection certificate(NOC) from the U.P. Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
5.	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6.	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVIII.***
7.	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get affected. The sheet flow of the area will

Sl. No.	Conditions	Compliance
		be affected due to the proposed construction activity, however, a duly designed effective storm water drainage system will be laid out. The rainwater run-off will be directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
8.	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the area.
9.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour has been provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The photographs from site are attached as ***Annexure VI.*** Number of workers are 1250.
10.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	On commencement of operation, treatment of waste water will be done in the STP of 820 KLD capacity and the treated water will be used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram is given in ***Annexure VII.***
11.	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The daily truck movement during construction is approximately 10-15 trucks per day, which are a very low number and do not require any separate permission.
12.	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The campus will be totally dependent on water supply from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL), which in turn are sourcing from ground water for which requisite clearance from the authorities are obtained and maintained by M/s APIL. A copy of the connection charges paid for water supply is given in ***Annexure VIII.***

Sl. No.	Conditions	Compliance
13.	Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance is being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil will be generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors.
14.	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	After commencement of operation, segregation of biodegradable, non-biodegradable and recyclable waste at source will be practiced by providing colour coded bins in the premises. The recyclable components will be sold to authorized recycling vendors, while municipal waste, after collection, storage and segregation within the project premises shall be disposed as per characteristics
15.	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been proposed as given in ***Annexure IV.***
16.	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.	Air emissions from DG sets and construction machineries are periodically being monitored and the emissions are found to be within prescribed standards. During operation phase, there will be air emission only from vehicles, which will undergo periodical PUC checks. DG set emission test results are given in ***Annexure I.***
17.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.	Water sprinklers and other dust control measures are being undertaken and will be continued to take care of dust generated during the construction and operation phases.

Sl. No.	Conditions	Compliance
18.	Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	Suitable noise abatement measures are being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. During operation phase, impact on noise level will be limited and increase mainly due to increased vehicular traffic. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation.
19.	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.	Top soil has been stored separately and shall be used in development of green belt and green areas, after construction.
20.	Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	There is a separate system proposed for rainwater collection & recharge which is separate from sewage collection and conveyance system/network. Other effluents will not be allowed to mix with domestic effluents.
21.	Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	After the hospital commences operation the Hazardous/ Solid waste will be managed in the following ways: • Municipal solid waste shall be collected in colour coded bins in the premises. Segregation of biodegradable, non-biodegradable and recyclable waste at source will be practised. The recyclable components will be sold to authorized recycling vendors, while balance shall be disposed as per characteristics • The biomedical waste generated from the hospital will be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its

Sl. No.	Conditions	Compliance
		amendments till date. • The radioactive waste from diagnostics shall be stored and disposed as per the Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987 & its amendments till date. • Batteries within the hospital from various sources will have to be disposed after they complete their working life. They will be stored and disposed as per the Batteries (Management & Handling) Rules, 2001 & its amendments till date • Hazardous Waste anticipated from the premises will be used oil from transformers, DG sets and other machines, which will be sold to CPCB/ UPPCB authorised recycling agency.
22.	Alternate technologies for solid waste disposals (like vermi-culture etc.) should be used in consultation with expert organizations.	Being a hospital, composting is not proposed within premises due to hygiene and safety reasons. Moreover, the township developer, M/s APIL has proposed a centralised waste-to-energy pyrolysis plant which will accept unsegregated waste. The municipal solid waste, after removal of recyclable components, shall be sent to the centralised waste to energy plant of M/s APIL.
23.	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Pavements will be so constructed as to allow infiltration of surface run – off rainwater. The trees will be provided with adequate watering, aeration and nutrition. The rainwater run-off will be directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and

Sl. No.	Conditions	Compliance
		overflow will be discharged into drain. The drainage network is attached as ***Annexure IV*.**
25.	The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.	The entire planning for the project has been designed considering green building concept as suggested by the GRIHA council, which is an equivalent organisation to Indian Green Building Council.
26.	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	Safety procedures, norms and guidelines as outlined in National Building Code 2005 will be followed.
27.	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.	After commencement of operation, dual flush systems along with fixtures to save water will be used.
28.	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	After commencement of operation, dual pipe plumbing will be used for reuse of treated waste water for flushing.
29.	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & Controlled watering systems.	Water requirement for landscaping will be met from recycling treated waste water which is adequately available for the type of landscaping proposed.
30.	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	Solar photo voltaic lighting for street lighting, landscape lighting and lighting in common areas is proposed. Rooftop solar panels for hot water generation are proposed. The provision made for solar power and water heating is shown in ***Annexure XIX***
31.	Make separate provision for segregation, collection, transport and disposal of e-waste.	E-waste generated from the hospital shall be stored at a common storage point in the premises and handed over to the authorized e-waste recycler at periodic intervals.

Sl. No.	Conditions	Compliance
32.	Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.	Hoardings will be put up at different places to create awareness amongst citizens regarding environment.
33.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Traffic congestion will be minimized by manning the entry & exits with trained security guards. Parking will be provided properly within and along the plot boundary. All arrangements & safety measures will be taken for enhanced traffic expected to and from the project site.
34.	Prepare and present disaster management plan.	Disaster management plan has been prepared and given in ***Annexure X***.
35.	The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction activity has been started only after obtaining pre-environmental clearance. The EC has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
36.	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.	The energy conservation measures have been summarized in ***Annexure XI***. A detailed report will also be prepared on the energy conservation measures and submitted in due course of time.
37.	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	Fly ash is being used as building material in Design mix of all grades of Concrete.
38.	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set is being used during construction phase.
39.	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with	Ultra violet radiation (UV) treatment has been proposed for the STP during operation phase

Sl. No.	Conditions	Compliance
	justification for selected technology.	
40.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.	A green belt has been designed along the periphery of the plot in a manner so as to attenuate noise. The open spaces inside the plot will be landscaped and covered with vegetation of indigenous variety. The green belt shall be developed on completion of construction.
41.	The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.	The construction of the building and the consequent increase in traffic load will marginally affect the micro climate of the area which will be mitigated through creation of green belt.
42.	The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.	The buildings have been designed with built in safeguards for seismic safety as per BIS codes.
43.	High rise buildings should obtain clearance from aviation department or concerned authority.	NOC from Airport Authority of India has been obtained and the copy is attached as ***Annexure XII.***
44.	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	The hospital is a part of Sushant Golf City Township of M/s Ansal Properties and Infrastructure Ltd. The residential as well as commercial activities will be regulated as per the approved plan of Sushant Golf City township.
45.	It is suggested that literacy program for weaker sections of society/ women/ adults (including domestic help) and under privileged children could be provided in a formal way.	Adult literacy is being promoted in the labourers in its labour camp. Furthermore, literacy program for weaker section people will be started after completion of the construction of the hospital.
46.	The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	Compact Fluorescent lamps are proposed to be replaced with LEDs, which are environmentally safer and more energy conserving. The safe disposal of used/damaged CFLs shall be as per the e-waste management system proposed.
47.	It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.	Street and park lighting will be solar based with provision of dual supply in at least 50%.

Sl. No.	Conditions	Compliance
48.	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly ad submitted with justification.	Solar water heater shall be installed to the maximum possible capacity.
49.	Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.	Sewage generated from this hospital will be treated in the STP of 820 KLD capacity. Treated waste water will be reused to aim for zero discharge during non monsoon. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water will be done for HVAC cooling towers, flushing and green belt irrigation after bringing down the characteristics of sewage within the norms specified by MoEF&CC or CPCB.
50.	The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.	Sewage generated from this hospital will be treated in STP of 820 KLD capacity. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water will be done which will be used for HVAC cooling towers, flushing and green belt irrigation. Water for disposal into sewer is not anticipated during summers as all treated waste water will be reused. During winters and rainy days, when water requirement for greens, etc may decline, the water will be disposed to sewer. However, if any nearby construction is desirous of utilising the water, the same shall be provided to them.
51.	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	Are being and will be complied.
52.	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.	All necessary statutory clearances like clearance from UP Pollution Control Board, State Level Expert Appraisal Committee (UP) and Lucknow Development Authority have already been taken before start up of the project.

<table>
<tr><th>Sl. No.</th><th>Conditions</th><th>Compliance</th></tr>
<tr><td>53.</td><td>Parking areas should be in accordance with the norms of MOEF, Government of India, Plans may be drawn up accordingly and submitted.</td><td>The plan had been prepared in consonance with the guidelines of MoEF&CC and LDA.</td></tr>
<tr><td>54.</td><td>The location of the STP should be such that it is away from human habilitation and does not cause problem of odor. Odourless technology options should be examined and a report submitted.</td><td>Location of proposed STP has been shown in Annexure IV. It will be based on odourless technology.</td></tr>
<tr><td>55.</td><td>The Environmental Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.</td><td>Environment Management plan is given in Annexure XX along with the break up of the costs of various activities.
There will be no residents at the hospital. In patient occupants shall be there who will have short stays only. Hence, for environmental management, designated hospital employee(s) shall be responsible.</td></tr>
<tr><td>56.</td><td>Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.</td><td>The sludge coming out of STP will be in dry form suitable for the usage in parks and greenbelt as manure.</td></tr>
<tr><td>57.</td><td>Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.</td><td>Photographs showing construction under way are enclosed in Annexure XIII.</td></tr>
<tr><td>58.</td><td>Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.</td><td>Layout plan showing open areas, parking and greenbelt is attached as Annexure XIV. The land use break up is given below:

<table>
<tr><th>Description</th><th>Area (Sq.m)</th></tr>
<tr><td>Ground coverage</td><td>13486.0</td></tr>
<tr><td>Green area</td><td>7683.3</td></tr>
<tr><td>Green belt</td><td>2922.2</td></tr>
<tr><td>Area for Future Development</td><td>550.0</td></tr>
<tr><td>Road Area</td><td>14679.37</td></tr>
<tr><td>Surface Parking</td><td>7687.5</td></tr>
<tr><td>Pavements</td><td>1457.465</td></tr>
<tr><td>Open Area (Services)</td><td>2395.075</td></tr>
<tr><td>Guard room</td><td>48.46</td></tr>
<tr><td>Total</td><td>50909.37</td></tr>
</table>
</td></tr>
</table>

Sl. No.	Conditions	Compliance
		The location of STP has been shown in ***Annexure IV.***
59.	The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.	1 x 40, 1 x 62.5 and 1 x 200 KVA capacity DG sets are being used during construction. The DG set conforms to the prescribed standards for stack heights and regulations and also for the noise standards. The monitoring report of an operational DG stack emission has been given in ***Annexure I.***
60.	E-Waste Management should be done as per MoEF guidelines.	Will be followed. The e-waste management plan has been drawn and given in ***Annexure IX***.
61.	Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.	Electrical waste will be segregated and disposed as per the guidelines of the E-waste management rules, 2011 of MoEF&CC, as stated above.
62.	The use of suitably processed plastic waste in the construction of roads should be considered.	The use of processed plastic waste in the construction of roads will be considered as much as practical/possible.
63.	Displaced persons shall be suitably rehabilitated as per prescribed norms.	There are no displacees.
64.	Dispensary for first aid shall be provided.	A dispensary for first aid has been provided at site. The photographs are attached as ***Annexure XV.***
65.	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.	Not Applicable as this is not a hotel.
66.	Diesel generating set stacks should be monitored for CO and HC.	Permanent DG set stack will be monitored for CO and HC during operation phase. Currently, the DG set operational during construction phase has been monitored and the test report is given in ***Annexure I.***
67.	Ground water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The	Will be followed for pre & post monsoon seasons after the construction and start of operation of the rain water harvesting pit. Hand pumps/ suitable sampling system will

Sl. No.	Conditions	Compliance
	monitoring is to be done both in pre and post monsoon, seasons.	be constructed to enable the same.
68.	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.	Will be provided as suggested.
69.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70.	An energy audit should be annually carried out during the operational phases and submitted to the authority.	Annual energy audits shall be carried out during operational phase and report will be submitted annually.
71.	Project proponents shall endeavour to obtain ISO:14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	Once the construction will be completed and the hospital will come in operation, the possibility for obtaining ISO certification will be explored. Since it will be a green building as per GRIHA norms, additional ISO 14001 may not be required, which is a system more suitable to industries
72.	Appropriate safety measures should be made for accidental fire.	Disaster management plan is given as ***Annexure X.*** After making the appropriate safety measures for accidental fire, the Fire NOC was received by through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
73.	Smoke meters should be installed as warning measures for accidental fires.	Smoke meters would be installed as per Fire NOC.
74.	Plan for safe disposal of R.O. reject is to be submitted.	The water supply to the project site is of good quality having low TDS, so, the RO reject water generated also has low TDS. As well as the quantity of RO reject generated is very low. So, it is safely discharged into the drain where it gets further diluted with the other waste water.
B	**Specific Conditions:**	
1.	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules,	Agreed. Lucknow Development Authority has approved the building plans and given sanctions after due diligence.

Sl. No.	Conditions	Compliance
	Regulations, Notifications, Government Resolutions. Circulars etc. issued if any.	
2.	The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	The height, construction, built up area of proposed construction are as per norms. The layout has been approved and attached as ***Annexure XVI*** and sanction letter from LDA has been attached as ***Annexure XVII.***
3.	"Consent for establishment" shall be obtained from UP pollution Control Board.	Consent for establishment from U.P Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Toilets with treatment system have been provisioned at site for labourers as can be seen in ***Annexure VI.***
5.	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.	It will be ensured before occupation of the buildings.
6.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.	All such provisions have been made available at site and the photographs from site are attached as ***Annexure VI.***
7.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste-water and solid wastes generated during the construction phase should be ensured.	Drinking water and sanitary facilities should be provided for construction workers at the site as seen in ***Annexure VI***. Toilet sewage is being treated in an attached treatment facility. Solid waste is being managed. Minor construction waste shall be generated in the form of rubble, which will be used for filling of low lying areas, as sub base after crushing, etc.

Sl. No.	Conditions	Compliance
		Recyclable waste such as iron will be sold to recycling vendors. Remaining waste shall be disposed in designated landfill site.
8.	The solid waste generated should be properly collected and segregated. Dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Will be followed as detailed in points 14 & 21 of General conditions given earlier.
9.	Bio medical waste management shall be followed as per the Bio-Medical Waste (Management Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.	The biomedical waste generated from the hospital will be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. Special attention shall be paid for the disposal and management of Mercury waste.
10.	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	The operation of the equipment & processes will be governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste will be governed by the General Statutory Rules (GSR)-125- Atomic Energy (Safe Disposal of Radioactive Waste) Rules 1987
11.	Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998	The biomedical waste generated from the hospital will be treated as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date.
12.	Sewage/ other effluents from infections diseases ward and pathology/ laboratory should be treated/ disinfected separately prior to ETP.	Prior to the waste water reaching the STP, the waste water from the different labs and OT's will be first treated in ETP and then reused.
13.	A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.	CSR plan will be prepared and submitted along with details of CSR activities and list of beneficiaries on commencement of operation.
14.	No parking shall be allowed outside the project boundary.	Parking provision has been made within the project site as per norms.

Sl. No.	Conditions	Compliance
15.	Parking space for ambulances shall be exclusively earmarked.	During operation phase parking space for ambulances shall be earmarked.
16.	Police post shall be provided near emergency.	After construction work is complete and the hospital commences operation, Emergency ward shall also be operational. Police post near emergency shall be provided.
17.	Dedicated power supply to be installed in Operation Theaters and other critical areas	Dedicated power supply shall be installed in Operation Theatres and other critical areas
18.	Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.	Once the construction is complete and the project commences operation suitable resting facilities for attendants shall be provided near indoor wards. The area of the hospital is not so large so as to warrant the use of battery operated vehicles for internal transfer. The patient and material transfer shall be done manually using appropriate chairs, trolleys, etc. Use of battery operated chair or trolley will be in specific cases only.
19.	Passenger and stretcher lift to be provided for each tower.	There is one building only. Multiple lifts for passengers and stretchers shall be provided for various sections.
20.	Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/ consultation with District Administration/ Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	The excavation of basement has been completed. Permission regarding digging basements from Mines department is attached as ***Annexure XXI***. The excavated topsoil has been stored temporarily and then will be used for landscape or raising plinth & road levels, if required. There is no natural drain passing through the site
21.	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National	Ample stocks of fire fighting equipments shall be provided. Fire safety will be taken into account and all the safety norms and regulations which are provided by National Building Code

Sl. No.	Conditions	Compliance
	Buildings Code including measures from lighting.	and other related Indian Standards will be followed. Fire NOC has been taken through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
22.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	The disposal of muck during construction will not create any adverse effect and necessary precautions for its disposal are being taken.
23.	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	During operation phase, waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil will be sold to CPCB approved recycling vendors.
24.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set is being used during construction phase and the stack emission is conforming to the emission norms (refer ***Annexure I*** for monitoring report).
25.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air and noise level have been taken, so as to conform to the stipulated standards by CPCB/UPPCB.
26.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in	Suitable noise abatement measures are being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation. The development of greenbelt shall be as

Sl. No.	Conditions	Compliance
	consultation with the local DFO/Agriculture Dept.	per CPCB guidelines.
27.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Pavements will be so constructed, as to allow infiltration of surface run – off rainwater. The trees will be provided with adequate watering, aeration and nutrition
28.	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.	Ready Mix Concrete will be used and Sprinkler used for curing and quenching during construction phase.
29.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one building and it has adequate space around it. Landscape has accordingly been provisioned as seen in ***Annexure XIV*** layout plan.
30.	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, medicine shop and cash counter will be provided within the hospital complex. No bank or post office is proposed within hospital complex.
31.	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed.	RWH will be done from roof top as well as other areas. Appropriate arrangements shall be made that waste water and storm water do not get mixed. The drainage network is attached as ***Annexure IV*****.**

उत्तर प्रदेश अग्निशमन सेवा मुख्यालय

चतुर्थ/पंचम तल ,इंदिरा भवन ,अ ोक मार्ग ,लखनऊ–226001

पत्रांक: 2014/3888/एल.के.डब्लू./लखनऊ/570/जे.डी.। दिनॉक सितम्बर, 12 .2017

सेवा में,

श्री बी० प्रभाकर (आर्कीटेक्ट),
अरकोप एसोसिएट्स प्रा०लि०,
गुरूग्राम,

विषयः–मेसर्स मेदान्ता होल्डिंग प्रा०लि०,महारानी बाग,नई दिल्ली, द्वारा सेक्टर–ए,सुशान्त गोल्फ सिटी, शहीद पथ, लखनऊ में प्रस्तावित मेदान्ता अवध भवन का प्रोविजनल अग्निशमन अनापत्ति प्रमाण पत्र निर्गत किये जाने के संबंध में ।

कृपया उपरोक्त विषयक पत्र दिनॉक 17.07.2017 के माध्यम से उक्त प्रश्नगत प्रस्तावित भवन का प्रोविजनल अग्निशमन अनापत्ति प्रमाण पत्र निर्गत किए जाने का अनुरोध किया गया है ।

उल्लेखनीय है कि प्रश्नगत भवन का प्रोविजनल अग्निशमन अनापत्ति प्रमाण पत्र संयुक्त निदेशक, फायर सर्विस मुख्यालय ,उ0प्र0 लखनऊ के पत्रांकःएफ.एस.–1076/2014 (126) दिनॉक 22.01.2015 द्वारा भवन की ऊँचाई 57.40 मीटर तक के लिए निर्गत किया गया था । पुनः आप द्वारा प्रश्नगत भवन जिसकी ऊँचाई 44.125 मीटर प्रस्तावित है का संसोधित मानचित्र प्रस्तुत किया गया है ।

उक्त प्रश्नगत प्रस्तावित भवन के संसोधित मानचित्र में प्रस्तावित अग्निशमन व्यवस्थाओ एवं अभिलेखों का परीक्षण अग्निशमन अधिकारी एस.जी.पी.जी.आई. लखनऊ व मुख्य अग्निशमन अधिकारी / प्रभारी उपनिदेशक, फायर सर्विस परिक्षेत्र लखनऊ/फैजाबाद द्वारा किया गया, अग्निशमन अधिकारी एस.जी.पी.जी.आई. लखनऊ व मुख्य अग्निशमन अधिकारी/ प्रभारी उपनिदेशक, फायर सर्विस परिक्षेत्र लखनऊ/फैजाबाद की आख्या दिनॉक 03.08.2017 का सुसंगत मानकों का परिशीलन किया गया जो निम्नवत :–

भवन की संरचनाः–

01– कुल भूखण्ड एरिया–50909.37 वर्ग मीटर मानचित्र में अंकित है ।

02– प्रश्नगत प्रस्तावित भवन के लोवर ग्राउण्ड तल का कबर्ड एरिया–15713.90 वर्ग मीटर ।

- अपर ग्राउण्ड तल का कबर्ड एरिया 14818.517 वर्ग मीटर ।
- प्रथम तल का कबर्ड एरिया 11857.35 वर्ग मीटर ।
- द्वितीय तल का कबर्ड एरिया 12234.55 वर्ग मीटर ।
- तृतीय तल का कबर्ड एरिया 12234.55 वर्ग मीटर ।
- चौथे तल से 10वें तल तक प्रत्येक तल का टिपिकल कबर्ड एरिया 4200.692 वर्ग मीटर ।

03– प्रश्नगत प्रस्तावित भवन के बेसमेंट का कबर्ड एरिया :–

- प्रथम बेसमेंट का कबर्ड एरिया 16140.00 वर्ग मीटर ।
- द्वितीय बेसमेंट का कबर्ड एरिया 17305.10 वर्ग मीटर ।
- बेसमेंट के प्रयोग के संबंध में एन0बी0सी0 के निर्देशों का पालन किया जाए अर्थात पैथोलॉजिकल,रसायनिक पदार्थो आदि के लिए स्टोर्स का प्रयोग न किया जाए ।

04– प्रश्नगत प्रस्तावित भवन की ऊँचाई 44.125 मीटर मानचित्र में अंकित है ।

भवन का अधिभोग एवँ हेजार्डस श्रेणीः–प्रश्नगत भवन का अधिभोग एन0बी0सी0–2016 में संस्थागत श्रेणी के अन्तर्गत वर्गीकृत किया गया है ।

ढांचागत व्यवस्थाः–

01– **पहुँच मार्ग** :–प्रश्नगत भूखण्ड तक पहुँच मार्ग की चौडाई मानचित्र में 30 मीटर अंकित है ।

02– **प्रवेश/निकास द्वार की चौडाई** :– प्रश्नगत भवन परिसर में प्रवेश व निकास हेतु 07,गेट प्रस्तावित है ,प्रत्येक की चौडाई 4.50 मीटर से कम न रखी जाए ।

03– सेटबैकः– भवन का न्यूनतम् सेटबैक निम्नवत हैः–

- अग्रभाग– 15.00 मीटर ।
- पृष्ठ भाग– 15.00 मीटर ।

- पार्श्व भाग प्रथम– 15.00 मीटर ।
- पार्श्व भाग द्वितीय– 15.00 मीटर ।

उपरोक्तानुसार भवन का सेटबैक भवन विनियामावली के अनुसार है । सेटबैक सदैव अवरोध मुक्त रखें जायेगें सेटबैक में किसी प्रकार का स्थाई/अस्थाई निर्माण कार्य मान्य नही होगा,प्रश्नगत भवन के बेसमेंट का जो भाग भवन के प्रोजेक्सन से बाहर है उसके स्लैब का भार वहन क्षमता 45 टन रखा जाना अनिवार्य होगा ।

04– **निकास मार्ग**:– प्रश्नगत प्रस्तावित भवन के मानचित्र में भूतल से प्रथम तल तक 12 स्टेयरकेश, प्रथम तल से तीसरे तल तक 13 स्टेयरकेश तथा चौथे तल से 10वें तल तक 07 स्टेयरकेश प्रत्येक स्टेयरकेश की चौडाई 2.0 मीटर मानचित्र में प्रस्तावित है ,भवन मे समस्त स्थानों से ट्रेवलिंग डिस्टेंस अधिकतम् अनुमनय सीमा के अन्तर्गत है ।

- प्रस्तावित भवन के पलायन मार्ग एवं निष्क्रमण योजना को प्रदर्शित करते हुए मानचित्र प्रस्तुत किया गया है जिसका निर्माण अधिवासियों की शारीरिक एवं मानसिक स्थिति का ध्यान रखते हुए पलायन की व्यवहारिक भावना को समावेशित करते हुए कराया जाय,साथ ही फायर सवमिशन रिर्पोट भी प्रस्तुत की गई है ।

05– **रिफ्यूज एरिया**:–प्रश्नगत प्रस्तावित भवन के मानचित्र में चौथे ,5वें ,7वें ,8वें, व 9वें तल पर 79. 40 वर्ग मीटर तथा 6वें व 10वें तल पर 160.70 वर्ग मीटर का रिफ्यूज एरिया प्रस्तावित किया गया है ।

अग्नि सुरक्षा व्यवस्था:– एन0बी0सी0–2016 के अनुसार निम्नलिखित अग्निशमन व्यवस्थाएं पूर्ण किए जाने अनिवार्य है :–

01– **भूमिगत टैंक** :– प्रश्नगत प्रस्तावित भवन के परिसर में 450 के0एल0 पानी के क्षमता का भूमिगत टैंक मानचित्र में प्रस्तावित है ।

02– **पम्प** :– भूमिगत टैंक के पास 2280 एल0पी0एम0 क्षमता के 02 विद्युत चालित पम्प (01 स्प्रिंकलर व 01 हाईड्रेट पम्प) व समकक्ष क्षमता का 01 डीजल चालित पम्प एवं 180 एल.पी. एम. क्षमता का 02 जॉकी पम्प (01 स्प्रिंकलर व 01 हाईड्रेट पम्प) तथा 1800 एल0पी0एम0 क्षमता का वाटर कर्टेन पम्प मानचित्र में प्रस्तावित किया गया है ।

03– **होजरील**:–प्रश्नगत भवन के मानचित्र में होजरील ,लैडिंग वाल्व आई.एस.–3844 के मानको के अनुसार प्रस्तावित है ।

04– **वेटराइजर** :– प्रश्नगत भवन के मानचित्र में वेटराईजर सिस्टम एन0बी0सी–2016 के मानकों के अनुसार प्रस्तावित है ।

05– प्रश्नगत सम्पूर्ण भवन परिसर मे यार्ड हाईड्रेट होज कैबिनेट एवं उसमें डिलीबरी होज पाईप तथा ब्रांच पाईप एवं फायर सर्विस इनलेट का प्राविधान आई0एस0 13039:1991 के अनुसार मानचित्र में प्रस्तावित है ।

06– **हस्त चालित इलैक्ट्रिक फायर एलार्म सिस्टम** :–प्रश्नगत भवन के मानचित्र में एन0बी0सी0–2016 के मानको के अनुसार हस्त चालित इलैक्ट्रिक फायर एलार्म सिस्टम प्रस्तावित है ।

07– **स्वचालित डिटेक्सन एवं एलार्म सिस्टम**:–प्रश्नगत प्रस्तावित भवन के मानचित्र मे स्वचालित डिटेक्सन एवं एलार्म सिस्टम प्रस्तावित है ।

08– **स्वचालित स्प्रिंकलर सिस्टम**:–प्रश्नगत भवन के बेसमेंट सहित समस्त तलों में स्वचालित स्प्रिंकलर सिस्टम एन0बी0सी0–2016 के मानको के अनुसार मानचित्र में प्रस्तावित है । स्प्रिंकलर सिस्टम में पानी की फीडिंग टेरस व अन्डर ग्राउण्ड टैंक दोनो से किया जाना आव यक होगा ,बेसमेंट में कम्पार्टमेंटेसन वाटर कर्टेन से किया जाना प्रस्तावित है ।

09– **टैरिस टैंक** :–प्रश्नगत प्रस्तावित भवन के टैरिस पर टैरिस टैक 20 हजार लीटर पानी के क्षमता का मानचित्र में प्रस्तावित है ।

10– **टैरिस पम्प**:– प्रश्नगत भवन में आवश्यक नही ।

11– **प्राथमिक अग्निशमन उपकरण (फायर एक्सटिंग्यूसर)**:–प्रश्नगत भवन में फायर एक्सटिंग्यूसर आई0एस0–2190–2010 के अनुसार मानचित्र में प्रस्तावित है ।

12– **एक्जिट साईन** :– प्रश्नगत भवनों मे एक्जिट साईनेज प्राविधानित किए जाने होगें ।

13– स्मोक एक्सट्रैक्सन सिस्टमः–

ए0– फायर चेक डोर की रेटिंग 02एच रखा जाना अनिवार्य होगा ।

बी0– प्रश्नगत भवन के बेसमेंट सहित समस्त तलों में एन0बी0सी0 के अनुसार निर्धारित 12 एयरचेंजर क्षमता का स्मोक एक्सट्रैक्सन सिस्टम का प्राविधान किया जाना अनिवार्य होगा ।

14–प्रेशराईजेशन प्रणाली :–

01– प्रश्नगत भवन के स्टेयरकेश व लिफ्ट लॉबी को मानक के अनुसार प्रेशराईज किया जाए

02–प्रेशराईजेशन सिस्टम, डिटेक्शन एवं अलार्म सिस्टम तथा फायर डैम्पर को इटरलाकिंग एन0बी0सी0 मानक के अनुसार किया जाना अनिवार्य होगा ।

15– पी0ए0 सिस्टम :–पी0ए0 सिस्टम की व्यवस्था सम्पूर्ण भवन में प्राविधानित किया जाना आवश्यक होगा ।

16– प्रश्नगत प्रस्तावित भवनों में इमरजेंसी /एस्केप लाईटिंग एन0बी0सी0–2016,पार्ट–04 मे उल्लिखित मानकों के अनुसार कराया जाना अनिवार्य होगा ।

17– भवन निर्माण के पश्चात व उपयोग के पूर्व भवन मे अधिष्ठापित अग्निशमन प्रणाली के कुशल संचालन व सदैव कार्यशील दशा में बनाए रखनें हेतु एन0बी0सी0–2016, पार्ट–04 के प्रस्तर 3. 4.12.डी–03, में उल्लिखित के अनुसार मानकों का पालन किया जाना अनिवार्य होगा ।

18– भवन मे एन0बी0सी0–2016 में उल्लिखित मानक के अनुसार एक वैकल्पिक उर्जा श्रोत (जनरेटर सेट) स्थापित कर उसमे भवन की अग्निशमन प्रणाली, फायर लिफ्ट, स्टेयरकेशों व कोरीडोर की लाईटो तथा स्टैड बाई फायर पम्प तथा स्मोक एक्सट्रैक्सन सिस्टम को पृथक लाईन (वायरिंग) फायर सेफ डक्ट से सुरक्षित करते हुए जोडा जाना आवश्यक होगा ।

उपरोक्तानुसार मेसर्स मेदान्ता होल्डिंग प्रा0लि0 महारानी बाग, नई दिल्ली द्वारा सेक्टर–ए ,सुशान्त गोल्फ सिटी,अमर शहीद पथ लखनऊ में प्रस्तावित मेदान्ता अवध भवन के निर्माण हेतु प्रोविजनल अग्निशमन अनापत्ति प्रमाण पत्र इस शर्त के साथ निर्गत किया जाता है कि आवेदक द्वारा भवन/इकाईयों में अग्नि से सुरक्षा संबंधित सभी प्रस्तावित प्राविधान भवन विनियामावली तथा नेशनल बिल्डिग कोड आफ इंडिया–2016 में उल्लिखित मानको व आई0एस0–3844–1989 एवं नवीनतम् ससोधन के अनुसार कराये जायेगें । भवन निमार्ण के दौरान यदि एन0बी0सी0–2016 के प्राविधानों मे कोई ऐसा संसोधन होता है जो कि अग्नि सुरक्षा के दृष्टिकोण से महत्वपूर्ण है तो उसको समाहित किया जाना अनिवार्य होगा । भवन के निमार्णोपरान्त, भवन का प्रयोग करने से पहले भवन मे अग्नि से सुरक्षा व्यवस्थाए मानक के अनुसार भौतिक रूप से स्थापित कर उनका निरीक्षण/परीक्षण अग्निशमन विभाग से कराकर अंतिम अग्निशमन प्रमाण पत्र प्राप्त किया जायेगा अन्यथा भवन निर्माण हेतु निर्गत किया जा रहा प्रोविजनल अग्निशमन अनापत्ति प्रमाण पत्र स्वतः निरस्त समझा जायेगा ।

संलग्नकः मानचित्र

(जे0के0सिंह)
संयुक्त निदेशक
उ0प्र0 अग्निशमन मुख्यालय

,लखनऊ,

प्रतिलिपि

01– उपनिदेशक,फायर सर्विस ,परिक्षेत्र लखनऊ/फैजाबाद, को पत्र संख्या प–2093/ एफ.एस. दिनॉक 03.08.2017 के कम में समस्त अभिलेखों के व्यवस्थित रखरखाव एवं आवश्यक कार्यवाही हेतु प्रेषित ।

02– मुख्य अग्निशमन अधिकारी,लखनऊ, को पत्र संख्याः प–2093/ एफ.एस. दिनॉक 03.08. 2017 के कम में समस्त अभिलेखों के व्यवस्थित रखरखाव एव आवश्यक कार्यवाही हेतु प्रेषित ।

03– अग्निशमन अधिकारी पी0जी0आई0, लखनऊ ,को सूचनार्थ प्रेषित ।

UP Firefighting Service Headquarters Indira Bhawan Lucknow
Fourth/Fifth Floor, Indira Bhawan, Lucknow- 228001

Letter No. – 2014 / 3888 / LKW / Lucknow / 570 / JD Dated September 12, 2017

To,
Shri B. Prabhakar (Architect).
Arcop Associates Pvt. Ltd.
Gurugram,

Subject : Regarding issuance of Provisional Firefighting Clearance Certificate for Medanta Avadh Building proposed in Sector – A, Sushant Golf City, Shahid Path, Lucknow by M/s Medanta Holding Pvt. Ltd., Maharani Bagh, New Delhi.

It has been requested to issue provisional Firefighting No Objection Certificate for the above mentioned proposed building through the above mentioned subject letter dated 17.07.2017

It is noteworthy that the provisional firefighting NOC for the building in question was issued by the Joint Director, Firefighting Service Headquarters, Lucknow, Uttar Pradesh, vide his letter no. : F.S.- 1076 / 2014 (126) dated 22.01.2015 for the height of the building upto to 57.40 meters. The revised map of the building in question has again been submitted by you, the height for which is proposed to be 44.125 meters.

The proposed fire fighting arrangements and documents in the revised map of the proposed building in question were tested by the Firefighting Officer SGPGI Lucknow and Chief Fire Officer / In-Charge Deputy Director, Firefighting Service Zone Lucknow / Faizabad. The report of the Firefighting Officer SGPGI Lucknow and Chief Firefighting Officer / In-Charge Deputy Director, Firefighting Service Zone Lucknow / Faizabad dated 03.08.2017 was examined for relevant standards which are as follows -

Structure of building:-

01- Total plot area - 50909.37 sq.m. as marked in the map.

02 Covered area of the lower ground floor of the proposed building in question – 15713.90 sq. meter

- Covered ares of Upper Ground Floor 14818.517 sq. mtr

- Covered area of First Floor 11857.35 sq. mtr
- Covered area of Second Floor 12234.55 sq. mtr.
- Covered area of Third Floor 12234.55 sw. mtr
- Typical covered area of each floor from 4th floor to 10th floor – 4200.692 sq. meter

03 Covered area of basement of the proposed building in question:

- Covered area of first basement 16140.00 sq.m.
- Covered area of second basement 17305.10 sq.m.
- NBC guidelines regarding use of basement should be followed i.e. the basement should not be used for storing pathological, chemical materials etc.

04. The height of the proposed building in question is 44.125 meters as mentioned in the map.
Occupancy and Hazards Category of the building:- The occupancy of the building in question has been classified under the Institutional category in NBC - 2016.

Infrastructure:-

01- Access road:- The width of the access road to the plot in question is marked as 30 meters in the map.

02- Width of entry / exit gate:- 07 gates are proposed for entry and exit in the building complex in question. The width of each gate should not be less than 4.50 meters.

03- Setback:- The minimum setback of the building is as follows:-

- o Front - 15.00 meters.
- o Back side - 15.00 meters
- o Side part first - 15.00 meters.
- o Side part second - 15.00 meters.

As per the above, the setback of the building is as per the building regulations. The setback shall always be kept free of obstructions. No permanent / temporary construction shall be allowed in the setback. The part of the basement of the building in question which is outside the projection of the building, its slab shall be required to have a load bearing capacity of 45 tonnes.

04. Exit route: - In the map of the proposed building in question, 12 staircases from ground floor to first floor, 13 staircases from first floor to third floor and 07 staircases from fourth floor to 10th floor, the width of each staircase is proposed to be 2.0 meter. The traveling distance from all places in the building is within the maximum permissible limit.

• The map has been presented showing the escape route and evacuation plan of the proposed building which should be constructed keeping in mind the physical and mental condition of the occupants and incorporating the practical sense of escape. Along with this, a fire submission report has also been submitted.

05 Refuse Area:- In the map of the proposed building in question, refuSe area of 79.40 sq.m. on 4th, 5th, 7th, 8th and 9th floor and 160.70 sq.m. on 6th and 10th floor has been proposed.

Fire Safety Arrangement:- According to NBC - 2016, it is mandatory to complete the following fire fighting arrangements.

01- Underground Tank:- An underground tank map of 450 KL water capacity is proposed in the premises of the proposed building in question.

02- Pump:- Near the underground tank, 02 electric pumps of 2280 LPM capacity (01 sprinkler and 01 hydrate pump) and 01 diesel pump of equivalent capacity and 02 jockey pumps of 180 LPM capacity (1 sprinkler and 1 hydrate pump) and water curtain pump of 1800 LPM capacity have been proposed in the map.

03- Hose reel:- In the map of the building in question, hose reel loading valve is proposed as per the standards of IS - 3844.

04- Wet riser: In the map of the building in question, the wet riser system is proposed as per the standards of NBC - 2016.

05- Provision of yard hydrant hose cabinet and delivery hose pipe and branch pipe and fire service inlet in the entire building complex in question is proposed in the map as per IS 13039:1991.

06- Hand operated electric fire alarm system : Hand operated electric fire alarm system is proposed in the map of the building in question as per the standards of NBC - 2016.

07- Automatic detection and alarm system: - Automatic detection and alarm system is proposed in the map of the proposed building in question.

08- Automatic sprinkler system: - Automatic sprinkler system is proposed in the map as per the standards of NBC - 2016 in all the floors including the basement of the building in question. It will be necessary to feed water in the sprinkler system from both the terrace and underground tank. Compartmentation in the basement is proposed to be done with water curtain.

09- Terrace Tank:- Terrace tank with capacity of 20 thousand liters of water is proposed in the map on the terrace of the proposed building in question.

10- Terrace Pump:- Not required in the building in question.

11- Primary fire fighting equipment (fire extinguisher):- Fire extinguisher in the building in question is proposed in the map as per IS-2190-2010.

12- Exit sign: Exit signage will have to be provided in the buildings in question.

13- Smoke extraction system:-

A- It will be mandatory to keep the rating of fire check door 02H.

B- It will be mandatory to provide smoke extraction system of 12 air changer capacity as per NBC in all the floors including basement of the building in question.

14- Pressurization system:-

01- Staircase and lift lobby of the building in question should be pressurized as per standards.

02- It will be mandatory to make interlocking of pressurization system, detection and alarm system and fire damper as per NBC standard.

15- PA System:- It will be necessary to provide PA system in the entire building.

16- Emergency / escape lighting in the proposed buildings in question must be provided as per the standards mentioned in NBC 2016, Part-04.

17- After the construction of the building and before use, it will be mandatory to follow the standards mentioned in clause 3.4.12.D-03 of NBC-2016, Part-04 for efficient operation of the fire fighting system installed in the building and to keep it always in working condition.

18- It will be necessary to install an alternative energy source (generator set) in the building as per the standard mentioned in NBC-2016 and connect the building's fire fighting system, fire lift, staircase and corridor lights and standby fire pump and smoke extraction system to it by protecting it with a separate line (wiring) fire safe duct.

As per above, provisional fire NOC is issued by M/s Medanta Holding Pvt. Ltd. Maharani Bagh, New Delhi for the construction of proposed Medanta Avadh Bhawan in Sector-A1,

Sushant Golf City, Amar Shaheed Path, Lucknow with the condition that all the proposed provisions related to fire safety in the building / units by the applicant will be done according to the standards mentioned in the Building Regulations and National Building Code of India - 2016 and IS-3844-1989 and latest amendments. If during the construction of the building, any such amendment occurs in the provisions of NBC - 2016 which is important from the point of view of fire safety, then it will be mandatory to incorporate it. After construction of the building, before using it, the fire safety arrangements shall be physically installed as per the standards and their inspection / testing shall be done by the fire department and a final fire safety certificate shall be obtained otherwise the provisional fire NOC issued for the construction of the building shall be automatically deemed to be cancelled.

Enclosure: Map

(J.K. Singh)

Lucknow,

Copy to :

01. Deputy Director, Firefighting Service Zone Lucknow / Faizabad - in continuation of letter no. P – 2093 / FS dated 03.08.2017 for systematic maintenance of all records and necessary action.

02- Chief Firefighting Officer, Lucknow in continuation of letter no. P – 2093 / FS dated 03.08.2017 for systematic maintenance of all records and necessary action.

03- Firefighting Officer PGI, Lucknow - for information.

Annexure R-12

EC COMPLIANCE

(JULY TO DECEMBER 2017)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

JANUARY, 2018
(Issue 1, Rev 0, January 2018)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (JULY TO DECEMBER 2017) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Conditions	Compliance
A.	**General Conditions:**	
1.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Agreed.
2.	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results are of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample is compliant to the permissible limits of drinking water standards (IS 10500:2012)
3.	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction.	No objection certificate(NOC) from the U.P. Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
5.	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6.	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVIII.***
7.	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get affected. The sheet flow of the area will

Sl. No.	Conditions	Compliance
		be affected due to the proposed construction activity, however, a duly designed effective storm water drainage system will be laid out. The rainwater run-off will be directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
8.	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the area.
9.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour has been provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The photographs from site are attached as ***Annexure VI.*** Number of workers are 1250.
10.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	On commencement of operation, treatment of waste water will be done in the STP of 820 KLD capacity and the treated water will be used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram is given in ***Annexure VII.***
11.	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The daily truck movement during construction is approximately 10-15 trucks per day, which are a very low number and do not require any separate permission.
12.	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The campus will be totally dependent on water supply from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL), which in turn are sourcing from ground water for which requisite clearance from the authorities are obtained and maintained by M/s APIL. A copy of the connection charges paid for water supply is given in ***Annexure VIII.***

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13.	Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance is being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil will be generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors.
14.	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	After commencement of operation, segregation of biodegradable, non-biodegradable and recyclable waste at source will be practiced by providing colour coded bins in the premises. The recyclable components will be sold to authorized recycling vendors, while municipal waste, after collection, storage and segregation within the project premises shall be disposed as per characteristics
15.	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been proposed as given in ***Annexure IV.***
16.	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.	Air emissions from DG sets and construction machineries are periodically being monitored and the emissions are found to be within prescribed standards. During operation phase, there will be air emission only from vehicles, which will undergo periodical PUC checks. DG set emission test results are given in ***Annexure I.***
17.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.	Water sprinklers and other dust control measures are being undertaken and will be continued to take care of dust generated during the construction and operation phases.

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18.	Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	Suitable noise abatement measures are being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. During operation phase, impact on noise level will be limited and increase mainly due to increased vehicular traffic. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation.
19.	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.	Top soil has been stored separately and shall be used in development of green belt and green areas, after construction.
20.	Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	There is a separate system proposed for rainwater collection & recharge which is separate from sewage collection and conveyance system/network. Other effluents will not be allowed to mix with domestic effluents.
21.	Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	After the hospital commences operation the Hazardous/ Solid waste will be managed in the following ways: • Municipal solid waste shall be collected in colour coded bins in the premises. Segregation of biodegradable, non-biodegradable and recyclable waste at source will be practised. The recyclable components will be sold to authorized recycling vendors, while balance shall be disposed as per characteristics • The biomedical waste generated from the hospital will be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its

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		amendments till date. • The radioactive waste from diagnostics shall be stored and disposed as per the Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987 & its amendments till date. • Batteries within the hospital from various sources will have to be disposed after they complete their working life. They will be stored and disposed as per the Batteries (Management & Handling) Rules, 2001 & its amendments till date • Hazardous Waste anticipated from the premises will be used oil from transformers, DG sets and other machines, which will be sold to CPCB/ UPPCB authorised recycling agency.
22.	Alternate technologies for solid waste disposals (like vermi-culture etc.) should be used in consultation with expert organizations.	Being a hospital, composting is not proposed within premises due to hygiene and safety reasons. Moreover, the township developer, M/s APIL has proposed a centralised waste-to-energy pyrolysis plant which will accept unsegregated waste. The municipal solid waste, after removal of recyclable components, shall be sent to the centralised waste to energy plant of M/s APIL.
23.	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Pavements will be so constructed as to allow infiltration of surface run – off rainwater. The trees will be provided with adequate watering, aeration and nutrition. The rainwater run-off will be directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and

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		overflow will be discharged into drain. The drainage network is attached as ***Annexure IV*.**
25.	The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.	The entire planning for the project has been designed considering green building concept as suggested by the GRIHA council, which is an equivalent organisation to Indian Green Building Council.
26.	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	Safety procedures, norms and guidelines as outlined in National Building Code 2005 will be followed.
27.	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.	After commencement of operation, dual flush systems along with fixtures to save water will be used.
28.	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	After commencement of operation, dual pipe plumbing will be used for reuse of treated waste water for flushing.
29.	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & Controlled watering systems.	Water requirement for landscaping will be met from recycling treated waste water which is adequately available for the type of landscaping proposed.
30.	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	Solar photo voltaic lighting for street lighting, landscape lighting and lighting in common areas is proposed. Rooftop solar panels for hot water generation are proposed. The provision made for solar power and water heating is shown in ***Annexure XIX***
31.	Make separate provision for segregation, collection, transport and disposal of e-waste.	E-waste generated from the hospital shall be stored at a common storage point in the premises and handed over to the authorized e-waste recycler at periodic intervals.

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32.	Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.	Hoardings will be put up at different places to create awareness amongst citizens regarding environment.
33.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Traffic congestion will be minimized by manning the entry & exits with trained security guards. Parking will be provided properly within and along the plot boundary. All arrangements & safety measures will be taken for enhanced traffic expected to and from the project site.
34.	Prepare and present disaster management plan.	Disaster management plan has been prepared and given in ***Annexure X***.
35.	The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction activity has been started only after obtaining pre-environmental clearance. The EC has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
36.	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.	The energy conservation measures have been summarized in ***Annexure XI***. A detailed report will also be prepared on the energy conservation measures and submitted in due course of time.
37.	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	Fly ash is being used as building material in Design mix of all grades of Concrete.
38.	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set is being used during construction phase.
39.	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with	Ultra violet radiation (UV) treatment has been proposed for the STP during operation phase

Sl. No.	Conditions	Compliance
	justification for selected technology.	
40.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.	A green belt has been designed along the periphery of the plot in a manner so as to attenuate noise. The open spaces inside the plot will be landscaped and covered with vegetation of indigenous variety. The green belt shall be developed on completion of construction.
41.	The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.	The construction of the building and the consequent increase in traffic load will marginally affect the micro climate of the area which will be mitigated through creation of green belt.
42.	The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.	The buildings have been designed with built in safeguards for seismic safety as per BIS codes.
43.	High rise buildings should obtain clearance from aviation department or concerned authority.	NOC from Airport Authority of India has been obtained and the copy is attached as ***Annexure XII.***
44.	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	The hospital is a part of Sushant Golf City Township of M/s Ansal Properties and Infrastructure Ltd. The residential as well as commercial activities will be regulated as per the approved plan of Sushant Golf City township.
45.	It is suggested that literacy program for weaker sections of society/ women/ adults (including domestic help) and under privileged children could be provided in a formal way.	Adult literacy is being promoted in the labourers in its labour camp. Furthermore, literacy program for weaker section people will be started after completion of the construction of the hospital.
46.	The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	Compact Fluorescent lamps are proposed to be replaced with LEDs, which are environmentally safer and more energy conserving. The safe disposal of used/damaged CFLs shall be as per the e-waste management system proposed.
47.	It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.	Street and park lighting will be solar based with provision of dual supply in at least 50%.

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48.	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly ad submitted with justification.	Solar water heater shall be installed to the maximum possible capacity.
49.	Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.	Sewage generated from this hospital will be treated in the STP of 820 KLD capacity. Treated waste water will be reused to aim for zero discharge during non monsoon. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water will be done for HVAC cooling towers, flushing and green belt irrigation after bringing down the characteristics of sewage within the norms specified by MoEF&CC or CPCB.
50.	The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.	Sewage generated from this hospital will be treated in STP of 820 KLD capacity. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water will be done which will be used for HVAC cooling towers, flushing and green belt irrigation. Water for disposal into sewer is not anticipated during summers as all treated waste water will be reused. During winters and rainy days, when water requirement for greens, etc may decline, the water will be disposed to sewer. However, if any nearby construction is desirous of utilising the water, the same shall be provided to them.
51.	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	Are being and will be complied.
52.	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.	All necessary statutory clearances like clearance from UP Pollution Control Board, State Level Expert Appraisal Committee (UP) and Lucknow Development Authority have already been taken before start up of the project.

<table>
<tr><th>Sl. No.</th><th>Conditions</th><th>Compliance</th></tr>
<tr><td>53.</td><td>Parking areas should be in accordance with the norms of MOEF, Government of India, Plans may be drawn up accordingly and submitted.</td><td>The plan had been prepared in consonance with the guidelines of MoEF&CC and LDA.</td></tr>
<tr><td>54.</td><td>The location of the STP should be such that it is away from human habilitation and does not cause problem of odor. Odourless technology options should be examined and a report submitted.</td><td>Location of proposed STP has been shown in Annexure IV. It will be based on odourless technology.</td></tr>
<tr><td>55.</td><td>The Environmental Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.</td><td>Environment Management plan is given in Annexure XX along with the break up of the costs of various activities.
There will be no residents at the hospital. In patient occupants shall be there who will have short stays only. Hence, for environmental management, designated hospital employee(s) shall be responsible.</td></tr>
<tr><td>56.</td><td>Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.</td><td>The sludge coming out of STP will be in dry form suitable for the usage in parks and greenbelt as manure.</td></tr>
<tr><td>57.</td><td>Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.</td><td>Photographs showing construction under way are enclosed in Annexure XIII.</td></tr>
<tr><td>58.</td><td>Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.</td><td>Layout plan showing open areas, parking and greenbelt is attached as Annexure XIV. The land use break up is given below:

<table>
<tr><th>Description</th><th>Area (Sq.m)</th></tr>
<tr><td>Ground coverage</td><td>13486.0</td></tr>
<tr><td>Green area</td><td>7683.3</td></tr>
<tr><td>Green belt</td><td>2922.2</td></tr>
<tr><td>Area for Future Development</td><td>550.0</td></tr>
<tr><td>Road Area</td><td>14679.37</td></tr>
<tr><td>Surface Parking</td><td>7687.5</td></tr>
<tr><td>Pavements</td><td>1457.465</td></tr>
<tr><td>Open Area (Services)</td><td>2395.075</td></tr>
<tr><td>Guard room</td><td>48.46</td></tr>
<tr><td>Total</td><td>50909.37</td></tr>
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Sl. No.	Conditions	Compliance
		The location of STP has been shown in ***Annexure IV.***
59.	The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.	1 x 40, 1 x 62.5 and 1 x 200 KVA capacity DG sets are being used during construction. The DG set conforms to the prescribed standards for stack heights and regulations and also for the noise standards. The monitoring report of an operational DG stack emission has been given in ***Annexure I.***
60.	E-Waste Management should be done as per MoEF guidelines.	Will be followed. The e-waste management plan has been drawn and given in ***Annexure IX***.
61.	Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.	Electrical waste will be segregated and disposed as per the guidelines of the E-waste management rules, 2011 of MoEF&CC, as stated above.
62.	The use of suitably processed plastic waste in the construction of roads should be considered.	The use of processed plastic waste in the construction of roads will be considered as much as practical/possible.
63.	Displaced persons shall be suitably rehabilitated as per prescribed norms.	There are no displacees.
64.	Dispensary for first aid shall be provided.	A dispensary for first aid has been provided at site. The photographs are attached as ***Annexure XV.***
65.	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.	Not Applicable as this is not a hotel.
66.	Diesel generating set stacks should be monitored for CO and HC.	Permanent DG set stack will be monitored for CO and HC during operation phase. Currently, the DG set operational during construction phase has been monitored and the test report is given in ***Annexure I.***
67.	Ground water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The	Will be followed for pre & post monsoon seasons after the construction and start of operation of the rain water harvesting pit. Hand pumps/ suitable sampling system will

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	monitoring is to be done both in pre and post monsoon, seasons.	be constructed to enable the same.
68.	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.	Will be provided as suggested.
69.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70.	An energy audit should be annually carried out during the operational phases and submitted to the authority.	Annual energy audits shall be carried out during operational phase and report will be submitted annually.
71.	Project proponents shall endeavour to obtain ISO:14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	Once the construction will be completed and the hospital will come in operation, the possibility for obtaining ISO certification will be explored. Since it will be a green building as per GRIHA norms, additional ISO 14001 may not be required, which is a system more suitable to industries
72.	Appropriate safety measures should be made for accidental fire.	Disaster management plan is given as ***Annexure X.*** After making the appropriate safety measures for accidental fire, the Fire NOC was received by through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
73.	Smoke meters should be installed as warning measures for accidental fires.	Smoke meters would be installed as per Fire NOC.
74.	Plan for safe disposal of R.O. reject is to be submitted.	The water supply to the project site is of good quality having low TDS, so, the RO reject water generated also has low TDS. As well as the quantity of RO reject generated is very low. So, it is safely discharged into the drain where it gets further diluted with the other waste water.
B	**Specific Conditions:**	
1.	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules,	Agreed. Lucknow Development Authority has approved the building plans and given sanctions after due diligence.

Sl. No.	Conditions	Compliance
	Regulations, Notifications, Government Resolutions. Circulars etc. issued if any.	
2.	The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	The height, construction, built up area of proposed construction are as per norms. The layout has been approved and attached as ***Annexure XVI*** and sanction letter from LDA has been attached as ***Annexure XVII.***
3.	"Consent for establishment" shall be obtained from UP pollution Control Board.	Consent for establishment from U.P Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Toilets with treatment system have been provisioned at site for labourers as can be seen in ***Annexure VI.***
5.	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.	It will be ensured before occupation of the buildings.
6.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.	All such provisions have been made available at site and the photographs from site are attached as ***Annexure VI.***
7.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste-water and solid wastes generated during the construction phase should be ensured.	Drinking water and sanitary facilities should be provided for construction workers at the site as seen in ***Annexure VI***. Toilet sewage is being treated in an attached treatment facility. Solid waste is being managed. Minor construction waste shall be generated in the form of rubble, which will be used for filling of low lying areas, as sub base after crushing, etc.

Sl. No.	Conditions	Compliance
		Recyclable waste such as iron will be sold to recycling vendors. Remaining waste shall be disposed in designated landfill site.
8.	The solid waste generated should be properly collected and segregated. Dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Will be followed as detailed in points 14 & 21 of General conditions given earlier.
9.	Bio medical waste management shall be followed as per the Bio-Medical Waste (Management Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.	The biomedical waste generated from the hospital will be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. Special attention shall be paid for the disposal and management of Mercury waste.
10.	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	The operation of the equipment & processes will be governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste will be governed by the General Statutory Rules (GSR)-125- Atomic Energy (Safe Disposal of Radioactive Waste) Rules 1987
11.	Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998	The biomedical waste generated from the hospital will be treated as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date.
12.	Sewage/ other effluents from infections diseases ward and pathology/ laboratory should be treated/ disinfected separately prior to ETP.	Prior to the waste water reaching the STP, the waste water from the different labs and OT's will be first treated in ETP and then reused.
13.	A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.	CSR plan will be prepared and submitted along with details of CSR activities and list of beneficiaries on commencement of operation.
14.	No parking shall be allowed outside the project boundary.	Parking provision has been made within the project site as per norms.

Sl. No.	Conditions	Compliance
15.	Parking space for ambulances shall be exclusively earmarked.	During operation phase parking space for ambulances shall be earmarked.
16.	Police post shall be provided near emergency.	After construction work is complete and the hospital commences operation, Emergency ward shall also be operational. Police post near emergency shall be provided.
17.	Dedicated power supply to be installed in Operation Theaters and other critical areas	Dedicated power supply shall be installed in Operation Theatres and other critical areas
18.	Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.	Once the construction is complete and the project commences operation suitable resting facilities for attendants shall be provided near indoor wards. The area of the hospital is not so large so as to warrant the use of battery operated vehicles for internal transfer. The patient and material transfer shall be done manually using appropriate chairs, trolleys, etc. Use of battery operated chair or trolley will be in specific cases only.
19.	Passenger and stretcher lift to be provided for each tower.	There is one building only. Multiple lifts for passengers and stretchers shall be provided for various sections.
20.	Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/ consultation with District Administration/ Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	The excavation of basement has been completed. Permission regarding digging basements from Mines department is attached as ***Annexure XXI***. The excavated topsoil has been stored temporarily and then will be used for landscape or raising plinth & road levels, if required. There is no natural drain passing through the site
21.	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National	Ample stocks of fire fighting equipments shall be provided. Fire safety will be taken into account and all the safety norms and regulations which are provided by National Building Code

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	Buildings Code including measures from lighting.	and other related Indian Standards will be followed. Fire NOC has been taken through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
22.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	The disposal of muck during construction will not create any adverse effect and necessary precautions for its disposal are being taken.
23.	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	During operation phase, waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil will be sold to CPCB approved recycling vendors.
24.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set is being used during construction phase and the stack emission is conforming to the emission norms (refer ***Annexure I*** for monitoring report).
25.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air and noise level have been taken, so as to conform to the stipulated standards by CPCB/UPPCB.
26.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in	Suitable noise abatement measures are being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation. The development of greenbelt shall be as

Sl. No.	Conditions	Compliance
	consultation with the local DFO/Agriculture Dept.	per CPCB guidelines.
27.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Pavements will be so constructed, as to allow infiltration of surface run – off rainwater. The trees will be provided with adequate watering, aeration and nutrition
28.	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.	Ready Mix Concrete will be used and Sprinkler used for curing and quenching during construction phase.
29.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one building and it has adequate space around it. Landscape has accordingly been provisioned as seen in ***Annexure XIV*** layout plan.
30.	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, medicine shop and cash counter will be provided within the hospital complex. No bank or post office is proposed within hospital complex.
31.	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed.	RWH will be done from roof top as well as other areas. Appropriate arrangements shall be made that waste water and storm water do not get mixed. The drainage network is attached as ***Annexure IV*****.**

EC COMPLIANCE

(JANUARY TO JUNE 2018)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

JUNE, 2018
(Issue 1, Rev 0, June 2018)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (JANUARY TO JUNE 2018) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Conditions	Compliance
A.	**General Conditions:**	
1.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Agreed.
2.	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results are of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample is compliant to the permissible limits of drinking water standards (IS 10500:2012)
3.	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction.	No objection certificate(NOC) from the U.P. Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
5.	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6.	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVIII.***
7.	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get affected. The sheet flow of the area will

Sl. No.	Conditions	Compliance
		be affected due to the proposed construction activity, however, a duly designed effective storm water drainage system will be laid out. The rainwater run-off will be directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
8.	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the area.
9.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour has been provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The photographs from site are attached as ***Annexure VI.*** Number of workers are 1250.
10.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	On commencement of operation, treatment of waste water will be done in the STP of 820 KLD capacity and the treated water will be used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram is given in ***Annexure VII.***
11.	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The daily truck movement during construction is approximately 10-15 trucks per day, which are a very low number and do not require any separate permission.
12.	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The campus will be totally dependent on water supply from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL), which in turn are sourcing from ground water for which requisite clearance from the authorities are obtained and maintained by M/s APIL. A copy of the connection charges paid for water supply is given in ***Annexure VIII.***

Sl. No.	Conditions	Compliance
13.	Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance is being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil will be generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors.
14.	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	After commencement of operation, segregation of biodegradable, non-biodegradable and recyclable waste at source will be practiced by providing colour coded bins in the premises. The recyclable components will be sold to authorized recycling vendors, while municipal waste, after collection, storage and segregation within the project premises shall be disposed as per characteristics
15.	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been proposed as given in ***Annexure IV.***
16.	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.	Air emissions from DG sets and construction machineries are periodically being monitored and the emissions are found to be within prescribed standards. During operation phase, there will be air emission only from vehicles, which will undergo periodical PUC checks. DG set emission test results are given in ***Annexure I.***
17.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.	Water sprinklers and other dust control measures are being undertaken and will be continued to take care of dust generated during the construction and operation phases.

Sl. No.	Conditions	Compliance
18.	Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	Suitable noise abatement measures are being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. During operation phase, impact on noise level will be limited and increase mainly due to increased vehicular traffic. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation.
19.	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.	Top soil has been stored separately and shall be used in development of green belt and green areas, after construction.
20.	Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	There is a separate system proposed for rainwater collection & recharge which is separate from sewage collection and conveyance system/network. Other effluents will not be allowed to mix with domestic effluents.
21.	Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	After the hospital commences operation the Hazardous/ Solid waste will be managed in the following ways: • Municipal solid waste shall be collected in colour coded bins in the premises. Segregation of biodegradable, non-biodegradable and recyclable waste at source will be practised. The recyclable components will be sold to authorized recycling vendors, while balance shall be disposed as per characteristics • The biomedical waste generated from the hospital will be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its

Sl. No.	Conditions	Compliance
		amendments till date. • The radioactive waste from diagnostics shall be stored and disposed as per the Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987 & its amendments till date. • Batteries within the hospital from various sources will have to be disposed after they complete their working life. They will be stored and disposed as per the Batteries (Management & Handling) Rules, 2001 & its amendments till date • Hazardous Waste anticipated from the premises will be used oil from transformers, DG sets and other machines, which will be sold to CPCB/ UPPCB authorised recycling agency.
22.	Alternate technologies for solid waste disposals (like vermi-culture etc.) should be used in consultation with expert organizations.	Being a hospital, composting is not proposed within premises due to hygiene and safety reasons. Moreover, the township developer, M/s APIL has proposed a centralised waste-to-energy pyrolysis plant which will accept unsegregated waste. The municipal solid waste, after removal of recyclable components, shall be sent to the centralised waste to energy plant of M/s APIL.
23.	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Pavements will be so constructed as to allow infiltration of surface run – off rainwater. The trees will be provided with adequate watering, aeration and nutrition. The rainwater run-off will be directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and

Sl. No.	Conditions	Compliance
		overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
25.	The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.	The entire planning for the project has been designed considering green building concept as suggested by the GRIHA council, which is an equivalent organisation to Indian Green Building Council.
26.	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	Safety procedures, norms and guidelines as outlined in National Building Code 2005 will be followed.
27.	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.	After commencement of operation, dual flush systems along with fixtures to save water will be used.
28.	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	After commencement of operation, dual pipe plumbing will be used for reuse of treated waste water for flushing.
29.	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & Controlled watering systems.	Water requirement for landscaping will be met from recycling treated waste water which is adequately available for the type of landscaping proposed.
30.	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	Solar photo voltaic lighting for street lighting, landscape lighting and lighting in common areas is proposed. Rooftop solar panels for hot water generation are proposed. The provision made for solar power and water heating is shown in ***Annexure XIX***
31.	Make separate provision for segregation, collection, transport and disposal of e-waste.	E-waste generated from the hospital shall be stored at a common storage point in the premises and handed over to the authorized e-waste recycler at periodic intervals.

Sl. No.	Conditions	Compliance
32.	Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.	Hoardings will be put up at different places to create awareness amongst citizens regarding environment.
33.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Traffic congestion will be minimized by manning the entry & exits with trained security guards. Parking will be provided properly within and along the plot boundary. All arrangements & safety measures will be taken for enhanced traffic expected to and from the project site.
34.	Prepare and present disaster management plan.	Disaster management plan has been prepared and given in ***Annexure X***.
35.	The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction activity has been started only after obtaining pre-environmental clearance. The EC has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
36.	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.	The energy conservation measures have been summarized in ***Annexure XI***. A detailed report will also be prepared on the energy conservation measures and submitted in due course of time.
37.	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	Fly ash is being used as building material in Design mix of all grades of Concrete.
38.	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set is being used during construction phase.
39.	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with	Ultra violet radiation (UV) treatment has been proposed for the STP during operation phase

Sl. No.	Conditions	Compliance
	justification for selected technology.	
40.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.	A green belt has been designed along the periphery of the plot in a manner so as to attenuate noise. The open spaces inside the plot will be landscaped and covered with vegetation of indigenous variety. The green belt shall be developed on completion of construction.
41.	The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.	The construction of the building and the consequent increase in traffic load will marginally affect the micro climate of the area which will be mitigated through creation of green belt.
42.	The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.	The buildings have been designed with built in safeguards for seismic safety as per BIS codes.
43.	High rise buildings should obtain clearance from aviation department or concerned authority.	NOC from Airport Authority of India has been obtained and the copy is attached as ***Annexure XII.***
44.	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	The hospital is a part of Sushant Golf City Township of M/s Ansal Properties and Infrastructure Ltd. The residential as well as commercial activities will be regulated as per the approved plan of Sushant Golf City township.
45.	It is suggested that literacy program for weaker sections of society/ women/ adults (including domestic help) and under privileged children could be provided in a formal way.	Adult literacy is being promoted in the labourers in its labour camp. Furthermore, literacy program for weaker section people will be started after completion of the construction of the hospital.
46.	The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	Compact Fluorescent lamps are proposed to be replaced with LEDs, which are environmentally safer and more energy conserving. The safe disposal of used/damaged CFLs shall be as per the e-waste management system proposed.
47.	It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.	Street and park lighting will be solar based with provision of dual supply in at least 50%.

Sl. No.	Conditions	Compliance
48.	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly ad submitted with justification.	Solar water heater shall be installed to the maximum possible capacity.
49.	Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.	Sewage generated from this hospital will be treated in the STP of 820 KLD capacity. Treated waste water will be reused to aim for zero discharge during non monsoon. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water will be done for HVAC cooling towers, flushing and green belt irrigation after bringing down the characteristics of sewage within the norms specified by MoEF&CC or CPCB.
50.	The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.	Sewage generated from this hospital will be treated in STP of 820 KLD capacity. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water will be done which will be used for HVAC cooling towers, flushing and green belt irrigation. Water for disposal into sewer is not anticipated during summers as all treated waste water will be reused. During winters and rainy days, when water requirement for greens, etc may decline, the water will be disposed to sewer. However, if any nearby construction is desirous of utilising the water, the same shall be provided to them.
51.	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	Are being and will be complied.
52.	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.	All necessary statutory clearances like clearance from UP Pollution Control Board, State Level Expert Appraisal Committee (UP) and Lucknow Development Authority have already been taken before start up of the project.

<table>
<tr><th>Sl. No.</th><th>Conditions</th><th>Compliance</th></tr>
<tr><td>53.</td><td>Parking areas should be in accordance with the norms of MOEF, Government of India, Plans may be drawn up accordingly and submitted.</td><td>The plan had been prepared in consonance with the guidelines of MoEF&CC and LDA.</td></tr>
<tr><td>54.</td><td>The location of the STP should be such that it is away from human habilitation and does not cause problem of odor. Odourless technology options should be examined and a report submitted.</td><td>Location of proposed STP has been shown in Annexure IV. It will be based on odourless technology.</td></tr>
<tr><td>55.</td><td>The Environmental Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.</td><td>Environment Management plan is given in Annexure XX along with the break up of the costs of various activities.
There will be no residents at the hospital. In patient occupants shall be there who will have short stays only. Hence, for environmental management, designated hospital employee(s) shall be responsible.</td></tr>
<tr><td>56.</td><td>Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.</td><td>The sludge coming out of STP will be in dry form suitable for the usage in parks and greenbelt as manure.</td></tr>
<tr><td>57.</td><td>Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.</td><td>Photographs showing construction under way are enclosed in Annexure XIII.</td></tr>
<tr><td>58.</td><td>Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.</td><td>Layout plan showing open areas, parking and greenbelt is attached as Annexure XIV. The land use break up is given below:
<table><tr><th>Description</th><th>Area (Sq.m)</th></tr><tr><td>Ground coverage</td><td>13486.0</td></tr><tr><td>Green area</td><td>7683.3</td></tr><tr><td>Green belt</td><td>2922.2</td></tr><tr><td>Area for Future Development</td><td>550.0</td></tr><tr><td>Road Area</td><td>14679.37</td></tr><tr><td>Surface Parking</td><td>7687.5</td></tr><tr><td>Pavements</td><td>1457.465</td></tr><tr><td>Open Area (Services)</td><td>2395.075</td></tr><tr><td>Guard room</td><td>48.46</td></tr><tr><td>Total</td><td>50909.37</td></tr></table></td></tr>
</table>

Sl. No.	Conditions	Compliance
		The location of STP has been shown in ***Annexure IV.***
59.	The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.	1 x 125 KVA capacity DG set is being used during construction. The DG set conforms to the prescribed standards for stack heights and regulations and also for the noise standards. The monitoring report of an operational DG stack emission has been given in ***Annexure I.***
60.	E-Waste Management should be done as per MoEF guidelines.	Will be followed. The e-waste management plan has been drawn and given in ***Annexure IX***.
61.	Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.	Electrical waste will be segregated and disposed as per the guidelines of the E-waste management rules, 2011 of MoEF&CC, as stated above.
62.	The use of suitably processed plastic waste in the construction of roads should be considered.	The use of processed plastic waste in the construction of roads will be considered as much as practical/possible.
63.	Displaced persons shall be suitably rehabilitated as per prescribed norms.	There are no displacees.
64.	Dispensary for first aid shall be provided.	A dispensary for first aid has been provided at site. The photographs are attached as ***Annexure XV.***
65.	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.	Not Applicable as this is not a hotel.
66.	Diesel generating set stacks should be monitored for CO and HC.	Permanent DG set stack will be monitored for CO and HC during operation phase. Currently, the DG set operational during construction phase has been monitored and the test report is given in ***Annexure I.***
67.	Ground water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and	Will be followed for pre & post monsoon seasons after the construction and start of operation of the rain water harvesting pit. Hand pumps/ suitable sampling system will be constructed to enable the same.

Sl. No.	Conditions	Compliance
	post monsoon, seasons.	
68.	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.	Will be provided as suggested.
69.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70.	An energy audit should be annually carried out during the operational phases and submitted to the authority.	Annual energy audits shall be carried out during operational phase and report will be submitted annually.
71.	Project proponents shall endeavour to obtain ISO:14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	Once the construction will be completed and the hospital will come in operation, the possibility for obtaining ISO certification will be explored. Since it will be a green building as per GRIHA norms, additional ISO 14001 may not be required, which is a system more suitable to industries
72.	Appropriate safety measures should be made for accidental fire.	Disaster management plan is given as ***Annexure X.*** After making the appropriate safety measures for accidental fire, the Fire NOC was received by through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
73.	Smoke meters should be installed as warning measures for accidental fires.	Smoke meters would be installed as per Fire NOC.
74.	Plan for safe disposal of R.O. reject is to be submitted.	The water supply to the project site is of good quality having low TDS, so, the RO reject water generated also has low TDS. As well as the quantity of RO reject generated is very low. So, it is safely discharged into the drain where it gets further diluted with the other waste water.
B	**Specific Conditions:**	
1.	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules, Regulations, Notifications, Government	Agreed. Lucknow Development Authority has approved the building plans and given sanctions after due diligence.

Sl. No.	Conditions	Compliance
	Resolutions. Circulars etc. issued if any.	
2.	The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	The height, construction, built up area of proposed construction are as per norms. The layout has been approved and attached as ***Annexure XVI*** and sanction letter from LDA has been attached as ***Annexure XVII.***
3.	"Consent for establishment" shall be obtained from UP pollution Control Board.	Consent for establishment from U.P Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Toilets with treatment system have been provisioned at site for labourers as can be seen in ***Annexure VI.***
5.	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.	It will be ensured before occupation of the buildings.
6.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.	All such provisions have been made available at site and the photographs from site are attached as ***Annexure VI.***
7.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste-water and solid wastes generated during the construction phase should be ensured.	Drinking water and sanitary facilities should be provided for construction workers at the site as seen in ***Annexure VI***. Toilet sewage is being treated in an attached treatment facility. Solid waste is being managed. Minor construction waste shall be generated in the form of rubble, which will be used for filling of low lying areas, as sub base after crushing, etc. Recyclable waste such as iron will be

Sl. No.	Conditions	Compliance
		sold to recycling vendors. Remaining waste shall be disposed in designated landfill site.
8.	The solid waste generated should be properly collected and segregated. Dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Will be followed as detailed in points 14 & 21 of General conditions given earlier.
9.	Bio medical waste management shall be followed as per the Bio-Medical Waste (Management Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.	The biomedical waste generated from the hospital will be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. Special attention shall be paid for the disposal and management of Mercury waste.
10.	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	The operation of the equipment & processes will be governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste will be governed by the General Statutory Rules (GSR)-125- Atomic Energy (Safe Disposal of Radioactive Waste) Rules 1987
11.	Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998	The biomedical waste generated from the hospital will be treated as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date.
12.	Sewage/ other effluents from infections diseases ward and pathology/ laboratory should be treated/ disinfected separately prior to ETP.	Prior to the waste water reaching the STP, the waste water from the different labs and OT's will be first treated in ETP and then reused.
13.	A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.	CSR plan will be prepared and submitted along with details of CSR activities and list of beneficiaries on commencement of operation.
14.	No parking shall be allowed outside the project boundary.	Parking provision has been made within the project site as per norms.
15.	Parking space for ambulances shall be	During operation phase parking space

Sl. No.	Conditions	Compliance
	exclusively earmarked.	for ambulances shall be earmarked.
16.	Police post shall be provided near emergency.	After construction work is complete and the hospital commences operation, Emergency ward shall also be operational. Police post near emergency shall be provided.
17.	Dedicated power supply to be installed in Operation Theaters and other critical areas	Dedicated power supply shall be installed in Operation Theatres and other critical areas
18.	Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.	Once the construction is complete and the project commences operation suitable resting facilities for attendants shall be provided near indoor wards. The area of the hospital is not so large so as to warrant the use of battery operated vehicles for internal transfer. The patient and material transfer shall be done manually using appropriate chairs, trolleys, etc. Use of battery operated chair or trolley will be in specific cases only.
19.	Passenger and stretcher lift to be provided for each tower.	There is one building only. Multiple lifts for passengers and stretchers shall be provided for various sections.
20.	Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/ consultation with District Administration/ Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	The excavation of basement has been completed. Permission regarding digging basements from Mines department is attached as ***Annexure XXI***. The excavated topsoil has been stored temporarily and then will be used for landscape or raising plinth & road levels, if required. There is no natural drain passing through the site
21.	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Buildings Code including measures from	Ample stocks of fire fighting equipments shall be provided. Fire safety will be taken into account and all the safety norms and regulations which are provided by National Building Code and other related Indian Standards will

Sl. No.	Conditions	Compliance
	lighting.	be followed. Fire NOC has been taken through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
22.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	The disposal of muck during construction will not create any adverse effect and necessary precautions for its disposal are being taken.
23.	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	During operation phase, waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil will be sold to CPCB approved recycling vendors.
24.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set is being used during construction phase and the stack emission is conforming to the emission norms (refer ***Annexure I*** for monitoring report).
25.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air and noise level have been taken, so as to conform to the stipulated standards by CPCB/UPPCB.
26.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local	Suitable noise abatement measures are being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation. The development of greenbelt shall be as per CPCB guidelines.

Sl. No.	Conditions	Compliance
	DFO/Agriculture Dept.	
27.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Pavements will be so constructed, as to allow infiltration of surface run – off rainwater. The trees will be provided with adequate watering, aeration and nutrition
28.	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.	Ready Mix Concrete will be used and Sprinkler used for curing and quenching during construction phase.
29.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one building and it has adequate space around it. Landscape has accordingly been provisioned as seen in ***Annexure XIV*** layout plan.
30.	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, medicine shop and cash counter will be provided within the hospital complex. No bank or post office is proposed within hospital complex.
31.	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed.	RWH will be done from roof top as well as other areas. Appropriate arrangements shall be made that waste water and storm water do not get mixed. The drainage network is attached as ***Annexure IV.***

LIST OF ANNEXURES

Annexure No.	Description
I	Test reports of ambient air quality, stack, noise, water and soil
II	NOC Letter from UPPCB
III	Project layout superimposed on Lucknow Master Plan
IV	Site layout plan showing sewage network, drainage network, location of RWH pits and STP/ETP.
V	Topography and drainage map alongwith list of water bodies in 10 Km radius
VI	Site photographs of Labour colony with all facilities
VII	Water balance diagram
VIII	Water connection charges
IX	E-waste generation & management plan
X	Disaster management plan
XI	Energy conservation
XII	NOC letter from airport authority of India
XIII	Site photographs from all the four directions
XIV	Layout plan
XV	First aid facilities at site
XVI	Approved master plan
XVII	Permission to build from LDA
XVIII	Permission to cut trees
XIX	Provision for solar power & water heating
XX	Environment Management Plan
XXI	Excavation Permission from Mines Department

विद्युत सुरक्षा निदेशालय

कार्यालय, उपनिदेशक , विद्युत सुरक्षा, उत्तर प्रदेश शासन

लखनऊ रीजन, लखनऊ

संख्याः 18VSNOC01013821 वि0सु0/मध्यम विभव/एच0टी0/निरीक्षण, 2018-19 दिनाँकः 16/12/2018

सेवामें,

सर्वश्री Medanta Awadh (A Unit of Medanta Holdings Pvt. Ltd.)

Sector-A, Pocket-1, Shushant Golf City, Amar Shaheed Path, Lucknow-226030.

विषय :- विद्युतीय अधिष्ठापनों का निरीक्षण/परीक्षण।

प्रसंग :- आप का आवेदन पत्र संख्या VS188218 दिनाँक 09/12/2018

प्रिय महोदय,

कृपया निम्नांकित विद्युतीय अधिष्ठापन का निरीक्षण/परीक्षण अधोहस्ताक्षरी द्वारा दिनांक 14/12/2018 को करने पर उक्त विद्युतीय अधिष्ठापन विद्युत सुरक्षा की दृष्टि से सेन्ट्रल इलेक्ट्रिसिटी अथॉरिटी (मेजर्स रिलेटेड टू सेफ्टी एण्ड इलेक्ट्रिक सप्लाई) रेगुलेशन 2010 के सुसंगत विनियमों का पालन करता हुआ पाया गया। अधिष्ठापन में किसी भी परिवर्तन की दशा में इस कार्यालय को अवगत कराते हुये पुनः निरीक्षण कराया जाये।

क्र0 सं0	उपकरण	मेक	क्षमता	वोल्टता	सीरियल नम्बर
1	Genset	Leroy Somer	1500 KVA	415 V	LGS3L818G0906
2	Genset	Leroy Somer	1500 KVA	415 V	LGS3L818H2329

विद्युतीय लोड के अधिष्ठापन का विवरण 0 किलोवाट।

भवदीय,

Shatrughna Singh

SHATRUGHNA SINGH
उपनिदेशक ,
विद्युत सुरक्षा, उ0प्र0 शासन,
लखनऊ

संख्याः 18VSNOC01013821वि0सु0/मध्यम विभव/एच0टी0/निरीक्षण, 2018-19,तद्दिनाँक।

उपरोक्त की प्रति लिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः-

अधिशासी अभियन्ता, विद्युतवितरण खण्ड. लखनऊ।

सहायक निदेशक, विद्युतसुरक्षा, उ0प्र0 शासन लखनऊ जोन ।

संयुक्त निदेशक, विद्युतसुरक्षा, उ0प्र0 शासन, लखनऊ ।

भवदीय,

Shatrughna Singh

SHATRUGHNA SINGH
उपनिदेशक ,
विद्युत सुरक्षा, उ0प्र0 शासन,
लखनऊ

यह प्रमाण पत्र e- प्रणाली द्वारा जारी किया गया है। कृपया सत्यापन हेतु http://vidyutsuraksha.org/Frm_NOC_Verification.aspx?Process=CH पर सत्यापित करें।

Scanned with CamScanner

Translation of Annexure R-14

Office of the Deputy Director, Electrical Safety, Government of Uttar Pradesh Lucknow Region, Lucknow

No: 18VSNOCO1013821 Vi.Su./ Medium Voltage/ H.T./Inspection, 2018-19 Date: 16/12/2018

To,

M/s. Medanta Awadh (A Unit of Medanta Holdings Pvt. Ltd.)
Sector-A, Pocket - 1, Shushant Golf City, Amar Shaheed Path, Lucknow-226030.

Subject :- Inspection / Testing of Electrical Installations.
Context :- Your application form number VS188218 dated 09 / 12 / 2018

Dear Sir,
On the inspection / testing of the following Electrical Installation on 14/12/2018 by the undersigned, from the point of view of electrical safety, the said Electrical Installation was found to be in compliance with the relevant regulations of the Electric Supply (Related to Safety and Electric Supply) Regulations 2010. In case of any change in the installation, this office should be informed for getting the inspection done again.

Sr. No	Equipment	Make	Capacity	Voltage	Serial Number
1	Genset	Leroy Somer	1500 KVA	**415 V**	LGS3L818GO906
2	Genset	Leroy Somer	1500 KVA	**415 V**	LGS3L818H2329

INSTALLATION DETAILS OF ELECTRICAL LOAD 0 KW.

Sincerely,
Sd/-
SHATRUGHNA SINGH
Dy. Director
Electrical Safety, Govt. of UP
Lucknoe

No. : 18VSNOC01013821 Vi.Su/ Medium Voltage/ HT/Inspection, 2018-19,
Dated

Copy of the above sent to the following for information and necessary action:-

Executive Engineer, Electricity Distribution Division, Lucknow.
Asst. Director, Electrical Safety, Uttar Pradesh Government Lucknow Zone. Joint Director, Electrical Safety, Uttar Pradesh Government, Lucknow.

Sincerely
Sd/-
SHATRUGHNA SINGH
Deputy Director,
Electrical Safety, Uttar Pradesh Govt,
Lucknow.

http://vidyutsuraksha.org/frmNOC_Verification.aspx? Process = CH पर सत्यापित करें
This certificate is issued by e-system. Please verify at
http://vidyutsuraksha.org/Frm_NOC_Verification.aspx?Process=CH

Directorate of Electrical Safety

विद्युत सुरक्षा निदेशालय

कार्यालय, उपनिदेशक , विद्युत सुरक्षा, उत्तर प्रदेश शासन

लखनऊ रीजन, लखनऊ

संख्याः 19VSNOC03000462 वि0सु0/मध्यम विभाग/एच0टी0/निरीक्षण, 2018-19 दिनाँकः 09/01/2019

सेवामें,

सर्वश्री M/s Medanta Awadh A unit of Medanta holding Pvt ltd.

Sec A,pocket-I Sushant golf city amar saheed path lucknow

विषय :- विद्युतीय अधिष्ठापनों का निरीक्षण/परीक्षण।

प्रसंग :- आप का आवेदन पत्र संख्या VS180544 दिनाँक 08/01/2019

प्रिय महोदय,

कृपया निम्नांकित विद्युतीय अधिष्ठापन का निरीक्षण/परीक्षण अधोहस्ताक्षरी द्वारा दिनांक 09/01/2019 को करने पर उक्त विद्युतीय अधिष्ठापन विद्युत सुरक्षा की दृष्टि से सेन्ट्रल इलेक्ट्रिसिटी अथौरिटी (मेजर्स रिलेटेड टू सेफ्टी एण्ड इलेक्ट्रिक सप्लाई) रेगुलेशन 2010 के सुसंगत विनियमों का पालन करता हुआ पाया गया। अधिष्ठापन में किसी भी परिवर्तन की दशा में इस कार्यालय को अवगत कराते हुये पुनः निरीक्षण कराया जाये।

क्र0 सं0	उपकरण	मेक	क्षमता	वोल्टता	सीरियल नम्बर
1	Transformer	schneider	1600 KVA	33000 V	8834040-10
2	Transformer	schneider	1600 KVA	33000 V	8834040-20
3	Transformer	schneider	1600 KVA	33000 V	8834040-30
4	Transformer	schneider	1600 KVA	33000 V	8834040-40

विद्युतीय लोड के अधिष्ठापन का विवरण 2000 किलोवाट।

भवदीय,

SHATRUGHNA SINGH
उपनिदेशक ,
विद्युत सुरक्षा, उ0प्र0 शासन,
लखनऊ

संख्याः 19VSNOC03000462वि0सु0/मध्यम विभाग/एच0टी0/निरीक्षण, 2018-19, तद्दिनाँक।

उपरोक्त की प्रति लिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः-

अधिशासी अभियन्ता, विद्युतवितरण खण्ड, लखनऊ।

सहायक निदेशक, विद्युतसुरक्षा, उ0प्र0 शासन लखनऊ जोन ।

संयुक्त निदेशक, विद्युतसुरक्षा, उ0प्र0 शासन, लखनऊ ।

भवदीय,

SHATRUGHNA SINGH
उपनिदेशक ,
विद्युत सुरक्षा, उ0प्र0 शासन,
लखनऊ

Directorate of Electrical Safety
Office, Deputy Director, Electrical Safety, Uttar Pradesh Government
Lucknow Region, Lucknow
No. : 19VSNOCO3000462 Vi.Su. / Medium Voltage / H.T./ Inspection, 2018-19
Dated : 09 / 01 / 2019

To,

M/s Medanta Awadh A unit of Medanta holding Pvt ltd.
Sec A, pocket-1 Sushant golf city Amar Shaheed Path Lucknow

Subject :- Inspection / Testing of Electrical Installations
Context :- Your application letter no. VS180544 dated 08 / 01 / 2019

Dear Sir,

Please be informed that the following electrical installation have been inspected / tested by the undersigned on 09 / 01 / 2019 and the said electrical installations have been found to be safe as per Central Electricity Authority (Majors) from the point of view of electrical safety. It was found to be in compliance with the relevant regulations of the Electric Supply (Related to Safety and Electric Supply) Regulations 2010. In case of any change in the installation, re-inspection should be done after informing this office.

Sr. No.	Equipment	Make	Capacity	Voltage	Serial Number
1	Transformer	Schneider	1600 KVA	33000 V	8834040-10
2	Transformer	Schneider	1600 KVA	33000 V	8834040-20
3	Transformer	Schneider	1600 KVA	33000 V	8834040-30
4	Transformer	Schneider	1600 KVA	33000 V	8834040-40

Installation details of electrical load 2000 KW.

Sincerely,
SHATRUGHNA SINGH
Deputy Director

No. 19VSNOCO3000462 Vi.Su./ Medium Voltage / HT / Inspection, 2018-19, dated as above

Copy of the above sent to the following for information and necessary action:-
Executive Engineer, Electricity Distribution Division, Lucknow.
Assistant Director, Electrical Safety, Uttar Pradesh Government Lucknow Zone.
Joint Director, Electrical Safety, Uttar Pradesh Government, Lucknow.

Sincerely,
SHATRUGHNA SINGH
Deputy Director Electrical Safety,
Uttar Pradesh Government, Lucknow

Annexure R-16

EC COMPLIANCE

(JULY TO DECEMBER 2018)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

JANUARY, 2019

(Issue 1, Rev 0, January 2019)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (JULY TO DECEMBER 2018) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Conditions	Compliance
A.	**General Conditions:**	
1.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Agreed.
2.	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results are of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample is compliant to the permissible limits of drinking water standards (IS 10500:2012)
3.	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction.	No objection certificate(NOC) from the U.P. Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
5.	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6.	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVIII.***
7.	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get affected. The sheet flow of the area will

Sl. No.	Conditions	Compliance
		be affected due to the proposed construction activity, however, a duly designed effective storm water drainage system will be laid out. The rainwater run-off will be directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
8.	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the area.
9.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour has been provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The photographs from site are attached as ***Annexure VI.*** Number of workers are 1250.
10.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	On commencement of operation, treatment of waste water will be done in the STP of 820 KLD capacity and the treated water will be used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram is given in ***Annexure VII.***
11.	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The daily truck movement during construction is approximately 10-15 trucks per day, which are a very low number and do not require any separate permission.
12.	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The campus will be totally dependent on water supply from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL), which in turn are sourcing from ground water for which requisite clearance from the authorities are obtained and maintained by M/s APIL. A copy of the connection charges paid for water supply is given in ***Annexure VIII.***

Sl. No.	Conditions	Compliance
13.	Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance is being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil will be generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors.
14.	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	After commencement of operation, segregation of biodegradable, non-biodegradable and recyclable waste at source will be practiced by providing colour coded bins in the premises. The recyclable components will be sold to authorized recycling vendors, while municipal waste, after collection, storage and segregation within the project premises shall be disposed as per characteristics
15.	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been proposed as given in ***Annexure IV.***
16.	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.	Air emissions from DG sets and construction machineries are periodically being monitored and the emissions are found to be within prescribed standards. During operation phase, there will be air emission only from vehicles, which will undergo periodical PUC checks.
17.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.	Water sprinklers and other dust control measures are being undertaken and will be continued to take care of dust generated during the construction and operation phases.
18.	Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure	Suitable noise abatement measures are being adopted during the construction phase, such as, acoustic

Sl. No.	Conditions	Compliance
	provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.	provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70.	An energy audit should be annually carried out during the operational phases and submitted to the authority.	Annual energy audits shall be carried out during operational phase and report will be submitted annually.
71.	Project proponents shall endeavour to obtain ISO:14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	Once the construction will be completed and the hospital will come in operation, the possibility for obtaining ISO certification will be explored. Since it will be a green building as per GRIHA norms, additional ISO 14001 may not be required, which is a system more suitable to industries
72.	Appropriate safety measures should be made for accidental fire.	Disaster management plan is given as ***Annexure X.*** After making the appropriate safety measures for accidental fire, the Fire NOC was received by through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
73.	Smoke meters should be installed as warning measures for accidental fires.	Smoke meters would be installed as per Fire NOC.
74.	Plan for safe disposal of R.O. reject is to be submitted.	The water supply to the project site is of good quality having low TDS, so, the RO reject water generated also has low TDS. As well as the quantity of RO reject generated is very low. So, it is safely discharged into the drain where it gets further diluted with the other waste water.
B	**Specific Conditions:**	
1.	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions. Circulars etc. issued if any.	Agreed. Lucknow Development Authority has approved the building plans and given sanctions after due diligence.
2.	The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey	The height, construction, built up area of proposed construction are as per norms. The layout has been approved and attached as ***Annexure XVI*** and sanction letter from LDA has been

Sl. No.	Conditions	Compliance
	number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	attached as ***Annexure XVII.***
3.	"Consent for establishment" shall be obtained from UP pollution Control Board.	Consent for establishment from U.P Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Toilets with treatment system have been provisioned at site for labourers as can be seen in ***Annexure VI.***
5.	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.	It will be ensured before occupation of the buildings.
6.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.	All such provisions have been made available at site and the photographs from site are attached as ***Annexure VI.***
7.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste-water and solid wastes generated during the construction phase should be ensured.	Drinking water and sanitary facilities should be provided for construction workers at the site as seen in ***Annexure VI***. Toilet sewage is being treated in an attached treatment facility. Solid waste is being managed. Minor construction waste shall be generated in the form of rubble, which will be used for filling of low lying areas, as sub base after crushing, etc. Recyclable waste such as iron will be sold to recycling vendors. Remaining waste shall be disposed in designated landfill site.
8.	The solid waste generated should be properly collected and segregated. Dry/ inert solid waste should be disposed off	Will be followed as detailed in points 14 & 21 of General conditions given earlier.

Sl. No.	Conditions	Compliance
	to the approved sites for land filling after recovering recyclable material.	
9.	Bio medical waste management shall be followed as per the Bio-Medical Waste (Management Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.	The biomedical waste generated from the hospital will be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. Special attention shall be paid for the disposal and management of Mercury waste.
10.	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	The operation of the equipment & processes will be governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste will be governed by the General Statutory Rules (GSR)-125- Atomic Energy (Safe Disposal of Radioactive Waste) Rules 1987
11.	Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998	The biomedical waste generated from the hospital will be treated as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date.
12.	Sewage/ other effluents from infections diseases ward and pathology/ laboratory should be treated/ disinfected separately prior to ETP.	Prior to the waste water reaching the STP, the waste water from the different labs and OT's will be first treated in ETP and then reused.
13.	A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.	CSR plan will be prepared and submitted along with details of CSR activities and list of beneficiaries on commencement of operation.
14.	No parking shall be allowed outside the project boundary.	Parking provision has been made within the project site as per norms.
15.	Parking space for ambulances shall be exclusively earmarked.	During operation phase parking space for ambulances shall be earmarked.
16.	Police post shall be provided near emergency.	After construction work is complete and the hospital commences operation, Emergency ward shall also be operational. Police post near emergency shall be provided.

Sl. No.	Conditions	Compliance
17.	Dedicated power supply to be installed in Operation Theaters and other critical areas	Dedicated power supply shall be installed in Operation Theatres and other critical areas
18.	Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.	Once the construction is complete and the project commences operation suitable resting facilities for attendants shall be provided near indoor wards. The area of the hospital is not so large so as to warrant the use of battery operated vehicles for internal transfer. The patient and material transfer shall be done manually using appropriate chairs, trolleys, etc. Use of battery operated chair or trolley will be in specific cases only.
19.	Passenger and stretcher lift to be provided for each tower.	There is one building only. Multiple lifts for passengers and stretchers shall be provided for various sections.
20.	Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/ consultation with District Administration/ Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	The excavation of basement has been completed. Permission regarding digging basements from Mines department is attached as ***Annexure XXI***. The excavated topsoil has been stored temporarily and then will be used for landscape or raising plinth & road levels, if required. There is no natural drain passing through the site
21.	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Buildings Code including measures from lighting.	Ample stocks of fire fighting equipments shall be provided. Fire safety will be taken into account and all the safety norms and regulations which are provided by National Building Code and other related Indian Standards will be followed. Fire NOC has been taken through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
22.	Disposal of muck during construction	The disposal of muck during

Sl. No.	Conditions	Compliance
	phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	construction will not create any adverse effect and necessary precautions for its disposal are being taken.
23.	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	During operation phase, waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil will be sold to CPCB approved recycling vendors.
24.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set will be used during operation phase and the stack emission is conforming to the emission norms.
25.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air and noise level have been taken, so as to conform to the stipulated standards by CPCB/UPPCB.
26.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Dept.	Suitable noise abatement measures are being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation. The development of greenbelt shall be as per CPCB guidelines.
27.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition	Pavements will be so constructed, as to allow infiltration of surface run – off rainwater. The trees will be provided with adequate watering, aeration and nutrition

Sl. No.	Conditions	Compliance
	to the tree.	
28.	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.	Ready Mix Concrete will be used and Sprinkler used for curing and quenching during construction phase.
29.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one building and it has adequate space around it. Landscape has accordingly been provisioned as seen in ***Annexure XIV*** layout plan
30.	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, medicine shop and cash counter will be provided within the hospital complex. No bank or post office is proposed within hospital complex.
31.	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed.	RWH will be done from roof top as well as other areas. Appropriate arrangements shall be made that waste water and storm water do not get mixed. The drainage network is attached as ***Annexure IV.***

LIST OF ANNEXURES

Annexure No.	Description
I	Test reports of ambient air quality, noise, water and soil
II	NOC Letter from UPPCB
III	Project layout superimposed on Lucknow Master Plan
IV	Site layout plan showing sewage network, drainage network, location of RWH pits and STP/ETP.
V	Topography and drainage map alongwith list of water bodies in 10 Km radius
VI	Site photographs of Labour colony with all facilities
VII	Water balance diagram
VIII	Water connection charges
IX	E-waste generation & management plan
X	Disaster management plan
XI	Energy conservation
XII	NOC letter from airport authority of India
XIII	Site photographs from all the four directions
XIV	Layout plan
XV	First aid facilities at site
XVI	Approved master plan
XVII	Permission to build from LDA
XVIII	Permission to cut trees
XIX	Provision for solar power & water heating
XX	Environment Management Plan
XXI	Excavation Permission from Mines Department

Member (CGWA)

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No: - 21-4/5705/UP/INF/2018 – 162

NOC No: - CGWA/NOC/INF/ORIG/2018/4514

Date:- 01 FEB 2019

To

M/s Medanta Holdings Pvt. Ltd.
Medanta Awadh Multispecialty Hospital
Medanta Awadh, Site Office, Sector-A,
Pocket-1, Sushant Golf City, Amar Shaheed Path,
District Lucknow, Uttar Pradesh – 226030

Sub: - NOC for ground water withdrawal to M/s Medanta Holdings Pvt. Ltd. In respect of their proposed "Medanta Awadh Multispecialty Hospital" project located at Plot No. SSH, Sector-A, Pocket 1, Sushant Golf City, Village Gusval Kala, Block Sarojani Nagar, District Lucknow, Uttar Pradesh – reg.

Refer to your application dated 03/08/2018 for grant of NOC for ground water withdrawal. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide his letter dated 11/09/2018 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s Medanta Holdings Pvt. Ltd. In respect of their proposed "Medanta Awadh Multispecialty Hospital" project located at Plot No. SSH, Sector-A, Pocket 1, Sushant Golf City, Village Gusval Kala, Block Sarojani Nagar, District Lucknow, Uttar Pradesh.** The NOC is valid from 11/12/2018 to 10/12/2020 and is subjected to the following conditions:-

1. The firm may abstract **2,31,775 cu.m/year** through two (2) proposed tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. Both the wells shall be fitted with digital water flow meters by the firm at its own cost and monthly ground water abstraction data of each well shall be recorded in a log book. Compliance to this condition shall be reported within one month from the date of issue of this letter.
3. **M/s Medanta Holdings Pvt. Ltd.,** in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow shall implement roof top rain water harvesting atleast to the tune of **10,550 cu.m/year.** The harvested water shall be stored in a surface storage tank for use. **No recharge shall be permitted within the premises.** Firm shall report the compliance within six months from the date of issue of this letter. Firm shall also undertake periodic maintenance of water harvesting structure at its own cost.
4. The photographs of the rain water harvesting structure after completion of construction of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification under intimation to this office.

5. The firm at its own cost shall construct one (1) observation well (piezometer) at suitable location and install digital water level recorder for monthly ground water level monitoring in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow. The firm shall install telemetry system in one of the piezometers and shall share the user ID and password of the telemetry system with the Regional Director, Central Ground Water Board, Northern Region, Lucknow.
6. The ground water quality shall be monitored once in a year during pre-monsoon period
7. The monitoring data in respect of S. No. 2, 5 & 6 to be submitted to the Regional Director, Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
10. This NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ ground water withdrawal/ construction of recharge or conservation structures/ discharge of effluents or any such matter as applicable.
12. The firm shall report self-compliance online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

Member (CGWA)

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh.
2. The District Magistrate, District Lucknow, Uttar Pradesh for necessary action.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 11/09/2018.
4. The Director, Ground Water Department, Govt. of Uttar Pradesh, 9th floor, Indira Bhawan, Lucknow-226001.
5. Guard File 2018-19.

Member (CGWA)

प्रारूप-छ (संलग्नक-6)

अग्नि एवं जीवन सुरक्षा प्रमाण पत्र
(Fire & Life Safety Certificate)

यूआईडी संख्या: UPFS/2019/8134/LCK/LUCKNOW/494/DD

दिनांक: 22-06-2019

प्रमाणित किया जाता है कि मैसर्स **MEDANTA HOLDING PVT LTD B-4, MAHARANI MARG ,NEW DELHI-110065** (भवन/प्रतिष्ठान का नाम)पता **MEDANTA AWADH, SEC-A, SUSHANT GOLF CITY,SAHEEDPATH,LUCKNOW** तहसील - **SAROJNINAGAR** जिसमें तलों की संख्या **12** एवं बेसमेन्ट की संख्या **2** है जिसकी ऊँचाई **44.12** मीटर तथा प्लाट एरिया **50909.37** है। भवन का अधिभोग **MEDANTA HOLDING PVT LTD B-4, MAHARANI MARG ,NEW DELHI-110065** (भवन स्वामी/ अधिभोगी अथवा कम्पनी का नाम) द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थायें एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार भवन में स्थापित व्यवस्थाओं का अनुरक्षण किया जा रहा है। जिसका निरीक्षण **अग्निशमन अधिकारी** द्वारा दिनाँक **20-07-2019** को भवन स्वामी के प्रतिनिधि श्री **CHANDRA KANT 9910114739** के साथ किया गया तथा भवन में अधिष्ठापित अग्नि एवं जीवन सुरक्षा व्यवस्थाओं को मानकों के अनुसार यथास्थिति में पाया गया। अतः प्रश्नगत भवन को अग्नि एवं जीवन सुरक्षा प्रमाण पत्र (Fire & Life Safety Certificate) (एन0बी0सी0 की अधिभोग श्रेणी) **Institution** के अन्तर्गत वैधता तिथि **23-07-2019** से **22-07-2022** तक **3** वर्ष के लिये इस शर्त के साथ दिया जा रहा है कि भवन में सभी मानकों का अनुपालन किया जायेगा तथा भवन के इस प्रमाण पत्र का नवीनीकरण निर्धारित समयवधि के अन्तर्गत पुनः कराया जायेगा तथा नवीनीकरण से पूर्व भवन में स्थापित अग्निशमन व्यवस्थाओं को क्रियाशील रखने की जिम्मेदारी आपकी होगी ।
"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों , सूचनाओं के आधार पर निर्गत किया जा रहा है । इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा ।"

Note : भवन स्वामी द्वारा एन0बी0सी0 2016 पार्ट 04 के क्लाज 6.3.2.G के बिन्दु 03 व 04 का अनुपालन किया जाना अनिवार्य होगा ।

निर्गत किये जाने का दिनांक: **23-07-2019**

स्थान: **LUCKNOW**

हस्ताक्षर-

RAVINDRA KUMAR PANDE

1365E33D201DFA1F4586E22FFB5DC0216311F697

23-07-2019

Scanned with CamScanner

Fire & Life Safety Certificate

UID Number : UPFS / 2019 / 8134 / LCK / LUCKNOW / 494 / DD

Date : 22-06-2019

It is certified that M/s MEDANTA HOLDING PVT LTD B-4, MAHARANI MARG, NEW DELHI-110065 (Name of Building / Establishment) Address MEDANTA AWADH, SEC-A, SUSHANT GOLF CITY, SAHEEDPATH, LUCKNOW Tehsil - SAROJNINAGAR having 12 floors and 2 basements with a height of 44.12 meters and plot area of 50909.37. The building is being occupied by MEDANTA HOLDING PVT LTD B-4, MAHARANI MARG, NEW DELHI- 110065 (name of building owner / occupier or company). They are maintaining the fire prevention and fire safety systems in the building as per NBC and IS of the relevant Bureau of Indian Standards. Which was inspected by the Firefighting Officer on 20-07-2019 with the representative of the building owner, Mr. CHANDRA KANT 9910114739 and the fire and life safety systems installed in the building were found to be in the same condition as per the standards. Therefore, the building in question is being given a Fire & Life Safety Certificate (NBC Occupancy Category) under Institution for 3 years from 23-07-2019 to 22-07-2022 with the condition that the building will comply with all the standards and this certificate of the building will be renewed within the prescribed time period and it will be your responsibility to keep the fire fighting systems installed in the building functional before renewal.

"**This certificate is being issued on the basis of the records and information submitted by you. If these are found to be false, the issued certificate will not be valid.**"

Note: It will be mandatory for the building owner to comply with points 03 and 04 of Clause 6.3.2.G of NBC 2016 Part 04.

Date of Issue: 23-07-2019
Place: LUCKNOW Signature-

RAVINDRA KUMAR PANDE
1365E33D201DFA1 F4586E22FFB5DC0216311F697
23-07-2019
http://upfireservice.gov.in/upfire/officer/dd/viewcompletionnoc/201906210917488

EC COMPLIANCE

(JANUARY TO JUNE 2019)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

AUGUST, 2019
(Issue 1, Rev 0, August 2019)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (JANUARY TO JUNE 2019) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Conditions	Compliance
A.	**General Conditions:**	
1.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Agreed.
2.	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results are of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample is compliant to the permissible limits of drinking water standards (IS 10500:2012)
3.	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction.	No objection certificate(NOC) from the U.P. Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
5.	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6.	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVII.***
7.	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get affected. The sheet flow of the area will

Sl. No.	Conditions	Compliance
		be affected due to the proposed construction activity, however, a duly designed effective storm water drainage system will be laid out. The rainwater run-off will be directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
8.	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the area.
9.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour were provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The construction is now complete, so there are no construction labour.
10.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	On commencement of operation, treatment of waste water will be done in the STP of 820 KLD capacity and the treated water will be used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram is given in ***Annexure VII.***
11.	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The daily truck movement during operation of the project will be very low and do not require any separate permission.
12.	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The campus will be totally dependent on water supply from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL), which in turn are sourcing from ground water for which requisite clearance from the authorities are obtained and maintained by M/s APIL. A copy of the connection charges paid for water supply is given in ***Annexure VIII.*** Also, the no objection certificate for ground

Sl. No.	Conditions	Compliance
		water withdrawal has been obtained from Central Ground Water Authority vide letter no.21-4/5705/UP/INF/2018-162 dated 01.02.2019 and same has been attached as ***Annexure VI***
13.	Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance was being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil will be generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors.
14.	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	After commencement of operation, segregation of biodegradable, non-biodegradable and recyclable waste at source will be practiced by providing colour coded bins in the premises. The recyclable components will be sold to authorized recycling vendors, while municipal waste, after collection, storage and segregation within the project premises shall be disposed as per characteristics
15.	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been proposed as given in ***Annexure IV.***
16.	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.	Air emissions from DG sets and construction machineries were periodically being monitored and the emissions were found to be within prescribed standards. During operation phase, there will be air emission from DG set and will be monitored periodically. Also, the vehicles will undergo periodical PUC checks.
17.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the	Water sprinklers and other dust control measures are being undertaken and will be continued to take care of dust

Sl. No.	Conditions	Compliance
	construction and operation phases. Necessary plans in this regard shall be submitted.	generated during the operation phases.
18.	Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	Suitable noise abatement measures were being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. During operation phase, impact on noise level will be limited and increase mainly due to increased vehicular traffic. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation.
19.	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.	Top soil has been stored separately and shall be used in development of green belt and green areas.
20.	Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	There is a separate system proposed for rainwater collection & recharge which is separate from sewage collection and conveyance system/network. Other effluents will not be allowed to mix with domestic effluents.
21.	Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	After the hospital commences operation the Hazardous/ Solid waste will be managed in the following ways: • Municipal solid waste shall be collected in colour coded bins in the premises. Segregation of biodegradable, non-biodegradable and recyclable waste at source will be practised. The recyclable components will be sold to authorized recycling vendors, while balance shall be disposed as per characteristics • The biomedical waste generated from the hospital will be collected and disposed by CPCB/ UPPCB authorised biomedical waste

Sl. No.	Conditions	Compliance
		management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. • The radioactive waste from diagnostics shall be stored and disposed as per the Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987 & its amendments till date. • Batteries within the hospital from various sources will have to be disposed after they complete their working life. They will be stored and disposed as per the Batteries (Management & Handling) Rules, 2001 & its amendments till date • Hazardous Waste anticipated from the premises will be used oil from transformers, DG sets and other machines, which will be sold to CPCB/ UPPCB authorised recycling agency.
22.	Alternate technologies for solid waste disposals (like vermi-culture etc.) should be used in consultation with expert organizations.	Being a hospital, composting is not proposed within premises due to hygiene and safety reasons. Moreover, the township developer, M/s APIL has proposed a centralised waste-to-energy pyrolysis plant which will accept unsegregated waste. The municipal solid waste, after removal of recyclable components, shall be sent to the centralised waste to energy plant of M/s APIL.
23.	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per	Pavements will be so constructed as to allow infiltration of surface run – off rainwater. The trees will be provided with adequate watering, aeration and nutrition. The rainwater run-off will be

Sl. No.	Conditions	Compliance
	scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
25.	The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.	The entire planning for the project has been designed considering green building concept as suggested by the GRIHA council, which is an equivalent organisation to Indian Green Building Council.
26.	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	Safety procedures, norms and guidelines as outlined in National Building Code 2005 will be followed.
27.	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.	After commencement of operation, dual flush systems along with fixtures to save water will be used.
28.	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	After commencement of operation, dual pipe plumbing will be used for reuse of treated waste water for flushing.
29.	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & Controlled watering systems.	Water requirement for landscaping will be met from recycling treated waste water which is adequately available for the type of landscaping proposed.
30.	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	Solar photo voltaic lighting for street lighting, landscape lighting and lighting in common areas is proposed. Rooftop solar panels for hot water generation are proposed. The provision made for solar power and water heating is shown in ***Annexure XVIII***
31.	Make separate provision for segregation, collection, transport and disposal of e-waste.	E-waste generated from the hospital shall be stored at a common storage point in the premises and handed over

Sl. No.	Conditions	Compliance
		to the authorized e-waste recycler at periodic intervals.
32.	Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.	Hoardings will be put up at different places to create awareness amongst citizens regarding environment.
33.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Traffic congestion will be minimized by manning the entry & exits with trained security guards. Parking will be provided properly within and along the plot boundary. All arrangements & safety measures will be taken for enhanced traffic expected to and from the project site.
34.	Prepare and present disaster management plan.	Disaster management plan has been prepared and given in ***Annexure X***.
35.	The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction activity has been started only after obtaining pre-environmental clearance. The EC has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
36.	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.	The energy conservation measures have been summarized in ***Annexure XI***. A detailed report will also be prepared on the energy conservation measures and submitted in due course of time.
37.	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	Fly ash is being used as building material in Design mix of all grades of Concrete.
38.	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set is being used during construction phase and same will be used during operation phase.
39.	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet	Ultra violet radiation (UV) treatment has been proposed for the STP during operation phase

Sl. No.	Conditions	Compliance
	radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.	
40.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.	A green belt has been designed along the periphery of the plot in a manner so as to attenuate noise. The open spaces inside the plot will be landscaped and covered with vegetation of indigenous variety. The green belt development has been started.
41.	The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.	The construction of the building and the consequent increase in traffic load will marginally affect the micro climate of the area which will be mitigated through creation of green belt.
42.	The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.	The buildings have been designed with built in safeguards for seismic safety as per BIS codes.
43.	High rise buildings should obtain clearance from aviation department or concerned authority.	NOC from Airport Authority of India has been obtained and the copy is attached as ***Annexure XII.***
44.	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	The hospital is a part of Sushant Golf City Township of M/s Ansal Properties and Infrastructure Ltd. The residential as well as commercial activities will be regulated as per the approved plan of Sushant Golf City township.
45.	It is suggested that literacy program for weaker sections of society/ women/ adults (including domestic help) and under privileged children could be provided in a formal way.	Adult literacy was promoted in the labourers in its labour camp. Furthermore, iteracy program for weaker section people will be started after the commencement of operation.
46.	The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	Compact Fluorescent lamps are proposed to be replaced with LEDs, which are environmentally safer and more energy conserving. The safe disposal of used/damaged CFLs shall be as per the e-waste management system proposed.
47.	It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.	Street and park lighting will be solar based with provision of dual supply in at least 50%.

Sl. No.	Conditions	Compliance
48.	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly ad submitted with justification.	Solar water heater shall be installed to the maximum possible capacity.
49.	Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.	Sewage generated from this hospital will be treated in the STP of 820 KLD capacity. Treated waste water will be reused to aim for zero discharge during non monsoon. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water will be done for HVAC cooling towers, flushing and green belt irrigation after bringing down the characteristics of sewage within the norms specified by MoEF&CC or CPCB.
50.	The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.	Sewage generated from this hospital will be treated in STP of 820 KLD capacity. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water will be done which will be used for HVAC cooling towers, flushing and green belt irrigation. Water for disposal into sewer is not anticipated during summers as all treated waste water will be reused. During winters and rainy days, when water requirement for greens, etc may decline, the water will be disposed to sewer. However, if any nearby construction is desirous of utilising the water, the same shall be provided to them.
51.	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	Are being and will be complied.
52.	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.	All necessary statutory clearances like clearance from UP Pollution Control Board, State Level Expert Appraisal Committee (UP) and Lucknow Development Authority have already been taken before start up of the project.

<table>
<tr><th>Sl. No.</th><th>Conditions</th><th>Compliance</th></tr>
<tr><td>53.</td><td>Parking areas should be in accordance with the norms of MOEF, Government of India, Plans may be drawn up accordingly and submitted.</td><td>The plan had been prepared in consonance with the guidelines of MoEF&CC and LDA.</td></tr>
<tr><td>54.</td><td>The location of the STP should be such that it is away from human habilitation and does not cause problem of odor. Odourless technology options should be examined and a report submitted.</td><td>Location of proposed STP has been shown in Annexure IV. It will be based on odourless technology.</td></tr>
<tr><td>55.</td><td>The Environmental Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.</td><td>Environment Management plan is given in Annexure XIX along with the break up of the costs of various activities.
There will be no residents at the hospital. In patient occupants shall be there who will have short stays only. Hence, for environmental management, designated hospital employee(s) shall be responsible.</td></tr>
<tr><td>56.</td><td>Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.</td><td>The sludge coming out of STP will be in dry form suitable for the usage in parks and greenbelt as manure.</td></tr>
<tr><td>57.</td><td>Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.</td><td>Photographs of the project are enclosed in Annexure XIII.</td></tr>
<tr><td>58.</td><td>Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.</td><td>Layout plan showing open areas, parking and greenbelt is attached as Annexure XIV. The land use break up is given below:
<table><tr><th>Description</th><th>Area (Sq.m)</th></tr><tr><td>Ground coverage</td><td>13486.0</td></tr><tr><td>Green area</td><td>7683.3</td></tr><tr><td>Green belt</td><td>2922.2</td></tr><tr><td>Area for Future Development</td><td>550.0</td></tr><tr><td>Road Area</td><td>14679.37</td></tr><tr><td>Surface Parking</td><td>7687.5</td></tr><tr><td>Pavements</td><td>1457.465</td></tr><tr><td>Open Area (Services)</td><td>2395.075</td></tr><tr><td>Guard room</td><td>48.46</td></tr><tr><td>Total</td><td>50909.37</td></tr></table></td></tr>
</table>

Sl. No.	Conditions	Compliance
		The location of STP has been shown in ***Annexure IV.***
59.	The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.	Construction has been completed. 2 X 1500 KVa DG sets are present on the site, which will be used during operation phase. The DG set conforms to the prescribed standards for stack heights and regulations and also for the noise standards.
60.	E-Waste Management should be done as per MoEF guidelines.	Will be followed. The e-waste management plan has been drawn and given in ***Annexure IX.***
61.	Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.	Electrical waste will be segregated and disposed as per the guidelines of the E-waste management rules, 2011 of MoEF&CC, as stated above.
62.	The use of suitably processed plastic waste in the construction of roads should be considered.	The use of processed plastic waste in the construction of roads will be considered as much as practical/possible.
63.	Displaced persons shall be suitably rehabilitated as per prescribed norms.	There are no displacees.
64.	Dispensary for first aid shall be provided.	The construction work is complete and there is no construction labour required now. So, there dispensary is not required.
65.	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.	Not Applicable as this is not a hotel.
66.	Diesel generating set stacks should be monitored for CO and HC.	Permanent DG set stack will be monitored for CO and HC during operation. Currently, the DG set are not operational.
67.	Ground water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.	Will be followed for pre & post monsoon seasons after the construction and start of operation of the rain water harvesting pit. Hand pumps/ suitable sampling system will be constructed to enable the same.

Sl. No.	Conditions	Compliance
68.	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.	Will be provided as suggested.
69.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70.	An energy audit should be annually carried out during the operational phases and submitted to the authority.	Annual energy audits shall be carried out during operation and report will be submitted annually.
71.	Project proponents shall endeavour to obtain ISO:14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	Once the hospital will come in operation, the possibility for obtaining ISO certification will be explored. Since it will be a green building as per GRIHA norms, additional ISO 14001 may not be required, which is a system more suitable to industries
72.	Appropriate safety measures should be made for accidental fire.	Disaster management plan is given as ***Annexure X.*** After making the appropriate safety measures for accidental fire, the Fire NOC was received by through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
73.	Smoke meters should be installed as warning measures for accidental fires.	Smoke meters would be installed as per Fire NOC.
74.	Plan for safe disposal of R.O. reject is to be submitted.	The water supply to the project site is of good quality having low TDS, so, the RO reject water generated also has low TDS. As well as the quantity of RO reject generated is very low. So, it is safely discharged into the drain where it gets further diluted with the other waste water.
B	**Specific Conditions:**	
1.	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions. Circulars etc. issued if any.	Agreed. Lucknow Development Authority has approved the building plans and given sanctions after due diligence.

Sl. No.	Conditions	Compliance
2.	The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	The height, construction, built up area of proposed construction are as per norms. The layout has been approved and attached as ***Annexure XV*** and sanction letter from LDA has been attached as ***Annexure XVI.***
3.	"Consent for establishment" shall be obtained from UP pollution Control Board.	Consent for establishment from U.P Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Not applicable, since the construction is complete.
5.	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.	It will be ensured before operation of the project.
6.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.	All such provisions were made available at site during construction but as the construction is complete, these are not required.
7.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste-water and solid wastes generated during the construction phase should be ensured.	Drinking water and sanitary facilities were provided for construction workers at the site during construction. The construction work has been completed, there is no construction labour present.
8.	The solid waste generated should be properly collected and segregated. Dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Will be followed as detailed in points 14 & 21 of General conditions given earlier.
9.	Bio medical waste management shall be	The biomedical waste generated from

Sl. No.	Conditions	Compliance
	followed as per the Bio-Medical Waste (Management Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.	the hospital will be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. Special attention shall be paid for the disposal and management of Mercury waste.
10.	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	The operation of the equipment & processes will be governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste will be governed by the General Statutory Rules (GSR)-125- Atomic Energy (Safe Disposal of Radioactive Waste) Rules 1987
11.	Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998	The biomedical waste generated from the hospital will be treated as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date.
12.	Sewage/ other effluents from infections diseases ward and pathology/ laboratory should be treated/ disinfected separately prior to ETP.	Prior to the waste water reaching the STP, the waste water from the different labs and OT's will be first treated in ETP and then reused.
13.	A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.	CSR plan will be prepared and submitted along with details of CSR activities and list of beneficiaries on commencement of operation.
14.	No parking shall be allowed outside the project boundary.	Parking provision has been made within the project site as per norms.
15.	Parking space for ambulances shall be exclusively earmarked.	During operation phase parking space for ambulances shall be earmarked.
16.	Police post shall be provided near emergency.	After the hospital commences operation, Emergency ward shall also be operational. Police post near emergency shall be provided.
17.	Dedicated power supply to be installed in Operation Theaters and other critical areas	Dedicated power supply shall be installed in Operation Theatres and other critical areas
18.	Accommodation for attendants to be	Once the project commences

Sl. No.	Conditions	Compliance
	provided near indoor wards. Battery operated vehicles to be used of internal transfer.	operation suitable resting facilities for attendants shall be provided near indoor wards. The area of the hospital is not so large so as to warrant the use of battery operated vehicles for internal transfer. The patient and material transfer shall be done manually using appropriate chairs, trolleys, etc. Use of battery operated chair or trolley will be in specific cases only.
19.	Passenger and stretcher lift to be provided for each tower.	There is one building only. Multiple lifts for passengers and stretchers shall be provided for various sections.
20.	Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/ consultation with District Administration/ Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	The excavation of basement has been completed. Permission regarding digging basements from Mines department is attached as ***Annexure XX***. The excavated topsoil has been stored temporarily and then will be used for landscape or raising plinth & road levels, if required. There is no natural drain passing through the site
21.	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Buildings Code including measures from lighting.	Ample stocks of fire fighting equipments shall be provided. Fire safety will be taken into account and all the safety norms and regulations which are provided by National Building Code and other related Indian Standards will be followed. Fire NOC has been taken through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
22.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in	The disposal of muck during construction will not create any adverse effect and necessary precautions for its disposal are being taken.

Sl. No.	Conditions	Compliance
	approved sites with the approval of competent authority.	
23.	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	During operation phase, waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil will be sold to CPCB approved recycling vendors.
24.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set will be used during operation phase and the stack emission is conforming to the emission norms.
25.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air and noise level have been taken, so as to conform to the stipulated standards by CPCB/UPPCB.
26.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Dept.	Suitable noise abatement measures are being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation. The development of greenbelt shall be as per CPCB guidelines.
27.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Pavements will be so constructed, as to allow infiltration of surface run – off rainwater. The trees will be provided with adequate watering, aeration and nutrition
28.	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.	Ready Mix Concrete was used and Sprinkler used for curing and quenching during construction phase.

Sl. No.	Conditions	Compliance
29.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one building and it has adequate space around it. Landscape has accordingly been provisioned as seen in ***Annexure XIV*** layout plan.
30.	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, medicine shop and cash counter will be provided within the hospital complex. No bank or post office is proposed within hospital complex.
31.	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed.	RWH will be done from roof top as well as other areas. Appropriate arrangements shall be made that waste water and storm water do not get mixed. The drainage network is attached as ***Annexure IV.***

LIST OF ANNEXURES

Annexure No.	Description
I	Test reports of ambient air quality, noise, water and soil
II	NOC Letter from UPPCB
III	Project layout superimposed on Lucknow Master Plan
IV	Site layout plan showing sewage network, drainage network, location of RWH pits and STP/ETP.
V	Topography and drainage map alongwith list of water bodies in 10 Km radius
VI	CGWA NOC
VII	Water balance diagram
VIII	Water connection charges
IX	E-waste generation & management plan
X	Disaster management plan
XI	Energy conservation
XII	NOC letter from airport authority of India
XIII	Site photographs from all the four directions
XIV	Layout plan
XV	Approved master plan
XVI	Permission to build from LDA
XVII	Permission to cut trees
XVIII	Provision for solar power & water heating
XIX	Environment Management Plan
XX	Excavation Permission from Mines Department

भारत सरकार
Government of India
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)
Petroleum & Explosives Safety Organisation (PESO)
63/4, ए-विंग, दूसरा तल, केंद्रालय (सी.जी.ओ. काम्प्लेक्स), संजय प्लेस
आगरा- 282002
63/4, A-Wing , IInd floor, Kendralaya (CGO Complex), Sanjay Place,
Agra - 282002

E-mail : jtcceagra@explosives.gov.in
Phone/Fax No : 0562 - 2523244,2523266

संख्या /No. : P/CC/UP/15/2551 (P433541)

दिनांक /Dated : 06/09/2019

सेवा में /To,

M/s. MEDANTA AWADH (Unit of Medanta Holding Pvt .Ltd.),
Medanta Awadh Sector- A Sushant Golf City, Amar Sh,
Medanta Awadh Sector- A Sushant Golf City, Amar Sh,
Shushant Golf City,
Sarojani Nagar,
Taluka: Lucknow,
District: LUCKNOW,
State: Uttar Pradesh
PIN: 226030

विषय /Sub : Plot No, SECTOR-A, POCKET-1, Sushant Golf City, Amar Shaheed Path, SUSHANT GOLF CITY, Lucknow, Taluka: Sarojani Nagar, District: LUCKNOW, State: Uttar Pradesh, PIN: 226030 में पेट्रोलियम वर्ग B का अधिष्ठापन -अनुज्ञप्ति जारी करने के बारे में ।

Petroleum Class B Installation at Plot No, SECTOR-A, POCKET-1, Sushant Golf City, Amar Shaheed Path, SUSHANT GOLF CITY, Lucknow, Taluka: Sarojani Nagar, District: LUCKNOW, State: Uttar Pradesh, PIN: 226030 Grant of License regarding.

महोदय /Sir (s),

कृपया आपके पत्र क्रमांक OIN368377 दिनांक 03/09/2019 का अवलोकन करें ।
Please refer to your letter No. OIN368377 dated 03/09/2019

विषयान्तर्गत अधिष्ठापन में निम्नलिखित पेट्रोलियम पदार्थों के वर्ग तथा मात्रा के भंडारण के लिए पेट्रोलियम नियम, 2002 के अधीन प्ररूप - XV में स्वीकृत, दिनांक 31/12/2023 तक वैध अनुज्ञप्ति संख्या P/CC/UP/15/2551 (P433541) दिनांक 06/09/2019 भेजी जा रही है ।

Licence No. P/CC/UP/15/2551 (P433541) dated 06/09/2019 granted in Form XV under the Petroleum Rules, 2002 and valid till 31/12/2023 for the storage of the following kinds and quantities of Petroleum at the subject installation is forwarded herewith.

पेट्रोलियम का विवरण /Description of Petroleum	किलोलीटरों में अनुज्ञप्त क्षमता /Quantity licenced in KL
वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A in bulk	NIL
वर्ग क प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class A, otherwise than	NIL

in bulk वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B in bulk	20.00 KL
वर्ग ख प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class B, otherwise than in bulk	NIL
वर्ग ग प्रपुंज पेट्रोलियम /Petroleum Class C in bulk	NIL
वर्ग ग प्रपुंज पेट्रोलियम से भिन्नl /Petroleum Class C,otherwise than in bulk	NIL
कुल क्षमता /Total Capacity	20.00 KL

कृपया पेट्रोलियम नियम 2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कडाई से पालन करें और अनुज्ञप्ति के नवीकरण हेतु समस्त् दस्तावेजों को अनुज्ञप्ति की वैधता समाप्ती की तारीख या उससे पूर्व इस कार्यालय को प्रेषित करें ।

Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for further renewal of the licence to this office, so as to reach on or before the date on which licence expires.

यह अनुमोदन/ अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लीयरन्स प्राप्त करने से या यथा लागू अन्य विधियों से छूट नहीं देती है ।

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

((डा.ए.पी.सिंह)
(Dr. A.P. Singh))
उप मुख्य विस्फोटक नियंत्रक
Dy. Chief Controller of Explosives
कृते संयुक्त मुख्य विस्फोटक नियंत्रक
For Jt. Chief Controller of Explosives
आगरा/Agra

कृते संयुक्त मुख्य विस्फोटक नियंत्रक
मध्यांचल, आगरा

Copy forwarded to :-
1. The Additional District Magistrate, LUCKNOW(Uttar Pradesh) with reference to his NOC No 331/Aab.Li./NOC/2019 Dated 05/08/2019

For Jt. Chief Controller of Explosives
Agra

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट http://peso.gov.in देखें)
(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

Government of India

Ministry of Commerce & Industry
Petroleum & Explosives Safety Organisation (PESO)
63/4, A-Wing IInd floor, Kendralaya (CGO Complex), Sanjay Place,
Agra 282002

E-mail : jtcceagra@explosives.gov.in
Phone / Fax No: 05622523244, 2523266

Dated: 06/09/2019

No. : P/CC /UP/15/2551 (P433541)

To,

M/s. MEDANTA AWADH (Unit of Medanta Holding Pvt. Ltd.),
Medanta Awadh Sector- A Sushant Golf City, Amar Sh,
Shushant Golf City,
Sarojani Nagar,
Taluka : Lucknow,
District: LUCKNOW,
State: Uttar Pradesh
PIN: 226030

Sub: Regarding issuance of Installation License of Petroleum Class B at Plot No, SECTOR-A, POCKET - 1, Sushant Golf City, Amar Shaheed Path, SUSHANT GOLF CITY, Lucknow, Taluka: Sarojani Nagar, District: LUCKNOW, State : Uttar Pradesh, PIN: 226030

Sir (s),

Please refer to your letter No. OIN368377 dated 03/09/2019

Licence No. P/CC /UP / 15/2551 (P433541) dated 06/09/2019 granted in Form XV under the Petroleum Rules, 2002 and valid till 31/12/2023 for the storage of the following kinds and quantities of Petroleum at the subject installation is forwarded herewith.

Description of Petroleum	Quantity licensed in KL
Petroleum Class A in bulk	NIL
Petroleum Class A, otherwise than	NIL

In bulk

Petroleum Class B in bulk	20.00 KL
Petroleum Class B, otherwise than in bulk	NIL
Petroleum Class C in bulk	NIL
Petroleum Class C, otherwise than in bulk	NIL
Total Capacity	20.00 KL

Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for further renewal of the license to this office, so as to reach on or before the date on which license expires.

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

Yours faithfully,
(Dr. A.P. Singh))
Dy. Chief Controller of Explosives
For Jt. Chief Controller of Explosives
Agra

Copy forwarded to:-

1. The Additional District Magistrate, LUCKNOW (Uttar Pradesh) with reference to his NOC No 331 / Aab. Li. / NOC / 2019 Dated 05/08/2019

For Jt. Chief Controller of Explosives Agra

(For more information regarding status, fees and other details please visit our website http://peso.gov.in)

प्ररूप XV
(प्रथम अनुसूची का अनुच्छेद 6 देखिए)
FORM XV
(see Article 6 of the First Schedule)

अधिष्ठापनों में पेट्रोलियम के आयात और भंडारकरण के लिए अनुज्ञप्ति
LICENCE TO IMPORT AND STORE PETROLEUM IN AN INSTALLATION

अनुज्ञप्ति सं. (Licence No.) : **P/CC/UP/15/2551(P433541)**

फीस रूपए (Fee Rs.) **5000/-** per year

M/s. MEDANTA AWADH (Unit of Medanta Holding Pvt .Ltd.), Medanta Awadh Sector- A Sushant Golf City, Amar Sh, Medanta Awadh Sector- A Sushant Golf City, Amar Sh, Shushant Golf City, Sarojani Nagar, Taluka: Lucknow, District: LUCKNOW, State: Uttar Pradesh, PIN: 226030 को केवल इसमें यथा विनिर्दिष्टु वर्ग और मात्राओं में पेट्रोलियम **20.00 KL** आयात करने के लिए और उसका, नीचे वर्णित और अनुमोदित नक्शा संख्या **P/CC/UP/15/2551(P433541)** तारीख **06/09/2019** जो कि इससे उपाबद्ध हैं, में दिखाए गए स्थान पर भण्डारकरण के लिए पेट्रोलियम अधिनियम, 1934 के उपबंधों या उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अतिरिक्त शर्तों के अधीन रहते हुए, यह अनुज्ञप्ति अनुदत्त की जाती हैं ।

Licence is hereby granted to **M/s. MEDANTA AWADH (Unit of Medanta Holding Pvt .Ltd.), Medanta Awadh Sector- A Sushant Golf City, Amar Sh, Medanta Awadh Sector- A Sushant Golf City, Amar Sh, Shushant Golf City, Sarojani Nagar, Taluka: Lucknow, District: LUCKNOW, State: Uttar Pradesh, PIN: 226030** valid only for the importation and storage of **20.00 KL** Petroleum of the class and quantities as herein specified and storage thereof in the place described below and shown on the approved plan No **P/CC/UP/15/2551 (P433541)** dated **06/09/2019** attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this Licence.

यह अनुज्ञप्ति 31st day of December **2023** तक प्रवृत रहेगी ।
The Licence shall remain in force till the 31st day of December **2023**

पेट्रोलियम का विवरण /Description of Petroleum	अनुज्ञप्त मात्रा (किलोलीटरों में) /Quantity licenced in KL
वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A in bulk	**NIL**
वर्ग क प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class A, otherwise than in bulk	**NIL**
वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B in bulk	**20.00 KL**
वर्ग ख प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class B, otherwise than in bulk	**NIL**
वर्ग ग प्रपुंज पेट्रोलियम /Petroleum Class C in bulk	**NIL**
वर्ग ग प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class C,otherwise than in bulk	**NIL**
कुल क्षमता /Total Capacity	**20.00 KL**

September 6, 2019

For Jt. Chief Controller of Explosives
CC, Agra
कृते संयुक्त मुख्य विस्फोटक नियंत्रक
मध्यांचल, आगरा

अनुज्ञप्त परिसरों का विवरण और अवस्थान
DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

अनुज्ञप्त परिसर जिसकी विन्यास सीमाएं अन्य विशिष्टयां संलग्न अनुमोदित नक्शों में दिखाई गई हैं **Plot No: SECTOR-A, POCKET-1, Sushant Golf City, Amar Shaheed Path, SUSHANT GOLF CITY, Lucknow, Taluka: Sarojani Nagar, District: LUCKNOW, State: Uttar Pradesh, PIN: 226030** स्थान पर अवस्थित है तथा उसमें निम्नलिखित **As per Drawing.** सम्मिलित हैं ।

The licensed premises, the layout , boundaries and other particulars of which are shown in the attached approved plan are situated at **Plot No: SECTOR-A, POCKET-1, Sushant Golf City, Amar Shaheed Path, SUSHANT GOLF CITY, Lucknow, Taluka: Sarojani Nagar, District: LUCKNOW, State: Uttar Pradesh, PIN: 226030** and consists of **As per Drawing.** together with connected facilities.

FORM XV
(see Article 6 of the First Schedule)
LICENCE TO IMPORT AND STORE PETROLEUM IN AN INSTALLATION

License No.: P/CC/UP / 15/2551 (P433541) Fee Rs. 5000/- per year

License is hereby granted to M/s. MEDANTA AWADH (Unit of Medanta Holding Pvt.Ltd.), Medanta Awadh Sector- A Sushant Golf City, Amar Sh, Medanta Awadh Sector- A Sushant Golf City, Amar Sh, Shushant Golf City, Sarojani Nagar, Taluka Lucknow, District: LUCKNOW, State: Uttar Pradesh, PIN: 226030 valid only for the importation and storage of 20.00 KL Petroleum of the class and quantities as herein specified and storage thereof in the place described below and shown on the approved plan No P/CC/UP/15/2551 (P433541) dated 06/09/2019 attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this License.

The License shall remain in force till the 31st day of December 2023

Description of Petroleum	Quantity licensed in KL
Petroleum Class A in bulk	NIL
Petroleum Class A, otherwise than in bulk	NIL
Petroleum Class B in bulk	20.00KL
Petroleum Class B, otherwise than in bulk	NIL
Petroleum Class C in bulk	NIL
Petroleum Class C, otherwise than in bulk	NIL
Total Capacity	20.00KL

For Jt. Chief Controller of Explosives, Agra

DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

The licensed premises, the layout, boundaries and other particulars of which are shown in the attached approved plan are situated at Plot No: SECTOR-A, POCKET - 1, Sushant Golf City, Amar Shaheed Path, SUSHANT GOLF CITY, Lucknow, Taluka: Sarojani Nagar, District: LUCKNOW, State: Uttar Pradesh, PIN: 226030 and consists of As per Drawing. together with connected facilities.

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019 **Dated : 10/10/2019**

To ,

Shri MANOJ SHUKLA
M/s Medanta Awadh Multispeciality Hospital
Plot- SSH, Sector- A, Pocket-1, Sushant Gold City,LUCKNOW,226030
LUCKNOW

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Medanta Awadh Multispeciality Hospital

Reference Application No. 5718900 Dated : 10/10/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s Medanta Awadh Multispeciality Hospital. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 28/08/2019 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-5.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

Chief Environmental Officer, Circle-5.

U.P. Pollution Control Board

Dated : 10/10/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area-1,27,370.521 Sqm..
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	DG Sets 2 Nos. of 1500 KVA each	Diesel	1,2	Particulate Matter	as per norms

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Gold City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.

2. Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.

3. The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.

4. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.

6. Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.

7. The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.

8. Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.

9. The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.

10. The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).

11. The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.

12. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-5.

Annexure R-22

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
63242/UPPCB/Lucknow(UPPCBRO)/CTO/water/
LUCKNOW/2019

Dated : 10/10/2019

To ,

Shri MANOJ SHUKLA
M/s Medanta Awadh Multispeciality Hospital
Plot- SSH, Sector- A, Pocket-1, Sushant Gold City,LUCKNOW,226030
LUCKNOW

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. Medanta Awadh Multispeciality Hospital

Reference Application No :5718922 **Dated :10/10/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. Medanta Awadh Multispeciality Hospital is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 28/08/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-5

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

Chief Environmental Officer, Circle-5

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.Medanta Awadh Multispeciality Hospital vide

Consent Order No. 5718922/ Water Dated : 10/10/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area-1,27,370.521 Sqm.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	750 KLD	STP
2	Industrial	100 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	BOD	20 mg/l
2	Total Suspended Solids	50 mg/l
3	Quantity of Discharge	750 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	BOD	30 mg/l
2	Total Suspended Solids	100 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	100 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Gold City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.

2. Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-162 dated 01-02-2019 shall be strictly complied with.

3. The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.

4. 100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.

5. 70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.

6. The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.

7. Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.

8. The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.

9. The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.

10. The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.

11. Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.

12. The HCF shall comply with the Bio Medical Waste Management Rules, 2016.

13. The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)

14. The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.

15. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-5

833

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
(UTTAR PRADESH POLLUTION CONTROL BOARD)

Ref. No. 4423/41 C-5 / BMW-79/19 Dated 31-10-19

FORM-III
(See rule 10)

AUTHORISATION

(Authorization for operating a facility for Generation, Segregation, Storage

1. File number of authorization and date of issue .15/BMW-79/19 31-10-19
M/s Medanta Awadh Multispeciality Hospital, Plot SSH, Sector-A Pocket-1, Sushant Golf City, Lucknow is hereby granted an authorization for;

2. **Activity**
(i)Generation
(ii) Segregation
(iii)Storage

3. M/s Medanta Awadh Multispeciality Hospital, Plot SSH, Sector-A Pocket-1,Sushant Golf City, Lucknow is hereby authorized for handling of biomedical waste as per the capacity given below:-

i. Number of beds of HCFs----410
ii. Number healthcare facilities covered by CBMWTF--NA
iii. Installed treatment and disposal capacity -Capacity of Incinerator -- NA
iv. Quantity of Biomedical waste generated-- 930Kg/day
v. Area or distance covered by CBMWTF --NA

Type of Waste Category	**Quantity Permitted for Handling**
Yellow--300Kg /day Red --500Kg/day White (Translucent)- 25Kg/day Blue --105 Kg/day	930Kg/day

4. This authorization shall be in force for a period of five years from the date of issue.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Chief Environmental Officer(C-5)

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TERM AND CONDITIONS

1. The Authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The Authorization or its renewal shall be produced for inspection at the request of an officer, Authorized by the prescribed authority.
3. The Authorized person shall not rent, lend, transfer or otherwise transport the bio-Medical waste without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. Bio- Medical waste shall not be mixed with other waste.
6. Bio- Medical waste shall be segregated into containers/ bags at the point of generation in accordance with schedule-I. Prior to its storage. The Containers shall be labeled as per provisions.
7. No untreated bio medical waste shall be kept stored beyond a period of 48 hours for in compliance of rule -8 of Bio Medical Waste Rules, 2016.
8. You shall submit an annual report to the U.P. Pollution Control Board in form IV by 30th June every year for a period from January to December. And include information about the categories and quantities of Bio Medical waste during the preceding year.
9. You shall maintain record related to the generation and segregation of handling of Bio Medical Waste in accordance with rule and guidelines, all records shall be subject to inspection and verification by the Board at any time.
10. It is within the power and functions of U.P. Pollution Control Board to modify/ revoke the terms and conditions of Authorization and issued under the Rule 7 (8) of the Bio-Medical waste Management Rules, 2016.
11. You are herby directed to comply the stipulated above mentioned conditions and submit the compliance report and steps taken in this regard within a month so that capacity of the facility may be verified failing which the authorization may be revoked and necessary legal proceeding shall be initiated.
12. The Bio medical waste shall not be disposed in open place in the premises.
13. This authorization is subject to the order of Hon'ble High Court in Criminal revision no. 2671/2008 and Criminal revision no. 2572/2008.
14. Strict compliance of Rule 18 and all other provisions of BMW Rule, 2016 must be ensured.
15. The unit shall strictly comply direction issued by CPCB letter no. F.No.B-31011/ BMW (46.139)/2018 WMD-II/14248 dated 18.12.2018 u/s 5 of the Environment (Protection) Act, 1986 and submit the compliance report within 15 days of receipt of letter.
16. The unit shall informed to UPPCB any change in quantity of Bio Medical Waste.

Yours faithfully

Chief Environmental Officer(C-5)

Copy to: - Regional Officer, U.P. Pollution Control Board, Lucknow for information and necessary action.

Chief Environmental Officer(C-5)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

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GREEN GAS LIMITED

(A Joint Venture of GAIL(India)Ltd. & IOCL)

Sr. No.: 24501

PNG Installation Completion Report

Date: 31/10/2019

Name of Contractor	M/s GGL
C.R. No.	LK0000102871
Name of Consumer	Medanta Hospital
Address/Society/Area	Sushant Golf City (Ansal API)
Contact No./ (Tel)& E-mail ID	9161116900

Meter Details:

Manufacturer/Make	Type(N/R)	Meter No	Initial Meter Reading (At Testing)	(At conversion)
Romet	G-40	1802454	200 x0.0040	205 x0.004000 m³

Regulator Details: MRS SR No - SIG-5627

Manufacturer/Make	Type	Regulator Nos.
Nirmal	2.00 bar	141531

Checklists before R.F.C. (For PMC) : (OK//NOT OK) Pressure = 2.00 bar

GI Installation	OK	Meter Installation	✓	Anoconda Washer	X	Cementing of Hose	X	X
Excess GI	OK	Clamping(GI/PVC)	X	Meter Testing	✓	Painting of GI Pipe	X	X

Material Installation Details: GI Pipes and Fittings:

Item Name/Size	pipe Mtrs.	Elbow			Socket		Hex Nipple		Tee	Hole(Brick)	Hole(RCC)	Plug
		F	M/F	Red	Plain	Red	2"	3"				
½"	/	/			/	/		/		/	/	/
¾"												

Other GI or Cu Fittings/BrassValve/Excess GI Laying:

Item Name/Size	Pipe Mtrs (Exces)	Elbow	Tee	Coupler	Brass Union Connector		Brass Adaptor	Appliance Valve	Isolation Valve	Flexible Hose
12 mm (cu)	/	/		/	½"	½"	/	/		
½" GI			.						/	/
¾" GI										

Dates of Status Modification:

PE/GI Survey	Riser Installation		Tapping Completed	Riser Tapping Tested	Internal GI/Cu Inst	Meter Installation
/		/	/	/	/	/

Signature

Consumer	Contractor	PMC	GGL

Customer Satisfaction Certifcate

This is to Certify that PNG Installation work carried out by GGL in my house has been done to the best of my satisfaction/ I agree with all T & C for PNG connection & agree to pay the amount for excess GI pipe laying(if any). Please carry out conversion of my appliance immediately/on .....will intimate later at contact no. provided to me by contractor or at GGL customer care contact no. 0522-4088542/544/545

Signature(Consumer) **Name** **Date**

Conversion Details

JMR No.	NG Conv Request Recd on	NG Charge Date	No of Burners	No of Grills	No. Of Ovens	Initial Meter Reading (At Conversion)

लखनऊ विकास प्राधिकरण

प्राधिकरण भवन, विपिन खण्ड, गोमतीनगर, लखनऊ

पत्रांक : 01/A.H(P)/Zone-2/1920 दिनांक: 02-11-2019

(विकास प्राधिकरण की अभ्युक्ति एवं पूर्णता प्रमाण–पत्र)

लखनऊ शहीद पथ रोड पर आवेदक मेसर्स मेदान्ता होल्डिंग प्रा0 लि0 के "सुशान्त गोल्फ सिटी" के अन्तर्गत भूखण्ड संख्या–एस0एस0एच0–1, सेक्टर–ए, पाकेट–1, पर मेदान्ता होल्डिंग प्रा0 लि0 के द्वारा निर्मित हास्पिटल मेदान्ता लखनऊ का एवं मेसर्स मेदान्ता लखनऊ के आर्कीटेक्ट–श्री भूपेन्द्र प्रभाकर (2002/29657) व स्ट्रक्चर इंजीनियर श्री मनोज शुक्ला द्वारा दिये गये प्रमाण–पत्र एवं पूर्व स्वीकृत मानचित्र परमिट संख्या–37837 दिनांक 19.03.2015 जारी मानचित्र के विरूद्ध किये गये विचलन के क्रम में पक्ष द्वारा प्रस्तुत शमन मानचित्र का परीक्षण अवर अभियन्ता श्री एन0एन0 चौबे, श्री एन0एस0 शाक्य व श्री भरत पाण्डेय लखनऊ विकास प्राधिकरण द्वारा दिनॉक 24.10.2019 को कर लिया गया है। उत्तर प्रदेश नगर योजना और विकास अधिनियम–1973 की धारा–15क(2) के अनुसार निम्न शर्तो के आधार पर उपाध्यक्ष, ल0वि0प्रा0 के अनुमोदन दिनांक 30.10.2019 के अनुसार पूर्णता प्रमाण–पत्र जारी किया जाता हैं।

प्रतिबन्ध :

1. पूर्व स्वीकृत मानचित्र परमिट संख्या–37837 दिनांक 19.03.2015, शमन मानचित्र परमिट संख्या–43125 दिनांक 31.10.2019, एंव भू–अभिलेखों में अंकित समस्त शर्तों का पालन करना होगा।
2. फायर विभाग तथा अन्य विभागों द्वारा जारी अनापत्ति प्रमाण पत्र में अंकित समस्त शर्तों एवं प्रतिबन्धों का पालन सदैव करना होगा तथा इसमें किसी प्रकार की शिथिलता बरतने पर कोई भी दुर्घटना की जिम्मेदारी निर्माणकर्ता/संचालक की होगी।
3. समस्त अवस्थापना सुविधाएं स्थानीय निकाय को हस्तान्तरित करने से पूर्व रख–रखाव एवं क्रियाशील रखने की जिम्मेदारी आवेदक की होगी तथा स्थानीय निकाय को समस्त अवस्थापना सुविधाएं हस्तान्तरित करने का पूर्ण उत्तरदायित्व स्वयं विकासकर्ता का होगा।
4. यदि भविष्य में कोई देनदारी होती है तो सूचित किये जाने पर पक्ष को स्वयं अविलम्ब जमा करना होगा।
5. उपरोक्त प्रतिबन्धों का पालन न किये जाने पर मानचित्र स्वतः निरस्त समझा जायेगा।

हस्ताक्षर 2/11/19
पदनाम (कमलजीत सिंह)
कार्यालय मोहर
अधिशासी अभियन्ता
प्रवर्तन जोन–2/3
ल0 वि0 प्रा0

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Lucknow Development Authority Authority Building,
Authority Building, Vipin Khand, Gomti Nagar, Lucknow

Letter No.: 01/AA (P) / Zone-2 /19-20 Date: 02-11-2019

(Remarks and Completion Certificate of Development Authority)

The certificates given by the Architect of M/s Medanta Lucknow – Shri Bhupendra Prabhakar (2002 / 29657) and the Structural Engineer Shri Manoj Shukla of the Hospital Medanta Lucknow constructed by Medanta Holdings Pvt. Ltd. on Plot No. – S.S.H – 1, Sector – A, Pocket – 1, under "Sushant Golf City" of the applicant M/s Medanta Holding Pvt Ltd on the Lucknow Shahid Path Road, and the mitigation map submitted by the party in the order of deviation made against the previously approved map permit no. – 37837 dated 19.03.2015 have been examined by the Junior Engineers Shri N.N. Choubey, Shri N.S. Shakya and Shri Bharat Pandey of Lucknow Development Authority on 24.10.2019.

According to Section - 15A (2) of Uttar Pradesh Town Planning and Development Act - 1973, Completion Certificate is issued as per the approval of the Vice President, LDA dated 30.10.2019 on the basis of the following conditions.

Restrictions

1. All the conditions mentioned in the previously approved map permit number - 37837 dated 19.03.2015, Mitigation Map Permit Number - 43125 dated 31.10.2019, and land records will have to be followed.
2. All the conditions and restrictions mentioned in the No Objection Certificate issued by the Fire Department and other departments will have to be followed at all times and in case of any laxity in this, the builder / operator will be responsible for any accident.
3. The applicant will be responsible for maintaining and keeping all the infrastructure facilities functional before handing them over to the local body and the developer himself will have full responsibility for handing over all the infrastructure facilities to the local body.
4. If there is any liability in future, the party will have to deposit it immediately on being informed.
5. If the above restrictions are not followed, the map will be considered automatically cancelled.

Sd/-
(Kamaljeet Singh)
Executive Engineer
Enforcement Investigations – 2/3
LDA

EC COMPLIANCE

(JULY TO DECEMBER 2019)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

JANUARY, 2020
(Issue 1, Rev 0, January 2020)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (JANUARY TO JUNE 2019) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Conditions	Compliance
A.	**General Conditions:**	
1.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Agreed.
2.	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results are of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample is compliant to the permissible limits of drinking water standards (IS 10500:2012)
3.	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction.	No objection certificate (NOC) from the U.P. Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
5.	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6.	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVII.***
7.	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get affected. The sheet flow of the area will be affected due to the proposed

Sl. No.	Conditions	Compliance
		construction activity, however, a duly designed effective storm water drainage system will be laid out. The rainwater run-off will be directed towards the rainwater harvesting pits, ultimately recharging underground resource and overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
8.	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the area.
9.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour were provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The construction is now complete, so there are no construction labour.
10.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	The treatment of waste water is being done in the STP and the treated water is being used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram is given in ***Annexure VII.***
11.	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The daily truck movement during operation of the project was very low and there was no requirement of any separate permission.
12.	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The campus will be totally dependent on water supply from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL), which in turn are sourcing from ground water for which requisite clearance from the authorities are obtained and maintained by M/s APIL. A copy of the connection charges paid for water supply is given in ***Annexure VIII.*** Also, the no objection certificate for ground water withdrawal has been obtained from Central Ground Water Authority vide letter no.21-4/5705/UP/INF/2018-162 dated 01.02.2019 and same has

Sl. No.	Conditions	Compliance
		been attached as ***Annexure VI***
13.	Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance was being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil is being generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors.
14.	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	The segregation of biodegradable, non-biodegradable and recyclable waste at source is being practiced by providing colour coded bins in the premises. The recyclable components is being sold to authorized recycling vendors, while municipal waste, after collection, storage and segregation within the project premises shall be disposed as per characteristics
15.	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been constructed as given in ***Annexure IV.***
16.	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.	Air emissions from DG sets and construction machineries were periodically being monitored and the emissions were found to be within prescribed standards. During operation phase, there will be air emission from DG set and will be monitored periodically. Also, the vehicles will undergo periodical PUC checks.
17.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.	Water sprinklers and other dust control measures are being undertaken and will be continued to take care of dust generated during the operation phases.
18.	Suitable noise abatement measures	Suitable noise abatement measures

Sl. No.	Conditions	Compliance
	shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	were being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. During operation phase, impact on noise level will be limited and increase mainly due to increased vehicular traffic. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation.
19.	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.	Top soil was stored separately and was used in development of green belt and green areas.
20.	Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	There is a separate system for rainwater collection & recharge which is separate from sewage collection and conveyance system/network. Other effluents are not be allowed to mix with domestic effluents.
21.	Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	The Hazardous/ Solid waste is being managed in the following ways: • Municipal solid waste shall be collected in colour coded bins in the premises. Segregation of biodegradable, non-biodegradable and recyclable waste at source will be practised. The recyclable components shall be sold to authorized recycling vendors, while balance shall be disposed as per characteristics • The biomedical waste generated from the hospital shall be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. • The radioactive waste from diagnostics shall be stored and disposed as per the Atomic Energy (Safe Disposal of Radioactive

Sl. No.	Conditions	Compliance
		Wastes) Rules, 1987 & its amendments till date. • Batteries within the hospital from various sources shall be disposed after they complete their working life. They shall be stored and disposed as per the Batteries (Management & Handling) Rules, 2001 & its amendments till date • Hazardous Waste anticipated from the premises shall be used oil from transformers, DG sets and other machines, which will be sold to CPCB/ UPPCB authorised recycling agency.
22.	Alternate technologies for solid waste disposals (like vermi-culture etc.) should be used in consultation with expert organizations.	Being a hospital, composting is not proposed within premises due to hygiene and safety reasons. Moreover, the township developer, M/s APIL has proposed a centralised waste-to-energy pyrolysis plant which will accept unsegregated waste. The municipal solid waste, after removal of recyclable components, shall be sent to the centralised waste to energy plant of M/s APIL.
23.	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Pavements has been so constructed as to allow infiltration of surface run – off rainwater. The trees are provided with adequate watering, aeration and nutrition. The rainwater run-off is being directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
25.	The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be	The entire planning for the project has been designed considering green building concept as suggested by the GRIHA council, which is an equivalent

Sl. No.	Conditions	Compliance
	studied and followed as far as possible.	organisation to Indian Green Building Council.
26.	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	Safety procedures, norms and guidelines as outlined in National Building Code 2005 will be followed.
27.	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.	Dual flush systems along with fixtures to save water is being used.
28.	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	After commencement of operation, dual pipe plumbing is being used for reuse of treated waste water for flushing.
29.	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & Controlled watering systems.	Water requirement for landscaping is being met from recycling treated waste water which is adequately available for the type of landscaping proposed.
30.	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	Solar photo voltaic lighting for street lighting, landscape lighting and lighting in common areas is proposed. Rooftop solar panels for hot water generation are proposed. The provision made for solar power and water heating is shown in ***Annexure XVIII***
31.	Make separate provision for segregation, collection, transport and disposal of e-waste.	E-waste generated from the hospital shall be stored at a common storage point in the premises and handed over to the authorized e-waste recycler at periodic intervals.
32.	Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.	Hoardings will be put up at different places to create awareness amongst citizens regarding environment.
33.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and	Traffic congestion will be minimized by manning the entry & exits with trained security guards. Parking has been provided properly within and along the

Sl. No.	Conditions	Compliance
	no public space should be utilized.	plot boundary. All arrangements & safety measures has been taken for enhanced traffic expected to and from the project site.
34.	Prepare and present disaster management plan.	Disaster management plan has been prepared and given in ***Annexure X***.
35.	The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction activity has been started only after obtaining pre-environmental clearance. The EC has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
36.	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.	The energy conservation measures have been summarized in ***Annexure XI***. A detailed report will also be prepared on the energy conservation measures and submitted in due course of time.
37.	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	Fly ash was used as building material in Design mix of all grades of Concrete.
38.	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set was used during construction phase and same is being used during operation phase.
39.	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.	Ultra violet radiation (UV) treatment has been proposed for the STP during operation phase
40.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.	A green belt has been designed along the periphery of the plot in a manner so as to attenuate noise. The open spaces inside the plot will be landscaped and covered with vegetation of indigenous variety. The green belt development has been started.

Sl. No.	Conditions	Compliance
41.	The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.	The construction of the building and the consequent increase in traffic load will marginally affect the micro climate of the area which will be mitigated through creation of green belt.
42.	The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.	The buildings have been designed with built in safeguards for seismic safety as per BIS codes.
43.	High rise buildings should obtain clearance from aviation department or concerned authority.	NOC from Airport Authority of India has been obtained and the copy is attached as ***Annexure XII.***
44.	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	The hospital is a part of Sushant Golf City Township of M/s Ansal Properties and Infrastructure Ltd. The residential as well as commercial activities will be regulated as per the approved plan of Sushant Golf City township.
45.	It is suggested that literacy program for weaker sections of society/ women/ adults (including domestic help) and under privileged children could be provided in a formal way.	Adult literacy was promoted in the labourers in its labour camp. Furthermore, literacy program for weaker section people will be started during operation.
46.	The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	Compact Fluorescent lamps are proposed to be replaced with LEDs, which are environmentally safer and more energy conserving. The safe disposal of used/damaged CFLs shall be as per the e-waste management system proposed.
47.	It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.	Street and park lighting shall be solar based with provision of dual supply in at least 50%.
48.	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly ad submitted with justification.	Solar water heater shall be installed to the maximum possible capacity.
49.	Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.	Sewage generated from this hospital is being treated in the STP. Treated waste water shall be reused to aim for zero discharge during non monsoon. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water shall be

Sl. No.	Conditions	Compliance
		done for HVAC cooling towers, flushing and green belt irrigation after bringing down the characteristics of sewage within the norms specified by MoEF&CC or CPCB.
50.	The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.	Sewage generated from this hospital is being treated in STP. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water is being done which is being used for HVAC cooling towers, flushing and green belt irrigation. Water for disposal into sewer is not anticipated during summers as all treated waste water shall be reused. During winters and rainy days, when water requirement for greens, etc may decline, the water shall be disposed to sewer. However, if any nearby construction is desirous of utilising the water, the same shall be provided to them.
51.	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	Are being and will be complied.
52.	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.	All necessary statutory clearances like clearance from UP Pollution Control Board, State Level Expert Appraisal Committee (UP) and Lucknow Development Authority have already been taken before start up of the project.
53.	Parking areas should be in accordance with the norms of MOEF, Government of India, Plans may be drawn up accordingly and submitted.	The plan had been prepared in consonance with the guidelines of MoEF&CC and LDA.
54.	The location of the STP should be such that it is away from human habilitation and does not cause problem of odor. Odourless technology options should be examined and a report submitted.	Location of proposed STP has been shown in ***Annexure IV***. It will be based on odourless technology.
55.	The Environmental Management plan should also include the break up costs on various activities and the management issues also so that the	Environment Management plan is given in ***Annexure XIX*** along with the break up of the costs of various activities.

<table>
<tr><th>Sl. No.</th><th>Conditions</th><th>Compliance</th></tr>
<tr><td></td><td>residents also participate in the implementation of the environment management plan.</td><td>There will be no residents at the hospital. In patient occupants shall be there who will have short stays only. Hence, for environmental management, designated hospital employee(s) shall be responsible.</td></tr>
<tr><td>56.</td><td>Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.</td><td>The sludge coming out of STP will be in dry form suitable for the usage in parks and greenbelt as manure.</td></tr>
<tr><td>57.</td><td>Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.</td><td>Photographs of the project are enclosed in Annexure XIII.</td></tr>
<tr><td>58.</td><td>Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.</td><td>Layout plan showing open areas, parking and greenbelt is attached as Annexure XIV. The land use break up is given below:

<table><tr><th>Description</th><th>Area (Sq.m)</th></tr><tr><td>Ground coverage</td><td>13486.0</td></tr><tr><td>Green area</td><td>7683.3</td></tr><tr><td>Green belt</td><td>2922.2</td></tr><tr><td>Area for Future Development</td><td>550.0</td></tr><tr><td>Road Area</td><td>14679.37</td></tr><tr><td>Surface Parking</td><td>7687.5</td></tr><tr><td>Pavements</td><td>1457.465</td></tr><tr><td>Open Area (Services)</td><td>2395.075</td></tr><tr><td>Guard room</td><td>48.46</td></tr><tr><td>Total</td><td>50909.37</td></tr></table>
The location of STP has been shown in Annexure IV.</td></tr>
<tr><td>59.</td><td>The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.</td><td>2 X 1500 KVa DG sets are present on the site, which are being used. The DG set conforms to the prescribed standards for stack heights and regulations and also for the noise standards.</td></tr>
<tr><td>60.</td><td>E-Waste Management should be done as per MoEF guidelines.</td><td>E-Waste management shall be done as per MoEF&CC guidelines. The e-waste management plan has been</td></tr>
</table>

Sl. No.	Conditions	Compliance
		drawn and given in ***Annexure IX***.
61.	Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.	Electrical waste shall be segregated and disposed as per the guidelines of the E-waste management rules, 2011 of MoEF&CC, as stated above.
62.	The use of suitably processed plastic waste in the construction of roads should be considered.	The use of processed plastic waste in the construction of roads was considered as much as practical/possible.
63.	Displaced persons shall be suitably rehabilitated as per prescribed norms.	There are no displacees.
64.	Dispensary for first aid shall be provided.	The construction work is complete and there is no construction labour required now. So, the dispensary is not required.
65.	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.	Not Applicable as this is not a hotel.
66.	Diesel generating set stacks should be monitored for CO and HC.	Permanent DG set stack shall be monitored for CO and HC during operation.
67.	Ground water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.	Will be followed for pre & post monsoon seasons. Hand pumps/ suitable sampling system shall be constructed to enable the same.
68.	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.	Will be provided as suggested.
69.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70.	An energy audit should be annually carried out during the operational phases and submitted to the authority.	Annual energy audits shall be carried out during operation and report will be submitted annually.
71.	Project proponents shall endeavour to obtain ISO:14001 certification. All general and specific conditions	The possibility for obtaining ISO certification will be explored. Since it will be a green building as per GRIHA

Sl. No.	Conditions	Compliance
	mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	norms, additional ISO 14001 may not be required, which is a system more suitable to industries
72.	Appropriate safety measures should be made for accidental fire.	Disaster management plan is given as ***Annexure X.*** After making the appropriate safety measures for accidental fire, the Fire NOC was received by through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
73.	Smoke meters should be installed as warning measures for accidental fires.	Smoke meters would be installed as per Fire NOC.
74.	Plan for safe disposal of R.O. reject is to be submitted.	The water supply to the project site is of good quality having low TDS, so, the RO reject water generated also has low TDS. As well as the quantity of RO reject generated is very low. So, it is safely discharged into the drain where it gets further diluted with the other waste water.
B	**Specific Conditions:**	
1.	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions. Circulars etc. issued if any.	Agreed. Lucknow Development Authority has approved the building plans and given sanctions after due diligence.
2.	The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	The height, construction, built up area of proposed construction are as per norms. The layout has been approved and attached as ***Annexure XV*** and sanction letter from LDA has been attached as ***Annexure XVI.***
3.	"Consent for establishment" shall be obtained from UP pollution Control Board.	Consent for establishment from U.P Pollution Control Board has been obtained and attached as ***Annexure II.***

Sl. No.	Conditions	Compliance
4.	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Not applicable, since the construction is complete.
5.	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.	It will be ensured before operation of the project.
6.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.	All such provisions were made available at site during construction but as the construction is complete, these are not required.
7.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste-water and solid wastes generated during the construction phase should be ensured.	Drinking water and sanitary facilities were provided for construction workers at the site during construction. The construction work has been completed, there is no construction labour present.
8.	The solid waste generated should be properly collected and segregated. Dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Will be followed as detailed in points 14 & 21 of General conditions given earlier.
9.	Bio medical waste management shall be followed as per the Bio-Medical Waste (Management Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.	The biomedical waste generated from the hospital shall be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. Special attention shall be paid for the disposal and management of Mercury waste.
10.	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	The operation of the equipment & processes shall be governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste shall be governed by the General Statutory Rules (GSR)-125- Atomic Energy (Safe Disposal of

Sl. No.	Conditions	Compliance
		Radioactive Waste) Rules 1987
11.	Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998	The biomedical waste generated from the hospital shall be treated as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date.
12.	Sewage/ other effluents from infections diseases ward and pathology/ laboratory should be treated/ disinfected separately prior to ETP.	Prior to the waste water reaching the STP, the waste water from the different labs and OT's shall be first treated in ETP and then reused.
13.	A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.	CSR plan shall be prepared and submitted along with details of CSR activities and list of beneficiaries on commencement of operation.
14.	No parking shall be allowed outside the project boundary.	Parking provision has been made within the project site as per norms.
15.	Parking space for ambulances shall be exclusively earmarked.	Parking space for ambulances shall be earmarked.
16.	Police post shall be provided near emergency.	Emergency ward shall also be operational. Police post near emergency shall be provided.
17.	Dedicated power supply to be installed in Operation Theaters and other critical areas	Dedicated power supply shall be installed in Operation Theatres and other critical areas
18.	Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.	Suitable resting facilities for attendants shall be provided near indoor wards. The area of the hospital is not so large so as to warrant the use of battery operated vehicles for internal transfer. The patient and material transfer shall be done manually using appropriate chairs, trolleys, etc. Use of battery operated chair or trolley will be in specific cases only.
19.	Passenger and stretcher lift to be provided for each tower.	There is one building only. Multiple lifts for passengers and stretchers shall be provided for various sections.
20.	Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/ consultation with District Administration/	The excavation of basement has been completed. Permission regarding digging basements from Mines department is attached as ***Annexure***

Sl. No.	Conditions	Compliance
	Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	*XX.* The excavated topsoil was stored temporarily and then was used for landscape or raising plinth & road levels, if required. There is no natural drain passing through the site
21.	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Buildings Code including measures from lighting.	Ample stocks of fire fighting equipments shall be provided. Fire safety shall be taken into account and all the safety norms and regulations which are provided by National Building Code and other related Indian Standards will be followed. Fire NOC has been taken through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
22.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	The disposal of muck during construction shall not create any adverse effect and necessary precautions for its disposal are being taken.
23.	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	Waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil shall be sold to CPCB approved recycling vendors.
24.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set shall be used and the stack emission is conforming to the emission norms.
25.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air and noise level have been taken, so as to conform to the stipulated standards by

Sl. No.	Conditions	Compliance
	made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	CPCB/UPPCB.
26.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Dept.	Suitable noise abatement measures were adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation. The development of greenbelt shall be as per CPCB guidelines.
27.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Pavements are being so constructed, as to allow infiltration of surface run – off rainwater. The trees shall be provided with adequate watering, aeration and nutrition
28.	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.	Ready Mix Concrete was used and Sprinkler used for curing and quenching during construction phase.
29.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one building and it has adequate space around it. Landscape has accordingly been provisioned as seen in ***Annexure XIV*** layout plan.
30.	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, medicine shop and cash counter will be provided within the hospital complex. No bank or post office is proposed within hospital complex.
31.	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed.	RWH shall be done from roof top as well as other areas. Appropriate arrangements shall be made that waste water and storm water do not get mixed. The drainage network is attached as ***Annexure IV.***

Annexure R-27

medanta

Ref. No. :001/MHPL/10/02/2020
Date: 06.02.2020

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board
T. C. -12, V,
Vibhuti Khand
Gomti Nagar, Lucknow- 226010

Sub - Progress report to condition of consent to operate under air act vide ref no. 63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh

Dear Sir/Ma'am

We had received the consent to operate under air act from UPPCB vide ref no. 63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh.

Please find enclosed the progress report of November 2019 to January 2020 along with the attachments for your kind consideration and records.

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

Name: Sachin Srivastava
Designation: Deputy Manager

डाक प्राप्ति रसीद
प्राप्ति दिनांक 14.2.2020
प्राप्तकर्ता के हस्ताक्षर
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ

PROGRESS REPORT OF OCTOBER 2019 - JANUARY 2020 (1st COMPLIANCE) TO CONSENT TO OPERATE UNDER AIR ACT VIDE NO. 63240/UPPCB/LUCKNOW(UPPCBRO)/CTO/AIR/LUCKNOW/2019 DATED 10.10.2019 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with built up area - 1,27,370.521 sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making up any modification in product/ process/ fuel/ plant machinery failing which consent would be deemed void.</td><td>Agreed. Prior approval shall be obtained before making any modification in product/ process/ fuel/ plant machinery.</td></tr>
<tr><td>3.</td><td>(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks
(b) Air Pollution source details
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>Diesel</td><td>1,2</td><td>Particulate matter</td><td>As per norms</td></tr>
</table>
(c) The emissions by various stacks into the environment should be as per the norms of the Board
<table>
<tr><th colspan="4">Emission Quality Details</th></tr>
<tr><th>S.No</th><th>Stack</th><th>Parameter</th><th>Standard</th></tr>
</table></td><td>The rate of emission from the stack is within the norms. The stack analysis report is attached as Annexure-2 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>Emission</th><th>Standard</th></tr>
<tr><td>1.</td><td>PM (mg/Nm^3)</td><td>19.31</td><td>75</td></tr>
<tr><td>2.</td><td>NOx (ppm)</td><td>172</td><td>710</td></tr>
<tr><td>3.</td><td>CO (mg/Nm^3)</td><td>150</td><td>150</td></tr>
<tr><td>4.</td><td>NMHC (mg/Nm^3)</td><td>16.68</td><td>100</td></tr>
<tr><td>5.</td><td>SO_2 (%)</td><td>BDL</td><td><2%</td></tr>
</table></td></tr>
<tr><td>4.</td><td>Quantity of other pollutants should also be as per the norms prescribed by the Board/ MoEF&CC/ or other wise mandatory</td><td>The other pollutants are also within prescribed norms as shown in above reply.</td></tr>
<tr><td>5.</td><td>The equipment of air pollution control system and monitoring as proposed by the industry and approved by the board should be installed in their premises itself.</td><td>Agreed. DG set have been provided with adequate stack height as per norms.</td></tr>
<tr><td>6.</td><td>The modification or installation in the existing pollution control equipment should be done only by prior approval of board.</td><td>The modification or installation, if required, in the existing pollution control equipment shall be done only by prior approval by the board.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
7.	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory.	The operation of air pollution control system is being done properly and regular maintenance shall be done in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory. The emission from the stack are wihtin norms as specified in response 3.
8.	Unit should do provisions for fugitive emissions chimney/ stack as per the norms of the Board/MoEF&CC/ or otherwise mandatory.	There is no fugitive emission chimney/ stack. There are stacks attached to DG set and boiler.
9.	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	The stack analysis report is attached as ***Annexure-2*** and is summarized in response 3.
	Specific Conditions:	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.	The ambient air quality has been monitored and report is attached as ***Annexure-1*** and summarized below:

Sl. No.	Parameter	Emission	Standard
1	$PM_{10}(\mu g/m^3)$	65.5	100
2	$PM_{2.5}(\mu g/m^3)$	38.3	60
3	$SO_2(\mu g/m^3)$	11.2	80
4	$NO_2(\mu g/m^3)$	14.0	80

3.	The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.	The stack analysis report is attached as ***Annexure-2*** and is summarised in response 3 above.
4.	The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.	Agreed.
5.	Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the	Agreed.

Sl. No.	Conditions to Consent	Compliance Status
	authorization from the Board.	
.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest copy of CA certificate is given in ***Annexure-3.***
.	Conditions mentioned In the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
.	The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
.	The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).	The HCF complies to all the applicable statutory acts, rules and regulations.
0.	The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on the Board's website-www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
1.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Ambient Air Quality Report
2	Stack Emission Report
3	CA Certificate

medanta

Ref. No. :02/MHPL/10/02/2020
Date : 06.02.2020

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board
T. C. -12, V,
Vibhuti Khand
Gomti Nagar, Lucknow- 226010

Sub - Progress report to condition of consent to operate under water act vide ref no. 63242/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh

Dear Sir/Ma'am

We had received the consent to operate under air act from UPPCB vide ref no. 63242/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh.

Please find enclosed the progress report of November 2019 to January 2020 along with the attachments for your kind consideration and records.

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

Name: Sachin Srivastava
Designation: Deputy Manager

डाक प्राप्ति रसीद
प्राप्ति दिनांक 14-2-2020
प्राप्तकर्ता के हस्ताक्षर
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ

PROGRESS REPORT OF OCTOBER 2019 - JANUARY 2020 (1st COMPLIANCE) TO CONSENT TO OPERATE UNDER WATER ACT VIDE NO. 63242/UPPCB/LUCKNOW (UPPCBRO)/ CTO/WATER/LUCKNOW/2019, DATED 10.10.2019 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area- 1,27,370.521 Sq.m.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>The quantity of maximum daily effluent discharge should not be more than the following:
Effluent Discharge Details
<table><tr><th>Sl. No.</th><th>Kind of Effluent</th><th>Maximum daily discharge, KL/day</th><th>Treatment facility & discharge point</th></tr><tr><td>1</td><td>Domestic</td><td>750 KLD</td><td>STP</td></tr><tr><td>2</td><td>Industrial</td><td>100 KLD</td><td>ETP</td></tr></table></td><td>The maximum daily effluent discharge is less than the quantity mentioned in the consent.</td></tr>
<tr><td>3.</td><td>Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</td><td>The process and domestic effluent is collected and treated separately. The inlet of process and domestic effluent is separate and sample are collected from the both the inlets. The test report is attached as Annexure-1. The effluent after treatment is mixed and the test report of the effluent outlet is given in Annexure-1 and summarized below:
<table><tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>Outlet</th></tr><tr><td>1</td><td>pH</td><td>7.2</td><td>9.4</td><td>7.4</td></tr><tr><td>2</td><td>TSS, mg/l</td><td>82</td><td>94</td><td>20</td></tr><tr><td>3</td><td>BOD, mg/l</td><td>85</td><td>205</td><td>25</td></tr><tr><td>4</td><td>COD, mg/l</td><td>193</td><td>413</td><td>72</td></tr><tr><td>5</td><td>Oil and Grease, mg/l</td><td>22</td><td>32</td><td>8</td></tr></table></td></tr>
<tr><td>4.</td><td>A) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.</td><td>The domestic effluent is mixed up with industrial effluent after treatment. Hence, the effluent is compliant to standard of Industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>
<table>
<tr><th colspan="3">Domestic Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1</td><td>BOD</td><td>20 mg/l</td></tr>
<tr><td>2</td><td>Total Suspended Solids</td><td>50 mg/l</td></tr>
<tr><td>3</td><td>Quantity of Discharge</td><td>750 KLD</td></tr>
</table>
</td><td></td></tr>
<tr><td></td><td>B) The industrial effluent should be treated in treatment plant so that the treated effluent should be In conformity with the following norms.
<table>
<tr><th colspan="3">Industrial Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1</td><td>BOD</td><td>30 mg/l</td></tr>
<tr><td>2</td><td>Total Suspended Solids</td><td>100 mg/l</td></tr>
<tr><td>3</td><td>COD</td><td>250 mg/l</td></tr>
<tr><td>4</td><td>Oil & Grease</td><td>10 mg/l</td></tr>
<tr><td>5</td><td>Quantity of Discharge</td><td>100 KLD</td></tr>
</table>
</td><td>The domestic effluent is mixed up with industrial effluent after treatment. Hence, the effluent is compliant to standard of Industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>5.</td><td>Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory.</td><td>The effluent generated is being treated and the outlet water parameters are in accordance to the norms prescribed under The Environment (Protection) Act, 1996 or otherwise mandatory. The test report of effluent after treatment is given in Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>6.</td><td>The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.</td><td>The pollutants are not more than norms prescribed as can be seen in the analysis result summarized in response 3 above.</td></tr>
<tr><td>7.</td><td>The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.</td><td>The samples for industrial and domestic effluent are collected and analysed as per BIS standards.</td></tr>
<tr><td>8.</td><td>The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.</td><td>The treated domestic and industrial effluent is being mixed (as per the provisions of Condition No. 2) and reused within the project. This common effluent discharge point has arrangement for flow meter and its log book be maintained.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	Specific Conditions	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-162 dated 01-02-2019 shall be strictly complied with.	The conditions mentioned in the NOC of CGWA vide letter no. 21-4/5705/UP/INF/2018-162 dated 01.02.2019 are being complied. The compliance report of the same is being submitted to CGWA.
3.	The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	The STP of 750 KLD has been installed and standard specified are achieved as summarized in response 3 earlier.
4.	100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.	The ETP of 100 KLD capacity is installed and prescribed standards are achieved as summarized in response 3 earlier.
5.	70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.	Additional 70 KLD STP will be installed before starting the full capacity of 1000 beds and after obtaining the consent from the Board.
6.	The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.	The treated effluent analysis report is attached as ***Annexure-1*** and summarized in response 3 earlier.
7.	Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dt. 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.	The treated waste water is being used in flushing, HVAC cooling and in plantation. The HCF maintains zero liquid discharges to any surface water body.
9.	The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current	The latest CA certificate is attached as ***Annexure-2***.

Sl. No.	Conditions to Consent	Compliance Status
	Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	
10.	The HCF shall comply with the conditions of the CTE issued vide letter F63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
11.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
12.	The HCF shall comply with the Bio Medical Waste Management Rules, 2016.	The Bio Medical Waste Management Rules, 2016 are being complied as per file no 15/BMW-79/19 dated 31.10.2019.
13.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	The HCF complies to all the applicable statutory acts, rules and regulations.
14.	The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
15.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Effluent Test Report
2	CA Certificate

medanta

Date: 16.06.2020

To,
Regional officer, / Chief Environment Officer
Utter Pradesh Pollution Control Board,
Lucknow.

Sub.:- Submission of Annual report for year - 2019 (Form – IV) under Bio-Medical Waste (M&H) Rules 1998 for "Medanta" - Hospital Project at 'Sushant Golf city, Shaheed Path, Lucknow of M/s Medanta Holdings Pvt. Ltd.

Dear Sir,
With reference to the above, we hereby submit Annual report for year – 2019. (Form – IV) along with annexure, under Bio – Medical Waste (M&H) Rules 1998 for **"Medanta"-Lucknow, Multispecialty Hospital Project at Sushant Golf city, Shaheed Path, Lucknow of M/S Medanta Holdings Pvt. Ltd.**

Looking forward to your concurrence in this regard.

Thanking You.

डाक प्राप्ति रसीद
प्राप्ति दिनांक 19.6.20
प्राप्तकर्ता के हस्ताक्षर
प्रदूषण नियंत्रण बोर्ड, लखनऊ

For M/s Medanta Holdings Pvt. Ltd.

(Authorized Signatory)

Form - IV
(See rule 13)
ANNUAL REPORT

[To be submitted to the prescribed authority on or before 30th June every year for the period from January to December of the preceding year, by the occupier of health care facility (HCF) or common bio-medical waste treatment facility (CBMWTF)]

Sl No.	Particulars		
1	**Particulars of the Occupier :**		
	(i) Name of the authorized person (occupier or operator of facility)		Mr. Vivek Krishna
	(ii) Name of HCF or CBMWTF :		MEDANTA-LUCKNOW (MEDANTA HOLDINGS PVT.LTD.)
	(iii) Address for Correspondence :		Sector - A, Pocket-1, Shushant Golf City, Lucknow - 226030
	(iv) Address of Facility		Sector - A, Pocket-1, Shushant Golf City, Lucknow - 226030
	(v)Tel. No, Fax. No :		0522-4505050
	(vi) E-mail ID :		LKO.HK@medanta.org
	(vii) URL of Website		www.medanta.org
	(viii) GPS coordinates of HCF or CBMWTF		Yes
	(ix) Ownership of HCF or CBMWTF : (State Government or Private or Semi Govt. or any other)		Private
	(x). Status of Authorization under the Bio-Medical Waste (Management and Handling) Rules		Authrization no. 15/BMW-79/2019 (Valid up tl-31-10-2020)
	(xi). Status of Consents under Water Act and Air Act.		N/A
2	**Type of Health Care Facility :**		
	(i) Bedded Hospital :		410
	(ii) Non-bedded hospital (Clinic or Blood Bank or Clinical Laboratory or Research Institute or Veterinary Hospital or any other)		Clinic/Blood bank or Laboratory or Veterinary Hospital or any other
	(iii) License number and its date of expiry		
3	**Details of CBMWTF :**		
	(i) Number healthcare facilities covered by CBMWTF		N/A
	(ii) No of beds covered by CBMWTF :		N/A
	(iii) Installed treatment and disposal capacity of CBMWTF:		_____ Kg per day (N/A)
	(iv) Quantity of biomedical waste treated or disposed by CBMWTF		_____ Kg per day (N/A)
4	Quantity of waste generated or disposed in Kg per annum (on monthly average basis)		Yellow Category :- 920.8 Kg/Annum Red Category :- 1644.52 Kg/Annum White:- 77.12 Kg/Annum Blue Category :- 208.88 Kg/Annum General Solid waste:
II	**Details of the Storage, treatment, transportation, processing and Disposal Facility**		
	(i) Details of the on-site storage facility:		Size:- 1700 Sq ft Capacity :- 6000 kg/day Provision of on-site storage : (cold storage or any other provision) N/A
	(ii) Disposal facilities		

Type of treatment equipment	Nos of units	Capacity Kg / Day	Quantity Quantity or disposed Kg / Annum
Incinerators			
Plasma Pyrolysis			
Autoclaves	1	225	
Microwave			
Hydroclave			
Shredder			
Needle tip cutter or destroyer			
Sharps			
encapsulation or concrete pit			

			Deep burial pits:			
			Chemical disinfection:			
			Any other treatment equipment:			
	(iii) Quantity of recyclable wastes sold to authorized recyclers after treatment in kg per annum.	:	Red Category (like plastic, glass etc.)			
	(iv) No of vehicles used for collection and transportation of biomedical waste:	:	One			
	(v) Details of incineration ash and ETP sludge generated and disposed during the treatment of wastes in Kg per annum	:		Quantity generated	Where disposed	
			Incineration Ash	As per service provider		
			ETP Sludge			
	(vi) Name of the Common Bio-Medical Waste Treatment Facility Operator through which wastes are disposed of	:	SMS Watergrace Mediwaste Pvt. Ltd.			
	(vii) List of member HCF not handed over bio-medical waste.	:	N/A			
6	Do you have bio-medical waste management committee? If yes, attach minutes of the meetings held during the reporting period	:	Yes (Attached)			
7	Details trainings conducted on BMW :					
	(i) Number of trainings conducted on BMW Management.		8			
	(ii) number of personnel trained		189			
	(iii) number of personnel trained at the time of induction		189			
	(iv) number of personnel not undergone any training so far		0			
	(v) whether standard manual for training is available?		Yes			
	(vi) any other information)		NIL			
8	Is the disinfection method or sterilization meeting the log for standards? How many times you have not met the standards in a year?					
	(i) Number of Accidents occurred		1			
	(ii) Number of the persons affected		1			
	(iii) Remedial Action taken (Please attach details if any)		Treatment done as per infection team			
	(iv) Any Fatality occurred, details.		NIL			
9	Are you meeting the standards of air Pollution from the incinerator? How many times in last year could not met the standards?		N/A			
	Details of Continuous online emission monitoring systems installed		N/A			
10	Liquid waste generated and treatment methods in place. How many times you have not met the standards in a year?		N/A			
11	Is the disinfection method or sterilization meeting the log for standards? How many times you have not met the standards in a year?		N/A			
12	Any other relevant information		(Air Pollution Control Devices attached with the incinerator)			

Certified that the above report is for the period from (5th November - 31st December, 2019)

Date: 16-06-2020

Place: LUCKNOW

Name and Signature of the Head of the Institution

LTD. MEDA

Annexure R-30

medanta

Ref No.: 0079/Medanta Awadh/ENV/11062020
Date : -- 18th June, 2020

To
Ministry of Environment and Forests
Regional Office (Central Region)
5th Floor Kendriya Bhawan
Sector-H, Aliganj
Lucknow-260224
Ph: 0522-2324047, 2324025

Sub.: Compliance report to conditions of EC no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015 for Proposed Medanta Awadh Multispeciality Hospital, at Plot No.-SSH, Sector-A, Pocket-1, Sushant Golf City, Lucknow, Uttar Pradesh.

Dear Sir/ Ma'am,

We had received the Environmental Clearance from State Level Environment Impact Assessment Authority, Uttar Pradesh vide letter no. **487/Parya/SEAC/2840/2014/DDY dated 25/06/2015** for our Proposed Medanta Awadh Multispeciality Hospital, at Plot No.-SSH, Sector-A, Pocket-1, Sushant Golf City, Lucknow, Uttar Pradesh.

Please find enclosed 3 hard copies along with CD for the six-monthly compliance report for period of January to 10th June 2020 along with its attachments for your kind consideration and records.

Please do not hesitate to contact for further clarification.

Thanking You

For M/s Medanta Holdings Pvt. Ltd.

MEDANTA HOLDINGS PVT. LTD. LUCKNOW

Name: Sachin Srivastava
Designation: Deputy Manager

Enclosures:

1) EC Compliance & its annexures

CC to:

1. The State Level Expert Appraisal Committee
Directorate of Environment, U.P
Dr. Bhim Rao Ambedkar Paryavaran Parisar
Vineet Khand- 1,Gomti Nagar,
Lucknow -226010
Phone: 91-522-2300 541 Fax: 91-522-2300 543
E-mail : up.seac@yahoo.com

2. Uttar Pradesh Pollution Control Board
T.C -12, V
Vibhuti Khand,
Gomti Nagar, Lucknow- 226010
E-mail : info@uppcb.com

डाक प्राप्ति रसीद
प्राप्ति दिनांक 18-6-20
प्राप्तकर्ता के हस्ताक्षर
प्रदूषण नियंत्रण बोर्ड, लखनऊ

(2)

EC COMPLIANCE

(JANUARY TO 10th JUNE 2020)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

JUNE, 2020
(Issue 1, Rev 0, June 2020)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (JANUARY TO 10th JUNE 2020) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Conditions	Compliance
A.	**General Conditions:**	
1.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Agreed.
2.	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results are of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample is compliant to the permissible limits of drinking water standards (IS 10500:2012)
3.	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction.	No objection certificate (NOC) from the U.P. Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
5.	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6.	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVII.***
7.	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get affected. The sheet flow of the area will be affected due to the proposed

Sl. No.	Conditions	Compliance
		construction activity, however, a duly designed effective storm water drainage system will be laid out. The rainwater run-off will be directed towards the rainwater harvesting pits, ultimately recharging underground resource and overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
8.	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the area.
9.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour were provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The construction is now complete, so there are no construction labour.
10.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	The treatment of waste water is being done in the STP and the treated water is being used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram is given in ***Annexure VII.***
11.	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The daily truck movement during operation of the project was very low and there was no requirement of any separate permission.
12.	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The campus will be totally dependent on water supply from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL), which in turn are sourcing from ground water for which requisite clearance from the authorities are obtained and maintained by M/s APIL. A copy of the connection charges paid for water supply is given in ***Annexure VIII.*** Also, the no objection certificate for ground water withdrawal has been obtained from Central Ground Water Authority vide letter no.21-4/5705/UP/INF/2018-162 dated 01.02.2019 and same has

Sl. No.	Conditions	Compliance
		been attached as ***Annexure VI***
13.	Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance was being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil is being generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors.
14.	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	The segregation of biodegradable, non-biodegradable and recyclable waste at source is being practiced by providing colour coded bins in the premises. The recyclable components is being sold to authorized recycling vendors, while municipal waste, after collection, storage and segregation within the project premises shall be disposed as per characteristics
15.	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been constructed as given in ***Annexure IV.***
16.	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.	Air emissions from DG sets and construction machineries were periodically being monitored and the emissions were found to be within prescribed standards. During operation phase, there will be air emission from DG set and will be monitored periodically. Also, the vehicles will undergo periodical PUC checks.
17.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.	Water sprinklers and other dust control measures are being undertaken and will be continued to take care of dust generated during the operation phases.
18.	Suitable noise abatement measures	Suitable noise abatement measures

Sl. No.	Conditions	Compliance
	shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	were being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. During operation phase, impact on noise level will be limited and increase mainly due to increased vehicular traffic. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation.
19.	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.	Top soil was stored separately and was used in development of green belt and green areas.
20.	Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	There is a separate system for rainwater collection & recharge which is separate from sewage collection and conveyance system/network. Other effluents are not be allowed to mix with domestic effluents.
21.	Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	The Hazardous/ Solid waste is being managed in the following ways: • Municipal solid waste shall be collected in colour coded bins in the premises. Segregation of biodegradable, non-biodegradable and recyclable waste at source will be practised. The recyclable components shall be sold to authorized recycling vendors, while balance shall be disposed as per characteristics • The biomedical waste generated from the hospital shall be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. • The radioactive waste from diagnostics shall be stored and disposed as per the Atomic Energy (Safe Disposal of Radioactive

Sl. No.	Conditions	Compliance
		Wastes) Rules, 1987 & its amendments till date. • Batteries within the hospital from various sources shall be disposed after they complete their working life. They shall be stored and disposed as per the Batteries (Management & Handling) Rules, 2001 & its amendments till date • Hazardous Waste anticipated from the premises shall be used oil from transformers, DG sets and other machines, which will be sold to CPCB/ UPPCB authorised recycling agency.
22.	Alternate technologies for solid waste disposals (like vermi-culture etc.) should be used in consultation with expert organizations.	Being a hospital, composting is not proposed within premises due to hygiene and safety reasons. Moreover, the township developer, M/s APIL has proposed a centralised waste-to-energy pyrolysis plant which will accept unsegregated waste. The municipal solid waste, after removal of recyclable components, shall be sent to the centralised waste to energy plant of M/s APIL.
23.	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Pavements has been so constructed as to allow infiltration of surface run – off rainwater. The trees are provided with adequate watering, aeration and nutrition. The rainwater run-off is being directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
25.	The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be	The entire planning for the project has been designed considering green building concept as suggested by the GRIHA council, which is an equivalent

Sl. No.	Conditions	Compliance
	studied and followed as far as possible.	organisation to Indian Green Building Council.
26.	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	Safety procedures, norms and guidelines as outlined in National Building Code 2005 will be followed.
27.	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.	Dual flush systems along with fixtures to save water is being used.
28.	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	After commencement of operation, dual pipe plumbing is being used for reuse of treated waste water for flushing.
29.	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & Controlled watering systems.	Water requirement for landscaping is being met from recycling treated waste water which is adequately available for the type of landscaping proposed.
30.	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	Solar photo voltaic lighting for street lighting, landscape lighting and lighting in common areas is proposed. Rooftop solar panels for hot water generation are proposed. The provision made for solar power and water heating is shown in ***Annexure XVIII***
31.	Make separate provision for segregation, collection, transport and disposal of e-waste.	E-waste generated from the hospital shall be stored at a common storage point in the premises and handed over to the authorized e-waste recycler at periodic intervals.
32.	Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.	Hoardings will be put up at different places to create awareness amongst citizens regarding environment.
33.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and	Traffic congestion will be minimized by manning the entry & exits with trained security guards. Parking has been provided properly within and along the

Sl. No.	Conditions	Compliance
	no public space should be utilized.	plot boundary. All arrangements & safety measures has been taken for enhanced traffic expected to and from the project site.
34.	Prepare and present disaster management plan.	Disaster management plan has been prepared and given in ***Annexure X.***
35.	The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction activity has been started only after obtaining pre-environmental clearance. The EC has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
36.	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.	The energy conservation measures have been summarized in ***Annexure XI.*** A detailed report will also be prepared on the energy conservation measures and submitted in due course of time.
37.	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	Fly ash was used as building material in Design mix of all grades of Concrete.
38.	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set was used during construction phase and same is being used during operation phase.
39.	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.	Ultra violet radiation (UV) treatment has been proposed for the STP during operation phase
40.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.	A green belt has been designed along the periphery of the plot in a manner so as to attenuate noise. The open spaces inside the plot will be landscaped and covered with vegetation of indigenous variety. The green belt development has been started.

Sl. No.	Conditions	Compliance
41.	The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.	The construction of the building and the consequent increase in traffic load will marginally affect the micro climate of the area which will be mitigated through creation of green belt.
42.	The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.	The buildings have been designed with built in safeguards for seismic safety as per BIS codes.
43.	High rise buildings should obtain clearance from aviation department or concerned authority.	NOC from Airport Authority of India has been obtained and the copy is attached as ***Annexure XII.***
44.	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	The hospital is a part of Sushant Golf City Township of M/s Ansal Properties and Infrastructure Ltd. The residential as well as commercial activities will be regulated as per the approved plan of Sushant Golf City township.
45.	It is suggested that literacy program for weaker sections of society/ women/ adults (including domestic help) and under privileged children could be provided in a formal way.	Adult literacy was promoted in the labourers in its labour camp. Furthermore, iteracy program for weaker section people will be started during operation.
46.	The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	Compact Fluorescent lamps are proposed to be replaced with LEDs, which are environmentally safer and more energy conserving. The safe disposal of used/damaged CFLs shall be as per the e-waste management system proposed.
47.	It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.	Street and park lighting shall be solar based with provision of dual supply in at least 50%.
48.	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly ad submitted with justification.	Solar water heater shall be installed to the maximum possible capacity.
49.	Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.	Sewage generated from this hospital is being treated in the STP. Treated waste water shall be reused to aim for zero discharge during non monsoon. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water shall be

Sl. No.	Conditions	Compliance
		done for HVAC cooling towers, flushing and green belt irrigation after bringing down the characteristics of sewage within the norms specified by MoEF&CC or CPCB.
50.	The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.	Sewage generated from this hospital is being treated in STP. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water is being done which is being used for HVAC cooling towers, flushing and green belt irrigation. Water for disposal into sewer is not anticipated during summers as all treated waste water shall be reused. During winters and rainy days, when water requirement for greens, etc may decline, the water shall be disposed to sewer. However, if any nearby construction is desirous of utilising the water, the same shall be provided to them.
51.	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	Are being and will be complied.
52.	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.	All necessary statutory clearances like clearance from UP Pollution Control Board, State Level Expert Appraisal Committee (UP) and Lucknow Development Authority have already been taken before start up of the project.
53.	Parking areas should be in accordance with the norms of MOEF, Government of India, Plans may be drawn up accordingly and submitted.	The plan had been prepared in consonance with the guidelines of MoEF&CC and LDA.
54.	The location of the STP should be such that it is away from human habilitation and does not cause problem of odor. Odourless technology options should be examined and a report submitted.	Location of proposed STP has been shown in ***Annexure IV***. It will be based on odourless technology.
55.	The Environmental Management plan should also include the break up costs on various activities and the management issues also so that the	Environment Management plan is given in ***Annexure XIX*** along with the break up of the costs of various activities.

<table>
<tr><th>Sl. No.</th><th>Conditions</th><th>Compliance</th></tr>
<tr><td></td><td>residents also participate in the implementation of the environment management plan.</td><td>There will be no residents at the hospital. In patient occupants shall be there who will have short stays only. Hence, for environmental management, designated hospital employee(s) shall be responsible.</td></tr>
<tr><td>56.</td><td>Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.</td><td>The sludge coming out of STP will be in dry form suitable for the usage in parks and greenbelt as manure.</td></tr>
<tr><td>57.</td><td>Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.</td><td>Photographs of the project are enclosed in Annexure XIII.</td></tr>
<tr><td>58.</td><td>Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.</td><td>Layout plan showing open areas, parking and greenbelt is attached as Annexure XIV. The land use break up is given below:

<table><tr><th>Description</th><th>Area (Sq.m)</th></tr><tr><td>Ground coverage</td><td>13486.0</td></tr><tr><td>Green area</td><td>7683.3</td></tr><tr><td>Green belt</td><td>2922.2</td></tr><tr><td>Area for Future Development</td><td>550.0</td></tr><tr><td>Road Area</td><td>14679.37</td></tr><tr><td>Surface Parking</td><td>7687.5</td></tr><tr><td>Pavements</td><td>1457.465</td></tr><tr><td>Open Area (Services)</td><td>2395.075</td></tr><tr><td>Guard room</td><td>48.46</td></tr><tr><td>Total</td><td>50909.37</td></tr></table>
The location of STP has been shown in Annexure IV.</td></tr>
<tr><td>59.</td><td>The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.</td><td>2 X 1500 KVa DG sets are present on the site, which are being used. The DG set conforms to the prescribed standards for stack heights and regulations and also for the noise standards.</td></tr>
<tr><td>60.</td><td>E-Waste Management should be done as per MoEF guidelines.</td><td>E-Waste management shall be done as per MoEF&CC guidelines. The e-waste management plan has been</td></tr>
</table>

Sl. No.	Conditions	Compliance
		drawn and given in ***Annexure IX***.
61.	Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.	Electrical waste shall be segregated and disposed as per the guidelines of the E-waste management rules, 2011 of MoEF&CC, as stated above.
62.	The use of suitably processed plastic waste in the construction of roads should be considered.	The use of processed plastic waste in the construction of roads was considered as much as practical/possible.
63.	Displaced persons shall be suitably rehabilitated as per prescribed norms.	There are no displacees.
64.	Dispensary for first aid shall be provided.	The construction work is complete and there is no construction labour required now. So, the dispensary is not required.
65.	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.	Not Applicable as this is not a hotel.
66.	Diesel generating set stacks should be monitored for CO and HC.	Permanent DG set stack shall be monitored for CO and HC during operation.
67.	Ground water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.	Will be followed for pre & post monsoon seasons. Hand pumps/ suitable sampling system shall be constructed to enable the same.
68.	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.	Will be provided as suggested.
69.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70.	An energy audit should be annually carried out during the operational phases and submitted to the authority.	Annual energy audits shall be carried out during operation and report will be submitted annually.
71.	Project proponents shall endeavour to obtain ISO:14001 certification. All general and specific conditions	The possibility for obtaining ISO certification will be explored. Since it will be a green building as per GRIHA

Sl. No.	Conditions	Compliance
	mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	norms, additional ISO 14001 may not be required, which is a system more suitable to industries
72.	Appropriate safety measures should be made for accidental fire.	Disaster management plan is given as ***Annexure X.*** After making the appropriate safety measures for accidental fire, the Fire NOC was received by through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
73.	Smoke meters should be installed as warning measures for accidental fires.	Smoke meters would be installed as per Fire NOC.
74.	Plan for safe disposal of R.O. reject is to be submitted.	The water supply to the project site is of good quality having low TDS, so, the RO reject water generated also has low TDS. As well as the quantity of RO reject generated is very low. So, it is safely discharged into the drain where it gets further diluted with the other waste water.
B	**Specific Conditions:**	
1.	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions. Circulars etc. issued if any.	Agreed. Lucknow Development Authority has approved the building plans and given sanctions after due diligence.
2.	The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	The height, construction, built up area of proposed construction are as per norms. The layout has been approved and attached as ***Annexure XV*** and sanction letter from LDA has been attached as ***Annexure XVI.***
3.	"Consent for establishment" shall be obtained from UP pollution Control Board.	Consent for establishment from U.P Pollution Control Board has been obtained and attached as ***Annexure II.***

Sl. No.	Conditions	Compliance
4.	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Not applicable, since the construction is complete.
5.	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.	It will be ensured before operation of the project.
6.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.	All such provisions were made available at site during construction but as the construction is complete, these are not required.
7.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste-water and solid wastes generated during the construction phase should be ensured.	Drinking water and sanitary facilities were provided for construction workers at the site during construction. The construction work has been completed, there is no construction labour present.
8.	The solid waste generated should be properly collected and segregated. Dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Will be followed as detailed in points 14 & 21 of General conditions given earlier.
9.	Bio medical waste management shall be followed as per the Bio-Medical Waste (Management Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.	The biomedical waste generated from the hospital shall be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. Special attention shall be paid for the disposal and management of Mercury waste.
10.	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	The operation of the equipment & processes shall be governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste shall be governed by the General Statutory Rules (GSR)-125- Atomic Energy (Safe Disposal of

Sl. No.	Conditions	Compliance
		Radioactive Waste) Rules 1987
11.	Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998	The biomedical waste generated from the hospital shall be treated as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date.
12.	Sewage/ other effluents from infections diseases ward and pathology/ laboratory should be treated/ disinfected separately prior to ETP.	Prior to the waste water reaching the STP, the waste water from the different labs and OT's shall be first treated in ETP and then reused.
13.	A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.	CSR plan shall be prepared and submitted along with details of CSR activities and list of beneficiaries on commencement of operation.
14.	No parking shall be allowed outside the project boundary.	Parking provision has been made within the project site as per norms.
15.	Parking space for ambulances shall be exclusively earmarked.	Parking space for ambulances shall be earmarked.
16.	Police post shall be provided near emergency.	Emergency ward shall also be operational. Police post near emergency shall be provided.
17.	Dedicated power supply to be installed in Operation Theaters and other critical areas	Dedicated power supply shall be installed in Operation Theatres and other critical areas
18.	Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.	Suitable resting facilities for attendants shall be provided near indoor wards. The area of the hospital is not so large so as to warrant the use of battery operated vehicles for internal transfer. The patient and material transfer shall be done manually using appropriate chairs, trolleys, etc. Use of battery operated chair or trolley will be in specific cases only.
19.	Passenger and stretcher lift to be provided for each tower.	There is one building only. Multiple lifts for passengers and stretchers shall be provided for various sections.
20.	Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/ consultation with District Administration/	The excavation of basement has been completed. Permission regarding digging basements from Mines department is attached as ***Annexure***

Sl. No.	Conditions	Compliance
	Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	***XX.*** The excavated topsoil was stored temporarily and then was used for landscape or raising plinth & road levels, if required. There is no natural drain passing through the site
21.	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Buildings Code including measures from lighting.	Ample stocks of fire fighting equipments shall be provided. Fire safety shall be taken into account and all the safety norms and regulations which are provided by National Building Code and other related Indian Standards will be followed. Fire NOC has been taken through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
22.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	The disposal of muck during construction shall not create any adverse effect and necessary precautions for its disposal are being taken.
23.	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	Waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil shall be sold to CPCB approved recycling vendors.
24.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set shall be used and the stack emission is conforming to the emission norms.
25.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air and noise level have been taken, so as to conform to the stipulated standards by

Sl. No.	Conditions	Compliance
	made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	CPCB/UPPCB.
26.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Dept.	Suitable noise abatement measures were adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation. The development of greenbelt shall be as per CPCB guidelines.
27.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Pavements are being so constructed, as to allow infiltration of surface run – off rainwater. The trees shall be provided with adequate watering, aeration and nutrition
28.	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.	Ready Mix Concrete was used and Sprinkler used for curing and quenching during construction phase.
29.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one building and it has adequate space around it. Landscape has accordingly been provisioned as seen in ***Annexure XIV*** layout plan.
30.	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, medicine shop and cash counter will be provided within the hospital complex. No bank or post office is proposed within hospital complex.
31.	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed.	RWH shall be done from roof top as well as other areas. Appropriate arrangements shall be made that waste water and storm water do not get mixed. The drainage network is attached as ***Annexure IV.***

LIST OF ANNEXURES

Annexure No.	Description
I	Test reports of ambient air quality, noise, water and soil
II	NOC Letter from UPPCB
III	Project layout superimposed on Lucknow Master Plan
IV	Site layout plan showing sewage network, drainage network, location of RWH pits and STP/ETP.
V	Topography and drainage map alongwith list of water bodies in 10 Km radius
VI	CGWA NOC
VII	Water balance diagram
VIII	Water connection charges
IX	E-waste generation & management plan
X	Disaster management plan
XI	Energy conservation
XII	NOC letter from airport authority of India
XIII	Site photographs from all the four directions
XIV	Layout plan
XV	Approved master plan
XVI	Permission to build from LDA
XVII	Permission to cut trees
XVIII	Provision for solar power & water heating
XIX	Environment management plan
XX	Excavation permission from mines department

medanta

Ref. No. :003/MHPL/22/05/2020
Date: 22.05.2020

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board
T. C. -12, V,
Vibhuti Khand
Gomti Nagar, Lucknow- 226010

Sub - Progress report to condition of consent to operate under air act vide ref no. 63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh

Dear Sir/Ma'am

We had received the consent to operate under air act from UPPCB vide ref no. 63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh.

Please find enclosed the progress report of February 2020 to April 2020 along with the attachments for your kind consideration and records.

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

MEDANTA HOLDINGS PVT. LTD. LUCKNOW

Name: Sachin Srivastava
Designation: Deputy Manager

डाक प्राप्ति रसीद
प्राप्ति दिनांक 26-5-20
प्राप्तकर्ता के हस्ताक्षर
कार्यालय प्रादेशिक नियंत्रण बोर्ड, लखनऊ

PROGRESS REPORT OF FEBRUARY 2020 - APRIL 2020 (2nd COMPLIANCE) TO CONSENT TO OPERATE UNDER AIR ACT VIDE NO. 63240/UPPCB/LUCKNOW(UPPCBRO)/CTO/AIR/LUCKNOW/2019 DATED 10.10.2019 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with built up area - 1,27,370.521 sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making up any modification in product/ process/ fuel/ plant machinery failing which consent would be deemed void.</td><td>Agreed. Prior approval shall be obtained before making any modification in product/ process/ fuel/ plant machinery.</td></tr>
<tr><td>3.</td><td>(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks
(b) Air Pollution source details
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>Diesel</td><td>1,2</td><td>Particulate matter</td><td>As per norms</td></tr>
</table>
(c) The emissions by various stacks into the environment should be as per the norms of the Board
<table>
<tr><th colspan="4">Emission Quality Details</th></tr>
<tr><th>S.No</th><th>Stack</th><th>Parameter</th><th>Standard</th></tr>
</table></td><td>The rate of emission from the stack is within the norms. The stack analysis report is attached as Annexure-2 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>Emission</th><th>Standard</th></tr>
<tr><td>1.</td><td>PM (mg/Nm^3)</td><td>18.02</td><td>75</td></tr>
<tr><td>2.</td><td>NOx (ppm)</td><td>164</td><td>710</td></tr>
<tr><td>3.</td><td>CO (mg/Nm^3)</td><td>138</td><td>150</td></tr>
<tr><td>4.</td><td>NMHC (mg/Nm^3)</td><td>14.59</td><td>100</td></tr>
<tr><td>5.</td><td>SO_2 (%)</td><td>BDL</td><td><2%</td></tr>
</table></td></tr>
<tr><td>4.</td><td>Quantity of other pollutants should also be as per the norms prescribed by the Board/ MoEF&CC/ or other wise mandatory</td><td>The other pollutants are also within prescribed norms as shown in above reply.</td></tr>
<tr><td>5.</td><td>The equipment of air pollution control system and monitoring as proposed by the industry and approved by the board should be installed in their premises itself.</td><td>Agreed. DG set have been provided with adequate stack height as per norms.</td></tr>
<tr><td>6.</td><td>The modification or installation in the existing pollution control equipment should be done</td><td>The modification or installation, if required, in the existing pollution control equipment shall</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	only by prior approval of board.	be done only by prior approval by the board.
7.	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory.	The operation of air pollution control system is being done properly and regular maintenance shall be done in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory. The emission from the stack are wihtin norms as specified in response 3.
8.	Unit should do provisions for fugitive emissions chimney/ stack as per the norms of the Board/MoEF&CC/ or otherwise mandatory.	There is no fugitive emission chimney/ stack. There are stacks attached to DG set and boiler.
9.	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	The stack analysis report is attached as ***Annexure-2*** and is summarized in response 3.
	Specific Conditions:	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.	The ambient air quality has been monitored and report is attached as ***Annexure-1*** and summarized below:
3.	The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.	The stack analysis report is attached as ***Annexure-2*** and is summarised in response 3 above.
4.	The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.	Agreed.
5.	Generated hazardous waste shall be stored temporarily in the premises and disposed off	Agreed.

Sl. No.	Parameter	Emission	Standard
1	$PM_{10}(\mu g/m^3)$	73.2	100
2	$PM_{2.5}(\mu g/m^3)$	40.8	60
3	$SO_2(\mu g/m^3)$	11.3	80
4	$NO_2(\mu g/m^3)$	16.2	80

Sl. No.	Conditions to Consent	Compliance Status
	through authorized TSDF after obtaining the authorization from the Board.	
6.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest copy of CA certificate is given in ***Annexure-3.***
7.	Conditions mentioned In the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
9.	The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).	The HCF complies to all the applicable statutory acts, rules and regulations.
10.	The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on the Board's website-www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
11.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Ambient Air Quality Report
2	Stack Emission Report
3	CA Certificate

medanta

(2)

Ref. No. :04/MHPL/22/05/2020
Date: 22.05.2020

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board
T. C. -12, V,
Vibhuti Khand
Gomti Nagar, Lucknow- 226010

Sub - Progress report to condition of consent to operate under water act vide ref no. 63242/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh

Dear Sir/Ma'am

We had received the consent to operate under air act from UPPCB vide ref no. 63242/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh.

Please find enclosed the progress report of February 2020 to April 2020 along with the attachments for your kind consideration and records.

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

MEDANTA HOLDINGS PVT. LTD. LUCKNOW

Name: Sachin Srivastava
Designation: Deputy Manager

डाक प्राप्ति रसीद
प्राप्ति दिनांक 26-5-20
प्राप्तकर्ता के हस्ताक्षर
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ

Medanta - Lucknow
Medanta - Mediclinic
Sector - A, Pocket - 1, Shushant Golf City, Amar Shaheed Path, Lucknow - 226030 +91 522 4505 050
B - 25, Ashok Marg, Sikanderbagh Chauraha, Lucknow, UP +91 522 4257 900, +91 99100 88800
Regd. Office: Medanta Holdings Private Limited, E-18, Defence Colony, New Delhi -110024, India
info@medanta.org www.medanta.org
Corporate Identity Number - U74140DL2013PTC250579

PROGRESS REPORT OF FEBRUARY 2020 - APRIL 2020 (2nd COMPLIANCE) TO CONSENT TO OPERATE UNDER WATER ACT VIDE NO. 63242/UPPCB/LUCKNOW (UPPCBRO)/ CTO/WATER/LUCKNOW/2019, DATED 10.10.2019 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area- 1,27,370.521 Sq.m.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>The quantity of maximum daily effluent discharge should not be more than the following:
Effluent Discharge Details
<table><tr><th>Sl. No.</th><th>Kind of Effluent</th><th>Maximum daily discharge, KL/day</th><th>Treatment facility & discharge point</th></tr><tr><td>1</td><td>Domestic</td><td>750 KLD</td><td>STP</td></tr><tr><td>2</td><td>Industrial</td><td>100 KLD</td><td>ETP</td></tr></table></td><td>The maximum daily effluent discharge is less than the quantity mentioned in the consent.</td></tr>
<tr><td>3.</td><td>Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</td><td>The process and domestic effluent is collected and treated separately. The inlet of process and domestic effluent is separate and sample are collected from the both the inlets. The test report is attached as Annexure-1. The effluent after treatment is mixed and the test report of the effluent outlet is given in Annexure-1 and summarized below:
<table><tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>Outlet</th></tr><tr><td>1</td><td>pH</td><td>7.01</td><td>9.23</td><td>7.28</td></tr><tr><td>2</td><td>TSS, mg/l</td><td>74</td><td>88</td><td>28</td></tr><tr><td>3</td><td>BOD, mg/l</td><td>70</td><td>195</td><td>20</td></tr><tr><td>4</td><td>COD, mg/l</td><td>212</td><td>399</td><td>52</td></tr><tr><td>5</td><td>Oil and Grease, mg/l</td><td>18</td><td>38</td><td>10</td></tr></table></td></tr>
<tr><td>4.</td><td>A) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.</td><td>The domestic effluent is mixed up with industrial effluent after treatment. Hence, the effluent is compliant to standard of Industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>
<table>
<tr><th colspan="3">Domestic Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1</td><td>BOD</td><td>20 mg/l</td></tr>
<tr><td>2</td><td>Total Suspended Solids</td><td>50 mg/l</td></tr>
<tr><td>3</td><td>Quantity of Discharge</td><td>750 KLD</td></tr>
</table>
</td><td></td></tr>
<tr><td></td><td>B) The industrial effluent should be treated in treatment plant so that the treated effluent should be In conformity with the following norms.
<table>
<tr><th colspan="3">Industrial Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1</td><td>BOD</td><td>30 mg/l</td></tr>
<tr><td>2</td><td>Total Suspended Solids</td><td>100 mg/l</td></tr>
<tr><td>3</td><td>COD</td><td>250 mg/l</td></tr>
<tr><td>4</td><td>Oil & Grease</td><td>10 mg/l</td></tr>
<tr><td>5</td><td>Quantity of Discharge</td><td>100 KLD</td></tr>
</table>
</td><td>The domestic effluent is mixed up with industrial effluent after treatment. Hence, the effluent is compliant to standard of Industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>5.</td><td>Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory.</td><td>The effluent generated is being treated and the outlet water parameters are in accordance to the norms prescribed under The Environment (Protection) Act, 1996 or otherwise mandatory. The test report of effluent after treatment is given in Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>6.</td><td>The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.</td><td>The pollutants are not more than norms prescribed as can be seen in the analysis result summarized in response 3 above.</td></tr>
<tr><td>7.</td><td>The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.</td><td>The samples for industrial and domestic effluent are collected and analysed as per BIS standards.</td></tr>
<tr><td>8.</td><td>The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.</td><td>The treated domestic and industrial effluent is being mixed (as per the provisions of Condition No. 2) and reused within the project. This common effluent discharge point has arrangement for flow meter and its log book be maintained.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	Specific Conditions	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-162 dated 01-02-2019 shall be strictly complied with.	The conditions mentioned in the NOC of CGWA vide letter no. 21-4/5705/UP/INF/2018-162 dated 01.02.2019 are being complied. The compliance report of the same is being submitted to CGWA.
3.	The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	The STP of 750 KLD has been installed and standard specified are achieved as summarized in response 3 earlier.
4.	100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.	The ETP of 100 KLD capacity is installed and prescribed standards are achieved as summarized in response 3 earlier.
5.	70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.	Additional 70 KLD STP will be installed before starting the full capacity of 1000 beds and after obtaining the consent from the Board.
6.	The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.	The treated effluent analysis report is attached as ***Annexure-1*** and summarized in response 3 earlier.
7.	Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dt. 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.	The treated waste water is being used in flushing, HVAC cooling and in plantation. The HCF maintains zero liquid discharges to any surface water body.
9.	The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current	The latest CA certificate is attached as ***Annexure-2***.

Sl. No.	Conditions to Consent	Compliance Status
	Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	
10.	The HCF shall comply with the conditions of the CTE issued vide letter F63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
11.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
12.	The HCF shall comply with the Bio Medical Waste Management Rules, 2016.	The Bio Medical Waste Management Rules, 2016 are being complied as per file no 15/BMW-79/19 dated 31.10.2019.
13.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	The HCF complies to all the applicable statutory acts, rules and regulations.
14.	The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
15.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Effluent Test Report
2	CA Certificate

medanta

Ref No: 0079 / Medanta /ENV /12/10/2020

Dated 12.10.2020

To,

The Chief Environment officer

Uttar Pradesh Pollution Board

T.C – 12, V,

Gomti nager , Lucknow -226010

Sub- Annual to condition of NOC no - F 63148/C-5/N.O.C -790/15 dated 17.06.2015 for Medanta Medicity Multispecialty Hospital at plot -SSH, sector –A , Pocket 1, Sushant Golf City in Lucknow , Uttar Pradesh .

Dear Sir / Ma'am

We had received the NOC from UPPCB vide NOC no. P63148/C-5/NOC -790/15 dated 17.06.2015 for Medanta Medicity Multispecialty Hospital at plot SSH, Sector –A , Pocket -1, sushant Golf city in Lucknow , Uttar Pradesh .

Please find enclosed the Annual Return of 30th Sep 2020 along with the attachment for your kind consideration and record.

Tanking Medanta Holding Pvt .Ltd .

MEDANTA HOLDIA LTD.

Sachin Srivastava

Deputy Manager

(M-8787057598)

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टी0सी0 12 वी0 विभूति खण्ड
12 OCT 2020
गोमती नगर लखनऊ

Enclosures:

1- Form 5(Annual Return up to 30 Sep 2020)

EC COMPLIANCE

(APRIL TO SEPTEMBER 2020)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

NOVEMBER, 2020
(Issue 1, Rev 0, November 2020)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (APRIL TO SEPTEMBER 2020) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Conditions	Compliance
A.	**General Conditions:**	
1.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Agreed.
2.	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results are of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample is compliant to the permissible limits of drinking water standards (IS 10500:2012)
3.	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction.	No objection certificate (NOC) from the U.P. Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
5.	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6.	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVII.***
7.	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get affected. The sheet flow of the area will be affected due to the proposed

Sl. No.	Conditions	Compliance
		construction activity, however, a duly designed effective storm water drainage system will be laid out. The rainwater run-off will be directed towards the rainwater harvesting pits, ultimately recharging underground resource and overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
8.	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the area.
9.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour were provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The construction is now complete, so there are no construction labour.
10.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	The treatment of waste water is being done in the STP and the treated water is being used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram is given in ***Annexure VII.***
11.	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The daily truck movement during operation of the project was very low and there was no requirement of any separate permission.
12.	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The campus will be totally dependent on water supply from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL), which in turn are sourcing from ground water for which requisite clearance from the authorities are obtained and maintained by M/s APIL. A copy of the connection charges paid for water supply is given in ***Annexure VIII.*** Also, the no objection certificate for ground water withdrawal has been obtained from Central Ground Water Authority vide letter no.21-4/5705/UP/INF/2018-162 dated 01.02.2019 and same has

Sl. No.	Conditions	Compliance
		been attached as ***Annexure VI***
13.	Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance was being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil is being generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors.
14.	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	The segregation of biodegradable, non-biodegradable and recyclable waste at source is being practiced by providing colour coded bins in the premises. The recyclable components is being sold to authorized recycling vendors, while municipal waste, after collection, storage and segregation within the project premises shall be disposed as per characteristics
15.	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been constructed as given in ***Annexure IV.***
16.	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.	Air emissions from DG sets and construction machineries were periodically being monitored and the emissions were found to be within prescribed standards. During operation phase, there will be air emission from DG set and will be monitored periodically. Also, the vehicles will undergo periodical PUC checks.
17.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.	Water sprinklers and other dust control measures are being undertaken and will be continued to take care of dust generated during the operation phases.
18.	Suitable noise abatement measures	Suitable noise abatement measures

Sl. No.	Conditions	Compliance
	shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	were being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. During operation phase, impact on noise level will be limited and increase mainly due to increased vehicular traffic. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation.
19.	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.	Top soil was stored separately and was used in development of green belt and green areas.
20.	Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	There is a separate system for rainwater collection & recharge which is separate from sewage collection and conveyance system/network. Other effluents are not be allowed to mix with domestic effluents.
21.	Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	The Hazardous/ Solid waste is being managed in the following ways: • Municipal solid waste shall be collected in colour coded bins in the premises. Segregation of biodegradable, non-biodegradable and recyclable waste at source will be practised. The recyclable components shall be sold to authorized recycling vendors, while balance shall be disposed as per characteristics • The biomedical waste generated from the hospital shall be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. • The radioactive waste from diagnostics shall be stored and disposed as per the Atomic Energy (Safe Disposal of Radioactive

Sl. No.	Conditions	Compliance
		Wastes) Rules, 1987 & its amendments till date. • Batteries within the hospital from various sources shall be disposed after they complete their working life. They shall be stored and disposed as per the Batteries (Management & Handling) Rules, 2001 & its amendments till date • Hazardous Waste anticipated from the premises shall be used oil from transformers, DG sets and other machines, which will be sold to CPCB/ UPPCB authorised recycling agency.
22.	Alternate technologies for solid waste disposals (like vermi-culture etc.) should be used in consultation with expert organizations.	Being a hospital, composting is not proposed within premises due to hygiene and safety reasons. Moreover, the township developer, M/s APIL has proposed a centralised waste-to-energy pyrolysis plant which will accept unsegregated waste. The municipal solid waste, after removal of recyclable components, shall be sent to the centralised waste to energy plant of M/s APIL.
23.	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Pavements has been so constructed as to allow infiltration of surface run – off rainwater. The trees are provided with adequate watering, aeration and nutrition. The rainwater run-off is being directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and overflow will be discharged into drain. The drainage network is attached as ***Annexure IV.***
25.	The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be	The entire planning for the project has been designed considering green building concept as suggested by the GRIHA council, which is an equivalent

Sl. No.	Conditions	Compliance
	studied and followed as far as possible.	organisation to Indian Green Building Council.
26.	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	Safety procedures, norms and guidelines as outlined in National Building Code 2005 will be followed.
27.	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.	Dual flush systems along with fixtures to save water is being used.
28.	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	After commencement of operation, dual pipe plumbing is being used for reuse of treated waste water for flushing.
29.	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & Controlled watering systems.	Water requirement for landscaping is being met from recycling treated waste water which is adequately available for the type of landscaping proposed.
30.	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	Solar photo voltaic lighting for street lighting, landscape lighting and lighting in common areas is proposed. Rooftop solar panels for hot water generation are proposed. The provision made for solar power and water heating is shown in ***Annexure XVIII***
31.	Make separate provision for segregation, collection, transport and disposal of e-waste.	E-waste generated from the hospital shall be stored at a common storage point in the premises and handed over to the authorized e-waste recycler at periodic intervals.
32.	Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.	Hoardings will be put up at different places to create awareness amongst citizens regarding environment.
33.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and	Traffic congestion will be minimized by manning the entry & exits with trained security guards. Parking has been provided properly within and along the

Sl. No.	Conditions	Compliance
	no public space should be utilized.	plot boundary. All arrangements & safety measures has been taken for enhanced traffic expected to and from the project site.
34.	Prepare and present disaster management plan.	Disaster management plan has been prepared and given in ***Annexure X***.
35.	The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction activity has been started only after obtaining pre-environmental clearance. The EC has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
36.	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.	The energy conservation measures have been summarized in ***Annexure XI***. A detailed report will also be prepared on the energy conservation measures and submitted in due course of time.
37.	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	Fly ash was used as building material in Design mix of all grades of Concrete.
38.	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set was used during construction phase and same is being used during operation phase.
39.	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.	Ultra violet radiation (UV) treatment has been proposed for the STP during operation phase
40.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.	A green belt has been designed along the periphery of the plot in a manner so as to attenuate noise. The open spaces inside the plot will be landscaped and covered with vegetation of indigenous variety. The green belt development has been started.

Sl. No.	Conditions	Compliance
41.	The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.	The construction of the building and the consequent increase in traffic load will marginally affect the micro climate of the area which will be mitigated through creation of green belt.
42.	The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.	The buildings have been designed with built in safeguards for seismic safety as per BIS codes.
43.	High rise buildings should obtain clearance from aviation department or concerned authority.	NOC from Airport Authority of India has been obtained and the copy is attached as ***Annexure XII.***
44.	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	The hospital is a part of Sushant Golf City Township of M/s Ansal Properties and Infrastructure Ltd. The residential as well as commercial activities will be regulated as per the approved plan of Sushant Golf City township.
45.	It is suggested that literacy program for weaker sections of society/ women/ adults (including domestic help) and under privileged children could be provided in a formal way.	Adult literacy was promoted in the labourers in its labour camp. Furthermore, iteracy program for weaker section people will be started during operation.
46.	The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	Compact Fluorescent lamps are proposed to be replaced with LEDs, which are environmentally safer and more energy conserving. The safe disposal of used/damaged CFLs shall be as per the e-waste management system proposed.
47.	It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.	Street and park lighting shall be solar based with provision of dual supply in at least 50%.
48.	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly ad submitted with justification.	Solar water heater shall be installed to the maximum possible capacity.
49.	Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.	Sewage generated from this hospital is being treated in the STP. Treated waste water shall be reused to aim for zero discharge during non monsoon. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water shall be

Sl. No.	Conditions	Compliance
		done for HVAC cooling towers, flushing and green belt irrigation after bringing down the characteristics of sewage within the norms specified by MoEF&CC or CPCB.
50.	The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.	Sewage generated from this hospital is being treated in STP. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water is being done which is being used for HVAC cooling towers, flushing and green belt irrigation. Water for disposal into sewer is not anticipated during summers as all treated waste water shall be reused. During winters and rainy days, when water requirement for greens, etc may decline, the water shall be disposed to sewer. However, if any nearby construction is desirous of utilising the water, the same shall be provided to them.
51.	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	Are being and will be complied.
52.	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.	All necessary statutory clearances like clearance from UP Pollution Control Board, State Level Expert Appraisal Committee (UP) and Lucknow Development Authority have already been taken before start up of the project.
53.	Parking areas should be in accordance with the norms of MOEF, Government of India, Plans may be drawn up accordingly and submitted.	The plan had been prepared in consonance with the guidelines of MoEF&CC and LDA.
54.	The location of the STP should be such that it is away from human habilitation and does not cause problem of odor. Odourless technology options should be examined and a report submitted.	Location of proposed STP has been shown in ***Annexure IV***. It will be based on odourless technology.
55.	The Environmental Management plan should also include the break up costs on various activities and the management issues also so that the	Environment Management plan is given in ***Annexure XIX*** along with the break up of the costs of various activities.

<table>
<tr><th>Sl. No.</th><th>Conditions</th><th>Compliance</th></tr>
<tr><td></td><td>residents also participate in the implementation of the environment management plan.</td><td>There will be no residents at the hospital. In patient occupants shall be there who will have short stays only. Hence, for environmental management, designated hospital employee(s) shall be responsible.</td></tr>
<tr><td>56.</td><td>Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.</td><td>The sludge coming out of STP will be in dry form suitable for the usage in parks and greenbelt as manure.</td></tr>
<tr><td>57.</td><td>Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.</td><td>Photographs of the project are enclosed in Annexure XIII.</td></tr>
<tr><td>58.</td><td>Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.</td><td>Layout plan showing open areas, parking and greenbelt is attached as Annexure XIV. The land use break up is given below:

<table><tr><th>Description</th><th>Area (Sq.m)</th></tr><tr><td>Ground coverage</td><td>13486.0</td></tr><tr><td>Green area</td><td>7683.3</td></tr><tr><td>Green belt</td><td>2922.2</td></tr><tr><td>Area for Future Development</td><td>550.0</td></tr><tr><td>Road Area</td><td>14679.37</td></tr><tr><td>Surface Parking</td><td>7687.5</td></tr><tr><td>Pavements</td><td>1457.465</td></tr><tr><td>Open Area (Services)</td><td>2395.075</td></tr><tr><td>Guard room</td><td>48.46</td></tr><tr><td>Total</td><td>50909.37</td></tr></table>
The location of STP has been shown in Annexure IV.</td></tr>
<tr><td>59.</td><td>The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.</td><td>2 X 1500 KVa DG sets are present on the site, which are being used. The DG set conforms to the prescribed standards for stack heights and regulations and also for the noise standards.</td></tr>
<tr><td>60.</td><td>E-Waste Management should be done as per MoEF guidelines.</td><td>E-Waste management shall be done as per MoEF&CC guidelines. The e-waste management plan has been</td></tr>
</table>

Sl. No.	Conditions	Compliance
		drawn and given in ***Annexure IX***.
61.	Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.	Electrical waste shall be segregated and disposed as per the guidelines of the E-waste management rules, 2011 of MoEF&CC, as stated above.
62.	The use of suitably processed plastic waste in the construction of roads should be considered.	The use of processed plastic waste in the construction of roads was considered as much as practical/possible.
63.	Displaced persons shall be suitably rehabilitated as per prescribed norms.	There are no displacees.
64.	Dispensary for first aid shall be provided.	The construction work is complete and there is no construction labour required now. So, the dispensary is not required.
65.	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.	Not Applicable as this is not a hotel.
66.	Diesel generating set stacks should be monitored for CO and HC.	Permanent DG set stack shall be monitored for CO and HC during operation.
67.	Ground water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.	Will be followed for pre & post monsoon seasons. Hand pumps/ suitable sampling system shall be constructed to enable the same.
68.	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.	Will be provided as suggested.
69.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70.	An energy audit should be annually carried out during the operational phases and submitted to the authority.	Annual energy audits shall be carried out during operation and report will be submitted annually.
71.	Project proponents shall endeavour to obtain ISO:14001 certification. All general and specific conditions	The possibility for obtaining ISO certification will be explored. Since it will be a green building as per GRIHA

Sl. No.	Conditions	Compliance
	mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	norms, additional ISO 14001 may not be required, which is a system more suitable to industries
72.	Appropriate safety measures should be made for accidental fire.	Disaster management plan is given as ***Annexure X.*** After making the appropriate safety measures for accidental fire, the Fire NOC was received by through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
73.	Smoke meters should be installed as warning measures for accidental fires.	Smoke meters would be installed as per Fire NOC.
74.	Plan for safe disposal of R.O. reject is to be submitted.	The water supply to the project site is of good quality having low TDS, so, the RO reject water generated also has low TDS. As well as the quantity of RO reject generated is very low. So, it is safely discharged into the drain where it gets further diluted with the other waste water.
B	**Specific Conditions:**	
1.	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions. Circulars etc. issued if any.	Agreed. Lucknow Development Authority has approved the building plans and given sanctions after due diligence.
2.	The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	The height, construction, built up area of proposed construction are as per norms. The layout has been approved and attached as ***Annexure XV*** and sanction letter from LDA has been attached as ***Annexure XVI.***
3.	"Consent for establishment" shall be obtained from UP pollution Control Board.	Consent for establishment from U.P Pollution Control Board has been obtained and attached as ***Annexure II.***

Sl. No.	Conditions	Compliance
4.	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Not applicable, since the construction is complete.
5.	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.	It will be ensured before operation of the project.
6.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.	All such provisions were made available at site during construction but as the construction is complete, these are not required.
7.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste-water and solid wastes generated during the construction phase should be ensured.	Drinking water and sanitary facilities were provided for construction workers at the site during construction. The construction work has been completed, there is no construction labour present.
8.	The solid waste generated should be properly collected and segregated. Dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Will be followed as detailed in points 14 & 21 of General conditions given earlier.
9.	Bio medical waste management shall be followed as per the Bio-Medical Waste (Management Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.	The biomedical waste generated from the hospital shall be collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. Special attention shall be paid for the disposal and management of Mercury waste.
10.	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	The operation of the equipment & processes shall be governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste shall be governed by the General Statutory Rules (GSR)-125- Atomic Energy (Safe Disposal of

Sl. No.	Conditions	Compliance
		Radioactive Waste) Rules 1987
11.	Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998	The biomedical waste generated from the hospital shall be treated as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date.
12.	Sewage/ other effluents from infections diseases ward and pathology/ laboratory should be treated/ disinfected separately prior to ETP.	Prior to the waste water reaching the STP, the waste water from the different labs and OT's shall be first treated in ETP and then reused.
13.	A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.	CSR plan shall be prepared and submitted along with details of CSR activities and list of beneficiaries on commencement of operation.
14.	No parking shall be allowed outside the project boundary.	Parking provision has been made within the project site as per norms.
15.	Parking space for ambulances shall be exclusively earmarked.	Parking space for ambulances shall be earmarked.
16.	Police post shall be provided near emergency.	Emergency ward shall also be operational. Police post near emergency shall be provided.
17.	Dedicated power supply to be installed in Operation Theaters and other critical areas	Dedicated power supply shall be installed in Operation Theatres and other critical areas
18.	Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.	Suitable resting facilities for attendants shall be provided near indoor wards. The area of the hospital is not so large so as to warrant the use of battery operated vehicles for internal transfer. The patient and material transfer shall be done manually using appropriate chairs, trolleys, etc. Use of battery operated chair or trolley will be in specific cases only.
19.	Passenger and stretcher lift to be provided for each tower.	There is one building only. Multiple lifts for passengers and stretchers shall be provided for various sections.
20.	Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/ consultation with District Administration/	The excavation of basement has been completed. Permission regarding digging basements from Mines department is attached as ***Annexure***

Sl. No.	Conditions	Compliance
	Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	*XX*. The excavated topsoil was stored temporarily and then was used for landscape or raising plinth & road levels, if required. There is no natural drain passing through the site
21.	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Buildings Code including measures from lighting.	Ample stocks of fire fighting equipments shall be provided. Fire safety shall be taken into account and all the safety norms and regulations which are provided by National Building Code and other related Indian Standards will be followed. Fire NOC has been taken through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
22.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	The disposal of muck during construction shall not create any adverse effect and necessary precautions for its disposal are being taken.
23.	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	Waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil shall be sold to CPCB approved recycling vendors.
24.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set shall be used and the stack emission is conforming to the emission norms.
25.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air and noise level have been taken, so as to conform to the stipulated standards by

Sl. No.	Conditions	Compliance
	made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	CPCB/UPPCB.
26.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Dept.	Suitable noise abatement measures were adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. Plantation of trees on both sides of all roads as well as the green belt shall be developed for noise attenuation. The development of greenbelt shall be as per CPCB guidelines.
27.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Pavements are being so constructed, as to allow infiltration of surface run – off rainwater. The trees shall be provided with adequate watering, aeration and nutrition
28.	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.	Ready Mix Concrete was used and Sprinkler used for curing and quenching during construction phase.
29.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one building and it has adequate space around it. Landscape has accordingly been provisioned as seen in ***Annexure XIV*** layout plan.
30.	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, medicine shop and cash counter will be provided within the hospital complex. No bank or post office is proposed within hospital complex.
31.	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed.	RWH shall be done from roof top as well as other areas. Appropriate arrangements shall be made that waste water and storm water do not get mixed. The drainage network is attached as ***Annexure IV.***

medanta

Ref. No. :004/MHPL/14/08/2020
Date : 14.08.2020

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board
T. C. -12, V,
Vibhuti Khand
Gomti Nagar, Lucknow- 226010

Sub - Progress report to condition of consent to operate under air act vide ref no. 63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh

Dear Sir/Ma'am

We had received the consent to operate under air act from UPPCB vide ref no. 63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh.

Please find enclosed the progress report of May to July 2020 along with the attachments for your kind consideration and records.

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

MEDANTA HOLDINGS PVT. LTD. LUCKNOW

Name: Sachin Srivastava
Designation: Deputy Manager

17 AUG 2020

PROGRESS REPORT OF MAY 2020 - JULY 2020
(3rd COMPLIANCE) TO CONSENT TO OPERATE UNDER AIR ACT VIDE NO. 63240/UPPCB/LUCKNOW(UPPCBRO)/ CTO/AIR/LUCKNOW/2019 DATED 10.10.2019
FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with built up area - 1,27,370.521 sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making up any modification in product/ process/ fuel/ plant machinery failing which consent would be deemed void.</td><td>Agreed. Prior approval shall be obtained before making any modification in product/ process/ fuel/ plant machinery.</td></tr>
<tr><td>3.</td><td>(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks
(b) Air Pollution source details
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>Diesel</td><td>1,2</td><td>Particulate matter</td><td>As per norms</td></tr>
</table>
(c) The emissions by various stacks into the environment should be as per the norms of the Board
<table>
<tr><th colspan="4">Emission Quality Details</th></tr>
<tr><th>S.No</th><th>Stack</th><th>Parameter</th><th>Standard</th></tr>
</table></td><td>The rate of emission from the stack is within the norms. The air pollution source details are given below:
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>HSD oil</td><td>1,2</td><td>PM, CO, NOx + HC and SO_2</td><td>30 m</td></tr>
</table>
The stack analysis report is attached as Annexure-2 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>Stack 1</th><th>Stack 2</th><th>Standard*</th></tr>
<tr><td>1.</td><td>PM (g/kw-hr)</td><td>0.122</td><td>0.12</td><td>0.2</td></tr>
<tr><td>2.</td><td>CO (g/kw-hr)</td><td>1.36</td><td>1.37</td><td>3.5</td></tr>
<tr><td>3.</td><td>NOx+HC (g/kw-hr)</td><td>2.42</td><td>2.38</td><td>4.0</td></tr>
<tr><td>4.</td><td>SO_2 (g/kw-hr)</td><td>BDL</td><td>BDL</td><td>-</td></tr>
</table>
* As per GSR 771(E) Ministry of Environment and Forest notification dated 11.12.2013</td></tr>
<tr><td>4.</td><td>Quantity of other pollutants should also be as per the norms prescribed by the Board/ MoEF&CC/ or other wise mandatory</td><td>The other pollutants are also within prescribed norms as shown in above reply.</td></tr>
<tr><td>5.</td><td>The equipment of air pollution control system and monitoring as proposed by the industry and approved by the board should be installed in their premises itself.</td><td>Agreed. DG set have been provided with adequate stack height as per norms.</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>6.</td><td>The modification or installation in the existing pollution control equipment should be done only by prior approval of board.</td><td>The modification or installation, if required, in the existing pollution control equipment shall be done only by prior approval by the board.</td></tr>
<tr><td>7.</td><td>The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory.</td><td>The operation of air pollution control system is being done properly and regular maintenance shall be done in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory. The emission from the stack are wihtin norms as specified in response 3.</td></tr>
<tr><td>8.</td><td>Unit should do provisions for fugitive emissions chimney/ stack as per the norms of the Board/MoEF&CC/ or otherwise mandatory.</td><td>There is no fugitive emission chimney/ stack. There are stacks attached to DG set and boiler.</td></tr>
<tr><td>9.</td><td>The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.</td><td>The stack analysis report is attached as Annexure-2 and is summarized in response 3.</td></tr>
<tr><td></td><td>Specific Conditions:</td><td></td></tr>
<tr><td>1.</td><td>This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.</td><td>The ambient air quality has been monitored and report is attached as Annexure-1 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>Emission</th><th>Standard</th></tr>
<tr><td>1</td><td>$PM_{10}(\mu g/m^3)$</td><td>88.07</td><td>100</td></tr>
<tr><td>2</td><td>$PM_{2.5}(\mu g/m^3)$</td><td>43.12</td><td>60</td></tr>
<tr><td>3</td><td>$SO_2(\mu g/m^3)$</td><td>11.82</td><td>80</td></tr>
<tr><td>4</td><td>$NO_2(\mu g/m^3)$</td><td>23.34</td><td>80</td></tr>
</table></td></tr>
<tr><td>3.</td><td>The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.</td><td>The stack analysis report is attached as Annexure-2 and is summarised in response 3 above.</td></tr>
<tr><td>4.</td><td>The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.</td><td>Agreed.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
5.	Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
6.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest copy of CA certificate is given in ***Annexure-3.***
7.	Conditions mentioned In the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
9.	The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).	The HCF complies to all the applicable statutory acts, rules and regulations.
10.	The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on the Board's website-www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
11.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Ambient Air Quality Report
2	Stack Emission Report
3	CA Certificate

medanta

Ref. No. :005 MHPL/14/08/2020
Date: 14.08.2020

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board
T. C. -12, V,
Vibhuti Khand
Gomti Nagar, Lucknow- 226010

Sub - Progress report to condition of consent to operate under water act vide ref no. 63242/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh

Dear Sir/Ma'am

We had received the consent to operate under air act from UPPCB vide ref no. 63242/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh.

Please find enclosed the progress report of May to July 2020 along with the attachments for your kind consideration and records.

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

MEDANTA HOLDINGS PVT. LTD. LUCKNOW

Name: Sachin Srivastava
Designation: Deputy Manager

प्रदूषण नियंत्रण बोर्ड
टी.सी.12 वी० विभूति खण्ड
17 AUG 2020
गोमती नगर लखनऊ

PROGRESS REPORT OF MAY 2020 - JULY 2020 (3rd COMPLIANCE) TO CONSENT TO OPERATE UNDER WATER ACT VIDE NO. 63242/UPPCB/LUCKNOW (UPPCBRO)/ CTO/WATER/LUCKNOW/2019, DATED 10.10.2019 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area- 1,27,370.521 Sq.m.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>The quantity of maximum daily effluent discharge should not be more than the following:
<table>
<tr><th colspan="4">Effluent Discharge Details</th></tr>
<tr><th>Sl. No.</th><th>Kind of Effluent</th><th>Maximum daily discharge, KL/day</th><th>Treatment facility & discharge point</th></tr>
<tr><td>1</td><td>Domestic</td><td>750 KLD</td><td>STP</td></tr>
<tr><td>2</td><td>Industrial</td><td>100 KLD</td><td>ETP</td></tr>
</table></td><td>The maximum daily effluent discharge is less than the quantity mentioned in the consent.</td></tr>
<tr><td>3.</td><td>Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</td><td>The process and domestic effluent is collected and treated separately. The inlet of process and domestic effluent is separate and sample are collected from the both the inlets. The test report is attached as Annexure-1. The effluent after treatment is mixed and the test report of the effluent outlet is given in Annexure-1 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>Outlet</th></tr>
<tr><td>1</td><td>pH</td><td>8.0</td><td>7.58</td><td>6.94</td></tr>
<tr><td>2</td><td>TSS, mg/l</td><td>69</td><td>90</td><td>35</td></tr>
<tr><td>3</td><td>BOD, mg/l</td><td>40.94</td><td>105.02</td><td>13</td></tr>
<tr><td>4</td><td>COD, mg/l</td><td>163.76</td><td>420.08</td><td>55</td></tr>
<tr><td>5</td><td>Oil and Grease, mg/l</td><td>16</td><td>20</td><td>8.09</td></tr>
</table></td></tr>
<tr><td>4.</td><td>A) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.</td><td>The domestic effluent is mixed up with industrial effluent after treatment. Hence, the effluent is compliant to standard of Industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>
<table>
<tr><th colspan="3">Domestic Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1</td><td>BOD</td><td>20 mg/l</td></tr>
<tr><td>2</td><td>Total Suspended Solids</td><td>50 mg/l</td></tr>
<tr><td>3</td><td>Quantity of Discharge</td><td>750 KLD</td></tr>
</table>
</td><td></td></tr>
<tr><td></td><td>B) The industrial effluent should be treated in treatment plant so that the treated effluent should be In conformity with the following norms.
<table>
<tr><th colspan="3">Industrial Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1</td><td>BOD</td><td>30 mg/l</td></tr>
<tr><td>2</td><td>Total Suspended Solids</td><td>100 mg/l</td></tr>
<tr><td>3</td><td>COD</td><td>250 mg/l</td></tr>
<tr><td>4</td><td>Oil & Grease</td><td>10 mg/l</td></tr>
<tr><td>5</td><td>Quantity of Discharge</td><td>100 KLD</td></tr>
</table>
</td><td>The domestic effluent is mixed up with industrial effluent after treatment. Hence, the effluent is compliant to standard of Industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>5.</td><td>Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory.</td><td>The effluent generated is being treated and the outlet water parameters are in accordance to the norms prescribed under The Environment (Protection) Act, 1996 or otherwise mandatory. The test report of effluent after treatment is given in Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>6.</td><td>The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.</td><td>The pollutants are not more than norms prescribed as can be seen in the analysis result summarized in response 3 above.</td></tr>
<tr><td>7.</td><td>The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.</td><td>The samples for industrial and domestic effluent are collected and analysed as per BIS standards.</td></tr>
<tr><td>8.</td><td>The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.</td><td>The treated domestic and industrial effluent is being mixed (as per the provisions of Condition No. 2) and reused within the project. This common effluent discharge point has arrangement for flow meter and its log book be maintained.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	Specific Conditions	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-162 dated 01-02-2019 shall be strictly complied with.	The conditions mentioned in the NOC of CGWA vide letter no. 21-4/5705/UP/INF/2018-162 dated 01.02.2019 are being complied. The compliance report of the same is being submitted to CGWA.
3.	The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	The STP of 750 KLD has been installed and standard specified are achieved as summarized in response 3 earlier.
4.	100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.	The ETP of 100 KLD capacity is installed and prescribed standards are achieved as summarized in response 3 earlier.
5.	70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.	Additional 70 KLD STP will be installed before starting the full capacity of 1000 beds and after obtaining the consent from the Board.
6.	The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.	The treated effluent analysis report is attached as ***Annexure-1*** and summarized in response 3 earlier.
7.	Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dt. 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.	The treated waste water is being used in flushing, HVAC cooling and in plantation. The HCF maintains zero liquid discharges to any surface water body.
9.	The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current	The latest CA certificate is attached as ***Annexure-2***.

Sl. No.	Conditions to Consent	Compliance Status
	Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	
10.	The HCF shall comply with the conditions of the CTE issued vide letter F63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
11.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
12.	The HCF shall comply with the Bio Medical Waste Management Rules, 2016.	The Bio Medical Waste Management Rules, 2016 are being complied as per file no 15/BMW-79/19 dated 31.10.2019.
13.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	The HCF complies to all the applicable statutory acts, rules and regulations.
14.	The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
15.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Effluent Test Report
2	CA Certificate

medanta

Ref. No. :005 MHPL/28/11/2020
Date: 28.11.2020

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board
T. C. -12, V,
Vibhuti Khand
Gomti Nagar, Lucknow- 226010

Sub - Progress report to condition of consent to operate under air act vide ref no. 63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh

Dear Sir/Ma'am

We had received the consent to operate under air act from UPPCB vide ref no. 63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh.

Please find enclosed the progress report of August to October 2020 along with the attachments for your kind consideration and records.

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

Name: Sachin Srivastava
Designation: Deputy Manager

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड
टी-सी-12 वी0 विभूति खण्ड
गोमती नगर लखनऊ

PROGRESS REPORT OF AUGUST 2020 - OCTOBER 2020
(4th COMPLIANCE) TO CONSENT TO OPERATE UNDER AIR ACT VIDE NO. 63240/UPPCB/LUCKNOW(UPPCBRO)/ CTO/AIR/LUCKNOW/2019 DATED 10.10.2019
FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with built up area - 1,27,370.521 sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making up any modification in product/ process/ fuel/ plant machinery failing which consent would be deemed void.</td><td>Agreed. Prior approval shall be obtained before making any modification in product/ process/ fuel/ plant machinery.</td></tr>
<tr><td>3.</td><td>(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks
(b) Air Pollution source details
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>Diesel</td><td>1,2</td><td>Particulate matter</td><td>As per norms</td></tr>
</table>
(c) The emissions by various stacks into the environment should be as per the norms of the Board
<table>
<tr><th colspan="4">Emission Quality Details</th></tr>
<tr><th>S.No</th><th>Stack</th><th>Parameter</th><th>Standard</th></tr>
</table></td><td>The rate of emission from the stack is within the norms. The air pollution source details are given below:
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>HSD oil</td><td>1,2</td><td>PM, CO, NOx + HC and SO_2</td><td>30 m</td></tr>
</table>
The stack analysis report is attached as Annexure-2 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>Stack 1</th><th>Stack 2</th><th>Standard*</th></tr>
<tr><td>1.</td><td>PM (g/kw-hr)</td><td>0.121</td><td>0.118</td><td>0.2</td></tr>
<tr><td>2.</td><td>CO (g/kw-hr)</td><td>1.34</td><td>1.38</td><td>3.5</td></tr>
<tr><td>3.</td><td>NOx+HC (g/kw-hr)</td><td>2.40</td><td>2.36</td><td>4.0</td></tr>
<tr><td>4.</td><td>SO_2 (g/kw-hr)</td><td>BDL</td><td>BDL</td><td>-</td></tr>
</table>
* As per GSR 771(E) Ministry of Environment and Forest notification dated 11.12.2013</td></tr>
<tr><td>4.</td><td>Quantity of other pollutants should also be as per the norms prescribed by the Board/ MoEF&CC/ or other wise mandatory</td><td>The other pollutants are also within prescribed norms as shown in above reply.</td></tr>
<tr><td>5.</td><td>The equipment of air pollution control system and monitoring as proposed by the industry and approved by the board should be installed in their premises itself.</td><td>Agreed. DG set have been provided with adequate stack height as per norms.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
6.	The modification or installation in the existing pollution control equipment should be done only by prior approval of board.	The modification or installation, if required, in the existing pollution control equipment shall be done only by prior approval by the board.
7.	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory.	The operation of air pollution control system is being done properly and regular maintenance shall be done in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory. The emission from the stack are wihtin norms as specified in response 3.
8.	Unit should do provisions for fugitive emissions chimney/ stack as per the norms of the Board/MoEF&CC/ or otherwise mandatory.	There is no fugitive emission chimney/ stack. There are stacks attached to DG set and boiler.
9.	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	The stack analysis report is attached as ***Annexure-2*** and is summarized in response 3.
	Specific Conditions:	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.	The ambient air quality has been monitored and report is attached as ***Annexure-1*** and summarized below:
3.	The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.	The stack analysis report is attached as ***Annexure-2*** and is summarised in response 3 above.
4.	The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.	Agreed.

Sl. No.	Parameter	Emission	Standard
1	$PM_{10}(\mu g/m^3)$	86.37	100
2	$PM_{2.5}(\mu g/m^3)$	46.49	60
3	$SO_2(\mu g/m^3)$	11.02	80
4	$NO_2(\mu g/m^3)$	20.33	80

Sl. No.	Conditions to Consent	Compliance Status
5.	Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
6.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest copy of CA certificate is given in ***Annexure-3.***
7.	Conditions mentioned In the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
9.	The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).	The HCF complies to all the applicable statutory acts, rules and regulations.
10.	The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on the Board's website-www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
11.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Ambient Air Quality Report
2	Stack Emission Report
3	CA Certificate

Annexure R-37

Ref. No. :006/MHPL/28/11/2020
Date : 28.11.2020

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board
T. C. -12, V,
Vibhuti Khand
Gomti Nagar, Lucknow- 226010

Sub - Progress report to condition of consent to operate under water act vide ref no. 63242/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh

Dear Sir/Ma'am

We had received the consent to operate under air act from UPPCB vide ref no. 63242/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh.

Please find enclosed the progress report of August to October 2020 along with the attachments for your kind consideration and records.

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

MEDANTA HOLDINGS PVT. LTD. LUCKNOW

Name: Sachin Srivastava
Designation: Deputy Manager

PROGRESS REPORT OF AUGUST 2020 -OCTOBER 2020 (4th COMPLIANCE) TO CONSENT TO OPERATE UNDER WATER ACT VIDE NO. 63242/UPPCB/LUCKNOW (UPPCBRO)/ CTO/WATER/LUCKNOW/2019, DATED 10.10.2019 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area- 1,27,370.521 Sq.m.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>The quantity of maximum daily effluent discharge should not be more than the following:
<table>
<tr><th colspan="4">Effluent Discharge Details</th></tr>
<tr><th>Sl. No.</th><th>Kind of Effluent</th><th>Maximum daily discharge, KL/day</th><th>Treatment facility & discharge point</th></tr>
<tr><td>1</td><td>Domestic</td><td>750 KLD</td><td>STP</td></tr>
<tr><td>2</td><td>Industrial</td><td>100 KLD</td><td>ETP</td></tr>
</table></td><td>The maximum daily effluent discharge is less than the quantity mentioned in the consent.</td></tr>
<tr><td>3.</td><td>Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</td><td>The process and domestic effluent is collected and treated separately. The inlet of process and domestic effluent is separate and sample are collected from the both the inlets. The test report is attached as Annexure-1. The effluent after treatment is mixed and the test report of the effluent outlet is given in Annexure-1 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>Outlet</th></tr>
<tr><td>1</td><td>pH</td><td>6.52</td><td>7.26</td><td>6.98</td></tr>
<tr><td>2</td><td>TSS, mg/l</td><td>84.2</td><td>80.4</td><td>41.8</td></tr>
<tr><td>3</td><td>BOD, mg/l</td><td>38.2</td><td>102</td><td>12.2</td></tr>
<tr><td>4</td><td>COD, mg/l</td><td>158</td><td>416</td><td>48</td></tr>
<tr><td>5</td><td>Oil and Grease, mg/l</td><td>14.2</td><td>18.82</td><td>6.80</td></tr>
</table></td></tr>
<tr><td>4.</td><td>A) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.</td><td>The domestic effluent is mixed up with industrial effluent after treatment. Hence, the effluent is compliant to standard of Industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>
<table>
<tr><th colspan="3">Domestic Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1</td><td>BOD</td><td>20 mg/l</td></tr>
<tr><td>2</td><td>Total Suspended Solids</td><td>50 mg/l</td></tr>
<tr><td>3</td><td>Quantity of Discharge</td><td>750 KLD</td></tr>
</table>
</td><td></td></tr>
<tr><td></td><td>B) The industrial effluent should be treated in treatment plant so that the treated effluent should be In conformity with the following norms.
<table>
<tr><th colspan="3">Industrial Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1</td><td>BOD</td><td>30 mg/l</td></tr>
<tr><td>2</td><td>Total Suspended Solids</td><td>100 mg/l</td></tr>
<tr><td>3</td><td>COD</td><td>250 mg/l</td></tr>
<tr><td>4</td><td>Oil & Grease</td><td>10 mg/l</td></tr>
<tr><td>5</td><td>Quantity of Discharge</td><td>100 KLD</td></tr>
</table>
</td><td>The domestic effluent is mixed up with industrial effluent after treatment. Hence, the effluent is compliant to standard of Industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>5.</td><td>Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory.</td><td>The effluent generated is being treated and the outlet water parameters are in accordance to the norms prescribed under The Environment (Protection) Act, 1996 or otherwise mandatory. The test report of effluent after treatment is given in Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>6.</td><td>The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.</td><td>The pollutants are not more than norms prescribed as can be seen in the analysis result summarized in response 3 above.</td></tr>
<tr><td>7.</td><td>The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.</td><td>The samples for industrial and domestic effluent are collected and analysed as per BIS standards.</td></tr>
<tr><td>8.</td><td>The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.</td><td>The treated domestic and industrial effluent is being mixed (as per the provisions of Condition No. 2) and reused within the project. This common effluent discharge point has arrangement for flow meter and its log book be maintained.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	Specific Conditions	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-162 dated 01-02-2019 shall be strictly complied with.	The conditions mentioned in the NOC of CGWA vide letter no. 21-4/5705/UP/INF/2018-162 dated 01.02.2019 are being complied. The compliance report of the same is being submitted to CGWA.
3.	The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	The STP of 750 KLD has been installed and standard specified are achieved as summarized in response 3 earlier.
4.	100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.	The ETP of 100 KLD capacity is installed and prescribed standards are achieved as summarized in response 3 earlier.
5.	70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.	Additional 70 KLD STP will be installed before starting the full capacity of 1000 beds and after obtaining the consent from the Board.
6.	The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.	The treated effluent analysis report is attached as ***Annexure-1*** and summarized in response 3 earlier.
7.	Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dt. 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.	The treated waste water is being used in flushing, HVAC cooling and in plantation. The HCF maintains zero liquid discharges to any surface water body.
9.	The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current	The latest CA certificate is attached as ***Annexure-2***.

Sl. No.	Conditions to Consent	Compliance Status
	Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	
10.	The HCF shall comply with the conditions of the CTE issued vide letter F63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
11.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
12.	The HCF shall comply with the Bio Medical Waste Management Rules, 2016.	The Bio Medical Waste Management Rules, 2016 are being complied as per file no 15/BMW-79/19 dated 31.10.2019.
13.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	The HCF complies to all the applicable statutory acts, rules and regulations.
14.	The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
15.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Effluent Test Report
2	CA Certificate

medanta

Date: - 10.05.2021

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board,
Lucknow. (UP)

Sub.:- Submission of Annual report for year – 2020 (Form – IV) under Bio – Medical Waste (M&H) Rules 1998 for "Medanta" – Hospital at Sushant Golf city, Shaheed Path, Lucknow of M/s Medanta Holdings Pvt. Ltd.

Dear Sir,
With reference to the above, we hereby submit Annual report for year – 2020. (Form – IV) along with annexure, under Bio – Medical Waste (M&H) Rules 1998 for **"Medanta" – Lucknow,** Multispecialty Hospital at Sushant Golf city, Shaheed Path, Lucknow of M/S Medanta Holdings Pvt. Ltd.

Looking forward to your concurrence in this regards,

Thanking You.

For M/s Medanta Holdings Pvt. Ltd.

(Authorized Signatory)
Medical Director
Medanta Lucknow

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दिनांक 13.5.21
गोमती नगर लखनऊ

Enclosed:-

1. Form – IV
2. Biomedical waste disposal record
3. Copy of Agreement M/s SMS water grace mediwaste Pvt. Ltd.
4. HCF or CBMWTF authorization

Form – IV (See rule 13)

ANNUAL REPORT

[To be submitted to the prescribed authority on or before 30th June every year for the period from January to December of the preceding year, by the occupier of health care facility (HCF) or common bio-medical waste treatment facility (CBWTF)]

Sl. No.	Particulars		
1	Particulars of the Occupier	:	
	(i) Name of the authorized person (occupier or : operator of facility)	:	Dr. Rakesh Kapoor
	(ii) Name of HCF or CBMWTF	:	MEDANTA – LUCKNOW (MEDANTA HOLDINGS PVT.LTD)
	(iii) Address for Correspondence	:	SECTOR – A, Pocket -1, Shushant Golf City, Lucknow - 226030
	(iv) Address of Facility	:	SECTOR – A, Pocket -1, Shushant Golf City, Lucknow - 226030
	(v)Tel. No, Fax. No	:	0522 - 4505050
	(vi) E-mail ID	:	lko.hk@medanta.org
	(vii) URL of Website	:	www.medanta.org
	(viii) GPS coordinates of HCF or CBMWTF	:	Yes
	(ix) Ownership of HCF or CBMWTF: (State Government or Private or Semi Govt. or any other)	:	Private
	(x). Status of Authorization under the Bio- Medical Waste (Management and Handling) Rules	:	Authorization No.: 15/BMW - 79/2019 (Valid up to: -31-10-2026)
	(xi). Status of Consents under Water Act and Air Act	:	Valid up to: 31.10.2023
2	Type of Health Care Facility	:	
	(i) Bedded Hospital	:	No. of Beds : - 410
	(ii) Non-bedded hospital Clinical Laboratory or Research Institute or Veterinary Hospital or any other)	:	Clinic/Blood bank or Laboratory or Veterinary Hospital or any other
	(iii) License number and its date of expiry	:	
3	Details of CBMWTF	:	
	(i) Number of health care facilities covered by CBMWTF	:	N/A
	(ii) No. of Beds covered by CBMWTF	:	N/A
	(iii) Installed treatment and disposal capacity of CBMWTF;	:	_____Kg / day
	(iv) Quantity of bio medical waste treated or disposed by CBMWTF	:	_____Kg / day
4	Quantity of waste generated or disposed in Kg per Annum (on monthly average basis)	:	*Yellow Category:- 47704 Kg/Annum* *Red Category:- 60228 Kg/Annum* *White:- 3833 Kg/Annum* *Blue Category:- 6488.8 Kg/Annum* *General Solid Waste:*
5	Details of the Storage, Treatment, Transportation, Processing and Disposal Facility		

	facility		Capacity:- 8000 kg/Day Provision of on-site storage : (Cold storage or any other provision) N/A

	(ii) Disposal facilities		**Type of treatment equipment**	**No of Units**	**Capacity Kg/day**	**Quantity Treated or disposed in kg per annum**
			Incinerators			
			Plasma Pyrolysis			
			Autoclaves	1	160	
			Microwave			
			Hydroclave			
			Shredder			
			Needle tip cutter or destroyer			
			Sharps			
			Encapsulation or concrete pit			
			Deep burial pits			
			Chemical disinfection:			
			Any other treatment equipment:			

	(iii)	Quantity of recyclable wastes sold to authorized recyclers after treatment in Kg per annum	:	Red Category (like plastic, glass, etc.)
	(iv)	No. of Vehicles used for collection and transportation of biomedical waste	:	12

	(v)	Details of incineration ash and ETP sludge generated and disposed during the treatment of wastes in Kg per annum		Quantity Generated	Where disposed
			Incineration		
			Ash		
			ETP Sludge		
	(vi)	Name of the Common Bio- Medical Waste Treatment Facility Operator through which wastes are disposed of		SMS Watergrace Mediwaste Pvt. Ltd.	
	(vii)	List of member HCF not handed over bio-medical waste.		N/A	
6	Do you have bio-medical waste management committee? If yes, attach minutes of the			YES / NO	

7	(i)	Number of trainings conducted on BMW Management		48
	(ii)	Number of personnel trained		231
	(iii)	Number of personnel trained at the time of induction		150
	(iv)	Number of personnel not undergone any training so far		0
	(v)	Whether standard manual for training is available?		Yes
8	Details of the accident occurred during the year			
	(i)	Number of Accidents occurred		7
	(ii)	Number of persons affected		7
	(iii)	Remedial Action taken (Please attach details if any)		Blood samples send for the investigation
	(iv)	Any Fatality occurred, details		NIL
9	Are you meeting the standards of air Pollution from the incinerator? How many times in last year could not met the standards?			N/A
	Details of Continuous online emission monitoring systems installed			N/A
10	Liquid waste generated and treatment methods in place. How many times you have not met the standards in a year?			N/A
11	Is the disinfection method or sterilization meeting the log 4 standards? How many times you have not met the standards in a year?			N/A
12	Any other relevant information			(Air Pollution Control Devices attached with the Incinerator)

Certified that the above report is for the period from (1st January to 31st December 2020)

Name and Signature of the Head of the Institution

Medical Director
Medanta Lucknow

Date:-10/05/2020
Place:-LUCKNOW

Annexure R-39

medanta

Ref No.:0080/Medanta Awadh/ENV/11/05/2021
Date: 11 May, 2021

To
Ministry of Environment and Forests
Regional Office (Central Region)
5th Floor Kendriya Bhawan
Sector-H, Aliganj
Lucknow-260224
Ph: 0522-2324047, 2324025

Sub.: Compliance report to conditions of EC no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015 for Proposed Medanta Awadh Multispeciality Hospital, at Plot No.-SSH, Sector-A, Pocket-1, Sushant Golf City, Lucknow, Uttar Pradesh.

Dear Sir/ Ma'am,

We had received the Environmental Clearance from State Level Environment Impact Assessment Authority, Uttar Pradesh vide letter no. **487/Parya/SEAC/2840/2014/DDY dated 25/06/2015** for our Proposed Medanta Awadh Multispeciality Hospital, at Plot No.-SSH, Sector-A, Pocket-1, Sushant Golf City, Lucknow, Uttar Pradesh.

Please find enclosed 3 hard copies along with CD for the six-monthly compliance report for period of October 2020 to March 2021 along with its attachments for your kind consideration and records.

Please do not hesitate to contact for further clarification.

Thanking You

For M/s Medanta Holdings Pvt. Ltd.

Name: Sachin Srivastava
Designation: Deputy Manger

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड
वीभूति खण्ड

Enclosures:

1) EC Compliance & its Annexures

CC to:

1. The State Level Expert Appraisal Committee
   Directorate of Environment, U.P
   Dr. Bhim Rao Ambedkar Paryavaran Parisar
   Vineet Khand- 1,Gomti Nagar,
   Lucknow -226010
   Phone: 91-522-2300 541 Fax: 91-522-2300 541
   E-mail : up.seac@yahoo.com
2. Uttar Pradesh Pollution Control Board
   T.C -12, V
   Vibhuti Khand,
   Gomti Nagar, Lucknow- 226010
   E-mail : info@uppcb.com

EC COMPLIANCE

(OCTOBER 2020 TO MARCH 2021)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

MAY, 2021
(Issue 1, Rev 0, MAY 2021)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (OCTOBER 2020 TO MARCH 2021) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Conditions	Compliance
A.	**General Conditions:**	
1.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Agreed.
2.	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results are of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample is compliant to the permissible limits of drinking water standards (IS 10500:2012)
3.	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction.	No objection certificate (NOC) from the U.P. Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
5.	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6.	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVII.***
7.	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get affected. The sheet flow of the area will be affected due to the proposed

Sl. No.	Conditions	Compliance
		construction activity, however, a duly designed effective storm water drainage system is being laid out. The rainwater run-off is being directed towards the rainwater harvesting pits, ultimately recharging underground resource and overflow is discharged into drain. The drainage network is attached as ***Annexure IV.***
8.	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the area.
9.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour were provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The construction is now complete, so there are no construction labour.
10.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	The treatment of waste water is being done in the STP and the treated water is being used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram is given in ***Annexure VII.***
11.	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The daily truck movement during operation of the project is very low and there was no requirement of any separate permission.
12.	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The campus is totally dependent on water supply from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL), which in turn are sourcing from ground water for which requisite clearance from the authorities are obtained and maintained by M/s APIL. A copy of the connection charges paid for water supply is given in ***Annexure VIII.*** Also, the no objection certificate for ground water withdrawal has been obtained from Central Ground Water Authority vide letter no.21-4/5705/UP/INF/2018-162 dated 01.02.2019 and same has

Sl. No.	Conditions	Compliance
		been attached as ***Annexure VI***
13.	Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance was being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil is being generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors.
14.	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	The segregation of biodegradable, non-biodegradable and recyclable waste at source is being practiced by providing colour coded bins in the premises. The recyclable components is being sold to authorized recycling vendors, while municipal waste, after collection, storage and segregation within the project premises is being disposed as per characteristics
15.	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been constructed as given in ***Annexure IV.***
16.	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.	Air emissions from DG sets and construction machineries were periodically being monitored and the emissions were found to be within prescribed standards. During operation phase, there are air emission from DG set and are being monitored periodically. Also, the vehicles undergo periodical PUC checks.
17.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.	Water sprinklers and other dust control measures was undertaken during construction phase and same is being continued to take care of dust generated during the operation phases.
18.	Suitable noise abatement measures	Suitable noise abatement measures

Sl. No.	Conditions	Compliance
	shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	were being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. During operation phase, impact on noise level is being limited and increase mainly due to increased vehicular traffic. Plantation of trees on both sides of all roads as well as the green belt is being developed for noise attenuation.
19.	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.	Top soil was stored separately and was used in development of green belt and green areas.
20.	Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	There is a separate system for rainwater collection & recharge which is separate from sewage collection and conveyance system/network. Other effluents are not be allowed to mix with domestic effluents.
21.	Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	The Hazardous/ Solid waste is being managed in the following ways: • Municipal solid waste is collected in colour coded bins in the premises. Segregation of biodegradable, non-biodegradable and recyclable waste at source is practised. The recyclable components is being sold to authorized recycling vendors, while balance is being disposed as per characteristics • The biomedical waste generated from the hospital is being collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. • The radioactive waste from diagnostics shall be stored and disposed as per the Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987 & its

Sl. No.	Conditions	Compliance
		amendments till date. • Batteries within the hospital from various sources are being disposed after they complete their working life. They are stored and disposed as per the Batteries (Management & Handling) Rules, 2001 & its amendments till date • Hazardous Waste anticipated from the premises is used oil from transformers, DG sets and other machines, which is being sold to CPCB/ UPPCB authorised recycling agency.
22.	Alternate technologies for solid waste disposals (like vermi-culture etc.) should be used in consultation with expert organizations.	Being a hospital, composting is not proposed within premises due to hygiene and safety reasons. Moreover, the township developer, M/s APIL has proposed a centralised waste-to-energy pyrolysis plant which will accept unsegregated waste. The municipal solid waste, after removal of recyclable components, is being sent to the centralised waste to energy plant of M/s APIL.
23.	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Pavements has been so constructed as to allow infiltration of surface run – off rainwater. The trees are provided with adequate watering, aeration and nutrition. The rainwater run-off is being directed towards the proposed rainwater harvesting pits, ultimately recharging underground resource and overflow is discharged into drain. The drainage network is attached as ***Annexure IV.***
25.	The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.	The entire planning for the project has been designed considering green building concept as suggested by the GRIHA council, which is an equivalent organisation to Indian Green Building

Sl. No.	Conditions	Compliance
		Council.
26.	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	Safety procedures, norms and guidelines as outlined in National Building Code 2005 is being followed.
27.	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.	Dual flush systems along with fixtures to save water is being used.
28.	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	After commencement of operation, dual pipe plumbing is being used for reuse of treated waste water for flushing.
29.	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & Controlled watering systems.	Water requirement for landscaping is being met from recycling treated waste water which is adequately available for the type of landscaping proposed.
30.	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	Solar photo voltaic lighting for street lighting, landscape lighting and lighting in common areas is proposed. Rooftop solar panels for hot water generation are proposed. The provision made for solar power and water heating is shown in ***Annexure XVIII***
31.	Make separate provision for segregation, collection, transport and disposal of e-waste.	E-waste generated from the hospital is being stored at a common storage point in the premises and handed over to the authorized e-waste recycler at periodic intervals.
32.	Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.	Hoardings will be put up at different places to create awareness amongst citizens regarding environment.
33.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Traffic congestion is being minimized by manning the entry & exits with trained security guards. Parking has been provided properly within and along the plot boundary. All

Sl. No.	Conditions	Compliance
		arrangements & safety measures has been taken for enhanced traffic expected to and from the project site.
34.	Prepare and present disaster management plan.	Disaster management plan has been prepared and given in ***Annexure X***.
35.	The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction activity has been started only after obtaining pre-environmental clearance. The EC has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
36.	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.	The energy conservation measures have been summarized in ***Annexure XI***. A detailed report will also be prepared on the energy conservation measures and submitted in due course of time.
37.	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	Fly ash was used as building material in Design mix of all grades of Concrete.
38.	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set was used during construction phase and same is being used during operation phase.
39.	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.	Ultra violet radiation (UV) treatment has been proposed for the STP during operation phase
40.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.	A green belt has been designed along the periphery of the plot in a manner so as to attenuate noise. The open spaces inside the plot will be landscaped and covered with vegetation of indigenous variety. The green belt development has been started.

Sl. No.	Conditions	Compliance
41.	The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.	The construction of the building and the consequent increase in traffic load will marginally affect the micro climate of the area which is being mitigated through creation of green belt.
42.	The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.	The buildings have been designed with built in safeguards for seismic safety as per BIS codes.
43.	High rise buildings should obtain clearance from aviation department or concerned authority.	NOC from Airport Authority of India has been obtained and the copy is attached as ***Annexure XII.***
44.	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	The hospital is a part of Sushant Golf City Township of M/s Ansal Properties and Infrastructure Ltd. The residential as well as commercial activities are regulated as per the approved plan of Sushant Golf City township.
45.	It is suggested that literacy program for weaker sections of society/ women/ adults (including domestic help) and under privileged children could be provided in a formal way.	Adult literacy was promoted in the labourers in its labour camp. Furthermore, iteracy program for weaker section people will be started during operation.
46.	The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	Compact Fluorescent lamps are proposed to be replaced with LEDs, which are environmentally safer and more energy conserving. The safe disposal of used/damaged CFLs is as per the e-waste management system proposed.
47.	It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.	Street and park lighting shall be solar based with provision of dual supply in at least 50%.
48.	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly ad submitted with justification.	Solar water heater shall be installed to the maximum possible capacity.
49.	Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.	Sewage generated from this hospital is being treated in the STP. Treated waste water is being reused to aim for zero discharge during non monsoon. As per the water balance diagram given in ***Annexure VII,*** recycling of the treated water is being

Sl. No.	Conditions	Compliance
		done for HVAC cooling towers, flushing and green belt irrigation after bringing down the characteristics of sewage within the norms specified by MoEF&CC or CPCB.
50.	The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.	Sewage generated from this hospital is being treated in STP. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water is being done which is being used for HVAC cooling towers, flushing and green belt irrigation. Water for disposal into sewer is not anticipated during summers as all treated waste water is being reused. During winters and rainy days, when water requirement for greens, etc may decline, the water is being disposed to sewer. However, if any nearby construction is desirous of utilising the water, the same is provided to them.
51.	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	Are being and will be complied.
52.	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.	All necessary statutory clearances like clearance from UP Pollution Control Board, State Level Expert Appraisal Committee (UP) and Lucknow Development Authority have already been taken before start up of the project.
53.	Parking areas should be in accordance with the norms of MOEF, Government of India, Plans may be drawn up accordingly and submitted.	The plan had been prepared in consonance with the guidelines of MoEF&CC and LDA.
54.	The location of the STP should be such that it is away from human habilitation and does not cause problem of odor. Odourless technology options should be examined and a report submitted.	Location of proposed STP has been shown in ***Annexure IV***. It is based on odourless technology.
55.	The Environmental Management plan should also include the break up costs on various activities and the management issues also so that the	Environment Management plan is given in ***Annexure XIX*** along with the break up of the costs of various activities.

<table>
<tr><th>Sl. No.</th><th>Conditions</th><th>Compliance</th></tr>
<tr><td></td><td>residents also participate in the implementation of the environment management plan.</td><td>There are no residents at the hospital. In patient occupants shall be there who will have short stays only. Hence, for environmental management, designated hospital employee(s) shall be responsible.</td></tr>
<tr><td>56.</td><td>Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.</td><td>The sludge coming out of STP is in dry form suitable for the usage in parks and greenbelt as manure.</td></tr>
<tr><td>57.</td><td>Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.</td><td>Photographs of the project are enclosed in Annexure XIII.</td></tr>
<tr><td>58.</td><td>Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.</td><td>Layout plan showing open areas, parking and greenbelt is attached as Annexure XIV. The land use break up is given below:

<table><tr><th>Description</th><th>Area (Sq.m)</th></tr><tr><td>Ground coverage</td><td>13486.0</td></tr><tr><td>Green area</td><td>7683.3</td></tr><tr><td>Green belt</td><td>2922.2</td></tr><tr><td>Area for Future Development</td><td>550.0</td></tr><tr><td>Road Area</td><td>14679.37</td></tr><tr><td>Surface Parking</td><td>7687.5</td></tr><tr><td>Pavements</td><td>1457.465</td></tr><tr><td>Open Area (Services)</td><td>2395.075</td></tr><tr><td>Guard room</td><td>48.46</td></tr><tr><td>Total</td><td>50909.37</td></tr></table>
The location of STP has been shown in Annexure IV.</td></tr>
<tr><td>59.</td><td>The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.</td><td>2 X 1500 KVa DG sets are present on the site, which are being used. The DG set conforms to the prescribed standards for stack heights and regulations and also for the noise standards.</td></tr>
<tr><td>60.</td><td>E-Waste Management should be done as per MoEF guidelines.</td><td>E-Waste management is being done as per MoEF&CC guidelines. The e-waste management plan has been</td></tr>
</table>

Sl. No.	Conditions	Compliance
		drawn and given in ***Annexure IX***.
61.	Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.	Electrical waste is being segregated and disposed as per the guidelines of the E-waste management rules, 2011 of MoEF&CC, as stated above.
62.	The use of suitably processed plastic waste in the construction of roads should be considered.	The use of processed plastic waste in the construction of roads was considered as much as practical/possible.
63.	Displaced persons shall be suitably rehabilitated as per prescribed norms.	There are no displacees.
64.	Dispensary for first aid shall be provided.	The construction work is complete and there is no construction labour required now. So, the dispensary is not required.
65.	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.	Not Applicable as this is not a hotel.
66.	Diesel generating set stacks should be monitored for CO and HC.	Permanent DG set stack are being monitored for CO and HC during operation.
67.	Ground water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.	Is being followed for pre & post monsoon seasons. Hand pumps/ suitable sampling system shall be constructed to enable the same.
68.	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.	Is being provided as suggested.
69.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.	A Separate electric meter are being provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70.	An energy audit should be annually carried out during the operational phases and submitted to the authority.	Annual energy audits shall be carried out during operation and report will be submitted annually.
71.	Project proponents shall endeavour to obtain ISO:14001 certification. All general and specific conditions	The possibility for obtaining ISO certification will be explored. Since it will be a green building as per GRIHA

Sl. No.	Conditions	Compliance
	mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	norms, additional ISO 14001 may not be required, which is a system more suitable to industries
72.	Appropriate safety measures should be made for accidental fire.	Disaster management plan is given as ***Annexure X.*** After making the appropriate safety measures for accidental fire, the Fire NOC was received by through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
73.	Smoke meters should be installed as warning measures for accidental fires.	Smoke meters would be installed as per Fire NOC.
74.	Plan for safe disposal of R.O. reject is to be submitted.	The water supply to the project site is of good quality having low TDS, so, the RO reject water generated also has low TDS. As well as the quantity of RO reject generated is very low. So, it is safely discharged into the drain where it gets further diluted with the other waste water.
B	**Specific Conditions:**	
1.	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions. Circulars etc. issued if any.	Agreed. Lucknow Development Authority has approved the building plans and given sanctions after due diligence.
2.	The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	The height, construction, built up area of proposed construction are as per norms. The layout has been approved and attached as ***Annexure XV*** and sanction letter from LDA has been attached as ***Annexure XVI.***
3.	"Consent for establishment" shall be obtained from UP pollution Control Board.	Consent for establishment from U.P Pollution Control Board has been obtained and attached as ***Annexure II.***

Sl. No.	Conditions	Compliance
4.	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Not applicable, since the construction is complete.
5.	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.	The STP, MSW disposal facility, greenbelt development is being done prior to the operation phase.
6.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.	All such provisions were made available at site during construction but as the construction is complete, these are not required.
7.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste-water and solid wastes generated during the construction phase should be ensured.	Drinking water and sanitary facilities were provided for construction workers at the site during construction. The construction work has been completed, there is no construction labour present.
8.	The solid waste generated should be properly collected and segregated. Dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Are being followed as detailed in points 14 & 21 of General conditions given earlier.
9.	Bio medical waste management shall be followed as per the Bio-Medical Waste (Management Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.	The biomedical waste generated from the hospital is being collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. Special attention is being paid for the disposal and management of Mercury waste.
10.	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	The operation of the equipment & processes shall be governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste shall be governed by the General Statutory Rules (GSR)-125- Atomic Energy (Safe Disposal of

Sl. No.	Conditions	Compliance
		Radioactive Waste) Rules 1987
11.	Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998	The biomedical waste generated from the hospital is being treated as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date.
12.	Sewage/ other effluents from infections diseases ward and pathology/ laboratory should be treated/ disinfected separately prior to ETP.	Prior to the waste water reaching the STP, the waste water from the different labs and OT's is being first treated in ETP and then reused.
13.	A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.	CSR plan shall be prepared and submitted along with details of CSR activities and list of beneficiaries on commencement of operation.
14.	No parking shall be allowed outside the project boundary.	Parking provision has been made within the project site as per norms.
15.	Parking space for ambulances shall be exclusively earmarked.	Parking space for ambulances has been earmarked.
16.	Police post shall be provided near emergency.	Emergency ward is being operational. Police post near emergency shall be provided.
17.	Dedicated power supply to be installed in Operation Theaters and other critical areas	Dedicated power supply are installed in Operation Theatres and other critical areas
18.	Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.	Suitable resting facilities for attendants is being provided near indoor wards. The area of the hospital is not so large so as to warrant the use of battery operated vehicles for internal transfer. The patient and material transfer is being done manually using appropriate chairs, trolleys, etc. Use of battery operated chair or trolley is done in specific cases only.
19.	Passenger and stretcher lift to be provided for each tower.	There is one building only. Multiple lifts for passengers and stretchers is being provided for various sections.
20.	Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/ consultation with District Administration/	The excavation of basement has been completed. Permission regarding digging basements from Mines department is attached as ***Annexure***

Sl. No.	Conditions	Compliance
	Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	***XX***. The excavated topsoil was stored temporarily and then was used for landscape or raising plinth & road levels, if required. There is no natural drain passing through the site
21.	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Buildings Code including measures from lighting.	Ample stocks of fire fighting equipments is provided. Fire safety is taken into account and all the safety norms and regulations which are provided by National Building Code and other related Indian Standards will be followed. Fire NOC has been taken through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
22.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	The disposal of muck during construction does not create any adverse effect and necessary precautions for its disposal are being taken.
23.	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	Waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil is being sold to CPCB approved recycling vendors.
24.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set is being used and the stack emission is conforming to the emission norms.
25.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air and noise level have been taken, so as to conform to the stipulated standards by

Sl. No.	Conditions	Compliance
	made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	CPCB/UPPCB.
26.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Dept.	Suitable noise abatement measures were adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. Plantation of trees on both sides of all roads as well as the green belt is being developed for noise attenuation. The development of greenbelt is as per CPCB guidelines.
27.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Pavements are being so constructed, as to allow infiltration of surface run – off rainwater. The trees are provided with adequate watering, aeration and nutrition
28.	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.	Ready Mix Concrete was used and Sprinkler used for curing and quenching during construction phase.
29.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one building and it has adequate space around it. Landscape has accordingly been provisioned as seen in ***Annexure XIV*** layout plan.
30.	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, medicine shop and cash counter will be provided within the hospital complex. No bank or post office is proposed within hospital complex.
31.	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed.	RWH is being done from roof top as well as other areas. Appropriate arrangements shall be made that waste water and storm water do not get mixed. The drainage network is attached as ***Annexure IV.***

Ref. No. :007MHPL/08/02/2021
Date: 08.02.2021

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board
T. C. -12, V,
Vibhuti Khand
Gomti Nagar, Lucknow- 226010

Sub - Progress report to condition of consent to operate under air act vide ref no. 63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh

Dear Sir/Ma'am

We had received the consent to operate under air act from UPPCB vide ref no. 63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh.

Please find enclosed the progress report of November 2020 to January 2021 along with the attachments for your kind consideration and records.

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

Name: Sachin Srivastava
Designation: Deputy Manager

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टी0सी0 12 वी0 विभूति खण्ड
दिनांक 8/02/21
गोमती नगर लखनऊ

PROGRESS REPORT OF NOVEMBER 2020 - JANUARY 2021 (5th COMPLIANCE) TO CONSENT TO OPERATE UNDER AIR ACT VIDE NO. 63240/UPPCB/LUCKNOW(UPPCBRO)/ CTO/AIR/LUCKNOW/2019 DATED 10.10.2019 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with built up area - 1,27,370.521 sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making up any modification in product/ process/ fuel/ plant machinery failing which consent would be deemed void.</td><td>Agreed. Prior approval shall be obtained before making any modification in product/ process/ fuel/ plant machinery.</td></tr>
<tr><td>3.</td><td>(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks
(b) Air Pollution source details
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>Diesel</td><td>1,2</td><td>Particulate matter</td><td>As per norms</td></tr>
</table>
(c) The emissions by various stacks into the environment should be as per the norms of the Board
<table>
<tr><th colspan="4">Emission Quality Details</th></tr>
<tr><th>S.No</th><th>Stack</th><th>Parameter</th><th>Standard</th></tr>
</table></td><td>The rate of emission from the stack is within the norms. The air pollution source details are given below:
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>HSD oil</td><td>1,2</td><td>PM, CO, NOx + HC and SO_2</td><td>30 m</td></tr>
</table>
The stack analysis report is attached as ***Annexure-2*** and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>Stack 1</th><th>Stack 2</th><th>Standard*</th></tr>
<tr><td>1.</td><td>PM (mg/Nm^3)</td><td>20.13</td><td>17.27</td><td>75</td></tr>
<tr><td>2.</td><td>Nox (ppm)</td><td>152</td><td>135</td><td>710</td></tr>
<tr><td>3.</td><td>CO (mg/Nm^3)</td><td>123</td><td>111</td><td>150</td></tr>
<tr><td>4.</td><td>NMHC (mg/Nm^3)</td><td>12.51</td><td>14.59</td><td>100</td></tr>
<tr><td>5.</td><td>SO_2 (ppm)</td><td>BDL</td><td>BDL</td><td>-</td></tr>
</table>
* Standards (EPA 1986) for DG sets capacity up to 75 MW [G.S.R.489(E), dated 9.7.2002]</td></tr>
<tr><td>4.</td><td>Quantity of other pollutants should also be as per the norms prescribed by the Board/ MoEF&CC/ or other wise mandatory</td><td>The other pollutants are also within prescribed norms as shown in above reply.</td></tr>
<tr><td>5.</td><td>The equipment of air pollution control system and monitoring as proposed by the industry and approved by the board should be installed in their premises itself.</td><td>Agreed. DG set have been provided with adequate stack height as per norms.</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>6.</td><td>The modification or installation in the existing pollution control equipment should be done only by prior approval of board.</td><td>The modification or installation, if required, in the existing pollution control equipment shall be done only by prior approval by the board.</td></tr>
<tr><td>7.</td><td>The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory.</td><td>The operation of air pollution control system is being done properly and regular maintenance shall be done in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory. The emission from the stack are wihtin norms as specified in response 3.</td></tr>
<tr><td>8.</td><td>Unit should do provisions for fugitive emissions chimney/ stack as per the norms of the Board/MoEF&CC/ or otherwise mandatory.</td><td>There is no fugitive emission chimney/ stack. There are stacks attached to DG set and boiler.</td></tr>
<tr><td>9.</td><td>The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.</td><td>The stack analysis report is attached as Annexure-2 and is summarized in response 3.</td></tr>
<tr><td></td><td>Specific Conditions:</td><td></td></tr>
<tr><td>1.</td><td>This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.</td><td>The ambient air quality has been monitored and report is attached as Annexure-1 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>Emission</th><th>Standard</th></tr>
<tr><td>1</td><td>$PM_{10}(\mu g/m^3)$</td><td>78.1</td><td>100</td></tr>
<tr><td>2</td><td>$PM_{2.5}(\mu g/m^3)$</td><td>39.1</td><td>60</td></tr>
<tr><td>3</td><td>$SO_2(\mu g/m^3)$</td><td>12.4</td><td>80</td></tr>
<tr><td>4</td><td>$NO_2(\mu g/m^3)$</td><td>18.6</td><td>80</td></tr>
</table></td></tr>
<tr><td>3.</td><td>The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.</td><td>The stack analysis report is attached as Annexure-2 and is summarised in response 3 above.</td></tr>
<tr><td>4.</td><td>The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.</td><td>Agreed.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
5.	Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
6.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest copy of CA certificate is given in ***Annexure-3.***
7.	Conditions mentioned In the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
9.	The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).	The HCF complies to all the applicable statutory acts, rules and regulations.
10.	The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on the Board's website-www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
11.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Ambient Air Quality Report
2	Stack Emission Report
3	CA Certificate

Ref. No. :008MHPL/08/02/2021
Date: 008.02.2021

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board
T. C. -12, V,
Vibhuti Khand
Gomti Nagar, Lucknow- 226010

Sub - Progress report to condition of consent to operate under water act vide ref no. 63242/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh

Dear Sir/Ma'am

We had received the consent to operate under air act from UPPCB vide ref no. 63242/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh.

Please find enclosed the progress report of November 2020 to January 2021 along with the attachments for your kind consideration and records.

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

Name: Sachin Srivastava
Designation: Deputy Manager

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड
टी.सी.-12 वी, विभूति खण्ड
दिनांक 8/02/21
गोमती नगर लखनऊ

PROGRESS REPORT OF NOVEMBER 2020 - JANUARY 2021 (5th COMPLIANCE) TO CONSENT TO OPERATE UNDER WATER ACT VIDE NO. 63242/UPPCB/LUCKNOW (UPPCBRO)/ CTO/WATER/LUCKNOW/2019, DATED 10.10.2019 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area- 1,27,370.521 Sq.m.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>The quantity of maximum daily effluent discharge should not be more than the following:
<table>
<tr><th colspan="4">Effluent Discharge Details</th></tr>
<tr><th>Sl. No.</th><th>Kind of Effluent</th><th>Maximum daily discharge, KL/day</th><th>Treatment facility & discharge point</th></tr>
<tr><td>1</td><td>Domestic</td><td>750 KLD</td><td>STP</td></tr>
<tr><td>2</td><td>Industrial</td><td>100 KLD</td><td>ETP</td></tr>
</table></td><td>The maximum daily effluent discharge is less than the quantity mentioned in the consent.</td></tr>
<tr><td>3.</td><td>Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</td><td>The process and domestic effluent is collected and treated separately. The inlet of process and domestic effluent is separate and sample are collected from the both the inlets. The test report is attached as Annexure-1. The effluent after treatment is mixed and the test report of the effluent outlet is given in Annexure-1 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>Outlet</th></tr>
<tr><td>1</td><td>pH</td><td>8.0</td><td>7.5</td><td>7.3</td></tr>
<tr><td>2</td><td>TSS, mg/l</td><td>64</td><td>216</td><td>42</td></tr>
<tr><td>3</td><td>BOD, mg/l</td><td>55</td><td>125</td><td>15</td></tr>
<tr><td>4</td><td>COD, mg/l</td><td>190</td><td>359</td><td>51</td></tr>
<tr><td>5</td><td>Oil and Grease, mg/l</td><td>22</td><td>26</td><td>12</td></tr>
</table></td></tr>
<tr><td>4.</td><td>A) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.</td><td>The domestic effluent is mixed up with industrial effluent after treatment. Hence, the effluent is compliant to standard of Industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	Domestic Effluent Sl. No. / Parameter / Standard 1. BOD — 20 mg/l 2. Total Suspended Solids — 50 mg/l 3. Quantity of Discharge — 750 KLD	
	B) The industrial effluent should be treated in treatment plant so that the treated effluent should be In conformity with the following norms. Industrial Effluent Sl. No. / Parameter / Standard 1. BOD — 30 mg/l 2. Total Suspended Solids — 100 mg/l 3. COD — 250 mg/l 4. Oil & Grease — 10 mg/l 5. Quantity of Discharge — 100 KLD	The domestic effluent is mixed up with industrial effluent after treatment. Hence, the effluent is compliant to standard of Industrial effluent. The test report is attached as ***Annexure-1*** and the same is summarized in response 3 above.
5.	Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory.	The effluent generated is being treated and the outlet water parameters are in accordance to the norms prescribed under The Environment (Protection) Act, 1996 or otherwise mandatory. The test report of effluent after treatment is given in ***Annexure-1*** and the same is summarized in response 3 above.
6.	The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.	The pollutants are not more than norms prescribed as can be seen in the analysis result summarized in response 3 above.
7.	The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.	The samples for industrial and domestic effluent are collected and analysed as per BIS standards.
8.	The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.	The treated domestic and industrial effluent is being mixed (as per the provisions of Condition No. 2) and reused within the project. This common effluent discharge point has arrangement for flow meter and its log book be maintained.

Sl. No.	Conditions to Consent	Compliance Status
	Specific Conditions	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-162 dated 01-02-2019 shall be strictly complied with.	The conditions mentioned in the NOC of CGWA vide letter no. 21-4/5705/UP/INF/2018-162 dated 01.02.2019 are being complied. The compliance report of the same is being submitted to CGWA.
3.	The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	The STP of 750 KLD has been installed and standard specified are achieved as summarized in response 3 earlier.
4.	100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.	The ETP of 100 KLD capacity is installed and prescribed standards are achieved as summarized in response 3 earlier.
5.	70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.	Additional 70 KLD STP will be installed before starting the full capacity of 1000 beds and after obtaining the consent from the Board.
6.	The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.	The treated effluent analysis report is attached as ***Annexure-1*** and summarized in response 3 earlier.
7.	Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dt. 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.	The treated waste water is being used in flushing, HVAC cooling and in plantation. The HCF maintains zero liquid discharges to any surface water body.
9.	The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current	The latest CA certificate is attached as ***Annexure-2***.

Sl. No.	Conditions to Consent	Compliance Status
	Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	
10.	The HCF shall comply with the conditions of the CTE issued vide letter F63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
11.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
12.	The HCF shall comply with the Bio Medical Waste Management Rules, 2016.	The Bio Medical Waste Management Rules, 2016 are being complied as per file no 15/BMW-79/19 dated 31.10.2019.
13.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	The HCF complies to all the applicable statutory acts, rules and regulations.
14.	The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
15.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Effluent Test Report
2	CA Certificate

Annexure R-42

PROGRESS REPORT OF FEBRUARY - APRIL 2021
(6th COMPLIANCE) TO CONSENT TO OPERATE UNDER AIR ACT VIDE NO. 63240/UPPCB/LUCKNOW(UPPCBRO)/ CTO/AIR/LUCKNOW/2019 DATED 10.10.2019
FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with built up area - 1,27,370.521 sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making up any modification in product/ process/ fuel/ plant machinery failing which consent would be deemed void.</td><td>Agreed. Prior approval shall be obtained before making any modification in product/ process/ fuel/ plant machinery.</td></tr>
<tr><td>3.</td><td>(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks
(b) Air Pollution source details
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>Diesel</td><td>1,2</td><td>Particulate matter</td><td>As per norms</td></tr>
</table>
(c) The emissions by various stacks into the environment should be as per the norms of the Board
<table>
<tr><th colspan="4">Emission Quality Details</th></tr>
<tr><td>S.No</td><td>Stack</td><td>Parameter</td><td>Standard</td></tr>
</table></td><td>The rate of emission from the stack is within the norms. The air pollution source details are given below:
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>HSD oil</td><td>1,2</td><td>PM, CO, NOx + HC and SO_2</td><td>30 m</td></tr>
</table>
The stack analysis report is attached as ***Annexure-2*** and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>Stack 1</th><th>Stack 2</th><th>Standard*</th></tr>
<tr><td>1.</td><td>PM (mg/Nm^3)</td><td>21.6</td><td>19.2</td><td>75</td></tr>
<tr><td>2.</td><td>Nox (ppm)</td><td>157</td><td>141</td><td>710</td></tr>
<tr><td>3.</td><td>CO (mg/Nm^3)</td><td>105</td><td>113.8</td><td>150</td></tr>
<tr><td>4.</td><td>NMHC (mg/Nm^3)</td><td>15.5</td><td>19.2</td><td>100</td></tr>
<tr><td>5.</td><td>SO_2 (ppm)</td><td>BDL</td><td>BDL</td><td>-</td></tr>
</table>
** Standards (EPA 1986) for DG sets capacity up to 75 MW [G.S.R.489(E), dated 9.7.2002]*</td></tr>
<tr><td>4.</td><td>Quantity of other pollutants should also be as per the norms prescribed by the Board/ MoEF&CC/ or other wise mandatory</td><td>The other pollutants are also within prescribed norms as shown in above reply.</td></tr>
<tr><td>5.</td><td>The equipment of air pollution control system and monitoring as proposed by the industry and approved by the board should be installed in their premises itself.</td><td>Agreed. DG set have been provided with adequate stack height as per norms.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
6.	The modification or installation in the existing pollution control equipment should be done only by prior approval of board.	The modification or installation, if required, in the existing pollution control equipment shall be done only by prior approval by the board.
7.	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory.	The operation of air pollution control system is being done properly and regular maintenance shall be done in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory. The emission from the stack are wihtin norms as specified in response 3.
8.	Unit should do provisions for fugitive emissions chimney/ stack as per the norms of the Board/MoEF&CC/ or otherwise mandatory.	There is no fugitive emission chimney/ stack. There are stacks attached to DG set and boiler.
9.	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	The stack analysis report is attached as ***Annexure-2*** and is summarized in response 3.
	Specific Conditions:	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.	The ambient air quality has been monitored and report is attached as ***Annexure-1*** and summarized below:
3.	The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.	The stack analysis report is attached as ***Annexure-2*** and is summarised in response 3 above.
4.	The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.	Agreed.

Sl. No.	Parameter	Emission	Standard
1	$PM_{10}(\mu g/m^3)$	81.2	100
2	$PM_{2.5}(\mu g/m^3)$	40.8	60
3	$SO_2(\mu g/m^3)$	11.6	80
4	$NO_2(\mu g/m^3)$	16.5	80

Sl. No.	Conditions to Consent	Compliance Status
5.	Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
6.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest copy of CA certificate is given in ***Annexure-3.***
7.	Conditions mentioned In the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
9.	The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).	The HCF complies to all the applicable statutory acts, rules and regulations.
10.	The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on the Board's website-www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
11.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Ambient Air Quality Report
2	Stack Emission Report
3	CA Certificate

Annexure R-43

(6)

PROGRESS REPORT OF FEBRUARY - APRIL 2021 (6th COMPLIANCE) TO CONSENT TO OPERATE UNDER WATER ACT VIDE NO. 63242/UPPCB/LUCKNOW (UPPCBRO)/ CTO/WATER/LUCKNOW/2019, DATED 10.10.2019 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area-1,27,370.521 Sq.m.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>The quantity of maximum daily effluent discharge should not be more than the following:
<table>
<tr><th colspan="4">Effluent Discharge Details</th></tr>
<tr><th>Sl. No.</th><th>Kind of Effluent</th><th>Maximum daily discharge, KL/day</th><th>Treatment facility & discharge point</th></tr>
<tr><td>1</td><td>Domestic</td><td>750 KLD</td><td>STP</td></tr>
<tr><td>2</td><td>Industrial</td><td>100 KLD</td><td>ETP</td></tr>
</table></td><td>The maximum daily effluent discharge is less than the quantity mentioned in the consent.</td></tr>
<tr><td>3.</td><td>Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</td><td>The process and domestic effluent is collected and treated separately. The inlet of process and domestic effluent is separate and sample are collected from the both the inlets. The test report is attached as Annexure-1. The effluent after treatment is mixed and the test report of the effluent outlet is given in Annexure-1 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>Outlet</th></tr>
<tr><td>1</td><td>pH</td><td>8.2</td><td>7.64</td><td>7.22</td></tr>
<tr><td>2</td><td>TSS, mg/l</td><td>58</td><td>236</td><td>46</td></tr>
<tr><td>3</td><td>BOD, mg/l</td><td>65</td><td>125</td><td>20</td></tr>
<tr><td>4</td><td>COD, mg/l</td><td>174</td><td>334</td><td>44</td></tr>
<tr><td>5</td><td>Oil and Grease, mg/l</td><td>20</td><td>30</td><td>8</td></tr>
</table></td></tr>
<tr><td>4.</td><td>A) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.</td><td>The domestic effluent is mixed up with industrial effluent after treatment. Hence, the effluent is compliant to standard of Industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>
<table>
<tr><th colspan="3">Domestic Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1.</td><td>BOD</td><td>20 mg/l</td></tr>
<tr><td>2.</td><td>Total Suspended Solids</td><td>50 mg/l</td></tr>
<tr><td>3.</td><td>Quantity of Discharge</td><td>750 KLD</td></tr>
</table>
</td><td></td></tr>
<tr><td></td><td>B) The industrial effluent should be treated in treatment plant so that the treated effluent should be In conformity with the following norms.
<table>
<tr><th colspan="3">Industrial Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1.</td><td>BOD</td><td>30 mg/l</td></tr>
<tr><td>2.</td><td>Total Suspended Solids</td><td>100 mg/l</td></tr>
<tr><td>3.</td><td>COD</td><td>250 mg/l</td></tr>
<tr><td>4.</td><td>Oil & Grease</td><td>10 mg/l</td></tr>
<tr><td>5.</td><td>Quantity of Discharge</td><td>100 KLD</td></tr>
</table>
</td><td>The domestic effluent is mixed up with industrial effluent after treatment. Hence, the effluent is compliant to standard of Industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>5.</td><td>Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory.</td><td>The effluent generated is being treated and the outlet water parameters are in accordance to the norms prescribed under The Environment (Protection) Act, 1996 or otherwise mandatory. The test report of effluent after treatment is given in Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>6.</td><td>The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.</td><td>The pollutants are not more than norms prescribed as can be seen in the analysis result summarized in response 3 above.</td></tr>
<tr><td>7.</td><td>The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.</td><td>The samples for industrial and domestic effluent are collected and analysed as per BIS standards.</td></tr>
<tr><td>8.</td><td>The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.</td><td>The treated domestic and industrial effluent is being mixed (as per the provisions of Condition No. 2) and reused within the project. This common effluent discharge point has arrangement for flow meter and its log book be maintained.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	Specific Conditions	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-162 dated 01-02-2019 shall be strictly complied with.	The conditions mentioned in the NOC of CGWA vide letter no. 21-4/5705/UP/INF/2018-162 dated 01.02.2019 are being complied. The compliance report of the same is being submitted to CGWA.
3.	The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	The STP of 750 KLD has been installed and standard specified are achieved as summarized in response 3 earlier.
4.	100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.	The ETP of 100 KLD capacity is installed and prescribed standards are achieved as summarized in response 3 earlier.
5.	70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.	Additional 70 KLD STP will be installed before starting the full capacity of 1000 beds and after obtaining the consent from the Board.
6.	The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.	The treated effluent analysis report is attached as ***Annexure-1*** and summarized in response 3 earlier.
7.	Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dt. 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.	The treated waste water is being used in flushing, HVAC cooling and in plantation. The HCF maintains zero liquid discharges to any surface water body.
9.	The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current	The latest CA certificate is attached as ***Annexure-2***.

Sl. No.	Conditions to Consent	Compliance Status
	Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	
10.	The HCF shall comply with the conditions of the CTE issued vide letter F63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
11.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
12.	The HCF shall comply with the Bio Medical Waste Management Rules, 2016.	The Bio Medical Waste Management Rules, 2016 are being complied as per file no 15/BMW-79/19 dated 31.10.2019.
13.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	The HCF complies to all the applicable statutory acts, rules and regulations.
14.	The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
15.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Effluent Test Report
2	CA Certificate

(5)

medanta

Ref No.:011/MHPL / 01/12/2021
Date: 1 December 2021

To
Ministry of Environment and Forests
Regional Office (Central Region)
5th Floor Kendriya Bhawan
Sector-H, Aliganj
Lucknow-260224
Ph: 0522-2324047, 2324025

Sub.: Compliance report to conditions of EC no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015 for Proposed Medanta Awadh Multispeciality Hospital, at Plot No.-SSH, Sector-A, Pocket-1, Sushant Golf City, Lucknow, Uttar Pradesh.

Dear Sir/ Ma'am,

We had received the Environmental Clearance from State Level Environment Impact Assessment Authority, Uttar Pradesh vide letter no. **487/Parya/SEAC/2840/2014/DDY dated 25/06/2015** for our Proposed Medanta Awadh Multispeciality Hospital, at Plot No.-SSH, Sector-A, Pocket-1, Sushant Golf City, Lucknow, Uttar Pradesh.

Please find enclosed 3 hard copies along with CD for the six-monthly compliance report for period of April to September 2021 along with its attachments for your kind consideration and records. The same is also being uploaded to the parivesh website.

Please do not hesitate to contact for further clarification.

Thanking You

For M/s Medanta Holdings Pvt. Ltd.

Name: Sachin Srivastava
Designation: Manager (Engineering)

Enclosures:

1) EC Compliance & its annexures

CC to:

1. The State Level Expert Appraisal Committee
   Directorate of Environment, U.P
   Dr. Bhim Rao Ambedkar Paryavaran Parisar
   Vineet Khand- 1,Gomti Nagar,
   Lucknow -226010
   Phone: 91-522-2300 541 Fax: 91-522-2300 543
   E-mail : up.seac@yahoo.com
2. Uttar Pradesh Pollution Control Board
   T.C -12, V
   Vibhuti Khand,
   Gomti Nagar, Lucknow- 226010
   E-mail : info@uppcb.com

EC COMPLIANCE

(APRIL TO SEPTEMBER 2021)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

DECEMBER, 2021
(Issue 1, Rev 0,)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (APRIL TO SEPTEMBER 2021) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Conditions	Compliance
A.	**General Conditions:**	
1.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Agreed.
2.	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample potable since the parameters observed are within the permissible limits of drinking water standards (IS 10500:2012)
3.	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction.	No objection certificate (NOC) for Consent to Establish was obtained from the U.P. Pollution Control Board prior to start of construction and attached as ***Annexure II.***
4.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015. Thereafter only the construction work or preparation of land was carried out.
5.	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6.	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVII.***
7.	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get

Sl. No.	Conditions	Compliance
		affected. The sheet flow of the area will be affected due to the proposed construction activity, however, a duly designed effective storm water drainage system has been laid out. The rainwater run-off is directed towards the rainwater harvesting pits and overflow is discharged into drain of M/s API at township level. A surface rain water pond is also proposed by township developer near the project site. The drainage network is attached as ***Annexure IV.***
8.	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the area.
9.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour were provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The construction is now complete for 410 beds and no construction is ongoing, hence, no construction labour is there presently. When in future, balance beds of the 1000 bed sanctioned in EC are constructed, same amenities and facilities shall be provided to the labour then.
10.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	The treatment of waste water is being done in the STP and the treated water is being used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram (for full capacity of 1000 beds) is given in ***Annexure VII.*** However, because 410 beds have been constructed so far, the water consumption, STP & ETP capacity and waste water generation is lower.
11.	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The construction has been completed for 410 beds out of 1000 beds sanction in EC. The balance construction will be carried out in future and at present no construction activities are being carried

Sl. No.	Conditions	Compliance
		out. Hence, no traffic movement for construction is there. The daily vehicular movement during operation of the project has been considered while designing of the township by the township developers M/s API and environmental clearance obtained by them. In comparison the traffic due to this project is very low and there was no requirement of any separate permission.
12.	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The campus will be totally dependent on water supply from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL), which in turn are sourcing from ground water for which requisite clearance from the authorities are obtained and maintained by M/s APIL. A copy of the connection charges paid for water supply is given in ***Annexure VIII.*** Till such time that the water becomes adequately available from APIL, the project has to withdraw ground water. Therefore, the no objection certificate for ground water withdrawal was obtained from Central Ground Water Authority vide letter no.21-4/5705/UP/INF/2018-162 dated 01.02.2019 has been attached as ***Annexure VI.***
13.	Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance was being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil is being generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors.
14.	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary	The segregation of biodegradable, non-biodegradable and recyclable waste at source is being practiced by providing colour coded bins in the premises.

Sl. No.	Conditions	Compliance
	plans should be submitted in this regards.	The recyclable components are being sold to authorized recycling vendors, while municipal waste, after collection and storage in designated place within the project premises, is being disposed as per characteristics
15.	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been constructed as given in ***Annexure IV.***
16.	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.	No construction is ongoing currently. However, for operation, there are air emission from DG set (which operate during power failure) and are monitored periodically. Also, the vehicles entering the premises have PUC certificates as per statutory rules.
17.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.	Water sprinklers and other dust control measures were undertaken during construction phase. Currently no construction is taking place. OPeration is ongoing and roads are kept clean through weeping, to prevent fugitive dust.
18.	Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	Suitable noise abatement measures were being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. No construction is ongoing currently. In the ongoing operation phase, impact on noise level is limited and controlled at DG set through acoustic enclosures, periodic maintenance and greasing of moving parts and noise generating equipment, maintenance of vehicles. Boundary wall and greenbelt along periphery also acts as noise absorber.
19.	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.	Top soil was stored separately and was used in development of green belt and green areas.
20.	Sewage effluents shall be kept separate	There is a separate system for

Sl. No.	Conditions	Compliance
	from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	rainwater collection which is separate from sewage collection and conveyance system/network. Other effluents are not be allowed to mix with domestic effluents.
21.	Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	The Hazardous/ Solid waste is being managed in the following ways: • Municipal solid waste is segregated into dry and wet waste through colour coded bins in common spaces. The recyclable components is sold to authorized recycling vendors, while balance disposed to municipal truck • The biomedical waste generated from the hospital is collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. • The radioactive waste from diagnostics are stored and disposed as per the Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987 & its amendments till date. • Batteries within the hospital from various sources are managed as per the Batteries (Management & Handling) Rules, 2001 & its amendments till date and taken by the suppliers through buy back scheme • Hazardous Waste from the premises are used oil from transformers, DG sets and other machines, which are given to CPCB/ UPPCB authorised recycling agency.
22.	Alternate technologies for solid waste disposals (like vermi-culture etc.) should be used in consultation with expert organizations.	Being a hospital, composting is not proposed within premises due to hygiene and safety reasons. Moreover, the township developer, M/s APIL has proposed a centralised waste treatment facility to which the municipal solid

Sl. No.	Conditions	Compliance
		waste, after removal of recyclable components, shall be sent.
23.	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Green areas are provided in the project area for rainwater infiltration. There are paved area for safe movement of ambulances, patient vehicles, etc. Pavements are not provided within the hospital premises The trees are provided with adequate watering, aeration and nutrition. The rainwater run-off is being directed towards the proposed rainwater harvesting pits and overflow discharged into drain of the Sushant Golf City township. The drainage network is attached as ***Annexure IV.***
25.	The Green Building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.	The entire planning for the project has been designed considering green building concept as suggested by the GRIHA council, which is an equivalent organisation to Indian Green Building Council.
26.	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	Safety procedures, norms and guidelines as outlined in National Building Code 2005 have been and are being followed.
27.	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.	Dual flush systems along with water saving fixtures to save water are being used.
28.	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	After commencement of operation, dual pipe plumbing is being used for reuse of treated waste water for flushing.
29.	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & Controlled watering systems.	Water requirement for landscaping is being met from recycling treated waste water which is adequately available for the type of landscaping proposed.

Sl. No.	Conditions	Compliance
30.	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	Solar photo voltaic lighting for street lighting, landscape lighting and lighting in common areas is proposed. Rooftop solar panels for hot water generation are proposed. The provision made for solar power and water heating is shown in ***Annexure XVIII***
31.	Make separate provision for segregation, collection, transport and disposal of e-waste.	E-waste generated from the hospital is stored at a common storage point in the premises and handed over to the UPPCB authorized e-waste recycler at periodic intervals.
32.	Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.	Hoardings are being put up at different places to create awareness amongst citizens regarding environment.
33.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Traffic congestion does not occur as the entry & exits are manned with trained security guards. Parking has been provided properly within and along the plot boundary. All arrangements & safety measures have been taken for enhanced traffic expected to and from the project site.
34.	Prepare and present disaster management plan.	Disaster management plan has been prepared and given in ***Annexure X.***
35.	The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction activity has been started only after obtaining pre-environmental clearance. The EC has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
36.	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.	The energy conservation measures have been summarized in ***Annexure XI.*** A detailed report is under preparation on the energy conservation measures and submitted in due course of time.

Sl. No.	Conditions	Compliance
37.	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	Fly ash was used as building material in Design mix of all grades of Concrete.
38.	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set was used during construction phase and same is being used during operation phase.
39.	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.	Ultra violet radiation (UV) treatment is used for tertiary treatment at the STP during operation phase
40.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.	A green belt has been designed along the periphery of the plot in a manner so as to attenuate noise. The open spaces inside the plot have been landscaped and covered with vegetation of indigenous variety. The green belt development has been carried out.
41.	The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.	The construction of the building and the consequent increase in traffic load marginally affects the micro climate of the area, which is mitigated through creation of green belt.
42.	The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.	The buildings have been designed with built in safeguards for seismic safety as per BIS codes.
43.	High rise buildings should obtain clearance from aviation department or concerned authority.	NOC from Airport Authority of India has been obtained and the copy is attached as ***Annexure XII.***
44.	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	The hospital is a part of Sushant Golf City Township of M/s Ansal Properties and Infrastructure Ltd. The residential as well as commercial activities will be regulated as per the approved plan of Sushant Golf City township.
45.	It is suggested that literacy program for	Adult literacy was promoted in the

Sl. No.	Conditions	Compliance
	weaker sections of society/ women/ adults (including domestic help) and under privileged children could be provided in a formal way.	labourers in its labour camp. Furthermore, literacy program for weaker section people will be carried out in future also
46.	The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	LEDs are being used, which are environmentally safer and more energy conserving. The safe disposal of used/damaged LEDs shall be as per the e-waste management system proposed.
47.	It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.	Street and park lighting shall be solar based with provision of dual supply in at least 50%.
48.	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly ad submitted with justification.	Solar water heater shall be installed to the maximum possible capacity as per point 30 earlier.
49.	Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.	Sewage generated from this hospital is being treated in the STP. An ETP has also been provided additionally. Treated waste water shall be reused to aim for zero discharge during non monsoon. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water shall be done for HVAC cooling towers, flushing and green belt irrigation after bringing down the characteristics of sewage within the norms specified by MoEF&CC or CPCB.
50.	The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.	Sewage generated from this hospital is being treated in STP and effluents in the ETP. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water is being used for HVAC cooling towers, flushing and green belt irrigation. Water for disposal into sewer is not anticipated during summers as all treated waste water shall be reused. During winters and rainy days, when water requirement for greens, etc may decline, the water shall be disposed to sewer. However, if any nearby

Sl. No.	Conditions	Compliance
		construction is desirous of utilising the water, the same shall be provided to them.
51.	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	Due care was taken during construction phase. Construction of built up area for 410 beds is complete and currently no construction is onging. In future if built up area for balance sanctioned beds are to be constructed, this shall be complied with.
52.	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.	All necessary statutory clearances like clearance from UP Pollution Control Board, State Level Expert Appraisal Committee (UP) and Lucknow Development Authority have already been taken before start up of the project.
53.	Parking areas should be in accordance with the norms of MOEF, Government of India, Plans may be drawn up accordingly and submitted.	The plan had been prepared in consonance with the guidelines of MoEF&CC and LDA.
54.	The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odourless technology options should be examined and a report submitted.	Location of proposed STP has been shown in ***Annexure IV***. It is based on odourless technology.
55.	The Environmental Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.	Budgetary provision for Environment Management is given in ***Annexure XIX*** along with the break up of the costs of various activities. There will be no residents at the hospital. In patient occupants shall be there who will have short stays only. Hence, for environmental management, designated hospital employee(s) shall be responsible.
56.	Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.	The sludge coming out of STP will be in dry form suitable for the usage in parks and greenbelt as manure.
57.	Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be	Photographs of the project are enclosed in ***Annexure XIII***.

<table>
<tr><th>Sl. No.</th><th>Conditions</th><th>Compliance</th></tr>
<tr><td></td><td>provided.</td><td></td></tr>
<tr><td>58.</td><td>Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.</td><td>Layout plan showing open areas, parking and greenbelt is attached as Annexure XIV. The land use break up is given below:

<table><tr><th>Description</th><th>Area (Sq.m)</th></tr><tr><td>Ground coverage</td><td>13486.0</td></tr><tr><td>Green area</td><td>7683.3</td></tr><tr><td>Green belt</td><td>2922.2</td></tr><tr><td>Area for Future Development</td><td>550.0</td></tr><tr><td>Road Area</td><td>14679.37</td></tr><tr><td>Surface Parking</td><td>7687.5</td></tr><tr><td>Pavements</td><td>1457.465</td></tr><tr><td>Open Area (Services)</td><td>2395.075</td></tr><tr><td>Guard room</td><td>48.46</td></tr><tr><td>Total</td><td>50909.37</td></tr></table>
The location of STP has been shown in Annexure IV.</td></tr>
<tr><td>59.</td><td>The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.</td><td>2 X 1500 KVa DG sets are present on the site, which are being used. The DG set conforms to the prescribed standards for stack heights and regulations and also for the noise standards.</td></tr>
<tr><td>60.</td><td>E-Waste Management should be done as per MoEF guidelines.</td><td>E-Waste management is carried out as per MoEF&CC guidelines. The e-waste management plan has been drawn and given in Annexure IX.</td></tr>
<tr><td>61.</td><td>Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.</td><td>Electrical waste is being segregated and disposed as per the guidelines of the E-waste management rules, 2011 of MoEF&CC, as stated above.</td></tr>
<tr><td>62.</td><td>The use of suitably processed plastic waste in the construction of roads should be considered.</td><td>The use of processed plastic waste in the construction of roads was considered as much as practical/ possible.</td></tr>
<tr><td>63.</td><td>Displaced persons shall be suitably rehabilitated as per prescribed norms.</td><td>There are no displacees.</td></tr>
<tr><td>64.</td><td>Dispensary for first aid shall be</td><td>The construction work is complete for</td></tr>
</table>

Sl. No.	Conditions	Compliance
	provided.	built up area for 410 beds and there is no construction labour required now. So, the dispensary is not required. Moreover, this is a hospital project that has become operational. In future, if built up area for the balance sanctioned beds is carried out, the hospital will provide medical services to the labour, when needed.
65.	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.	Not Applicable as this is not a hotel.
66.	Diesel generating set stacks should be monitored for CO and HC.	DG set stack is monitored for CO and HC during operation. Latest analysis report is given in ***Annexure 1***.
67.	Ground water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon seasons.	Will be followed for pre & post monsoon seasons. Hand pumps/ suitable sampling system shall be constructed to enable the same.
68.	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.	Is being provided as suggested.
69.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.	A separate electric meter are being provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70.	An energy audit should be annually carried out during the operational phases and submitted to the authority.	Annual energy audits shall be carried out during operation and report will be submitted annually.
71.	Project proponents shall endeavour to obtain ISO:14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	The possibility for obtaining ISO certification is being explored.
72.	Appropriate safety measures should be made for accidental fire.	Disaster management plan is given as ***Annexure X.*** After making the

Sl. No.	Conditions	Compliance
		appropriate safety measures for accidental fire, the Fire NOC was received by through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
73.	Smoke meters should be Installed as warning measures for accidental fires.	Smoke meters are already installed in basement -1 and basement 2 as per Fire NOC.
74.	Plan for safe disposal of R.O. reject is to be submitted.	The water supply to the project site is of good quality having low TDS, so, the RO reject water generated also has low TDS. Also the quantity of RO reject generated is very low. So, it is safely discharged into the sewer where it gets further diluted with the other waste water, treated and reused.
B	**Specific Conditions:**	
1.	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions. Circulars etc. issued if any.	Agreed. Lucknow Development Authority has approved the building plans and given sanctions after due diligence.
2.	The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	The height, construction, built up area of proposed construction are as per norms. The layout has been approved and attached as ***Annexure XV*** and sanction letter from LDA has been attached as ***Annexure XVI.***
3.	"Consent for establishment" shall be obtained from UP pollution Control Board.	Consent for establishment from U.P Pollution Control Board has been obtained and attached as ***Annexure II.***
4.	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Not applicable, since the construction is complete for built up area for 410 beds. In case, balance construction is carried out from the total sanctioned, the precautions shall be again taken as required.

Sl. No.	Conditions	Compliance
5.	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.	The STP, ETP, waste storage facility and green belt have been developed prior to occupation of the building.
6.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.	All such provisions were made available at site during construction but as the construction is complete, these are not required.
7.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste-water and solid wastes generated during the construction phase should be ensured.	Drinking water and sanitary facilities were provided for construction workers at the site during construction. The construction work has been completed, there is no construction labour present.
8.	The solid waste generated should be properly collected and segregated. Dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Will be followed as detailed in points 14 & 21 of General conditions given earlier.
9.	Bio medical waste management shall be followed as per the Bio-Medical Waste (Management Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.	The biomedical waste generated from the hospital is collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. Special attention is paid for the disposal and management of Mercury waste.
10.	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	The operation of the radioactive equipment & processes is governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste is governed by the General Statutory Rules (GSR)-125-Atomic Energy (Safe Disposal of Radioactive Waste) Rules 1987
11.	Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998	The biomedical waste generated from the hospital is treated as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date.

Sl. No.	Conditions	Compliance
12.	Sewage/ other effluents from infections diseases ward and pathology/ laboratory should be treated/ disinfected separately prior to ETP.	The waste water from the different labs and OT's is first treated in ETP and then sent to STP for further treatment prior to reuse.
13.	A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.	CSR activities are carried out as per The Companies Act 2013 and the rules thereunder.
14.	No parking shall be allowed outside the project boundary.	Parking provision has been made within the project site as per norms.
15.	Parking space for ambulances shall be exclusively earmarked.	Parking space for ambulances has been earmarked separately.
16.	Police post shall be provided near emergency.	Emergency ward is operational and police post shall be shortly provided.
17.	Dedicated power supply to be installed in Operation Theaters and other critical areas.	Dedicated power supply has been installed in Operation Theatres and other critical areas. we have dedicated UPS for OT and critical area.
18.	Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.	The area of the hospital is not so large so as to warrant the use of battery operated vehicles for internal transfer. The patient and material transfer is being done manually using appropriate chairs, trolleys, etc. Use of battery operated chair or trolley is there specific cases only. Suitable resting facilities for attendants shall be provided near indoor wards.
19.	Passenger and stretcher lift to be provided for each tower.	There is one integrated building only. Multiple lifts for passengers and stretchers have been provided for various sections.
20.	Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/ consultation with District Administration/ Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible)	The excavation of basement and construction of building has been completed. Permission regarding digging basements from Mines department was taken and is attached as ***Annexure XX***. The excavated topsoil was stored temporarily and then was used for landscape or raising plinth & road levels, if required. There is no natural drain passing

Sl. No.	Conditions	Compliance
	so that natural drainage system of the area is protected and improved.	through the site.
21.	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Buildings Code including measures from lighting.	Ample stocks of fire fighting equipments have been provided. Fire safety has been taken into account including all the safety norms and regulations as per National Building Code and other related Indian Standards. Fire NOC has been taken through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
22.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	The disposal of muck during construction did not create any adverse effect and necessary precautions for its disposal were taken. Project is now in operation phase.
23.	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	Waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil is being sold to CPCB/ UPPCB approved recycling vendors.
24.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set shall be used and the stack emission is conforming to the emission norms.
25.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air pollutants (sweeping & maintenance of roads, maintenance of DG sets, PUC for vehicles, etc) and noise level (acoustic enclosures on DG set, maintenance & lubrication of moving parts & machinery, greenbelt, boundary wall, etc) have been taken, so as to conform to the stipulated standards by CPCB/UPPCB.
26.	The green belt design along the periphery of the plot shall achieve	Suitable noise abatement measures were being adopted during the

Sl. No.	Conditions	Compliance
	attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Dept.	construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. No construction is ongoing currently. In the ongoing operation phase, impact on noise level is limited and controlled at DG set through acoustic enclosures, periodic maintenance and greasing of moving parts and noise generating equipment, maintenance of vehicles. Boundary wall and greenbelt along periphery also acts as noise absorber.
27.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Green areas are allowing infiltration of surface run – off rainwater. The trees are provided with adequate watering, aeration and nutrition. Pavements are not there as such and the movement areas are paved for safety reasons.
28.	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.	Ready Mix Concrete was used and sprinkler used for curing and quenching during construction phase.
29.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one integrated building and it has adequate space around it for air and natural light to come in. Landscape has accordingly been provisioned and approved by LDA and can be seen in ***Annexure XIV*** layout plan.
30.	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, Bank ATMs, medicine shop and cash counter are provided within the hospital complex. No convenience shop, bank or post office is proposed within hospital complex.
31.	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed.	RWH is carried out from roof top as well as other areas. Conveyance systems are separate for waste water and storm water so that they do not get mixed. The drainage network is attached as ***Annexure IV.***

medanta

Ref. No. : 009/MHPL/23/08/2021
Date: 23.08.2021

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board
T. C. -12, V,
Vibhuti Khand
Gomti Nagar, Lucknow- 226010

Sub - Progress report to condition of consent to operate under air act vide ref no. 63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh

Dear Sir/Ma'am

We had received the consent to operate under air act from UPPCB vide ref no. 63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispecialty Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh.

Please find enclosed the progress report of May to July 2021 along with the attachments for your kind consideration and records.

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

Name: Sachin Srivastava
Designation: Manager (Engineering)

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टी०सी० 12 वी विभूति खण्ड
दिनांक 27-08-2021
गोमती नगर लखनऊ

PROGRESS REPORT OF MAY - JULY 2021
(7th COMPLIANCE) TO CONSENT TO OPERATE UNDER AIR ACT VIDE NO. 63240/UPPCB/LUCKNOW(UPPCBRO)/ CTO/AIR/LUCKNOW/2019 DATED 10.10.2019
FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with built up area - 1,27,370.521 sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making up any modification in product/ process/ fuel/ plant machinery failing which consent would be deemed void.</td><td>Agreed. Prior approval shall be obtained before making any modification in product/ process/ fuel/ plant machinery.</td></tr>
<tr><td>3.</td><td>(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks
(b) Air Pollution source details
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>Diesel</td><td>1,2</td><td>Particulate matter</td><td>As per norms</td></tr>
</table>
(c) The emissions by various stacks into the environment should be as per the norms of the Board
<table>
<tr><th colspan="4">Emission Quality Details</th></tr>
<tr><th>S.No</th><th>Stack</th><th>Parameter</th><th>Standard</th></tr>
</table></td><td>The rate of emission from the stack is within the norms. The air pollution source details are given below:
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>HSD oil</td><td>1,2</td><td>PM, CO, NOx + HC and SO_2</td><td>30 m</td></tr>
</table>
The stack analysis report is attached as ***Annexure-2*** and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>Stack 1</th><th>Stack 2</th><th>Standard*</th></tr>
<tr><td>1.</td><td>PM (mg/Nm^3)</td><td>9.8</td><td>8.3</td><td>75</td></tr>
<tr><td>2.</td><td>Nox (ppm)</td><td>425</td><td>407</td><td>710</td></tr>
<tr><td>3.</td><td>CO (mg/Nm^3)</td><td>98.8</td><td>107.5</td><td>150</td></tr>
<tr><td>4.</td><td>NMHC (mg/Nm^3)</td><td>8.7</td><td>8.7</td><td>100</td></tr>
<tr><td>5.</td><td>SO_2 (ppm)</td><td>BDL</td><td>BDL</td><td>-</td></tr>
</table>
* Standards (EPA 1986) for DG sets capacity up to 75 MW [G.S.R.489(E), dated 9.7.2002]</td></tr>
<tr><td>4.</td><td>Quantity of other pollutants should also be as per the norms prescribed by the Board/ MoEF&CC/ or other wise mandatory</td><td>The other pollutants are also within prescribed norms as shown in above reply.</td></tr>
<tr><td>5.</td><td>The equipment of air pollution control system and monitoring as proposed by the industry and approved by the board should be installed in their premises itself.</td><td>Agreed. DG set have been provided with adequate stack height as per norms.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
6.	The modification or installation in the existing pollution control equipment should be done only by prior approval of board.	The modification or installation, if required, in the existing pollution control equipment shall be done only by prior approval by the board.
7.	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory.	The operation of air pollution control system is being done properly and regular maintenance shall be done in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory. The emission from the stack are wihtin norms as specified in response 3.
8.	Unit should do provisions for fugitive emissions chimney/ stack as per the norms of the Board/MoEF&CC/ or otherwise mandatory.	There is no fugitive emission chimney/ stack. There are stacks attached to DG set and boiler.
9.	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	The stack analysis report is attached as ***Annexure-2*** and is summarized in response 3.
	Specific Conditions:	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.	The ambient air quality has been monitored and report is attached as ***Annexure-1*** and summarized below:
3.	The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.	The stack analysis report is attached as ***Annexure-2*** and is summarised in response 3 above.
4.	The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.	Agreed.

Sl. No.	Parameter	Emission	Standard
1	$PM_{10}(\mu g/m^3)$	83	100
2	$PM_{2.5}(\mu g/m^3)$	47.9	60
3	$SO_2(\mu g/m^3)$	11.7	80
4	$NO_2(\mu g/m^3)$	16.7	80

Sl. No.	Conditions to Consent	Compliance Status
5.	Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
6.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest copy of CA certificate is given in ***Annexure-3.***
7.	Conditions mentioned In the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
9.	The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).	The HCF complies to all the applicable statutory acts, rules and regulations.
10.	The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on the Board's website-www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
11.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Ambient Air Quality Report
2	Stack Emission Report
3	CA Certificate

medanta

Ref. No. : 010/23/08/2021
Date: 23.08.2021

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board
T. C. -12, V,
Vibhuti Khand
Gomti Nagar, Lucknow- 226010

Sub - Progress report to condition of consent to operate under water act vide ref no. 63242/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh

Dear Sir/Ma'am

We had received the consent to operate under air act from UPPCB vide ref no. 63242/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh.

Please find enclosed the progress report of May to July 2021 along with the attachments for your kind consideration and records.

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

Name: Sachin Srivastava
Designation: Manager (Engineering)

उ० प्र० प्रदूषण नियंत्रण बोर्ड
टी०सी० 12 वी विभूति खण्ड
दिनांक 27-08-2021
गोमती नगर लखनऊ

PROGRESS REPORT OF MAY - JULY 2021
(7th COMPLIANCE) TO CONSENT TO OPERATE UNDER WATER ACT VIDE NO. 63242/UPPCB/LUCKNOW (UPPCBRO)/ CTO/WATER/LUCKNOW/2019, DATED 10.10.2019
FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area- 1,27,370.521 Sq.m.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>The quantity of maximum daily effluent discharge should not be more than the following:
<table>
<tr><th colspan="4">Effluent Discharge Details</th></tr>
<tr><th>Sl. No.</th><th>Kind of Effluent</th><th>Maximum daily discharge, KL/day</th><th>Treatment facility & discharge point</th></tr>
<tr><td>1</td><td>Domestic</td><td>750 KLD</td><td>STP</td></tr>
<tr><td>2</td><td>Industrial</td><td>100 KLD</td><td>ETP</td></tr>
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<tr><td>3.</td><td>Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</td><td>The process and domestic effluent is collected and treated separately. The inlet of process and domestic effluent is separate and sample are collected from the both the inlets. The test report is attached as Annexure-1. The effluent after treatment is mixed and the test report of the effluent outlet is given in Annexure-1 and summarized below:
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<tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>Outlet</th></tr>
<tr><td>1</td><td>pH</td><td>6.8</td><td>7.2</td><td>7.3</td></tr>
<tr><td>2</td><td>TSS, mg/l</td><td>102</td><td>60</td><td>20</td></tr>
<tr><td>3</td><td>BOD, mg/l</td><td>180</td><td>105</td><td>12</td></tr>
<tr><td>4</td><td>COD, mg/l</td><td>414</td><td>225</td><td>23</td></tr>
<tr><td>5</td><td>Oil and Grease, mg/l</td><td>54</td><td>36</td><td>6</td></tr>
</table></td></tr>
<tr><td>4.</td><td>A) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.</td><td>The domestic effluent is mixed up with industrial effluent after treatment. Hence, the effluent is compliant to standard of Industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
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<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1.</td><td>BOD</td><td>20 mg/l</td></tr>
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<tr><td>3.</td><td>Quantity of Discharge</td><td>750 KLD</td></tr>
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</td><td></td></tr>
<tr><td></td><td>B) The industrial effluent should be treated in treatment plant so that the treated effluent should be In conformity with the following norms.
<table>
<tr><th colspan="3">Industrial Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1.</td><td>BOD</td><td>30 mg/l</td></tr>
<tr><td>2.</td><td>Total Suspended Solids</td><td>100 mg/l</td></tr>
<tr><td>3.</td><td>COD</td><td>250 mg/l</td></tr>
<tr><td>4.</td><td>Oil & Grease</td><td>10 mg/l</td></tr>
<tr><td>5.</td><td>Quantity of Discharge</td><td>100 KLD</td></tr>
</table>
</td><td>The domestic effluent is mixed up with industrial effluent after treatment. Hence, the effluent is compliant to standard of Industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>5.</td><td>Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory.</td><td>The effluent generated is being treated and the outlet water parameters are in accordance to the norms prescribed under The Environment (Protection) Act, 1996 or otherwise mandatory. The test report of effluent after treatment is given in Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>6.</td><td>The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.</td><td>The pollutants are not more than norms prescribed as can be seen in the analysis result summarized in response 3 above.</td></tr>
<tr><td>7.</td><td>The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.</td><td>The samples for industrial and domestic effluent are collected and analysed as per BIS standards.</td></tr>
<tr><td>8.</td><td>The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.</td><td>The treated domestic and industrial effluent is being mixed (as per the provisions of Condition No. 2) and reused within the project. This common effluent discharge point has arrangement for flow meter and its log book be maintained.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	Specific Conditions	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-162 dated 01-02-2019 shall be strictly complied with.	The conditions mentioned in the NOC of CGWA vide letter no. 21-4/5705/UP/INF/2018-162 dated 01.02.2019 are being complied. The compliance report of the same is being submitted to CGWA.
3.	The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	The STP of 750 KLD has been installed and standard specified are achieved as summarized in response 3 earlier.
4.	100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.	The ETP of 100 KLD capacity is installed and prescribed standards are achieved as summarized in response 3 earlier.
5.	70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.	Additional 70 KLD STP will be installed before starting the full capacity of 1000 beds and after obtaining the consent from the Board.
6.	The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.	The treated effluent analysis report is attached as ***Annexure-1*** and summarized in response 3 earlier.
7.	Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dt. 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.	The treated waste water is being used in flushing, HVAC cooling and in plantation. The HCF maintains zero liquid discharges to any surface water body.
9.	The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current	The latest CA certificate is attached as ***Annexure-2***.

Sl. No.	Conditions to Consent	Compliance Status
	Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	
10.	The HCF shall comply with the conditions of the CTE issued vide letter F63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
11.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
12.	The HCF shall comply with the Bio Medical Waste Management Rules, 2016.	The Bio Medical Waste Management Rules, 2016 are being complied as per file no 15/BMW-79/19 dated 31.10.2019.
13.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	The HCF complies to all the applicable statutory acts, rules and regulations.
14.	The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
15.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Effluent Test Report
2	CA Certificate

(8A)

medanta

Ref. No. :012/MHPL/20/12/2021
Date: 20.12.2021

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board
T. C. -12, V,
Vibhuti Khand
Gomti Nagar, Lucknow- 226010

Sub - Progress report to condition of Consent To Operate under Air Act vide ref no. 63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh

Dear Sir/Ma'am

We had received the Consent To Operate under Air Act from UPPCB vide ref no. 63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh.

Please find enclosed the progress report of August to October 2021 along with the attachments for your kind consideration and records.

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

Name: Sachin Srivastava
Designation: Manager (Engineering)

PROGRESS REPORT OF AUGUST - OCTOBER 2021
(8th COMPLIANCE) TO CONSENT TO OPERATE UNDER AIR ACT VIDE NO. 63240/UPPCB/LUCKNOW(UPPCBRO)/ CTO/AIR/LUCKNOW/2019 DATED 10.10.2019
FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with built up area - 1,27,370.521 sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making up any modification in product/ process/ fuel/ plant machinery failing which consent would be deemed void.</td><td>Agreed. Prior approval shall be obtained before making any modification in product/ process/ fuel/ plant machinery.</td></tr>
<tr><td>3.</td><td>(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks
(b) Air Pollution source details
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>Diesel</td><td>1,2</td><td>Particulate matter</td><td>As per norms</td></tr>
</table>
(c) The emissions by various stacks into the environment should be as per the norms of the Board
<table>
<tr><th colspan="4">Emission Quality Details</th></tr>
<tr><th>S.No</th><th>Stack</th><th>Parameter</th><th>Standard</th></tr>
</table></td><td>The rate of emission from the stack is within the norms. The air pollution source details are given below:
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>HSD oil</td><td>1,2</td><td>PM, CO, NOx + HC and SO_2</td><td>30 m</td></tr>
</table>
The stack analysis report is attached as ***Annexure-2*** and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>DG 1</th><th>DG 2</th><th>Standard*</th></tr>
<tr><td>1.</td><td>PM (mg/Nm^3)</td><td>10.2</td><td>9.4</td><td>75</td></tr>
<tr><td>2.</td><td>NO_x (ppm)</td><td>403</td><td>381</td><td>710</td></tr>
<tr><td>3.</td><td>CO (mg/Nm^3)</td><td>88.8</td><td>101.3</td><td>150</td></tr>
<tr><td>4.</td><td>NMHC (mg/Nm^3)</td><td>9.9</td><td>10.5</td><td>100</td></tr>
<tr><td>5.</td><td>SO_2 (ppm)</td><td>BDL</td><td>BDL</td><td>-</td></tr>
</table>
** Standards (EPA 1986) for DG sets capacity up to 75 MW [G.S.R.489(E), dated 9.7.2002]*</td></tr>
<tr><td>4.</td><td>Quantity of other pollutants should also be as per the norms prescribed by the Board/ MoEF&CC/ or other wise mandatory</td><td>The other pollutants are also within prescribed norms as shown in above reply.</td></tr>
<tr><td>5.</td><td>The equipment of air pollution control system and monitoring as proposed by the industry and approved by the board should be installed in their premises itself.</td><td>Agreed. DG set have been provided with adequate stack height as per norms.</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>6.</td><td>The modification or installation in the existing pollution control equipment should be done only by prior approval of board.</td><td>The modification or installation, if required, in the existing pollution control equipment shall be done only by prior approval by the board.</td></tr>
<tr><td>7.</td><td>The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory.</td><td>The operation of air pollution control system is being done properly and regular maintenance shall be done in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory. The emission from the stack are within norms as specified in response 3.</td></tr>
<tr><td>8.</td><td>Unit should do provisions for fugitive emissions chimney/ stack as per the norms of the Board/MoEF&CC/ or otherwise mandatory.</td><td>There is no fugitive emission chimney/ stack.
There are stacks attached to only DG sets and boiler.</td></tr>
<tr><td>9.</td><td>The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.</td><td>The stack analysis report is attached as Annexure-2 and is summarized in response 3.</td></tr>
<tr><td></td><td>Specific Conditions:</td><td></td></tr>
<tr><td>1.</td><td>This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.</td><td>The ambient air quality has been monitored and report is attached as Annexure-1 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>Emission</th><th>Standard</th></tr>
<tr><td>1</td><td>$PM_{10}(\mu g/m^3)$</td><td>79.8</td><td>100</td></tr>
<tr><td>2</td><td>$PM_{2.5}(\mu g/m^3)$</td><td>45.4</td><td>60</td></tr>
<tr><td>3</td><td>$SO_2(\mu g/m^3)$</td><td>10.5</td><td>80</td></tr>
<tr><td>4</td><td>$NO_2(\mu g/m^3)$</td><td>15.3</td><td>80</td></tr>
</table></td></tr>
<tr><td>3.</td><td>The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.</td><td>The stack analysis report is attached as Annexure-2 and is summarised in response 3 above.</td></tr>
<tr><td>4.</td><td>The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF&CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.</td><td>Agreed.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
5.	Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
6.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest copy of CA certificate is given in ***Annexure-3.***
7.	Conditions mentioned In the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
9.	The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).	The HCF complies to all the applicable statutory acts, rules and regulations.
10.	The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on the Board's website-www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 sq.m. (20.83%).
11.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Ambient Air Quality Report
2	Stack Emission Report
3	CA Certificate

Ref. No. :013/MHPL/20/12/2021
Date : 20.12.2021

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board
T. C. -12, V,
Vibhuti Khand
Gomti Nagar, Lucknow- 226010

Sub - Progress report to condition of Consent To Operate under Water Act vide ref no. 63242/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh

Dear Sir/Ma'am

We had received the Consent To Operate under Water Act from UPPCB vide ref no. 63242/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh.

Please find enclosed the progress report of August to October 2021 along with the attachments for your kind consideration and records.

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

Name: Sachin Srivastava
Designation: Manager (Engineering)

PROGRESS REPORT OF AUGUST - OCTOBER 2021 (8th COMPLIANCE) TO CONSENT TO OPERATE UNDER WATER ACT VIDE NO. 63242/UPPCB/LUCKNOW (UPPCBRO)/ CTO/WATER/LUCKNOW/2019, DATED 10.10.2019 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

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<tr><td>1</td><td>Domestic</td><td>750 KLD</td><td>STP</td></tr>
<tr><td>2</td><td>Industrial</td><td>100 KLD</td><td>ETP</td></tr>
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<tr><td>3.</td><td>Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</td><td>The process and domestic effluent is collected and treated separately. The inlet of process and domestic effluent is separate and sample are collected from the both the inlets. The test report is attached as Annexure-1. The effluent after treatment is mixed and the test report of the effluent outlet is given in Annexure-1 and summarized below:
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<tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>Outlet</th></tr>
<tr><td>1</td><td>pH</td><td>7.4</td><td>7.1</td><td>7.2</td></tr>
<tr><td>2</td><td>TSS, mg/l</td><td>74</td><td>50</td><td>16</td></tr>
<tr><td>3</td><td>BOD, mg/l</td><td>170</td><td>125</td><td>12</td></tr>
<tr><td>4</td><td>COD, mg/l</td><td>252</td><td>285</td><td>26</td></tr>
<tr><td>5</td><td>Oil and Grease, mg/l</td><td>56</td><td>44</td><td>8</td></tr>
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<tr><td>4.</td><td>A) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.</td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
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<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>
<table>
<tr><th colspan="3">Domestic Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1.</td><td>BOD</td><td>20 mg/l</td></tr>
<tr><td>2.</td><td>Total Suspended Solids</td><td>50 mg/l</td></tr>
<tr><td>3.</td><td>Quantity of Discharge</td><td>750 KLD</td></tr>
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</td><td></td></tr>
<tr><td></td><td>B) The industrial effluent should be treated in treatment plant so that the treated effluent should be In conformity with the following norms.
<table>
<tr><th colspan="3">Industrial Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1.</td><td>BOD</td><td>30 mg/l</td></tr>
<tr><td>2.</td><td>Total Suspended Solids</td><td>100 mg/l</td></tr>
<tr><td>3.</td><td>COD</td><td>250 mg/l</td></tr>
<tr><td>4.</td><td>Oil & Grease</td><td>10 mg/l</td></tr>
<tr><td>5.</td><td>Quantity of Discharge</td><td>100 KLD</td></tr>
</table>
</td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>5.</td><td>Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory.</td><td>The effluent generated is being treated and the outlet water parameters are in accordance to the norms prescribed under The Environment (Protection) Act, 1996 or otherwise mandatory. The test report of effluent after treatment is given in Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>6.</td><td>The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.</td><td>The pollutants are not more than norms prescribed as can be seen in the analysis result summarized in response 3 above.</td></tr>
<tr><td>7.</td><td>The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.</td><td>The samples for industrial and domestic effluent are collected and analysed as per BIS standards.</td></tr>
<tr><td>8.</td><td>The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.</td><td>The treated domestic and industrial effluent is being mixed (as per the provisions of Condition No. 2) and reused within the project. This common effluent discharge point has arrangement for flow meter and its log book be maintained.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	Specific Conditions	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-162 dated 01-02-2019 shall be strictly complied with.	The conditions mentioned in the NOC of CGWA vide letter no. 21-4/5705/UP/INF/2018-162 dated 01.02.2019 are being complied. The compliance report of the same is being submitted to CGWA.
3.	The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	The STP of 750 KLD has been installed and standard specified are achieved as summarized in response 3 earlier.
4.	100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.	The ETP of 100 KLD capacity is installed and prescribed standards are achieved as summarized in response 3 earlier.
5.	70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.	Additional 70 KLD STP will be installed before starting the full capacity of 1000 beds and after obtaining the consent from the Board.
6.	The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.	The treated effluent analysis report is attached as ***Annexure-1*** and summarized in response 3 earlier.
7.	Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dt. 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.	The treated waste water is being used in flushing, HVAC cooling and in plantation. The HCF maintains zero liquid discharges to any surface water body.
9.	The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current	The latest CA certificate is attached as ***Annexure-2***.

Sl. No.	Conditions to Consent	Compliance Status
	Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	
10.	The HCF shall comply with the conditions of the CTE issued vide letter F63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
11.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
12.	The HCF shall comply with the Bio Medical Waste Management Rules, 2016.	The Bio Medical Waste Management Rules, 2016 are being complied as per file no 15/BMW-79/19 dated 31.10.2019.
13.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	The HCF complies to all the applicable statutory acts, rules and regulations.
14.	The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
15.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Effluent Test Report
2	CA Certificate

medanta

Date: - 24.03.2022

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board,
Lucknow. (UP)

Sub.:- Submission of Annual report for year – 2021 (Form – IV) under Bio – Medical Waste (M&H) Rules 1998 for "Medanta" – Hospital at Sushant Golf city, Shaheed Path, Lucknow of M/s Medanta Holdings Pvt. Ltd.

Dear Sir,
With reference to the above, we hereby submit Annual report for year – 2021. (Form – IV) along with annexure, under Bio – Medical Waste (M&H) Rules 1998 for **"Medanta" – Lucknow,** Multispecialty Hospital at Sushant Golf city, Shaheed Path, Lucknow of M/S Medanta Holdings Pvt. Ltd.

Looking forward to your concurrence in this regards

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

(Authorized Signatory)

MEDANTA HOLDINGS PVT. LTD. Lucknow

डाक प्राप्ति रसीद
प्राप्ति दिनांक 28-3-22
प्रस्तुतकर्ता के हस्ताक्षर
कार्यालय प्रदूषण नियंत्रण बोर्ड, लखनऊ

Enclosed:-

1. Form – IV
2. Biomedical waste disposal record
3. Copy of Agreement M/s SMS Water Grace Mediwaste Pvt. Ltd.
4. HCF or CBMWTF authorization

Form – IV (See rule 13)

ANNUAL REPORT

[To be submitted to the prescribed authority on or before 30th June every year for the period from January to December of the preceding year, by the occupier of health care facility (HCF) or common bio-medical waste treatment facility (CBWTF)]

Sl. No.	Particulars		
1	Particulars of the Occupier	:	
	(i) Name of the authorized person (occupier or : operator of facility)	:	Dr. Paritosh Kumar Thakur
	(ii) Name of HCF or CBMWTF	:	MEDANTA – LUCKNOW (MEDANTA HOLDINGS PVT.LTD)
	(iii) Address for Correspondence	:	Sector – A, Pocket -1, Shushant Golf City, Lucknow - 226030
	(iv) Address of Facility	:	Sector – A, Pocket -1, Shushant Golf City, Lucknow - 226030
	(v)Tel. No, Fax. No	:	0522 - 4505050
	(vi) E-mail ID	:	iko.hk@medanta.org
	(vii) URL of Website	:	www.medanta.org
	(viii) GPS coordinates of HCF or CBMWTF	:	Yes
	(ix) Ownership of HCF or CBMWTF: (State Government or Private or Semi Govt. or any other)	:	Private
	(x). Status of Authorization under the Bio- Medical Waste (Management and Handling) Rules	:	Authorization No.: 15/BMW - 79/2019 (Valid up to: -5 Year from date of issue)
	(xi). Status of Consents under Water Act and Air Act	:	Valid up to: 31.10.2023
2	Type of Health Care Facility	:	
	(i) Bedded Hospital	:	No. of Beds : - 435
	(ii) Non-bedded hospital Clinical Laboratory or Research Institute or Veterinary Hospital or any other)	:	Clinic/Blood bank or Laboratory or Veterinary Hospital or any other
	(iii) License number and its date of expiry	:	
3	Details of CBMWTF	:	
	(i) Number of health care facilities covered by CBMWTF	:	N/A
	(ii) No. of Beds covered by CBMWTF	:	N/A
	(iii) Installed treatment and disposal capacity of CBMWTF;	:	_____Kg / day
	(iv) Quantity of bio medical waste treated or disposed by CBMWTF	:	_____Kg / day
4	Quantity of waste generated or disposed in Kg per Annum (on monthly average basis)	:	*Yellow Category:- 104071.10 Kg/Annum* *Red Category:- 97986.20 Kg/Annum* *White:- 5029.39 Kg/Annum* *Blue Category:- 14163.61 Kg/Annum* *General Solid Waste:*
5	Details of the Storage, Treatment, Transportation, Processing and Disposal Facility		

	facility		Capacity:- 8000 kg/Day Provision of on-site storage : (Cold storage or any other provision) N/A

(ii) Disposal facilities

Type of treatment equipment	No of Units	Capacity Kg/day	Quantity Treated or disposed in kg per annum
Incinerators			
Plasma Pyrolysis			
Autoclaves	1	160	
Microwave			
Hydroclave			
Shredder			
Needle tip cutter or destroyer			
Sharps			
Encapsulation or concrete pit			
Deep burial pits			
Chemical disinfection:			
Any other treatment equipment:			

	(iii)	Quantity of recyclable wastes sold to authorized recyclers after treatment in Kg per annum	:	Red Category (like plastic, glass, etc.)
	(iv)	No. of Vehicles used for collection and transportation of biomedical waste	:	15
	(v)	Details of incineration ash and ETP sludge generated and disposed during the treatment of wastes in Kg per annum		

	Quantity Generated	Where disposed
Incineration		
Ash		
ETP Sludge		

	(vi)	Name of the Common Bio- Medical Waste Treatment Facility Operator through which wastes are disposed of		SMS Watergrace Mediwaste Pvt. Ltd.
	(vii)	List of member HCF not handed over bio-medical waste.		N/A
6	Do you have bio-medical waste management committee? If yes, attach minutes of the			

	(i)	Number of trainings conducted on BMW Management		50
	(ii)	Number of personnel trained		312
	(iii)	Number of personnel trained at the time of induction		77
	(iv)	Number of personnel not undergone any training so far		0
	(v)	Whether standard manual for training is available?		Yes
8	Details of the accident occurred during the year			
	(i)	Number of Accidents occurred		6
	(ii)	Number of persons affected		6
	(iii)	Remedial Action taken (Please attach details if any)		All has been immunized
	(iv)	Any Fatality occurred, details		NIL
9	Are you meeting the standards of air Pollution from the Incinerator? How many times in last year could not met the standards?			N/A
	Details of Continuous online emission monitoring systems installed			N/A
10	Liquid waste generated and treatment methods in place. How many times you have not met the standards in a year?			N/A
11	Is the disinfection method or sterilization meeting the log 4 standards? How many times you have not met the standards in a year?			N/A
12	Any other relevant information			(Air Pollution Control Devices attached with the Incinerator)

Certified that the above report is for the period from (1st January to 31st December 2021)

Name and Signature of the Head of the Institution

Date:-24/03/2022
Place:-LUCKNOW

SEQUENTIA HOLDINGS PVT. LTD. Lucknow

PROGRESS REPORT OF NOVEMBER 2021- JANUARY 2022 (9th COMPLIANCE) TO CONSENT TO OPERATE UNDER AIR ACT VIDE NO. 63240/UPPCB/LUCKNOW(UPPCBRO)/ CTO/AIR/LUCKNOW/2019 DATED 10.10.2019 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with built up area - 1,27,370.521 sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making up any modification in product/ process/ fuel/ plant machinery failing which consent would be deemed void.</td><td>Agreed. Prior approval shall be obtained before making any modification in product/ process/ fuel/ plant machinery.</td></tr>
<tr><td>3.</td><td>(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks
(b) Air Pollution source details
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>Diesel</td><td>1,2</td><td>Particulate matter</td><td>As per norms</td></tr>
</table>
(c) The emissions by various stacks into the environment should be as per the norms of the Board
<table>
<tr><th colspan="4">Emission Quality Details</th></tr>
<tr><th>S.No</th><th>Stack</th><th>Parameter</th><th>Standard</th></tr>
</table></td><td>The rate of emission from the stack is within the norms. The air pollution source details are given below:
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>HSD oil</td><td>1,2</td><td>PM, CO, NOx + HC and SO_2</td><td>30 m</td></tr>
</table>
The stack analysis report is attached as Annexure-2 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>DG 1</th><th>DG 2</th><th>Standard*</th></tr>
<tr><td>1.</td><td>PM (mg/Nm^3)</td><td>10.2</td><td>9.4</td><td>75</td></tr>
<tr><td>2.</td><td>NO_x (ppm)</td><td>403</td><td>381</td><td>710</td></tr>
<tr><td>3.</td><td>CO (mg/Nm^3)</td><td>88.8</td><td>101.3</td><td>150</td></tr>
<tr><td>4.</td><td>NMHC (mg/Nm^3)</td><td>9.9</td><td>10.5</td><td>100</td></tr>
<tr><td>5.</td><td>SO_2 (ppm)</td><td>BDL</td><td>BDL</td><td>-</td></tr>
</table>
* Standards (EPA 1986) for DG sets capacity up to 75 MW [G.S.R.489(E), dated 9.7.2002]
Note : BDL (Below Detection Limit) of SO2 <1.0 ppm</td></tr>
<tr><td>4.</td><td>Quantity of other pollutants should also be as per the norms prescribed by the Board/ MoEF&CC/ or other wise mandatory</td><td>The other pollutants are also within prescribed norms as shown in above reply.</td></tr>
<tr><td>5.</td><td>The equipment of air pollution control system and monitoring as proposed by the industry and approved by the board should be installed in</td><td>Agreed. DG set have been provided with adequate stack height as per norms.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	their premises itself.	
6.	The modification or installation in the existing pollution control equipment should be done only by prior approval of board.	The modification or installation, if required, in the existing pollution control equipment shall be done only by prior approval by the board.
7.	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory.	The operation of air pollution control system is being done properly and regular maintenance shall be done in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory. The emission from the stack are within norms as specified in response 3.
8.	Unit should do provisions for fugitive emissions chimney/ stack as per the norms of the Board/MoEF&CC/ or otherwise mandatory.	There is no fugitive emission chimney/ stack. There are stacks attached to only DG sets and boiler.
9.	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	The stack analysis report is attached as ***Annexure-2*** and is summarized in response 3.
	Specific Conditions:	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.	The ambient air quality has been monitored and report is attached as ***Annexure-1*** and summarized below:
3.	The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.	The stack analysis report is attached as ***Annexure-2*** and is summarised in response 3 above.
4.	Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.

Sl. No.	Parameter	Emission	Standard
1	$PM_{10}(\mu g/m^3)$	79.8	100
2	$PM_{2.5}(\mu g/m^3)$	45.4	60
3	$SO_2(\mu g/m^3)$	10.5	80
4	$NO_2(\mu g/m^3)$	15.3	80

Sl. No.	Conditions to Consent	Compliance Status
5.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest copy of CA certificate is given in ***Annexure-3.***
6.	Conditions mentioned In the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/ 2014/DDY dated 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
7.	The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
8.	The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).	The HCF complies to all the applicable statutory acts, rules and regulations.
9.	The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on the Board's website-www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 sq.m. (20.83%).
10.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Ambient Air Quality Report
2	Stack Emission Report
3	CA Certificate

medanta

Ref. No. :13/MHPL/13/04/2022
Date: 13.04.2022

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board
T. C. -12, V, Vibhuti Khand
Gomti Nagar, Lucknow- 226010

Sub - Progress Report to condition of Consent To Operate under Water Act vide ref no.63242/UPPCB/Lucknow (UPPCBRO)/CTO/WATER/LUCKNOW/2019 dated 10.10.2019.

Dear Sir/Ma'am

We had received the Consent To Operate under Water Act from UPPCB vide ref no. 63242/UPPCB/Lucknow(UPPCBRO)/CTO/WATER /LUCKNOW/2019 dated 10.10.2019 for Medanta Medicity Multispeciality Hospital at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh.

Please find enclosed the Progress Report from November 2021 to January 2022 February to April 2022 along with the attachments for your kind consideration and records.

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

MEDANTA HOLDINGS PVT. LTD. LUCKNOW

Sachin Srivastava

डाक प्राप्ति रसीद
प्राप्ति दिनांक 19-4-22
प्राप्तकर्ता के हस्ताक्षर
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ

PROGRESS REPORT OF NOVEMBER 2021 - JANUARY 2022 (9th COMPLIANCE) TO CONSENT TO OPERATE UNDER WATER ACT VIDE NO. 63242/UPPCB/LUCKNOW (UPPCBRO)/ CTO/WATER/LUCKNOW/2019, DATED 10.10.2019 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area-1,27,370.521 Sq.m.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>The quantity of maximum daily effluent discharge should not be more than the following:
Effluent Discharge Details
<table><tr><th>Sl. No.</th><th>Kind of Effluent</th><th>Maximum daily discharge, KL/day</th><th>Treatment facility & discharge point</th></tr><tr><td>1</td><td>Domestic</td><td>750 KLD</td><td>STP</td></tr><tr><td>2</td><td>Industrial</td><td>100 KLD</td><td>ETP</td></tr></table></td><td>The maximum daily effluent discharge is less than the quantity mentioned in the consent.</td></tr>
<tr><td>3.</td><td>Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</td><td>The process and domestic effluent is collected and treated separately. The inlet of process and domestic effluent is separate and sample are collected from the both the inlets. The test report is attached as Annexure-1. The effluent after treatment is mixed and the test report of the effluent outlet is given in Annexure-1 and summarized below:
<table><tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>Outlet</th></tr><tr><td>1</td><td>pH</td><td>7.4</td><td>7.1</td><td>7.2</td></tr><tr><td>2</td><td>TSS, mg/l</td><td>74</td><td>50</td><td>16</td></tr><tr><td>3</td><td>BOD, mg/l</td><td>170</td><td>125</td><td>12</td></tr><tr><td>4</td><td>COD, mg/l</td><td>252</td><td>285</td><td>26</td></tr><tr><td>5</td><td>Oil and Grease, mg/l</td><td>56</td><td>44</td><td>8</td></tr></table></td></tr>
<tr><td>4.</td><td>A) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.</td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>
<table>
<tr><th colspan="3">Domestic Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1.</td><td>BOD</td><td>20 mg/l</td></tr>
<tr><td>2.</td><td>Total Suspended Solids</td><td>50 mg/l</td></tr>
<tr><td>3.</td><td>Quantity of Discharge</td><td>750 KLD</td></tr>
</table>
</td><td></td></tr>
<tr><td></td><td>B) The industrial effluent should be treated in treatment plant so that the treated effluent should be In conformity with the following norms.
<table>
<tr><th colspan="3">Industrial Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1.</td><td>BOD</td><td>30 mg/l</td></tr>
<tr><td>2.</td><td>Total Suspended Solids</td><td>100 mg/l</td></tr>
<tr><td>3.</td><td>COD</td><td>250 mg/l</td></tr>
<tr><td>4.</td><td>Oil & Grease</td><td>10 mg/l</td></tr>
<tr><td>5.</td><td>Quantity of Discharge</td><td>100 KLD</td></tr>
</table>
</td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>5.</td><td>Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory.</td><td>The effluent generated is being treated and the outlet water parameters are in accordance to the norms prescribed under The Environment (Protection) Act, 1996 or otherwise mandatory. The test report of effluent after treatment is given in Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>6.</td><td>The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.</td><td>The pollutants are not more than norms prescribed as can be seen in the analysis result summarized in response 3 above.</td></tr>
<tr><td>7.</td><td>The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.</td><td>The samples for industrial and domestic effluent are collected and analysed as per BIS standards.</td></tr>
<tr><td>8.</td><td>The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.</td><td>The treated domestic and industrial effluent is being mixed (as per the provisions of Condition No. 2) and reused within the project. This common effluent discharge point has arrangement for flow meter and its log book be maintained.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	Specific Conditions	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-162 dated 01-02-2019 shall be strictly complied with.	The conditions mentioned in the NOC of CGWA vide letter no. 21-4/5705/UP/INF/2018-162 dated 01.02.2019 are being complied. The compliance report of the same is being submitted to CGWA.
3.	The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	The STP of 750 KLD has been installed and standard specified are achieved as summarized in response 3 earlier.
4.	100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.	The ETP of 100 KLD capacity is installed and prescribed standards are achieved as summarized in response 3 earlier.
5.	70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.	Additional 70 KLD STP will be installed before starting the full capacity of 1000 beds and after obtaining the consent from the Board.
6.	The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.	The treated effluent analysis report is attached as ***Annexure-1*** and summarized in response 3 earlier.
7.	Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dt. 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.	The treated waste water is being used in flushing, HVAC cooling and in plantation. The HCF maintains zero liquid discharges to any surface water body.
9.	The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current	The latest CA certificate is attached as ***Annexure-2***.

Sl. No.	Conditions to Consent	Compliance Status
	Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	
10.	The HCF shall comply with the conditions of the CTE issued vide letter F63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
11.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
12.	The HCF shall comply with the Bio Medical Waste Management Rules, 2016.	The Bio Medical Waste Management Rules, 2016 are being complied as per file no 15/BMW-79/19 dated 31.10.2019.
13.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	The HCF complies to all the applicable statutory acts, rules and regulations.
14.	The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
15.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Effluent Test Report
2	CA Certificate

Annexure R-52

विद्युत सुरक्षा निदेशालय

कार्यालय, सहायक निदेशक , विद्युत सुरक्षा, उत्तर प्रदेश शासन
लखनऊ ज़ोन, लखनऊ

संख्या :- 22VSNOC05031765 वि0सु0/मध्यम विभव/एच0टी0/निरीक्षण, 2021-22

दिनांक: 04/01/2022

Medanta Awadh (A Unit of Medanta Holdings Pvt. Ltd.)
Sector-A, Pocket-1, Shushant Golf City, Amar Shaheed Path, Lucknow-226030

विषय :- विद्युतीय अधिष्ठापनों का प्रारंभिक निरीक्षण/परीक्षण।
प्रसंग :- आप का आवेदन पत्र संख्या VS2154277 दिनांक 20/12/2021

प्रिय महोदय,

कृपया निम्नांकित विद्युतीय अधिष्ठापन का निरीक्षण/परीक्षण अधोहस्ताक्षरी द्वारा दिनांक 04/01/2022 को करने पर उक्त विद्युतीय अधिष्ठापन विद्युत सुरक्षा की दृष्टि से सेन्ट्रल इलेक्ट्रिसिटी अथौरिटी (मेजर्स रिलेटेड टू सेफ्टी एण्ड इलेक्ट्रिक सप्लाई) रेगुलेशन 2010 के सुसंगत विनियमों का पालन करता हुआ पाया गया। अधिष्ठापन में किसी भी परिवर्तन की दशा में इस कार्यालय को अवगत कराते हुये पुनः निरीक्षण कराया जाये।

क्र0 सं0	उपकरण	मेक	क्षमता	वोल्टता	सीरियल नम्बर	मात्रा
1	DGSET	LEROY SOMMER	1500 KVA	415 V	LGS3L818G0906	1
2	DGSET	LEROY SOMMER	1500 KVA	415 V	LGS3L818H2329	1

विद्युतीय लोड के अधिष्ठापन का विवरण 0 किलोवाट।

VIJAY KUMAR RAO
सहायक निदेशक

संख्याः 22VSNOC05031765वि0सु0/मध्यम विभव/एच0टी0/निरीक्षण, 2021-22,तद्दिनांक।

उपरोक्त की प्रति लिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः-

1. उपनिदेशक, विद्युतसुरक्षा, उ0प्र0 शासन लखनऊ रीजन|
2. अधिशासी अभियन्ता, विद्युतवितरण खण्ड. लखनऊ को इस आशय से प्रेषित कि निदेशालय की वेबसाइट www.vidyutsuraksha.org से सत्यापित करने के पश्चात ही संयोजन किया जाना सुनिश्चित करें ।

VIJAY KUMAR RAO
सहायक निदेशक
04/01/2022 22:49:57

नोट :- यह एन ओ सी केवल 3 वर्ष तक मान्य है।

THIS NOC IS GENERATED THROUGH E-SIGNATURE.

Office of the Assistant Director, Electrical Safety, Govt of Uttar Pradesh
Lucknow Zone, Lucknow
No.:- 22VSNOC05031765 Vi.Su./ Medium Voltage/ HT Inspection, 2021-22
Date: 04 / 01 / 2022

Medanta Awadh (A Unit of Medanta Holdings Pvt. Ltd.)
Sector-A, Pocket-1, Shushant Golf City, Amar Shaheed Path, Lucknow- 226030

Subject:- Initial Inspection / Testing of Electrical Installations.
Context: Your application number VS2154277 dated 20 / 12 /2021

Dear Sir,

Upon inspection / testing of the following electrical installation on 04/01/2022 by the undersigned, the said electrical installation was found to be in compliance with the relevant regulations of the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulation 2010 from the point of view of electrical safety. In case of any change in the installation, this office should be informed and the inspection should be done again.

S.No	Equipment	Make	Capacity	Voltage	Serial Number	Qty
1	DGSET	LEROY SOMMER	1500 KVA	**415 V**	LGS3L818GO906	1
2	DGSET	LEROY SOMMER	1500 KVA	**415 V**	LGS3L818H2329	1

Details of installation of electrical load 0 kW.

Sd/-
VIJAY KUMAR RAO
Assistant Director

No. 22VSNOC05031765 Vi.Su./Medium Voltage/HT/Inspection, 2021-22, Date.

Copy of the above sent to the following for information and necessary action:-

1. Deputy Director, Electrical Security, UP Government Lucknow Region.
2. Executive Engineer, Electricity Distribution Section Lucknow with the intention to ensure that the connection is done only after verifying from the Directorate's website www.vidyutsuraksha.org

Sd/-
VIJAY KUMAR RAO
Assistant Director
04/01/2022 22:49:57

Note: - This NOC is valid only for 3 years.

THIS NOC IS GENERATED THROUGH E-SIGNATURE.

Form G (Annexure - 6)

Annexure R-53

Directorate of Electrical Safety

Office, Deputy Director , Electrical Safety, Government of Uttar Pradesh
Lucknow Region, Lucknow

Number: - 22VSNOC05033904 VSU / Medium Vibhav / HT / Inspection, 2021-22

Date: 22/01/2022

MEDANTA HOLDINGS PVT. LTD.
Sector-A, Pocket-1, Sushant Golf City, Sultanpur Road, Lucknow-226002

Subject: - Preliminary inspection / testing of electrical installations.

Context: - Your application form number VS2157905 dated 13/01/2022

Dear Sir,

Please inspect / test the following electrical installations by the undersigned on 19/01/2022 . The said electrical installations comply with the relevant regulations of Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulation 2010 in terms of electrical safety. . In case of any change in the installation, this office should be informed and re-inspected.

No.	Equipment	Make	Capacity	Voltage	Serial number	Volume
1	TransFormer	SCHNELDER	1600 KVA	33000 V	8834040-10	1
2	TransFormer	SCHNELDER	1600 KVA	33000 V	8834040-20	1
3	TransFormer	SCHNELDER	1600 KVA	33000 V	8834040-30	1
4	TransFormer	SCHNELDER	1600 KVA	33000 V	8834040-40	1

Details of installation of electrical load 3000 kW.

GYANENDRA SINGH Deputy Director

Number: 22VSNOC05033904 VS / Medium Vibh / HT / Inspection, 2021-22 , up to date.
Copy of the above transmitted to the following for information and necessary action: -

1. Director, Electrical Safety, UP Government, Lucknow.
2. Assistant Director, Electrical Safety , UP Government, Lucknow Zone
3. Executive Engineer, Power Distribution Section. Posted to Lucknow with the intention that the Directorate's website

Be sure to combine only after verifying with www.vidyutsuraksha.org.

GYANENDRA SINGH Deputy Director 22/01/2022 13:04:51

943/3
24/2/22

पत्रांक 352 ...CPCB/एम एस कैम/2022
दिनांक: 24/3/22

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

By Registered Post

F. No. B-31011/BMW (47.57)/2022/WMD-I 13687 February 16, 2022

To,

M/s Medanta Awadh, Multispecialty Hospital,
Sector- A, Pocket- 1, Sushant Golf City,
Amar Shaheed Path, Lucknow,
Uttar Pradesh – 226030.

डाक प्राप्ति रसीद
प्राप्ति दिनांक 24-2-22
प्राप्तकर्ता के हस्ताक्षर
उ०प्र० प्रदूषण

DIRECTION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986 (NOTICE THEREOF)

WHEREAS the Central Government has notified the Bio-Medical Waste Management Rules, 2016 and amendments thereof (herein after referred as BMWM Rules) in suppression of the Bio-Medical Waste (Management & Handling) Rules, 1998, and amendments thereof, under the Environment (Protection) Act, 1986, to improve the collection, segregation, processing, treatment and disposal of the Bio-Medical wastes in an environmentally sound management thereby, reducing the biomedical waste generation and its impact on the environment; and

WHEREAS Rule 4 of BMWM Rules, 2016 stipulated duties of the occupier of Health Care Facility (HCF); and

WHEREAS as per Rule 7 (1) of BMWM Rules, "bio-medical waste shall be treated and disposed of in accordance with Schedule I and in compliance with the standards prescribed in Schedule II of the BMWM Rules, 2016"; and

WHEREAS the Hon'ble National Green Tribunal, in the matter of O.A. No. 710 of 2017 filed by Shailesh Singh vide order dated 12.03.2019 directed Central Pollution Control Board (CPCB) to undertake study and prepare a scale of compensation to be recovered from violators of Bio-Medical Waste Management Rules, 2016. Hon'ble NGT also states that scale of compensation must be deterrent, rendering violation of Rules to be non-profitable and which should be adequate to remedy the situation"; and

WHEREAS in pursuant to order dated 12.03.2019 passed by Hon'ble National Green Tribunal, in the matter of O.A. No. 710 of 2017, CPCB has prepared Guidelines for "Imposition of Environmental Compensation Charges (ECC) against Healthcare Facilities (HCFs) and Common Biomedical Waste Treatment Facilities (CBWTFs)"; and

WHEREAS the Healthcare Facility (HCF) namely M/s Medanta Hospital (formerly known as M/s Medanta Awadh Multi Super Specialty Hospital), Sector- A, Pocket- 1, Sushant Golf City, Amar Shaheed Path, Lucknow, Uttar Pradesh - 226030 (the Unit) was inspected by Central Pollution Control Board (CPCB) on 24.02.2021 for verification of compliance to BMWM Rules, 2016, wherein following discrepancies were found; (i) improper segregation of biomedical waste; and (ii) following parameters were found exceeding the prescribed norms as per BMWM Rules: BOD (70 mg/l against standard of 30 mg/l), COD (272 mg/l against standard of 250 mg/l) and O & G (47 mg/l against standard of 10 mg/l); and

WHEREAS the HCF was re- inspected by CPCB on 30.12.2021 to verify the status of compliance to BMWM Rules, 2016 and following discrepancies were observed:

i. Non-compliance to treated effluent standard w.r.t. BOD as 93.7 mg/l (against standard of 30 mg/l);
ii. Provision for mercury waste management is not provided in the hospital;
iii. No authorisation under Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 for handling hazardous waste such as waste oil and ETP sludge; and
iv. Poor Housekeeping of ETP.

Contd...2/-

Now therefore, in exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986, the Unit is hereby directed to Show Cause why Environment compensation of ₹ Rs 1,16,05,000/- (Rs One Crore Sixteen Lac Five Thousand only) should not be imposed against M/s Medanta Hospital (formerly known as M/s Medanta Awadh Multi Super Specialty Hospital), Sector- A, Pocket- 1, Sushant Golf City, Amar Shaheed Path, Lucknow, Uttar Pradesh – 226030 for violating provisions under BMWM Rules, 2016, thereby causing damage to environment.

You are hereby given an opportunity to submit reply within 15 days from issuance of this notice, failing which CPCB will be constrained to take action against M/s Medanta Awadh, Multispecialty Hospital, Sector- A, Pocket- 1, Sushant Golf City, Amar Shaheed Path, Lucknow, Uttar Pradesh as deemed fit under the Environment (Protection) Act, 1986.

17/2

(Tanmay Kumar)
Chairman

Copy to:

1. The Additional Secretary, HSM Division
   Ministry of Environment, Forest & Climate Change
   Indira Paryavaran Bhawan,
   Jorbagh Road, New Delhi - 110 003

2. The Member Secretary
   Uttar Pradesh Pollution Control Board
   Building No TC-12V
   Vibhuti Khand, Gomti Nagar
   Lucknow – 226 010, Uttar Pradesh : For kind information and follow-up

3. The Regional Director
   Central Pollution Control Board,
   Ground Floor, PICUP Bhawan
   Vibhuti Khand, Gomti Nagar
   Lucknow - 226 010 : For kind information and follow-up

4. DH, IT Division : For information and necessary action

5 DH, Accounts Division : For information & for further necessary action

(Prashant Gargava)
Member Secretary

medanta

Dr. Rakesh Kapoor
Medical Director

Ref. No.: Medanta/MHPL/2022/0189

Dated: 07.03.2022

[By Email/ Registered Post/ Hand Delivery]

To,

The Chairman
Central Pollution Control Board
Parivesh Bhawan
East Arjun Nagar
Delhi 110032

Kind Attn.: Shri Tanmay Kumar, Chairman

Ref: Reply to the Show Cause Notice bearing F. No. B-31011/BMW (47.57)/2022/WMD-I dated 16.02.2022 under Section 5 of the Environment (Protection) Act, 1986.

Dear Sir,

We, Medanta Lucknow, a unit of Medanta Holdings Pvt. Ltd. (hereinafter referred to as "Hospital") are in receipt of a show-cause notice bearing F.No. B-31011/BMW(47.57)/2022/WMD-I dated 16.02.2022, received on 23.02.2022, issued under Section 5 of the Environment Protection Act, 1986 with regard to impugned inspections conducted on 24.02.2021 and 30.12.2021, in which the following discrepancies were alleged:

Inspection dated 24.02.21:

i. Improper segregation of biomedical waste;
ii. Following parameters found exceeding the prescribed norms as per Biomedical Waste Management Rules, 2016 (hereinafter referred to as 'BMWM Rules, 2016') :
   - Biochemical Oxygen Demand (BOD) (70 mg/l against the standard of 30 mg/l),
   - Chemical Oxygen Demand (COD) (272 mg/l against the standard of 250 mg/l) and
   - Oil &Grease (O&G) (at 47 mg/l against the standard of 10 mg/l)

Inspection dated 30.12.21:

i. Non-compliance to treated effluent standard with respect to BOD as 93.7 mg/l (against standard of 30 mg/l);
ii. Provision for mercury waste management is not provided in the hospital;
iii. No authorisation under Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 (hereinafter referred to as 'HWM Rules, 2016') for handling hazardous waste such as waste oil and ETP sludge; and
iv. Poor Housekeeping of ETP.

Dr. Rakesh Kapoor
Medical Director

At the outset, we would like to highlight that the Hospital has utmost respect for the laws of the land. At the Hospital, all possible efforts are undertaken with diligence and due care to ensure strict adherence with all applicable laws, rules and regulations. Towards this, the Hospital has adopted requisite standard operating procedures and internal protocols to exercise appropriate checks and controls to ensure that we are in strict compliance all applicable laws and regulations including BMWM Rules, 2016 and HWM Rules, 2016. We have a dedicated team of qualified doctors, individuals and consultants to monitor compliance with BMWM Rules, 2016 and HWM Rules, 2016. At regular intervals, internal audits are conducted, to ensure continued and timely compliance with applicable laws.

It is further respectfully stated that the contents and allegations in the show-cause notice dated 16.02.2022 are incorrect and respectfully denied. It is humbly stated that the purported discrepancies contained in the show-cause notice under reference are unsubstantiated, vague, and contrary to the true position of facts.

Response to allegations with respect to inspection dated 24.02.2021:

i. Improper segregation of biomedical waste: The purported allegation of improper segregation of biomedical waste is prima facie baseless and vague, as the same is not supported or substantiated with any specific findings. It is stated that we follow all protocols prescribed under applicable laws with regard to segregation of biomedical waste. Without prejudice to the above, it is stated that we are hindered from furnishing a comprehensive reply on the said allegation, as we have not been furnished with a copy of the report pursuant to the impugned inspection dated 24.02.2021. The non-furnishing of the said report is causing grave prejudice to us, as we are unable to put up a complete defence against said purported allegation.

ii. Levels exceeding prescribed limit: It is stated and brought to your notice that we regularly get our ETP outlets tested and samples checked from a third party NABL accredited laboratory. It is stated that as part of our standard operating procedures and internal protocols a sample was sent for testing on 22.02.2021 i.e. two days prior to the impugned inspection on 24.02.2021.The sample collected on 22.02.2021 by the third party laboratory at the ETP outlet and the parameters were well within the limit for BOD 15 mg/l (standard 30 mg/l) and COD 130 mg/l (standard 250 mg/l) [Please refer report ULR no. TC5503 21 2 00002782F dated. 27.02.2021 annexed as ***Annexure-1***]. It is stated that the O&G levels are routinely checked by a third party NABL accredited laboratory and a report dated 18.05.2021, confirmed that the O&G level is Not Detected [LOQ-2.0]. Further, a report dated 10.01.2022, reconfirms that the oil and grease level is below detectable limit (BDL) [Please refer to report dated 18.05.2021 and 10.01.2022 are annexed as ***Annexure-2 &3***]. In view of the above, it is prima-facie evident that the O&G parameters are fully compliant with BMWM Rules, 2016.

Response to allegations with respect to inspection dated 30.12.2021:

i. Non- compliance to treated effluent standard with respect to BOD as 93.7mg/l (against standard of 30 mg/l): It is stated that vide a Letter dated 03.01.2022, to show our bonafide and by way of abundant caution, we intimated UPPCB of our intention to take a sample for investigation. In pursuance thereof, a request was made to the UPPCB to have a representative present on site for the testing that was being conducted on 05.01.2022.

medanta

Dr. Rakesh Kapoor
Medical Director

The said letter was received by the concerned authority on 03.01.2022 itself. [Please refer to Letter dated 03.01.2022 to UPPCB annexed as ***Annexure-4***]. Accordingly, sample of ETP outlet were collected and sent for testing on 05.01.2022 to a third party NABL accredited laboratory. It is pertinent to state that results of the sampling conducted on 05.01.2022 revealed that the parameters were well within the limit for BOD at 14 mg/l (standard 30 mg/l). [Please refer to report no. ECOLAB/WW/0000/A/0001/01/2022 dated. 10.01.2022 is annexed as ***Annexure-5***].

Without prejudice to the above, it is respectfully stated that post treatment of waste water in the ETP, the treated water, is 100% reused for irrigation purposes within hospital premises and for purpose of flushing in the toilets, therefore we do not discharge any treated water into the sewer. It is stated that the reuse of waste water is done with a conscious effort to ensure sustainable and responsible handling of waste material that may potentially harm the ecosystem. Therefore, the protocols followed within our Hospital leaves no scope of causing damage to the environment.

ii. Provision for mercury waste management is not provided in the hospital: With regard to the purported allegation of lack of provision of mercury waste management, we respectfully state that the mercury management plan within the Hospital is a two-fold approach. Firstly, from commencement of operations at the hospital, we have acquired state-of -the art technology wherein the equipments installed are efficient/mercury free equipment. A comparative list of such mercury free used in the hospital are given below:

Sl.	Traditional Equipment containing mercury	Equipment used at Medanta (devoid of mercury)
1	Analog thermometer	Thermal sensor based digital thermometers
2	Analog blood pressure measurement device	Electronic digital blood pressure measurement device
3	Dental amalgam (metallic)	Non-metallic & ceramic based dental amalgams
4	Mercury containing gastro intestinal tubes	Tungsten based tubes
5	Chemicals in the laboratory	No Mercury used/present in Laboratory

Secondly, the Hospital routinely collects samples of STP Sludge and tested from a third party NABL accredited laboratory to keep a check on mercury levels. Vide report dated 24.05.2021, STP Sludge tested confirmed no presence of Mercury- Not Detectable [LOQ- 0.1] and report dated 06.12.2021, reconfirmed no presence of Mercury-Not Detectable [LOQ-0.005] [Please refer to copy of report dated 24.05.2021 and 06.12.2021 is annexed as ***Annexure-6 and 7***].

Dr. Rakesh Kapoor
Medical Director

iii. No authorization under HWM Rules, 2016 for handling hazardous waste such as waste oil and ETP sludge: It is respectfully stated that the BMWM Rules, 2016 in Schedule I, Part 2, Sub Clause (8) provides that "*Residual or discarded chemical wastes, used or discarded disinfectants and chemical sludge can be disposed at hazardous waste treatment, storage and disposal facility. In such case, the waste should be sent to hazardous waste treatment, storage and disposal facility through operator of common bio-medical waste treatment and disposal facility only.*" Furthermore, Schedule II (Standards for treatment and disposal of bio-medical wastes), Clause 8, Sub Clause(2) of the BMWM Rules, 2016 states "*Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous waste treatment, storage and disposal facility for disposal.*"

From a bare perusal of the above, it is prima-facie evident that the Hospital does not require separate authorisation under Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016, as the oil and sludge from ETP is covered under BMWM Rules, 2016. In view of the above, and in compliance of BMWM Rules, 2016, we have an ongoing agreement with an authorized biomedical waste management agency, namely, SMS Watergrace Mediwaste Management Private Limited, Lucknow [Please refer to agreement with SMS Watergrace Mediwaste Management Private Limited, Lucknow annexed as ***Annexure-8***]. We also have an agreement with a hazardous waste management agency, namely, -M/s Bharat Oil and Waste Management Limited, a company duly authorized by the Uttar Pradesh Pollution Control Board to treat, store and dispose of hazardous waste. Reference is drawn to Clause 25 of the said agreement that states "Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility..." [Please refer to agreement with M/s Bharat Oil and Waste Management Limited is annexed as ***Annexure-9***]. Hence, all type of biomedical and hazardous waste (including oil and ETP sludge) is collected and dispatched off by the agencies authorized by the regulatory authority for this purpose in accordance with appropriate rules and regulations in this regard.

iv. Poor Housekeeping: We respectfully state that the allegation is vague and not supported by any documentary basis. It is stated that the structure of ETP is in good condition without any cracks, painted, having access ladders, clear passageways and adequately ventilated. [Please refer to the photographs of our ETP annexed as ***Annexure-10***]. Hence, we categorically deny that the housekeeping of the ETP at our premises is not as per standards.

We would also like to highlight that the inspections conducted on 24.02.2021 and 30.12.2021, were conducted contrary to due process of law as prescribed under the Environment Protection Rules, 1986 (hereinafter referred to as the "Rules, 1986"). It is pertinent to point out that under Rule 7 [Service of Notice] Rules, 1986; a statutory obligation is placed upon the Central Government or the officer empowered to serve upon a notice in terms of Form I as an intention to have a sample analyzed. The relevant portion of the Rules are reproduced hereinbelow for ease of reference:

> *"7. Service of Notice*
>
> ***The Central Government or the officer empowered shall serve on the occupier or his agent or person in charge of the place a notice then and there in Form I of his intention to have the sample analyzed.***"

Dr. Rakesh Kapoor
Medical Director

Furthermore, Section 11(3) [Power to take sample and procedure in connection therewith] of the Environmental Protection Act, 1986 provides for the mandatory obligation of procedure to be followed while collecting sample of air, water, soil or other substance from any factory, premises or other place. The relevant excerpt of Section 11(3) of the Environmental Protection Act, 1986 is being quoted hereunder:

> ***"(3) Subject to the provisions of sub-section (4), the person taking the sample under sub-section (1) shall—***
>
> ***(a) serve on the occupier or his agent or person in charge of the place, a notice, then and there, in such form as may be prescribed, of his intention to have it so analysed;***

However, contrary to the statutory mandate as stated herein-above, both on 24.02.2021 and 30.12.2021, despite repeated request, the concerned officer did not provide us a copy of the notice under Rule 7 of the Rules, 1986, which is a material breach of the procedure prescribed under the Rules, 1986, and hence vitiates the legitimacy/legality of the inspections and show cause notice under reference and the present show-cause notice ought to be withdrawn on this ground itself.

In addition to the above, the present show–cause notice ought to be withdrawn as copies of reports pursuant to inspections conducted on 24.02.2021 and 30.12.2021 have not been provided to our office. It is stated that the non- furnishing of the copies of the reports posts inspections on 24.02.2021 and 30.12.2021 is a material breach of the prescribed procedure under the Rules, 1986. The extract of the relevant provision is reproduced herein below for ease of reference:

> ***"Rule 8(4) [Procedure for submission of samples for analysis, and the form of laboratory report thereon]***
>
> -
> -
> -
>
> ***(4) On receipt of the report of the findings of the Government Analyst, the officer shall send one copy of the report to the person from whom the sample was taken for analysis, the second copy shall be retained by him for his record and the third copy shall be kept by him to be produced in the Court before which proceedings, if any, are instituted."***

Hence, the show-cause notice dated 16.02.22, is against the principles of natural justice, given that we were neither provided with the findings of the environmental laboratory nor given any opportunity to rectify the discrepancy if any, on our own end expediently.

We would like to submit that as a healthcare facility, it has always been our earnest endeavor to provide with the most effective and efficient medical services while also maintaining quality standards at a highly competitive level for which our facility has been adequately equipped and our healthcare staff is also well trained in their operations.

We state that it is our constant effort to strictly adhere to all applicable laws, rules and regulations. We understand and respect the objective of BMWM Rules, 2016 and strive to efficiently and effectively implement them at our premises. We are completely aligned with the vision and objective of the BMWM Rules, 2016 and we will continue to put in our best efforts towards ensuring timely compliance with the applicable laws, rules and regulations.

medanta

Dr. Rakesh Kapoor
Medical Director

In view of the above, it is respectfully stated that we are not liable for any violation of BMWM Rules 2016 or any of the duties and obligations laid out for an 'occupier' under Rule 4 of the Biomedical Waste Management Rules, 2016. It is stated that we are fully compliant to the BMWM Rules, 2016 and are therefore, not liable for Environmental Compensation Charges (ECC) of Rs. 1,16,05,000, as per your show cause notice dated 16.02.2022. In view of the above, we humbly request you to forthwith withdraw the show-cause notice dated 16.02.2022, as the same is without any basis and issued contrary to the procedure prescribed under law.

We trust that the concerns raised in the show cause notice under reply stand addressed. We state that should any further information or action be required, we are fully willing to provide or comply with the same. In consonance with the principles of natural justice we request a reasonable opportunity for a personal hearing before your good offices so as to put forward our case.

Additionally, we request you to make available copies of all documents pertaining to the present matter available with your office including but not limited to the reports (from inspections dated 24.02.2021 and 30.12.2021). Pursuant thereto, we reserve our right to file an additional reply at an appropriate stage. Please be informed that the present reply to your show cause notice under reference is without prejudice to our rights and contentions available under law.

Thanking You,

Rakesh Kapoor

Dr Rakesh Kapoor
Medical Director

Encl.: As above

ANNEX - I 420

FARELABS
FOOD ANALYSIS & RESEARCH LABORATORY
TESTING, CALIBRATION, PROFICIENCY TESTING, R&D & TRAINING SERVICES

FARE LABS Private Limited
L-17/3, DLF Phase-II, IFFCO Chowk, M.G. Road,
Gurgaon-122002, Haryana, INDIA
Phone : +91-124-4223207, 4034205
Fax : +91-124-4036038, Cell : +91-95992 21227
E-mail : farelabs@farelabs.com
Website : www.farelabs.com

TEST REPORT

Issued to: **Medanta Holding Pvt.Ltd.**
SSH-1, Pocket 1, Sector A, Sushant Golf
City 226030, Lucknow, Uttar Pradesh, INDIA

J.O. No.: W20210222-012-024
ULR Code: TC5503 21 2 00002784 F
Report Date: 27/02/2021
Sample Receipt Date: 22/02/2021
Account Manager: Deepika Maheshwari
Credit Manager: Septesh Kumar

Sample Particulars:

Nature of the Sample & No. of Samples	: **ETP Outlet Water** (Sample One)
Brand Name, if any	: None
Location	: ETP Plant Area
Sample Quantity & Packaging	: 1litreX3, Pet Bottle
Test started on	: 22/02/2021
Test Completed	: 27/02/2021
Method of Sampling	: FL/SOP/B/D-1
Date of Sampling	: 22/02/2021
Sample Collected by	: Mr. Nazish (FARE Labs Representative)

TC-5503

Analysis Report

Physical Description: Water is turbid.

S. No.	Parameter	Test Result	As per CPCB Guidelines			Protocol
			Inland Surface Water	Public Sewers	Land for Irrigation	
1	pH Value	7.26	5.5-9.0	5.5-9.0	5.5-9.0	IS-3025 (P-11)
2	Total Suspended Solids, mg/L	32	100	600	200	IS-3025 (P-17)
3	Chemical Oxygen Demand, mg/L	130	250	-	-	IS-3025 (P-58)
4	Biochemical Oxygen Demand at 27°C for 3 days mg/L	15	30	350	100	APHA 23rd Ed.
5	Total Nitrogen, mg/L	1.40	100	-	-	APHA 23rd Ed.

* **ND**= Not Detected; **LOQ**= Limit of Quantification
***CPCB**= Central Pollution Control Board

Inference: The tested sample of water **conforms** to CPCB Guidelines, w.r.t. above tests.

Testing Section | Prepared By Nayla Tazeen | Checked By Satish Kumar Singh | Page 1 of 1 | (AUTHORISED SIGNATORY) D Mathur, Director

NOTE: The laboratory accepts the responsibility for content of report. The results contained in this test report pertain only to the sample tested. Test report shall not be reproduced except in full, without written approval of the laboratory. This report is intended only for your guidance and not for legal purpose or for advertisement. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified. Any complaint about this report should be communicated in writing within 7 days of issue of this report. Total liability at FARELABS Pvt. Ltd. is limited to invoiced amount only.

If you have any complaint/feedback regarding the sample collection/testing/test report, please send an email at feedback@farelabs.com and call at +91-9599221227.

R-T/GEN/145

ANNEX - 2

FARELABS
FOOD ANALYSIS & RESEARCH LABORATORY
TESTING, CALIBRATION, PROFICIENCY TESTING, R&D & TRAINING SERVICES

FARE LABS Private Limited
L-17/3, DLF Phase-II, IFFCO Chowk, M.G. Road,
Gurgaon-122002, Haryana, INDIA
Phone : +91-124-4223207, 4034205
Fax : +91-124-4036038, Cell : +91-95992 21227
E-mail : farelabs@farelabs.com
Website : www.farelabs.com

TEST REPORT

Issued to :
Medanta Holding Pvt. Ltd.
SSH, Pocket 1, Sector A,
Sushant Golf City, Lucknow-226030
Uttar Pradesh, India

J.O. No. : W20210513-009-019
ULR Code : TC5503 21 2 00006308 F
Report Date : 18-05-2021
Sample Receipt Date : 13-05-2021
Account Manager : Deepika Maheshwari
Credit Manager : Septesh Kumar

Sample Particulars:

Nature of the Sample & No. of Samples	: **STP Soft Water**
Location	: Near Cooling Tower
Sample Quantity & Packaging	: 1Litre x 3 Pet Bottle
Test started on	: 13-05-2021
Test Completed	: 18-05-2021
Method of Sampling	: FL/SOP/B/D-1
Date of Sampling	: 13-05-2021
Sample Collected by	: Mr.Sujoy (FARE LABS Representative)

TC-5503

Analysis Report

Physical Description : Clear water

S. No.	Parameters	Unit	Test Results	Test Method
Chemical:Water				
1	Biochemical Oxygen Demand, @ 27°C For 3 days	mg/L	5	APHA 23rd Ed.
2	Chemical Oxygen Demand	mg/L	50	IS-3025 (P-58)
3	Oil & Grease	mg/L	ND, (LOQ-2)	IS:3025 (P-39)
4	Total Suspended Solids	mg/L	6	IS 3025 (P-17)
5	pH value	--	6.86	IS 3025 (P-11)

Reviewed By

Authorised Signatory
D. Mathur, Director

NOTE: The laboratory accepts the responsibility for content of report. The results contained in this test report related only to the sample tested. Test report shall not be reproduced except in full, without written approval of the laboratory. This report is intended only for your guidance and not for legal purpose or for advertisement. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified. Any complaints about this report should be communicated in writing within 7 days of issue of this report. Total liability at FARELABS Pvt. Ltd. is limited to invoiced amount only.
If you have any complaint/feedback regarding the sample collection/testing/test report, please send an email at feedback@farelabs.comandcall at +91 9599221227.

ISO 9001:2015 ISO 14001:2015 OHSAS 18001:2007 ISO / IEC 27001:2013

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ANNEX- 3

ECOMEN LABORATORIES PVT. LTD.
Second Floor Hall, House No. B-1/8, Sector H, Aliganj, Lucknow - 226 024
Phone No. : 0522 - 4079201/2746282
E-mail: contactus@ecomen.in, Website: www.ecomen.in, CIN - U74210UP1989PTC010601,GSTIN : 09AAACE6076H1ZI
TC-9539
ecoMen LABORATORIES PVT LTD.
An approved Laboratory from Ministry of Environment, Forest and Climate Change, Govt. of India, New Delhi

TEST REPORT

FORMAT NO. ECO/QS/FORMAT/07

NAME & ADDRESS OF CUSTOMER:	M/s. Medanta Lucknow (Medanta Holdings Private Limited) Sector-A,Pocket-1,Shushant Golf City , Lucknow U.P.- 226030	Test Report No.	ECOLAB/WW/0000/A/0001/01/2022
		Issue Date of Test Report	10.01.2022
Type of Sample	Waste Water		
Sample Registration No.	1526-A	Name of Location	ETP Outlet
Sampling Method	APHA	Sample Collected By	Mr. Anish Singh
Date of Sample Collection	05.01.2022	Time of Sample Collection	11.10 AM
Date of Sample Receipt	05.01.2022	Time of Sample Receipt	02.15 PM
Start Date of Analysis	05.01.2022	End Date of Analysis	10.01.2022
Laboratory Environmental Condition	Temperature: 25 ± 5 °C Humidity: 30 - 80 % RH	Sample ID Code	ELW-15308-A

Sl. No.	Tests	Unit	Protocol	Limits of Detection	Result	G.S.R 422(E) Desirable Limit
1.	pH	-	APHA, 23rd Ed. 2017,4500 H+ A+B	2-12	7.41	5.5-9.0
2.	Total Dissolved Solids as TDS	mg/l	APHA, 23rd Ed. 2017,2540-C	10-10000	1056.0	-
3.	Total Suspended Solid as TSS	mg/l	APHA, 23rdEd. 2017, 2540D	5-5000	31.0	100.0
4.	Biochemical Oxygen Demand as BOD 3days at 27°C	mg/l	APHA, 23rd Ed. 2017, 5210 A+B	5-10000	14.0	30.0
5.	Chemical Oxygen Demand as COD	mg/l	APHA, 23rd Ed. 2017, 5220 A+C	5-50000	112.0	250.0
6.	Oil & Grease as O & G	mg/l	APHA, 23rd Ed. 2017, 5520 A+D	5-600	BDL	10.0

Statement of Conformity: The above tested parameters confirm as per GSR-422(E)limits for above tested parameters and the results are related to the sample tested.

Note: - BDL- Below Detection Limit

Verified By

Technical Manager

Authorized By

Quality Manager
Ecomen Laboratories Pvt. Ltd.
Second Floor Hall, House No. B-1/8,
Sector-H, Aliganj, Lucknow-226024

----End of Report----

ANNEX - 4

दिनांक: 03.01.2022

सेवा में,
क्षेत्रीय अधिकारी
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
लखनऊ

महोदय,

अवगत कराना है कि दिनांक 5 जनवरी 2022 को थर्ड पार्टी/लैब द्वारा मेदांता लखनऊ में स्थापित ETP/STP की सैम्पलिंग कराई जानी है।

कृपया उक्त तिथि पर अपना प्रतिनिधि भेजने की कृपा करें।

भवदीय,

कृते-अधिकृत हस्ताक्षरकर्ता
मेदांता लखनऊ

03/01/22

ANNEX-4

Date: 03.01.2022

Medanta

To,

Regional Officer

Uttar Pradesh Pollution Control Board

Lucknow

Sir,

This is to inform that on 5th January 2022, sampling of ETP / STP installed at Medanta Lucknow is to be done by a third party / lab.

Please send your representative on the said date.

Sincerely,

Sd/-

Authorized Signatory

Medanta Lucknow

Sd/- 03/01/22

Round Seal

ANNEX-5

ECOMEN LABORATORIES PVT. LTD.

Second Floor Hall, House No. B-1/8, Sector H, Aliganj, Lucknow - 226 024

Phone No. : 0522 - 4079201/2746282

E-mail: contactus@ecomen.in, Website: www.ecomen.in, CIN - U74210UP1989PTC010601,GSTIN : 09AAACE6076H1ZI

TC-8539

ecoMen LABORATORIES PVT LTD.

An approved Laboratory from Ministry of Environment, Forest and Climate Change, Govt. of India, New Delhi

TEST REPORT

FORMAT NO. ECO/QS/FORMAT/07

NAME & ADDRESS OF CUSTOMER:	M/s. Medanta Lucknow (Medanta Holdings Private Limited) Sector-A,Pocket-1,Shushant Golf City , Lucknow U.P.- 226030	Test Report No.	ECOLAB/WW/0000/A/0001/01/2022
		Issue Date of Test Report	10.01.2022

Type of Sample	Waste Water		
Sample Registration No.	1526-A	Name of Location	ETP Outlet
Sampling Method	APHA	Sample Collected By	Mr. Anish Singh
Date of Sample Collection	05.01.2022	Time of Sample Collection	11.10 AM
Date of Sample Receipt	05.01.2022	Time of Sample Receipt	02.15 PM
Start Date of Analysis	05.01.2022	End Date of Analysis	10.01.2022
Laboratory Environmental Condition	Temperature: 25 ± 5 °C Humidity: 30 - 80 % RH	Sample ID Code	ELW-15308-A

Sl. No.	Tests	Unit	Protocol	Limits of Detection	Result	G.S.R 422(E) Desirable Limit
1.	pH	-	APHA, 23rd Ed. 2017,4500 H+ A+B	2-12	7.41	5.5-9.0
2.	Total Dissolved Solids as TDS	mg/l	APHA, 23rd Ed. 2017,2540-C	10-10000	1056.0	-
3.	Total Suspended Solid as TSS	mg/l	APHA, 23rdEd. 2017, 2540D	5-5000	31.0	100.0
4.	Biochemical Oxygen Demand as BOD 3days at 27°C	mg/l	APHA, 23rd Ed. 2017, 5210 A+B	5-10000	14.0	30.0
5.	Chemical Oxygen Demand as COD	mg/l	APHA, 23rd Ed. 2017, 5220 A+C	5-50000	112.0	250.0
6.	Oil & Grease as O & G	mg/l	APHA, 23rd Ed. 2017, 5520 A+D	5-600	BDL	10.0

Statement of Conformity: The above tested parameters confirm as per GSR-422(E)limits for above tested parameters and the results are related to the sample tested.

Note: - BDL- Below Detection Limit

Verified By

Technical Manager

Authorized By

Quality Manager

Ecomen Laboratories Pvt. Ltd.
Second Floor Hall, House No. B-1/8,
Sector-H, Aliganj, Lucknow-226024

---End of Report---

ANNEX-6

FARELABS
FOOD ANALYSIS & RESEARCH LABORATORY
TESTING, CALIBRATION, PROFICIENCY TESTING, R&D & TRAINING SERVICES

FARE LABS Private Limited
L-17/3, DLF Phase-II, IFFCO Chowk, M.G. Road,
Gurgaon-122002, Haryana, INDIA
Phone : +91-124-4223207, 4034205
Fax : +91-124-4036038, Cell : +91-95992 21227
E-mail : farelabs@farelabs.com
Website : www.farelabs.com

TEST REPORT

J.O. No.: W20210513-010-020
ULR Code: TC5503 21 2 00006309 F
Report Date: 24/05/2021
Sample Receipt Date: 13/05/2021
Account Manager: Deepika Maheshwari
Credit Manager: Septesh Kumar

Issued to: Medanta Holding Pvt. Ltd.
SSH, Pocket 1, Sector A, Sushant
Golf City, Lucknow, 226030

TC-5503

Sample Particulars:

Nature of the Sample & No. of Samples	: **STP Sludge** (One Sample)
Brand Name, if any	: None
Location	: STP Plant
Sample Quantity & Packaging	: 1 Kg, Polypack
Test started on	: 13/05/2021
Test Completed	: 24/05/2021
Method of Sampling	: FL/SOP/B/D-1
Date of Sampling	: 13/05/2021
Sample Collected by	: Mr. Sujoy (FARE LABS Representative)

Analysis Report

S.No	Parameter	Unit	Result	Protocol
On Dry Basis:				
1	Arsenic	mg/kg	5.45	FL/SOP/ICPMS-20-A
2	Lead	mg/kg	11.87	FL/SOP/ICPMS-20-A
3	Mercury	mg/kg	ND[LOQ-0.1]	FL/SOP/ICPMS-20-A
4	Cadmium	mg/kg	ND[LOQ-0.1]	FL/SOP/ICPMS-20-A
5	Chromium	mg/kg	28.67	FL/SOP/ICPMS-20-A
6	Zinc	mg/kg	14.56	FL/SOP/ICPMS-20-A
7	Copper	mg/kg	16.98	FL/SOP/ICPMS-20-A
8	Molybdenum	mg/kg	2.09	FL/SOP/ICPMS-20-A
9	Nickel	mg/kg	21.32	FL/SOP/ICPMS-20-A
10	Antimony	mg/kg	0.43	FL/SOP/ICPMS-20-A
11	Cobalt	mg/kg	4.07	FL/SOP/ICPMS-20-A
12	Titanium	mg/kg	0.49	FL/SOP/ICPMS-20-A
13	Aluminium	mg/kg	4328.98	FL/SOP/ICPMS-20-A
14	Iron	mg/kg	1098.65	FL/SOP/AAS-20-A
15	Sodium	mg/kg	265.87	FL/SOP/AAS-20-A
16	Potassium	mg/kg	75.78	FL/SOP/AAS-20-A
17	Calcium	mg/kg	1234.76	FL/SOP/AAS-20-A
18	Magnesium	mg/kg	765.89	FL/SOP/AAS-20-A

Testing Section — Prepared By P.J. Malick/Chhaya — Checked By Satish Kumar Singh

(AUTHORISED SIGNATORY)
D. Mathur, Director

NOTE: The laboratory accepts the responsibility for content of report. The results contained in this test report pertains only to the sample tested. Test report shall not be reproduced except in full, without written approval of the laboratory. This report is intended only for your guidance and not for legal purpose or for advertisement. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified. Any complaint about this report should be communicated in writing within 7 days of issue of this report. Total liability at FARELABS Pvt. Ltd. is limited to invoiced amount only.
If you have any complaint/feedback regarding the sample collection/testing/test report, please send an email at feedback@farelabs.com and call at +91-9599221227.

FL/T/GEN/F-05

ISO 9001:2015 · ISO 14001:2015 · OHSAS 18001:2007 · ISO / IEC 27001:2013

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ANNEX - 7

FARELABS
FOOD ANALYSIS & RESEARCH LABORATORY
TESTING, CALIBRATION, PROFICIENCY TESTING, R&D & TRAINING SERVICES

FARE LABS Private Limited
L-17/3, DLF Phase-II, IFFCO Chowk, M.G. Road,
Gurgaon-122002, Haryana, INDIA
Phone : +91-124-4223207, 4034205
Fax : +91-124-4036038, Cell : +91-95992 21227
E-mail : farelabs@farelabs.com
Website : www.farelabs.com

TEST REPORT

J.O. No.: W2021125-044-127
ULR Code: TC5503 21 2 00019115 F
Report Date: 06-12-2021
Sample Receipt Date: 25-11-2021
Account Manager: Deepika Maheshwari
Credit Manager: Septesh Kumar

Issued to: **Medanta Holding Pvt. Ltd.**
SSH, Pocket 1, Sector A, Sushant
Golf City, Lucknow, 226030

Sample Particulars:

Nature of the Sample & No. of Samples	: **ETP Sludge** (One Sample)
Brand Name, if any	: None
Location	: ETP Plant
Sample Quantity & Packaging	: 1Kg, Polypack
Test started on	: 25-11-2021
Test Completed	: 06-12-2021
Method of Sampling	: FL/SOP/B/D-1
Date of Sampling	: 25-11-2021
Sample Collected by	: Mr. Nazish (FARE LABS Representative)

TC-5503

Analysis Report

S.No	Parameter	Unit	Result	Specifications as per MoEFCC,2016 (Leachable Concentration Limits)	Protocol
On Leachable Concentration:					
1	Arsenic	mg/L	ND, [LOQ -0.01]	5.0	FL/SOP/ICPMS-20-B
2	Lead	mg/L	ND, [LOQ -0.01]	5.0	FL/SOP/ICPMS-20-B
3	Mercury	mg/L	ND, [LOQ -0.005]	0.2	FL/SOP/ICPMS-20-B
4	Cadmium	mg/L	ND, [LOQ -0.002]	1.0	FL/SOP/ICPMS-20-B
5	Chromium	mg/L	ND, [LOQ -0.01]	5.0	FL/SOP/ICPMS-20-B
6	Zinc	mg/L	0.14	250	FL/SOP/ICPMS-20-B
7	Copper	mg/L	0.031	25.0	FL/SOP/ICPMS-20-B
8	Molybdenum	mg/L	0.47	350	FL/SOP/ICPMS-20-B
9	Nickel	mg/L	0.26	20.0	FL/SOP/ICPMS-20-B
10	Antimony	mg/L	ND, [LOQ -0.01]	15.0	FL/SOP/ICPMS-20-B
11	Cobalt	mg/L	0.18	80.0	FL/SOP/ICPMS-20-B
12	Titanium	mg/L	ND, [LOQ -0.01]	-	FL/SOP/ICPMS-20-B
13	Aluminium	mg/L	5.33	-	FL/SOP/ICPMS-20-B
14	Iron	mg/L	0.74	-	FL/SOP/AAS-20-B
15	Sodium	mg/L	1426.91	-	FL/SOP/AAS-20-B
16	Potassium	mg/L	319.24	-	FL/SOP/AAS-20-B
17	Calcium	mg/L	870.14	-	FL/SOP/AAS-20-B
18	Magnesium	mg/L	59.47	-	FL/SOP/AAS-20-B

Reviewed By

Authorised Signatory
D Mathur, Director

FL/T/GEN/F-05

NOTE: The laboratory accepts the responsibility for content of report. The results contained in this test report pertains only to the sample tested. Test report shall not be reproduced except in full, without written approval of the laboratory. This report is intended only for your guidance and not for legal purpose or for advertisement. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified. Any complaint about this report should be communicated in writing within 7 days of issue of this report. Total liability at FARELABS Pvt. Ltd. is limited to invoiced amount only.**If you have any complaint/feedback regarding the sample collection/testing/test report, please send an email at feedback@farelabs.comandcall at +91 9599221227.**

ISO 9001:2015 ISO 14001:2015 OHSAS 18001:2007 ISO / IEC 27001:2013

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ANNEX-8

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
(UTTAR PRADESH POLLUTION CONTROL BOARD)

Ref. No. 13525/C-5/2/BMW-62/19 Dated 11-2-19

FORM-III
(See rule 10)

AUTHORISATION

(Authorization for operating a facility for Collection, Reception, Treatment, Storage, Transportation and disposal of biomedical wastes)

1. File number of authorization and date of issue : C-5/2/BMW-62/2019 11-2-19
M/s SMS Watergrace Mediwaste Management Pvt. Ltd. Village & Post- Bindowa, Mohanlalganj, Lucknow is hereby granted an authorization for;

2. **Activity**
(i)Generation
(ii) Segregation
(iii)Collection
(iv)Storage
(v)Packaging
(vi)Transportation
(vii)Treatment or processing or conversion
(viii)Disposal or destruction
(ix)Offering for sale, transfer any other form of handling

3. M/s SMS Watergrace Mediwaste Management Pvt. Ltd. Village & Post-Bindowa, Mohanlalganj, Lucknow is hereby authorized for handling of biomedical waste as per the capacity given below.
   (i) Number of beds of HCFs----9751
   (ii) Number healthcare facilities covered by CBMWTF--1030
   (iii) Installed treatment and disposal capacity -Capacity of Incinerator 250Kg/Hr.
   Capacity to Autoclave-- 175 Kg/Batch
   Capacity of Shredder -- 300 kg/Hr
   Capacity of ETP -- 20 KLD
   (iv) Quantity of Biomedical waste handled, treated or disposal 2660 Kg/day
   (v) Area or distance covered by CBMWTF --150 Km.

Type of Waste Category	Quantity Permitted for Handling
Yellow Red White (Translucent) Blue	Incinerable --5000 Kg/day, Autoclavable-3500 Kg/day, Shredderable--6000 }Kg/day

4. This authorization shall be in force for a period of five years from the date of issue.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Chief Environmental Officer(C-5)

TERM AND CONDITIONS

1. The Authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The Authorization or its renewal shall be produced for inspection at the request of an officer, Authorized by the prescribed authority.
3. The Authorized person shall not rent, lend, transfer or otherwise transport the bio-Medical waste without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. Bio- Medical waste shall not be mixed with other waste.
6. Bio- Medical waste shall be segregated into containers/ bags at the point of generation in accordance with schedule-I. Prior to its storage. The Containers shall be labeled as per provisions.
7. No untreated bio medical waste shall be kept stored beyond a period of 48 hours for in compliance of rule -8 of Bio Medical Waste Rules, 2016.
8. You shall submit an annual re
9. port to the U.P. Pollution Control Board in form IV by 30th June every year for a period from January to December. And include information about the categories and quantities of Bio Medical waste during the preceding year.
10. You shall maintain record related to the generation and segregation of handling of Bio Medical Waste in accordance with rule and guidelines. all records shall be subject to inspection and verification by the Board at any time.
11. It is within the power and functions of U.P. Pollution Control Board to modify/ revoke the terms and conditions of Authorization and issued under the Rule 7 (8) of the Bio-Medical waste Management Rules, 2016.
12. You are herby directed to comply the stipulated above mentioned conditions and submit the compliance report and steps taken in this regard within a month so that capacity of the facility may be verified failing which the authorization may be revoked and necessary legal proceeding shall be initiated.
13. The Bio medical waste shall not be disposed in open place in the premises.
14. This authorization is subject to the order of Hon'ble High Court in Criminal revision no. 2671/2008 and Criminal revision no. 2572/2008.
15. Strict compliance of Rule 18 and all other provisions of BMW Rule, 2016 must be ensured.
16. The CBWTF shall submit the incinerator stack monitoring report analysed by NABL accredited laboratory, giving all parameters as prescribed in BMW Rules-2016, within one month.
17. The unit shall strictly comply direction issued by CPCB letter no. F.No.B-31011/ BMW (46.139)/2018 WMD-II/14248 dated 18.12.2018 u/s 5 of the Environment (Protection) Act, 1986 and submit the compliance report within 15 days of receipt of letter.

Yours faithfully

Chief Environmental Officer(C-5)

Copy to: - Regional Officer, U.P. Pollution Control Board, Lucknow for information and necessary action.

Chief Environmental Officer(C-5)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

ANNEX - 9

उत्तर प्रदेश UTTAR PRADESH

FE 722767

AGREEMENT

THIS AGREEMENT made on this **11th March 2020** between **M/s Medanta Holdings Pvt. Ltd.,** a Company incorporated under Companies Act 2015, having its registered office at **Sector - A, Pocket - 1, Sushant Golf City, Amar Shaheed Path, Lucknow, Uttar Pradesh 226030** and its Plant located at **Sector - A, Pocket - 1, Sushant Golf City, Amar Shaheed Path, Lucknow, Uttar Pradesh 226030** (hereinafter called as "**FIRST PART**" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s **Bharat Oil and Waste Management Ltd** (BOWML), a Company registered under the Companies Act 2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UEPPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act')and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

MEDANTA HOLDING PVT. LTD. Lucknow

For Bharat Oil & Waste Management Ltd.

Authorised Signatory

WHEREAS First Part is **engaged** in **Service** of **Health Care** and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at **Sector - A, Pocket - 1, Sushant Golf City, Amar Shaheed Path, Lucknow, Uttar Pradesh 226030** is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.

2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.

3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.

4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.

5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART

For Bharat Oil & Waste Management Ltd.

Authorised Signatory

shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.

7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.

8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.

9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART.

10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.

11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.

14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.

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For Bharat Oil & Waste Management Ltd.

Authorised Signatory

15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.

16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, **for a minimum load of One (1) MT.**

17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.

20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are

MEDANTA HOLDINGS LTD. Lucknow

For Bharat Oil & Waste Management Ltd.

Authorised Signatory

dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.

26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or natural calamities.

27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.

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For Bharat Oil & Waste Management Ltd.

Authorised Signatory

31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.

32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.

33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UEPPCB approval No. ..... Dated.....valid till.....(copy attached), and has valid unexpired Consent to Operate under Air/Water Act No. ..... Dated.....valid till.....(copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

MEDANTA HOLDINGS PVT. LTD. LUCKNOW

For Bharat Oil & Waste Management Ltd.

Authorised Signatory

This Agreement is signed on this 11th of March 2020 at New Delhi.

For "M/s Medanta Holdings Pvt. Ltd."

By its authorized signatory

(Name) Mr Pramab Bal

Designation:- C.F.O.

(First Part)

For Bharat Oil & Waste Management Ltd.

Bharat Oil Company (I) Regd.

For Bharat Oil & Waste Management Ltd.

By its authorized signatory

Authorised Signatory

(Naresh Manglani)/BT Manglani

Director/Partner

(Second Part)

Witnesses:

1. Sachin Srivastava
(Name & Address)

1. _____
(Name &Address)

2. Akash Verma
(Name & Address)

2. _____
(Name & Address)

Contact Number & Mail id for future prospects:

FIRST PART CONTACTS *(Please fill before sending)*

Name :- Mr. Sachin Srivastava
Mob. No. :- 8787057598
Mail Id :- sachin.srivastava1@medanta.org
PAN :- AAICM9846K
GSTIN :- 09AAICM9846K1ZN

SECOND PART CONTACTS

sales@bharatoil.com
sourabh@bharatoil.com,
Sourabh Srivastava
Mo. No- 08874207653

FIRST PART CONTACTS *(Please fill before sending)* SECOND PART CONTACTS

Name :- Mr. Sachin Srivastava

Mob. No. :- **8787057598** sales@bharatoil.com

Mail Id :- sachin.srivastava1@medanta.org sourabh@bharatoil.com.

PAN :- AAICM9846K Sourabh Srivastava

GSTIN :- 09AAICM9846K1ZN Mo. No- 08874207653

ANNEXURE

Waste Management & Handling Service Charge

This annexure is in conjunction with agreement signed between **M/s Medanta Holdings Pvt. Ltd.,** and **Bharat Oil & Waste Management Ltd** on date//**March 2020**.

First part WILL PAY AN AMOUNT OF Rs. 15,000/- plus application GST @ 18% (Total Rs. 17,700/-) to second part TOWARDS Non-Refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per without any extra charges.

Category – A: shall be paid by Second Part

NO.	Type of Hazardous Wastes	Quantity/ Annum	Second Part Rates
1	Used Oil/ Waste Oil		**Rs.2000/- (Two Thousand only) per drum**

a) Used Oil waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water & sludge. SECOND PART will only pay for fully filled drums of 220 liters capacity. Part filled drums with quantity less than 220 liters will be free of charge. Note: Rate will be changeable according to market value.

b) Quoted rated are inclusive of GST. with container.

For Bharat Oil & Waste Management Ltd.

Authorised Signatory

MEDANTA HOLDINGS PVT. LTD. Lucknow

USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category –B: shall be paid by FIRST PART:

Category – B: - Hazardous Waste:- Collection, Treatment, Storage and Disposal (LANDFILL /INCINERATION Charge)

Sr. No.	Type Hazardous Waste	Approx. Generation Frequency/ Annum	SECOND PART Rates in Rs. per Unit
1.	Air/Oil Filters (Incinerable)	5 Piece	Rs. 45.00 per Piece (Rupees Forty Five per PIECE only)
2.	**Hazardous waste material like,** Cotton Waste, plastic Waste, **Poly bags, Oil Soaked cotton,** paper waste, rubber waste, Hand gloves, Cartoon waste, Waste Grease, Oily Sludge etc (Incinerable)	**400 KG**	Rs. 17.00 per Kg (Rupees Seventeen per kg only)
3.	**E-Waste** (CFL/Tube lights, Chokes, Capacitors, wires, Printers, Cartage, Mouse, Key board, CPU, Chargers, Monitor etc.)	**150 KG**	Rs.40.00 per kg (Rupees Forty Per kg Only)
4.	**Discarded Containers Drums 5 to 200 liters capacity.**	------	Rs. 7.00 per Kg (Rupees Seven per kg. only)

- Above rates are exclusive of all taxes;

Transport Charges:

Sr. No.	Type of Hazardous Waste	Approx. Generation Frequency/annum	SECOND PART Rates in Rs. per Unit
1.	Category-(A&B)	_____MT	As per Actual.

- Vehicle availability only for 3 hours. If it exceeds more than 3 hours, charges for full day (above) will be charged.
- First part can also send wastes at Second Part's Plant.
- **First Part should send or dispose Hazardous Waste for minimum 4 times in a year so that its membership can be renewed by SECOND PART.**

Transport: - You can also send wastes directly to our Kanpur Plant.

TERMS & CONDITIONS:

a) **Additional MoeF Post-Closure Monitoring / Escrow Fund Charge**

A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).

For Bharat Oil & Waste Management Ltd.

MEDANTA HOLDINGS PVT. LUCKNOW

Authorised Signatory

b) **A minimum billing of Rs. 4000/- (Rs. Four Thousand only) plus taxes** or as per stipulated rates will be applicable even if there is no waste lifted to be disposed in a quarter is payable by FIRST PART to the SECOND PART until the termination of this agreement/ Annexure.

c) GST or other taxes as applicable by GOI shall be paid by FIRST PART.

d) **FIRST PART** shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at **FIRST PART** plant. Containers/Gunny bags arranged by **FIRST PART** shall be of metallic/PVC and kept at the storage place under cover.

e) **FIRST PART** shall deliver their waste at SECOND PART plant **Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101** at its own cost. If SECOND PART lifts the material transportation cost shall be borne by **FIRST PART** as quoted below. Loading is in scope of **FIRST PART.**

f) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.

g) The above transportation cost is for material of upto 1.1 MT/m3 density. If density is lower than 1.1 MT/m3, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.

h) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

i) A maximum of 2 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART.

j) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.

k) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).

l) For Category (B) FIRST PART shall pay to SECOND PART within a week of receipt of SECOND PART Invoice, Payment by cheque/Demand Draft/ NEFT.

m) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART has to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.

n) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.

For Bharat Oil & Waste Management Ltd.

Authorised Signatory

o) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoeF Approved Laboratory Test Reports of each waste type.

p) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.

q) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +-10% the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoeF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PARTshall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For "M/s Medanta Holdings Pvt. Ltd." Limited/

(FIRST PART)

For Bharat Oil & Waste Management

Bharat Oil Company (India)
Regd.

For Bharat Oil & Waste Management Ltd.

(SECOND PART) Authorised Signatory

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019

Dated : 10/10/2019

To ,

Shri MANOJ SHUKLA
M/s Medanta Awadh Multispeciality Hospital
Plot- SSH, Sector- A, Pocket-I, Sushant Gold City,LUCKNOW,226030
LUCKNOW

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Medanta Awadh Multispeciality Hospital

Reference Application No. 5718900 Dated : 10/10/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s Medanta Awadh Multispeciality Hospital. under Air Act 1981. It is being authorised for said emissions. as per the standards. in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 28/08/2019 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Control of Pollution) Act. 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR AGARWAL Date: 2019.10.10 17:33:01 +05:30
Chief Environmental Officer, Circle-5.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR AGARWAL Date: 2019.10.10 17:33:01 +05:30
Chief Environmental Officer, Circle-5.

U.P. Pollution Control Board

Dated : 10/10/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area-1,27,370.521 Sqm..
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details

S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG Sets 2 Nos. of 1500 KVA each	Diesel	1,2	Particulate Matter	as per norms

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail

S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Gold City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.

2. Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.

3. The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.

4. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.

6. Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.

7. The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.

8. Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.

9. The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.

10. The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).

11. The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.

12. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR AGARWAL Date: 2019.10.10 17:15:32 +05'30'

Chief Environmental Officer, Circle-5.

NSDL NSDL e-Governance Infrastructure Limited

5th Floor, Mantri Sterling, Plot No. 341, Survey No. 997/8, Model Colony, Near Deep Bungalow Chowk, Pune - 411 016
Tel: 91-20-2721 8080, Fax: 91-20-2721 2081, e-mail: info@nsdl.co.in

e-TDS Intermediary

PkgID : 60261 / TANPTGNTP16081403 TPUC/PSTAC

Aug 16, 2014

Ref. No.: 11484700022931171/TAN/NEW

TO,
MEDANTA HOLDINGS PRIVATE LIMITED
B-4, MAHARANI BAGH,
NEW DELHI,
DELHI-110065
TEL. NO.:91-9873643344

Sir / Madam,

Sub : Allotment of Tax Deduction Account Number (TAN)
as per the Income Tax Act, 1961.

Kindly refer to your application (Form 49B) dated Aug 06, 2014 for allotment of Tax Deduction Account Number. In this connection, the following TAN has been issued to you/your organisation :

DELM24080A

Please quote the same in all TDS challans, TDS certificates, TDS returns, Tax Collection at Source (TCS) returns as well as other documents pertaining to such transaction.

Quoting of TAN on all TDS returns and challans for payment of TDS is necessary to ensure credit of TDS paid by you and faster processing of TDS returns.

The above TAN should also be used as Tax collection at Source Account Number under Section 206CA.

Kindly note that it is mandatory to quote TAN while furnishing TDS returns, including e-TDS returns. e-TDS return will not be accepted if TAN is not quoted.

This supersedes all the TAX Deduction/Collection Account Number, alloted to you earlier.

Income Tax Department

This is a computer-generated letter. Hence, signature is not required.

Caution:Income Tax Department does not send e-mails regarding refunds and does not seek any taxpayer information like user name, password, details of ATM, bank accounts, credit cards, etc. Taxpayers are advised not to part with such information on the basis of emails.

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
63242/UPPCB/Lucknow(UPPCBRO)/CTO/water/
LUCKNOW/2019

Dated : 10/10/2019

To,

Shri MANOJ SHUKLA
M/s Medanta Awadh Multispeciality Hospital
Plot- SSH, Sector- A, Pocket-1, Sushant Gold City,LUCKNOW,226030
LUCKNOW

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. Medanta Awadh Multispeciality Hospital

Reference Application No :5718922 **Dated :10/10/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. Medanta Awadh Multispeciality Hospital is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure .in refrence to their foresaid application .
2. This consent is valid for the period from 28/08/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR AGARWAL Date: 2019.10.10 12:27:44 +05'30'

Chief Environmental Officer, Circle-5

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR AGARWAL Date: 2019.10.10 12:27:59 +05'30'

Chief Environmental Officer, Circle-5

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.Medanta Awadh Multispeciality Hospital vide

Consent Order No. 5718922/ Water Dated : 10/10/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area-1,27,370.521 Sqm.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	750 KLD	STP
2	Industrial	100 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard
1	BOD	20 mg/l
2	Total Suspended Solids	50 mg/l
3	Quantity of Discharge	750 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard
1	BOD	30 mg/l
2	Total Suspended Solids	100 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	100 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Gold City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.

2. Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-162 dated 01-02-2019 shall be strictly complied with.

3. The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.

4. 100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.

5. 70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.

6. The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.

7. Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.

8. The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.

9. The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.

10. The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.

11. Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.

12. The HCF shall comply with the Bio Medical Waste Management Rules, 2016.

13. The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)

14. The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.

15. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR AGARWAL Date: 2019.10.10 17:28:14 +05'30'

Registered Post

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow-226010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.in, www.seiaaup.com

Uploaded on www.seiaaup.in

To,

Shri Manoj Shukla,
Project Head,
M/s Medanta Holdings Pvt. Ltd.,
D1/118, Sushant Golf City,
Amar Shaheed Path, Lucknow, U.P.-226030

Ref. No. 1782 /Parya/SEAC/2840/2014/DDY Date: 25 June, 2015

Sub: Environmental Clearance for Proposed "Medanta Awadh Multispecialty Hospital" at Plot N0-SSH, Sector-A, Pocket-1, Susant Golf City, Lucknow, M/s Medanta Holdings Pvt. Ltd.

Dear Sir,

Please refer to your application/letter dated 18/02/2015, 23/03/2015 and 14/04/2015 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meetings held on dated 23/03/2015 & 29/04/2015.

A presentation was made by the project proponent alongwith their consultant M/s Min Mee Consultancy Pvt. Ltd. The proponents through the documents submitted and presentation made, informed the Committee that:-

1. The environmental clearance is sought for Medanta Awadh Multispecialty Hospital at Plot N0-SSH, Sector-A, Pocket-1, Susant Golf City, Lucknow, M/s Medanta Holdings Pvt. Ltd.
2. Salient features of the project are as follows:

Project Feature	Description
Type of Project	Multispeciality Hospital
Location	Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow
Project Proponent	M/s Medanta Holdings Pvt. Ltd.
Category of Project	Category B, Sl. No. 8(a)
Total Site Area	50909.37 sq.m. or 12.58 acre
Ground Coverage	Achieved - 13,486.00 sq.m. (26.49%) Permissible - 17,818.28 sq.m (35% of plot area)
Built-up Area	1,47,559.225 sq.m. (including basements)
FAR	Achieved - 97005.335 (@1.9) Permissible - 101818.746 sq.m. (@2.0)
Non FAR	50553.89 sq. m.
No. of floors	Basement-1 & 2, LGF, UGF, F-1 to F-14
Height of tallest tower	57.4 m above GL
No. of Hospital Beds	1000
Population (peak total of 24 hours)	9500 (Staff 5500 + Patients 1000 + Visitors (Attendants) 1000 + Visitors (OPD) 2000)
Total daily water demand	1195.8 KLD (Hospital, green cover and HVAC)
Fresh water demand	635 KLD
Source of Water	Supply water from Sushant Golf City of M/s Ansals Properties & Infrastructure Ltd.
Total Sewage Generation	701 KLD
STP location & capacity	820 KLD capacity STP within hospital campus
Power Requirement	5.8 MVA
Source of Power	UPPCL
Back up DG sets	5X1500 KVA (of which 2 will be standby)
Green cover proposed (Green area + Green belt)	10605.5 sq. m i.e. 20.83% of the net plot area
Quantity of solid waste generation	5.89 TPD
Quantity of sludge from STP	0.3325 Tonnes/day
Quantity of e-waste	0.66 Tonnes/year

Quantity of other wastes	Used oil variable on DG maintenance, Variable quantity of radioactive waste
Quantity of Bio-medical waste	1.5 TPD
Quantity of RW to be harvested	313.1 cum/hr (roof top, green area, green belt)
Total no of proposed RWH pits	13
Depth to water table	5.2-6.9 m bgl

3. Water requirement details are as follows:

Particulars	Total Population	Water Requirement /Person/Unit			Total Water Requirement		
		Domestic water demand	Flushing water	Total water requirement	Domestic water demand (LPD)	Flushing water (LPD)	Total water requirement (LPD)
Patients	1000	385	65	450	385000	65000	450000
Visitors (Attendants)	1000	90	45	135	90000	45000	135000
Visitors (OPD)	2000	10	5	15	20000	10000	30000
Staff & Employees	5500	10	5	15	55000	27500	82500
Kitchen for staff	5500	5	0	5	27500	0	27500
Cafeteria	2000	5	0	5	10000	0	10000
RO water, CSSD, Lab	5500	5	0	5	27500	0	27500
Sub Total					510000	120000	762500
Filter backwash					15000		15000
Hot Water Generator make up					5000		5000
Total	9500				635000	147500	782500
				Total in KLD	635	147.5	782.5
	15% unaccounted for water (UFW) KLD (leakage, accidental loss, etc)						117.375
	Green Area requirement in KLD (Treated waste water)						13.3
	HVAC (Treated waste water)						400
	Total (in KLD)						1313.175

4. Sewage generation during Operation = 701 KLD
5. The hospital will have various kinds of waste water with their treatment systems as outlined below:
   - The waste water from the different labs will be first treated in ETP and then in the STP in the campus.
   - The sewage generated from the entire project will be treated in the MBBR based STP of 820 KLD capacity proposed for entire campus.
   - All waste water is proposed to be reused after treatment.
6. Solid waste generation details are as follows:

Sl	Solid waste	Quantity	Disposal/ Management
	Construction Stage		
1	Digging	275740 cum	127580 cum material shall be required for filling within plot and balance consumed by other projects within township
2	MSW	@150 g/ capita/ day	Will be sent to landfill site of LDA/solid waste management facility of APIL.
	Operation Stage		
1	STP Sludge	0.3325 TPD	Used as manure after composting
2	Municipal	5.89 TPD	• Segregation at source into (i) biodegradable, (ii) recyclable and (iii) non-biodegradable categories.

	Solid Waste		• Recyclable material shall be sold for recycling to authorized vendors • The organic and non compostable waste shall be sent to proposed centralized 300 TPD pyrolysis plant in township. • Till such time, the plant becomes operational, disposal of waste will be done in the existing / proposed landfill sites of LDA through APIL
3	E-waste	1.81 kg/day	E-waste generated from the hospital shall be stored at a common storage point in the campus and handed over to the authorized e-waste recycler at periodic intervals .
4	Radioactive waste	-	Several treatment processes and equipment shall contain radioactive material which could generate radiation contaminated waste. The operation of the equipment & processes will be governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste is governed by the General Statutory Rules (GSR)-125- Atomic Energy (Safe Disposal of Radioactive Waste) Rules 1987
5	Battery waste		Batteries within the hospital from various sources will have to be disposed after they complete their working life. They will be stored and disposed as per the Batteries (Management & Handling) Rules, 2001 & its amendments till date
6	Biomedical waste	1.5 TPD	Segregation at source, neutralisation of sharps, storage, autoclaving, etc shall be carried out as per the BMW Management & Handling Rules and handed over to the CPCB/UPPCB authorized Bio-Medical waste management & disposal organization.

7. The project proposals are covered under category 8"a" of EIA notification, 2006.

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 29/04/2015), the State Level Environment Impact Assessment Authority (meeting held on 04/06/2015) has decided to grant the Environmental Clearance to the project subject to the effective implementation of the following general and specific conditions:

A. **General Conditions:**

1. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
2. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
3. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
4. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
5. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
6. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
7. Impact of drainage pattern on environment should be provided.
8. Surface hydrology and water regime of the project area within 10 km should be provided.
9. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
10. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
11. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
12. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.

13. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
14. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
15. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
16. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the preseribed standards. Necessary plans in this regard shall be submitted.
17. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
18. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
19. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
20. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
21. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
22. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
23. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
24. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
25. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as for as possible.
26. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
27. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
28. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
29. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
30. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
31. Make separate provision for segregation, collection, transport and disposal of e-waste.
32. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
33. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
34. Prepare and present disaster management plan.

35. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
36. A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
37. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
38. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
39. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
40. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
41. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
42. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
43. High rise buildings should obtain clearance from aviation department or concerned authority.
44. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
45. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
46. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
47. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
48. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly ad submitted with justification.
49. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
50. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
51. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
52. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
53. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
54. The location of the STP should be such that it is away from human habilitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
55. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
56. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.

57. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
58. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
59. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
60. E-Waste Management should be done as per MoEF guidelines.
61. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
62. The use of suitably processed plastic waste in the construction of roads should be considered.
63. Displaced persons shall be suitably rehabilitated as per prescribed norms.
64. Dispensary for first aid shall be provided.
65. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
66. Diesel generating set stacks should be monitored for CO and HC.
67. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
68. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
69. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70. An energy audit should be annually carried out during the operational phase and submitted to the authority.
71. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O. reject is to be submitted.

B. <u>Specific Conditions:</u>

1. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.
2. The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
3. "Consent for Establishment" shall be obtained from UP Pollution Control Board.
4. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
5. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.
6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.
7. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
8. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.

9. Bio medical waste management shall be followed as per The Bio-Medical Waste (Management and Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.
10. Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.
11. Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998
12. Sewage/other effluents from infectious diseases ward and pathology/laboratory should be treated/disinfected separately prior to ETP.
13. A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.
14. No parking shall be allowed outside the project boundary.
15. Parking space for ambulances shall be exclusively earmarked.
16. Police post shall be provided near emergency.
17. Dedicated power supply to be installed in Operation Theaters and other critical areas
18. Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.
19. Passenger and stretcher lift to be provided for each tower.
20. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
21. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
22. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
23. Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the U/P Pollution Control Board.
24. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
25. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
26. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
27. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
28. Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.
29. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.
30. Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.

31. RWH to be done only from root top. Arrangement shall be made that waste water and storm water do not get mixed.

This environmental clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Lucknow by the competent Authority. In case of violation, it would not be effective and would automatically stand cancelled.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary. Necessary statutory clearances should be obtained.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in the matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 (as amended) and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(J.S. Yadav)
Member Secretary, SEIAA

No...../Parya/SEAC/2840/2015/DD(Y) **Dated: As above**

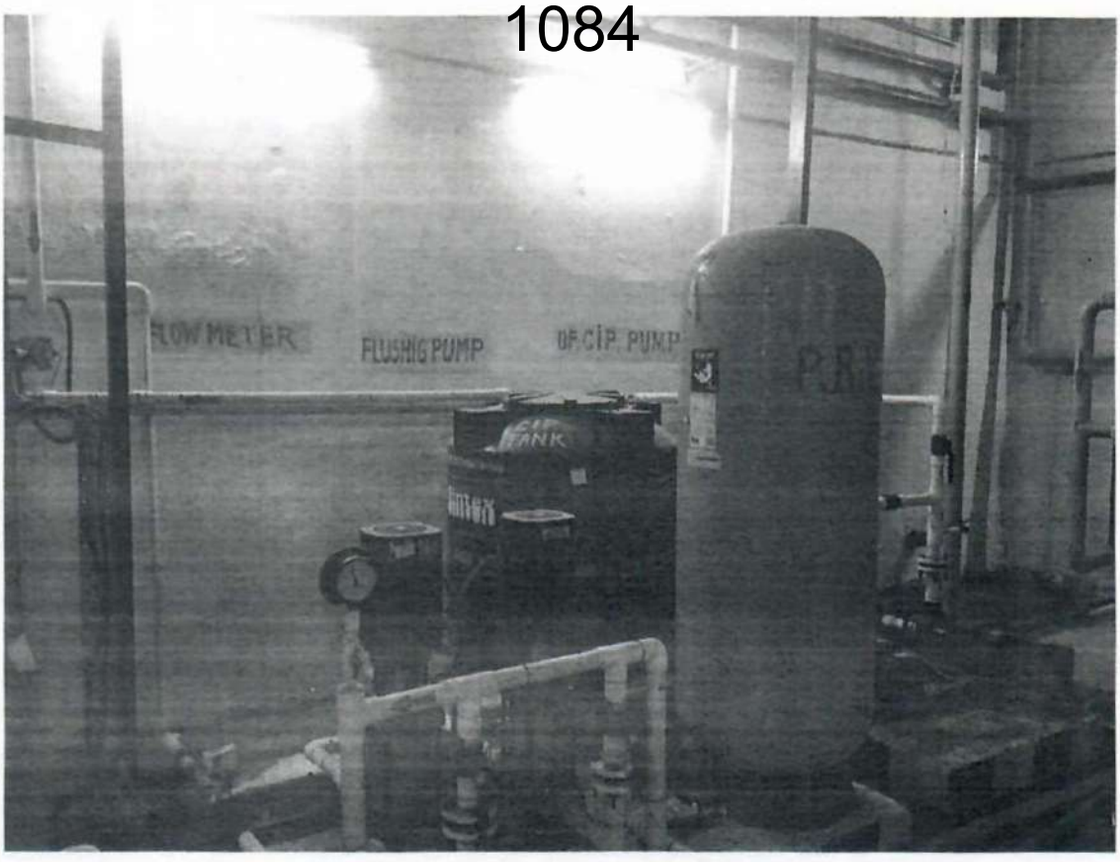
Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira ParyavaranBhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow,
5. District Magistrate, Lucknow, U.P.
6. Copy for Web Master/Guard file.

(Dr. A. A. Khan)
Nodal Officer, SEIAA, UP,
Directorate of Environment, U.P.

आयकर विभाग
INCOME TAX DEPARTMENT
भारत सरकार
GOVT. OF INDIA
MEDANTA HOLDINGS PRIVATE LIMITED
10/04/2013
Permanent Account Number
AAICM9846K
31122013

ANNEX -10



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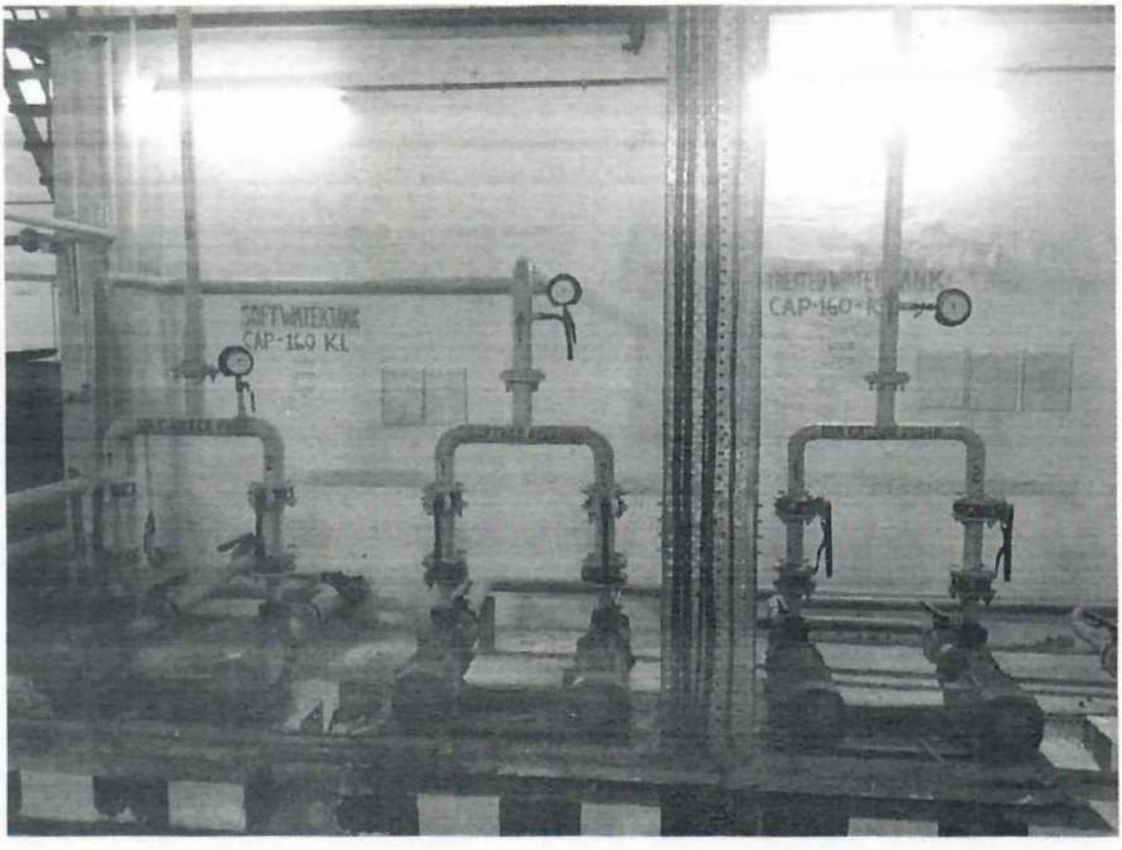

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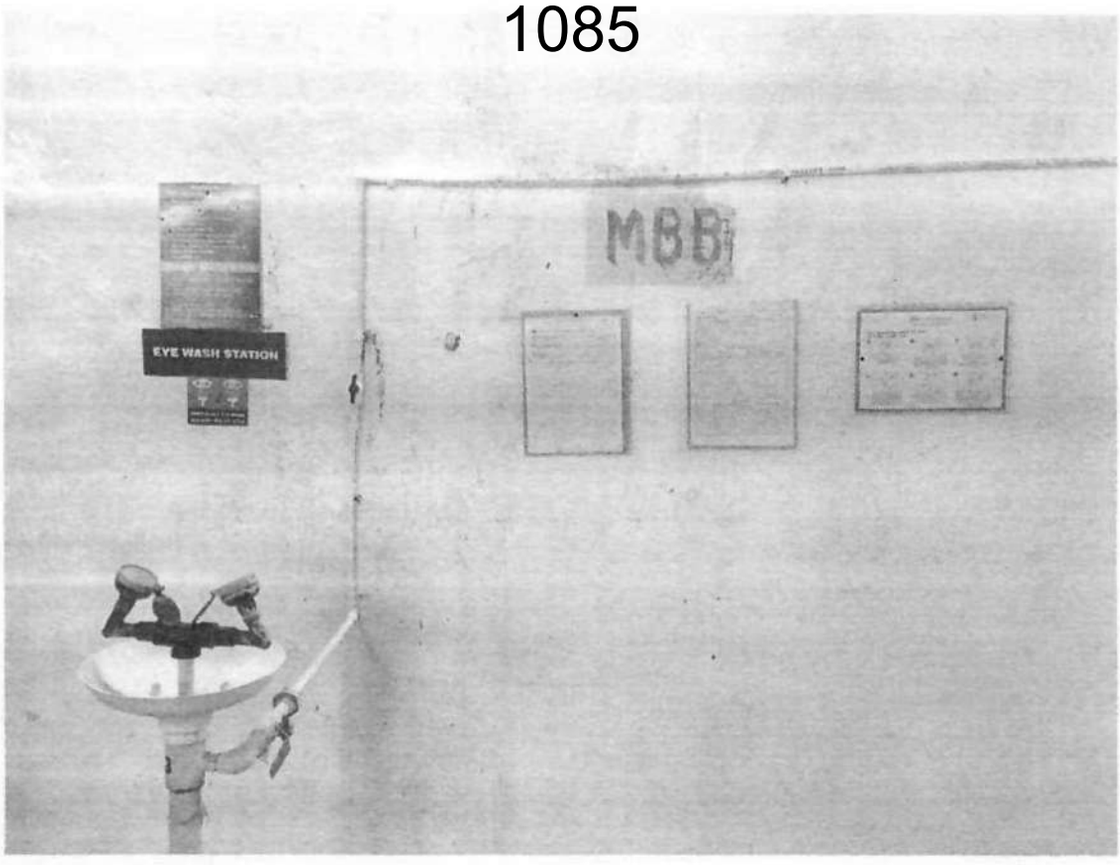

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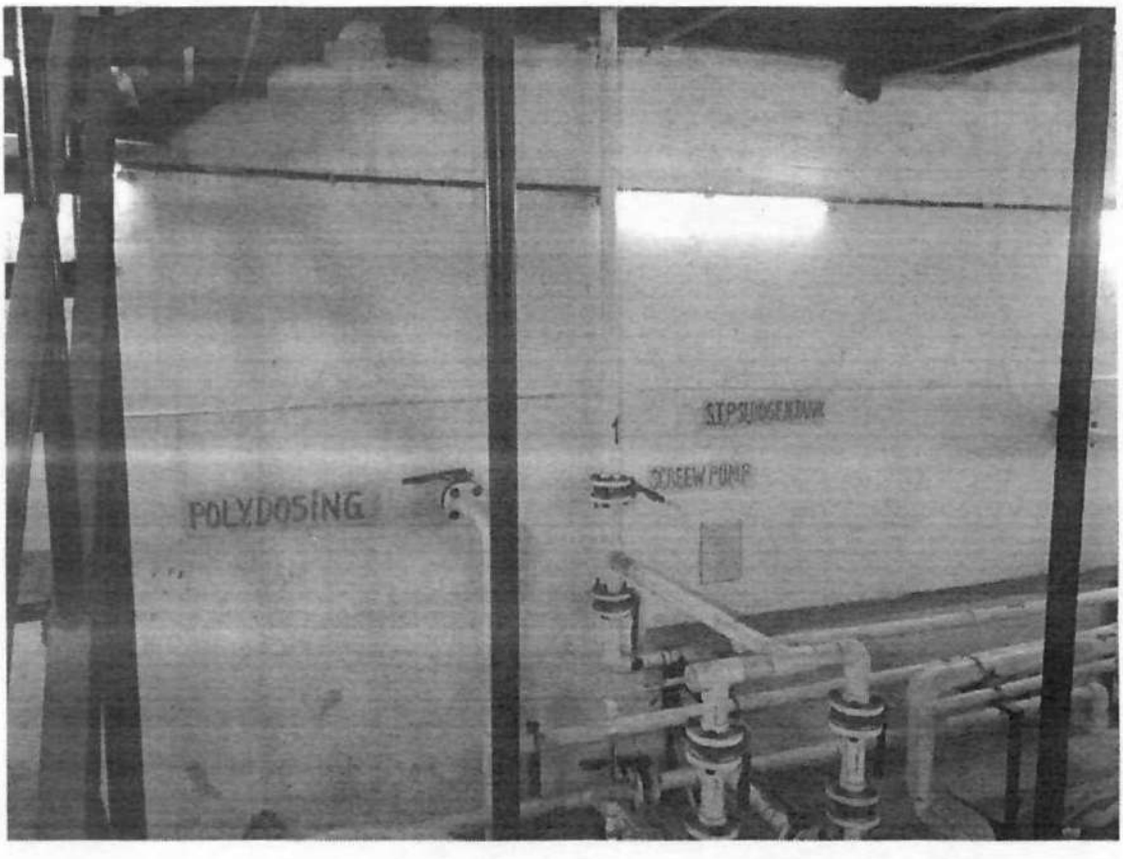

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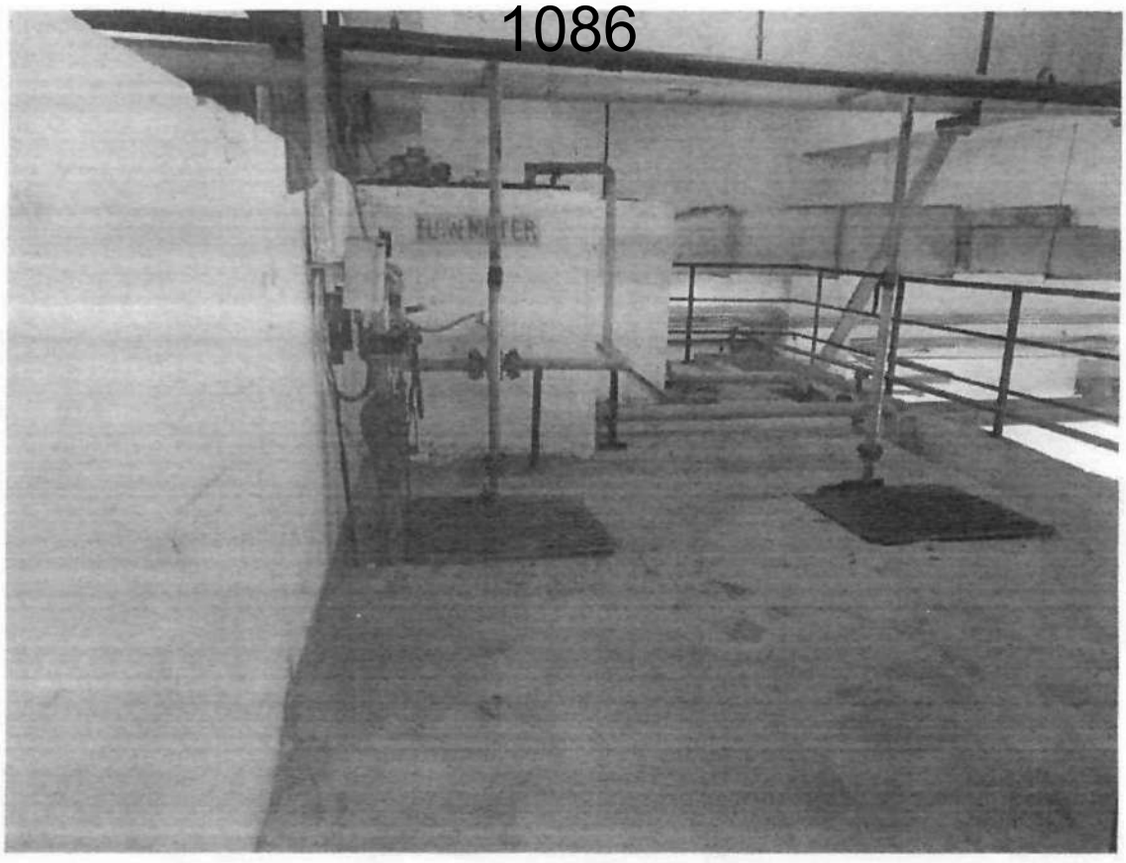

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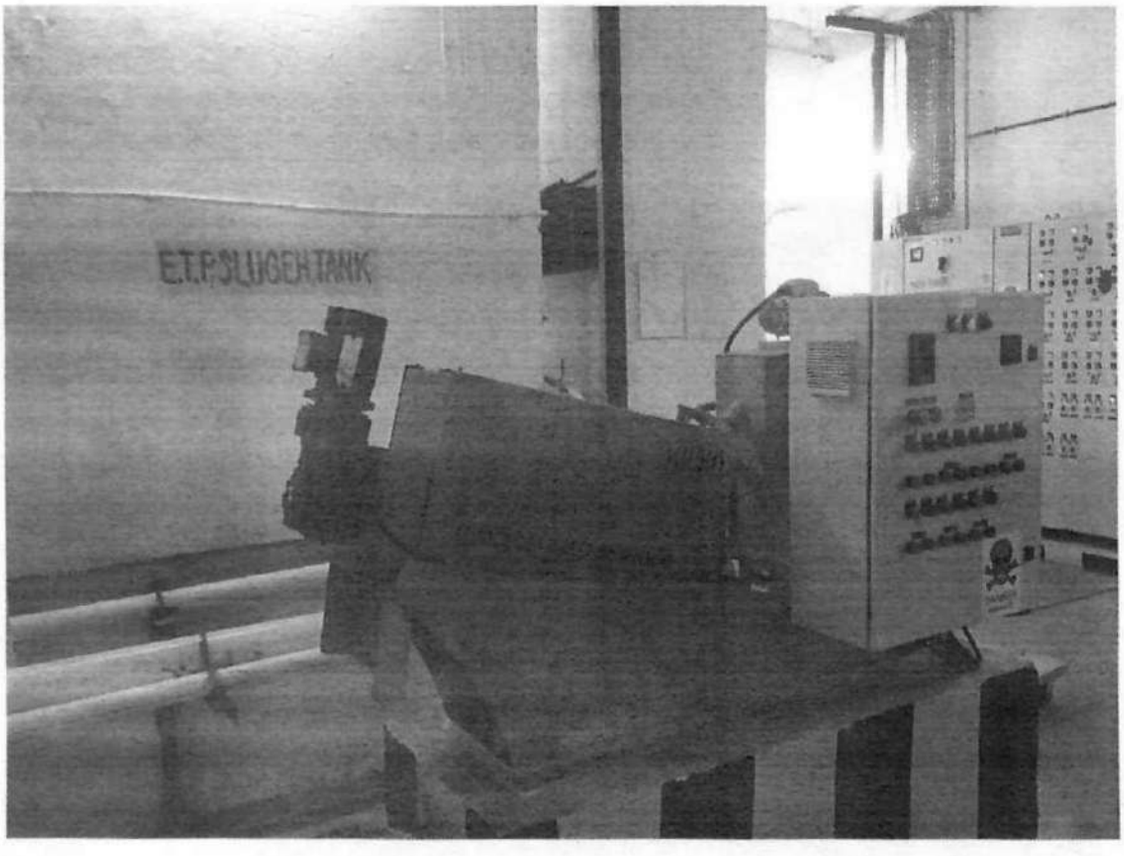

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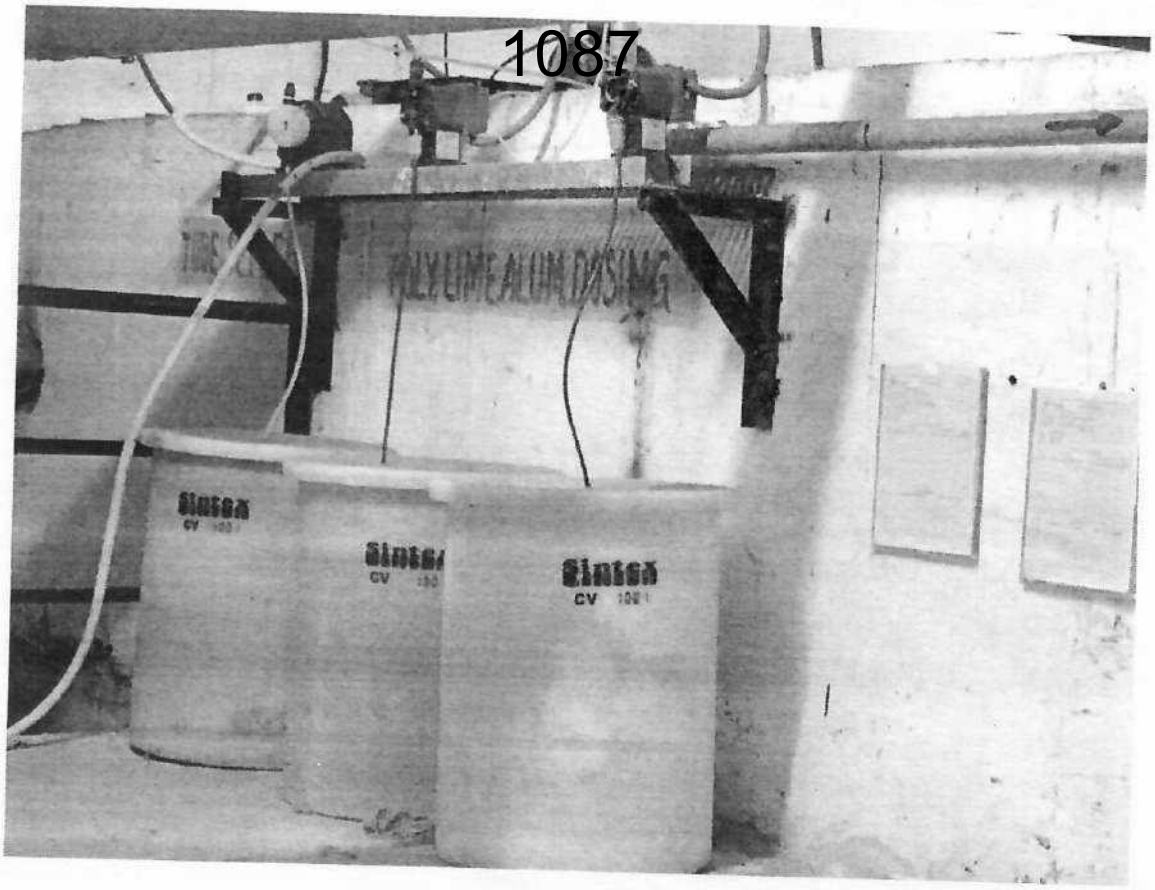

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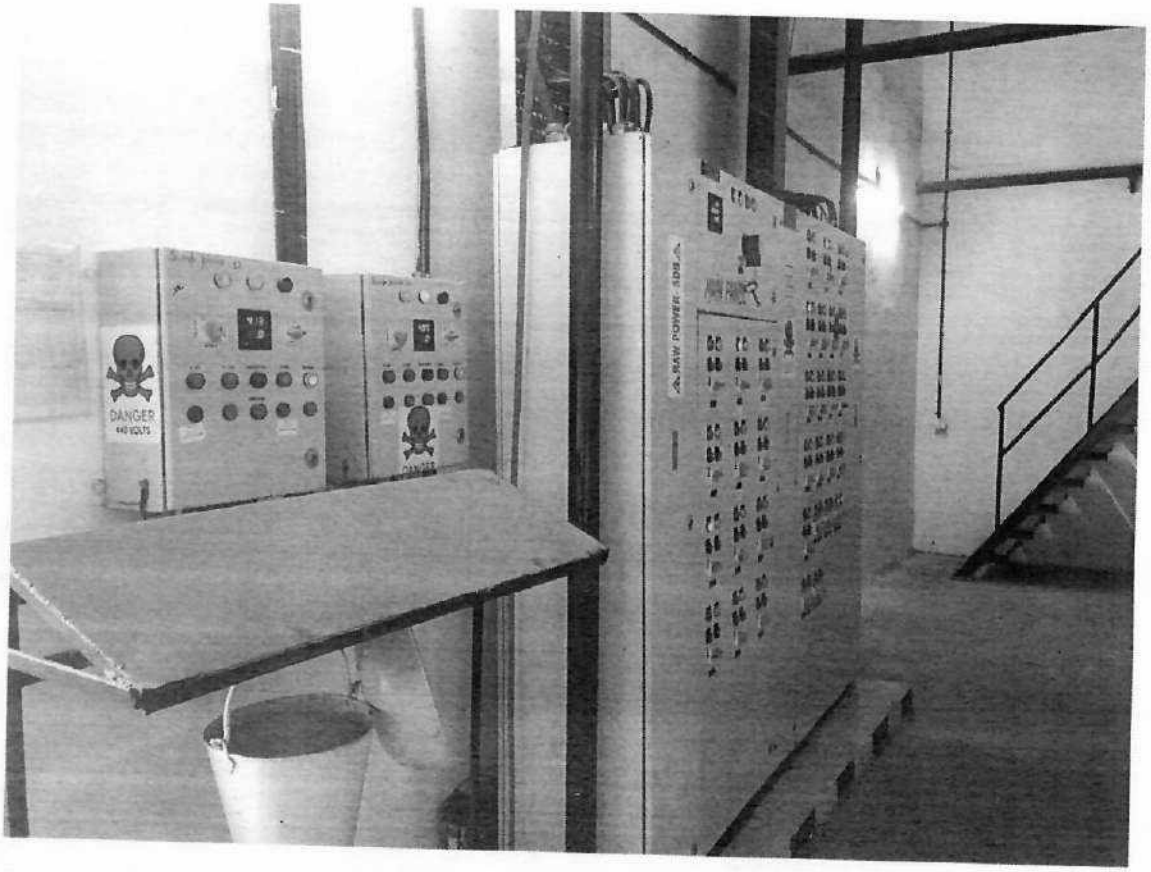

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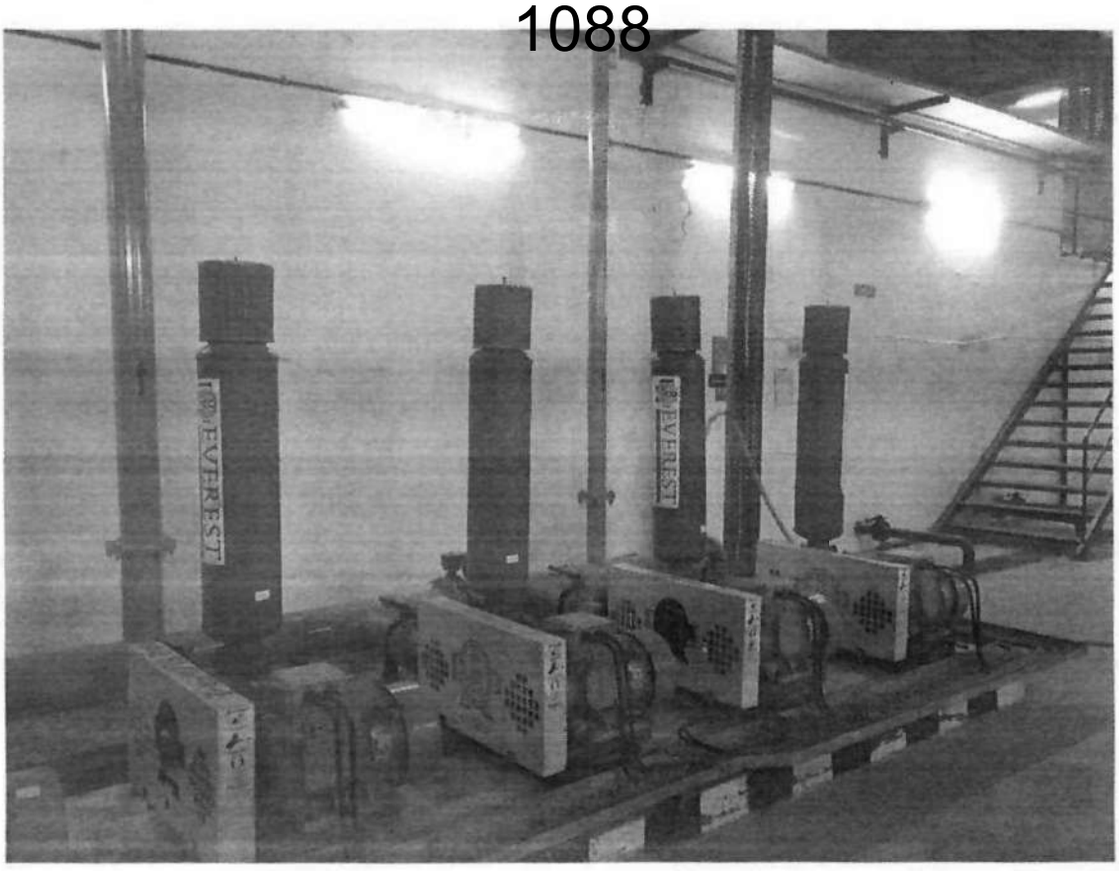

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तार : पर्यावरण
GRAM : PARYAVARAN

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ

UTTAR PRADESH POLLUTION CONTROL BOARD LUCKNOW

क्षेत्रीय कार्यालय
Regional Office

सन्दर्भ सं० 1683/RE-2452A122 दिनांक 22/3/22
Ref. No. ..... Dated: .....

सेवा में,

मैसर्स मेदान्ता अवध मल्टीस्पेशियलिटी हास्पिटल,
सेक्टर–ए, पाकेट–1, सुशान्त गोल्फ सिटी,
अमर शहीद पथ, लखनऊ।

विषय– **Directions under section 5 of the Environment (Protection) Act. 1986-reg.**

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक संख्या–एच 72752/सी–5/बीएमडब्ल्यू–79/2022 दिनांक 14/03/2022 एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली के पत्रांक संख्या–B-31011/BMW(47.57)/2022/WMD-1/13687 दिनांक 16/03/2022 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके मुख्य अंश निम्नवत हैः–

WHEREAS the HCF was re- inspected by CPCB on 30.12.2021 to verify the status of compliance to BMWM Rules, 2016 and following discrepancies were observed

1- Non-compliance to treated effluent standard w.r.t. BOD as 93.7 mg/1 (against standard of 30 mg/l).
2- Provision for mercury waste management is not provided in the hospital.
3- No authorisation under Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 for handling hazardous waste such as waste oil and ETP sludge; and
4- Poor Housekeeping of ETP.

Now therefore, in exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986, the Unit is hereby directed to Show Cause why Environment compensation of Rx 1,16,05,000/- (Rs One Crore Sixteen Lac Five Thousand only) should not be imposed against M/s Medanta Hospital (formerly known as M/s Medanta Awadh Multi Super Specialty Hospital), Sector-A, Pocket: 1 Sushant Golf City, Amar Shaheed Path, Lucknow, Uttar Pradesh 226030 for violating provisions under BMWM Rules, 2016, thereby causing damage to environment.

अतः आपको निर्देशित किया जाता है। कि उक्त निम्न बिन्दुओं पर उचित कार्यवाही कर उसकी अनुपालन आख्या 15 दिन में प्रेषित करना सुनिश्चित करे, अन्यथा की दशा में आपके अस्पताल के विरूद्ध नियमानुसार कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

संलग्नक–यथोपरि।

भवदीय

(डॉ० राम करन)
क्षेत्रीय अधिकारी

प्रतिलिपिः–मुख्य पर्यावरण अधिकारी वृत्त–5, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

GRAM : PARYAVARAN

UTTAR PRADESH POLLUTION CONTROL BOARD LUCKNOW
Regional Office

Ref. No. 1663/HE-2457A/22 Dated: 22 / 03 / 22

To,

M/s Medanta Avadh Multispeciality Hospital,
Sector-A, Pocket-1, Sushant Golf City,
Amar Shaheed Path, Lucknow.

Subject:- Directions under section 5 of the Environment (Protection) Act. 1986-reg.

Sir,

Please refer to the letter No. H 72752 / C-5 / BMW – 79 / 2022 dated 14 / 03 /2022 of the Board Headquarters and letter No. B – 31011 / BMW (47.57) / 2022 / WMD – 1 / 13687 dated 16 / 03 / 2022 of the Central Pollution Control Board, New Delhi on the above subject, the main excerpts of which are as follows:-

WHEREAS the HCF was re- inspected by CPCB on 30:12.2021 to verify the status of compliance to BMWM Rules, 2016 and following discrepancies were observed

1- Non-compliance to treated effluent standard w.e.f. BOD as 93.7mg / 1 (against standard of 30mg/i).
2- Provision for mercury waste management is not provided in the hospital.
3. No authorization under Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 for handling hazardous waste such as waste oil and ETP sludge; and
4- Poor Housekeeping of ETP.

Now therefore, in exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986, the Unit is hereby directed to Show Cause why Environment compensation of Rx 1,16,05,000/- (Rs One Crore Sixteen Lac Five Thousand only) should not be imposed against M/s Medanta Hospital (formerly known as M/s Medanta Awadh Multi Super Specialty Hospital), Sector-A, Pocket: 1 Sushant Golf City, Amar Shaheed Path, Lucknow, Uttar Pradesh 226030 for violating provisions under BMWM Rules, 2016, thereby causing damage to environment.

Therefore, you are directed to take appropriate action on the following points and ensure to send its compliance report within 15 days, otherwise action will be initiated against your hospital as per rules, for which you will be fully responsible.

Enclosure - As above

Yours sincerely
Sd/-
(Dr. Ram Karan)
Regional Officer

Copy to :- Chief Environmental Officer Circle-5, UP Pollution Control Board, Lucknow for information.

Regional Officer

medanta

Dr. Rakesh Kapoor
Medical Director

Ref. No.: Medanta/MHPL/2022/...0197...

Dated: 08.04.2022

[By Email/ Registered Post/ Hand Delivery]

To,

Dr Ram Karan
Regional Officer
UP Pollution Control Board
4th Floor, PICUP Bhawan
Vibhuti Khand, Gomti Nagar
Lucknow - 226010

Ref: Reply to Show Cause Notice bearing 1663/ 2457A/22 dated 22.03.2022 under Section 5 of the Environment (Protection) Act, 1986.

Dear Sir,

We, Medanta Lucknow, a unit of Medanta Holdings Pvt. Ltd. (hereinafter referred to as "Hospital") are in receipt of your show-cause notice No.: 1663/2457A/22 dated 22.03.2022, received on 25.03.2022, which is in continuation and in reference to show-cause notice dated 16.02.2022, bearing F. No. B-31011/BMW (47.57)/2022/WMD-I/13687 issued by the Central Pollution Control Board under Section 5 of the Environment Protection Act, 1986.Please take note that we have duly replied to the said show-cause notice dated 16.02.22, vide a reply dated 07.03.22. We seek to rely on the contents of our reply dated 07.03.22, and request that the same may be treated as part and parcel of the present reply. [Please refer to reply dated 07.03.2022 – Ref No. Medanta/MHPL/2022/0189 for your perusal and record- **Annexure-1**].

In addition to the above, as required vide your letter dated 22.03.2022, we are hereby submitting our point-wise reply to the alleged discrepancies observed during the impugned re-inspection of the facility conducted on 30.12.2021, which is as under:

08/4/22

Inspection dated 30.12.21:

i. Non-compliance to treated effluent standard with respect to BOD as 93.7 mg/l (against standard of 30 mg/l);

ii. Provision for mercury waste management is not provided in the hospital;

iii. No authorization under Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 (hereinafter referred to as 'HWM Rules, 2016') for handling hazardous waste such as waste oil and ETP sludge; and

iv. Poor Housekeeping of ETP.

Dr. Rakesh Kapoor
Medical Director

Response to allegations with respect to inspection dated 30.12.2021:

i. **Non- compliance to treated effluent standard with respect to BOD as 93.7mg/l (against standard of 30 mg/l):** It is stated that vide a Letter dated 03.01.2022, in order to show our bonafide and by way of abundant caution, we intimated your good office of our intention to take a sample for investigation. In pursuance thereof, a request was made to your office to have a representative present on site for the testing that was being conducted on 05.01.2022. The said letter was received by your office on 03.01.2022 itself. [Please refer to Letter dated 03.01.2022 to UPPCB annexed as ***Annexure-2***]. Accordingly, 05.01.2022, a sample of ETP outlet were collected and sent for testing to a third party NABL accredited laboratory. It is pertinent to state that results of the said sample revealed that the parameters were well within the limit for BOD at 14 mg/l (standard 30 mg/l), [Please refer to report no. ECOLAB/WW/0000/A/0001/01/2022 dated. 10.01.2022 is annexed as **Annexure-3**].

Without prejudice to the above, it is respectfully stated that post treatment of waste water in the ETP, the treated water, is 100% reused for irrigation purposes within hospital premises and for purpose of flushing in the toilets, therefore we do not discharge any treated water into the sewer. It is stated that the reuse of waste water is done with a conscious effort to ensure sustainable and responsible handling of waste material that may potentially harm the ecosystem. Therefore, the protocols followed within our Hospital leaves no scope of causing damage to the environment.

ii. **Provision for mercury waste management is not provided in the hospital:** With regard to the purported allegation of lack of provision of mercury waste management, we respectfully state that the mercury management plan within the Hospital is two-fold approach to mercury waste management. Firstly, from commencement of operations at the hospital, we have acquired state-of -the art technology wherein the equipments installed are efficient/mercury free equipment. A comparative list of such mercury free used in the hospital are given below:

Sl.	Traditional Equipment containing mercury	Equipment used at Medanta (devoid of mercury)
1	Analog thermometer	Thermal sensor based digital thermometers
2	Analog blood pressure measurement device	Electronic digital blood pressure measurement device
3	Dental amalgam (metallic)	Non-metallic & ceramic based dental amalgams
4	Mercury containing gastro intestinal tubes	Tungsten based tubes
5	Chemicals in the laboratory	No Mercury used/present in Laboratory

medanta

Dr. Rakesh Kapoor
Medical Director

Secondly, the Hospital routinely collects samples of STP Sludge and tested from a third party NABL accredited laboratory to keep a check on mercury levels. Vide report dated 24.05.2021, STP Sludge tested confirmed no presence of Mercury- Not Detectable [LOQ- 0.1] and report dated 06.12.2021, reconfirmed no presence of Mercury-Not Detectable [LOQ-0.005] [Please refer to copy of report dated 24.05.2021 and 06.12.2021 is annexed as **Annexure-4 and 5**].

iii. **No authorization under HWM Rules, 2016 for handling hazardous waste such as waste oil and ETP sludge:** It is respectfully stated that the BMWM Rules, 2016 in Schedule I, Part 2, Sub Clause (8) provides that "*Residual or discarded chemical wastes, used or discarded disinfectants and chemical sludge can be disposed at hazardous waste treatment, storage and disposal facility. In such case, the waste should be sent to hazardous waste treatment, storage and disposal facility through operator of common bio-medical waste treatment and disposal facility only.*" Furthermore, Schedule II (Standards for treatment and disposal of bio-medical wastes), Clause 8, Sub Clause(2) of the BMWM Rules, 2016 states "*Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous waste treatment, storage and disposal facility for disposal.*"

From a bare perusal of the above, it is prima-facie evident that the Hospital does not require separate authorization under Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016, as the oil and sludge from ETP is covered under BMWM Rules, 2016. In view of the above, and in compliance of BMWM Rules, 2016, we have an ongoing agreement with an authorized biomedical waste management agency, namely, SMS Watergrace Mediwaste Management Private Limited, Lucknow [Please refer to agreement with SMS Watergrace Mediwaste Management Private Limited, Lucknow annexed as ***Annexure-6***]. We also have an agreement with a hazardous waste management agency, namely, -M/s Bharat Oil and Waste Management Limited, a company duly authorized by your good office to treat, store and dispose of hazardous waste. Reference is drawn to Clause 25 of the said agreement that states "Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility..." [Please refer to agreement with M/s Bharat Oil and Waste Management Limited is annexed as ***Annexure-7***]. Hence, all type of biomedical and hazardous waste (including oil and ETP sludge) is collected and dispatched off by the agencies authorized by the regulatory authority for this purpose in accordance with appropriate rules and regulations in this regard. However, we have already applied for Authorization under the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 and the same is under process.

iv. **Poor Housekeeping:** We respectfully state that the allegation is vague and not supported by any documentary basis. It is stated that the structure of ETP is in good condition without any cracks, painted, having access ladders, clear passageways and adequately ventilated. [Please refer to the photographs of our ETP annexed as **Annexure-8**]. Hence, we categorically deny that the housekeeping of the ETP at our premises is not as per standards.

We would like to submit that as a healthcare facility, it has always been our earnest endeavor to provide with the most effective and efficient medical services while also maintaining quality standards at a highly competitive level for which our facility has been adequately equipped and our healthcare staff is also well trained in their operations.

medanta

Dr. Rakesh Kapoor
Medical Director

We state that it is our constant effort to strictly adhere to all applicable laws, rules and regulations. We understand and respect the objective of BMWM Rules, 2016 and strive to efficiently and effectively implement them at our premises. We are completely aligned with the vision and objective of the BMWM Rules, 2016 and we will continue to put in our best efforts towards ensuring timely compliance with the applicable laws, rules and regulations.

In view of the above, it is respectfully stated that we are not liable for any violation of BMWM Rules 2016 or any of the duties and obligations laid out for an 'occupier' under Rule 4 of the Biomedical Waste Management Rules, 2016. It is stated that we are fully compliant to the BMWM Rules, 2016 and are therefore, not liable for Environmental Compensation Charges (ECC) of Rs. 1,16,05,000, as per the show cause notice dated 16.02.2022. In view of the above, we have humbly requested CPCB to forthwith withdraw the show-cause notice dated 16.02.2022, as the same is without any basis and issued contrary to the procedure prescribed under law. Further, we request your good office to withdraw the present show-cause notice dated 22.03.2022.

We trust that the concerns raised in the show cause notice under reply stand addressed. We state that should any further information or action be required, we are fully willing to provide or comply with the same. In consonance with the principles of natural justice we request a reasonable opportunity for a personal hearing before your good offices so as to put forward our case. Please be informed that the present reply is without prejudice to our rights and contentions available in law.

Thanking You,

Dr Rakesh Kapoor
Medical Director

Encl.: As above

Copy to:

1) **The Chairman**, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, New Delhi-110032 for information.

2) **The Member Secretary**, UP Pollution Control Board, Gomti Nagar, Lucknow.

National Accreditation Board for Hospitals & Healthcare Providers

(Constituent Board of Quality Council of India)

CERTIFICATE OF ACCREDITATION

Medanta Lucknow

(A Unit of Medanta Holdings Pvt. Ltd.)

Sector A, Pocket 1, Amar Shaheed Path, Sushant Golf City
Lucknow - 226030, Uttar Pradesh

has been assessed and found to comply with NABH Accreditation Standards for Hospitals, 5th Edition. This certificate is valid for the Scope as specified in the annexure subject to continued compliance with the accreditation requirements.

Valid from : April 09, 2022
Valid thru : April 08, 2026

5th EDITION APRIL 2020

Certificate No.
H-2022-0936

Dr. Atul Mohan Kochhar
Chief Executive Officer

National Accreditation Board for Hospitals & Healthcare Providers, 5th Floor, ITPI Building, 4A, Ring Road, IP Estate, New Delhi 110 002, India
Phone: +91-11-42600600, Fax: +91-11-2332 3415 • Email: helpdesk@nabh.co • Website: www.nabh.co

ISQua Accreditation ORGANISATION

ISQua Accreditation STANDARDS

Sl No. 007580

NABH and the NABH Accreditation Standards for Hospitals are ISQua Accredited

SI No. 007582

007582

National Accreditation Board for Hospitals & Healthcare Providers

(Constituent Board of Quality Council of India)

National Accreditation Board for Hospitals & Healthcare Providers
5th Floor, ITPI Building, 4A, Ring Road, IP Estate, New Delhi 110 002, India
Phone: +91-11-42600600, Fax: +91-11-2332 3415 • Email: helpdesk@nabh.co • Website: www.nabh.co

Scope of Accreditation

Medanta Lucknow
(A Unit of Medanta Holdings Pvt. Ltd.)
Sector A, Pocket 1, Amar Shaheed Path, Sushant Golf City
Lucknow - 226030, Uttar Pradesh

Certificate No. H-2022-0936

5th EDITION APRIL 2020

Valid from : April 09, 2022
Valid thru : April 08, 2026

Clinical Services
- Anaesthesiology including Cardiac Anaesthesia
- Cardiology (Invasive and Non-Invasive)
- Cardiothoracic and Vascular Surgery including Paediatric CTVS
- Clinical Haematology
- Critical Care
- Dentistry
- Dermatology and Venereology
- Emergency Medicine
- Endocrinology
- General Medicine
- General Surgery
- Gynaecology
- Head and Neck Oncology
- Interventional Radiology
- Medical Gastroenterology including Hepatology
- Medical Oncology
- Nephrology including dialysis
- Neuro anaesthesia
- Neurology
- Neurosurgery including Spine Surgery
- Nuclear Medicine
- Orthopaedic Surgery including Joint Replacement
- Otorhinolaryngology
- Paediatrics
- Paediatric Cardiology
- Paediatric Gastroenterology
- Psychiatry (OPD)
- Pulmonary Medicine
- Renal transplant
- Surgical Gastroenterology including Hepato-Pancreato-Biliary Surgery
- Urology

Diagnostic Services
- 2 D Echo
- Bone Densitometry
- Color Doppler
- DSA Lab/ Cath Lab
- CT Scanning
- ECG
- EEG
- EMG/EP
- Gamma Camera
- Holter Monitoring
- MRI
- Mammography
- PET CT
- Sleep Study
- Spirometry
- Tread Mill Testing
- Ultrasound
- Urodynamic Studies
- X-Ray

Laboratory Services
- Clinical Bio-Chemistry
- Clinical Microbiology and Serology
- Clinical Pathology
- Cytopathology
- Haematology
- Histopathology
- Molecular Biology

Pharmacy
- Dispensary

Transfusions Services
- Blood Bank
- Blood Transfusions services

Professions Allied to Medicine
- Dietetics
- Physiotherapy

Support Services
- Ambulance

ISQua Accreditation ORGANISATION
ISQua Accreditation STANDARDS

NABH and the NABH Accreditation Standards for Hospitals are ISQua Accredited

Dr. Atul Mohan Kochhar
Chief Executive Officer

Annexure R-59 Provisional registration No:**0915700005**

GOVERNMENT OF UTTAR PRADESH

District Registering Authority
LUCKNOW

CERTIFICATE OF PROVISIONAL REGISTRATION

This is to certify that ***MEDANTA LUCKNOW (UNIT OF MEDANTA HOLDINGS PVT LTD)*** located at ***SECTOR-A*** owned by ***NARESH TREHAN*** has been granted provisional registration as a clinical establishment under Section 15 of The Clinical Establishments (Registration and Regulation) Act, 2010. The Clinical Establishment is registered for providing medical services as a ***Hospital, Physiotherapy,Infertility Clinic,Dental Clinic,Dialysis,Day Care Centre,Mobile Clinic,CHEMOTHERAPY, Pathology,Haematology,Biochemistry,Microbiology,Genetics,Collection Centre, Xray Centre,ECG Centre,MRI Centre,UltraSound Centre,CTScan Centre,GAMMA, PETCT, BONE DENSITOMETRY, MAMMOGRAPHY, OPG*** under ***Allophathy*** System of Medicine.

This Certificate is valid for a period of one year from the date of issue.

NODAL OFFICER/
DEPUTY CHIEF MEDICAL OFFICER
NIJI CHIKITSA PRATISTHAN
PANJI KARAN/RENEWAL
LUCKNOW.

Place: Lucknow
Date of Issue: 13/04/2022

CONVENER/
CHIEF MEDICAL OFFICER
DISTRICT REGISTERING AUTHORITY
LUCKNOW

DRA: Lucknow
Designation of the Issuing Authority

*Terms and Conditions of Registration**

1. The holder of this Certificate of Registration shall comply with all the provisions of Clinical Establishment Act (Registration and Regulation) 2010 and the Rules made there under.
2. The Certificate of Registration is not transferable. The Certificate of Registration shall be displayed in a prominent place in a part of the premises open to the public.
3. Any change of ownership or change of category or change of management or on ceasing to function as a clinical establishment, the certificate of registration shall be surrendered to the authority and application for fresh registration submitted.

**Additional terms and conditions are as stipulated by the appropriate registering authority.*

http://clinicalestablishments.gov.in/AuthenticatedPages/DRA/Provisional.aspx?StatusId=QqFI3Q9%2Bpe%3d&DistrictId=MUs%2bPYMpM%3d, Date:26/04/2022

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC039907

VALID FROM 26/04/2022 TO 25/04/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202203000364			
Name of the Owner	MANOJ SHUKLA		
Designation पद	Head Projects	**Company Name** कंपनी का नाम	Medanta Holdings Private Limited
Company Address कंपनी का पता	E-18, Defence Colony, New Delhi 110024	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	D1/118, Sushant Golf City, Amar Shaheed Path	**Application Form Serial No.**	LKNW0322NBU0028
Date of Submission	21/03/2022	**Specimen Signature**	
Location Particulars			
District	Lucknow	**Block**	SAROJINI NAGAR
Plot No./Khasra No.	Plot SSH,Sec-A,Pkt-1,Sushant Golf City	**Municipality/Corporation**	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	21/02/2019		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	153.00
Purpose of well	Bulk User	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	7.50
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	40.00
Date of Energization (In Case of Electric Pump)		21/02/2019	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	40.00	**Maximum Allowable Running Hours Per Day:**	5.00
Maximum Allowable Annual Extraction of Ground Water:			36400.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

  Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

  - The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
  - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
  - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
  - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
  - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
  - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
  - Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS**:
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**04/05/2022**

Place:**Lucknow**

This certificate is electronically generated and does not require digital signature

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

By Speed Post

F. No. B-31011/BMW (1729/47.57)/2022/WMD-I

May 06, 2022

To,

The Medical Director,
M/s Medanta Awadh, Multispecialty Hospital,
Sector- A, Pocket- 1, Sushant Golf City,
Amar Shaheed Path, Lucknow,
Uttar Pradesh – 226030.

Sub.: CPCB Direction issued under section 5 of Environment (Protection) Act, 1986 against HCF namely M/s Medanta Awadh, Multispecialty Hospital –reg.

Sir,

This has reference to your letter dated 07.03.2022 regarding compliance status to CPCB directions dated 16.02.2022 issued against your facility and also seeking time for personal hearing to present the same.

In view of above, it is to inform that Competent Authority has approved for personal hearing which has been scheduled on 10.05.2022 at 2:30 PM through video conferencing. A line in confirmation to attend the hearing may be informed to this office by email on bmw.cpcb@gov.in or youthika.cpcb@nic.in by 09.05.2022. Details to join above VC shall be communicated to you separately.

Yours faithfully,

(V.P. Yadav)
Director & Head
Waste Management Division-I

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

By Speed Post

F. No. B-31011/BMW (1729/47.57)/2022/WMD-I 1973 June 14, 2022

To,

The Medical Director,
M/s Medanta Awadh, Multispecialty Hospital,
Sector- A, Pocket- 1, Sushant Golf City,
Amar Shaheed Path, Lucknow,
Uttar Pradesh – 226030.

Sub:- CPCB Direction issued under section 5 of Environment (Protection) Act, 1986 against HCF namely M/s Medanta Awadh, Multispecialty Hospital –reg.

Sir,

This has reference to personal hearing held by CPCB on 17.05.2022 regarding compliance status to CPCB directions (Show Cause Notice) dated 16.02.2022 issued against your facility. The Minutes of Meeting of aforesaid hearing is enclosed herewith for ready reference.

Yours faithfully,

(V. P Yadav)
Director & Divisional Head
Waste Management Division -I

Central Pollution Control Board,
(Waste Management Division-I)

Minutes of meeting for personal hearing to Health Care Facility namely M/s Medanta Hospital, Sector- A, Pocket- 1, Sushant Golf City, Amar Shaheed Path, Lucknow, Uttar Pradesh - 226030 on 17.05.2022 at 2:30 PM through Video Conferencing;

1. Background of the Case:

i. Based on the non-compliances observed by CPCB during inspections 24.02.2021 and 30.12.2021, CPCB vide letter dated 16.02.2022 issued directions (Show Cause Notice) under section 5 of the Environment (Protection) Act, 1986 against HCF namely M/s Medanta Hospital (formerly known as M/s Medanta Awadh Multi Super Specialty Hospital), Lucknow for violating the provisions of BMWM Rules, 2016 to Show Cause why Environment compensation of ₹ Rs 1,16,05,000/- (Rs One Crore Sixteen Lac Five Thousand only) should not be imposed against said HCF Lucknow for violating following provisions under BMWM Rules, 2016, thereby causing damage to environment:

a. Improper segregation of biomedical waste;
b. Non-compliance to ETP standards;
c. Provision for mercury waste management is not provided; and
d. Poor housekeeping around ETP area.

ii. Subsequently, facility vide its letter dated 07.03.2022 submitted the status of compliance w.r.to action taken by the facility and requested for personal hearing with a request to waive off Environment Compensation.

Accordingly, CPCB conducted personal hearing on 17.05.2022 at 2:45 PM through Video Conferencing under Chairmanship of Member Secretary, CPCB. The following officials were present;

i. Shri. A Sudhakar, Scientist F & DH, WQM-I, CPCB
ii. Shri B. V. Babu, Scientist F & DH, IT Div., CPCB
iii. Shri V. P. Yadav, Director & DH, WM-I, CPCB
iv. Shri D.K. Soni, Sc 'E', RD, CPCB, Lucknow
v. Ms. Youthika, Sc. 'D', WM-I, CPCB
vi. Dr. Varsha Sharma, RA, WM-I, CPCB
vii. Dr. Manisha Sharma, M/s Medanta Hospital, Lucknow

2. Proceedings of the Hearing:

Representative of HCF presented point wise compliance status and action taken for ensuring compliance to provisions of BMWM Rules, 2016. And based on the compliance claimed, HCF requested for waive off of ECC. HCF claims to have proof of compliance by the facility.

The dealing Division and the inspecting officer from RD Lucknow have reported that facility was found repeatedly non-complying with effluent standards as prescribed under BMWM Rules. It is also expressed that facility was found non-complying for segregation of biomedical waste, however in second inspection the same was found improved and in place as per BMWM Rules, 2016.

3. Recommendations:

It was concluded that EC is to be levied for the specific period for which non-compliance was observed. The dealing Division will re-examine the compliance reports submitted by the HCF in response to CPCB's Direction dated 16.02.2022, determine the period of non-compliance supported by documentary evidences for further consideration.

Meeting ended with thanks to Chair.

******

medanta

Ref No.:15/MHPL/01/06/2022
Date : 01/06/2022
To
Ministry of Environment and Forests
Regional Office (Central Region)
5th Floor Kendriya Bhawan
Sector-H, Aliganj
Lucknow-260224
Ph: 0522-2324047, 2324025

Sub.: Compliance report to conditions of EC no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.

Dear Sir/ Ma'am,

We had received the Environmental Clearance from State Level Environment Impact Assessment Authority, Uttar Pradesh vide letter no. **487/Parya/SEAC/2840/2014/DDY dated 25/06/2015** for our Proposed Medanta Awadh Multispeciality Hospital, at Plot No.-SSH, Sector-A, Pocket-1, Sushant Golf City, Lucknow, Uttar Pradesh.

Please find enclosed 3 hard copies along with CD for the six-monthly compliance report for period of October 2021 to March 2022 along with its attachments for your kind consideration and records. The same is also being uploaded to the parivesh website.

Please do not hesitate to contact for further clarification.

Thanking You

For M/s Medanta Holdings Pvt. Ltd.

Name: Sachin Srivastava
Designation : Manager

Enclosures:

1) EC Compliance & its annexures

CC to:

1. The State Level Expert Appraisal Committee
Directorate of Environment, U.P
Dr. Bhim Rao Ambedkar Paryavaran Parisar
Vineet Khand- 1,Gomti Nagar,
Lucknow -226010
Phone: 91-522-2300 541 Fax: 91-522-2300 543
E-mail : upseac@yahoo.com

2. Uttar Pradesh Pollution Control Board
T.C -12, V
Vibhuti Khand,
Gomti Nagar, Lucknow- 226010
E-mail : info@uppcb.com

EC COMPLIANCE

(OCTOBER 2021 TO MARCH 2022)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

MAY, 2022
(Issue 1, Rev 0)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (OCTOBER 2021 TO MARCH 2022) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Conditions	Compliance
A.	**General Conditions:**	
1.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Agreed.
2.	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample potable since the parameters observed are within the permissible limits of drinking water standards (IS 10500:2012)
3.	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction.	No objection certificate (NOC) for Consent to Establish was obtained from the U.P. Pollution Control Board prior to start of construction and attached as ***Annexure II.***
4.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015. Thereafter only the construction work or preparation of land was carried out.
5.	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6.	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVII.***
7.	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get

Sl. No.	Conditions	Compliance
		affected. The sheet flow of the area will be affected due to the proposed construction activity, however, a duly designed effective storm water drainage system has been laid out. The rainwater run-off is directed towards the rainwater harvesting pits and overflow is discharged into drain of M/s API at township level. A surface rain water pond is also proposed by township developer near the project site. The drainage network is attached as ***Annexure IV.***
8.	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the area.
9.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour were provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The construction is now complete for 410 beds and no construction is ongoing, hence, no construction labour is there presently. When in future, balance beds of the 1000 bed sanctioned in EC are constructed, same amenities and facilities shall be provided to the labour then.
10.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	The treatment of waste water is being done in the STP and the treated water is being used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram (for full capacity of 1000 beds) is given in ***Annexure VII.*** However, because 410 beds have been constructed so far, the water consumption, STP & ETP capacity and waste water generation is lower.
11.	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The construction has been completed for 410 beds out of 1000 beds sanction in EC. The balance construction will be carried out in future and at present no construction activities are being carried

Sl. No.	Conditions	Compliance
		out. Hence, no traffic movement for construction is there. The daily vehicular movement during operation of the project has been considered while designing of the township by the township developers M/s API and environmental clearance obtained by them. In comparison the traffic due to this project is very low and there was no requirement of any separate permission.
12.	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The campus will be totally dependent on water supply from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL), which in turn are sourcing from ground water for which requisite clearance from the authorities are obtained and maintained by M/s APIL. A copy of the connection charges paid for water supply is given in ***Annexure VIII.*** Till such time that the water becomes adequately available from APIL, the project has to withdraw ground water. Therefore, the no objection certificate for ground water withdrawal was obtained from UP Ground Water Department and attached as ***Annexure VI.***
13.	Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance was being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil is being generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors.
14.	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	The segregation of biodegradable, non-biodegradable and recyclable waste at source is being practiced by providing colour coded bins in the premises. The recyclable components are being sold to authorized recycling vendors,

Sl. No.	Conditions	Compliance
		while municipal waste, after collection and storage in designated place within the project premises the waste is finally sent to the authorized vendor of Lucknow Municipal Corporation Eco Green.
15.	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been constructed as given in ***Annexure IV.***
16.	The emissions and effluents etc. from machines, instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.	No construction is ongoing currently. However, for operation, there are air emission from DG set (which operate during power failure) and are monitored periodically. Also, the vehicles entering the premises have PUC certificates as per statutory rules.
17.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.	Water sprinklers and other dust control measures were undertaken during construction phase. Currently no construction is taking place. Operation is ongoing and roads are kept clean through weeping, to prevent fugitive dust.
18.	Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	Suitable noise abatement measures were being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. No construction is ongoing currently. In the ongoing operation phase, impact on noise level is limited and controlled at DG set through acoustic enclosures, periodic maintenance and greasing of moving parts and noise generating equipment, maintenance of vehicles. Boundary wall and greenbelt along periphery also acts as noise absorber.
19.	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.	Top soil was stored separately and was used in development of green belt and green areas.
20.	Sewage effluents shall be kept separate	There is a separate system for

Sl. No.	Conditions	Compliance
	from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	rainwater collection which is separate from sewage collection and conveyance system/network. Other effluents are not be allowed to mix with domestic effluents.
21.	Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	The Hazardous/ Solid waste is being managed in the following ways: • Municipal solid waste is segregated into dry and wet waste through colour coded bins in common spaces. The recyclable components is sold to authorized recycling vendors, while balance is sent to the authorized agency of Luckow Municipal Corporation Eco Green. • The biomedical waste generated from the hospital is collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. • The radioactive waste from diagnostics are stored and disposed as per the Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987 & its amendments till date. • Batteries within the hospital from various sources are managed as per the Batteries (Management & Handling) Rules, 2001 & its amendments till date and taken by the suppliers through buy back scheme • Hazardous Waste from the premises are used oil from transformers, DG sets and other machines, which are given to CPCB/ UPPCB authorised recycling agency.
22.	Alternate technologies for solid waste disposals (like vermi-culture etc.) should be used in consultation with expert organizations.	Being a hospital, composting is not proposed within premises due to hygiene and safety reasons. Moreover, the municipal solid waste, after removal of recyclable components is being sent

Sl. No.	Conditions	Compliance
		to the authorized agency of Lucknow Municipal Corporation Eco Green.
23.	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Green areas are provided in the project area for rainwater infiltration. There are paved area for safe movement of ambulances, patient vehicles, etc. Pavements are not provided within the hospital premises The trees are provided with adequate watering, aeration and nutrition. The rainwater run-off is being directed towards the proposed rainwater harvesting pits and overflow discharged into drain of the Sushant Golf City township. The drainage network is attached as ***Annexure IV.***
25.	The Green Building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.	The entire planning for the project has been designed considering green building concept as suggested by the GRIHA council, which is an equivalent organisation to Indian Green Building Council.
26.	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	Safety procedures, norms and guidelines as outlined in National Building Code 2005 have been and are being followed.
27.	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.	Dual flush systems along with water saving fixtures to save water are being used.
28.	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	After commencement of operation, dual pipe plumbing is being used for reuse of treated waste water for flushing.
29.	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & Controlled watering systems.	Water requirement for landscaping is being met from recycling treated waste water which is adequately available for the type of landscaping proposed.

Sl. No.	Conditions	Compliance
30.	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	Solar photo voltaic lighting for street lighting, landscape lighting and lighting in common areas is proposed. Rooftop solar panels for hot water generation are proposed. The provision made for solar power and water heating is shown in ***Annexure XVIII***
31.	Make separate provision for segregation, collection, transport and disposal of e-waste.	E-waste generated from the hospital is stored at a common storage point in the premises and handed over to the UPPCB authorized e-waste recycler at periodic intervals.
32.	Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.	Hoardings are being put up at different places to create awareness amongst citizens regarding environment.
33.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Traffic congestion does not occur as the entry & exits are manned with trained security guards. Parking has been provided properly within and along the plot boundary. All arrangements & safety measures have been taken for enhanced traffic expected to and from the project site.
34.	Prepare and present disaster management plan.	Disaster management plan has been prepared and given in ***Annexure X***.
35.	The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction activity has been started only after obtaining pre-environmental clearance. The EC has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
36.	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.	The energy conservation measures have been summarized in ***Annexure XI***. A detailed report is under preparation on the energy conservation measures and submitted in due course of time.

Sl. No.	Conditions	Compliance
37.	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	Fly ash was used as building material in Design mix of all grades of Concrete.
38.	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set was used during construction phase and same is being used during operation phase.
39.	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.	Ultra violet radiation (UV) treatment is being used for tertiary treatment at the STP during operation phase
40.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.	A green belt has been designed along the periphery of the plot in a manner so as to attenuate noise. The open spaces inside the plot have been landscaped and covered with vegetation of indigenous variety. The green belt development has been carried out. The photographs of green belt is given in ***Annexure XIII.***
41.	The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.	The construction of the building and the consequent increase in traffic load marginally affects the micro climate of the area, which is mitigated through creation of green belt.
42.	The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.	The buildings have been designed with built in safeguards for seismic safety as per BIS codes.
43.	High rise buildings should obtain clearance from aviation department or concerned authority.	NOC from Airport Authority of India has been obtained and the copy is attached as ***Annexure XII.***
44.	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	The hospital is a part of Sushant Golf City Township of M/s Ansal Properties and Infrastructure Ltd. The residential as well as commercial activities will be regulated as per the approved plan of Sushant Golf City township.

Sl. No.	Conditions	Compliance
45.	It is suggested that literacy program for weaker sections of society/ women/ adults (including domestic help) and under privileged children could be provided in a formal way.	Adult literacy was promoted in the labourers in their labour camp. Furthermore, literacy program for the children of weaker section people is being carried out.
46.	The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	LEDs are being used, which are environmentally safer and more energy conserving. The safe disposal of used/damaged LEDs shall be as per the e-waste management system proposed.
47.	It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.	Street and park lighting shall be solar powered with provision of dual supply in at least 50%.
48.	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.	Solar water heater is being installed to the maximum possible capacity as per point 30 earlier.
49.	Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.	Sewage generated from this hospital is being treated in the STP. An ETP has also been provided additionally. Treated waste water shall be reused to aim for zero discharge during non monsoon. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water shall be done for HVAC cooling towers, flushing and green belt irrigation after bringing down the characteristics of sewage within the norms specified by MoEF&CC or CPCB.
50.	The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.	Sewage generated from this hospital is being treated in STP and effluents in the ETP. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water is being used for HVAC cooling towers, flushing and green belt irrigation. Water for disposal into sewer is not anticipated during summers as all treated waste water shall be reused. During winters and rainy days, when water requirement for greens, etc may decline, the water shall be disposed to

Sl. No.	Conditions	Compliance
		sewer. However, if any nearby construction is desirous of utilising the water, the same shall be provided to them.
51.	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	Due care was taken during construction phase. Construction of built up area for 410 beds is complete and currently no construction is ongoing. In future if built up area for balance sanctioned beds are to be constructed, this shall be complied with.
52.	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.	All necessary statutory clearances like clearance from UP Pollution Control Board, State Level Expert Appraisal Committee (UP) and Lucknow Development Authority have already been taken before start up of the project.
53.	Parking areas should be in accordance with the norms of MOEF, Government of India, Plans may be drawn up accordingly and submitted.	The plan had been prepared in consonance with the guidelines of MoEF&CC and LDA.
54.	The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odourless technology options should be examined and a report submitted.	Location of proposed STP has been shown in ***Annexure IV***. It is based on odourless technology.
55.	The Environmental Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.	Budgetary provision for Environment Management is given in ***Annexure XIX*** along with the break up of the costs of various activities. There will be no residents at the hospital. In patient occupants shall be there who will have short stays only. Hence, for environmental management, designated hospital employee(s) shall be responsible.
56.	Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.	The sludge coming out of STP will be in dry form suitable for the usage in parks and greenbelt as manure.
57.	Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.	Photographs of the project are enclosed in ***Annexure XIII***.

<table>
<tr><th>Sl. No.</th><th>Conditions</th><th>Compliance</th></tr>
<tr><td>58.</td><td>Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.</td><td>Layout plan showing open areas, parking and greenbelt is attached as Annexure XIV. The land use break up is given below:

<table><tr><th>Description</th><th>Area (Sq.m)</th></tr><tr><td>Ground coverage</td><td>13486.0</td></tr><tr><td>Green area</td><td>7683.3</td></tr><tr><td>Green belt</td><td>2922.2</td></tr><tr><td>Area for Future Development</td><td>550.0</td></tr><tr><td>Road Area</td><td>14679.37</td></tr><tr><td>Surface Parking</td><td>7687.5</td></tr><tr><td>Pavements</td><td>1457.465</td></tr><tr><td>Open Area (Services)</td><td>2395.075</td></tr><tr><td>Guard room</td><td>48.46</td></tr><tr><td>Total</td><td>50909.37</td></tr></table>
The location of STP has been shown in Annexure IV.</td></tr>
<tr><td>59.</td><td>The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.</td><td>2 X 1500 KVa DG sets are present on the site, which are being used. The DG set conforms to the prescribed standards for stack heights and regulations and also for the noise standards.</td></tr>
<tr><td>60.</td><td>E-Waste Management should be done as per MoEF guidelines.</td><td>E-Waste management is carried out as per MoEF&CC guidelines. The e-waste management plan has been drawn and given in Annexure IX.</td></tr>
<tr><td>61.</td><td>Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.</td><td>Electrical waste is being segregated and disposed as per the guidelines of the E-waste management rules, 2011 of MoEF&CC, as stated above.</td></tr>
<tr><td>62.</td><td>The use of suitably processed plastic waste in the construction of roads should be considered.</td><td>The use of processed plastic waste in the construction of roads was considered as much as practical/ possible.</td></tr>
<tr><td>63.</td><td>Displaced persons shall be suitably rehabilitated as per prescribed norms.</td><td>There are no displacees.</td></tr>
<tr><td>64.</td><td>Dispensary for first aid shall be provided.</td><td>The construction work is complete for built up area for 410 beds and there is no construction labour required now.</td></tr>
</table>

Sl. No.	Conditions	Compliance
		So, the dispensary is not required. Moreover, this is a hospital project that has become operational. In future, if built up area for the balance sanctioned beds is carried out, the hospital will provide medical services to the labour, when needed.
65.	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.	Not Applicable as this is not a hotel.
66.	Diesel generating set stacks should be monitored for CO and HC.	DG set stack is monitored for CO and HC during operation. Latest analysis report is given in ***Annexure I***.
67.	Ground water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon seasons.	Ground water from borewells in premises is being monitored for pre & post monsoon seasons.
68.	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.	The green belt is being provided as per the MoEF norms and photographs of the same is given in **Annexure *XIII***
69.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.	A separate electric meter are being provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70.	An energy audit should be annually carried out during the operational phases and submitted to the authority.	Annual energy audits shall be carried out during operation and report will be submitted annually.
71.	Project proponents shall endeavour to obtain ISO:14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	We have obtained NABH certification.
72.	Appropriate safety measures should be made for accidental fire.	Disaster management plan is given as ***Annexure X.*** After making the appropriate safety measures for accidental fire, the Fire NOC was

Sl. No.	Conditions	Compliance
		received by through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
73.	Smoke meters should be Installed as warning measures for accidental fires.	Smoke meters are already installed in basement -1 and basement 2 as per Fire NOC.
74.	Plan for safe disposal of R.O. reject is to be submitted.	The water supply to the project site is of good quality having low TDS, so, the RO reject water generated also has low TDS. Also the quantity of RO reject generated is very low. So, it is safely discharged into the sewer where it gets further diluted with the other waste water, treated and reused.
B	**Specific Conditions:**	
1.	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions. Circulars etc. issued if any.	Agreed. Lucknow Development Authority has approved the building plans and given sanctions after due diligence.
2.	The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	The height, construction, built up area of proposed construction are as per norms. The layout has been approved and attached as ***Annexure XV*** and sanction letter from LDA has been attached as ***Annexure XVI.***
3.	"Consent for establishment" shall be obtained from UP pollution Control Board.	Consent for establishment from U.P Pollution Control Board was obtained and attached as ***Annexure II.***
4.	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Not applicable, since the construction is complete for built up area for 410 beds. In case, balance construction is carried out from the total sanctioned, the precautions shall be again taken as required.
5.	Project proponent shall ensure completion of STP, MSW disposal	The STP, ETP, waste storage facility and green belt have been developed

Sl. No.	Conditions	Compliance
	facility, green belt development prior to occupation of the buildings.	prior to occupation of the building.
6.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.	All such provisions were made available at site during construction but as the construction is complete, these are not required.
7.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste-water and solid wastes generated during the construction phase should be ensured.	Drinking water and sanitary facilities were provided for construction workers at the site during construction. The construction work has been completed, there is no construction labour present.
8.	The solid waste generated should be properly collected and segregated. Dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Will be followed as detailed in points 14 & 21 of General conditions given earlier.
9.	Bio medical waste management shall be followed as per the Bio-Medical Waste (Management Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.	The biomedical waste generated from the hospital is collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. Special attention is paid for the disposal and management of Mercury waste.
10.	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	The operation of the radioactive equipment & processes is governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste is governed by the General Statutory Rules (GSR)-125-Atomic Energy (Safe Disposal of Radioactive Waste) Rules 1987
11.	Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998	The biomedical waste generated from the hospital is treated as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date.
12.	Sewage/ other effluents from infections diseases ward and pathology/ laboratory	The waste water from the different labs and OT's is first treated in ETP and

Sl. No.	Conditions	Compliance
	should be treated/ disinfected separately prior to ETP.	then sent to STP for further treatment prior to reuse.
13.	A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.	CSR activities are being carried out as per The Companies Act 2013 and the rules thereunder. Medical camps are organized in nearby colonies on regular basis where free check ups and medicines are provided.
14.	No parking shall be allowed outside the project boundary.	Parking provision has been made within the project site as per norms.
15.	Parking space for ambulances shall be exclusively earmarked.	Parking space for ambulances has been earmarked separately.
16.	Police post shall be provided near emergency.	Emergency ward is operational and police post shall be shortly provided.
17.	Dedicated power supply to be installed in Operation Theaters and other critical areas.	Dedicated power supply has been installed in Operation Theatres and other critical areas. we have dedicated UPS for OT and critical area.
18.	Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.	The area of the hospital is not so large so as to warrant the use of battery operated vehicles for internal transfer. The patient and material transfer is being done manually using appropriate chairs, trolleys, etc. Use of battery operated chair or trolley is there specific cases only. Suitable resting facilities for attendants shall be provided near indoor wards.
19.	Passenger and stretcher lift to be provided for each tower.	There is one integrated building only. Multiple lifts for passengers and stretchers have been provided for various sections.
20.	Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/ consultation with District Administration/ Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the	The excavation of basement and construction of building has been completed. Permission regarding digging basements from Mines department was taken and is attached as ***Annexure XX***. The excavated topsoil was stored temporarily and then was used for landscape or raising plinth & road levels, if required. There is no natural drain passing through the site.

Sl. No.	Conditions	Compliance
	area is protected and improved.	
21.	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Buildings Code including measures from lighting.	Ample stocks of fire fighting equipments have been provided. Fire safety has been taken into account including all the safety norms and regulations as per National Building Code and other related Indian Standards. Fire NOC has been taken through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
22.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	The disposal of muck during construction did not create any adverse effect and necessary precautions for its disposal were taken. Project is now in operation phase.
23.	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	Waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil is being sold to CPCB/ UPPCB approved recycling vendors.
24.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set shall be used and the stack emission is conforming to the emission norms.
25.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air pollutants (sweeping & maintenance of roads, maintenance of DG sets, PUC for vehicles, etc) and noise level (acoustic enclosures on DG set, maintenance & lubrication of moving parts & machinery, greenbelt, boundary wall, etc) have been taken, so as to conform to the stipulated standards by CPCB/UPPCB.
26.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day	Suitable noise abatement measures were being adopted during the construction phase, such as, acoustic

Sl. No.	Conditions	Compliance
	and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Dept.	enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. No construction is ongoing currently. In the ongoing operation phase, impact on noise level is limited and controlled at DG set through acoustic enclosures, periodic maintenance and greasing of moving parts and noise generating equipment, maintenance of vehicles. Boundary wall and greenbelt along periphery also acts as noise absorber.
27.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Green areas are allowing infiltration of surface run – off rainwater. The trees are provided with adequate watering, aeration and nutrition. Pavements are not there as such and the movement areas are paved for safety reasons.
28.	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.	Ready Mix Concrete was used and sprinkler used for curing and quenching during construction phase.
29.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one integrated building and it has adequate space around it for air and natural light to come in. Landscape has accordingly been provisioned and approved by LDA and can be seen in ***Annexure XIV*** layout plan.
30.	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, Bank ATMs, medicine shop and cash counter are provided within the hospital complex. No convenience shop, bank or post office is proposed within hospital complex.
31.	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed.	RWH is carried out from roof top as well as other areas. Conveyance systems are separate for waste water and storm water so that they do not get mixed. The drainage network is attached as ***Annexure IV.***

LIST OF ANNEXURES

Annexure No.	Description
I	Test reports of ambient air quality, noise, water and soil
II	NOC Letter from UPPCB
III	Project layout superimposed on Lucknow Master Plan
IV	Site layout plan showing sewage network, drainage network, location of RWH pits and STP/ETP.
V	Topography and drainage map along with list of water bodies in 10 Km radius
VI	UP Ground Water Department NOCs
VII	Water balance diagram
VIII	Water connection charges
IX	E-waste generation & management plan
X	Disaster management plan
XI	Energy conservation
XII	NOC letter from airport authority of India
XIII	Site photographs from all the four directions and green belt
XIV	Proposed land use and landscape plan
XV	Approved master plan
XVI	Permission to build from LDA
XVII	Permission to cut trees
XVIII	Provision for solar power & water heating
XIX	Budgetary provision for Environment Management
XX	Excavation permission from mines department

10A

PROGRESS REPORT OF FEBRUARY - APRIL 2022
(10th COMPLIANCE) TO CONSENT TO OPERATE UNDER AIR ACT VIDE NO. 63240/UPPCB/LUCKNOW(UPPCBRO)/ CTO/AIR/LUCKNOW/2019 DATED 10.10.2019
FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with built up area - 1,27,370.521 sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making up any modification in product/ process/ fuel/ plant machinery failing which consent would be deemed void.</td><td>Agreed. Prior approval shall be obtained before making any modification in product/ process/ fuel/ plant machinery.</td></tr>
<tr><td>3.</td><td>(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks
(b) Air Pollution source details
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>Diesel</td><td>1,2</td><td>Particulate matter</td><td>As per norms</td></tr>
</table>
(c) The emissions by various stacks into the environment should be as per the norms of the Board
<table>
<tr><th colspan="4">Emission Quality Details</th></tr>
<tr><th>S.No</th><th>Stack</th><th>Parameter</th><th>Standard</th></tr>
</table></td><td>The rate of emission from the stack is within the norms. The air pollution source details are given below:
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>HSD oil</td><td>1,2</td><td>PM, CO, NOx + HC and SO_2</td><td>30 m</td></tr>
</table>
The stack analysis report is attached as Annexure-2 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>DG 1</th><th>DG 2</th><th>Standard*</th></tr>
<tr><td>1.</td><td>PM (mg/Nm^3)</td><td>9.1</td><td>8.6</td><td>75</td></tr>
<tr><td>2.</td><td>NO_x (ppm)</td><td>188</td><td>152</td><td>710</td></tr>
<tr><td>3.</td><td>CO (mg/Nm^3)</td><td>95.0</td><td>107.5</td><td>150</td></tr>
<tr><td>4.</td><td>NMHC (mg/Nm^3)</td><td>3.7</td><td>6.2</td><td>100</td></tr>
<tr><td>5.</td><td>SO_2 (ppm)</td><td>BDL</td><td>BDL</td><td>-</td></tr>
</table>
* Standards (EPA 1986) for DG sets capacity up to 75 MW [G.S.R.489(E), dated 9.7.2002]
Note : BDL (Below Detection Limit) of SO2 <1.0 ppm
FWIM (Field Work Instruction Manual)</td></tr>
<tr><td>4.</td><td>Quantity of other pollutants should also be as per the norms prescribed by the Board/ MoEF&CC/ or other wise mandatory</td><td>The other pollutants are also within prescribed norms as shown in above reply.</td></tr>
<tr><td>5.</td><td>The equipment of air pollution control system and monitoring as proposed by the industry and approved by the board should be installed in</td><td>Agreed. DG set have been provided with adequate stack height as per norms.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	their premises itself.	
6.	The modification or installation in the existing pollution control equipment should be done only by prior approval of board.	The modification or installation, if required, in the existing pollution control equipment shall be done only by prior approval by the board.
7.	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory.	The operation of air pollution control system is being done properly and regular maintenance shall be done in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory. The emission from the stack are within norms as specified in response 3.
8.	Unit should do provisions for fugitive emissions chimney/ stack as per the norms of the Board/MoEF&CC/ or otherwise mandatory.	There is no fugitive emission chimney/ stack. There are stacks attached to only DG sets and boiler.
9.	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	The stack analysis report is attached as ***Annexure-2*** and is summarized in response 3.
	Specific Conditions:	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.	The ambient air quality has been monitored and report is attached as ***Annexure-1*** and summarized below:
3.	The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.	The stack analysis report is attached as ***Annexure-2*** and is summarised in response 3 above.
4.	Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.

Sl. No.	Parameter	Emission	Standard
1	$PM_{10}(\mu g/m^3)$	74.5	100
2	$PM_{2.5}(\mu g/m^3)$	41.6	60
3	$SO_2(\mu g/m^3)$	9.0	80
4	$NO_2(\mu g/m^3)$	13.1	80

Sl. No.	Conditions to Consent	Compliance Status
5.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest copy of CA certificate is given in ***Annexure-3.***
6.	Conditions mentioned In the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
7.	The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
8.	The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).	The HCF complies to all the applicable statutory acts, rules and regulations.
9.	The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on the Board's website-www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 sq.m. (20.83%).
10.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Ambient Air Quality Report
2	Stack Emission Report
3	CA Certificate

10

PROGRESS REPORT OF FEBRUARY-APRIL 2022 (10th COMPLIANCE) TO CONSENT TO OPERATE UNDER WATER ACT VIDE NO. 63242/UPPCB/LUCKNOW (UPPCBRO)/ CTO/WATER/LUCKNOW/2019, DATED 10.10.2019 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area-1,27,370.521 Sq.m.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>The quantity of maximum daily effluent discharge should not be more than the following:
<table>
<tr><th colspan="4">Effluent Discharge Details</th></tr>
<tr><th>Sl. No.</th><th>Kind of Effluent</th><th>Maximum daily discharge, KL/day</th><th>Treatment facility & discharge point</th></tr>
<tr><td>1</td><td>Domestic</td><td>750 KLD</td><td>STP</td></tr>
<tr><td>2</td><td>Industrial</td><td>100 KLD</td><td>ETP</td></tr>
</table></td><td>The maximum daily effluent discharge is less than the quantity mentioned in the consent.</td></tr>
<tr><td>3.</td><td>Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</td><td>The process and domestic effluent is collected and treated separately. The inlet of process and domestic effluent is separate and sample are collected from the both the inlets. The test report is attached as Annexure-1. The effluent after treatment is mixed and the test report of the effluent outlet is given in Annexure-1 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>Outlet</th></tr>
<tr><td>1</td><td>pH</td><td>7.4</td><td>7.2</td><td>7.1</td></tr>
<tr><td>2</td><td>TSS, mg/l</td><td>96</td><td>56</td><td>10</td></tr>
<tr><td>3</td><td>BOD, mg/l</td><td>140</td><td>100</td><td>20</td></tr>
<tr><td>4</td><td>COD, mg/l</td><td>325</td><td>229</td><td>52</td></tr>
<tr><td>5</td><td>Oil and Grease, mg/l</td><td>34</td><td>19</td><td>4</td></tr>
</table></td></tr>
<tr><td>4.</td><td>A) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.</td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>
<table>
<tr><th colspan="3">Domestic Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1.</td><td>BOD</td><td>20 mg/l</td></tr>
<tr><td>2.</td><td>Total Suspended Solids</td><td>50 mg/l</td></tr>
<tr><td>3.</td><td>Quantity of Discharge</td><td>750 KLD</td></tr>
</table>
</td><td></td></tr>
<tr><td></td><td>B) The industrial effluent should be treated in treatment plant so that the treated effluent should be In conformity with the following norms.
<table>
<tr><th colspan="3">Industrial Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1.</td><td>BOD</td><td>30 mg/l</td></tr>
<tr><td>2.</td><td>Total Suspended Solids</td><td>100 mg/l</td></tr>
<tr><td>3.</td><td>COD</td><td>250 mg/l</td></tr>
<tr><td>4.</td><td>Oil & Grease</td><td>10 mg/l</td></tr>
<tr><td>5.</td><td>Quantity of Discharge</td><td>100 KLD</td></tr>
</table>
</td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>5.</td><td>Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory.</td><td>The effluent generated is being treated and the outlet water parameters are in accordance to the norms prescribed under The Environment (Protection) Act, 1996 or otherwise mandatory. The test report of effluent after treatment is given in Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>6.</td><td>The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.</td><td>The pollutants are not more than norms prescribed as can be seen in the analysis result summarized in response 3 above.</td></tr>
<tr><td>7.</td><td>The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.</td><td>The samples for industrial and domestic effluent are collected and analysed as per BIS standards.</td></tr>
<tr><td>8.</td><td>The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.</td><td>The treated domestic and industrial effluent is being mixed (as per the provisions of Condition No. 2) and reused within the project. This common effluent discharge point has arrangement for flow meter and its log book be maintained.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	Specific Conditions	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-162 dated 01-02-2019 shall be strictly complied with.	The conditions mentioned in the NOC of CGWA vide letter no. 21-4/5705/UP/INF/2018-162 dated 01.02.2019 are being complied. The compliance report of the same is being submitted to CGWA.
3.	The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	The STP of 750 KLD has been installed and standard specified are achieved as summarized in response 3 earlier.
4.	100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.	The ETP of 100 KLD capacity is installed and prescribed standards are achieved as summarized in response 3 earlier.
5.	70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.	Additional 70 KLD STP will be installed before starting the full capacity of 1000 beds and after obtaining the consent from the Board.
6.	The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.	The treated effluent analysis report is attached as ***Annexure-1*** and summarized in response 3 earlier.
7.	Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dt. 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.	The treated waste water is being used in flushing, HVAC cooling and in plantation. The HCF maintains zero liquid discharges to any surface water body.
9.	The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current	The latest CA certificate is attached as ***Annexure-2***.

Sl. No.	Conditions to Consent	Compliance Status
	Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	
10.	The HCF shall comply with the conditions of the CTE issued vide letter F63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
11.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
12.	The HCF shall comply with the Bio Medical Waste Management Rules, 2016.	The Bio Medical Waste Management Rules, 2016 are being complied as per file no 15/BMW-79/19 dated 31.10.2019.
13.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	The HCF complies to all the applicable statutory acts, rules and regulations.
14.	The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
15.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Effluent Test Report
2	CA Certificate

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC011611

VALID FROM 02/05/2022 TO 01/05/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202203000577			
Name of the Owner	MANOJ SHUKLA		
Designation पद	PROJECT HEAD	**Company Name** कंपनी का नाम	MEDANTA HOLDINGS PRIVATE LIMITED
Company Address कंपनी का पता	E-18, Defence Colony, New Delhi-110024	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	D1/118, Sushant Golf City, Amar Shaheed Path	**Application Form Serial No.**	LKNW0322NBU0031
Date of Submission	29/03/2022	**Specimen Signature**	
Location Particulars			
District	Lucknow	**Block**	SAROJINI NAGAR
Plot No./Khasra No.	Plot SSH,Sec-A,Pkt-1,Sushant Golf City	**Municipality/Corporation**	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	21/02/2019		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	150.00
Purpose of well	Bulk User	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	7.50
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	40.00
Date of Energization (In Case of Electric Pump)		21/02/2019	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	40.00	**Maximum Allowable Running Hours Per Day:**	5.00
Maximum Allowable Annual Extraction of Ground Water:			36600.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours pe day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

  Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

  - The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
  - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
  - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
  - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
  - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
  - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
  - Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS**:
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**04/05/2022**

Place:**Lucknow**

This certificate is electronically generated and does not require digital signature

Annexure R-34 1134

प्रारूप-झ (संलग्नक-9)

अग्नि एवं जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण

यूआईडी संख्या: UPFS/2019/8134/LCK/LUCKNOW/494/DD

दिनांक: 08-07-2022

प्रमाणित किया जाता है कि मैसर्स **Medanta Holding Pvt Ltd** (भवन/प्रतिष्ठान का नाम) पता **Medanta Avadh Hospital, Sector-A,,Sushant Golf City, Amar Shaheed Path,,lucknow** तहसील - **sarojninagar** जिसमें

ब्लॉक/टावर	तलों की संख्या	बेसमेन्ट की संख्या	ऊँचाई
Hospital	12	2	44.125 mt.
0	0	0	0 mt.
0	0	0	0 mt.

तथा प्लाट एरिया **50909.37 sq.mt** है। भवन का अधिभोग **Medanta Holding Pvt Ltd** (भवन स्वामी/ अधिभोगी अथवा कम्पनी का नाम) द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थायें एन0बी0सी0 एवं तत्संबंधी भारतीय मानक व्यूरो के आई0एस0 के अनुसार भवन में स्थापित व्यवस्थाओं का अनुरक्षण किया जा रहा है। जिसका निरीक्षण **अग्निशमन अधिकारी** द्वारा दिनाँक **12-07-2022** को भवन स्वामी के प्रतिनिधि श्री **A.B.PANDEY** के साथ किया गया तथा भवन में अधिष्ठापित अग्नि एवं जीवन सुरक्षा व्यवस्थाओं को मानकों के अनुसार यथास्थिति में पाया गया। अतः प्रश्नगत भवन को अग्नि एवा जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण (Renewal of Fire & Life Safety Certificate)(एन0बी0सी0 की अधिभोग श्रेणी) **Institution** के अन्तर्गत वैधता तिथि **13-07-2022** से **12-07-2025** तक **3** वर्षों के लिये इस शर्त के साथ दिया जा रहा है कि भवन में सभी मानकों का अनुपालन किया जायेगा तथा भवन के इस प्रमाण पत्र का नवीनीकरण निर्धारित समयवधि के अन्तर्गत पुनः कराया जायेगा तथा नवीनीकरण से पूर्व भवन मं. स्थापित अग्निशमन व्यवस्थाओं को क्रियाशील रखने की जिम्मेदारी आपकी होगी ।

Note : All critical patients and those incapable of self-preservation and having physical impairment shall be housed within 30 m height.

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों , सूचनाओं के आधार पर निर्गत किया जा रहा है । इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा । यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है ।"

हस्ताक्षर (निर्गमन अधिकारी)

(उप निदेशक)

Digitally Signed By

(VIJAY KUMAR SINGH)

[546A902FE4D42A5123E8A8F277613D624EF16119]

13-07-2022

निर्गत किये जाने का दिनांक : 13-07-2022
स्थान : LUCKNOW

Format - I (Annexure - 9)

Renewal of Fire and Life Safety Certificate

UID No. : **UPFS / 2019 / 8134 / LCK / LUCKNOW / 494 / DD**

Date : **08-07-2022**

Certified that M/s. **Medanta Holding Pvt LTD** (Name of the Building / Establishment) Address **Medanta Avadh Hospital, Sector - A, Sushant Golf City, Amar Shaheed Path, Lucknow** Tehsil – **Sarojininagar** having

Block / Tower	**Number of Floors**	**Number of Basements**	**Height**
Hospital	12	2	44.125 mt.
0	0	0	0 mt.
0	0	0	0 mt.

and plot area is **50909.37 sq. mt.** The building is occupied by **Medanta Holding Pvt. Ltd**. (name of the building owner/occupier or company). Fire prevention and fire safety arrangements established in the building are being maintained by them in accordance with N.B.C. and I.S. of the Indian Standard Bureau thereof. Which was inspected by the **Fire Officer** on **12 – 07 - 2022** along with the representative of the building owner Shri **A.B. PANDEY** and the fire and life safety systems installed in the building were found to be in status quo as per the standards. Hence the Renewal of Fire & Life Safety Certificate (Occupancy Category of N.B.C.) is being given to the building in question under **INSTITUTION** for **3** years till the date **13–07–2022 to 12–07-2025** subject to the condition that all standards will be complied with in the building and this certificate of the Building will be renewed again within the stipulated time period and before the renovation and that it will be your responsibility to keep the established fire fighting systems functional in the building.

Note : All critical patients and those incapable of self-preservation and having physical impairment shall be housed within 30 m height.

"This certificate is being issued on the basis of the records, information submitted by you. If these are found to be false, the certificate issued will not be valid. This certificate does not prove the ownership / occupancy of the land / building".

Signature (Issuing Officer)
(Deputy Director)
Digitally signed by
(VIJAY KUMAR SINGH)
[546A902FE4D42A5123E8A8F277613D624EF16119]
13-07-2022

Date of Issue: **13-07-2022**
Location : **LUCKNOW**

UTTAR PRADESH POLLUTION CONTROL BOARD
TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 16937/UPPCB/Lucknow(UPPCBRO)/HWM/LUCKNOW/2022

Dated :15/07/2022

To,
M/s Medanta Awadh Multispeciality Hospital
Plot- SSH, Sector- A, Pocket-1, Sushant Gold City,LUCKNOW,226030
Tehsil : Lucknow
District :LUCKNOW

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 16937 and 15/07/2022 .
2. Reference of application (No. and date) 15530408 and 25/03/2022 .
3. Mr MANOJ SHUKLA of M/s Medanta Awadh Multispeciality Hospital is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Plot- SSH, Sector- A, Pocket-1, Sushant Gold City, .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Sch.-1, Cat.-5.1 (Used/spent oil)	TSDF	2.0 KL/annum
2	Sch.-1, Cat.-33.1 (Empty barrels/containers)	TSDF	1.0 Ton/annum
3	Sch.-1, Cat.-33.2 (Contaminated cotton rags/other cleaning materials)	TSDF	0.20 Ton/annum
4	Sch.-1, Cat.-35.4 (Oil and Grease skimming)	TSDF	2.0 KL/annum
5	Sch.-1, Cat.-35.3 (Chemical Sludge from WWT)	TSDF	3.0 KL/annum

1. The authorization shall be valid for a period of 07/06/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The authorization shall be valid for a period of Five Years from the date of issue, if not suspended or cancelled earlier.

2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

4. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid

authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

5. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

6. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

7. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

9. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

10. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

11. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

12. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

13. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

14. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

15. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1, 2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

16. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

17. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.

18. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.

20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.

23. The industry shall ensure renewal of agreement from TSDF before expiry date.

24. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

Dr Ram Karan
Digitally signed by Dr Ram Karan
Date: 2022.07.15 13:18:50 +05'30'

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Lucknow. for information and necessary action .

CEO/EE, I/C Circle_____

Dr Ram Karan
Digitally signed by Dr Ram Karan
Date: 2022.07.15 13:18:50 +05'30'

11 A

PROGRESS REPORT OF MAY - JULY 2022
(11th COMPLIANCE) TO CONSENT TO OPERATE UNDER AIR ACT VIDE NO. 63240/UPPCB/LUCKNOW(UPPCBRO)/ CTO/AIR/LUCKNOW/2019 DATED 10.10.2019
FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with built up area - 1,27,370.521 sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making up any modification in product/ process/ fuel/ plant machinery failing which consent would be deemed void.</td><td>Agreed. Prior approval shall be obtained before making any modification in product/ process/ fuel/ plant machinery.</td></tr>
<tr><td>3.</td><td>(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks
(b) Air Pollution source details
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>Diesel</td><td>1,2</td><td>Particulate matter</td><td>As per norms</td></tr>
</table>
(c) The emissions by various stacks into the environment should be as per the norms of the Board
<table>
<tr><th colspan="4">Emission Quality Details</th></tr>
<tr><th>S.No</th><th>Stack</th><th>Parameter</th><th>Standard</th></tr>
</table></td><td>The rate of emission from the stack is within the norms. The air pollution source details are given below:
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>HSD oil</td><td>1,2</td><td>PM, CO, NOx + HC and SO_2</td><td>30 m</td></tr>
</table>
The stack analysis report is attached as Annexure-2 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>DG 1</th><th>DG 2</th><th>Standard*</th></tr>
<tr><td>1.</td><td>PM (mg/Nm^3)</td><td>10.2</td><td>8.4</td><td>75</td></tr>
<tr><td>2.</td><td>NO_x (ppm)</td><td>202</td><td>174</td><td>710</td></tr>
<tr><td>3.</td><td>CO (mg/Nm^3)</td><td>88.8</td><td>110.0</td><td>150</td></tr>
<tr><td>4.</td><td>NMHC (mg/Nm^3)</td><td>5.0</td><td>7.4</td><td>100</td></tr>
<tr><td>5.</td><td>SO_2 (ppm)</td><td>BDL</td><td>BDL</td><td>-</td></tr>
</table>
* Standards (EPA 1986) for DG sets capacity up to 75 MW [G.S.R.489(E), dated 9.7.2002]
Note : BDL (Below Detection Limit) of SO2 <1.0 ppm
FWIM (Field Work Instruction Manual)</td></tr>
<tr><td>4.</td><td>Quantity of other pollutants should also be as per the norms prescribed by the Board/ MoEF&CC/ or other wise mandatory</td><td>The other pollutants are also within prescribed norms as shown in above reply.</td></tr>
<tr><td>5.</td><td>The equipment of air pollution control system and monitoring as proposed by the industry and approved by the board should be installed in</td><td>Agreed. DG set have been provided with adequate stack height as per norms.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	their premises itself.	
6.	The modification or installation in the existing pollution control equipment should be done only by prior approval of board.	The modification or installation, if required, in the existing pollution control equipment shall be done only by prior approval by the board.
7.	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory.	The operation of air pollution control system is being done properly and regular maintenance shall be done in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory. The emission from the stack are within norms as specified in response 3.
8.	Unit should do provisions for fugitive emissions chimney/ stack as per the norms of the Board/MoEF&CC/ or otherwise mandatory.	There is no fugitive emission chimney/ stack. There are stacks attached to only DG sets and boiler.
9.	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	The stack analysis report is attached as ***Annexure-2*** and is summarized in response 3.
	Specific Conditions:	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.	The ambient air quality has been monitored and report is attached as ***Annexure-1*** and summarized below:
3.	The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.	The stack analysis report is attached as ***Annexure-2*** and is summarised in response 3 above.
4.	Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.

Sl. No.	Parameter	Emission	Standard
1	$PM_{10}(\mu g/m^3)$	49.4	100
2	$PM_{2.5}(\mu g/m^3)$	19.6	60
3	$SO_2(\mu g/m^3)$	7.6	80
4	$NO_2(\mu g/m^3)$	9.1	80

Sl. No.	Conditions to Consent	Compliance Status
5.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest copy of CA certificate is given in ***Annexure-3.***
6.	Conditions mentioned In the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/ 2014/DDY dated 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
7.	The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
8.	The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).	The HCF complies to all the applicable statutory acts, rules and regulations.
9.	The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on the Board's website-www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 sq.m. (20.83%).
10.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Ambient Air Quality Report
2	Stack Emission Report
3	CA Certificate

11

PROGRESS REPORT OF MAY- JULY 2022
(11th COMPLIANCE) TO CONSENT TO OPERATE UNDER WATER ACT VIDE NO. 63242/UPPCB/LUCKNOW (UPPCBRO)/ CTO/WATER/LUCKNOW/2019, DATED 10.10.2019 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area- 1,27,370.521 Sq.m.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>The quantity of maximum daily effluent discharge should not be more than the following:
<table>
<tr><th colspan="4">Effluent Discharge Details</th></tr>
<tr><th>Sl. No.</th><th>Kind of Effluent</th><th>Maximum daily discharge, KL/day</th><th>Treatment facility & discharge point</th></tr>
<tr><td>1</td><td>Domestic</td><td>750 KLD</td><td>STP</td></tr>
<tr><td>2</td><td>Industrial</td><td>100 KLD</td><td>ETP</td></tr>
</table></td><td>The maximum daily effluent discharge is less than the quantity mentioned in the consent.</td></tr>
<tr><td>3.</td><td>Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</td><td>The process and domestic effluent is collected and treated separately. The inlet of process and domestic effluent is separate and sample are collected from the both the inlets. The test report is attached as Annexure-1. The effluent after treatment is mixed and the test report of the effluent outlet is given in Annexure-1 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>Outlet</th></tr>
<tr><td>1</td><td>pH</td><td>7.2</td><td>7.3</td><td>7.3</td></tr>
<tr><td>2</td><td>TSS, mg/l</td><td>114</td><td>38</td><td>8</td></tr>
<tr><td>3</td><td>BOD, mg/l</td><td>125</td><td>40</td><td>21</td></tr>
<tr><td>4</td><td>COD, mg/l</td><td>285</td><td>91</td><td>52</td></tr>
<tr><td>5</td><td>Oil and Grease, mg/l</td><td>27</td><td>13</td><td>5</td></tr>
</table></td></tr>
<tr><td>4.</td><td>A) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.</td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>
<table>
<tr><th colspan="3">Domestic Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1.</td><td>BOD</td><td>20 mg/l</td></tr>
<tr><td>2.</td><td>Total Suspended Solids</td><td>50 mg/l</td></tr>
<tr><td>3.</td><td>Quantity of Discharge</td><td>750 KLD</td></tr>
</table>
</td><td></td></tr>
<tr><td></td><td>B) The industrial effluent should be treated in treatment plant so that the treated effluent should be In conformity with the following norms.
<table>
<tr><th colspan="3">Industrial Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1.</td><td>BOD</td><td>30 mg/l</td></tr>
<tr><td>2.</td><td>Total Suspended Solids</td><td>100 mg/l</td></tr>
<tr><td>3.</td><td>COD</td><td>250 mg/l</td></tr>
<tr><td>4.</td><td>Oil & Grease</td><td>10 mg/l</td></tr>
<tr><td>5.</td><td>Quantity of Discharge</td><td>100 KLD</td></tr>
</table>
</td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>5.</td><td>Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory.</td><td>The effluent generated is being treated and the outlet water parameters are in accordance to the norms prescribed under The Environment (Protection) Act, 1996 or otherwise mandatory. The test report of effluent after treatment is given in Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>6.</td><td>The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.</td><td>The pollutants are not more than norms prescribed as can be seen in the analysis result summarized in response 3 above.</td></tr>
<tr><td>7.</td><td>The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.</td><td>The samples for industrial and domestic effluent are collected and analysed as per BIS standards.</td></tr>
<tr><td>8.</td><td>The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.</td><td>The treated domestic and industrial effluent is being mixed (as per the provisions of Condition No. 2) and reused within the project. This common effluent discharge point has arrangement for flow meter and its log book is being maintained.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	Specific Conditions	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-162 dated 01-02-2019 shall be strictly complied with.	The conditions mentioned in the NOC of CGWA vide letter no. 21-4/5705/UP/INF/2018-162 dated 01.02.2019 are being complied. The compliance report of the same is being submitted to CGWA.
3.	The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	The STP of 750 KLD has been installed and standard specified are achieved as summarized in response 3 earlier.
4.	100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.	The ETP of 100 KLD capacity is installed and prescribed standards are achieved as summarized in response 3 earlier.
5.	70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.	Additional 70 KLD STP will be installed before starting the full capacity of 1000 beds and after obtaining the consent from the Board.
6.	The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.	The treated effluent analysis report is attached as ***Annexure-1*** and summarized in response 3 earlier.
7.	Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dt. 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.	The treated waste water is being used in flushing, HVAC cooling and in plantation. The HCF maintains zero liquid discharges to any surface water body.
9.	The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current	The latest CA certificate is attached as ***Annexure-2***.

Sl. No.	Conditions to Consent	Compliance Status
	Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	
10.	The HCF shall comply with the conditions of the CTE issued vide letter F63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
11.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
12.	The HCF shall comply with the Bio Medical Waste Management Rules, 2016.	The Bio Medical Waste Management Rules, 2016 are being complied as per file no 15/BMW-79/19 dated 31.10.2019.
13.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	The HCF complies to all the applicable statutory acts, rules and regulations.
14.	The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
15.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Effluent Test Report
2	CA Certificate

EC COMPLIANCE

(APRIL TO SEPTEMBER 2022)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

NOVEMBER, 2022
(Issue 1, Rev 0)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (APRIL 2022 TO SEPTEMBER 2022) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Conditions	Compliance
A.	**General Conditions:**	
1.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Agreed.
2.	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample potable since the parameters observed are within the permissible limits of drinking water standards (IS 10500:2012)
3.	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction.	No objection certificate (NOC) for Consent to Establish was obtained from the U.P. Pollution Control Board prior to start of construction and attached as ***Annexure II.***
4.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015. Thereafter only the construction work or preparation of land was carried out.
5.	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6.	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVII.***
7.	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get

Sl. No.	Conditions	Compliance
		affected. The sheet flow of the area will be affected due to the proposed construction activity, however, a duly designed effective storm water drainage system has been laid out. The rainwater run-off is directed towards the rainwater harvesting pits and overflow is discharged into drain of M/s API at township level. A surface rain water pond is also proposed by township developer near the project site. The drainage network is attached as ***Annexure IV.***
8.	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the area.
9.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour were provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The construction is now complete for 410 beds and no construction is ongoing, hence, no construction labour is there presently. When in future, balance beds of the 1000 bed sanctioned in EC are constructed, same amenities and facilities shall be provided to the labour then.
10.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	The treatment of waste water is being done in the STP and the treated water is being used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram (for full capacity of 1000 beds) is given in ***Annexure VII.*** However, because 410 beds have been constructed so far, the water consumption, STP & ETP capacity and waste water generation is lower.
11.	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The construction has been completed for 410 beds out of 1000 beds sanction in EC. The balance construction will be carried out in future and at present no construction activities are being carried

Sl. No.	Conditions	Compliance
		out. Hence, no traffic movement for construction is there. The daily vehicular movement during operation of the project has been considered while designing of the township by the township developers M/s API and environmental clearance obtained by them. In comparison the traffic due to this project is very low and there was no requirement of any separate permission.
12.	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The campus will be totally dependent on water supply from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL), which in turn are sourcing from ground water for which requisite clearance from the authorities are obtained and maintained by M/s APIL. A copy of the connection charges paid for water supply is given in ***Annexure VIII.*** Till such time that the water becomes adequately available from APIL, the project has to withdraw ground water. Therefore, the no objection certificate for ground water withdrawal was obtained from UP Ground Water Department and attached as ***Annexure VI.***
13.	Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance was being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil is being generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors.
14.	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	The segregation of biodegradable, non-biodegradable and recyclable waste at source is being practiced by providing colour coded bins in the premises. The recyclable components are being sold to authorized recycling vendors,

Sl. No.	Conditions	Compliance
		while municipal waste, after collection and storage in designated place within the project premises the waste is finally sent to the authorized vendor of Lucknow Municipal Corporation Eco Green.
15.	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been constructed as given in ***Annexure IV.***
16.	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.	No construction is ongoing currently. However, for operation, there are air emission from DG set (which operate during power failure) and are monitored periodically. Also, the vehicles entering the premises have PUC certificates as per statutory rules.
17.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.	Water sprinklers and other dust control measures were undertaken during construction phase. Currently no construction is taking place. Operation is ongoing and roads are kept clean through weeping, to prevent fugitive dust.
18.	Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	Suitable noise abatement measures were being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. No construction is ongoing currently. In the ongoing operation phase, impact on noise level is limited and controlled at DG set through acoustic enclosures, periodic maintenance and greasing of moving parts and noise generating equipment, maintenance of vehicles. Boundary wall and greenbelt along periphery also acts as noise absorber.
19.	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.	Top soil was stored separately and was used in development of green belt and green areas.
20.	Sewage effluents shall be kept separate	There is a separate system for

Sl. No.	Conditions	Compliance
	from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	rainwater collection which is separate from sewage collection and conveyance system/ network. Other effluents are not be allowed to mix with domestic effluents.
21.	Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	The Hazardous/ Solid waste is being managed in the following ways: • Municipal solid waste is segregated into dry and wet waste through colour coded bins in common spaces. The recyclable components is sold to authorized recycling vendors, while balance is sent to the authorized agency of Luckow Municipal Corporation Eco Green. • The biomedical waste generated from the hospital is collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. • The radioactive waste from diagnostics are stored and disposed as per the Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987 & its amendments till date. • Batteries within the hospital from various sources are managed as per the Batteries (Management & Handling) Rules, 2001 & its amendments till date and taken by the suppliers through buy back scheme • Hazardous Waste from the premises are used oil from transformers, DG sets and other machines, which are given to CPCB/ UPPCB authorised recycling agency.
22.	Alternate technologies for solid waste disposals (like vermi-culture etc.) should be used in consultation with expert organizations.	Being a hospital, composting is not proposed within premises due to hygiene and safety reasons. Moreover, the municipal solid waste, after removal of recyclable components is being sent

Sl. No.	Conditions	Compliance
		to the authorized agency of Lucknow Municipal Corporation Eco Green.
23.	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Green areas are provided in the project area for rainwater infiltration. There are paved area for safe movement of ambulances, patient vehicles, etc. Pavements are not provided within the hospital premises The trees are provided with adequate watering, aeration and nutrition. The rainwater run-off is being directed towards the proposed rainwater harvesting pits and overflow discharged into drain of the Sushant Golf City township. The drainage network is attached as ***Annexure IV.***
25.	The Green Building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.	The entire planning for the project has been designed considering green building concept as suggested by the GRIHA council, which is an equivalent organisation to Indian Green Building Council.
26.	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	Safety procedures, norms and guidelines as outlined in National Building Code 2005 have been and are being followed.
27.	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.	Dual flush systems along with water saving fixtures to save water are being used.
28.	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	After commencement of operation, dual pipe plumbing is being used for reuse of treated waste water for flushing.
29.	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & Controlled watering systems.	Water requirement for landscaping is being met from recycling treated waste water which is adequately available for the type of landscaping proposed.

Sl. No.	Conditions	Compliance
30.	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	Solar photo voltaic lighting for street lighting, landscape lighting and lighting in common areas is proposed. Rooftop solar panels for hot water generation are proposed. The provision made for solar power and water heating is shown in ***Annexure XVIII***
31.	Make separate provision for segregation, collection, transport and disposal of e-waste.	E-waste generated from the hospital is stored at a common storage point in the premises and handed over to the UPPCB authorized e-waste recycler at periodic intervals.
32.	Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.	Hoardings are being put up at different places to create awareness amongst citizens regarding environment.
33.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Traffic congestion does not occur as the entry & exits are manned with trained security guards. Parking has been provided properly within and along the plot boundary. All arrangements & safety measures have been taken for enhanced traffic expected to and from the project site.
34.	Prepare and present disaster management plan.	Disaster management plan has been prepared and given in ***Annexure X***.
35.	The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction activity has been started only after obtaining pre-environmental clearance. The EC has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
36.	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.	The energy conservation measures have been summarized in ***Annexure XI***.

Sl. No.	Conditions	Compliance
37.	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	Fly ash was used as building material in Design mix of all grades of Concrete.
38.	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set was used during construction phase and same is being used during operation phase.
39.	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.	Ultra violet radiation (UV) treatment is being used for tertiary treatment at the STP during operation phase
40.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.	A green belt has been designed along the periphery of the plot in a manner so as to attenuate noise. The open spaces inside the plot have been landscaped and covered with vegetation of indigenous variety. The green belt development has been carried out. The photographs of green belt is given in ***Annexure XIII.***
41.	The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.	The construction of the building and the consequent increase in traffic load marginally affects the micro climate of the area, which is mitigated through creation of green belt.
42.	The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.	The buildings have been designed with built in safeguards for seismic safety as per BIS codes.
43.	High rise buildings should obtain clearance from aviation department or concerned authority.	NOC from Airport Authority of India has been obtained and the copy is attached as ***Annexure XII.***
44.	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	The hospital is a part of Sushant Golf City Township of M/s Ansal Properties and Infrastructure Ltd. The residential as well as commercial activities will be regulated as per the approved plan of Sushant Golf City township.

Sl. No.	Conditions	Compliance
45.	It is suggested that literacy program for weaker sections of society/ women/ adults (including domestic help) and under privileged children could be provided in a formal way.	Adult literacy was promoted in the labourers in their labour camp. Furthermore, literacy program for the children of weaker section people is being carried out.
46.	The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	LEDs are being used, which are environmentally safer and more energy conserving. The safe disposal of used/damaged LEDs shall be as per the e-waste management system proposed.
47.	It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.	Street and park lighting shall be solar powered with provision of dual supply in at least 50%.
48.	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.	Solar water heater is being installed to the maximum possible capacity as per point 30 earlier.
49.	Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.	Sewage generated from this hospital is being treated in the STP. An ETP has also been provided additionally. Treated waste water shall be reused to aim for zero discharge during non monsoon. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water shall be done for HVAC cooling towers, flushing and green belt irrigation after bringing down the characteristics of sewage within the norms specified by MoEF&CC or CPCB.
50.	The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.	Sewage generated from this hospital is being treated in STP and effluents in the ETP. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water is being used for HVAC cooling towers, flushing and green belt irrigation. Water for disposal into sewer is not anticipated during summers as all treated waste water shall be reused. During winters and rainy days, when water requirement for greens, etc may decline, the water shall be disposed to

Sl. No.	Conditions	Compliance
		sewer. However, if any nearby construction is desirous of utilising the water, the same shall be provided to them.
51.	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	Due care was taken during construction phase. Construction of built up area for 410 beds is complete and currently no construction is ongoing. In future if built up area for balance sanctioned beds are to be constructed, this shall be complied with.
52.	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.	All necessary statutory clearances like clearance from UP Pollution Control Board, State Level Expert Appraisal Committee (UP) and Lucknow Development Authority have already been taken before start up of the project.
53.	Parking areas should be in accordance with the norms of MOEF, Government of India, Plans may be drawn up accordingly and submitted.	The plan had been prepared in consonance with the guidelines of MoEF&CC and LDA.
54.	The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odourless technology options should be examined and a report submitted.	Location of proposed STP has been shown in ***Annexure IV***. It is based on odourless technology.
55.	The Environmental Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.	Budgetary provision for Environment Management is given in ***Annexure XIX*** along with the break up of the costs of various activities. There will be no residents at the hospital. In patient occupants shall be there who will have short stays only. Hence, for environmental management, designated hospital employee(s) shall be responsible.
56.	Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.	The sludge coming out of STP will be in dry form suitable for the usage in parks and greenbelt as manure.
57.	Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.	Photographs of the project are enclosed in ***Annexure XIII***.

<table>
<tr><th>Sl. No.</th><th>Conditions</th><th>Compliance</th></tr>
<tr><td>58.</td><td>Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.</td><td>Layout plan showing open areas, parking and greenbelt is attached as Annexure XIV. The land use break up is given below:

<table><tr><th>Description</th><th>Area (Sq.m)</th></tr><tr><td>Ground coverage</td><td>13486.0</td></tr><tr><td>Green area</td><td>7683.3</td></tr><tr><td>Green belt</td><td>2922.2</td></tr><tr><td>Area for Future Development</td><td>550.0</td></tr><tr><td>Road Area</td><td>14679.37</td></tr><tr><td>Surface Parking</td><td>7687.5</td></tr><tr><td>Pavements</td><td>1457.465</td></tr><tr><td>Open Area (Services)</td><td>2395.075</td></tr><tr><td>Guard room</td><td>48.46</td></tr><tr><td>Total</td><td>50909.37</td></tr></table>
The location of STP has been shown in Annexure IV.</td></tr>
<tr><td>59.</td><td>The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.</td><td>2 X 1500 KVa DG sets are present on the site, which are being used. The DG set conforms to the prescribed standards for stack heights and regulations and also for the noise standards.</td></tr>
<tr><td>60.</td><td>E-Waste Management should be done as per MoEF guidelines.</td><td>E-Waste management is carried out as per MoEF&CC guidelines. The e-waste management plan has been drawn and given in Annexure IX.</td></tr>
<tr><td>61.</td><td>Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.</td><td>Electrical waste is being segregated and disposed as per the guidelines of the E-waste management rules, 2011 of MoEF&CC, as stated above.</td></tr>
<tr><td>62.</td><td>The use of suitably processed plastic waste in the construction of roads should be considered.</td><td>The use of processed plastic waste in the construction of roads was considered as much as practical/ possible.</td></tr>
<tr><td>63.</td><td>Displaced persons shall be suitably rehabilitated as per prescribed norms.</td><td>There are no displacees.</td></tr>
<tr><td>64.</td><td>Dispensary for first aid shall be provided.</td><td>The construction work is complete for built up area for 410 beds and there is no construction labour required now.</td></tr>
</table>

Sl. No.	Conditions	Compliance
		So, the dispensary is not required. Moreover, this is a hospital project that has become operational. In future, if built up area for the balance sanctioned beds is carried out, the hospital will provide medical services to the labour, when needed.
65.	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.	Not Applicable as this is not a hotel.
66.	Diesel generating set stacks should be monitored for CO and HC.	DG set stack is monitored for CO and HC during operation. Latest analysis report is given in ***Annexure I.***
67.	Ground water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon seasons.	Ground water from borewells in premises is being monitored for pre & post monsoon seasons.
68.	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.	The green belt is being provided as per the MoEF norms and photographs of the same is given in **Annexure *XIII***
69.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.	A separate electric meter are being provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70.	An energy audit should be annually carried out during the operational phases and submitted to the authority.	Annual energy audits shall be carried out during operation and report will be submitted annually.
71.	Project proponents shall endeavour to obtain ISO:14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	We have obtained NABH certification.
72.	Appropriate safety measures should be made for accidental fire.	Disaster management plan is given as ***Annexure X.*** After making the appropriate safety measures for accidental fire, the Fire NOC was

Sl. No.	Conditions	Compliance
		received by through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
73.	Smoke meters should be Installed as warning measures for accidental fires.	Smoke meters are already installed in basement -1 and basement 2 as per Fire NOC.
74.	Plan for safe disposal of R.O. reject is to be submitted.	The water supply to the project site is of good quality having low TDS, so, the RO reject water generated also has low TDS. Also the quantity of RO reject generated is very low. So, it is safely discharged into the sewer where it gets further diluted with the other waste water, treated and reused.
B	**Specific Conditions:**	
1.	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions. Circulars etc. issued if any.	Agreed. Lucknow Development Authority has approved the building plans and given sanctions after due diligence.
2.	The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	The height, construction, built up area of proposed construction are as per norms. The layout has been approved and attached as ***Annexure XV*** and sanction letter from LDA has been attached as ***Annexure XVI.***
3.	"Consent for establishment" shall be obtained from UP pollution Control Board.	Consent for establishment from U.P Pollution Control Board was obtained and attached as ***Annexure II.***
4.	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Not applicable, since the construction is complete for built up area for 410 beds. In case, balance construction is carried out from the total sanctioned, the precautions shall be again taken as required.
5.	Project proponent shall ensure completion of STP, MSW disposal	The STP, ETP, waste storage facility and green belt have been developed

Sl. No.	Conditions	Compliance
	facility, green belt development prior to occupation of the buildings.	prior to occupation of the building.
6.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.	All such provisions were made available at site during construction but as the construction is complete, these are not required.
7.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste-water and solid wastes generated during the construction phase should be ensured.	Drinking water and sanitary facilities were provided for construction workers at the site during construction. The construction work has been completed, there is no construction labour present.
8.	The solid waste generated should be properly collected and segregated. Dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Will be followed as detailed in points 14 & 21 of General conditions given earlier.
9.	Bio medical waste management shall be followed as per the Bio-Medical Waste (Management Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.	The biomedical waste generated from the hospital is collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date. Special attention is paid for the disposal and management of Mercury waste.
10.	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	The operation of the radioactive equipment & processes is governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste is governed by the General Statutory Rules (GSR)-125-Atomic Energy (Safe Disposal of Radioactive Waste) Rules 1987
11.	Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998	The biomedical waste generated from the hospital is treated as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date.
12.	Sewage/ other effluents from infections diseases ward and pathology/ laboratory	The waste water from the different labs and OT's is first treated in ETP and

Sl. No.	Conditions	Compliance
	should be treated/ disinfected separately prior to ETP.	then sent to STP for further treatment prior to reuse.
13.	A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.	CSR activities are being carried out as per The Companies Act 2013 and the rules thereunder. Medical camps are being organized in nearby colonies on regular basis where free check ups and medicines are provided.
14.	No parking shall be allowed outside the project boundary.	Parking provision has been made within the project site as per norms.
15.	Parking space for ambulances shall be exclusively earmarked.	Parking space for ambulances has been earmarked separately.
16.	Police post shall be provided near emergency.	Emergency ward is operational and police post shall be shortly provided.
17.	Dedicated power supply to be installed in Operation Theaters and other critical areas.	Dedicated power supply has been installed in Operation Theatres and other critical areas. we have dedicated UPS for OT and critical area.
18.	Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.	The area of the hospital is not so large so as to warrant the use of battery operated vehicles for internal transfer. The patient and material transfer is being done manually using appropriate chairs, trolleys, etc. Use of battery operated chair or trolley is there specific cases only. Suitable resting facilities for attendants shall be provided near indoor wards.
19.	Passenger and stretcher lift to be provided for each tower.	There is one integrated building only. Multiple lifts for passengers and stretchers have been provided for various sections.
20.	Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/ consultation with District Administration/ Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the	The excavation of basement and construction of building has been completed. Permission regarding digging basements from Mines department was taken and is attached as ***Annexure XX***. The excavated topsoil was stored temporarily and then was used for landscape or raising plinth & road levels, if required. There is no natural drain passing through the site.

Sl. No.	Conditions	Compliance
	area is protected and improved.	
21.	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Buildings Code including measures from lighting.	Ample stocks of fire fighting equipments have been provided. Fire safety has been taken into account including all the safety norms and regulations as per National Building Code and other related Indian Standards. Fire NOC has been taken through Letter No. "FS 1076/2014 (126)" dated 22nd January 2015 from U.P. Fire Services, Lucknow.
22.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	The disposal of muck during construction did not create any adverse effect and necessary precautions for its disposal were taken. Project is now in operation phase.
23.	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	Waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil is being sold to CPCB/ UPPCB approved recycling vendors.
24.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set shall be used and the stack emission is conforming to the emission norms.
25.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air pollutants (sweeping & maintenance of roads, maintenance of DG sets, PUC for vehicles, etc) and noise level (acoustic enclosures on DG set, maintenance & lubrication of moving parts & machinery, greenbelt, boundary wall, etc) have been taken, so as to conform to the stipulated standards by CPCB/UPPCB.
26.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day	Suitable noise abatement measures were being adopted during the construction phase, such as, acoustic

Sl. No.	Conditions	Compliance
	and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Dept.	enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. No construction is ongoing currently. In the ongoing operation phase, impact on noise level is limited and controlled at DG set through acoustic enclosures, periodic maintenance and greasing of moving parts and noise generating equipment, maintenance of vehicles. Boundary wall and greenbelt along periphery also acts as noise absorber.
27.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Green areas are allowing infiltration of surface run – off rainwater. The trees are provided with adequate watering, aeration and nutrition. Pavements are not there as such and the movement areas are paved for safety reasons.
28.	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.	Ready Mix Concrete was used and sprinkler used for curing and quenching during construction phase.
29.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one integrated building and it has adequate space around it for air and natural light to come in. Landscape has accordingly been provisioned and approved by LDA and can be seen in ***Annexure XIV*** layout plan.
30.	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, Bank ATMs, medicine shop and cash counter are provided within the hospital complex. No convenience shop, bank or post office is proposed within hospital complex.
31.	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed.	RWH is carried out from roof top as well as other areas. Conveyance systems are separate for waste water and storm water so that they do not get mixed. The drainage network is attached as ***Annexure IV.***

medanta

(12A)

Ref. No.MHPL22 /12/12/2022
Date: 12.12.2022

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board
T. C. -12, V, Vibhuti Khand
Gomti Nagar, Lucknow- 226010

Sub - Progress report to condition of Consent to Operate under Air Act vide ref no. 63240/UPPCB/Lucknow (UPPCBRO)/CTO/air/LUCKNOW/2019 dated 10.10.2019

Dear Sir/Ma'am,

We had received the Consent To Operate under Air Act from UPPCB vide ref no. 63240/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019 dated 10.10.2019 for Medanta Holdings Pvt LTD at plot- SSH, Sector-A, Pocket-1, Sushant Golf City in Lucknow, Uttar Pradesh.

Please find enclosed the progress report of August 2022 to October 2022 along with the attachments for your kind consideration and records.

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

Name: Sachin Srivastava
Designation: Manager Engineering

डाक प्राप्ति रसीद
प्राप्ति दिनांक..... 14-12-22
प्राप्तकर्ता के हस्ताक्षर.....
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

Medanta - Lucknow | Sector - A, Pocket - 1, Shushant Golf City, Amar Shaheed Path, Lucknow - 226030 +91 522 4505 050
info@medanta.org
Regd. Office: Medanta Holdings Private Limited, E-18, Defence Colony, New Delhi -110024, India
www.medanta.org
Corporate Identity Number - U74140DL2013PTC250579

PROGRESS REPORT OF AUG - OCT 2022
(12th COMPLIANCE) TO CONSENT TO OPERATE UNDER AIR ACT VIDE NO. 63240/UPPCB/LUCKNOW(UPPCBRO)/ CTO/AIR/LUCKNOW/2019 DATED 10.10.2019
FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with built up area - 1,27,370.521 sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making up any modification in product/ process/ fuel/ plant machinery failing which consent would be deemed void.</td><td>Agreed. Prior approval shall be obtained before making any modification in product/ process/ fuel/ plant machinery.</td></tr>
<tr><td>3.</td><td>(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks
(b) Air Pollution source details
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>Diesel</td><td>1,2</td><td>Particulate matter</td><td>As per norms</td></tr>
</table>
(c) The emissions by various stacks into the environment should be as per the norms of the Board
<table>
<tr><th colspan="4">Emission Quality Details</th></tr>
<tr><th>S.No</th><th>Stack</th><th>Parameter</th><th>Standard</th></tr>
</table></td><td>The rate of emission from the stack is within the norms. The air pollution source details are given below:
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>HSD oil</td><td>1,2</td><td>PM, CO, NOx + HC and SO_2</td><td>30 m</td></tr>
</table>
The stack analysis report is attached as Annexure-2 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>DG 1</th><th>DG 2</th><th>Standard*</th></tr>
<tr><td>1.</td><td>PM (mg/Nm^3)</td><td>12.3</td><td>10.7</td><td>75</td></tr>
<tr><td>2.</td><td>NO_x (ppm)</td><td>195</td><td>181</td><td>710</td></tr>
<tr><td>3.</td><td>CO (mg/Nm^3)</td><td>91.3</td><td>115</td><td>150</td></tr>
<tr><td>4.</td><td>NMHC (mg/Nm^3)</td><td>8.1</td><td>9.9</td><td>100</td></tr>
<tr><td>5.</td><td>SO_2 (ppm)</td><td>BDL</td><td>BDL</td><td>-</td></tr>
</table>
* Standards (EPA 1986) for DG sets capacity up to 75 MW [G.S.R.489(E), dated 9.7.2002]
Note : BDL (Below Detection Limit) of SO2 <1.0 ppm
FWIM (Field Work Instruction Manual)</td></tr>
<tr><td>4.</td><td>Quantity of other pollutants should also be as per the norms prescribed by the Board/ MoEF&CC/ or other wise mandatory</td><td>The other pollutants are also within prescribed norms as shown in above reply.</td></tr>
<tr><td>5.</td><td>The equipment of air pollution control system and monitoring as proposed by the industry and approved by the board should be installed in</td><td>Agreed. DG set have been provided with adequate stack height as per norms.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	their premises itself.	
6.	The modification or installation in the existing pollution control equipment should be done only by prior approval of board.	The modification or installation, if required, in the existing pollution control equipment shall be done only by prior approval by the board.
7.	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory.	The operation of air pollution control system is being done properly and regular maintenance shall be done in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory. The emission from the stack are within norms as specified in response 3.
8.	Unit should do provisions for fugitive emissions chimney/ stack as per the norms of the Board/MoEF&CC/ or otherwise mandatory.	There is no fugitive emission chimney/ stack. There are stacks attached to only DG sets and boiler.
9.	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	The stack analysis report is attached as ***Annexure-2*** and is summarized in response 3.
	Specific Conditions:	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.	The ambient air quality has been monitored and report is attached as ***Annexure-1*** and summarized below:

Sl. No.	Parameter	Emission	Standard
1	$PM_{10}(\mu g/m^3)$	82.7	100
2	$PM_{2.5}(\mu g/m^3)$	46.2	60
3	$SO_2(\mu g/m^3)$	6.8	80
4	$NO_2(\mu g/m^3)$	16.2	80

3.	The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.	The stack analysis report is attached as ***Annexure-2*** and is summarised in response 3 above.
4.	Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.

Sl. No.	Conditions to Consent	Compliance Status
5.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest copy of CA certificate is given in ***Annexure-3.***
6.	Conditions mentioned In the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
7.	The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
8.	The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).	The HCF complies to all the applicable statutory acts, rules and regulations.
9.	The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on the Board's website-www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 sq.m. (20.83%).
10.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Ambient Air Quality Report
2	Stack Emission Report
3	CA Certificate

(12)

PROGRESS REPORT OF AUGUST - OCTOBER 2022
(12th COMPLIANCE) TO CONSENT TO OPERATE UNDER WATER ACT VIDE NO. 63242/UPPCB/LUCKNOW (UPPCBRO)/ CTO/WATER/LUCKNOW/2019, DATED 10.10.2019
FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL
AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area- 1,27,370.521 Sq.m.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>The quantity of maximum daily effluent discharge should not be more than the following:
<table>
<tr><th colspan="4">Effluent Discharge Details</th></tr>
<tr><th>Sl. No.</th><th>Kind of Effluent</th><th>Maximum daily discharge, KL/day</th><th>Treatment facility & discharge point</th></tr>
<tr><td>1</td><td>Domestic</td><td>750 KLD</td><td>STP</td></tr>
<tr><td>2</td><td>Industrial</td><td>100 KLD</td><td>ETP</td></tr>
</table></td><td>The maximum daily effluent discharge is less than the quantity mentioned in the consent.</td></tr>
<tr><td>3.</td><td>Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</td><td>The process and domestic effluent is collected and treated separately. The inlet of process and domestic effluent is separate and sample are collected from the both the inlets. The test report is attached as Annexure-1. The effluent after treatment is mixed and the test report of the effluent outlet is given in Annexure-1 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>STP outlet</th><th>ETP Inlet</th><th>Out let</th></tr>
<tr><td>1</td><td>pH</td><td>7.26</td><td>8.78</td><td>7.45</td><td>6.64</td></tr>
<tr><td>2</td><td>TSS, mg/l</td><td>52</td><td>18</td><td>214</td><td>86</td></tr>
<tr><td>3</td><td>BOD, mg/l</td><td>62</td><td>4</td><td>272</td><td>18</td></tr>
<tr><td>4</td><td>COD, mg/l</td><td>210</td><td>30</td><td>1000</td><td>100</td></tr>
<tr><td>5</td><td>Oil and Grease, mg/l</td><td>ND*, LOQ-2</td><td>ND*, LOQ-2</td><td>42.60</td><td>ND*, LOQ-2</td></tr>
</table>
ND*- Not detected, LOQ - limit of quantification2</td></tr>
<tr><td>4.</td><td>A) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated</td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>effluent.
<table><tr><th colspan="3">Domestic Effluent</th></tr><tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr><tr><td>1.</td><td>BOD</td><td>20 mg/l</td></tr><tr><td>2.</td><td>Total Suspended Solids</td><td>50 mg/l</td></tr><tr><td>3.</td><td>Quantity of Discharge</td><td>750 KLD</td></tr></table></td><td>industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td></td><td>B) The industrial effluent should be treated in treatment plant so that the treated effluent should be In conformity with the following norms.
<table><tr><th colspan="3">Industrial Effluent</th></tr><tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr><tr><td>1.</td><td>BOD</td><td>30 mg/l</td></tr><tr><td>2.</td><td>Total Suspended Solids</td><td>100 mg/l</td></tr><tr><td>3.</td><td>COD</td><td>250 mg/l</td></tr><tr><td>4.</td><td>Oil & Grease</td><td>10 mg/l</td></tr><tr><td>5.</td><td>Quantity of Discharge</td><td>100 KLD</td></tr></table></td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>5.</td><td>Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory.</td><td>The effluent generated is being treated and the outlet water parameters are in accordance to the norms prescribed under The Environment (Protection) Act, 1996 or otherwise mandatory. The test report of effluent after treatment is given in Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>6.</td><td>The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.</td><td>The pollutants are not more than norms prescribed as can be seen in the analysis result summarized in response 3 above.</td></tr>
<tr><td>7.</td><td>The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.</td><td>The samples for industrial and domestic effluent are collected and analysed as per BIS standards.</td></tr>
<tr><td>8.</td><td>The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring</td><td>The treated domestic and industrial effluent is being mixed (as per the provisions of Condition No. 2) and reused within the project. This common effluent discharge point has arrangement for flow meter</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	effluent and its log book be maintained.	and its log book is being maintained.
	Specific Conditions	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-162 dated 01-02-2019 shall be strictly complied with.	The conditions mentioned in the NOC of CGWA vide letter no. 21-4/5705/UP/INF/2018-162 dated 01.02.2019 are being complied. The compliance report of the same is being submitted to CGWA.
3.	The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	The STP of 750 KLD has been installed and standard specified are achieved as summarized in response 3 earlier.
4.	100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.	The ETP of 100 KLD capacity is installed and prescribed standards are achieved as summarized in response 3 earlier.
5.	70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.	Additional 70 KLD STP will be installed before starting the full capacity of 1000 beds and after obtaining the consent from the Board.
6.	The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.	The treated effluent analysis report is attached as ***Annexure-1*** and summarized in response 3 earlier.
7.	Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dt. 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.

Sl. No.	Conditions to Consent	Compliance Status
8.	The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.	The treated waste water is being used in flushing, HVAC cooling and in plantation. The HCF maintains zero liquid discharges to any surface water body.
9.	The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest CA certificate is attached as ***Annexure-2***.
10.	The HCF shall comply with the conditions of the CTE issued vide letter F63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
11.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
12.	The HCF shall comply with the Bio Medical Waste Management Rules, 2016.	The Bio Medical Waste Management Rules, 2016 are being complied as per file no 15/BMW-79/19 dated 31.10.2019.
13.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	The HCF complies to all the applicable statutory acts, rules and regulations.
14.	The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
15.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then	Agreed.

Sl. No.	Conditions to Consent	Compliance Status
	CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	

LIST OF ANNEXURES

Annexure No.	Description
1	Effluent Test Report
2	CA Certificate

Annexure R-74

विद्युत सुरक्षा निदेशालय

कार्यालय, उपनिदेशक , विद्युत सुरक्षा, उत्तर प्रदेश शासन
लखनऊ रीजन, लखनऊ

संख्या :- 23VSNOC09038574 वि0सु0/मध्यम विभव/एच0टी0/निरीक्षण, 2022-23

दिनांक: 04/11/2022

M/S MEDANTA AWADH , MEDANTA HOLDINGS PVT LTD , SECTOR -1 , POCKET -1 SUSHANT GOLF CITY , LUCKNOW 22
Medanta Hospital Lucknow

विषय :- विद्युतीय अधिष्ठापनों का प्रारंभिक निरीक्षण/परीक्षण।
प्रसंग :- आप का आवेदन पत्र संख्या VS2213500 दिनांक 29/10/2022

प्रिय महोदय,

कृपया निम्नांकित विद्युतीय अधिष्ठापन का निरीक्षण/परीक्षण अधोहस्ताक्षरी द्वारा दिनांक 29/10/2022 को करने पर उक्त विद्युतीय अधिष्ठापन विद्युत सुरक्षा की दृष्टि से सेन्ट्रल इलेक्ट्रिसिटी अथौरिटी (मेजर्स रिलेटेड टू सेफ्टी एण्ड इलेक्ट्रिक सप्लाई) रेगुलेशन 2010 के सुसंगत विनियमों का पालन करता हुआ पाया गया। अधिष्ठापन में किसी भी परिवर्तन की दशा में इस कार्यालय को अवगत कराते हुये पुनः निरीक्षण कराया जाये।

क्र0 सं0	उपकरण	मेक	क्षमता	वोल्टता	सीरियल नम्बर	मात्रा
1		Mitsubishi	9		IM 17189021-001	15
2		Mitsubishi	9		IM17189021-002	15
3		Mitsubishi	9		IM17189021-003	15
4		Mitsubishi	9		IM17189021-004	15
5		Mitsubishi	9		IM17189021-005	15
6		Mitsubishi	13		IM17189021-006	20
7		Mitsubishi	13		IM17189021-007	20
8		Mitsubishi	13		IM17189021-008	20
9		Mitsubishi	13		IM17189021-009	20
10		Mitsubishi	13		IM17189021-010	20
11		Mitsubishi	9		IM17189021-011	15
12		Mitsubishi	9		IM17189021-012	15
13		Mitsubishi	9		IM17189021-013	15
14		Mitsubishi	9		IM17189021-014	15
15		Mitsubishi	10		IM17189021-015	24
16		Mitsubishi	10		IM17189021-016	24
17		Mitsubishi	9		IM17189021-017	11
18		Mitsubishi	6		IM17189021-018	9000
19		Mitsubishi	6		IM17189021-019	9000
20		Mitsubishi	6		IM17189021-020	9000
21		Mitsubishi	6		IM17189021-021	9000

विद्युतीय लोड के अधिष्ठापन का विवरण किलोवाट।

GYANENDRA SINGH
उपनिदेशक

संख्याः 23VSNOC09038574वि0सु0/मध्यम विभव/एच0टी0/निरीक्षण, 2022-23,तद्दिनांक।

उपरोक्त की प्रति लिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः-

1. निदेशक, विद्युत सुरक्षा, उ0प्र0 शासन, लखनऊ ।
2. सहायक निदेशक, विद्युतसुरक्षा, उ0प्र0 शासन लखनऊ जोन ।
3. अधिशासी अभियन्ता, विद्युतवितरण खण्ड. लखनऊ को इस आशय से प्रेषित कि निदेशालय की वेबसाइट www.vidyutsuraksha.org से सत्यापित करने के पश्चात ही संयोजन किया जाना सुनिश्चित करें ।

GYANENDRA SINGH
उपनिदेशक
04/11/2022 15:40:12

नोट :- यह एन ओ सी केवल 3 वर्ष तक मान्य है।

Directorate of Electrical Safety
Office, Deputy Director, Electrical Safety, Uttar Pradesh Government
Lucknow Region, Lucknow

Number: 23VSNOCO9038574 Vi.Su. / Medium Voltage / HT / Inspection, 2022-23
Date: 04 / 11 / 2022

M/S MEDANTA AWADH, MEDANTA HOLDINGS PVT LTD, SECTOR -1 POCKET -1 SUSHANT GOLF CITY, LUCKNOW 22 Medanta Hospital Lucknow

Subject: - Preliminary Inspection / Testing of Electrical Installations.
Context: - Your application number VS2213500 dated 29 / 10 / 2022

Upon Inspection / Testing of the following electrical installation on 29 / 10 / 2022 by the undersigned, the said electrical installation was found to be in compliance with the relevant regulations of the Central Electricity Authority (Majors related to Safety and Electrical Supply) Regulations 2010 from the point of view of electrical safety. In case of any change in the installation, the inspection should be done again after informing this office.

Sr. No.	Equipment	Make	Capacity	Voltage	Serial Number	Quantity
,		Mitsubishi	9		IM 17189021-001	15
2		Mitsubishi	9		|IM17189021-002	15
3		Mitsubishi	9		|IM17189021-003	15
4		Mitsubishi	9		|IM17189021-004	15
5		Mitsubishi	13		IM17189021-005	15
6		Mitsubishi	13		IM17189021-006	20
7		Mitsubishi	13		IM17189021-007	20
8		Mitsubishi	13		IM17189021-008	20
9		Mitsubishi	13		IM17189021-009	20
10		Mitsubishi	13		IM17189021-010	20
11		Mitsubishi	9		IM17189021-011	15
12		Mitsubishi	9		IM17189021-012	15
13		Mitsubishi	9		IM17189021-013	15
14		Mitsubishi	9		IM17189021-014	24
15		Mitsubishi	10		IM17189021-015	24
16		Mitsubishi	10		IM17189021-016	11
17		Mitsubishi	6		IM17189021-017	9000
18		Mitsubishi	6		|IM17189021-018	9000
19		Mitsubishi	6		|IM17189021-019	9000
20		Mitsubishi	6		IM17189021-020	9000
21		Mitsubishi	6		IM17189021-021	9000

Details of installation of electrical load in kilowatts.

GYANENDRA SINGH
Deputy Director

No. 23VSNOCO9038574 Vi.Su./Medium Voltage/HT/Inspection, 2022-23, dated as above.

Copy of the above sent to the following for information and necessary action:-

1. Director, Electrical Safety, Uttar Pradesh Government, Lucknow.

2. Assistant Director, Electrical Safety, Uttar Pradesh Government, Lucknow Zone.

3. Executive Engineer, Electricity Distribution Section, Lucknow with the intention to ensure that the connection is done only after verifying from the Directorate's website www.vidyutsuraksha.org

Note: - This NOC is valid only for 3 years.

GYANENDRA SINGH
Deputy Director
04/11/2022 15:40:12

Annexure R-75

विद्युत सुरक्षा निदेशालय

कार्यालय उपनिदेशक , विद्युत सुरक्षा, उत्तर प्रदेश शासन लखनऊ रीजन, लखनऊ

संख्या :- 23VSNOC07045694 वि०सु०नि०/ लिफ्ट/निरीक्षण/2022-23 दिनांक: 16/12/2022

M/S MEDANTA AWADH , MEDANTA HOLDINGS PVT LTD , SECTOR -1 , POCKET -1 SUSHANT GOLF CITY , LUCKNOW 22

M/S MEDANTA AWADH , MEDANTA HOLDINGS PVT LTD , SECTOR -1 , POCKET -1 SUSHANT GOLF CITY , LUCKNOW 22

विषय :- आपके परिसर में अधिष्ठापित लिफ्ट के विद्युतीय अधिष्ठापन का प्रारंभिक निरीक्षण / परीक्षण ।

प्रसंग :- आपका आवेदन पत्र संख्या VS2221544 दिनांक 06/12/2022

प्रिय महोदय,

कृपया निम्नांकित लिफ्ट से सम्बन्धित विद्युतीय अधिष्ठापन, जिसका विवरण नीचे अंकित है, का निरीक्षण / परीक्षण अधोहस्ताक्षरकर्ता द्वारा दिनांक - 11/12/2022 को करने पर उक्त विद्युतीय अधिष्ठापन विद्युत् सुरक्षा की दृष्टि से सेन्ट्रल इलेक्ट्रिसिटी अथॉरिटी (मेजर्स रिलेटेड टू सेफ्टी एंड इलेक्ट्रिक सप्लाई) रेगुलेशन 2010 के सुसंगत विनियमों का पालन करते हुए पाया गया | अधिष्ठापन में किसी भी परिवर्तन की दशा में इस कार्यालय को अवगत कराते हुए पुन: निरीक्षण कराया जाये ।

क्र0 सं0	LIFT Capacity(P)	LIFT Capacity(KG)	Motor Capacity(KW)	मोटर सीरियल न०	मेक
1	15	1000	9	2608221107	Mitsubishi
2	15	1000	9	2608221108	Mitsubishi
3	15	1000	9	2608221109	Mitsubishi
4	15	1000	9	2608221110	Mitsubishi

नोट -1. कृपया उपरोक्त लिफ्टों का कार्य / अनुरक्षण कार्य ओरिजिनल मैनुफैक्चरर से ही कराये | लिफ्टों का समय - समय पर अनुरक्षण तथा ठीक प्रकार से परिचालन एवं यांत्रिक रूप से ठीक रखने की जिम्मेदारी उपभोक्ता की होगी |उक्त अनापत्ति मात्र विद्युत् सुरक्षा से सम्बन्धित है | यांत्रिक सक्षमता की जिम्मेदारी मैनुफैक्चरर तथा उपभोक्ता की होगी |

2. उक्त पैसेंजर लिफ्ट्स के पिट की वाटर प्रूफिंग समुचित ढंग से कराई जाए ताकि भविष्य में किसी प्रकार से करंट लीकेज की समस्या उत्पन्न न हो |

भवदीय

(GYANENDRA SINGH)
उपनिदेशक

संख्या - 23VSNOC07045694 वि०सु०नि० / ला० जोन /लिफ्ट /निरीक्षण/ 2022-23 तददिनांक ।

संख्याः वि0सु0/मध्यम विभव/एच0टी0/निरीक्षण, ,तद्दिनांक।
उपरोक्त की प्रति लिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. निदेशक, विद्युत सुरक्षा, उ0प्र0 शासन, लखनऊ ।
2. सहायक निदेशक, विद्युतसुरक्षा, उ0प्र0 शासन जोन ।
3. अधिशासी अभियन्ता, विद्युतवितरण खण्ड. हरदोई को इस आशय से प्रेषित कि निदेशालय की वेबसाइट www.vidvutsuraksha.org से सत्यापित करने के पश्चात ही संयोजन किया जाना सुनिश्चित करें ।

भवदीय

(GYANENDRA SINGH)
उपनिदेशक

नोट :- यह एन ओ सी केवल 3 वर्ष तक मान्य है।

THIS NOC IS GENERATED THROUGH E-SIGNATURE.

Directorate of Electrical Safety
Office of Deputy Director, Electrical Safety, Government of Uttar Pradesh Lucknow Region, Lucknow

Sr.No.:- 23VSNO7045694 Vi.Su.Ni. / Lift/ Inspection /2022 - 23 Date: 16 / 12 /2022

M/S MEDANTA AWADH, MEDANTA HOLDINGS PVT LTD, SECTOR -1, POCKET -1 SUSHANT GOLF CITY, LUCKNOW 22
M/S MEDANTA AWADH, MEDANTA HOLDINGS PVT LTD, SECTOR -1, POCKET -1 SUSHANT GOLF CITY, LUCKNOW 22

Subject:- Initial inspection / testing of electrical installation of lift installed in your premises.
Context:- Your application form number VS2221544 dated 06 / 12 / 2022

Dear Sir,

On inspection / testing of the electrical installation related to the following lift on 11/12/2022 by the undersigned, the details of which are mentioned below, the said electrical installation was found to be in compliance with the relevant regulations of the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulation 2010 from the point of view of electrical safety. In case of any change in the installation, re-inspection should be done after informing this office.

Sr. No.	LIFT Capacity (P)	LIFT Capacity (KG)	Motor Capacity (KW)	Motor Serial No.	Make
1	15	1000	9	2608221107	Mitsubishi
2	15	1000	9	2608221108	Mitsubishi
3	15	1000	9	2608221109	Mitsubishi
4	15	1000	9	2608221110	Mitsubishi

Note –
1. Please get the above lifts repaired/maintained from the original manufacturer only. The consumer will be responsible for the timely maintenance of the lifts and for their proper operation and mechanical repair. The above clearance is related only to electrical safety. The responsibility of mechanical capability will be of the manufacturer and the consumer.

2. The water proofing of the pit of the said passenger lifts should be done properly so that there is no problem of current leakage in future.

Sincerely
Sd/-
(GYANENDRA SINGH)

Deputy Director

Number – 23VSNO7045694 Vi.Su.Ni. /La. Zone/Lift / Inspection / 2022-23 dated as above.

Number: Vi.Su. / Medium Voltage / HT / Inspection, dated as above

Copy of the above is sent to the following for information and necessary action:-

1. Director, Electrical Security, UP Government, Lucknow.
2. Assistant Director, Electrical Security, UP Government Zone.
3. Executive Engineer, Electricity Distribution Section. Hardoi. Sent with the intention to ensure that the connection is done only after verifying it from the Directorate's website www.vidvutsuraksha.org .

Sincerely
Sd/-
(GYANENDRA SINGH)
Deputy Director

Note:- This NOC is valid only for 3 years.

THIS NOC IS GENERATED THROUGH E-SIGNATURE.

medanta

Date: - 04.04.2023

To,
The Chief Environment Officer
Uttar Pradesh Pollution Control Board,
Lucknow. (UP)

Subject:- Submission of Annual report for year – 2022 (Form – IV) under Bio – Medical Waste (M&H) Rules 1998 for "Medanta" – Hospital at Sushant Golf city, Shaheed Path, Lucknow of M/s Medanta Holdings Pvt. Ltd.

Dear Sir,
With reference to the above, we hereby submit Annual report for year – 2022. (Form – IV) along with annexure, under Bio – Medical Waste (M&H) Rules 1998 for **"Medanta" – Lucknow,** Multispecialty Hospital at Sushant Golf city, Shaheed Path, Lucknow of M/S Medanta Holdings Pvt. Ltd.

Looking forward to your concurrence in this regards,

Thanking You,

For M/s Medanta Holdings Pvt. Ltd.

MEDANTA HOLDINGS PVT. LTD. LUCKNOW

(Authorized Signatory)

डाक प्राप्ति रसीद
प्राप्ति दिनांक..04/04/23....
प्राप्तकर्ता के हस्ताक्षर.....
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

Enclosed:-

1. Form – IV.
2. Biomedical waste disposal record.
3. Copy of Agreement M/s SMS Water Grace Mediwaste Pvt. Ltd.
4. HCF or CBMWTF authorization.
5. Minutes of meeting.

Accredited by NABH
H-2022-0936
Apr 9, 2022 – Apr 8, 2026

Form – IV
(See rule 13)
ANNUAL REPORT

[To be submitted to the prescribed authority on or before 30th June every year for the period from January to December of the preceding year, by the occupier of health care facility (HCF) or common bio-medical waste treatment facility (CBWTF)]

Sl. No.	Particulars		
1	Particulars of the Occupier	:	
	(i) Name of the authorized person (occupier or : operator of facility)	:	Dr. Paritosh Kumar Thakur
	(ii) Name of HCF or CBMWTF	:	MEDANTA – LUCKNOW (MEDANTA HOLDINGS PVT.LTD)
	(iii) Address for Correspondence	:	Sector – A, Pocket -1, Shushant Golf City, Lucknow - 226030
	(iv) Address of Facility	:	Sector – A, Pocket -1, Shushant Golf City, Lucknow - 226030
	(v)Tel. No, Fax. No	:	0522 - 4505050
	(vi) E-mail ID	:	lko.hk@medanta.org
	(vii) URL of Website	:	www.medanta.org
	(viii) GPS coordinates of HCF or CBMWTF	:	Yes
	(ix) Ownership of HCF or CBMWTF: (State Government or Private or Semi Govt. or any other)	:	Private
	(x). Status of Authorization under the Bio- Medical Waste (Management and Handling) Rules	:	Authorization No.: 15/BMW - 79/2019 (Valid up to: -5 Year from date of issue)
	(xi). Status of Consents under Water Act and Air Act	:	Valid up to: 31.10.2023
2	Type of Health Care Facility	:	
	(i) Bedded Hospital	:	No. of Beds : - 410
	(ii) Non-bedded hospital Clinical Laboratory or Research Institute or Veterinary Hospital or any other)	:	Clinic/Blood bank or Laboratory or Veterinary Hospital or any other
	(iii) License number and its date of expiry	:	
3	Details of CBMWTF	:	
	(i) Number of health care facilities covered by CBMWTF	:	N/A
	(ii) No. of Beds covered by CBMWTF	:	N/A
	(iii) Installed treatment and disposal capacity of CBMWTF;	:	_____Kg / day
	(iv) Quantity of bio medical waste treated or disposed by CBMWTF	:	_____Kg / day
4	Quantity of waste generated or disposed in Kg per Annum (on monthly average basis)	:	*Yellow Category:- 96676 Kg/Annum*
			Red Category:- 114416.2 Kg/Annum
			White:- 4815.9 Kg/Annum
			Blue Category:- 31278.3 Kg/Annum
			General Solid Waste:
5	Details of the Storage, Treatment, Transportation, Processing and Disposal Facility		

		facility		Capacity:- 8000 kg/Day Provision of on-site storage : (Cold storage or any other provision) N/A
	(ii)	Disposal facilities		**Type of treatment equipment** / **No of Units** / **Capacity Kg/day** / **Quantity Treated or disposed in kg per annum** Incinerators Plasma Pyrolysis Autoclaves: 1 / 160 Microwave Hydroclave Shredder Needle tip cutter or destroyer Sharps Encapsulation or concrete pit Deep burial pits Chemical disinfection: Any other treatment equipment:
	(iii)	Quantity of recyclable wastes sold to authorized recyclers after treatment in Kg per annum	:	Red Category (like plastic, glass, etc.)
	(iv)	No. of Vehicles used for collection and transportation of biomedical waste	:	14
	(v)	Details of incineration ash and ETP sludge generated and disposed during the treatment of wastes in Kg per annum		Incineration / Ash / ETP Sludge: Quantity Generated / Where disposed
	(vi)	Name of the Common Bio- Medical Waste Treatment Facility Operator through which wastes are disposed of		SMS Watergrace Mediwaste Pvt. Ltd.
	(vii)	List of member HCF not handed over bio-medical waste.		N/A
6	Do you have bio-medical waste management committee? If yes, attach minutes of the			

	(i)	Number of trainings conducted on BMW Management		50
	(ii)	Number of personnel trained		347
	(iii)	Number of personnel trained at the time of induction		107
	(iv)	Number of personnel not undergone any training so far		0
	(v)	Whether standard manual for training is available?		Yes
8	Details of the accident occurred during the year			All has been immunized
	(i)	Number of Accidents occurred		8
	(ii)	Number of persons affected		8
	(iii)	Remedial Action taken (Please attach details if any)		All are vaccinated
	(iv)	Any Fatality occurred, details		NIL
9	Are you meeting the standards of air Pollution from the incinerator? How many times in last year could not met the standards?			N/A
	Details of Continuous online emission monitoring systems installed			N/A
10	Liquid waste generated and treatment methods in place. How many times you have not met the standards in a year?			N/A
11	Is the disinfection method or sterilization meeting the log 4 standards? How many times you have not met the standards in a year?			N/A
12	Any other relevant information			(Air Pollution Control Devices attached with the Incinerator)

Certified that the above report is for the period from (1st January to 31st December 2022)

VEDANTA HOLDINGS PVT. LTD. LUCKNOW

Name and Signature of the Head of the Institution

Date:-04/04/2023
Place:-LUCKNOW

Annexure R-77

PROGRESS REPORT OF NOVEMBER 2022 - JANUARY 2023 (13th COMPLIANCE) TO CONSENT TO OPERATE UNDER AIR ACT VIDE NO. 63240/UPPCB/LUCKNOW(UPPCBRO)/ CTO/AIR/LUCKNOW/2019 DATED 10.10.2019 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with built up area - 1,27,370.521 sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making up any modification in product/ process/ fuel/ plant machinery failing which consent would be deemed void.</td><td>Agreed. Prior approval shall be obtained before making any modification in product/ process/ fuel/ plant machinery.</td></tr>
<tr><td>3.</td><td>(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks
(b) Air Pollution source details
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>Diesel</td><td>1,2</td><td>Particulate matter</td><td>As per norms</td></tr>
</table>
(c) The emissions by various stacks into the environment should be as per the norms of the Board
<table>
<tr><th colspan="4">Emission Quality Details</th></tr>
<tr><th>S.No</th><th>Stack</th><th>Parameter</th><th>Standard</th></tr>
</table></td><td>The rate of emission from the stack is within the norms. The air pollution source details are given below:
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>HSD oil</td><td>1,2</td><td>PM, CO, NOx + HC and SO_2</td><td>30 m</td></tr>
</table>
The stack analysis report is attached as Annexure-2 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>DG 1</th><th>DG 2</th><th>Standard*</th></tr>
<tr><td>1.</td><td>PM (mg/Nm^3)</td><td>13.9</td><td>11.4</td><td>75</td></tr>
<tr><td>2.</td><td>NO_x (ppm)</td><td>163</td><td>153</td><td>710</td></tr>
<tr><td>3.</td><td>CO (mg/Nm^3)</td><td>98.8</td><td>111.3</td><td>150</td></tr>
<tr><td>4.</td><td>NMHC (mg/Nm^3)</td><td>4.3</td><td>8.7</td><td>100</td></tr>
<tr><td>5.</td><td>SO_2 (ppm)</td><td>BDL</td><td>BDL</td><td>-</td></tr>
</table>
* Standards (EPA 1986) for DG sets capacity up to 75 MW [G.S.R.489(E), dated 9.7.2002]
Note : BDL (Below Detection Limit) of SO2 <1.0 ppm
FWIM (Field Work Instruction Manual)</td></tr>
<tr><td>4.</td><td>Quantity of other pollutants should also be as per the norms prescribed by the Board/ MoEF&CC/ or other wise mandatory</td><td>The other pollutants are also within prescribed norms as shown in above reply.</td></tr>
<tr><td>5.</td><td>The equipment of air pollution control system and monitoring as proposed by the industry and approved by the board should be installed in</td><td>Agreed. DG set have been provided with adequate stack height as per norms.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	their premises itself.	
6.	The modification or installation in the existing pollution control equipment should be done only by prior approval of board.	The modification or installation, if required, in the existing pollution control equipment shall be done only by prior approval by the board.
7.	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory.	The operation of air pollution control system is being done properly and regular maintenance shall be done in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory. The emission from the stack are within norms as specified in response 3.
8.	Unit should do provisions for fugitive emissions chimney/ stack as per the norms of the Board/MoEF&CC/ or otherwise mandatory.	There is no fugitive emission chimney/ stack. There are stacks attached to only DG sets and boiler.
9.	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	The stack analysis report is attached as ***Annexure-2*** and is summarized in response 3.
	Specific Conditions:	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.	The ambient air quality has been monitored and report is attached as ***Annexure-1*** and summarized below:
3.	The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.	The stack analysis report is attached as ***Annexure-2*** and is summarised in response 3 above.
4.	Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.

Sl. No.	Parameter	Emission	Standard
1	$PM_{10}(\mu g/m^3)$	61.0	100
2	$PM_{2.5}(\mu g/m^3)$	34.2	60
3	$SO_2(\mu g/m^3)$	8.1	80
4	$NO_2(\mu g/m^3)$	17.8	80

Sl. No.	Conditions to Consent	Compliance Status
5.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest copy of CA certificate is given in ***Annexure-3.***
6.	Conditions mentioned In the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
7.	The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
8.	The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).	The HCF complies to all the applicable statutory acts, rules and regulations.
9.	The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on the Board's website-www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 sq.m. (20.83%).
10.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Ambient Air Quality Report
2	Stack Emission Report
3	CA Certificate

PROGRESS REPORT OF NOVEMBER 2022 - JANUARY 2023
(13th COMPLIANCE) TO CONSENT TO OPERATE UNDER WATER ACT VIDE NO. 63242/UPPCB/LUCKNOW (UPPCBRO)/ CTO/WATER/LUCKNOW/2019, DATED 10.10.2019
FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL
AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area-1,27, 370.521 Sq.m.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>The quantity of maximum daily effluent discharge should not be more than the following:
<table><tr><th colspan="4">Effluent Discharge Details</th></tr><tr><th>Sl. No.</th><th>Kind of Effluent</th><th>Maximum daily discharge, KL/day</th><th>Treatment facility & discharge point</th></tr><tr><td>1</td><td>Domestic</td><td>750 KLD</td><td>STP</td></tr><tr><td>2</td><td>Industrial</td><td>100 KLD</td><td>ETP</td></tr></table></td><td>The maximum daily effluent discharge is less than the quantity mentioned in the consent.</td></tr>
<tr><td>3.</td><td>Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</td><td>The process and domestic effluent is collected and treated separately. The inlet of process and domestic effluent is separate and sample are collected from the both the inlets. The test report is attached as Annexure-1. The effluent after treatment is mixed and the test report of the effluent outlet is given in Annexure-1 and summarized below:
<table><tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>STP/ ETP Out let</th></tr><tr><td>1</td><td>pH</td><td>6.7</td><td>7.0</td><td>7.1</td></tr><tr><td>2</td><td>TSS, mg/l</td><td>306</td><td>54</td><td>32</td></tr><tr><td>3</td><td>BOD, mg/l</td><td>360</td><td>125</td><td>18</td></tr><tr><td>4</td><td>COD, mg/l</td><td>830</td><td>298</td><td>64</td></tr><tr><td>5</td><td>Oil and Grease, mg/l</td><td>30</td><td>42</td><td>6</td></tr></table></td></tr>
<tr><td>4.</td><td>A) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.
<table><tr><th colspan="3">Domestic Effluent</th></tr><tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr><tr><td>1.</td><td>BOD</td><td>20 mg/l</td></tr><tr><td>2.</td><td>Total Suspended Solids</td><td>50 mg/l</td></tr><tr><td>3.</td><td>Quantity of Discharge</td><td>750 KLD</td></tr></table></td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>B) The industrial effluent should be treated in treatment plant so that the treated effluent should be In conformity with the following norms.
<table>
<tr><th colspan="3">Industrial Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1.</td><td>BOD</td><td>30 mg/l</td></tr>
<tr><td>2.</td><td>Total Suspended Solids</td><td>100 mg/l</td></tr>
<tr><td>3.</td><td>COD</td><td>250 mg/l</td></tr>
<tr><td>4.</td><td>Oil & Grease</td><td>10 mg/l</td></tr>
<tr><td>5.</td><td>Quantity of Discharge</td><td>100 KLD</td></tr>
</table></td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>5.</td><td>Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory.</td><td>The effluent generated is being treated and the outlet water parameters are in accordance to the norms prescribed under The Environment (Protection) Act, 1996 or otherwise mandatory. The test report of effluent after treatment is given in Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>6.</td><td>The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.</td><td>The pollutants are not more than norms prescribed as can be seen in the analysis result summarized in response 3 above.</td></tr>
<tr><td>7.</td><td>The method for collecting industrial and domestic effluent and I'ts analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.</td><td>The samples for industrial and domestic effluent are collected and analysed as per BIS standards.</td></tr>
<tr><td>8.</td><td>The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.</td><td>The treated domestic and industrial effluent is being mixed (as per the provisions of Condition No. 2) and reused within the project. This common effluent discharge point has arrangement for flow meter and its log book is being maintained.</td></tr>
<tr><td></td><td>Specific Conditions</td><td></td></tr>
<tr><td>1.</td><td>This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot-SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-</td><td>The conditions mentioned in the NOC of CGWA vide letter no. 21-</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	162 dated 01-02-2019 shall be strictly complied with.	4/5705/UP/INF/2018-162 dated 01.02.2019 are being complied. The compliance report of the same is being submitted to CGWA.
3.	The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	The STP of 750 KLD has been installed and standard specified are achieved as summarized in response 3 earlier.
4.	100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.	The ETP of 100 KLD capacity is installed and prescribed standards are achieved as summarized in response 3 earlier.
5.	70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.	Additional 70 KLD STP will be installed before starting the full capacity of 1000 beds and after obtaining the consent from the Board.
6.	The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.	The treated effluent analysis report is attached as ***Annexure-1*** and summarized in response 3 earlier.
7.	Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dt. 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.	The treated waste water is being used in flushing, HVAC cooling and in plantation. The HCF maintains zero liquid discharges to any surface water body.
9.	The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest CA certificate is attached as ***Annexure-2***.
10.	The HCF shall comply with the conditions of the CTE issued vide letter F63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
11.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining	Agreed.

Sl. No.	Conditions to Consent	Compliance Status
	the authorization from the Board.	
12.	The HCF shall comply with the Bio Medical Waste Management Rules, 2016.	The Bio Medical Waste Management Rules, 2016 are being complied as per file no 15/BMW-79/19 dated 31.10.2019.
13.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E-Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	The HCF complies to all the applicable statutory acts, rules and regulations.
14.	The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
15.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Effluent Test Report
2	CA Certificate

Annexure R-79

EC COMPLIANCE

(OCTOBER 2022 TO MARCH 2023)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

JUNE, 2023
(Issue 1, Rev 0)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
1	This environmental clearance does not create or verify any claim of applicant on The proposed site/activity.	Agreed.
2	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample potable since the parameters observed are within the permissible limits of drinking water standards (IS10500:2012)
3	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction	No Objection Certificate (NOC) for Consent to Establish was obtained from the U.P. Pollution Control Board prior to start of construction and attached as ***Annexure II.***
4	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental Clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015. Thereafter only the construction work or preparation of land was carried out.
5	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6	All trees felling in the project area shall be as permitted by the forest Department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVII***

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
7	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get affected. The sheet flow of the area will be affected due to the proposed construction activity, however, a duly designed effective storm water drainage system has been laid out. The rainwater run-off is directed towards the rainwater harvesting pits and overflow is discharged into drain of M/s API at township level. A surface rain water pond is also proposed by township developer near the project site. The drainage network is attached as ***Annexure IV.***
8	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the Area.
9	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour were provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The structural construction of the building is now complete and we are currently operating with 410 beds out of the 1000 beds sanctioned in EC. Hence, no construction labour is there presently.
10	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	The treatment of waste water is being done in the STP and the treated water is being used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram (for full capacity of 1000 beds) is given in ***Annexure VII.*** However, we are currently operating with 410 beds out of the 1000 beds sanctioned in EC, hence the water consumption, STP & ETP capacity and waste water generation is lower.
11	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The structural construction of the building is now complete and we are currently operating with 410 beds out of the 1000 beds sanctioned in EC. The remaining beds will be added in future in the existing infrastructure. At present no construction

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
		activities are being carried out. Hence, no traffic movement for construction is there. The daily vehicular movement during operation phase of the project was designed by the township developers M/s API while obtaining the environmental clearance obtained by them. Comparatively, the traffic due to this project is very low and there was no requirement of obtaining any separate permission.
12	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The environmental clearance was obtained based on the **ground water** to be supplied from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL). Connection charges were paid for water supply, copy of which is given in ***Annexure VIII.*** However due to inability of APIL to meet the water requirement at the time of commissioning of the project, the hospital obtained a "no objection certificate for ground water withdrawal" directly from CGWA on 01.02.2019 (applicable from 11.12.2019) and renewed from 26.04.2022 from UP Ground Water Department. The copy of latest NOC is attached as ***Annexure VI.***
13	Hazardous/ inflammable/ Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance was being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil is being generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors. Authorization for handling of Hazardous waste has been obtained from UPPCB vide authorization no. 16937/UPPCB/Lucknow(UPPCBRO)/HWM/LUCKNOW/2022 dated 15.07.2022 and copy given in ***Annexure XIV***.

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
14	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	The segregation of biodegradable, non-biodegradable, and recyclable waste at source is being practiced by providing colour coded bins in the premises. The recyclable components are being sold to authorized recycling vendors while municipal waste, after collection and storage in designated place within the project premises the waste is finally sent to the authorized vendor of Lucknow Municipal Corporation Eco Green.
15	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been constructed as given in ***Annexure IV.***
16	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted	No construction is ongoing currently. However, for operation, there are air emission from DG set (which operate during power failure) and are monitored periodically. Also, the vehicles entering the premises have PUC certificates as per statutory rules.
17	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted	Water sprinklers and other dust control measures were undertaken during construction phase. Currently no construction is taking place. Operation is ongoing and roads are kept clean through weeping, to prevent fugitive dust.
18	Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards.	Suitable noise abatement measures were being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. No construction is ongoing currently.

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	Necessary plans in this regard shall be submitted.	In the ongoing operation phase, impact on noise level is limited and controlled at DG set through acoustic enclosures, periodic maintenance and greasing of moving parts and noise generating equipment, maintenance of vehicles. Boundary wall and greenbelt along periphery also acts as noise absorber.
19	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt	Top soil was stored separately and was used in development of green belt and green areas.
20	Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	There is a separate system for rainwater collection which is separate from sewage collection and conveyance system/ network. Other effluents are not be allowed to mix with domestic effluents.
21	Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained	The Solid waste, biomedical waste and hazardous wastes are being managed in the following ways: • Municipal solid waste is segregated into dry and wet waste through colour coded bins in common spaces. The recyclable components is sold to authorized recycling vendors, while balance is sent to the authorized agency of Lucknow Municipal Corporation Eco Green. • The biomedical waste generated from the hospital is collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste Management Rules, 2016 and its amendments till date. The latest BMW authorisation is given in ***Annexure XV*** • The radioactive waste from diagnostics are stored and disposed as per the Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987 & its amendments till date. • Batteries within the hospital from various sources are managed as per the Batteries

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
		Waste Management Rules, 2020 & its amendments till date and taken by the suppliers through buy back scheme • Hazardous Waste from the premises are used oil from transformers, DG sets and other machines, which are given to CPCB/ UPPCB authorized recycling agency. Authorization for handling of hazardous waste has been obtained from UPPCB and copy given in ***Annexure XIV***
22	Alternate technologies for solid waste disposals (like vermi-culture etc.) should be used in consultation with expert organizations.	Being a hospital, composting is not proposed within premises due to hygiene and safety reasons. Moreover, the municipal solid waste, after removal of recyclable components is being sent to the authorized agency of Lucknow Municipal Corporation Eco Green.
23	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Green areas are provided in the project area for rainwater infiltration. There are paved area for safe movement of ambulances, patient vehicles, etc. Pavements are not provided within the hospital premises The trees are provided with adequate watering, aeration and nutrition. The rainwater run-off is being directed towards the proposed rainwater harvesting pits and overflow discharged into drain of the Sushant Golf City township. The drainage network is attached as ***Annexure IV.***
25	The Green Building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible	The entire planning for the project has been designed considering green building concept as suggested by the GRIHA council, which is an equivalent organisation to Indian Green Building Council.

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
26	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	Safety procedures, norms and guidelines as outlined in National Building Code 2005 have been and are being followed.
27	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.	Dual flush systems along with water saving fixtures to save water are being used.
28	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	After commencement of operation, dual pipe plumbing is being used for reuse of treated waste water for flushing.
29	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & Controlled watering systems.	Water requirement for landscaping is being met from recycling treated waste water which is adequately available for the type of landscaping proposed.
30	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar	Medanta-Lucknow is in the process of finalising a contract with a vendor to receive 5 MW of solar power through the "open access" mode. Medanta will take 26% equity in the project. The estimated time of completing the installation of solar panels and receiving the solar power at site (through open access route) will be September 2024. Solar power cannot replace DG sets since DG sets will be operated in case of power failure to ensure smooth operations of ICU, operation theaters and other critical services to continue smoothly.

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	energy so that use and polluting effects of DG sets can be minimized.	
31	Make separate provision for segregation, collection, transport and disposal of e-waste.	E-waste generated from the hospital is stored at a common storage point in the premises and handed over to the UPPCB authorized e-waste recycler at periodic intervals.
32	Educate citizens and other stakeholders by putting up hoardings at different places to create environmental awareness.	Hoardings are being put up at different places to create awareness amongst Citizens regarding environment.
33	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Traffic congestion does not occur as the entry & exits are manned with trained security guards. Parking has been provided properly within and along the plot boundary. All arrangements & safety measures have been taken for enhanced traffic expected to and from the project site
34	Prepare and present disaster management plan.	Disaster management plan has been prepared and given in ***Annexure X***.
35	The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction activity has been started only after obtaining pre-environmental clearance. The EC has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
36	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U factors, etc.	The energy conservation measures have been summarized in ***Annexure XI***.
37	Fly ash should be used as building material in the construction as per the	Fly ash was used as building material in design mix of all grades of Concrete to a maximum of 35% of cement consumed.

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	
38	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set was used during construction phase and same is being used during operation phase.
39	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.	Alternate technology to chlorination was examined and Ultra violet radiation (UV) treatment has been chosen and is being used for tertiary treatment at the STP during operation phase.
40	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.	A green belt has been designed along the periphery of the plot in a manner so as to attenuate noise. The open spaces inside the plot have been landscaped and covered with vegetation of indigenous variety. The green belt development has been carried out. The photographs of green belt is given in ***Annexure XIII.***
41	The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.	The construction of the building and the consequent increase in traffic load marginally affects the micro climate of the area, which is mitigated through creation of green belt.
42	The building should be designed so as to take sufficient safeguards	The buildings have been designed with built in safeguards for seismic safety as per BIS codes.

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	regarding seismic zone sensitivity.	
43	High rise buildings should obtain clearance from aviation department or concerned authority.	NOC from Airport Authority of India has been obtained and the copy is attached as ***Annexure XII.***
44	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	The hospital is a part of Sushant Golf City Township of M/s Ansal Properties and Infrastructure Ltd. The residential as well as commercial activities will be regulated as per the approved plan of Sushant Golf City township.
45	It is suggested that literacy program for weaker sections of society/ women/ adults (including domestic help) and under privileged children could be provided in a formal way.	Adult literacy was promoted in the labourers in their labour camp during construction phase. The construction has been now completed.
46	The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	LEDs are being used, which are environmentally safer and more energy conserving. The safe disposal of used/damaged LEDs shall be as per the e-waste management system proposed.
47	It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.	Street and park lighting shall be solar powered with provision of dual supply in at least 50%.
48	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.	Solar water heater is being installed to the maximum possible capacity as per point 30 earlier.

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
49	Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.	Sewage generated from this hospital is being treated in the STP. An ETP has also been provided additionally. Treated waste water shall be reused to aim for zero discharge during non-monsoon. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water shall be done for HVAC cooling towers, flushing and green belt irrigation after bringing down the characteristics of sewage within the norms specified by MoEF&CC or CPCB.
50	The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.	Sewage generated from this hospital is being treated in STP and effluents in the ETP. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water is being used for HVAC cooling towers, flushing and green belt irrigation. Water for disposal into sewer is not anticipated during summers as all treated waste water shall be reused. During winters and rainy days, when water requirement for greens, etc may decline, the water shall be disposed to sewer. However, if any nearby construction is desirous of utilizing the water, the same shall be provided to them.
51	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	Due care was taken during construction phase. The structural construction of the building is now complete and we are currently operating with 410 beds out of the 1000 beds sanctioned in EC. The remaining beds will be added in future in the existing infrastructure. At present no construction activities are being carried out.
52	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically	All necessary statutory clearances like clearance from UP Pollution Control Board, State Level Expert Appraisal Committee (UP) and Lucknow Development Authority have already been taken before startup of the project.

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	deemed to have been cancelled.	
53	Parking areas should be in accordance with the norms of MOEF, Government of India, Plans may be drawn up accordingly and submitted.	The plan had been prepared in consonance with the guidelines of MoEF&CC and LDA.
54	The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odourless technology options should be examined and a report submitted.	Location of proposed STP has been shown in ***Annexure IV***. It is away from areas where human footfall is there and located in sub-ground level, therefore, there is no odor problem experiences in the hospital area. Periodic maintenance schedule is being followed so as to avoid odour from the STP.
55	The Environmental Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.	Budgetary provision for Environment Management is given in ***Annexure XIX*** along with the breakup of the costs of various activities. There will be no residents at the hospital. In patient occupants shall be there who will have short stays only. Hence, for environmental management, designated hospital employee(s) shall be responsible.
56	Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.	The sludge coming out of STP will be in dry form suitable for the usage in parks and greenbelt as manure.
57	Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.	Photographs of the project are enclosed in ***Annexure XIII***.

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
58	Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan	Latest approved layout plan showing open areas, parking and greenbelt is given in ***Annexure IV***. The land use break up is given below: **Description Area (Sq.m)** Ground coverage 14714.764 Green area 8199.166 Surface Parking 539 cars Basement parking 755 cars Guard room 48.46 Mumty and machine Room 975.354 **Total plot area : 50909.37** The location of STP has been shown in ***Annexure IV.***
59	The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.	2 X 1500 KVA DG sets are present on the site, which are being used. The DG set conforms to the prescribed standards for stack heights and regulations and also for the noise standards.
60	E-Waste Management should be done as per MoEF guidelines.	E-Waste management is carried out as per MoEF&CC guidelines. The e-waste management plan has been drawn and given in ***Annexure IX***.
61	Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.	Electrical waste is being segregated and disposed as per the guidelines of the E-waste management rules, 2011 of MoEF&CC, as stated above.
62	The use of suitably processed plastic waste in the construction of roads should be considered.	The use of processed plastic waste in the construction of roads was considered as much as practical/possible.
63	Displaced persons shall be suitably rehabilitated as per prescribed norms.	There are no displacees.
64	Dispensary for first aid shall be provided.	Was provided during the Construction Phase. The structural construction of the building is now complete and we are currently operating the

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
		hospital with 410 beds out of the 1000 beds sanctioned in EC. No separate dispensary is required once the hospital has become operational
65	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.	Not Applicable as this is not a hotel.
66	Diesel generating set stacks should be monitored for CO and HC.	DG set stack is monitored for CO and HC during operation. Latest analysis report is given in ***Annexure I***.
67	Ground water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon seasons.	Ground water from borewells in premises is being monitored for pre & post monsoon seasons.
68	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.	The green belt is being provided as per the MoEF norms and photographs of the same is given in **Annexure *XIII***
69	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/ effluent treatment in tanks.	A separate electric meter are being provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70	An energy audit should be annually carried out during the operational phases and submitted to the authority.	Annual energy audits shall be carried out during operation and report will be submitted annually.

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
71	Project proponents shall endeavour to obtain ISO:14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	We have obtained certification from NABH. The pertinent points to biomedical waste management are covered in the NABH scheme.
72	Appropriate safety measures should be made for accidental fire.	Disaster management plan is given as ***Annexure X.*** After making the appropriate safety measures for accidental fire, the Fire NOC was received prior to construction and renewed periodically. The latest NOC has been received through Letter No. UPFS/2019/8134/LCK/Lucknow/494/DD" dated 8th July 2022 from U.P. Fire Services, Lucknow ***(Annexure XVIII).***
73	Smoke meters should be Installed as warning measures for accidental fires.	Smoke meters are already installed in basement -1 and basement 2 as per Fire NOC (refer ***Annexure XVIII***).
74	Plan for safe disposal of R.O. eject is to be submitted.	The water supply to the project site is of good quality having low TDS, so, the RO reject water generated also has low TDS. Also the quantity of RO reject generated is very low. So, it is safely discharged into the sewer where it gets further diluted with the other waste water, treated and reused.
S.No.	**Specific Conditions**	**Compliance**
1	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules, Regulations, Notifications, and Government	Agreed. Lucknow Development Authority has approved the building plans and given sanctions after due diligence and the latest approved layout plan is given in **Annexure-IV.**

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	Resolutions. Circulars etc. issued if any.	
2	The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	The height, construction, built up area of proposed construction are as per norms. The building sanction letter from LDA was received on 19.03.2015 and has been attached as ***Annexure XVI.*** The building construction was commenced based on same. However, the layout had been revised and approved on 31.10.2019 due to reduction of building height in order to comply to the height requirement of Airport Authority of India. The latest approved layout attached as ***Annexure IV.***
3	"Consent for establishment" shall be obtained from UP pollution Control Board.	Consent for establishment from U.P Pollution Control Board was obtained and attached as ***Annexure II.***
4	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Not applicable, since the structural construction of the building is now complete and we are currently operating with 410 beds out of the 1000 beds sanctioned in EC.
5	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.	The STP, ETP, waste storage facility and green belt have been developed prior to occupation of the building.
6	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking	All such provisions were made available at site during construction but as the construction is complete, these are not required.

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	water, medical health care, crèche and First Aid Room etc.	
7	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste-water and solid wastes generated during the construction phase should be ensured.	Drinking water and sanitary facilities were provided for construction workers at the site during construction. The construction work has been completed, there is no construction labour present.
8	The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Will be followed as detailed in points 14 & 21 of General conditions given earlier.
9	Bio medical waste management shall be followed as per the Bio-Medical Waste (Management Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.	The biomedical waste generated from the hospital is collected and disposed by CPCB/ UPPCB authorized biomedical waste management agency as per the Biomedical Waste Management Rules, 2016 and its amendments till date. The biomedical waste authorisation is given in ***Annexure XV***.
10	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	The operation of the radioactive equipment & processes is governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste is governed by the General Statutory Rules (GSR)-125-Atomic Energy (Safe Disposal of Radioactive Waste) Rules 1987
11	Bio Medical Waste shall be treated in accordance to Bio-Medical Waste	The biomedical waste generated from the hospital is treated as per the Biomedical Waste

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	(Management and Handling) Rules, 1998	(Management & Handling) Rules, 1998 and its amendments till date.
12	Sewage/ other effluents from infections diseases ward and pathology/ laboratory	The waste water from the different labs and OT's is first treated in ETP and then sent to STP for further treatment prior to reuse.
13	A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.	CSR activities are being carried out as per the Companies Act 2013 and the rules thereunder. Medical camps are being organized in nearby colonies on regular basis where free checkups and Medicines are provided as per the details given in ***Annexure XXI.*** The expenditure carried out on CSR from the period October 2022 to March 2023 is Rs 9,44,000.
14	No parking shall be allowed outside the project boundary.	Parking provision has been made within the project site as per norms.
15	Parking space for ambulances shall be exclusively earmarked.	Parking space for ambulances has been earmarked separately.
16	Police post shall be provided near emergency.	Emergency ward is operational and police post shall be shortly provided.
17	Dedicated power supply to be installed in Operation Theaters and other critical areas.	Dedicated power supply has been installed in Operation Theatres and other critical areas. We have dedicated UPS for OT and critical area.
18	Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.	The area of the hospital is not so large so as to warrant the use of battery operated vehicles for internal transfer. The patient and material transfer is being done manually using appropriate chairs, trolleys, etc. Use of battery operated chair or trolley is there specific cases only. Suitable resting facilities for attendants shall be provided near indoor wards.
19	Passenger and stretcher lift to be provided for each tower.	There is one integrated building only. Multiple lifts for passengers and stretchers have been provided for various sections.
20	Digging of basement shall be undertaken in view of structural safety of adjacent	The excavation of basement and construction of building has been completed. Permission regarding digging basements from Mines

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	buildings under information/ consultation with District Administration/ Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the	department was taken and is attached as ***Annexure XX***. The excavated topsoil was stored temporarily and then was used for landscape or raising plinth & road levels, if required. There is no natural drain passing through the site.
21	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of firefighting equipments etc. as per National Buildings Code including measures from lighting.	Ample stocks of firefighting equipment have been provided. Fire safety has been taken into account including all the safety norms and regulations as per National Building Code and other related Indian Standards. Fire NOC had been received prior to construction and renewed periodically. The latest NOC has been received through Letter No. Letter No. UPFS/2019/8134/LCK/Lucknow/494/DD" dated 8th July 2022 from U.P. Fire Services, Lucknow (refer ***Annexure XVIII***).
22	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	The disposal of muck during construction did not create any adverse effect and necessary precautions for its disposal were taken. Project is now in operation phase
23	Any hazardous waste generated during construction phase should be disposed off as per	Waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil is being sold to CPCB/ UPPCB approved recycling vendors. Authorization for handling of

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	applicable rules and norms with necessary approvals of the UP Pollution Control Board.	Hazardous waste has been obtained from UPPCB vide authorization no. 16937/UPPCB/Lucknow(UPPCBRO)/HWM/LUCKNOW/2022 dated 15.07.2022 and copy given in ***Annexure XIV***.
24	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set shall be used and the stack emission is conforming to the emission norms.
25	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air pollutants (sweeping & maintenance of roads, maintenance of DG sets, PUC for vehicles, etc) and noise level (acoustic enclosures on DG set, maintenance & lubrication of moving parts & machinery, greenbelt, boundary wall, etc) have been taken, so as to conform to the stipulated standards by CPCB/UPPCB.
26	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species	Suitable noise abatement measures were being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. No construction is ongoing currently. In the ongoing operation phase, impact on noise level is limited and controlled at DG set through acoustic enclosures, periodic maintenance and greasing of moving parts and noise generating equipment, maintenance of vehicles. Boundary wall and greenbelt along periphery also acts as noise absorber

COMPLIANCE (OCT 2022 TO MARCH 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	and in consultation with the local DFO/Agriculture Dept.	
27	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Green areas are allowing infiltration of surface run – off rainwater. The trees are provided with adequate watering, aeration and nutrition. Pavements are not there as such and the movement areas are paved for safety reasons.
28	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase	Ready Mix Concrete was used and sprinkler used for curing and quenching during construction phase.
29	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one integrated building and it has adequate space around it for air and natural light to come in. Landscape has accordingly been provisioned and approved by LDA and can be seen in ***Annexure IV*** layout plan.
30	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, Bank ATMs, medicine shop and cash counter are provided within the hospital complex. No convenience shop, bank or post office is proposed within hospital complex.
31	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed	RWH is carried out from roof top as well as other areas. Conveyance systems are separate for waste water and storm water so that they do not get mixed. The drainage network is attached as ***Annexure IV.***

PROGRESS REPORT OF FEBRUARY 2023 - APRIL 2023 (14th COMPLIANCE) TO CONSENT TO OPERATE UNDER AIR ACT VIDE NO. 63240/UPPCB/LUCKNOW(UPPCBRO)/ CTO/AIR/LUCKNOW/2019 DATED 10.10.2019 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with built up area - 1,27,370.521 sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making up any modification in product/ process/ fuel/ plant machinery failing which consent would be deemed void.</td><td>Agreed. Prior approval shall be obtained before making any modification in product/ process/ fuel/ plant machinery.</td></tr>
<tr><td>3.</td><td>(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks
(b) Air Pollution source details
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>Diesel</td><td>1,2</td><td>Particulate matter</td><td>As per norms</td></tr>
</table>
(c) The emissions by various stacks into the environment should be as per the norms of the Board
<table>
<tr><th colspan="4">Emission Quality Details</th></tr>
<tr><th>S.No</th><th>Stack</th><th>Parameter</th><th>Standard</th></tr>
</table></td><td>The rate of emission from the stack is within the norms. The air pollution source details are given below:
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>HSD oil</td><td>1,2</td><td>PM, CO, NOx + HC and SO_2</td><td>30 m</td></tr>
</table>
The stack analysis report is attached as Annexure-2 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>DG 1</th><th>DG 2</th><th>Standard*</th></tr>
<tr><td>1.</td><td>PM (mg/Nm^3)</td><td>12.1</td><td>13.5</td><td>75</td></tr>
<tr><td>2.</td><td>NO_x (ppm)</td><td>144</td><td>151</td><td>710</td></tr>
<tr><td>3.</td><td>CO (mg/Nm^3)</td><td>93.8</td><td>106.3</td><td>150</td></tr>
<tr><td>4.</td><td>NMHC (mg/Nm^3)</td><td>5.6</td><td>9.9</td><td>100</td></tr>
<tr><td>5.</td><td>SO_2 (ppm)</td><td>BDL</td><td>BDL</td><td>-</td></tr>
</table>
* Standards (EPA 1986) for DG sets capacity up to 75 MW [G.S.R.489(E), dated 9.7.2002]
Note : BDL (Below Detection Limit) of SO2 <1.0 ppm
FWIM (Field Work Instruction Manual)</td></tr>
<tr><td>4.</td><td>Quantity of other pollutants should also be as per the norms prescribed by the Board/ MoEF&CC/ or other wise mandatory</td><td>The other pollutants are also within prescribed norms as shown in above reply.</td></tr>
<tr><td>5.</td><td>The equipment of air pollution control system and monitoring as proposed by the industry and approved by the board should be installed in</td><td>Agreed. DG set have been provided with adequate stack height as per norms.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	their premises itself.	
6.	The modification or installation in the existing pollution control equipment should be done only by prior approval of board.	The modification or installation, if required, in the existing pollution control equipment shal be done only by prior approval by the board.
7.	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory.	The operation of air pollution control system is being done properly and regular maintenance shall be done in accordance with the standard prescribed by the Board/ MoEF&CC/ o otherwise mandatory. The emission from th stack are within norms as specified i response 3.
8.	Unit should do provisions for fugitive emissions chimney/ stack as per the norms of the Board/MoEF&CC/ or otherwise mandatory.	There is no fugitive emission chimney/ stack. There are stacks attached to only DG sets an boiler.
9.	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	The stack analysis report is attached a ***Annexure-2*** and is summarized in respons 3.
	Specific Conditions:	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.	Agreed.
2.	Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.	The ambient air quality has been monitore and report is attached as ***Annexure-1*** an summarized below:

Sl. No.	Parameter	Emission	Standard
1	$PM_{10}(\mu g/m^3)$	50.7	100
2	$PM_{2.5}(\mu g/m^3)$	26.7	60
3	$SO_2(\mu g/m^3)$	6.1	80
4	$NO_2(\mu g/m^3)$	7.9	80

3.	The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.	The stack analysis report is attached a ***Annexure-2*** and is summarised in response above.
4.	Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.

Sl. No.	Conditions to Consent	Compliance Status
5.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest copy of CA certificate is given in ***Annexure-3.***
6.	Conditions mentioned In the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/ 2014/DDY dated 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
7.	The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
8.	The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).	The HCF complies to all the applicable statutory acts, rules and regulations.
9.	The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on the Board's website-www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 sq.m. (20.83%).
10.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Ambient Air Quality Report
2	Stack Emission Report
3	CA Certificate

PROGRESS REPORT OF FEBRUARY 2023 - APRIL 2023
(14th COMPLIANCE) TO CONSENT TO OPERATE UNDER WATER ACT VIDE NO. 63242/UPPCB/LUCKNOW (UPPCBRO)/ CTO/WATER/LUCKNOW/2019, DATED 10.10.2019
FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL
AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area-1,27, 370.521 Sq.m.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>The quantity of maximum daily effluent discharge should not be more than the following:
Effluent Discharge Details
<table><tr><th>Sl. No.</th><th>Kind of Effluent</th><th>Maximum daily discharge, KL/day</th><th>Treatment facility & discharge point</th></tr><tr><td>1</td><td>Domestic</td><td>750 KLD</td><td>STP</td></tr><tr><td>2</td><td>Industrial</td><td>100 KLD</td><td>ETP</td></tr></table></td><td>The maximum daily effluent discharge is less than the quantity mentioned in the consent.</td></tr>
<tr><td>3.</td><td>Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</td><td>The process and domestic effluent is collected and treated separately. The inlet of process and domestic effluent is separate and sample are collected from the both the inlets. The test report is attached as Annexure-1. The effluent after treatment is mixed and the test report of the effluent outlet is given in Annexure-1 and summarized below:
<table><tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>STP Out let</th><th>ETP outlet</th></tr><tr><td>1</td><td>pH</td><td>7.29</td><td>7.12</td><td>7.42</td><td>7.39</td></tr><tr><td>2</td><td>TSS, mg/l</td><td>64</td><td>32</td><td>4</td><td>9</td></tr><tr><td>3</td><td>BOD, mg/l</td><td>60</td><td>84</td><td>4</td><td>9</td></tr><tr><td>4</td><td>COD, mg/l</td><td>240</td><td>280</td><td>20</td><td>80</td></tr><tr><td>5</td><td>Oil and Grease, mg/l</td><td>12.60</td><td>18.60</td><td>ND, (LOQ-2)</td><td>ND, (LOQ-2)</td></tr></table>ND: Not Detected; LOQ: limit of Quantification</td></tr>
<tr><td>4.</td><td>A) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.
Domestic Effluent
<table><tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr><tr><td>1.</td><td>BOD</td><td>20 mg/l</td></tr><tr><td>2.</td><td>Total Suspended Solids</td><td>50 mg/l</td></tr><tr><td>3.</td><td>Quantity of Discharge</td><td>750 KLD</td></tr></table></td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>B) The industrial effluent should be treated in treatment plant so that the treated effluent should be In conformity with the following norms.
<table>
<tr><th colspan="3">Industrial Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1.</td><td>BOD</td><td>30 mg/l</td></tr>
<tr><td>2.</td><td>Total Suspended Solids</td><td>100 mg/l</td></tr>
<tr><td>3.</td><td>COD</td><td>250 mg/l</td></tr>
<tr><td>4.</td><td>Oil & Grease</td><td>10 mg/l</td></tr>
<tr><td>5.</td><td>Quantity of Discharge</td><td>100 KLD</td></tr>
</table></td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>5.</td><td>Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory.</td><td>The effluent generated is being treated and the outlet water parameters are in accordance to the norms prescribed under The Environment (Protection) Act, 1996 or otherwise mandatory. The test report of effluent after treatment is given in Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>6.</td><td>The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.</td><td>The pollutants are not more than norms prescribed as can be seen in the analysis result summarized in response 3 above.</td></tr>
<tr><td>7.</td><td>The method for collecting industrial and domestic effluent and I'ts analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.</td><td>The samples for industrial and domestic effluent are collected and analysed as per BIS standards.</td></tr>
<tr><td>8.</td><td>The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.</td><td>The treated domestic and industrial effluent is being mixed (as per the provisions of Condition No. 2) and reused within the project. This common effluent discharge point has arrangement for flow meter and its log book is being maintained.</td></tr>
<tr><td></td><td>Specific Conditions</td><td></td></tr>
<tr><td>1.</td><td>This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot-SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-</td><td>The conditions mentioned in the NOC of CGWA vide letter no. 21-</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	162 dated 01-02-2019 shall be strictly complied with.	4/5705/UP/INF/2018-162 dated 01.02.2019 are being complied. The compliance report of the same is being submitted to CGWA.
3.	The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	The STP of 750 KLD has been installed and standard specified are achieved as summarized in response 3 earlier.
4.	100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.	The ETP of 100 KLD capacity is installed and prescribed standards are achieved as summarized in response 3 earlier.
5.	70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.	Additional 70 KLD STP will be installed before starting the full capacity of 1000 beds and after obtaining the consent from the Board.
6.	The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.	The treated effluent analysis report is attached as ***Annexure-1*** and summarized in response 3 earlier.
7.	Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dt. 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.	The treated waste water is being used in flushing, HVAC cooling and in plantation. The HCF maintains zero liquid discharges to any surface water body.
9.	The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest CA certificate is attached as ***Annexure-2***.
10.	The HCF shall comply with the conditions of the CTE issued vide letter F63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
11.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining	Agreed.

Sl. No.	Conditions to Consent	Compliance Status
	the authorization from the Board.	
12.	The HCF shall comply with the Bio Medical Waste Management Rules, 2016.	The Bio Medical Waste Management Rules, 2016 are being complied as per file no 15/BMW-79/19 dated 31.10.2019.
13.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E-Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	The HCF complies to all the applicable statutory acts, rules and regulations.
14.	The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
15.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Effluent Test Report
2	CA Certificate

05/06/2023

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-46

epward

SINGH

शक

www.vidyutsuraksha.org से सत्यापित करने के पश्चात ही संयोजन किया जाना सुनिश्चित करें ।

GYANENDRA SINGH
उपनिदेशक
05/06/2023 16:56:39

नोट :- यह एन ओ सी केवल 3 वर्ष तक मान्य है। 3 वर्ष की अवधि पूर्ण होने से एक माह पूर्व आप अपने अधिष्ठापन के नियतकालिक निरीक्षण हेतु विद्युत् सुरक्षा निदेशालय की वेबसाइट https://www.vidyutsuraksha.org/ पर आवेदन करें। यदि आप द्वारा समय से नियतकालिक निरीक्षण नहीं कराया जाता है तो विद्युत् अधिनियम २००३ की धारा -146 के अंतर्गत तीन माह तक का कारावास या एक लाख रुपये तक का जुर्माना या दोनों दंडनीय होगा।

THIS NOC IS GENERATED THROUGH E-SIGNATURE.

Directorate of Electrical Safety
Office of the Deputy Director, Electrical Safety, Government of Uttar Pradesh
Lucknow Region, Lucknow

No.: 24VSNOCO1014517 Vi.Su. / Medium Voltage / HT / Inspection, 2023-24
Date: 05 / 06 / 2023

Medanta Holdings Pvt. Ltd.
Medanta Hospital Sec-a Pakage-1, Amar Shahid Path Lucknow

Subject: Initial inspection / testing of electrical installations.
Context:- Your Application Form No. VS2364071 dated 05 / 06 / 2023

Dear Sir,
Upon inspection / testing of the following electrical installation on 05 / 06 / 2023 by the undersigned, the said electrical installation was found to be in compliance with the relevant regulations of the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulation 2010 from the point of view of electrical safety. In case of any change in the installation, re-inspection should be done after informing this office.

S.No.	Equipment	Make	Capacity	Voltage	Serial Number	Quantity
1	Genset	LEROY SOMMER	1500 KVA	415 V	LGS3L8 22 L 39243	1

INSTALLATION DETAILS OF ELECTRICAL LOAD 0 KW.

GYANENDRA SINGH
Deputy Director

Comment:
Note- Please after 3 Years you again apply for periodic Inspection. This is the Authentic Notice R-46. Ensure the working condition of MCCB and ELCB. Get the earth of the neutral and body of Generator done as per rules

GYANENDRA SINGH Deputy Director

No.: 24VSNOC01014517 Vi.Su / Medium Voltage / HT /Inspection, 2023-24, dated as above

A copy of the above is sent to the following for information and necessary action:-
1. Director, Electrical Safety, Uttar Pradesh Government, Lucknow.
2. Assistant Director, Electrical Safety, Uttar Pradesh Government, Lucknow Zone.

3. Executive Engineer, Electricity Distribution Section Lucknow – sent with the intention to ensure that the connection is done only after verifying it from the Directorate's website www.vidyutsuraksha.org

Sd/-
GYANENDRA SINGH
Deputy Director
05/06/2023 16:56:39

Note :- This NOC is valid only for 3 years. One month before the completion of the 3 year period, you should apply for periodic inspection of your installation on the website of Directorate of Electrical Safety https://www.vidyutsuraksha.org/ If the periodic inspection is not done by you in time, then under section 146 of the Electricity Act 2003, you shall be punishable with imprisonment of up to three months or fine of up to one lakh rupees or both.

THIS NOC IS GENERATED THROUGH E-SIGNATURE.

Central Pollution Control Board
Regional Directorate
Lucknow

INPSECTION REPORT OF MEDANTA HOSPITAL, SUSHANT GOLF CITY, LUCKNOW (UP)

A. Background:

M/s Medanta Hospital (hereinafter referred as "the HCF") is located at Sector- A, pocket-1, Sushant Golf City, Amar Shaheed Path, Lucknow, UP. The facility was inspected on 28th April 2023 by CPCB RD Lucknow team for verification of the stipulated provision of the Biomedical Waste Management Rule, 2016 and amendment thereof, in pursuance of H.O. letter no. B-31011/BMW (1729/47.57)/2023/WMD-I/9354 dated March 13th, 2023.

Salient details, observations and recommendations based on the inspection are as below:

B. Salient Details:

I.	**General Information:**		
(a)	Name & Address of HCF	:	M/s Medanta Hospital Sector-A, Pocket-1, Sushant Golf City, Amar Shaheed Path, Lucknow, Uttar Pradesh-226030
(b)	Contact Person & Telephone No.	:	Dr. Paritosh Thakur +91-9873545559
(c)	Month & Year of Establishment	:	November 2019
(d)	Government/ Trust / Private Hospital	:	Private Hospital
(e)	Total No. of Beds & average occupancy	:	410
(f)	Consent under Water (Prevention & Control of Pollution) Act, 1974	:	Yes
	• Date of Issue	:	10.10.2019
	• Validity up to	:	31.12.2023
(g)	Consent under Air (Prevention & Control of Pollution) Act, 1981		Yes
	• Date of Issue	:	10.10.2019

	• Validity up to	:	31.12.2023
(h)	Authorization Under Bio-medical Waste (M& H) Rules, 2016	:	Yes
	• Date of Issue	:	31.10.2019
	• Issued by	:	UPPCB
	• Validity up to	:	30.10.2024
(i)	Daily Operation Schedule (Timings)	:	24 hr
(j)	Status of Annual Report Submission	:	Yes
(k)	House Keeping and Sanitation Status	:	Satisfactory
(l)	Staff involvement in BMW management (No. of persons)	:	
	• Managerial/Administration		7
	• Equipment operations		4 (for Autoclave operation)
	• Transportation of BMW		100
	• Sanitation & others		12
(m)	Whether annual report submitted by HCF to the SPCB/PCC/any other prescribed authority	:	Annual report for the year of 2022 is submitted to UPPCB on 04.04.2023

II. <u>Biomedical Waste (Source, Storage and Segregation)</u>

(a)	Source of Biomedical Waste Generation	:	IPD/OPD/Clinical Research Area
(b)	Total quantity of Biomedical Waste generated in Kg/Day and in Kg/Annum	:	592.76 Kg per day (Avg. for the month of March 2023)
(c)	Typical Categories of wastes generated (Avg. for the month of march 2023)	:	(pl. indicate category wise quantity in Kg/ days)

	Category No.	Category of Waste	Quantity Generated (KG/Day)	Treatment & Disposal
	1.	Human Anatomical Waste	249.42	Hand over to CBWTF
	2.	Animal Waste	--	NA
	3.	Microbiology & Biotechnology Waste	--	NA
	4.	Waste Sharps	13.31	Hand over to CBWTF
	5.	Discarded Medicines and Cytotoxic Drugs	10.25	Hand over to CBWTF
	6.	Soiled Waste	249.42	Hand over to CBWTF
	7.	Solid Waste (Waste generated from disposable item other than the waste sharps)	--	--
	8.	Liquid Waste	480 ltr. xylene-used in for preservation	--
	9.	Incineration Ash	--	--
	10.	Chemical Waste	--	-

(d)	Record Keeping for generation and disposal of	:	Yes

	BMW			
(e)	Status of segregation and storage		:	Yes
(f)	Status of Temporary Storage details		:	Centralized waste collection area total 4 rooms (02 rooms-100 sqft., 02 rooms 140 sqft.)
(g)	Whether temporary storage is satisfactory		:	Yes
(h)	Status of treatment at wards and chemical used			No treatment is carried out at ward room
(i)	Status of housekeeping in wards and at source of BMW generation		:	Yes
(j)	Mode of transportation of wastes from source to the temporary storage/onsite treatment facility		:	Covered dedicated trolley
(k)	Provision made for onsite transportation within HCF is satisfactory		:	Yes
(l)	Category wise disposal options followed		:	
	Color code	Waste categories	Treatment & Disposal	
	Red	Infectious waste	Hand over to CBWTF	
	Blue	Glassware	Hand over to CBWTF	
	Yellow	Body parts and anatomical tissue	Hand over to CBWTF	
	Green	General waste such as paper, cardboard boxes, packaging, kitchen waste etc.	Hand over to Municipal corporation	
III. Onsite treatment of BMW by HCF				
(a)	**Total quantity of Biomedical waste treated (Kg per day):**			
	• Deep Burial in Kg/Day		:	NA
	• Incinerable in Kg/day		:	NA
	• Autoclaving/Microwaving/ Hydroclaving in Kg/day		:	45 Kg/day
	• Others (please specify) in Kg/day			NA
(b)	**Onsite Treatment Provision by Incineration**			
	• Supplier of the incinerator		:	NA
	• Capacity of the Incineration in tones per hour and tones per annum		:	NA
	• Operation condition of the Incineration based on the design/ supplier		:	NA
	• Provision made for Temperature measurements		:	NA
	• Daily Operation Schedule (Timings)		:	NA
	• Operating Condition as per records and as observed		:	NA
	• Stack attached with the Incinerator		:	Diameter: in m Height : in m

	• Air Pollution Control Systems attached with the incinerator	:	NA
	• Auxiliary fuels used for incineration	:	NA
	• Consumption of Auxiliary fuels	:	Name of fuel / Quantity per Day/Month : a) b)
	• Monitoring provision attached with the stacks	:	NA
	• Storage provisions at the incinerator	:	NA
	• Fire safety measures adopted	:	NA
	• Log book for operation of incinerator	:	NA
	• Type of wastes incinerated and its characteristics	:	NA
	• Average quantity of waste incinerated per day or per month or per annum	:	NA
	• Duration of operating hour of incineration	:	NA
	• Details of heat recovery system installed with incinerator if any	:	NA
	• Stack gaseous emissions monitored	:	

	Emission Parameters	Permissible Limits	Monitored Values** by CPCB
	Particulate matter (with 12% CO2 correction)	150 mg/Nm^3	
	Nitrogen Oxides	450 mg/Nm^3	
	HCl	50 mg/Nm^3	
	SO2	Low Sulphur fuel to be used	
	Stack Height	30 meter	
	Volatile Organic compound in ash (%)	Less than 0.01%	
	Temp. in Primary Chamber	800 ^{0}C (+/-) 50 ^{0}C	
	Temp. in Secondary Chamber	1050 ^{0}C (+/-) 50 ^{0}C	
	Residence time in sec. chamber	2 second	

	** Not Applicable		
	• Quantity of ash generation per day or per month or per annum	:	--
	• Final disposal mode of incineration ash	:	--
	• Specific observations if any w.r.t. to incineration	:	--
(c)	**Autoclaving / Microwaving /Hydroclaving :**		
	• Capacity	.	10 kg

	• Make	:	Net steel
	• Air Pollution Control Device attached	:	--
	• Capacity of shredder and make	:	--
	• Operating conditions as per designs	:	--
	• Graphical or computer recording devices attached with the system	:	Yes
	• Operating conditions as observed in recording system	:	Not operational during inspection
	• Performance evaluation by spore testing or routine test. Details thereof	:	Spore testing
	• Biological indicators	:	Yes
(d)	**Onsite Wastewater Treatment:**		
	• Consumption of water per day in KL	:	507 (Avg. for the month of March 2023)
	• Sources of Water supply	:	Borewell -2 nos.
	• Sources of waste water generation and quantity in KL/day	:	Laboratory, ward etc.
	• Total waste water generation quantity in KL/day	:	414
	• Steps involved in Effluent Treatment Plant	:	Mentioned in observation.
	• Types of chemicals used In ETP and the consumption in Kg per day	:	Poly 50 gm, Alum 2 kg, Lime 3 kg.
	• Intake characteristics of ETP		Mentioned in observation.
	• Final mode of disposal of treated waste water	:	Reused in horticulture, cooling tower and urinals
	• Compliance to the regulatory requirements for final disposal of treated liquid effluent	:	Mentioned in observation
(e)	**Onsite BMW Disposal:**		
	• Disposal by	:	NA
	• Give details of sharp pit/encapsulation facility	:	NA
	• Precautionary measures taken around the sharp pit or encapsulation facility	:	NA
	• Whether sharp pit/encapsulation is authorized by SPCB/PCC/any prescribed authority	:	NA
	• Give measures taken for the disposal of BMW by sharp pit/ encapsulation	:	NA
	• Ground Water level and the characteristics around the encapsulation pit	:	NA
	• Records with regards to Deep Burial	:	NA
IV. Status of infrastructure (specify shortcoming observed if any):			

	• Treatment equipment room • Main waste storage room • Treated waste storage room • Generator set (size and regulatory compliance details)	: : : :	Available Available Available 3 x 1500 KVA
	• Waste treatment site security (High walls, fencing, guarded gates etc.) • Washing room for waste containers • Protective gear for waste handers	: : : :	Closed Available Yes
V. Record keeping details:			
	• Does the operator have record keeping system in order to comply with the Rules? (Specify shortcoming observed if any)	:	Yes
VI. Monitoring Frequency Details:			
	• Frequency of monitoring of incinerator Autoclave/Microwave/Hydroclaving/ ETP effluent discharge • Name of the laboratory (specify approved or not) • Give the details of compliance/non-compliance of liquid and air emissions	: : :	ETP- Quarterly Fare Labs Pvt. Ltd. (Report Attached) (Inlet of ETP, outlet of STP)
VII. Monitoring results carried out by SPCB/PCC:			
	• Incinerator gaseous stack emissions • Validation/efficacy test of autoclave/ microwave/hydroclave • Eff. Inlet and outlet characteristics	: : :	Information not available with the HCF
VIII. Whether wastes are disposed off through common facility; also provide details			
	Types of waste disposed after treatment: • Plastic wastes after treatment: Sent to CBWTF • Treated sharps: Sent to CBWTF • Incineration ash: NA • Other treated solid wastes: NA • Treated wastewater: Reuse		
IX. Check for the following (Indicate Yes/No)			

	• Bio-medical waste not to be mixed with other waste	:	Yes
	• Needles syringe destroyer at required places	:	Yes
	• Segregation of waste in the colored containers at the source of waste generation as per BMW rules	:	Yes
	• Placement of required colored containers at the source waste generation labeled with bio-hazard symbols	:	Yes
	• Whether awareness among hospital staff/ doctors generated?	:	Yes
	• Whether labeling of bag has been done with respective ward no. in order to identify the source to enable improvement of segregation	:	Yes
	• Whether special care is taken with regard to monthly spillage/breakage	:	Yes
	• Deployment of posters/placards within the hospitals	:	Yes
	• Whether requisite treatment to segregated waste /hand over to CBWTF operator within 48 hours of waste generation is imparted?	:	Yes
	• Whether waste collected in a container of similar colour with label as per Rules?	:	Yes
	• Whether the person who collects BMW maintains a register?	:	Yes
	• Type of vehicle used (closed type or open type) for transportation for final disposal?	:	Closed
	• Has due attention have been given in vehicles to prevent spillage/pilferage/loading/unloading etc.?	:	Yes

	• The facility operator collects waste daily or alternate day? Whether criterion of 48 hours is compiled?		Daily

Specific observations

1. The HCF is spread over an area of approx. 1,27,370.521 Sq. m with 410 beds in 07 wards.
2. The HCF has valid consent under Waste (PCP) Act, 1974 and Air (PCP) Act, 1981, which is valid upto 31.12.2023. Copy of consent are attached as **annexure-1**
3. The HCF has valid Authorization for handling of biomedical waste under the Bio-medical Waste Management Rules, 2016, which is valid upto 30.10.2024. Copy of Authorization is attached as **annexure-2.**
4. The HCF has obtained NOC from Ground Water Department, Govt. of UP, which is valid upto 01.05.2027 and 25.04.2027. Copy of NOC are attached as **annexure-3**
5. The HCF has 02 borewells to meet with its fresh water requirement. Electromagnetic flow meter has been installed at borewells and log book is maintained. Copy of logbooks is attached as **annexure-4.**
6. Facility generating approx. 592.76 kg per day biomedical waste and these wastes are being collected using different colour bins as per BMW Rule, 2016. Copy of logbooks is attached as **annexure-5.**
7. Plastic waste is treated through autoclave with capacity 10 kg/batch. Autoclave is operated in three batches in a day with operating condition of 121 deg. C, 15 psi and 60 minutes residence time. Autoclave is equipped with auto recording facility. Copy of logbooks is attached as **annexure-6.**

8. The HCF is carrying out validation test for autoclave operation using Spore test.
9. Treated plastic waste and other BMW is send to CBWTF (M/s SMS Water Grace Mediwaste Management Pvt. Ltd., Lucknow)
10. The HCF has ETP with capacity 100 KLD, which comprises of following units:
    1. Oil and Grease Skimmer
    2. Flash Mixture
    3. Tube Settler
11. Treated effluent from ETP is mixed with raw sewage at equalization tank of STP.
12. The HCF has STP with capacity 750 KLD, which comprises of following units:
    1. Equalization Tank
    2. Mixing Tank- 1& 2
    3. MBBR Tank-1 & 2
    4. Tube Settler -1& 2
    5. Treated Water Collection Tank-1
    6. Pressure Sand Filter
    7. Activated Carbon Filter
    8. UV System
    9. UF Treated Water Collection Tank
    10. Sludge Dewatering System
13. Treated water from UV is collected and sent for horticulture, flushing etc. However, treated water from UF is reused in chilling plant. Copy of logbooks is attached as **annexure-7.**
14. Sample was collected from Inlet and Outlet of ETP. Analysis results are tabulated below:

Parameter		Inlet of STP	Inlet of ETP	Equalization tank	Outlet of STP	Standard *	
pH		7 08	7.07	7 46	7.50	6 5-9 0	
SS	mg/L	196	41.8	493	6.1	<50	
Total Nitrogen	mg/L	48.8	--	--	13.5	--	
Total Phosphorus	mg/L	8.21	--	--	0.718	--	
Ammonical Nitrogen	mg/L	45.6	--	--	1.58	--	
Oil & Grease	mg/L	--	--	--	<5	--	
COD	mg/L	602	157	774	48.7	--	
BOD	mg/L	290	68.7	273	9.6	20	
T-Coliforms	MPN/ 100 ml	--	--	--	$1.3x10^4$	--	
F-Coliforms	MPN/ 100 ml	--	--	--	<1.8	<1000	

**Standard as per G S R 1265(E), dated 13 10 2017.*

15. ETP sludge is found stored in haphazard way near STP area. However, the HCF has provided separate storage area for storage of HW.
16. The HCF is sending their HW to TSDF (M/s Bharat Oil Waste Management Limited, Kanpur Dehat).
17. The HCF has installed electromagnetic flow meter at inlet of ETP, Inlet of STP, Outlet of STP.
18. It is informed by the HCF that mercury is not used is any devices/instrument in hospital.
19. The facility has adopted bar coding system in BMW carrying Bags.
20. The HCF is provided colour containers as per rule in each ward.
21. The HCF has presently two DG sets with capacity 1500 KVA each. The HCF is in the process to installed additional DG set with capacity 1500 KVA.
22. DG sets are equipped with stacks with height approx. 30 m each.

C. Recommendation: -

1. The HCF should properly operate and maintain its ETP and STP to maintained the prescribed discharge standards.
2. ETP/STP sludge should be stored in designated storage room and send to TSDF for final disposal.
3. The unit should install separate energy meter in ETP units and accordingly logbook should be maintained.

D. Name(s) of the visiting official (s)	
1. Sh. Runa Oraon, Sci. "D" CPCB RD, Lucknow	
2 Sh. Lal Ji Verma, RA-II CPCB RD, Lucknow	
3. Sh. Ravindra, SRF CPCB RD, Lucknow	

Conclusive Remarks by Regional Director: -

The necessary direction may be issued to the HCF to take corrective measure as per the recommendations made by inspecting team in accordance with the Biomedical Waste Management Rule, 2016.

D.K. Soni
(Regional Director)

EC COMPLIANCE

(APRIL TO SEPTEMBER 2023)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

NOVEMBER, 2023
(Issue 1, Rev 0)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
1	This environmental clearance does not create or verify any claim of applicant on The proposed site/activity.	Agreed.
2	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample potable since the parameters observed are within the permissible limits of drinking water standards (IS10500:2012)
3	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction	No Objection Certificate (NOC) for Consent to Establish was obtained from the U.P. Pollution Control Board prior to start of construction and attached as ***Annexure II.***
4	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental Clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015. Thereafter only the construction work or preparation of land was carried out.
5	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6	All trees felling in the project area shall be as permitted by the forest Department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises has been taken from Forest Officer and a copy of the letter is given in ***Annexure XVII***

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
7	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, which will be disturbed, thus, drainage pattern will not get affected. The sheet flow of the area will be affected due to the proposed construction activity, however, a duly designed effective storm water drainage system has been laid out. The rainwater run-off is directed towards the rainwater harvesting pits and overflow is discharged into drain of M/s API at township level. A surface rain water pond is also proposed by township developer near the project site. The drainage network is attached as ***Annexure IV.***
8	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the Area.
9	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour were provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The structural construction of the building is now complete and we are currently operating with 410 beds out of the 1000 beds sanctioned in EC. Hence, no construction labour is there presently.
10	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	The treatment of waste water is being done in the STP and the treated water is being used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram (for full capacity of 1000 beds) is given in ***Annexure VII.*** However, we are currently operating with 410 beds out of the 1000 beds sanctioned in EC, hence the water consumption, STP & ETP capacity and waste water generation is lower.
11	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The structural construction of the building is now complete and we are currently operating with 410 beds out of the 1000 beds sanctioned in EC. The remaining beds will be added in future in the existing infrastructure. At present no construction

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
		activities are being carried out. Hence, no traffic movement for construction is there. The daily vehicular movement during operation phase of the project was designed by the township developers M/s API while obtaining the environmental clearance obtained by them. Comparatively, the traffic due to this project is very low and there was no requirement of obtaining any separate permission.
12	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The environmental clearance was obtained based on the **ground water** to be supplied from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL). Connection charges were paid for water supply, copy of which is given in ***Annexure VIII.*** However due to inability of APIL to meet the water requirement at the time of commissioning of the project, the hospital obtained a "no objection certificate for ground water withdrawal" directly from CGWA on 01.02.2019 (applicable from 11.12.2019) and renewed from 26.04.2022 from UP Ground Water Department. The copy of latest NOC is attached as ***Annexure VI.***
13	Hazardous/ inflammable/ Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance was being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil is being generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors. Authorization for handling of Hazardous waste has been obtained from UPPCB vide authorization no. 16937/UPPCB/Lucknow(UPPCBRO)/HWM/LUCKNOW/2022 dated 15.07.2022 and copy given in ***Annexure XIV***.

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
14	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	The segregation of biodegradable, non-biodegradable, and recyclable waste at source is being practiced by providing colour coded bins in the premises. The recyclable components are being sold to authorized recycling vendors while municipal waste, after collection and storage in designated place within the project premises the waste is finally sent to the authorized vendor of Lucknow Municipal Corporation Eco Green.
15	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been constructed as given in ***Annexure IV.***
16	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted	No construction is ongoing currently. However, for operation, there are air emission from DG set (which operate during power failure) and are monitored periodically. Also, the vehicles entering the premises have PUC certificates as per statutory rules.
17	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted	Water sprinklers and other dust control measures were undertaken during construction phase. Currently no construction is taking place. Operation is ongoing and roads are kept clean through weeping, to prevent fugitive dust.
18	Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards.	Suitable noise abatement measures were being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. No construction is ongoing currently.

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	Necessary plans in this regard shall be submitted.	In the ongoing operation phase, impact on noise level is limited and controlled at DG set through acoustic enclosures, periodic maintenance and greasing of moving parts and noise generating equipment, maintenance of vehicles. Boundary wall and greenbelt along periphery also acts as noise absorber.
19	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt	Top soil was stored separately and was used in development of green belt and green areas.
20	Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	There is a separate system for rainwater collection which is separate from sewage collection and conveyance system/ network. Other effluents are not be allowed to mix with domestic effluents.
21	Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained	The Solid waste, biomedical waste and hazardous wastes are being managed in the following ways: • Municipal solid waste is segregated into dry and wet waste through colour coded bins in common spaces. The recyclable components is sold to authorized recycling vendors, while balance is sent to the authorized agency of Lucknow Municipal Corporation Eco Green. • The biomedical waste generated from the hospital is collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste Management Rules, 2016 and its amendments till date. The latest BMW authorisation is given in ***Annexure XV*** • The radioactive waste from diagnostics are stored and disposed as per the Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987 & its amendments till date. • Batteries within the hospital from various sources are managed as per the Batteries

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
		Waste Management Rules, 2020 & its amendments till date and taken by the suppliers through buy back scheme • Hazardous Waste from the premises are used oil from transformers, DG sets and other machines, which are given to CPCB/ UPPCB authorized recycling agency. Authorization for handling of hazardous waste has been obtained from UPPCB and copy given in ***Annexure XIV***
22	Alternate technologies for solid waste disposals (like vermi-culture etc.) should be used in consultation with expert organizations.	Being a hospital, composting is not proposed within premises due to hygiene and safety reasons. Moreover, the municipal solid waste, after removal of recyclable components is being sent to the authorized agency of Lucknow Municipal Corporation Eco Green.
23	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Green areas are provided in the project area for rainwater infiltration. There are paved area for safe movement of ambulances, patient vehicles, etc. Pavements are not provided within the hospital premises The trees are provided with adequate watering, aeration and nutrition. The rainwater run-off is being directed towards the proposed rainwater harvesting pits and overflow discharged into drain of the Sushant Golf City township. The drainage network is attached as ***Annexure IV.***
25	The Green Building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible	The entire planning for the project has been designed considering green building concept as suggested by the GRIHA council, which is an equivalent organisation to Indian Green Building Council.

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
26	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	Safety procedures, norms and guidelines as outlined in National Building Code 2005 have been and are being followed.
27	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.	Dual flush systems along with water saving fixtures to save water are being used.
28	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	After commencement of operation, dual pipe plumbing is being used for reuse of treated waste water for flushing.
29	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & Controlled watering systems.	Water requirement for landscaping is being met from recycling treated waste water which is adequately available for the type of landscaping proposed.
30	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar	Medanta-Lucknow is in the process of finalising a contract with a vendor to receive 5 MW of solar power through the "open access" mode. Medanta will take 26% equity in the project. The estimated time of completing the installation of solar panels and receiving the solar power at site (through open access route) will be September 2024. Solar power cannot replace DG sets since DG sets will be operated in case of power failure to ensure smooth operations of ICU, operation theaters and other critical services to continue smoothly.

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	energy so that use and polluting effects of DG sets can be minimized.	
31	Make separate provision for segregation, collection, transport and disposal of e-waste.	E-waste generated from the hospital is stored at a common storage point in the premises and handed over to the UPPCB authorized e-waste recycler at periodic intervals.
32	Educate citizens and other stakeholders by putting up hoardings at different places to create environmental awareness.	Hoardings are being put up at different places to create awareness amongst Citizens regarding environment.
33	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Traffic congestion does not occur as the entry & exits are manned with trained security guards. Parking has been provided properly within and along the plot boundary. All arrangements & safety measures have been taken for enhanced traffic expected to and from the project site
34	Prepare and present disaster management plan.	Disaster management plan has been prepared and given in ***Annexure X***.
35	The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction activity has been started only after obtaining pre-environmental clearance. The EC has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
36	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U factors, etc.	The energy conservation measures have been summarized in ***Annexure XI***.
37	Fly ash should be used as building material in the construction as per the	Fly ash was used as building material in design mix of all grades of Concrete to a maximum of 35% of cement consumed.

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	
38	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set was used during construction phase and same is being used during operation phase.
39	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.	Alternate technology to chlorination was examined and Ultra violet radiation (UV) treatment has been chosen and is being used for tertiary treatment at the STP during operation phase.
40	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.	A green belt has been designed along the periphery of the plot in a manner so as to attenuate noise. The open spaces inside the plot have been landscaped and covered with vegetation of indigenous variety. The green belt development has been carried out. The photographs of green belt is given in ***Annexure XIII.***
41	The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.	The construction of the building and the consequent increase in traffic load marginally affects the micro climate of the area, which is mitigated through creation of green belt.
42	The building should be designed so as to take sufficient safeguards	The buildings have been designed with built in safeguards for seismic safety as per BIS codes.

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	regarding seismic zone sensitivity.	
43	High rise buildings should obtain clearance from aviation department or concerned authority.	NOC from Airport Authority of India has been obtained and the copy is attached as ***Annexure XII.***
44	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	The hospital is a part of Sushant Golf City Township of M/s Ansal Properties and Infrastructure Ltd. The residential as well as commercial activities will be regulated as per the approved plan of Sushant Golf City township.
45	It is suggested that literacy program for weaker sections of society/ women/ adults (including domestic help) and under privileged children could be provided in a formal way.	Adult literacy was promoted in the labourers in their labour camp during construction phase. The construction has been now completed.
46	The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	LEDs are being used, which are environmentally safer and more energy conserving. The safe disposal of used/damaged LEDs shall be as per the e-waste management system proposed.
47	It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.	Street and park lighting shall be solar powered with provision of dual supply in at least 50%.
48	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.	Solar water heater is being installed to the maximum possible capacity as per point 30 earlier.

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
49	Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.	Sewage generated from this hospital is being treated in the STP. An ETP has also been provided additionally. Treated waste water shall be reused to aim for zero discharge during non-monsoon. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water shall be done for HVAC cooling towers, flushing and green belt irrigation after bringing down the characteristics of sewage within the norms specified by MoEF&CC or CPCB.
50	The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.	Sewage generated from this hospital is being treated in STP and effluents in the ETP. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water is being used for HVAC cooling towers, flushing and green belt irrigation. Water for disposal into sewer is not anticipated during summers as all treated waste water shall be reused. During winters and rainy days, when water requirement for greens, etc may decline, the water shall be disposed to sewer. However, if any nearby construction is desirous of utilizing the water, the same shall be provided to them.
51	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	Due care was taken during construction phase. The structural construction of the building is now complete and we are currently operating with 410 beds out of the 1000 beds sanctioned in EC. The remaining beds will be added in future in the existing infrastructure. At present no construction activities are being carried out.
52	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically	All necessary statutory clearances like clearance from UP Pollution Control Board, State Level Expert Appraisal Committee (UP) and Lucknow Development Authority have already been taken before startup of the project.

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	deemed to have been cancelled.	
53	Parking areas should be in accordance with the norms of MOEF, Government of India, Plans may be drawn up accordingly and submitted.	The plan had been prepared in consonance with the guidelines of MoEF&CC and LDA.
54	The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odourless technology options should be examined and a report submitted.	Location of proposed STP has been shown in ***Annexure IV***. It is away from areas where human footfall is there and located in sub-ground level, therefore, there is no odor problem experiences in the hospital area. Periodic maintenance schedule is being followed so as to avoid odour from the STP.
55	The Environmental Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.	Budgetary provision for Environment Management is given in ***Annexure XIX*** along with the breakup of the costs of various activities. There will be no residents at the hospital. In patient occupants shall be there who will have short stays only. Hence, for environmental management, designated hospital employee(s) shall be responsible.
56	Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.	The sludge coming out of STP will be in dry form suitable for the usage in parks and greenbelt as manure.
57	Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.	Photographs of the project are enclosed in ***Annexure XIII***.

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
58	Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan	Latest approved layout plan showing open areas, parking and greenbelt is given in ***Annexure IV.*** The land use break up is given below: **Description Area (Sq.m)** Ground coverage 14714.764 Green area 8199.166 Surface Parking 539 cars Basement parking 755 cars Guard room 48.46 Mumty and machine Room 975.354 **Total plot area : 50909.37** The location of STP has been shown in ***Annexure IV.***
59	The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.	2 X 1500 KVA DG sets are present on the site, which are being used. The DG set conforms to the prescribed standards for stack heights and regulations and also for the noise standards.
60	E-Waste Management should be done as per MoEF guidelines.	E-Waste management is carried out as per MoEF&CC guidelines. The e-waste management plan has been drawn and given in ***Annexure IX.***
61	Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.	Electrical waste is being segregated and disposed as per the guidelines of the E-waste management rules, 2011 of MoEF&CC, as stated above.
62	The use of suitably processed plastic waste in the construction of roads should be considered.	The use of processed plastic waste in the construction of roads was considered as much as practical/possible.
63	Displaced persons shall be suitably rehabilitated as per prescribed norms.	There are no displacees.
64	Dispensary for first aid shall be provided.	Was provided during the Construction Phase. The structural construction of the building is now complete and we are currently operating the hospital with 410 beds out of the 1000 beds

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
		sanctioned in EC. No separate dispensary is required once the hospital has become operational
65	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.	Not Applicable as this is not a hotel.
66	Diesel generating set stacks should be monitored for CO and HC.	DG set stack is monitored for CO and HC during operation. Latest analysis report is given in ***Annexure I.***
67	Ground water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon seasons.	Ground water from borewells in premises is being monitored for pre & post monsoon seasons.
68	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.	The green belt is being provided as per the MoEF norms and photographs of the same is given in **Annexure *XIII***
69	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/ effluent treatment in tanks.	A separate electric meter are being provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70	An energy audit should be annually carried out during the operational phases and submitted to the authority.	Annual energy audits shall be carried out during operation and report will be submitted annually.
71	Project proponents shall endeavour to obtain ISO:14001 certification. All	We have obtained certification from NABH. The pertinent points to biomedical waste management are covered in the NABH scheme.

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	
72	Appropriate safety measures should be made for accidental fire.	Disaster management plan is given as ***Annexure X.*** After making the appropriate safety measures for accidental fire, the Fire NOC was received prior to construction and renewed periodically. The latest NOC has been received through Letter No. UPFS/2019/8134/LCK/Lucknow/494/DD" dated 8th July 2022 from U.P. Fire Services, Lucknow ***(Annexure XVIII)***.
73	Smoke meters should be Installed as warning measures for accidental fires.	Smoke meters are already installed in basement -1 and basement 2 as per Fire NOC (refer ***Annexure XVIII***).
74	Plan for safe disposal of R.O. eject is to be submitted.	The water supply to the project site is of good quality having low TDS, so, the RO reject water generated also has low TDS. Also the quantity of RO reject generated is very low. So, it is safely discharged into the sewer where it gets further diluted with the other waste water, treated and reused.

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Specific Conditions	Compliance
1	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules, Regulations, Notifications, and Government Resolutions. Circulars etc. issued if any.	Agreed. Lucknow Development Authority has approved the building plans and given sanctions after due diligence and the latest approved layout plan is given in **Annexure-IV.**
2	The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	The height, construction, built up area of proposed construction are as per norms. The building sanction letter from LDA was received on 19.03.2015 and has been attached as ***Annexure XVI.*** The building construction was commenced based on same. However, the layout had been revised and approved on 31.10.2019 due to reduction of building height in order to comply to the height requirement of Airport Authority of India. The latest approved layout attached as ***Annexure IV.***
3	"Consent for establishment" shall be obtained from UP pollution Control Board.	Consent for establishment from U.P Pollution Control Board was obtained and attached as ***Annexure II.***
4	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Not applicable, since the structural construction of the building is now complete and we are currently operating with 410 beds out of the 1000 beds sanctioned in EC.
5	Project proponent shall ensure completion of STP, MSW disposal facility, green	The STP, ETP, waste storage facility and green belt have been developed prior to occupation of the building.

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Specific Conditions	Compliance
	belt development prior to occupation of the buildings.	
6	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.	All such provisions were made available at site during construction but as the construction is complete, these are not required.
7	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste-water and solid wastes generated during the construction phase should be ensured.	Drinking water and sanitary facilities were provided for construction workers at the site during construction. The construction work has been completed, there is no construction labour present.
8	The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Will be followed as detailed in points 14 & 21 of General conditions given earlier.
9	Bio medical waste management shall be followed as per the Bio-Medical Waste (Management Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.	The biomedical waste generated from the hospital is collected and disposed by CPCB/ UPPCB authorized biomedical waste management agency as per the Biomedical Waste Management Rules, 2016 and its amendments till date. The biomedical waste authorisation is given in ***Annexure XV***.
10	Necessary permissions should be sought for use	The operation of the radioactive equipment & processes is governed by the rules of Atomic

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Specific Conditions	Compliance
	and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	Energy Regulatory Board (AERB). The safe disposal of radioactive waste is governed by the General Statutory Rules (GSR)-125-Atomic Energy (Safe Disposal of Radioactive Waste) Rules 1987
11	Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998	The biomedical waste generated from the hospital is treated as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date.
12	Sewage/ other effluents from infections diseases ward and pathology/ laboratory	The waste water from the different labs and OT's is first treated in ETP and then sent to STP for further treatment prior to reuse.
13	A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.	CSR activities are being carried out as per the Companies Act 2013 and the rules thereunder. Medical camps are being organized in nearby colonies on regular basis where free checkups and Medicines are provided as per the details given in ***Annexure XXI.*** The expenditure carried out on CSR from the period October 2022 to March 2023 is Rs 9,44,000.
14	No parking shall be allowed outside the project boundary.	Parking provision has been made within the project site as per norms.
15	Parking space for ambulances shall be exclusively earmarked.	Parking space for ambulances has been earmarked separately.
16	Police post shall be provided near emergency.	Emergency ward is operational and police post shall be shortly provided.
17	Dedicated power supply to be installed in Operation Theaters and other critical areas.	Dedicated power supply has been installed in Operation Theatres and other critical areas. We have dedicated UPS for OT and critical area.
18	Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.	The area of the hospital is not so large so as to warrant the use of battery operated vehicles for internal transfer. The patient and material transfer is being done manually using appropriate chairs, trolleys, etc.

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Specific Conditions	Compliance
		Use of battery operated chair or trolley is there specific cases only. Suitable resting facilities for attendants shall be provided near indoor wards.
19	Passenger and stretcher lift to be provided for each tower.	There is one integrated building only. Multiple lifts for passengers and stretchers have been provided for various sections.
20	Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/ consultation with District Administration/ Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the	The excavation of basement and construction of building has been completed. Permission regarding digging basements from Mines department was taken and is attached as ***Annexure XX***. The excavated topsoil was stored temporarily and then was used for landscape or raising plinth & road levels, if required. There is no natural drain passing through the site.
21	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of firefighting equipments etc. as per National Buildings Code including measures from lighting.	Ample stocks of firefighting equipment have been provided. Fire safety has been taken into account including all the safety norms and regulations as per National Building Code and other related Indian Standards. Fire NOC had been received prior to construction and renewed periodically. The latest NOC has been received through Letter No. Letter No. UPFS/2019/8134/LCK/Lucknow/494/DD" dated 8th July 2022 from U.P. Fire Services, Lucknow (refer ***Annexure XVIII***).
22	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the	The disposal of muck during construction did not create any adverse effect and necessary precautions for its disposal were taken. Project is now in operation phase

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Specific Conditions	Compliance
	necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	
23	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	Waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil is being sold to CPCB/ UPPCB approved recycling vendors. Authorization for handling of Hazardous waste has been obtained from UPPCB vide authorization no. 16937/UPPCB/Lucknow(UPPCBRO)/HWM/LUCKNOW/2022 dated 15.07.2022 and copy given in ***Annexure XIV.***
24	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set shall be used and the stack emission is conforming to the emission norms.
25	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air pollutants (sweeping & maintenance of roads, maintenance of DG sets, PUC for vehicles, etc) and noise level (acoustic enclosures on DG set, maintenance & lubrication of moving parts & machinery, greenbelt, boundary wall, etc) have been taken, so as to conform to the stipulated standards by CPCB/UPPCB.
26	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards	Suitable noise abatement measures were being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating

COMPLIANCE (APRIL TO SEPTEMBER 2023) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Specific Conditions	Compliance
	prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Dept.	equipment and vehicles. No construction is ongoing currently. In the ongoing operation phase, impact on noise level is limited and controlled at DG set through acoustic enclosures, periodic maintenance and greasing of moving parts and noise generating equipment, maintenance of vehicles. Boundary wall and greenbelt along periphery also acts as noise absorber
27	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Green areas are allowing infiltration of surface run – off rainwater. The trees are provided with adequate watering, aeration and nutrition. Pavements are not there as such and the movement areas are paved for safety reasons.
28	Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase	Ready Mix Concrete was used and sprinkler used for curing and quenching during construction phase.
29	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one integrated building and it has adequate space around it for air and natural light to come in. Landscape has accordingly been provisioned and approved by LDA and can be seen in ***Annexure IV*** layout plan.
30	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, Bank ATMs, medicine shop and cash counter are provided within the hospital complex. No convenience shop, bank or post office is proposed within hospital complex.
31	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed	RWH is carried out from roof top as well as other areas. Conveyance systems are separate for waste water and storm water so that they do not get mixed. The drainage network is attached as ***Annexure IV.***

15A

PROGRESS REPORT OF MAY 2023 - JULY 2023
(15th COMPLIANCE) TO CONSENT TO OPERATE UNDER AIR ACT VIDE NO. 63240/UPPCB/LUCKNOW(UPPCBRO)/ CTO/AIR/LUCKNOW/2019 DATED 10.10.2019
FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with built up area - 1,27,370.521 sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making up any modification in product/ process/ fuel/ plant machinery failing which consent would be deemed void.</td><td>Agreed. Prior approval shall be obtained before making any modification in product/ process/ fuel/ plant machinery.</td></tr>
<tr><td>3.</td><td>(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks
(b) Air Pollution source details
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>Diesel</td><td>1,2</td><td>Particulate matter</td><td>As per norms</td></tr>
</table>
(c) The emissions by various stacks into the environment should be as per the norms of the Board
<table>
<tr><th colspan="4">Emission Quality Details</th></tr>
<tr><th>S.No</th><th>Stack</th><th>Parameter</th><th>Standard</th></tr>
</table></td><td>The rate of emission from the stack is within the norms. The air pollution source details are given below:
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>HSD oil</td><td>1,2</td><td>PM, CO, NOx + HC and SO_2</td><td>30 m</td></tr>
</table>
The stack analysis report is attached as Annexure-2 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>DG 1</th><th>DG 2</th><th>Standard*</th></tr>
<tr><td>1.</td><td>PM (mg/Nm^3)</td><td>13.3</td><td>11.8</td><td>75</td></tr>
<tr><td>2.</td><td>NO_x (ppm)</td><td>153</td><td>147</td><td>710</td></tr>
<tr><td>3.</td><td>CO (mg/Nm^3)</td><td>87.5</td><td>98.8</td><td>150</td></tr>
<tr><td>4.</td><td>NMHC (mg/Nm^3)</td><td>6.8</td><td>8.7</td><td>100</td></tr>
<tr><td>5.</td><td>SO_2 (ppm)</td><td>BDL</td><td>BDL</td><td>-</td></tr>
</table>
* Standards (EPA 1986) for DG sets capacity up to 75 MW [G.S.R.489(E), dated 9.7.2002]
Note : BDL (Below Detection Limit) of SO2 <1.0 ppm
FWIM (Field Work Instruction Manual)</td></tr>
<tr><td>4.</td><td>Quantity of other pollutants should also be as per the norms prescribed by the Board/ MoEF&CC/ or other wise mandatory</td><td>The other pollutants are also within prescribed norms as shown in above reply.</td></tr>
<tr><td>5.</td><td>The equipment of air pollution control system and monitoring as proposed by the industry and approved by the board should be installed in</td><td>Agreed. DG set have been provided with adequate stack height as per norms.</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>their premises itself.</td><td></td></tr>
<tr><td>6.</td><td>The modification or installation in the existing pollution control equipment should be done only by prior approval of board.</td><td>The modification or installation, if required, in the existing pollution control equipment shall be done only by prior approval by the board.</td></tr>
<tr><td>7.</td><td>The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory.</td><td>The operation of air pollution control system is being done properly and regular maintenance shall be done in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory. The emission from the stack are within norms as specified in response 3.</td></tr>
<tr><td>8.</td><td>Unit should do provisions for fugitive emissions chimney/ stack as per the norms of the Board/MoEF&CC/ or otherwise mandatory.</td><td>There is no fugitive emission chimney/ stack.
There are stacks attached to only DG sets and boiler.</td></tr>
<tr><td>9.</td><td>The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.</td><td>The stack analysis report is attached as Annexure-2 and is summarized in response 3.</td></tr>
<tr><td></td><td>Specific Conditions:</td><td></td></tr>
<tr><td>1.</td><td>This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.</td><td>The ambient air quality has been monitored and report is attached as Annexure-1 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>Emission</th><th>Standard</th></tr>
<tr><td>1</td><td>$PM_{10}(\mu g/m^3)$</td><td>45.3</td><td>100</td></tr>
<tr><td>2</td><td>$PM_{2.5}(\mu g/m^3)$</td><td>25.0</td><td>60</td></tr>
<tr><td>3</td><td>$SO_2(\mu g/m^3)$</td><td>BDL</td><td>80</td></tr>
<tr><td>4</td><td>$NO_2(\mu g/m^3)$</td><td>7.8</td><td>80</td></tr>
</table></td></tr>
<tr><td>3.</td><td>The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.</td><td>The stack analysis report is attached as Annexure-2 and is summarised in response 3 above.</td></tr>
<tr><td>4.</td><td>Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.</td><td>Agreed.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
5.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest copy of CA certificate is given in ***Annexure-3.***
6.	Conditions mentioned In the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
7.	The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
8.	The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).	The HCF complies to all the applicable statutory acts, rules and regulations.
9.	The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on the Board's website-www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 sq.m. (20.83%).
10.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Ambient Air Quality Report
2	Stack Emission Report
3	CA Certificate

PROGRESS REPORT OF MAY 2023 - JULY 2023
(15th COMPLIANCE) TO CONSENT TO OPERATE UNDER WATER ACT VIDE NO. 63242/UPPCB/LUCKNOW (UPPCBRO)/ CTO/WATER/LUCKNOW/2019, DATED 10.10.2019
FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL
AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area-1,27, 370.521 Sq.m.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>The quantity of maximum daily effluent discharge should not be more than the following:
Effluent Discharge Details
<table><tr><th>Sl. No.</th><th>Kind of Effluent</th><th>Maximum daily discharge, KL/day</th><th>Treatment facility & discharge point</th></tr><tr><td>1</td><td>Domestic</td><td>750 KLD</td><td>STP</td></tr><tr><td>2</td><td>Industrial</td><td>100 KLD</td><td>ETP</td></tr></table></td><td>The maximum daily effluent discharge is less than the quantity mentioned in the consent.</td></tr>
<tr><td>3.</td><td>Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</td><td>The process and domestic effluent is collected and treated separately. The inlet of process and domestic effluent is separate and sample are collected from the both the inlets. The test report is attached as Annexure-1. The effluent after treatment is mixed and the test report of the effluent outlet is given in Annexure-1 and summarized below:
<table><tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>STP & ETP common Out let</th></tr><tr><td>1</td><td>pH</td><td>6.6</td><td>6.8</td><td>7.2</td></tr><tr><td>2</td><td>TSS, mg/l</td><td>248</td><td>64</td><td>28</td></tr><tr><td>3</td><td>BOD, mg/l</td><td>285</td><td>140</td><td>12</td></tr><tr><td>4</td><td>COD, mg/l</td><td>738</td><td>314</td><td>34</td></tr><tr><td>5</td><td>Oil and Grease, mg/l</td><td>16</td><td>8</td><td>3</td></tr></table></td></tr>
<tr><td>4.</td><td>A) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.
Domestic Effluent
<table><tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr><tr><td>1.</td><td>BOD</td><td>20 mg/l</td></tr><tr><td>2.</td><td>Total Suspended Solids</td><td>50 mg/l</td></tr><tr><td>3.</td><td>Quantity of Discharge</td><td>750 KLD</td></tr></table></td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>B) The industrial effluent should be treated in treatment plant so that the treated effluent should be In conformity with the following norms.
<table>
<tr><th colspan="3">Industrial Effluent</th></tr>
<tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr>
<tr><td>1.</td><td>BOD</td><td>30 mg/l</td></tr>
<tr><td>2.</td><td>Total Suspended Solids</td><td>100 mg/l</td></tr>
<tr><td>3.</td><td>COD</td><td>250 mg/l</td></tr>
<tr><td>4.</td><td>Oil & Grease</td><td>10 mg/l</td></tr>
<tr><td>5.</td><td>Quantity of Discharge</td><td>100 KLD</td></tr>
</table></td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>5.</td><td>Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory.</td><td>The effluent generated is being treated and the outlet water parameters are in accordance to the norms prescribed under The Environment (Protection) Act, 1996 or otherwise mandatory. The test report of effluent after treatment is given in Annexure-1 and the same is summarized in response 3 above.</td></tr>
<tr><td>6.</td><td>The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.</td><td>The pollutants are not more than norms prescribed as can be seen in the analysis result summarized in response 3 above.</td></tr>
<tr><td>7.</td><td>The method for collecting industrial and domestic effluent and I'ts analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.</td><td>The samples for industrial and domestic effluent are collected and analysed as per BIS standards.</td></tr>
<tr><td>8.</td><td>The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.</td><td>The treated domestic and industrial effluent is being mixed (as per the provisions of Condition No. 2) and reused within the project. This common effluent discharge point has arrangement for flow meter and its log book is being maintained.</td></tr>
<tr><td></td><td>Specific Conditions</td><td></td></tr>
<tr><td>1.</td><td>This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot-SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-</td><td>The conditions mentioned in the NOC of CGWA vide letter no. 21-</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	162 dated 01-02-2019 shall be strictly complied with.	4/5705/UP/INF/2018-162 dated 01.02.2019 are being complied. The compliance report of the same is being submitted to CGWA.
3.	The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	The STP of 750 KLD has been installed and standard specified are achieved as summarized in response 3 earlier.
4.	100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.	The ETP of 100 KLD capacity is installed and prescribed standards are achieved as summarized in response 3 earlier.
5.	70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.	Additional 70 KLD STP will be installed before starting the full capacity of 1000 beds and after obtaining the consent from the Board.
6.	The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.	The treated effluent analysis report is attached as ***Annexure-1*** and summarized in response 3 earlier.
7.	Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dt. 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.	The treated waste water is being used in flushing, HVAC cooling and in plantation. The HCF maintains zero liquid discharges to any surface water body.
9.	The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest CA certificate is attached as ***Annexure-2***.
10.	The HCF shall comply with the conditions of the CTE issued vide letter F63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
11.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining	Agreed.

Sl. No.	Conditions to Consent	Compliance Status
	the authorization from the Board.	
12.	The HCF shall comply with the Bio Medical Waste Management Rules, 2016.	The Bio Medical Waste Management Rules, 2016 are being complied as per file no 15/BMW-79/19 dated 31.10.2019.
13.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E-Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	The HCF complies to all the applicable statutory acts, rules and regulations.
14.	The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
15.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Effluent Test Report
2	CA Certificate

PROGRESS REPORT OF AUGUST 2023 - OCTOBER 2023
(16th COMPLIANCE) TO CONSENT TO OPERATE UNDER AIR ACT VIDE NO. 63240/UPPCB/LUCKNOW(UPPCBRO)/ CTO/AIR/LUCKNOW/2019 DATED 10.10.2019
FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with built up area - 1,27,370.521 sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making up any modification in product/ process/ fuel/ plant machinery failing which consent would be deemed void.</td><td>Agreed. Prior approval shall be obtained before making any modification in product/ process/ fuel/ plant machinery.</td></tr>
<tr><td>3.</td><td>(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks
(b) Air Pollution source details
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>Diesel</td><td>1,2</td><td>Particulate matter</td><td>As per norms</td></tr>
</table>
(c) The emissions by various stacks into the environment should be as per the norms of the Board
<table>
<tr><th colspan="4">Emission Quality Details</th></tr>
<tr><td>S.No</td><td>Stack</td><td>Parameter</td><td>Standard</td></tr>
</table></td><td>The rate of emission from the stack is within the norms. The air pollution source details are given below:
<table>
<tr><th colspan="6">Air Pollution Source Details</th></tr>
<tr><th>Sl. No.</th><th>Air Pollution source</th><th>Type of fuel</th><th>Stack No.</th><th>Parameters</th><th>Height</th></tr>
<tr><td>1</td><td>DG Sets 2 Nos. Of 1500 KVA each</td><td>HSD oil</td><td>1,2</td><td>PM, CO, NOx + HC and SO_2</td><td>30 m</td></tr>
</table>
The stack analysis report is attached as ***Annexure-2*** and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>DG 1</th><th>DG 2</th><th>DG 3</th><th>Standard*</th></tr>
<tr><td>1.</td><td>PM (mg/Nm^3)</td><td>14.3</td><td>15.2</td><td>12.9</td><td>75</td></tr>
<tr><td>2.</td><td>NO_x (ppm)</td><td>146</td><td>154</td><td>139</td><td>710</td></tr>
<tr><td>3.</td><td>CO (mg/Nm^3)</td><td>102.5</td><td>95.0</td><td>112.5</td><td>150</td></tr>
<tr><td>4.</td><td>NMHC (mg/Nm^3)</td><td>9.0</td><td>7.0</td><td>3.0</td><td>100</td></tr>
<tr><td>5.</td><td>SO_2 (ppm)</td><td>BDL</td><td>BDL</td><td>BDL</td><td>-</td></tr>
</table>
**** Standards (EPA 1986) for DG sets capacity up to 75 MW [G.S.R.489(E), dated 9.7.2002]***
Note : BDL (Below Detection Limit) of SO2 <1.0 ppm
FWIM (Field Work Instruction Manual)</td></tr>
<tr><td>4.</td><td>Quantity of other pollutants should also be as per the norms prescribed by the Board/ MoEF&CC/ or other wise mandatory</td><td>The other pollutants are also within prescribed norms as shown in above reply.</td></tr>
<tr><td>5.</td><td>The equipment of air pollution control system</td><td>Agreed. DG set have been provided with</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>and monitoring as proposed by the industry and approved by the board should be installed in their premises itself.</td><td>adequate stack height as per norms.</td></tr>
<tr><td>6.</td><td>The modification or installation in the existing pollution control equipment should be done only by prior approval of board.</td><td>The modification or installation, if required, in the existing pollution control equipment shall be done only by prior approval by the board.</td></tr>
<tr><td>7.</td><td>The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory.</td><td>The operation of air pollution control system is being done properly and regular maintenance shall be done in accordance with the standard prescribed by the Board/ MoEF&CC/ or otherwise mandatory. The emission from the stack are within norms as specified in response 3.</td></tr>
<tr><td>8.</td><td>Unit should do provisions for fugitive emissions chimney/ stack as per the norms of the Board/MoEF&CC/ or otherwise mandatory.</td><td>There is no fugitive emission chimney/ stack.
There are stacks attached to only DG sets and boiler.</td></tr>
<tr><td>9.</td><td>The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.</td><td>The stack analysis report is attached as Annexure-2 and is summarized in response 3.</td></tr>
<tr><td></td><td>Specific Conditions:</td><td></td></tr>
<tr><td>1.</td><td>This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is 1,27,370.521 Sqm.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.</td><td>The ambient air quality has been monitored and report is attached as Annexure-1 and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>Emission</th><th>Standard</th></tr>
<tr><td>1</td><td>$PM_{10}(\mu g/m^3)$</td><td>44.8</td><td>100</td></tr>
<tr><td>2</td><td>$PM_{2.5}(\mu g/m^3)$</td><td>27.5</td><td>60</td></tr>
<tr><td>3</td><td>$SO_2(\mu g/m^3)$</td><td>BDL</td><td>80</td></tr>
<tr><td>4</td><td>$NO_2(\mu g/m^3)$</td><td>8.7</td><td>80</td></tr>
</table></td></tr>
<tr><td>3.</td><td>The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory within one month.</td><td>The stack analysis report is attached as Annexure-2 and is summarised in response 3 above.</td></tr>
<tr><td>4.</td><td>Generated hazardous waste shall be stored temporarily in the premises and disposed off</td><td>Agreed.</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	through authorized TSDF after obtaining the authorization from the Board.	
5.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest copy of CA certificate is given in ***Annexure-3.***
6.	Conditions mentioned In the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/ 2014/DDY dated 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
7.	The HCF shall comply with the conditions of the CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.
8.	The HCF shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 (Whichever is applicable).	The HCF complies to all the applicable statutory acts, rules and regulations.
9.	The HCF shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on the Board's website-www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 sq.m. (20.83%).
10.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Ambient Air Quality Report
2	Stack Emission Report
3	CA Certificate

PROGRESS REPORT OF AUGUST 2023 - OCTOBER 2023
(16th COMPLIANCE) TO CONSENT TO OPERATE UNDER WATER ACT VIDE NO. 63242/UPPCB/LUCKNOW (UPPCBRO)/ CTO/WATER/LUCKNOW/2019, DATED 10.10.2019
FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL
AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>1.</td><td>This consent is valid only for the approved production capacity of HCF of 410 Beds with Built up Area-1,27, 370.521 Sq.m.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>The quantity of maximum daily effluent discharge should not be more than the following:
<table><tr><th colspan="4">Effluent Discharge Details</th></tr><tr><th>Sl. No.</th><th>Kind of Effluent</th><th>Maximum daily discharge, KL/day</th><th>Treatment facility & discharge point</th></tr><tr><td>1</td><td>Domestic</td><td>750 KLD</td><td>STP</td></tr><tr><td>2</td><td>Industrial</td><td>100 KLD</td><td>ETP</td></tr></table></td><td>The maximum daily effluent discharge is less than the quantity mentioned in the consent.</td></tr>
<tr><td>3.</td><td>Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</td><td>The process and domestic effluent is collected and treated separately. The inlet of process and domestic effluent is separate and sample are collected from the both the inlets. The test report is attached as Annexure-1. The effluent after treatment is mixed and the test report of the effluent outlet is given in Annexure-1 and summarized below:
<table><tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>Sewage/Effluent Traeatment Plant (Common Outlet)</th></tr><tr><td>1</td><td>pH</td><td>6.9</td><td>6.9</td><td>7.4</td></tr><tr><td>2</td><td>TSS, mg/l</td><td>270</td><td>56</td><td>14</td></tr><tr><td>3</td><td>BOD, mg/l</td><td>300</td><td>125</td><td>16.5</td></tr><tr><td>4</td><td>COD, mg/l</td><td>791</td><td>291</td><td>45</td></tr><tr><td>5</td><td>Oil and Grease, mg/l</td><td>18</td><td>4</td><td>2</td></tr></table></td></tr>
<tr><td>4.</td><td>A) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.
<table><tr><th colspan="3">Domestic Effluent</th></tr><tr><th>Sl. No.</th><th>Parameter</th><th>Standard</th></tr></table></td><td>The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as Annexure-1 and the same is summarized in response 3</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
	1. BOD 20 mg/l 2. Total Suspended Solids 50 mg/l 3. Quantity of Discharge 750 KLD	above.
	B) The industrial effluent should be treated in treatment plant so that the treated effluent should be In conformity with the following norms. **Industrial Effluent** Sl. No. / Parameter / Standard 1. BOD 30 mg/l 2. Total Suspended Solids 100 mg/l 3. COD 250 mg/l 4. Oil & Grease 10 mg/l 5. Quantity of Discharge 100 KLD	The domestic effluent after treatment is mixed up with industrial effluent. Hence, the effluent is compliant to standard of industrial effluent. The test report is attached as ***Annexure-1*** and the same is summarized in response 3 above.
5.	Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory.	The effluent generated is being treated and the outlet water parameters are in accordance to the norms prescribed under The Environment (Protection) Act, 1996 or otherwise mandatory. The test report of effluent after treatment is given in ***Annexure-1*** and the same is summarized in response 3 above.
6.	The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.	The pollutants are not more than norms prescribed as can be seen in the analysis result summarized in response 3 above.
7.	The method for collecting industrial and domestic effluent and I'ts analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.	The samples for industrial and domestic effluent are collected and analysed as per BIS standards.
8.	The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.	The treated domestic and industrial effluent is being mixed (as per the provisions of Condition No. 2) and reused within the project. This common effluent discharge point has arrangement for flow meter and its log book is being maintained.
	Specific Conditions	
1.	This consent is valid for the Health Care Facility of capacity 410 beds provided by M/s Medanta Awadh Multispeciality Hospital, Plot-SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow. The Site Area of the Hospital is 50,909.37 Sqm and total builtup Area is	Agreed.

Sl. No.	Conditions to Consent	Compliance Status
	1,27,370.521 Sqm.	
2.	Conditions mentioned in the NOC of CGWA issued vide letter 21-4/5705/UP/INF/2018-162 dated 01-02-2019 shall be strictly complied with.	The conditions mentioned in the NOC of CGWA vide letter no. 21-4/5705/UP/INF/2018-162 dated 01.02.2019 are being complied. The compliance report of the same is being submitted to CGWA.
3.	The Health care facility shall maintain the installed STP of 750 KLD in such a manner so that it can achieve the standards specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	The STP of 750 KLD has been installed and standard specified are achieved as summarized in response 3 earlier.
4.	100 KLD ETP shall be maintained in such a manner that it shall achieve the prescribed standards.	The ETP of 100 KLD capacity is installed and prescribed standards are achieved as summarized in response 3 earlier.
5.	70 KLD STP shall be installed before starting the full capacity of the hospital i.e. 1000 beds and the consent shall be obtained from the Board.	Additional 70 KLD STP will be installed before starting the full capacity of 1000 beds and after obtaining the consent from the Board.
6.	The HCF shall submit the treated effluent and treated sewage analysis report from NABL accredited laboratory within one month of starting operations.	The treated effluent analysis report is attached as ***Annexure-1*** and summarized in response 3 earlier.
7.	Conditions mentioned in the Environmental Clearance issued by SIEAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25-6-2015 shall be complied with.	The conditions mentioned in the Environmental Clearance issued by SEIAA, UP vide letter no. 487/Parya/SEAC/2840/2014/DDY dt. 26.06.2015 are being complied properly and the regular compliance report is being submitted to SEIAA, UP.
8.	The treated sewage/effluent shall be obtained for flushing/cooling and irrigation of horticulture, etc. and the HCF shall maintain zero liquid discharge to any surface water body.	The treated waste water is being used in flushing, HVAC cooling and in plantation. The HCF maintains zero liquid discharges to any surface water body.
9.	The institute shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	The latest CA certificate is attached as ***Annexure-2***.
10.	The HCF shall comply with the conditions of the CTE issued vide letter F63148/C-5/NOC-790/15 dated 17-6-2015 by UPPCB.	The conditions mentioned in CTE issued vide letter F 63148/C-5/NOC-790/15 dated 17.06.2015 by UPPCB are being complied.

Sl. No.	Conditions to Consent	Compliance Status
11.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Agreed.
12.	The HCF shall comply with the Bio Medical Waste Management Rules, 2016.	The Bio Medical Waste Management Rules, 2016 are being complied as per file no 15/BMW-79/19 dated 31.10.2019.
13.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E-Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	The HCF complies to all the applicable statutory acts, rules and regulations.
14.	The institute shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.	The total green area provided in the project is 7683.3 sq.m. (15.09%). In addition to this green area, green belt is also provided in an area of 2922.2 sq.m. (5.74%). Therefore the total green area provided is 10605.5 aq.m. (20.83%).
15.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed.

LIST OF ANNEXURES

Annexure No.	Description
1	Effluent Test Report
2	CA Certificate

medanta

Date:- 23.05.2024

To,
The chief Environment Officer
Uttar Pradesh Pollution Control Board
Lucknow (UP)

Subject: Submission of Annual report for year- 2023. (Form -IV) under Bio – Medical Waste (M& H) Rules 1998 for "Medanta"- Hospital at Sushant Golf City, Shaheed Path , Lucknow of M/s Medanta Holdings Pvt. Ltd.

Dear Sir,
With reference to the above, we hereby submit Annual report for year -2023. (Form-IV) along with annexure , under Bio – Medical Waste (M & H) Rules 1998 for **"Medanta"-Lucknow ,** Multispecialty Hospital at Sushant Golf city, Shaheed Path , Lucknow of M/S Medanta Holdings Pvt.Ltd.

Looking forward to your concurrence in this regards,

Thanking You,

For M/s Medanta Holdings Pvt.Ltd.

MEDANTA HOLDINGS PVT. LTD. LUCKNOW

(Authorized Signatory)

Enclosed:

1. Form – IV.
2. Biomedical waste disposal record.
3. Copy of agreement M/s SMS Water Grace Mediwaste Pvt.Ltd.
4. HCF or CBMWTF authorization.
5. Minutes of meeting.

डाक प्राप्ति रसीद
प्राप्ति दिनांक 29/5/24
प्राप्तकर्ता के हस्ताक्षर
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

Accredited by
NABH
H-2022-0936
Apr 9, 2022 – Apr 8, 2026

Form – IV

(See rule 13)

ANNUAL REPORT

[To be submitted to the prescribed authority on or before 30th June every year for the period from January to December of the preceding year, by the occupier of health care facility (HCF) or common bio-medical waste treatment facility (CBWTF)]

Sl.No.	Particulars		
1	Particulars of the Occupier	:	
	(i) Name of the authorized person (occupier or : operator of facility)	:	Dr. Paritosh Kumar Thakur
	(ii) Name of HCF or CBMWTF	:	MEDANTA-LUCKNOW(MEDANTA HOLDING PVT.LTD)
	(iii) Address for Correspondence	:	Sector –A , Pocket-1, Shushant Golf City, Lucknow-226030
	(iv) Address of Facility	:	Sector –A , Pocket-1, Shushant Golf City, Lucknow-226030
	(v)Tel. No, Fax. No	:	0522-4505050
	(vi) E-mail ID	:	Lko.hk@medanta.org
	(vii) URL of Website	:	www.medanta.org
	(viii) GPS coordinates of HCF or CBMWTF	:	Yes
	(ix) Ownership of HCF or CBMWTF	:	Private
	(x). Status of Authorization under the Bio-Medical Waste (Management and Handling) Rules	:	Authorisation No:-15/BMW-79/2019 (Valid up to: 05 Year From date of issue)
	(xi). Status of Consents under Water Act and Air Act.	:	Valid up to: - 31/12/2028
2	Type of Health Care Facility	:	
	(i) Bedded Hospital	:	No. of Beds: 410
	(ii) Non-bedded hospital Clinical Laboratory or Research Institute or Veterinary Hospital or any other)	:	Clinic / Blood bank or Laboratory Hospital or any other
	(iii) License number and its date of expiry	:	
3	Details of CBMWTF	:	
	(i) Number of health care facilities covered by CBMWTF	:	N/A
	(ii) No. of Beds covered by CBMWTF	:	N/A
	(iii) Installed treatment and disposal capacity of CBMWTF;	:	_____Kg / day
	(iv) Quantity of bio medical waste treated or disposed by CBMWTF	:	_____Kg / day

4	Quantity of waste generated or disposed in Kg per Annum (on monthly average basis)	:	*Yellow Category: -98555.3*
			Red Category: -111199.7
			White: -6150.4
			Blue Category:-31174.7
			General Solid Waste:
5	Details of the Storage, Treatment, Transportation, Processing and Disposal Facility		
	(i) Details of the on-site storage	:	Size: 1700 Sq. ft.
	facility		Capacity:8000kg/day
			Provision of on-site storage : (Cold storage or any other provision) N/A

	(ii) Disposal facilities		**Type of treatment equipment**	**No of Units**	**Capacity Kg/day**	**Quantity Treatedor disposed in kg per annum**
			Incinerators			
			Plasma Pyrolysis			
			Autoclaves	01	160	
			Microwave			
			Hydroclave			
			Shredder			
			Needle tip cutter or destroyer			
			Sharps			
			Encapsulation or concrete pit			
			Deep burial pits			
			Chemical disinfection:			
			Any other treatment equipment:			
	(iii) Quantity of recyclable wastes sold to authorized recyclers after treatment in Kg per annum	:	Red Category (like plastic, glass, etc.)			
	(iv) No. of Vehicles used for collection and transportation of biomedical waste	:	05			

	(v) Details of incineration ash and ETP sludge generated and disposed during the treatment of wastes in Kg per annum			Quantity Generated	Where disposed
			Incineration		
			Ash		
			ETP Sludge		
	(vi) Name of the Common Bio-Medical Waste Treatment Facility Operator through which wastes are disposed of		SMS Watergrace Mediwaste Pvt. Ltd.		
	(vii) List of member HCF not handed over bio-medical waste.		N/A		
6	Do you have bio-medical waste management committee? If yes, attach minutes of the meetings held during the reporting period		Yes (Attached)		
7	Details trainings conducted on BMW				
	(i) Number of trainings conducted on BMW Management		50		
	(ii) Number of personnel trained		318		
	(iii) Number of personnel trained at the time of induction		106		
	(iv) Number of personnel not undergone any training so far		0		
	(v) Whether standard manual for training is available?		Yes		
8	Details of the accident occurred during the year		All has been Immunized		
	(i) Number of Accidents occurred		06		
	(ii) Number of persons affected		06		
	(iii) Remedial Action taken (Please attach details if any)		All are vaccinated		
	(iv) Any Fatality occurred, details		NIL		
9	Are you meeting the standards of air Pollution from the incinerator? How many times in last year could not met the standards?		N/A		
	Details of Continuous online emission monitoring systems installed		N/A		
10	Liquid waste generated and treatment methods in place. How many times you have not met the standards in a year?		N/A		

11	Is the disinfection method or sterilization meeting the log 4 standards? How many times you have not met the standards in a year?		N/A
12	Any other relevant information		(Air Pollution Control Devices attached with the Incinerator)

Certified that the above report is for the period from (1ST January to 31st December-2023)

Name and Signature of the Head of the Institution

MEDANTA HOLDINGS PVT. LTD. LUCKNOW

Date: 23/05/2024

Place:- LUCKNOW

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

195864/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2023 **Date: 05/01/2024**

To,

M/s

Medanta Lucknow Unit of Medanta Holdings Pvt Ltd

Plot-SSH, Sector-A, Pocket-1, Sushant Golf City, Lucknow ,LUCKNOW,226030

Application Id-23370170

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **Medanta Lucknow Unit of Medanta Holdings Pvt Ltd** located at **Plot-SSH, Sector-A, Pocket-1, Sushant Golf City, Lucknow ,LUCKNOW,226030**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Medanta Lucknow Unit of Medanta Holdings Pvt Ltd **granted for the period from 01/01/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Health Care Facility (HCF)	601 beds	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**750 KLD**	**STP**	**Horticulture**
Industrial	**100 KLD**	**ETP**	**Discharge in inlet of STP**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	5.5-8.5
2	TSS	100 mg/l

3	BOD	30 mg/l
4	COD	250 mg/l
5	Oil and Grease	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	6.5-9.0
2	BOD (mg/L)	20 mg/l
3	TSS (mg/L)	50 mg/l
4	Fecal Coliform (MPN/100ml)	1000 MPN/100ml

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1500 KVA DG	Diesel	1	Particulate Matter	as per norms
2	1500 KVA DG	Diesel	1	Particulate Matter	as per norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, a may be necessary.

Specific Conditions:-

1. This consent is valid for the Health Care Facility of capacity 601 beds provided by M/s Medanta Lucknow Unit of Medanta Holdings Pvt Ltd Plot-SSH, Sector-A, Pocket-1, Sushant Golf City, Lucknow.

2. The HCF shall ensure to obtained NOC from UP Ground Water Department for withdrawal of ground water within 03 months and submit it to the Board.

3. The HCF shall maintain the STP (capacity of 750 KLD) in such a manner so that it can achieve the stranded specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.

4. The HCF shall maintain the ETP (capacity of 100 KLD) in such a manner so that it can achieve the stranded specified in the notification issued by Ministry of Environment and Forest and Climate change .

5. If the effluent generated from the hospital is increases than installed capacity of ETP and STP then it will be mandatory to increase the capacity of ETP and STP accordingly.

6. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.

7. The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.

8. The HCF shall become the member of CBWTF and the Bio medical Waste shall be disposed off through the same.

9. Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.

10. The HCF shall ensure to install PTZ webcam on the aeration tanks and at the final outlet of ETP and STP provide its link to UPPCB within 01 month.

11. The HCF shall ensure to submit the analysis report of ETP and STP outlet effluent from NABL accredited laboratory on quarterly basis.

12. The HCF shall ensure that the noise and emission levels from the 2X1500 KVA DG sets installed are within the prescribed norms and the stacks and acoustic enclosure shall be properly maintained according to the prescribed norms.

13. The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory on quarterly basis.

14. Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.

15. The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention

and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)

16. The HCF shall ensure to establish Miyawaki forest, as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and Climate Change.

17. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

RAM KARAN
Digitally signed by RAM KARAN
Date: 2024.01.17 16:58:54 +05'30'

Chief Environmental Officer,
Circle-5, UPPCB.

Copy to:

Regional Officer, UPPCB, Lucknow.

RAM KARAN
Digitally signed by RAM KARAN
Date: 2024.01.17 16:59:13 +05'30'

Chief Environmental Officer,
Circle-5, UPPCB.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Mission LIFE - Lifestyle For Environment

Message of public participation

- Cleanliness - Ensure your active contribution towards cleanliness of your surroundings in the service of the country
- Take a pledge - single use plastic products like cups, saucers, spoons, straws, ear buds etc. should not be used and priority should be given to eco-friendly 'alternatives' like paper / leaf dona or cutlery.
- By stopping the use of single use plastic products and using cloth bags instead of plastic bags, 375 million tonnes of solid (plastic) waste emission can be saved.
- Proper implementation of circular economy can generate additional savings of about Rs 14 lakh crore by the year 2030. Think before throwing waste, is it someone's resource...?
- Avoid throwing unused electric/electronic products in garbage. Give it to authorized e-waste recycler for its proper disposal. By simply giving unused electric/electronic products to authorized e-recycling unit, up to 0.75 million tons of e-waste can be recycled and the adverse environmental impact of e-waste can be avoided
- While going out - think if you really need transport - that too individually? Prefer walking for short distances, or if possible share resources in the form of car pool or consider public transport
- Minimize the solid waste generated at household level and recycle it
- The remaining useful food material can be distributed to the underprivileged sections of the society through your own efforts or with the help of active NGOs nearby. On the other hand, by composting unused food / food material, 15 billion tons of food can be saved from being wasted.
- Keep in mind - Water consumption can be reduced by 30 - 40% by using suitable taps and showers. And by simply keeping the taps closed when not in use, 9 trillion liters of water can be saved.
- By simply turning off the engine of the car/scooter at traffic lights/railway crossings, up to 22.5 billion kWh of energy can be saved.
- Using CFLs in place of conventional bulbs effectively reduces electricity consumption. Switch off electrical appliances when not in use. Give priority to the use of star rated electrical appliances.

Appropriate and eco-friendly redefinition of our lifestyle priorities is our responsibility towards society and the environment.

भारत सरकार
Government of India
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो)
Petroleum & Explosives Safety Organisation (PESO)
63/4, ए-विंग, दूसरा तल, केंद्रालय (सी.जी.ओ. काम्प्लेक्स), संजय प्लेस
आगरा- 282002
63/4, A-Wing , IInd floor,
Kendralaya (CGO Complex), Sanjay Place,
Agra - 282002

E-mail : jtcceagra@explosives.gov.in
Phone/Fax No : 0562 - 2523244,2523266

संख्या /No. : P/CC/UP/15/2551 (P433541) दिनांक /Dated : 08/01/2024

सेवा में
/To,

M/s. MEDANTA AWADH (Unit of Medanta Holding Pvt .Ltd.),
Medanta Awadh Sector- A Sushant Golf City, Amar Sh,
Medanta Awadh Sector- A Sushant Golf City, Amar Sh,
Shushant Golf City,
Sarojani Nagar,
Taluka: Lucknow,
District: LUCKNOW,
State: Uttar Pradesh
PIN: 226030

विषय /Sub : **Plot No, SECTOR-A, POCKET-1, Sushant Golf City, Amar Shaheed Path, SUSHANT GOLF CITY, Lucknow, Taluka: Sarojani Nagar, District: LUCKNOW, State: Uttar Pradesh, PIN: 226030** में स्थित विद्यमान पेट्रोलियम वर्ग B अधिष्ठापन में अनुज्ञप्ति सं **P/CC/UP/15/2551 (P433541)** के नवीकरण के संदर्भ में ।
Existing Petroleum Class B Installation at **Plot No, SECTOR-A, POCKET-1, Sushant Golf City, Amar Shaheed Path, SUSHANT GOLF CITY, Lucknow, Taluka: Sarojani Nagar, District: LUCKNOW, State: Uttar Pradesh, PIN: 226030** - Licence No. **P/CC/UP/15/2551 (P433541) - Renewal regarding.**

महोदय
/Sir(s),

कृपया आपके पत्र क्रमांक **OIN1548957** दिनांक **18/12/2023** का अवलोकन करें ।
Please refer to your letter No.: **OIN1548957**, dated **18/12/2023**

अनुज्ञप्ति संख्या **P/CC/UP/15/2551 (P433541)** दिनांक **06/09/2019** को दिनांक **31/12/2033** तक नवीनीकृत कर इस पत्र के साथ अग्रेषित की जा रही है ।
Licence No. **P/CC/UP/15/2551 (P433541)** dated **06/09/2019** is forwarded herewith duly renewed upto **31/12/2033**.

2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कडाई से पालन करें । अनुज्ञप्ति के नवीकरण हेतु समस्त दस्तावेजों को अनुज्ञप्ति की वैधता समाप्त होने की तिथि से कम से कम 30 दिन पूर्व **to Jt. Chief Controller of Explosives, AGRA, so as to reach his** कार्यालय में प्रस्तुत करें ।
Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence **to Jt. Chief Controller of Explosives, AGRA, so as to reach his** office on or before the date on which Licence expires.

कृपया पावती दें।
Please acknowledge the receipt.

भवदीय /Yours faithfully,

((डा.डी.एल.कांबले)
(Dr. Dasharath Laxman Kamble))
विस्फोटक नियंत्रक
Controller of Explosives
कृते संयुक्त मुख्य विस्फोटक नियंत्रक
For Jt. Chief Controller of Explosives
आगरा/Agra

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : http://peso.gov.in देखें)
(For more information regarding status,fees and other details please visit our website: http://peso.gov.in)

Note:-This is system generated document does not require signature.

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9/6/2010

Government of India
Ministry of Commerce & Industry
63/4, A-Wing, IInd floor, Kendralaya (CGO Complex), Sanjay Place,
Agra - 282002

E-mail : jtcceagra@explosives.gov.in
Phone / Fax No: 0562-2523244,2523266

Dated: 08/01/2024

No. : P/CC /UP/15/2551 (P433541)

To,

M/s. MEDANTA AWADH (Unit of Medanta Holding Pvt.Ltd.),
Medanta Awadh Sector- A Sushant Golf City, Amar Sh,
Medanta Awadh Sector- A Sushant Golf City, Amar Sh,
Shushant Golf City,
Sarojani Nagar,
Taluka: Lucknow,
District: LUCKNOW,
State: Uttar Pradesh
PIN : 226030

Sub: Existing Petroleum Class B Installation at Plot No, SECTOR-A, POCKET - 1, Sushant Golf City, Amar Shaheed Path, SUSHANT GOLF CITY, Lucknow, Taluka: Sarojani Nagar, District: LUCKNOW, State : Uttar Pradesh, PIN: 226030 - License No. P/CC/UP/15/2551 (P433541) - Renewal regarding.

Sir(s).

Please refer to your letter No.: OIN1548957, dated 18/12/2023
License No. P/CC/UP / 15/2551 (P433541) dated 06/09/2019 is forwarded herewith duly renewed up to 31/12/2033.

Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the license to Jt. Chief Controller of Explosives, AGRA, so as to reach his office on or before the date on which License expires.

Please acknowledge the receipt.

Yours faithfully.
(Dr. Dasharath Laxman Kamble))
Controller of Explosives
For Jt. Chief Controller of Explosives
Agra

(For more information regarding status, fees and other details please visit our website: http://peso.gov.in) Note:-This is system generated document does not require signature.

Disclaimer: This page gives the latest action taken by this organization on your application. This page is made available for the information of concerned applicant/licensee only. All efforts have been made to secure this information. However, PESO will not be responsible for any misuse of the information by unauthorized persons including the hackers.

(17)

PROGRESS REPORT OF JANUARY - MARCH 2024 (1st COMPLIANCE) TO CCA (CONSOLIDATED CONSENT & AUTHORIZATION) (FRESH) UNDER SECTION-25 OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION-21 OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 RECEIVED VIDE LETTER NO. 195864/UPPCB/LUCKNOW(UPPCBRO)/CTO/BOTH/LUCKNOW/2023 DATED 05.01.2024 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>General Conditions</td><td></td></tr>
<tr><td>1.</td><td>The applicant shall get analysed the samples of effluent/ emission/ hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.</td><td>Agreed. The results for effluent & emissions are attached in Annexure I, II & III.</td></tr>
<tr><td>2.</td><td>The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.</td><td>Agreed. No new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit is there.</td></tr>
<tr><td>3.</td><td>Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point.</td><td>Treated effluent and domestic waste water is being and will be disposed jointly at one disposal point.
The inlet of effluent and domestic sewage is separate while the outlet point is common. Samples are collected from the both the inlets and outlets. The test report for period January 2024 - March 2024 is attached as Annexure-I and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>Sewage/ Effluent Treatment Plant (Common Outlet)</th></tr>
<tr><td>1</td><td>pH</td><td>6.8</td><td>7.1</td><td>7.4</td></tr>
<tr><td>2</td><td>TSS, mg/l</td><td>232</td><td>48</td><td>18</td></tr>
<tr><td>3</td><td>BOD, mg/l</td><td>150</td><td>190</td><td>18</td></tr>
<tr><td>4</td><td>COD, mg/l</td><td>430</td><td>527</td><td>60</td></tr>
<tr><td>5</td><td>Oil and Grease, mg/l</td><td>14</td><td>12</td><td>4</td></tr>
</table></td></tr>
<tr><td></td><td>The applicant shall provide discharge measurement equipment at final disposal point.</td><td>Agreed. Discharge measurement equipment (meter) at final disposal point is present.</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>4.</td><td>The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.</td><td>Agreed
The project is complying to all the stipulated conditions of the CCA.</td></tr>
<tr><td>5.</td><td>The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof</td><td>Agreed. There is good house keeping. All valves/pipes/sewer/drains etc. are leak-proof.</td></tr>
<tr><td>6.</td><td>The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.</td><td>Uninterrupted entry to the STP/ETP inlet and outlet points have been provided
Air and stack monitoring are carried quarterly.

The stack analysis report is attached as Annexure-II and summarized below:

<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>DG 1</th><th>DG 2</th><th>DG 3</th><th>Standard*</th></tr>
<tr><td>1.</td><td>PM (mg/Nm^3)</td><td>15.7</td><td>14.9</td><td>14.4</td><td>75</td></tr>
<tr><td>2.</td><td>NO_x (ppm)</td><td>148.0</td><td>153.0</td><td>139.0</td><td>710</td></tr>
<tr><td>3.</td><td>CO (mg/Nm^3)</td><td>93.8</td><td>86.3</td><td>98.8</td><td>150</td></tr>
<tr><td>4.</td><td>NMHC (mg/Nm^3)</td><td>7.4</td><td>5.6</td><td>4.3</td><td>100</td></tr>
<tr><td>5.</td><td>SO_2 (ppm)</td><td>BDL</td><td>BDL</td><td>BDL</td><td>-</td></tr>
</table>
* Standards (EPA 1986) for DG sets capacity up to 75 MW [G.S.R.489(E), dated 9.7.2002]
Note: BDL (Below Detection Limit) of SO2 <1.0 ppm

The ambient air quality has been monitored and report is attached as Annexure-III and summarized below:

<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>Ambient Air Quality ($\mu g/m^3$)</th><th>Standard (NAAQS 2009) ($\mu g/m^3$)</th></tr>
<tr><td>1</td><td>PM_{10}</td><td>61.1</td><td>100</td></tr>
<tr><td>2</td><td>$PM_{2.5}$</td><td>38.6</td><td>60</td></tr>
<tr><td>3</td><td>SO_2</td><td>7.5</td><td>80</td></tr>
<tr><td>4</td><td>NO_2</td><td>9.2</td><td>80</td></tr>
</table></td></tr>
<tr><td>7.</td><td>The industry shall provide Inspection Book at the time of inspection to the Board's officials</td><td>Agreed. We shall provide Inspection Book at the time of inspection to the Board's officials</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
8.	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	Agreed. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the associated process connected to it shall be stopped with immediate effect.
9.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Agreed. We shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10.	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	There is no agriculture activity around the project. This is a hospital to protect the lives of humans, hence, no damage is anticipated to human habitation due to operation of the hospital.
11.	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/ manufacturing process/ capacity enhancement etc. or any change in effluent discharge point or emission point.	Agreed.
12.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Agreed
	Specific Conditions	
1.	This consent is valid for the Health Care Facility of capacity 601 beds provided by M/s Medanta Lucknow Unit of Medanta Holdings Pvt Ltd Plot-SSH, Sector-A, Pocket-1, Sushant Golf City, Lucknow.	Agreed
2.	The HCF shall ensure to obtained NOC from UP Ground Water Department for withdrawal of ground water within 03 months and submit it to the Board.	NOC from UP Ground Water Department for withdrawal of ground water vide NOC Certificate No. 039907 has been taken and given in ***Annexure V***
3.	The HCF shall maintain the STP (capacity of 750 KLD) in such a manner so that it can achieve the stranded specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.	Agreed
4.	The HCF shall maintain the ETP (capacity of 100	Agreed

Sl. No.	Conditions to Consent	Compliance Status
	KLD) in such a manner so that it can achieve the stranded specified in the notification issued by Ministry of Environment and Forest and Climate change.	
5.	If the effluent generated from the hospital is increases than installed capacity of ETP and STP then it will be mandatory to increase the capacity of ETP and STP accordingly.	Agreed
6.	The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P.Pollution Control Board, shall be complied with.	Agreed
7.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	Latest copy of balance sheet is given in ***Annexure VI.***
8.	The HCF shall become the member of CBWTF and the Bio medical Waste shall be disposed off through the same.	The HCF has a BMW disposal agreement with SMS Watergrace Mediwaste Management Pvt Ltd., copy of which is given in ***Annexure IV***. Authorization for disposal of bio medical waste has been taken vide Ref. No : 743141/BMW-79/19 dated 31.10.2019 and is valid for 5 years i.e till 30.10.2024. Copy is given in ***Annexure VII***
9.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Generated hazardous waste is stored temporarily in the unit premises and disposed off through authorized TSDF. Authorization for disposal of hazardous waste has been taken vide Ref. No : 16937/UPPCB/Lucknow(UPPCBRO)/HWM/LUCKNOW/2022 dated 15.07.2022 and is valid till 07.06.2027. Copy is given in ***Annexure VIII***
10.	The HCF shall ensure to install PTZ webcam on the aeration tanks and at the final outlet of ETP and STP provide its link to UPPCB within 01 month.	Agreed
11.	The HCF shall ensure to submit the analysis report of ETP and STP outlet effluent from NABL accredited laboratory on quarterly basis	Analysis report of STP and ETP outlet effluent is given in ***Annexure I***
12.	The HCF shall ensure that the noise and emission levels from the 2X1500 KVA DG sets installed are within the prescribed norms and the stacks and acoustic enclosure shall be properly	Noise report of DG set is given in ***Annexure IX*** and emission report from stack of DG set is given in ***Annexure II.*** The noise and emission levels are within

Sl. No.	Conditions to Consent	Compliance Status
	maintained according to the prescribed norms.	limit.
13.	The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory on quarterly basis.	Emission report from stack of DG set is given in ***Annexure II***
14.	Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.	Ambient air quality report is given in ***Annexure III***
15.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	Agreed
16.	The HCF shall ensure to establish Miyawaki forest, as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and Climate Change.	The HCF had received clearance vide letter \no. 487/Parya/SEAC/2840/2014/ DDY, dated 25/06/2015. The green belt was established by the time the project became operational by 2019 based on CTO dated 10.10.2019. Since the greenbelt is already established as per the sanction drawings, the same shall be maintained. If any addition according to Miyawaki afforestation is possible, then it shall be carried out.
17.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed

LIST OF ANNEXURES

Annexure No.	Description
I	Effluent Test Report
II	Stack emission report
III	Air monitoring Report
IV	Agreement with Biomedical Waste Management Agency
V	UPGWD water withdrawal permission
VI	CA Certificate
VII	Biomedical Waste Management NOC
VIII	Hazardous Waste Management NOC
IX	DG Noise level report

Provisional registration No:**0915700195**

GOVERNMENT OF UTTAR PRADESH

District Registering Authority
LUCKNOW

CERTIFICATE OF PROVISIONAL REGISTRATION

This is to certify that *MEDANTA LUCKNOW (UNIT OF MEDANTA HOLDINGS PVT LTD)* located at *SECTOR A POCKET 1* owned by *GLOBAL HEALTH LIMITED* has been granted provisional registration as a clinical establishment under Section 15 of The Clinical Establishments (Registration and Regulation) Act, 2010. The Clinical Establishment is registered for providing medical services as a *Hospital, Single Practitioner,Physiotherapy,Infertility Clinic,Dental Clinic,Dialysis,Day Care Centre,Mobile Clinic,CHEMOTHERAPY, DAY CARE, ETC, Pathology,Haematology,Biochemistry,Microbiology,Genetics,Collection Centre, Xray Centre,ECG Centre,MRI Centre,UltraSound Centre,CTScan Centre,GAMMA, PET-CT, BONE DENSITOMETRY, ETC* under *Allophathy* System of Medicine.

This Certificate is valid for a period of one year from the date of issue.

DRA, Lucknow
Chief Medical Officer
Lucknow
Designation of the Issuing Authority

Place: Lucknow
Date of Issue: 15/04/2024

*Terms and Conditions of Registration**

1. The holder of this Certificate of Registration shall comply with all the provisions of Clinical Establishment Act (Registration and Regulation) 2010 and the Rules made there under.
2. The Certificate of Registration is not transferable. The Certificate of Registration shall be displayed in a prominent place in a part of the premises open to the public.
3. Any change of ownership or change of category or change of management or on ceasing to function as a clinical establishment, the certificate of registration shall be surrendered to the authority and application for fresh registration submitted.

**Additional terms and conditions are as stipulated by the appropriate registering authority.*

PROGRESS REPORT OF APRIL - JUNE 2024 (2nd COMPLIANCE) TO CCA (CONSOLIDATED CONSENT & AUTHORIZATION) (FRESH) UNDER SECTION-25 OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION-21 OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 RECEIVED VIDE LETTER NO. 195864/UPPCB/LUCKNOW(UPPCBRO)/CTO/BOTH/LUCKNOW/2023 DATED 05.01.2024 FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT- SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td></td><td>General Conditions</td><td></td></tr>
<tr><td>1.</td><td>The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.</td><td>Agreed.</td></tr>
<tr><td>2.</td><td>The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.</td><td>Agreed</td></tr>
<tr><td>3.</td><td>Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point.</td><td>Treated industrial and domestic waste water is being and will be disposed jointly at one disposal point.

The inlet of industrial and domestic effluent is separate while the outlet point is common. Samples are collected from the both the inlets and outlets. The test report is attached as Annexure-I and summarized below:
<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>STP Inlet</th><th>ETP Inlet</th><th>Sewage/ Effluent Treatment Plant (Common Outlet)</th></tr>
<tr><td>1</td><td>pH</td><td>6.8</td><td>7.1</td><td>7.4</td></tr>
<tr><td>2</td><td>TSS, mg/l</td><td>232</td><td>48</td><td>18</td></tr>
<tr><td>3</td><td>BOD, mg/l</td><td>185</td><td>210</td><td>45</td></tr>
<tr><td>4</td><td>COD, mg/l</td><td>497</td><td>593</td><td>127</td></tr>
<tr><td>5</td><td>Oil and Grease, mg/l</td><td>14</td><td>12</td><td>4</td></tr>
</table>
Agreed</td></tr>
<tr><td></td><td>The applicant shall provide discharge measurement equipment at final disposal point.</td><td>Discharge measurement equipment at final disposal point is Digital water flow meter</td></tr>
</table>

<table>
<tr><th>Sl. No.</th><th>Conditions to Consent</th><th>Compliance Status</th></tr>
<tr><td>4.</td><td>The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.</td><td>Agreed</td></tr>
<tr><td>5.</td><td>The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof</td><td>Agreed. All valves/pipes/sewer/drains etc. are leak-proof.</td></tr>
<tr><td>6.</td><td>The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution
Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.</td><td>Uninterrupted entry to the STP/ETP inlet and outlet points have been provided

Air and stack monitoring are carried quarterly.

The stack analysis report is attached as Annexure-II and summarized below:

<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>DG 1</th><th>DG 2</th><th>DG 3</th><th>Standard*</th></tr>
<tr><td>1.</td><td>PM (mg/Nm^3)</td><td>15.7</td><td>14.9</td><td>14.4</td><td>75</td></tr>
<tr><td>2.</td><td>NO_x (ppm)</td><td>148.0</td><td>153.0</td><td>139.0</td><td>710</td></tr>
<tr><td>3.</td><td>CO (mg/Nm^3)</td><td>93.8</td><td>86.3</td><td>98.8</td><td>150</td></tr>
<tr><td>4.</td><td>NMHC (mg/Nm^3)</td><td>7.4</td><td>5.6</td><td>4.3</td><td>100</td></tr>
<tr><td>5.</td><td>SO_2 (ppm)</td><td>BDL</td><td>BDL</td><td>BDL</td><td>-</td></tr>
</table>
* Standards (EPA 1986) for DG sets capacity up to 75 MW [G.S.R.489(E), dated 9.7.2002]
Note: BDL (Below Detection Limit) of SO2 <1.0 ppm

The ambient air quality has been monitored and report is attached as Annexure-III and summarized below:

<table>
<tr><th>Sl. No.</th><th>Parameter</th><th>Emission (µg/m^3)</th><th>Standard</th></tr>
<tr><td>1</td><td>PM_{10}</td><td>61.1</td><td>100</td></tr>
<tr><td>2</td><td>$PM_{2.5}$</td><td>38.6</td><td>60</td></tr>
<tr><td>3</td><td>SO_2</td><td>7.5</td><td>80</td></tr>
<tr><td>4</td><td>NO_2</td><td>9.2</td><td>80</td></tr>
</table></td></tr>
<tr><td>7.</td><td>The industry shall provide Inspection Book at the time of inspection to the Board's officials</td><td>Agreed</td></tr>
</table>

Sl. No.	Conditions to Consent	Compliance Status
8.	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	Agreed
9.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Agreed
10.	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	No damage has been and will be caused on agriculture productivity, human habitation etc. by the operation of industry.
11.	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.	Request for correction of number of DG sets installed from 2 to 3 has been submitted vide letter No. 37/MHPL/ dated 24.05.2024. Copy of letter is enclosed as ***Annexure IV.***
12.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Agreed
	Specific Conditions	
1.	This consent is valid for the Health Care Facility of capacity 601 beds provided by M/s Medanta Lucknow Unit of Medanta Holdings Pvt Ltd Plot-SSH, Sector-A, Pocket-1, Sushant Golf City, Lucknow.	Agreed
2.	The HCF shall ensure to obtained NOC from UP Ground Water Department for withdrawal of ground water within 03 months and submit it to the Board.	NOC from UP Ground Water Department for withdrawal of ground water vide NOC Certificate No. 039907 has been taken and given in ***Annexure V***
3.	The HCF shall maintain the STP (capacity of 750 KLD) in such a manner so that it can achieve the stranded specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period	Agreed

Sl. No.	Conditions to Consent	Compliance Status
	as specified in the notification.	
4.	The HCF shall maintain the ETP (capacity of 100 KLD) in such a manner so that it can achieve the stranded specified in the notification issued by Ministry of Environment and Forest and Climate change.	Agreed
5.	If the effluent generated from the hospital is increases than installed capacity of ETP and STP then it will be mandatory to increase the capacity of ETP and STP accordingly.	Agreed
6.	The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.	Agreed
7.	The HCF shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.	Latest copy of balance sheet is given in ***Annexure VI.***
8.	The HCF shall become the member of CBWTF and the Bio medical Waste shall be disposed off through the same.	Authorization for disposal of bio medical waste has been taken vide Ref. No : 743141/BMW-79/19 dated 31.10.2019 and is valid for 5 years i.e till 30.10.2024. Copy is given in ***Annexure VII***
9.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Authorization for disposal of hazardous waste has been taken vide Ref. No : 16937/UPPCB/Lucknow(UPPCBRO)/HWM/LUCKNOW/2022 dated 15.07.2022 and is valid till 07.06.2027. Copy is given in ***Annexure VIII***
10.	The HCF shall ensure to install PTZ webcam on the aeration tanks and at the final outlet of ETP and STP provide its link to UPPCB within 01 month.	Agreed
11.	The HCF shall ensure to submit the analysis report of ETP and STP outlet effluent from NABL accredited laboratory on quarterly basis	Analysis report of STP and ETP outlet effluent is given in ***Annexure I***
12.	The HCF shall ensure that the noise and emission levels from the 2X1500 KVA DG sets installed are within the prescribed norms and the stacks and acoustic enclosure shall be properly maintained according to the prescribed norms.	Noise report of DG set is given in ***Annexure IX*** and emission report from stack of DG set is given in ***Annexure II***
13.	The HCF shall ensure to submit the emission analysis report of the DG sets analyzed by any NABL accredited laboratory on quarterly	Emission report from stack of DG set is given in ***Annexure II***

Sl. No.	Conditions to Consent	Compliance Status
	basis.	
14.	Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.	Ambient air quality report is given in ***Annexure III***
15.	The HCF shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E-Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)	Agreed
16.	The HCF shall ensure to establish Miyawaki forest, as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and Climate Change.	Agreed
17.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Agreed

LIST OF ANNEXURES

Annexure No.	Description
I	Effluent Test Report
II	Stack emission report
III	Air monitoring Report
IV	Letter for correction in CCA
V	UPGWD water withdrawal permission
VI	CA Certificate
VII	Biomedical Waste Management NOC
VIII	Hazardous Waste Management NOC
IX	DG Noise level report

Annexure R-95

EC COMPLIANCE

(OCTOBER TO MARCH 2024)

FOR

MEDANTA AWADH
MULTISPECIALITY HOSPITAL

AT

PLOT NO. SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH

APRIL, 2024
(Issue 1, Rev 0)

Submitted by:

M/s MEDANTA HOLDINGS PVT. LTD.

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
1	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Agreed.
2	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Latest results of Ambient air quality, stack, noise, soil and water are given in ***Annexure I.*** The results of ambient air quality, noise and stack emission are compliant to the standards prescribed by MoEF/CPCB. The water sample potable since the parameters observed are within the permissible limits of drinking water standards (IS10500:2012)
3	It shall be ensured that obtain the no objection certificate from the UP pollution control board before start of construction	No Objection Certificate (NOC) for Consent to Establish was obtained from the U.P. Pollution Control Board prior to start of construction and attached as ***Annexure II.***
4	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental Clearance.	The environmental clearance has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015. Thereafter only the construction work or preparation of land was carried out.
5	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issue by the competent Authority shall be obtained in this regards.	The location of the project site on Master Plan of Lucknow is given in ***Annexure III.***
6	All trees felling in the project area shall be as permitted by the forest Department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in project site. Permission for cutting down the existing trees in the premises was taken from Forest Officer and a copy of the letter is given in ***Annexure XVII***
7	Impact of drainage pattern on environment should be provided.	There is no stream passing through the project site, thus, no drainage pattern was affected. The sheet flow of the area was affected due to the construction activity, however, a duly designed

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Sl. No.	General Conditions	Compliance
		effective storm water drainage system has been laid out. The rainwater run-off is directed towards the rainwater harvesting pits and overflow is discharged into drain of M/s API at township level. A surface rain water pond is also proposed by township developer near the project site. The drainage network is attached as ***Annexure IV.***
8	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as ***Annexure V*** along with a list of the water bodies of the area.
9	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour were provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities. The structural construction of the building is now complete and we are currently operating with 601 beds out of the 1000 beds sanctioned in EC. Hence, no construction labour is there presently.
10	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	The treatment of waste water is being done in the STP and the treated water is being used for HVAC cooling towers, flushing and green belt irrigation. Water balance diagram (for full capacity of 1000 beds) is given in ***Annexure VII.*** However, we are currently operating with 601 beds out of the 1000 beds sanctioned in EC, hence the water consumption, STP & ETP capacity and waste water generation is lower.
11	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The structural construction of the building is now complete and we are currently operating with 601 beds out of the 1000 beds sanctioned in EC. The remaining beds will be added in future in the existing infrastructure. At present no construction activities are being carried out. Hence, no traffic movement for construction is there. The daily vehicular movement during operation phase of the project was designed by the township developers M/s Ansal Properties & Infrastructure Ltd. while obtaining the environmental clearance obtained by them.

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
		Comparatively, the traffic due to this project is very low and there was no requirement of obtaining any separate permission.
12	Obtain necessary clearance from the competent Authority on the abstraction and use of ground water during the construction and operation phases.	The environmental clearance was obtained based on the ground water to be supplied from the township developers i.e. M/s Ansal Properties & Infrastructure Ltd. (APIL). Connection charges were paid for water supply, copy of which is given in ***Annexure VIII.*** However due to inability of APIL to meet the water requirement at the time of commissioning of the project, the hospital obtained a "no objection certificate for ground water withdrawal" directly from CGWA on 01.02.2019 (applicable from 11.12.2019) and renewed from 26.04.2022 from UP Ground Water Department. The copy of latest NOC is attached as ***Annexure VI.***
13	Hazardous/ inflammable/ Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	No hazardous substance was being used, stored and transported during construction phase which could be harmful to human health or the environment. During operation phase, waste oil from DG sets, transformers and other equipment using oil coolants/ engine oil is being generated, temporarily stored in impervious & covered containers and thereafter sold to CPCB approved recycling vendors. Authorization for handling of Hazardous waste has been obtained from UPPCB vide authorization no. 16937/UPPCB/Lucknow(UPPCBRO)/HWM/LUCKNOW/2022 dated 15.07.2022 and copy given in ***Annexure XIV.***
14	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	The segregation of biodegradable, non-biodegradable and recyclable waste at source is being practiced by providing colour coded bins in the premises. The recyclable components are being sold to authorized recycling vendors while municipal waste, after collection and storage in designated place within the project premises the waste is finally sent to the authorized vendor of Lucknow Municipal Corporation Eco Green.

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

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15	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	Suitable rain water harvesting plan has been constructed as given in ***Annexure IV.***
16	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted	No construction is ongoing currently. However, for operation, there are air emission from DG set (which operate during power failure) and are monitored periodically. Also, the vehicles entering the premises have PUC certificates as per statutory rules.
17	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted	Water sprinklers and other dust control measures were undertaken during construction phase. Currently no construction is taking place. Operation is ongoing and roads are kept clean through sweeping, to prevent fugitive dust.
18	Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	Suitable noise abatement measures were adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. No construction is ongoing currently. In the ongoing operation phase, impact on noise level is limited and controlled at DG set through acoustic enclosures, periodic maintenance and greasing of moving parts and noise generating equipment, maintenance of vehicles. Boundary wall and greenbelt along periphery also acts as noise absorber.
19	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt	Top soil was stored separately and has been used in development of green belt and green areas.
20	Sewage effluents shall be kept separate from rain water	There is a separate system for rainwater collection which is separate from sewage

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Sl. No.	General Conditions	Compliance
	collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	collection and conveyance system/ network. Other effluents are not allowed to mix with domestic effluents.
21	Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained	The solid waste, biomedical waste and hazardous wastes are being managed in the following ways: • Municipal solid waste is segregated into dry and wet waste through colour coded bins in common spaces. The recyclable components is sold to authorized recycling vendors, while balance is sent to the authorized agency of Lucknow Municipal Corporation Eco Green. • The biomedical waste generated from the hospital is collected and disposed by CPCB/ UPPCB authorised biomedical waste management agency as per the Biomedical Waste Management Rules, 2016 and its amendments till date. The latest BMW authorisation is given in ***Annexure XV*** • The radioactive waste from diagnostics are stored and disposed as per the Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987 & its amendments till date. • Batteries within the hospital from various sources are managed as per the Batteries Waste Management Rules, 2020 & its amendments till date and taken by the suppliers through buy back scheme • Hazardous Waste from the premises are used oil from transformers, DG sets and other machines, which are given to CPCB/ UPPCB authorized recycling agency. Authorization for handling of hazardous waste has been obtained from UPPCB and copy given in ***Annexure XIV***
22	Alternate technologies for solid waste disposals (like vermi-culture etc.) should be	Being a hospital, composting is not proposed within premises due to hygiene and safety reasons. Moreover, the municipal solid waste, after removal of recyclable components is being

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

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	used in consultation with expert organizations.	sent to the authorized agency of Lucknow Municipal Corporation Eco Green.
23	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present in the project area.
24	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Green areas are provided in the project area for rainwater infiltration. There are paved area for safe movement of ambulances, patient vehicles, etc. Fully impermeable pavements are not provided within the hospital premises The trees are provided with adequate watering, aeration and nutrition. The rainwater run-off is being directed towards the proposed rainwater harvesting pits and overflow discharged into drain of the Sushant Golf City township. The drainage network is attached as ***Annexure IV.***
25	The Green Building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible	The entire planning for the project has been designed considering green building concept as suggested by the GRIHA council, which is an equivalent organisation to Indian Green Building Council.
26	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	Safety procedures, norms and guidelines as outlined in National Building Code 2005 have been and are being followed.
27	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.	Dual flush systems along with water saving fixtures to save water are being used.
28	Explore options for use of dual pipe plumbing for use of water with different qualities	After commencement of operation, dual pipe plumbing is being used for reuse of treated waste water for flushing.

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	such as municipal supply, recycled water, ground water etc.	
29	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & Controlled watering systems.	Water requirement for landscaping is being met from recycling treated waste water which is adequately available for the type of landscaping proposed.
30	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	Medanta-Lucknow is in the process of finalising a contract with a vendor to receive 5 MW of solar power through the "open access" mode. Medanta will take 26% equity in the project. The estimated time of completing the installation of solar panels and receiving the solar power at site (through open access route) will be September 2024. Solar power cannot replace DG sets since DG sets will be operated in case of power failure to ensure smooth operations of ICU, operation theaters and other critical services.
31	Make separate provision for segregation, collection, transport and disposal of e-waste.	E-waste generated from the hospital is stored at a common storage point in the premises and handed over to the UPPCB authorized e-waste recycler at periodic intervals.
32	Educate citizens and other stakeholders by putting up hoardings at different places to create environmental awareness.	Hoardings are being put up at different places to create awareness amongst citizens regarding environment.
33	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided.	Traffic congestion does not occur as the entry & exits are manned with trained security guards. Parking has been provided properly within and along the plot boundary. All arrangements & safety measures have been taken for enhanced traffic expected to and from the project site

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	Parking should be fully internalized and no public space should be utilized.	
34	Prepare and present disaster management plan.	Disaster management plan has been prepared and given in ***Annexure X***.
35	The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction activity has been started only after obtaining pre-environmental clearance. The EC has been obtained vide letter no. 487/Parya/SEAC/2840/2014/DDY dated 25/06/2015.
36	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U factors, etc.	The energy conservation measures have been summarized in ***Annexure XI***.
37	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	Fly ash was used as building material in design mix of all grades of concrete to a maximum of 35% of cement consumed.
38	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Low sulphur diesel in DG set was used during construction phase and same is being used during operation phase.
39	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall	Alternate technology to chlorination was examined and Ultra violet radiation (UV) treatment has been chosen and is being used for tertiary treatment at the STP during operation phase.

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	be examined and a report submitted with justification for selected technology.	
40	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.	Green belt has been designed along the periphery of the plot in a manner so as to attenuate noise. The open spaces inside the plot have been landscaped and covered with vegetation of indigenous variety. The green belt development has been carried out. The photographs of green belt is given in ***Annexure XIII.***
41	The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.	The construction of the building and the consequent increase in traffic load marginally affects the micro climate of the area, which is mitigated through creation of green belt.
42	The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.	The buildings have been designed with built in safeguards for seismic safety as per BIS codes.
43	High rise buildings should obtain clearance from aviation department or concerned authority.	NOC from Airport Authority of India has been obtained and the copy is attached as ***Annexure XII.***
44	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	The hospital is a part of Sushant Golf City Township of M/s Ansal Properties and Infrastructure Ltd. The residential as well as commercial activities will be regulated as per the approved plan of Sushant Golf City township.
45	It is suggested that literacy program for weaker sections of society/ women/ adults (including domestic help) and	Adult literacy was promoted in the labourers in their labour camp during construction phase. The construction has been now completed.

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	under privileged children could be provided in a formal way.	
46	The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	LEDs are being used, which are environmentally safer and more energy conserving. The safe disposal of used/damaged LEDs shall be as per the e-waste management system proposed.
47	It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.	Street and park lighting shall be solar powered with provision of dual supply in at least 50%.
48	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.	Solar water heater is being installed to the maximum possible capacity as per point 30 earlier.
49	Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.	Sewage generated from this hospital is being treated in the STP. An ETP has also been provided additionally. Treated waste water is being reused to aim for zero discharge during non-monsoon. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water is being done for HVAC cooling towers, flushing and green belt irrigation after bringing down the characteristics of sewage within the norms specified by MoEF&CC or CPCB.
50	The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.	Sewage generated from this hospital is being treated in STP and effluents in the ETP. As per the water balance diagram given in ***Annexure VII***, recycling of the treated water is being used for HVAC cooling towers, flushing and green belt irrigation. Water for disposal into sewer is not anticipated during summers as all treated waste water is being reused.

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
		During winters and rainy days, when water requirement for greens, etc may decline, the water shall be disposed to sewer. However, if any nearby construction is desirous of utilizing the water, the same shall be provided to them.
51	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	Due care was taken during construction phase. The structural construction of the building is now complete and we are currently operating with 601 beds out of the 1000 beds sanctioned in EC. The remaining beds will be added in future in the existing infrastructure. At present no construction activities are being carried out.
52	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.	All necessary statutory clearances like clearance from UP Pollution Control Board, State Level Expert Appraisal Committee (UP) and Lucknow Development Authority have already been taken before startup of the project.
53	Parking areas should be in accordance with the norms of MOEF, Government of India, Plans may be drawn up accordingly and submitted.	The plan had been prepared in consonance with the guidelines of MoEF&CC and LDA.
54	The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odourless technology options should be examined and a report submitted.	Location of proposed STP has been shown in ***Annexure IV***. It is away from areas where human footfall is there and located in sub-ground level, therefore, there is no odor problem experiences in the hospital area. Periodic maintenance schedule is being followed so as to avoid odour from the STP.
55	The Environmental Management plan should also include the break up costs on various activities and the management issues also so that the residents also	Budgetary provision for Environment Management is given in ***Annexure XIX*** along with the breakup of the costs of various activities. There will be no residents at the hospital. In patient occupants shall be there who will have short stays only.

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	participate in the implementation of the environment management plan.	Hence, for environmental management, designated hospital employee(s) shall be responsible.
56	Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.	The sludge coming out of STP will be in dry form suitable for the usage in parks and greenbelt as manure.
57	Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.	Photographs of the project are enclosed in ***Annexure XIII.***
58	Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan	Latest approved layout plan showing open areas, parking and greenbelt is given in ***Annexure IV.*** The land use break up is given below: **Description Area (Sq.m)** Ground coverage 14714.764 Green area 8199.166 Surface Parking 539 cars Basement parking 755 cars Guard room 48.46 Mumty and machine Room 975.354 **Total plot area : 50909.37** The location of STP has been shown in ***Annexure IV.***
59	The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.	3 X 1500 KVA DG sets are present on the site, which are being used. The DG set conforms to the prescribed standards for stack heights and regulations and also for the noise standards.
60	E-Waste Management should be done as per MoEF guidelines.	E-Waste management is carried out as per MoEF&CC guidelines. The e-waste management plan has been drawn and given in ***Annexure IX.***
61	Electrical waste should be segregated and disposed	Electrical waste is being segregated and disposed as per the guidelines of the E-waste

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
	suitably as not to impose Environmental Risk.	management rules, 2011 of MoEF&CC, as stated above.
62	The use of suitably processed plastic waste in the construction of roads should be considered.	The use of processed plastic waste in the construction of roads was considered as much as practical/possible.
63	Displaced persons shall be suitably rehabilitated as per prescribed norms.	There are no displacees.
64	Dispensary for first aid shall be provided.	Dispensary for first aid was provided during the construction phase. The structural construction of the building is now complete and we are currently operating the hospital with 601 beds out of the 1000 beds sanctioned in EC. No separate dispensary is required once the hospital has become operational
65	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.	Not Applicable as this is not a hotel.
66	Diesel generating set stacks should be monitored for CO and HC.	DG set stack is monitored for CO and HC during operation. Latest analysis report is given in ***Annexure I.***
67	Ground water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon seasons.	Ground water from borewells in premises is being monitored for pre & post monsoon seasons.
68	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.	The green belt is being provided as per the MoEF&CC norms and photographs of the same is given in **Annexure *XIII***

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	General Conditions	Compliance
69	A separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/ effluent treatment in tanks.	A separate electric meter are provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
70	An energy audit should be annually carried out during the operational phases and submitted to the authority.	Annual energy audits shall be carried out during operation and report will be submitted annually.
71	Project proponents shall endeavour to obtain ISO:14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	We have obtained certification from NABH. The pertinent points to biomedical waste management are covered in the NABH scheme.
72	Appropriate safety measures should be made for accidental fire.	Disaster management plan is given as ***Annexure X.*** After making the appropriate safety measures for accidental fire, the Fire NOC was received prior to construction and renewed periodically. The latest NOC has been received through Letter No. UPFS/2019/8134/LCK/Lucknow/494/DD" dated 8th July 2022 from U.P. Fire Services, Lucknow ***(Annexure XVIII)***.
73	Smoke meters should be Installed as warning measures for accidental fires.	Smoke meters are already installed in basement 1 and basement 2 as per Fire NOC (refer ***Annexure XVIII***).
74	Plan for safe disposal of R.O. eject is to be submitted.	The water supply to the project site is of good quality having low TDS, so, the RO reject water generated also has low TDS. Also the quantity of RO reject generated is very low. So, it is safely discharged into the sewer where it gets further diluted with the other waste water, treated and reused.

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Specific Conditions	Compliance
1	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules, Regulations, Notifications, and Government Resolutions. Circulars etc. issued if any.	Agreed. Lucknow Development Authority has approved the building plans and given sanctions after due diligence and the latest approved layout plan is given in ***Annexure IV.***
2	The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	The height, construction, built up area of proposed construction are as per norms. The building sanction letter from LDA was received on 19.03.2015 and has been attached as ***Annexure XVI.*** The building construction was commenced based on same. However, the layout had been revised and approved on 31.10.2019 due to reduction of building height in order to comply to the height requirement of Airport Authority of India. The latest approved layout attached as ***Annexure IV***.
3	"Consent for establishment" shall be obtained from UP pollution Control Board.	Consent for establishment from U.P Pollution Control Board was obtained and attached as ***Annexure II.***
4	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Not applicable, since the structural construction of the building is now complete and we are currently operating with 601 beds out of the 1000 beds sanctioned in EC.
5	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.	The STP, ETP, waste storage facility and green belt have been developed prior to occupation of the building.
6	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and	All such provisions were made available at site during construction but as the construction is complete, these are not required.

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Specific Conditions	Compliance
	facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.	
7	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste-water and solid wastes generated during the construction phase should be ensured.	Drinking water and sanitary facilities were provided for construction workers at the site during construction. The construction work has been completed, there is no construction labour present.
8	The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	This is and will be followed as detailed in points 14 & 21 of General conditions given earlier.
9	Bio medical waste management shall be followed as per the Bio-Medical Waste (Management Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.	The biomedical waste generated from the hospital is collected and disposed by CPCB/ UPPCB authorized biomedical waste management agency as per the Biomedical Waste Management Rules, 2016 and its amendments till date. The biomedical waste authorisation is given in ***Annexure XV***.
10	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	The operation of the radioactive equipment & processes is governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste is governed by the General Statutory Rules (GSR)-125-Atomic Energy (Safe Disposal of Radioactive Waste) Rules 1987.
11	Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998	The biomedical waste generated from the hospital is treated as per the Biomedical Waste (Management & Handling) Rules, 1998 and its amendments till date.

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Specific Conditions	Compliance
12	Sewage/ other effluents from infections diseases ward and pathology/ laboratory	The waste water from the different labs and OT's is first treated in ETP and then sent to STP for further treatment prior to reuse.
13	A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.	CSR activities are being carried out as per the Companies Act 2013 and the rules thereunder. Medical camps are being organized in nearby colonies on regular basis where free checkups and Medicines are provided as per the details given in ***Annexure XXI.*** The expenditure carried out on CSR from the period October 2023 to March 2024 is Rs 20.48 lakhs
14	No parking shall be allowed outside the project boundary.	Parking provision has been made within the project site as per norms.
15	Parking space for ambulances shall be exclusively earmarked.	Parking space for ambulances has been earmarked separately.
16	Police post shall be provided near emergency.	Emergency ward is operational and police post shall be shortly provided.
17	Dedicated power supply to be installed in Operation Theaters and other critical areas.	Dedicated power supply has been installed in Operation Theatres and other critical areas. We have dedicated UPS for OT and critical area.
18	Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.	The area of the hospital is not so large so as to warrant the use of battery operated vehicles for internal transfer. The patient and material transfer is being done manually using appropriate chairs, trolleys, etc. Use of battery operated chair or trolley is there specific cases only. Suitable resting facilities for attendants shall be provided near indoor wards.
19	Passenger and stretcher lift to be provided for each tower.	There is one integrated building only. Multiple lifts for passengers and stretchers have been provided for various sections.
20	Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/ consultation with District Administration/ Mining Department. All the topsoil excavated during construction activities should be stored for use in	The excavation of basement and construction of building has been completed. Permission regarding digging basements from Mines department was taken and is attached as ***Annexure XX***. The excavated topsoil was stored temporarily and then was used for landscape or raising plinth & road levels, if required.

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Specific Conditions	Compliance
	horticulture/ landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the	There is no natural drain passing through the site.
21	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of firefighting equipments etc. as per National Buildings Code including measures from lighting.	Ample stocks of firefighting equipment have been provided. Fire safety has been taken into account including all the safety norms and regulations as per National Building Code and other related Indian Standards. Fire NOC had been received prior to construction and renewed periodically. The latest NOC has been received through Letter No. Letter No. UPFS/2019/8134/LCK/Lucknow/494/DD" dated 8th July 2022 from U.P. Fire Services, Lucknow (refer ***Annexure XVIII***).
22	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	The disposal of muck during construction did not create any adverse effect and necessary precautions for its disposal were taken. Project is now in operation phase.
23	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	Waste oil generated from DG sets, transformers and other equipment using oil coolants/ engine oil is being sold to CPCB/ UPPCB approved recycling vendors. Authorization for handling of Hazardous waste has been obtained from UPPCB vide authorization no. 16937/UPPCB/Lucknow(UPPCBRO)/HWM/LUCKNOW/2022 dated 15.07.2022 and copy given in ***Annexure XIV***.
24	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments	Low sulphur diesel in DG set shall be used and the stack emission is conforming to the emission norms.

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Specific Conditions	Compliance
	(Protection) Rules prescribed for air and noise emission standards.	
25	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	The monitoring of ambient air and noise quality is being done and is attached as ***Annexure I.*** Adequate measures to reduce ambient air pollutants (sweeping & maintenance of roads, maintenance of DG sets, PUC for vehicles, etc) and noise level (acoustic enclosures on DG set, maintenance & lubrication of moving parts & machinery, greenbelt, boundary wall, etc) have been taken, so as to conform to the stipulated standards by CPCB/UPPCB.
26	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Dept.	Suitable noise abatement measures were being adopted during the construction phase, such as, acoustic enclosure provided to DG set, periodic maintenance and greasing of noise generating equipment and vehicles. No construction is ongoing currently. In the ongoing operation phase, impact on noise level is limited and controlled at DG set through acoustic enclosures, periodic maintenance and greasing of moving parts and noise generating equipment, maintenance of vehicles. Boundary wall and greenbelt along periphery also acts as noise absorber.
27	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Green areas are allowing infiltration of surface run–off rainwater. The trees are provided with adequate watering, aeration and nutrition. Pavements are not there as such and the movement areas are paved for safety reasons.
28	Ready Mix Concrete and Sprinkler to be used for curing	Ready Mix Concrete was used and sprinkler used for curing and quenching during construction phase.

COMPLIANCE (OCTOBER TO MARCH 2024) TO ENVIRONMENTAL CLEARANCE FOR MEDANTA AWADH MULTISPECIALITY HOSPITAL AT PLOT-SSH, SECTOR-A, POCKET-1, SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH OF M/s MEDANTA HOLDINGS PVT. LTD. RECEIVED VIDE LETTER NO. 487/Parya/SEAC/2840/2014/DDY, DATED 25/06/2015

Sl. No.	Specific Conditions	Compliance
	and quenching during construction phase	
29	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	There is only one integrated building and it has adequate space around it for air and natural light to come in. Landscape has accordingly been provisioned and approved by LDA and can be seen in ***Annexure IV*** layout plan.
30	Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.	Canteen, Bank ATMs, medicine shop and cash counter are provided within the hospital complex. No convenience shop, bank or post office is proposed within hospital complex.
31	RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed	RWH is carried out from roof top as well as other areas. Conveyance systems are separate for waste water and storm water so that they do not get mixed. The drainage network is attached as ***Annexure IV.***

विद्युत सुरक्षा निदेशालय

कार्यालय सहायक निदेशक , विद्युत सुरक्षा, उत्तर प्रदेश शासन लखनऊ ज़ोन, लखनऊ

संख्या :- 25VSNOC07013638 वि०सु०नि०/ लिफ्ट/निरीक्षण/2024-25 दिनांक: 11/06/2024

Medanta Holdings Private limited ,
Medanta Awadh Sector Sushant Golf city Amar shasheed path Sarojani nager , taluka : lucknow ,Districk - Lucknow . state uttar Pradesh Pin . 226030

विषय :- आपके परिसर में अधिष्ठापित लिफ्ट के विद्युतीय अधिष्ठापन का प्रारंभिक निरीक्षण / परीक्षण ।

प्रसंग :- आपका आवेदन पत्र संख्या VS2444833 दिनांक 21/05/2024

प्रिय महोदय,

कृपया निम्नांकित लिफ्ट से सम्बन्धित विद्युतीय अधिष्ठापन, जिसका विवरण नीचे अंकित है, का निरीक्षण / परीक्षण अधोहस्ताक्षरकर्ता द्वारा दिनांक - 08/06/2024 को करने पर उक्त विद्युतीय अधिष्ठापन विद्युत् सुरक्षा की दृष्टि से सेन्ट्रल इलेक्ट्रिसिटी अथॉरिटी (मेजर्स रिलेटेड टू सेफ्टी एंड इलेक्ट्रिक सप्लाई) रेगुलेशन 2010 के सुसंगत विनियमों का पालन करते हुए पाया गया | अधिष्ठापन में किसी भी परिवर्तन की दशा में इस कार्यालय को अवगत कराते हुए पुनः निरीक्षण कराया जाये ।

क्र0 सं0	LIFT Capacity(P)	LIFT Capacity(KG)	Motor Capacity(KW)	मोटर सीरियल न०	मेक
1	15	1000	9	2405230666	MITSUBISHI
2	15	1000	9	2405230667	MITSUBISHI
3	15	1000	9	2405230668	MITSUBISHI
4	15	1000	9	1007230937	MITSUBISHI
5	15	1000	9	1007230938	MITSUBISHI

नोट -1. कृपया उपरोक्त लिफ्टों का कार्य / अनुरक्षण कार्य ओरिजिनल मैनुफैक्चरर से ही कराये | लिफ्टों का समय - समय पर अनुरक्षण तथा ठीक प्रकार से परिचालन एवं यांत्रिक रूप से ठीक रखने की जिम्मेदारी उपभोक्ता की होगी |उक्त अनापत्ति मात्र विद्युत् सुरक्षा से सम्बन्धित है | यांत्रिक सक्षमता की जिम्मेदारी मैनुफैक्चरर तथा उपभोक्ता की होगी |

2. उक्त पैसेंजर लिफ्ट्स के पिट की वाटर प्रूफिंग समुचित ढंग से कराई जाए ताकि भविष्य में किसी प्रकार से करंट लीकेज की समस्या उत्पन्न न हो |

भवदीय

(AKSHAY KUMAR ARYA)
सहायक निदेशक

संख्या - 25VSNOC07013638 वि०सु०नि० / ला० जोन /लिफ्ट /निरीक्षण/ 2024-25 तददिनांक ।

संख्याः वि0सु0/मध्यम विभव/एच0टी0/निरीक्षण, ,तद्दिनांक।
उपरोक्त की प्रति लिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. संयुक्त निदेशक, विद्युतसुरक्षा, उ0प्र0 शासन, लखनऊ ।
2. उपनिदेशक, विद्युतसुरक्षा, उ0प्र0 शासन रीजन|
3. अधिशासी अभियन्ता, विद्युतवितरण खण्ड, लखनऊ को इस आशय से प्रेषित कि निदेशालय की वेबसाइट www.vidyutsuraksha.org से सत्यापित करने के पश्चात ही संयोजन किया जाना सुनिश्चित करें ।

भवदीय

(AKSHAY KUMAR ARYA)
सहायक निदेशक

नोट :- यह एन ओ सी केवल 3 वर्ष तक मान्य है। 3 वर्ष की अवधि पूर्ण होने से एक माह पूर्व आप अपने अधिष्ठापन के नियतकालिक निरीक्षण हेतु विद्युत् सुरक्षा निदेशालय की वेबसाइट https://www.vidyutsuraksha.org/ पर आवेदन करें। यदि आप द्वारा समय से नियतकालिक निरीक्षण नहीं कराया जाता है तो विद्युत् अधिनियम २००३ की धारा -146 के अंतर्गत तीन माह तक का कारावास या एक लाख रुपये तक का जुर्माना या दोनों दंडनीय होगा।

THIS NOC IS GENERATED THROUGH E-SIGNATURE.

Directorate of Electrical Safety
Office of Assistant Director, Electrical Safety, Government of Uttar Pradesh Lucknow Zone, Lucknow

Number:- 25VSNO7013638 Vi.Su.Ni./ Lift / Inspection / 2024 25 Date: 11 / 06 /2024

Medanta Holdings Private limited
Medanta Awadh Sector Sushant Golf city Amar shasheed path Sarojani nager, taluka: lucknow, District - Lucknow state Uttar Pradesh Pin. 226030

Subject: Initial inspection / testing of electrical installation of lift installed in your premises.

Context: Your Application No. VS2444833 dated 21 / 05 / 2024

Dear Sir,

After inspection/testing of the electrical installation related to the following lift on 08/06/2024 by the undersigned, the details of which are mentioned below, the said electrical installation was found to be in compliance with the relevant regulations of the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulations 2010 from the point of view of electrical safety. In case of any change in the installation, re-inspection should be done after informing this office.

Sr. No.	LIFT Capacity (P)	LIFT Capacity (KG)	Motor Capacity (KW)	Motor Serial No.	Make
1	15	1000	9	2405230666	Mitsubishi
2	15	1000	9	2405230667	Mitsubishi
3	15	1000	9	2405230668	Mitsubishi
4	15	1000	9	1007230937	Mitsubishi
5	15	1000	9	1007230938	Mitsubishi

Note –

1. Please get the repair / maintenance work of the above done by the original manufacturer only. The consumer will be responsible for the timely maintenance of the lifts and for their proper operation and mechanical repair. The above No Objection is related only to electrical safety. The responsibility of mechanical capability will be of the manufacturer and the consumer.
2. The water proofing of the pit of the above passenger lifts should be done properly so that there is no problem of current leakage in future.

Sincerely
Sd/-
(AKSHAY KUMAR ARYA)

Assistant Director

Number: 25VSNOCO7013638 Vi.Su.Ni./ La. Zone/ Lift/ Inspection/2024-25 dated as above

Number: Vi.Su. / Medium Voltage / H.T. / Inspeciton, dated as above

Copy of the above is sent to the following for information and necessary action:-

1. Joint Director, Electrical Security, UP Government, Lucknow.

2. Deputy Director, Electrical Security, UP Government Region.

3. Executive Engineer, Electrical Distribution Division, Lucknow with the intention to ensure that the connection is made only after verification from the Directorate's website www.vidvutsuraksha.org.

Sincerely

(AKSHAY KUMAR ARYA)

Assistant Director

Note:- This NOC is valid only for 3 years. One month before the completion of the period of 3 years, you should apply for periodic inspection of your installation on the website of Directorate of Electrical Security https://www.vidyutsuraksha.org/ . If you do not get the periodic inspection done on time, then under section 146 of Electricity Act 2003, you will be punishable with imprisonment up to three months or fine up to one lakh rupees or both.

THIS NOC IS GENERATED THROUGH E-SIGNATURE.